

SOCIÉTÉ DES NATIONS

*Recueil des Traités et des Engagements
Internationaux enregistrés par le Secrétariat
de la Société des Nations.*

LEAGUE OF NATIONS

Treaty Series

*Publication of Treaties and International Engagements
Registered with the Secretariat of the
League of Nations.*

SOCIÉTÉ DES NATIONS

Recueil des Traités

*et des Engagements Internationaux enregistrés par le
Secrétariat de la Société des Nations.*

VOLUME VII

1921-1922

NUMÉROS 1, 2 et 3

TABLE DES MATIÈRES.

	Pages
No. 171. — Albanie, Autriche, Belgique, Bolivie, Bulgarie, etc. :	
Convention et Statut sur la liberté du transit. Barcelone, le 20 avril 1921	11
No. 172. — Albanie, Autriche, Belgique, Bolivie, Bulgarie, etc. :	
Convention et Statut sur le régime des voies navigables d'intérêt international. Barcelone, le 20 avril 1921	35
No. 173. — Albanie, Belgique, Chili, Danemark, Empire Britannique, etc. :	
Protocole additionnel à la Convention sur le régime des voies navigables d'intérêt international. Barcelone, le 20 avril 1921	65
No. 174. — Albanie, Autriche, Belgique, Bolivie, Bulgarie, etc. :	
Déclaration portant reconnaissance du droit au pavillon des Etats dépourvus de littoral maritime. Barcelone, le 20 avril 1921	73
No. 175. — Pologne et Roumanie :	
Convention d'alliance défensive signée à Bucarest, le 3 mars 1921	77
No. 176. — Pays-Bas et Venezuela :	
Traité concernant le rétablissement des relations diplomatiques entre les Pays-Bas et les Etats-Unis du Venezuela (et échange de notes y relatif), signé à Caracas, le 11 mai 1920	85
No. 177. — Suède et Tchécoslovaquie :	
Echange de notes comportant un arrangement relatif à l'échange de notifications concernant les aliénés. Marienbad, le 28 juin et Prague, les 22 juillet et 7 septembre 1921 ...	97
No. 178. — Bulgarie et Pays-Bas :	
Echange de notes concernant l'importation en Bulgarie des marchandises provenant des Pays-Bas. Sofia, les 23 septembre, 30 octobre, 3 et 13 novembre 1920	107
No. 179. — Espagne et Pays-Bas :	
Echange de notes concernant la prolongation de la déclaration du 12 juillet 1892, modifiée par celle du 13 novembre 1899, réglant les relations commerciales entre les deux pays. La Haye, les 19 et 24 mars 1921	115

LEAGUE OF NATIONS

Treaty Series

*Publication of Treaties and International Engagements
Registered with the Secretariat of the League of Nations.*

VOLUME VII

1921-1922

NUMBERS 1, 2 and 3

TABLE OF CONTENTS.

	Pages
No. 171. — Albania, Austria, Belgium, Bolivia, Bulgaria, etc.:	
Convention and Statute on Freedom of Transit. Barcelona, April 20, 1921	11
No. 172. — Albania, Austria, Belgium, Bolivia, Bulgaria, etc.:	
Convention and Statute on the Regime of Navigable Waterways of International Concern. Barcelona, April 20, 1921	35
No. 173. — Albania, Belgium, Chile, Denmark, British Empire, etc.:	
Additional Protocol to the Convention on the Regime of Navigable Waterways of International Concern. Barcelona, April 20, 1921	65
No. 174. — Albania, Austria, Belgium, Bolivia, Bulgaria, etc.:	
Declaration recognising the Right to a Flag of States having no Seacoast. Barcelona, April 20, 1921	73
No. 175. — Poland and Roumania:	
Convention for a Defensive Alliance, signed at Bucarest March 3, 1921	77
No. 176. — The Netherlands and Venezuela:	
Treaty concerning the Re-establishment of Diplomatic Relations between the Netherlands and the United States of Venezuela (and exchange of notes relating thereto), signed at Caracas on May 11, 1920	85
No. 177. — Sweden and Czechoslovakia:	
Exchange of Notes constituting an Agreement concerning the Exchange of Notifications with regard to persons of Unsound Mind. Marienbad, June 28, and Prague, July 22 and September 7, 1921	97
No. 178. — Bulgaria and the Netherlands:	
Exchange of Notes with regard to the Importation into Bulgaria of Goods coming from the Netherlands. Sofia, September 23, October 30, November 3 and 13, 1920	107
No. 179. — Spain and the Netherlands:	
Exchange of Notes concerning the Prolongation of the Declaration of July 12, 1892, as modified by the Declaration of November 13, 1899, regulating the Commercial Relations between the two Countries. The Hague, March 19 and 24, 1921	115

	Pages
No. 180. — Espagne et Pays-Bas :	
Echange de notes concernant le règlement provisoire des relations commerciales entre les deux pays. Madrid, les 16 et 24 juin 1921	121
No. 181. — Royaume-Uni de Grande-Bretagne et d'Irlande et Suède :	
Echange de notes comportant un arrangement relatif à l'échange de notifications concernant les aliénés. Londres, les 25 mai, 29 juillet et 21 septembre 1921.	127
No. 182. — Bulgarie et Suède :	
Echange de notes réglant les relations commerciales et économiques entre les deux pays. Constantinople et Sofia, le 30 septembre 1921	137
No. 183. — Portugal et Suède :	
Echange de notes comportant un arrangement relatif à l'échange de notifications concernant les aliénés. Madrid, le 4 juillet 1921, et Lisbonne, le 20 septembre 1921	143
No. 184. — Etats-Unis d'Amérique et Autriche :	
Traité de Paix. Signé à Vienne, le 24 août 1921	155
No. 185. — Autriche et Pologne :	
Accord au sujet de la conclusion d'une convention relative au traitement des ressortissants, sociétés et personnes civiles des deux Etats, en ce qui concerne les biens leur appartenant sur les territoires de l'autre partie contractante, et notamment aux mesures préparatoires en vue de l'établissement de l'impôt sur le capital, signé à Vienne le 9 janvier 1920	163
No. 186. — Autriche et Pologne :	
Convention additionnelle à la Convention du 17 mars 1920, concernant l'échange de marchandises entre la République d'Autriche et la République de Pologne, signée à Varsovie, le 8 janvier 1921	181
No. 187. — Allemagne et Hongrie :	
Convention commerciale provisoire, signée à Berlin le 1 ^{er} juin 1920	207
No. 188. — Bulgarie et Hongrie :	
Echange de notes concernant le règlement des relations commerciales et économiques entre ces deux pays. Sofia, le 3 septembre 1921	229
No. 189. — Hongrie et Suisse :	
Echange de notes concernant l'extension à la Hongrie de la validité du Traité de commerce conclu entre la Suisse et l'ancienne monarchie Austro-Hongroise le 9 mars 1906 (Berne, les 21 et 25 février 1920), et Arrangement conclu par échange de notes entre ces deux Gouvernements, relatif à la dénonciation de l'accord susmentionné. Berne, les 16 et 22 mars 1921	235
No. 190. — Roumanie et Suède :	
Echange de notes portant renouvellement de la Convention internationale sur le transport des marchandises par chemin de fer, signée à Berne le 14 octobre 1890, ainsi que des actes qui la complètent. Stockholm les 21 et 25 novembre 1921	247
No. 191. — Etats-Unis d'Amérique et Portugal :	
Arrangement prorogeant la Convention d'arbitrage du 6 avril 1908, signé à Lisbonne le 14 septembre 1920	253

	Pages
No. 180. — Spain and the Netherlands:	
Exchange of Notes concerning the provisional regulation of Commercial Relations between the two countries. Madrid, June 16 and 24, 1921	121
No. 181. — United Kingdom of Great Britain and Ireland and Sweden:	
Exchange of Notes constituting an Agreement concerning the Exchange of Notifications with regard to persons of Unsound Mind. London, May 25, July 29 and September 21, 1921	27
No. 182. — Bulgaria and Sweden:	
Exchange of Notes regulating the Commercial and Economic Relations between the two countries. Constantinople and Sofia, September 30, 1921	137
No. 183. — Portugal and Sweden:	
Exchange of notes constituting an Agreement concerning the exchange of notifications with regard to persons of Unsound Mind. Madrid, July 4, 1921, and Lisbon, September 20, 1921	143
No. 184. — The United States of America and Austria:	
Peace Treaty. Signed at Vienna, August 24, 1921	155
No. 185. — Austria and Poland:	
Agreement relating to the conclusion of a Convention regulating the treatment to be accorded to their respective nationals, companies and corporate bodies with regard to property owned by them in the territory of the other party, and with reference to measures introduced with a view to a levy on capital. Signed at Vienna, January 9, 1920 ...	163
No. 186. — Austria and Poland:	
Supplementary Agreement to the Convention of March 17, 1920, with regard to the exchange of goods between the Austrian and Polish Republics, signed at Warsaw, January 8, 1921	181
No. 187. — Germany and Hungary:	
Provisional commercial Agreement, signed at Berlin, June 1, 1920	207
No. 188. — Bulgaria and Hungary:	
Exchange of Notes concerning the regulation of Commercial and Economic relations between those two Countries. Sofia, September 3, 1921	229
No. 189. — Hungary and Switzerland:	
Exchange of Notes with regard to the extension to Hungary of the validity of the Commercial Treaty concluded between Switzerland and the former Austro-Hungarian Monarchy on March 9, 1906 (Berne, February 21 and 25, 1920), and Agreement concluded by Exchange of Notes between the two Governments with regard to the denunciation the of above-mentioned Agreement. Berne March 16 and 22, 1921	235
No. 190. — Roumania and Sweden:	
Exchange of Notes renewing the International Convention for the Transport of goods by rail, signed at Berne on October 14, 1890, together with all the relevant acts. Stockholm, November 21 and 25, 1921	47
No. 191. — United States of America and Portugal:	
Agreement extending the Arbitration Convention of April 6, 1908, signed at Lisbon, September 14, 1920	253

	Pages
No. 192. — Royaume-Uni de Grande-Bretagne et d'Irlande et Portugal :	
Arrangement concernant l'abolition du régime des Capitulations en Egypte, signé à Lisbonne le 9 décembre 1920	257
No. 193. — Royaume-Uni de Grande-Bretagne et d'Irlande et Portugal :	
Traité relatif à l'application de la Convention d'extradition du 17 octobre 1892, à l'extradition entre les territoires de la République portugaise et certains Protectorats britanniques, signée à Lisbonne le 10 janvier 1921	263
No. 194. — Royaume-Uni de Grande-Bretagne et d'Irlande et Portugal :	
Traité relatif à l'application de la Convention d'extradition du 17 octobre 1892, à l'extradition entre les territoires de la République portugaise et certains Etats de la presqu'île malaisienne protégés de la Grande-Bretagne. Signé à Lisbonne, le 10 janvier 1921.	271
No. 195. — Royaume-Uni de Grande-Bretagne et d'Irlande et Pérou :	
Convention relative à la propriété minière « La Brea y Pariñas » signée à Lima le 27 août 1921	279
No. 196. — Norvège et la République des Soviets de Russie :	
Arrangement préliminaire signé à Christiania le 2 septembre 1921	293
No. 197. — France et Suède :	
Echange de notes comportant un arrangement relatif à l'échange de notifications concernant les aliénés. Paris les 27 mai, 14 octobre et 9 novembre 1921	303
No. 198. — Suède et Suisse :	
Echange de notes comportant un arrangement relatif à l'échange de notifications concernant les aliénés. Berne les 27 mai 10 septembre et 29 novembre 1921	313
No. 199. — Allemagne et Pologne :	
Traité au sujet du règlement des questions d'option, signé à Dantzig le 8 novembre 1920	323
No. 200. — Etats-Unis d'Amérique, Belgique, Bolivie, Empire Britannique, Chine, etc. :	
Convention relative au contrôle du Commerce des Armes et Munitions et Protocole signés à St.-Germain-en-Laye, le 10 septembre 1919	331
ANNEXE IV	361
No. 74. — Convention Postale Universelle, signée à Madrid le 30 novembre 1920.	
<i>Ratification, notifications de mise en vigueur, adhésion</i>	362
No. 75. — Arrangement concernant l'échange des lettres et des boîtes avec valeur déclarée, signé à Madrid le 30 novembre 1920.	
<i>Ratification, notifications de mise en vigueur, adhésion</i>	374
No. 76. — Arrangement concernant le service des Mandats de poste, signé à Madrid le 30 novembre 1920.	
<i>Ratification, notifications de mise en vigueur</i>	374

	Pages
No. 192. — United Kingdom of Great Britain and Ireland and Portugal :	
Agreement relating to the suppression of the Capitulations in Egypt, signed at Lisbon, December 9, 1920	257
No. 193. — United Kingdom of Great Britain and Ireland and Portugal :	
Treaty concerning the application of the Extradition Convention of October 17, 1892, to extradition between the territories of the Portuguese Republic and certain British Protectorates, signed at Lisbon, January 10, 1921	263
No. 194. — United Kingdom of Great Britain and Ireland and Portugal :	
Treaty concerning the application of the Extradition Convention of October 17, 1892, to extradition between the Territories of the Portuguese Republic and certain States of the Malay Peninsula which are under the Protection of Great Britain, signed at Lisbon on January 10, 1921	271
No. 195. — United Kingdom of Great Britain and Ireland and Peru :	
Agreement respecting the Mineral property " La Brea y Pariñas " signed at Lima, August 27, 1921	279
No. 196. — Norway and the Soviet Republic of Russia :	
Preliminary Agreement signed at Christiania, September 2, 1921	293
No. 197. — France and Sweden :	
Exchange of Notes constituting an Agreement concerning the exchange of notifications with regard to persons of unsound mind. Paris, May 27, October 14, and November 9, 1921	303
No. 198. — Sweden and Switzerland :	
Exchange of Notes constituting an Agreement concerning the exchange of notifications with regard to persons of unsound mind. Berne, May 27, September 10, and November 29, 1921	313
No. 199. — Germany and Poland :	
Treaty concerning the regulation of Option Questions, signed at Danzig, November 8, 1920	323
No. 200. — United States of America, Belgium, Bolivia, British Empire, China, etc. :	
Convention for the control of the Trade in Arms and Munition and Protocol signed at St-Germain-en-Laye, September 10, 1919	331
ANNEX IV	361
No. 74. — Universal Postal Convention, signed at Madrid, November 30, 1920.	
<i>Ratifications, notification of entry into force, adhesion...</i>	363
No. 75. — Arrangement concerning the exchange of Letters and Parcels (boîtes) of a declared value, signed at Madrid, November 30, 1920.	
<i>Ratifications, notification of entry into force, adhesion...</i>	375
No. 76. — Arrangement concerning money orders, signed at Madrid November 30, 1920.	
<i>Ratifications, notification of entry into force</i>	375

	Pages
No. 77. — Convention concernant l'échange des colis postaux, signée à Madrid le 30 novembre 1920.	
<i>Ratifications, notification de mise en vigueur, adhésion</i>	376
No. 78. — Arrangement concernant le service des Recouvrements, signé à Madrid le 30 novembre 1920.	
<i>Ratifications, notification de mise en vigueur</i>	378
No. 79. — Arrangement concernant les Abonnements aux journaux et publications périodiques, signé à Madrid le 30 novembre 1920.	
<i>Ratifications, notification de mise en vigueur</i>	378
No. 80. — Arrangement concernant le service des Virements postaux.	
<i>Ratifications, notification de mise en vigueur</i>	380
No. 9 a. — Adhésion de la Lettonie à la Convention Postale Universelle (Convention Principale) conclue à Rome le 26 mai 1906	380
ERRATA	382

	Pages
No. 77. — Convention concerning the exchange of Postal parcels, signed at Madrid, November 30, 1920.	
<i>Ratifications, notification of entry into force, adhesion...</i>	377
No. 78. — Arrangement concerning payment on delivery, signed at Madrid, November 30, 1920.	
<i>Ratifications, notification of entry into force ...</i>	379
No. 79. — Arrangement concerning subscriptions to Newspapers and periodicals, signed at Madrid, November 30, 1920.	
<i>Ratifications, notification of entry into force ...</i>	379
No. 80. — Arrangement concerning the Service of postal cheques.	
<i>Ratifications, notification of entry into force ...</i>	381
No. 9 a. — Adhesion of Latvia to the Universal Postal Convention (Principal Convention) concluded at Rome, May 26, 1906	381
ERRATA	382

N° 171.

ALBANIE, AUTRICHE,
BELGIQUE,
BOLIVIE, BULGARIE, etc.

Convention et Statut sur la liberté
du transit. Barcelone, le 20 avril
1921.

ALBANIA, AUSTRIA,
BELGIUM
BOLIVIA, BULGARIA, etc.

Convention and Statute on Freedom
of Transit. Barcelona, April 20,
1921.

N^o 171.—CONVENTION ET STATUT SUR LA LIBERTÉ DU TRANSIT.¹
BARCELONE, LE 20 AVRIL 1921.

Textes officiels anglais et français enregistrés le 8 octobre 1921 par le Secrétariat de la Société des Nations, conformément aux termes de l'article 4 de la Convention.

² L'Albanie, l'Autriche, la Belgique, la Bolivie, le Brésil, la Bulgarie, le Chili, la Chine, la Colombie, le Costa-Rica, Cuba, le Danemark, l'Empire britannique (avec la Nouvelle-Zélande et les Indes), l'Espagne, l'Esthonie, la Finlande, la France, la Grèce, le Guatemala, Haïti, le Honduras, l'Italie, le Japon, la Lettonie, la Lituanie, le Luxembourg, la Norvège, le Panama, le Paraguay, les Pays-Bas, la Perse, la Pologne, le Portugal, la Roumanie, l'Etat serbe-croate-slovène, la Suède, la Suisse, la Tchécoslovaquie, l'Uruguay et le Venezuela :

Désireux d'assurer la garantie et le maintien de la liberté des communications et du transit,

Considérant qu'en ces matières, c'est par le moyen de conventions générales, auxquelles d'autres Puissances pourront adhérer ultérieurement, qu'ils seront le mieux à même de réaliser les intentions de l'article 23 (e) du Pacte de la Société des Nations,

Reconnaissant qu'il importe de proclamer et de régler le droit de libre transit comme un des meilleurs moyens de développer la coopération entre les Etats, sans préjudice de leurs droits de souveraineté ou d'autorité sur les voies affectées au transit,

Ayant accepté l'invitation de la Société des Nations de participer à une Conférence réunie à Barcelone le 10 mars, et ayant pris connaissance de l'acte final de cette Conférence,

Soucieux de mettre en vigueur, dès à présent, les dispositions du Statut applicable au transit par voie ferrée et par voie d'eau qui a été adopté,

Voulant conclure une Convention à cet effet, les HAUTES PARTIES CONTRACTANTES ont nommé pour leurs plénipotentiaires :

Le Président du Conseil suprême de l'Albanie :

Monseigneur Fan S. NOLI, Député au Parlement ;

Le Président de la République d'Autriche :

M. Henri REINHARDT, Conseiller ministériel ;

Sa Majesté le Roi des Belges :

M. Xavier NEUJEAN, Membre de la Chambre des Représentants, Ministre des Chemins de fer, de la Marine, des Postes et des Télégraphes ;

Le Président de la République de Bolivie :

M. Trifon MELEAN, Consul général de la Bolivie en Espagne ;

¹ La ratification de l'Albanie a été déposée au Secrétariat permanent de la Société des Nations le 8 octobre 1921.

² Ci-dessous, la liste des Etats représentés à la Conférence de Barcelone ; la liste des Etats signataires figure à la suite du texte de la Convention.

NO. 171. — CONVENTION AND STATUTE ON FREEDOM OF TRANSIT.¹
BARCELONA, APRIL 20, 1921.

English and French official texts registered on October 8, 1921, with the Secretariat of the League of Nations, in accordance with Article 4 of the Convention.

² Albania, Austria, Belgium, Bolivia, Brazil, Bulgaria, Chile, China, Colombia, Costa Rica, Cuba, Denmark, the British Empire (with New Zealand and India), Spain, Esthonia, Finland, France, Greece, Guatemala, Haiti, Honduras, Italy, Japan, Latvia, Lithuania, Luxemburg, Norway, Panama, Paraguay, the Netherlands, Persia, Poland, Portugal, Roumania, the Serb-Croat-Slovene State, Sweden, Switzerland, Czechoslovakia, Uruguay and Venezuela :

Desirous of making provision to secure and maintain freedom of communications and of transit,

Being of opinion that in such matters general conventions to which other Powers may accede at a later date constitute the best method of realising the purpose of Article 23 (e) of the Covenant of the League of Nations,

Recognising that it is well to proclaim the right of free transit and to make regulations thereon as being one of the best means of developing co-operation between States without prejudice to their rights of sovereignty or authority over routes available for transit,

Having accepted the invitation of the League of Nations to take part in a Conference at Barcelona which met on March 10th, 1921, and having taken note of the final Act of such Conference,

Anxious to bring into force forthwith the provisions of the Regulations relating to transit by rail or waterway adopted thereat,

Wishing to conclude a Convention for this purpose, the HIGH CONTRACTING PARTIES have appointed as their Plenipotentiaries :

The President of the Supreme Council of Albania :

Monsignor Fan S. NOLI, Member of Parliament ;

The President of the Republic of Austria :

M. Henri REINHARDT, Ministerial Councillor ;

His Majesty the King of the Belgians :

M. Xavier NEUJEAN, Member of the Chamber of Representatives, Minister of Railways, Marine, Posts and Telegraphs ;

The President of the Republic of Bolivia :

M. Trifon MELEAN, Bolivian Consul-General in Spain ;

¹ The ratification of Albania was deposited with the Permanent Secretariat of the League of Nations on October 8, 1921.

² Here follows the list of States represented at the Barcelona Conference ; the list of States which have signed the Convention will be found at the end of the text of the Convention.

Le Président de la République des Etats-Unis du Brésil :

Sa Majesté le Roi de Bulgarie :

M. Lubin BOCHKOFF, Ingénieur civil, adjoint au Directeur général des Chemins de fer et des Ports ;

Le Président de la République du Chili :

Señor Manuel RIVAS VICUÑA, Envoyé extraordinaire et Ministre plénipotentiaire ;

Le Président de la République Chinoise :

M. Ouang YONG-PAO, Envoyé extraordinaire et Ministre plénipotentiaire ;

Le Président de la République de Colombie :

Le Président de la République de Costa-Rica :

Le Président de la République de Cuba :

Sa Majesté le Roi de Danemark et d'Islande :

M. Peter Andreas HOLCK-COLDING, Chef de bureau du Ministère des Travaux publics ;

Sa Majesté le Roi d'Espagne :

Señor Don Emilio ORTUÑO Y BERTE, Membre de la Chambre des députés, ancien Ministre des Travaux publics ;

Le Président de la République Esthonienne :

M. Charles Robert PUSTA, Ministre plénipotentiaire ;

Le Président de la République de Finlande :

M. Rolf THESLEFF, Envoyé extraordinaire et Ministre plénipotentiaire ;

Le Président de la République Française :

M. Maurice SIBILLE, Député, Membre du Comité consultatif des Chemins de fer français ;

Sa Majesté le Roi du Royaume-Uni de Grande-Bretagne et d'Irlande et des Territoires britanniques au delà des mers, Empereur des Indes :

Sir Hubert LLEWELLYN SMITH, G.C.B., Conseiller économique du Gouvernement,

et pour le Dominion de la Nouvelle-Zélande :

Sir Hubert LLEWELLYN SMITH, G.C.B.

Pour l'Inde :

Sir Louis James KERSHAW, K.C.S.I., C.I.E., Secrétaire du Département des Finances et de la Statistique de l'Office de l'Inde ;

Sa Majesté le Roi des Hellènes :

M. Pierre SCASSI, Envoyé extraordinaire et Ministre plénipotentiaire de Sa Majesté hellénique en Espagne ;

Le Président de la République de Guatémala :

M. le Dr Norberto GALVEZ, Consul général de Guatémala à Barcelone ;

The President of the Republic of Brazil :

His Majesty the King of Bulgaria :

M. Lubin BOCHKOFF, Civil Engineer, Assistant to the Director-General of Railways and Ports ;

The President of the Republic of Chile :

Señor Manuel RIVAS VICUÑA, Envoy Extraordinary and Minister Plenipotentiary ;

The President of the Republic of China :

M. Ouang YONG-PAO, Envoy Extraordinary and Minister Plenipotentiary ;

The President of the Republic of Colombia :

The President of the Republic of Costa Rica :

The President of the Republic of Cuba :

His Majesty the King of Denmark and of Iceland :

M. Peter Andreas HOLCK-COLDING, Chef de Bureau in the Ministry of Public Works ;

His Majesty the King of Spain :

Señor Don Emilio ORTUÑO Y BERTÉ, Member of the Chamber of Deputies, formerly Minister of Public Works ;

The President of the Esthonian Republic :

M. Charles Robert PUSTA, Minister Plenipotentiary ;

The President of the Republic of Finland :

M. Rolf THESLEFF, Envoy Extraordinary and Minister Plenipotentiary ;

The President of the French Republic :

M. Maurice SIBILLE, Deputy, Member of the "Comité consultatif des Chemins de fer français" ;

His Majesty the King of the United Kingdom of Great Britain and Ireland and of the British Dominions beyond the Seas, Emperor of India :

Sir Hubert LLEWELLYN SMITH, G.C.B., Economic Adviser to the Government ;

and for the Dominion of New Zealand :

Sir Hubert LLEWELLYN SMITH, G.C.B. ;

For India :

Sir Louis James KERSHAW, K.C.S.I., C.I.E., Secretary in the Revenue and Statistics Department in the India Office ;

His Majesty the King of the Hellenes :

M. Pierre SCASSI, Envoy Extraordinary and Minister Plenipotentiary of His Hellenic Majesty in Spain ;

The President of the Republic of Guatemala :

Dr. Norberto GALVEZ, Guatemalan Consul-General at Barcelona ;

Le Président de la République d'Haïti :

Le Président de la République de Honduras :

Sa Majesté le Roi d'Italie :

M. Paolo BIGNAMI, Ingénieur, Député au Parlement, ancien Sous-Secrétaire d'Etat ;

Sa Majesté l'Empereur du Japon :

M. MATSUDA, Ministre plénipotentiaire, Conseiller de l'Ambassade du Japon à Paris ;

Le Président de la République de Lettonie :

M. Germain ALBAT, Sous-Secrétaire d'Etat aux Affaires étrangères ;

Le Président de la République Lituanienne :

M. V. SIDZIKAUSKAS, Chargé d'Affaires à Berne ;

Son Altesse Royale la Grande-Duchesse de Luxembourg :

M. Antoine LEFORT, Chargé d'Affaires à Berne ;

Sa Majesté le Roi de Norvège :

M. le Dr Fridtjof NANSEN, Professeur à l'Université de Christiania ;

Le Président de la République de Panama :

M. le Dr Evenor HAZERA, Consul général de Panama pour l'Espagne, ancien Sous-Secrétaire d'Etat ;

Le Président de la République du Paraguay :

Sa Majesté la Reine des Pays-Bas :

M. le Jonkheer van PANHUYS, Ministre plénipotentiaire ;

Sa Majesté Impériale le Shah de Perse :

S. E. MIRZA HUSSEIN KHAN ALAÏ, Envoyé extraordinaire et Ministre plénipotentiaire de Perse en Espagne ;

Le Président de la République Polonaise :

M. Joseph WIELOVIEYSKI ;

Le Président de la République Portugaise :

M. Alfredo FREIRE D'ANDRADE, ancien Ministre des Affaires étrangères ;

Sa Majesté le Roi de Roumanie :

M. E. MARGARITESCO GRECIANO, Envoyé extraordinaire et Ministre plénipotentiaire ;

Sa Majesté le Roi des Serbes, Croates et Slovènes :

M. Ante TRESICH-PAVICHICH, Envoyé extraordinaire et Ministre plénipotentiaire en Espagne et au Portugal ;

Sa Majesté le Roi de Suède :

M. Fredrik V. HANSEN, Directeur général des Forces hydrauliques et des Canaux de l'Etat ;

The President of the Republic of Haiti :

The President of the Republic of Honduras :

His Majesty the King of Italy :

M. Paolo BIGNAMI, Engineer, Member of the Chamber of Deputies, formerly Under-Secretary of State.

His Majesty the Emperor of Japan :

M. MATSUDA, Minister Plenipotentiary, Counsellor of the Japanese Embassy in Paris ;

The President of the Republic of Latvia :

M. Germain ALBAT, Under-Secretary of State for Foreign Affairs ;

The President of the Lithuanian Republic :

M. V. SIDZIKAUSKAS, Chargé d'Affaires at Berne ;

Her Royal Highness the Grand-Duchess of Luxemburg :

M. Antoine LEFORT, Chargé d'Affaires at Berne ;

His Majesty the King of Norway :

Dr. Fridtjof NANSEN, Professor in Christiania University ;

The President of the Republic of Panama :

Dr. Evenor HAZERA, Consul-General for Panama in Spain, formerly Under-Secretary of State ;

The President of the Republic of Paraguay :

Her Majesty the Queen of the Netherlands :

Jonkheer VAN PANHUYS, Minister Plenipotentiary

His Imperial Majesty the Shah of Persia :

His Excellency Mirza HUSSEIN KHAN ALAÏ, Envoy Extraordinary and Minister Plenipotentiary to Spain ;

The President of the Polish Republic :

M. Joseph WIELOVIEYSKI ;

The President of the Portuguese Republic :

M. Alfredo FREIRE D'ANDRADE, formerly Minister of Foreign Affairs ;

His Majesty the King of Roumania :

M. E. MARGARITESCO GRECIANO, Envoy Extraordinary and Minister Plenipotentiary ;

His Majesty the King of the Serbs, Croats and Slovenes :

Dr. Ante TRESICH-PAVICHICH, Envoy Extraordinary and Minister Plenipotentiary to Spain and Portugal ;

His Majesty the King of Sweden :

M. Fredrik V. HANSEN, Director-General of Hydraulic Power and State Canals ;

Le Président de la Confédération Suisse :

M. Giuseppe MOTTA, Conseiller fédéral, Chef du Département politique fédéral ;

Le Président de la République Tchécoslovaque :

M. le Dr Ottokar LANKAS, Conseiller ministériel et Directeur du Service des Transports au Ministère des Chemins de fer ;

Le Président de la République Orientale de l'Uruguay :

M. Benjamin FERNANDEZ Y MEDINA, Envoyé extraordinaire et Ministre plénipotentiaire en Espagne ;

Le Président des Etats-Unis de Venezuela :

Lesquels, après avoir communiqué leurs pleins pouvoirs trouvés en bonne et due forme, sont convenus de ce qui suit :

Article premier.

Les Hautes Parties Contractantes déclarent accepter le statut ci-annexé relatif à la liberté du transit, adopté par la Conférence de Barcelone, le 14 avril 1921.

Ce statut sera considéré comme faisant partie intégrante de la présente Convention. En conséquence, elles déclarent accepter les obligations et engagements du dit statut, conformément aux termes et suivant les conditions qui y figurent.

Article 2.

La présente Convention ne porte en rien atteinte aux droits et obligations qui résultent des dispositions du Traité de Paix, signé à Versailles le 28 juin 1919, ou des dispositions des autres traités analogues, en ce qui concerne les Puissances signataires ou bénéficiaires de ces traités.

Article 3.

La présente Convention, dont les textes français et anglais font également foi, portera la date de ce jour et pourra être signée jusqu'au 1^{er} décembre 1921.

Article 4.

La présente Convention est sujette à ratification. Les instruments de ratification seront transmis au Secrétaire général de la Société des Nations, qui en notifiera la réception aux autres Membres de la Société, ainsi qu'aux Etats admis à signer la Convention. Les instruments de ratification seront déposés aux archives du Secrétariat.

Pour déférer aux prescriptions de l'article 18 du Pacte de la Société des Nations, le Secrétaire général procédera à l'enregistrement de la présente Convention, dès le dépôt de la première ratification.

Article 5.

Les Membres de la Société des Nations qui n'auront pas signé la présente Convention avant le 1^{er} décembre 1921 pourront y adhérer.

The President of the Swiss Confederation :

M. Giuseppe MOTTA, Federal Councillor, Chief of the Federal Political Department ;

The President of the Czechoslovak Republic :

Dr. Ottokar LANKAS, Ministerial Councillor and Director of Transport in the Ministry of Railways ;

The President of the Oriental Republic of Uruguay :

M. Benjamin FERNANDEZ Y MEDINA, Envoy Extraordinary and Minister Plenipotentiary to Spain ;

The President of the United States of Venezuela :

Who, after communicating their full powers found in good and due form, have agreed as follows :

Article 1.

The High Contracting Parties declare that they accept the Statute on Freedom of Transit annexed hereto, adopted by the Barcelona Conference on April 14th, 1921.

This Statute will be deemed to constitute an integral part of the present Convention. Consequently, they hereby declare that they accept the obligations and undertakings of the said Statute in conformity with the terms and in accordance with the conditions set out therein.

Article 2.

The present Convention does not in any way affect the rights and obligations arising out of the provisions of the Treaty of Peace signed at Versailles on June 28th, 1919, or out of the provisions of the other corresponding Treaties, in so far as they concern the Powers which have signed, or which benefit by, such Treaties.

Article 3.

The present Convention, of which the French and English texts are both authentic, shall bear this day's date and shall be open for signature until December 1st, 1921.

Article 4.

The present Convention is subject to ratification. The instruments of ratification shall be transmitted to the Secretary-General of the League of Nations, who will notify the receipt of them to the other Members of the League and to States admitted to sign the Convention. The instruments of ratification shall be deposited in the archives of the Secretariat.

In order to comply with the provisions of Article 18 of the Covenant of the League of Nations, the Secretary-General will register the present Convention upon the deposit of the first ratification.

Article 5.

Members of the League of Nations which have not signed the present Convention before December 1st, 1921, may accede to it.

Il en sera de même des Etats non Membres de la Société, auxquels le Conseil de la Société aurait décidé de donner communication officielle de la présente Convention.

L'adhésion sera notifiée au Secrétaire général de la Société, qui informera toutes les Puissances intéressées de l'adhésion et de la date à laquelle celle-ci a été notifiée.

Article 6.

La présente Convention n'entrera en vigueur qu'après avoir été ratifiée par cinq Puissances. La date de son entrée en vigueur sera le quatre-vingt-dixième jour après la réception par le Secrétaire général de la Société des Nations de la cinquième ratification. Ultérieurement, la présente Convention prendra effet, en ce qui concerne chacune des parties, quatre-vingt-dix jours après la réception de la ratification ou de la notification de l'adhésion.

Dès l'entrée en vigueur de la présente Convention, le Secrétaire général en adressera une copie conforme aux Puissances non Membres de la Société, qui, en vertu des Traités de Paix, se sont engagées à y adhérer.

Article 7.

Un recueil spécial sera tenu par le Secrétaire général de la Société des Nations, indiquant quelles parties ont signé ou ratifié la présente Convention, y ont adhéré ou l'ont dénoncée. Ce recueil sera constamment ouvert aux Membres de la Société et publication en sera faite aussi souvent que possible, suivant les indications du Conseil.

Article 8.

Sous réserve des dispositions de l'article 2 de la présente Convention, celle-ci peut être dénoncée par l'une quelconque des parties, après l'expiration d'un délai de cinq ans, à partir de la date de son entrée en vigueur pour ladite partie. La dénonciation sera faite sous forme de notification écrite, adressée au Secrétaire général de la Société des Nations. Copie de cette notification, informant toutes les autres parties de la date à laquelle elle a été reçue, leur sera immédiatement transmise par le Secrétaire général.

La dénonciation prendra effet un an après la date à laquelle elle aura été reçue par le Secrétaire général et ne sera opérante qu'en ce qui concerne la Puissance qui l'aura notifiée.

Article 9.

La revision de la présente Convention peut être demandée à toute époque par un tiers des Hautes Parties Contractantes.

The same applies to States not Members of the League to which the Council of the League may decide officially to communicate the present Convention.

Accession will be notified to the Secretary-General of the League, who will inform all Powers concerned of the accession and of the date on which it was notified.

Article 6.

The present Convention will not come into force until it has been ratified by five Powers. The date of its coming into force shall be the ninetieth day after the receipt by the Secretary-General of the League of Nations of the fifth ratification. Thereafter the present Convention will take effect in the case of each Party ninety days after the receipt of its ratification or of the notification of its accession.

Upon the coming into force of the present Convention, the Secretary-General will address a certified copy of it to the Powers not Members of the League which are bound under the Treaties of Peace to accede to it.

Article 7.

A special record shall be kept by the Secretary-General of the League of Nations, showing which of the Parties have signed, ratified, acceded to or denounced the present Convention. This record shall be open to the Members of the League at all times ; it shall be published as often as possible in accordance with the directions of the Council.

Article 8.

Subject to the provisions of Article 2 of the present Convention, the latter may be denounced by any Party thereto after the expiration of five years from the date when it came into force in respect of that Party. Denunciation shall be effected by notification in writing addressed to the Secretary-General of the League of Nations. Copies of such notification shall be transmitted forthwith by him to all the other Parties, informing them of the date on which it was received.

The denunciation shall take effect one year after the date on which it was notified to the Secretary-General, and shall operate only in respect of the notifying Power.

Article 9.

A request for the revision of the present Convention may be made at any time by one-third of the High Contracting Parties.

En foi de quoi, les plénipotentiaires sus-nommés ont signé la présente Convention.

Fait à Barcelone, le vingt avril mil neuf cent vingt et un, en un seul exemplaire qui restera déposé dans les archives de la Société des Nations.¹

In faith whereof the above-named Plenipotentiaries have signed the present Convention.

Done at Barcelona the twentieth day of April one thousand nine hundred and twenty-one, in a single copy which shall remain deposited in the archives of the League of Nations.¹

[AFRIQUE DU SUD]
[SOUTH AFRICA]

[ALBANIE]
[ALBANIA]

FAN S. NOLI.

[ARGENTINE]
[ARGENTINA]

[AUSTRALIE]
[AUSTRALIA]

[AUTRICHE]
[AUSTRIA]

REINHARDT.

[BELGIQUE]
[BELGIUM]

XAVIER NEUJEAN.

[BOLIVIE]
[BOLIVIA]

TRIFON MELEAN.

[BRÉSIL]
[BRAZIL]

[BULGARIE]
[BULGARIA]

L. BOCHKOFF.

[CANADA]

[CHILI]
[CHILE]

MANUEL RIVAS VICUÑA.

[CHINE]
[CHINA]

OUANG YONG-PAO.

¹ Ci-dessous, la liste des Etats Membres de la Société des Nations ayant signé la Convention ou ayant le droit d'y adhérer.

¹ Here follows the list of States Members of the League of Nations which have signed the Convention or which have the right to adhere to it.

[COLOMBIE]

[COLOMBIA]

[COSTA-RICA]

[CUBA]

[DANEMARK]

[DENMARK]

A. HOLCK-COLDING.

[EMPIRE BRITANNIQUE]

[BRITISH EMPIRE]

H. LLEWELLYN SMITH.

Sous réserve de la déclaration insérée au procès-verbal de la Séance du 19 avril 1921, relative aux Dominions britanniques non représentés à la Conférence de Barcelone.

Subject to the declaration inserted in the Procès-verbal of the meeting of April 19, 1921, as to the British Dominions which have not been represented at the Barcelona Conference.

[NOUVELLE-ZÉLANDE]

[NEW ZEALAND]

H. LLEWELLYN SMITH.

[INDE]

[INDIA]

KERSHAW.

[ESPAGNE]

[SPAIN]

E. ORTUÑO.

[ESTHONIE]

[ESTHONIA]

C. R. PUSTA.

[FINLANDE]

[FINLAND]

ROLF THESLEFF.

[FRANCE]

MAURICE SIBILLE.

[GRÈCE]

[GREECE]

P. SCASSI.

[GUATÉMALA]

N. GALVEZ.

[HAITI]

[HONDURAS]

[ITALIE] [ITALY]	PAOLO BIGNAMI.
[JAPON] [JAPAN]	M. MATSUDA.
[LETTONIE] [LATVIA]	GERMAIN ALBAT.
[LITUANIE] [LITHUANIA]	V. SIDZIKAUSKAS.
[LUXEMBOURG] [LUXEMBURG]	LEFORT.
[NICARAGUA]	
[NORVÈGE] [NORWAY]	FRIDTJOF NANSEN.
[PANAMA]	EVENOR HAZERA.
[PARAGUAY]	
[PAYS-BAS] [NETHERLANDS]	VAN PANHUYS.
[PÉROU] [PERU]	
[PERSE] [PERSIA]	HUSSEIN KHAN ALAI.
[POLOGNE] [POLAND]	JOSEPH WIELOVIEYSKI.
[PORTUGAL]	A. FREIRE D'ANDRADE.
[ROUMANIE] [ROUMANIA]	E. MARGARITESCO GRECIANU.
[SALVADOR]	
[ÉTAT SERBE-CROATE-SLOVÈNE] [SERB-CROAT-SLOVENE STATE]	ANTE TRESICH-PAVICIC.

[SIAM]

[SUÈDE]
[SWEDEN]

FREDRIK HANSEN.

[SUISSE]
[SWITZERLAND]

MOTTA.

[TCHÉCOSLOVAQUIE]
[CZECHOSLOVAKIA]

D^r LANKAS OTAKAR.

[URUGUAY]

B. FERNANDEZ Y MEDINA.

[VENEZUELA]

STATUT SUR LA LIBERTÉ DU TRANSIT

Article premier.

Seront considérés comme en transit à travers les territoires placés sous la souveraineté ou l'autorité de l'un quelconque des Etats contractants, les personnes, bagages, marchandises, ainsi que les navires, bateaux, voitures, wagons ou autres instruments de transport, dont le trajet par lesdits territoires, accompli avec ou sans transbordement, avec ou sans mise en entrepôt, avec ou sans rupture de charge, avec ou sans changement de mode de transport, n'est que la fraction d'un trajet total, commencé et devant être terminé en dehors des frontières de l'Etat à travers le territoire duquel le transit s'effectue.

Les transports de cette nature seront désignés dans le présent Statut sous le nom de « transports en transit ».

Article 2.

Sous réserve des autres stipulations du présent Statut, les mesures de réglementation et d'exécution prises par les Etats contractants, en ce qui concerne les transports effectués à travers les territoires placés sous leur souveraineté ou leur autorité, faciliteront le libre transit, par voie ferrée et par voie d'eau, sur les voies en service appropriées au transit international. Il ne sera fait aucune distinction, tirée soit de la nationalité des personnes, soit du pavillon des navires ou bateaux, soit des points d'origine, de provenance, d'entrée, de sortie ou de destination, soit de toute considération relative à la propriété des marchandises, des navires, bateaux, voitures, wagons ou autres instruments de transport.

En vue d'assurer l'application des dispositions du présent article, les Etats contractants autoriseront le transit à travers leurs eaux territoriales, conformément aux conditions et réserves d'usage.

Article 3.

Les transports en transit ne seront soumis à aucuns droits ou taxes spéciaux à raison de leur transit (entrée et sortie comprises). Toutefois, pourront être perçus sur ces transports en transit, des droits ou taxes exclusivement affectés à couvrir les dépenses de surveillance et d'administration qu'imposerait ce transit. Le taux de tous droits ou taxes de cette nature devra correspondre, autant que possible, à la dépense qu'ils ont pour objet de couvrir, et lesdits droits ou taxes seront appliqués dans les conditions d'égalité définies à l'article précédent, sauf que, sur certaines voies, ces droits ou taxes pourront être réduits ou même supprimés, à raison de différences dans le coût de la surveillance.

Article 4.

Les Etats contractants s'engagent à appliquer aux transports en transit, sur les voies exploitées ou administrées par des services d'Etat ou concédés, quels que soient les points de départ ou de destination des transports, des tarifs équitables, tant par leur taux que par les conditions de leur application et compte tenu des conditions de trafic, ainsi que des considérations de la concurrence commerciale entre voies de transport. Ces tarifs devront être établis de façon à faciliter, autant que possible, le trafic international. Nulle rémunération, facilité ou restriction ne devra dépendre, directement ou indirectement, de la nationalité ou de la qualité du propriétaire du navire ou de tout autre instrument de transport qui aurait été ou devrait être employé pendant une partie quelconque du trajet total.

STATUTE ON FREEDOM OF TRANSIT.

Article 1.

Persons, baggage and goods, and also vessels, coaching and goods stock, and other means of transport, shall be deemed to be in transit across territory under the sovereignty or authority of one of the Contracting States, when the passage across such territory, with or without transshipment, warehousing, breaking bulk, or change in the mode of transport, is only a portion of a complete journey, beginning and terminating beyond the frontier of the State across whose territory the transit takes place.

Traffic of this nature is termed in this Statute " traffic in transit."

Article 2.

Subject to the other provisions of this Statute, the measures taken by Contracting States for regulating and forwarding traffic across territory under their sovereignty or authority shall facilitate free transit by rail or waterway on routes in use convenient for international transit. No distinction shall be made which is based on the nationality of persons, the flag of vessels, the place of origin, departure, entry, exit or destination, or on any circumstances relating to the ownership of goods or of vessels, coaching or goods stock or other means of transport.

In order to ensure the application of the provisions of this Article, Contracting States will allow transit in accordance with the customary conditions and reserves across their territorial waters.

Article 3.

Traffic in transit shall not be subject to any special dues in respect of transit (including entry and exit). Nevertheless, on such traffic in transit there may be levied dues intended solely to defray expenses of supervision and administration entailed by such transit. The rate of any such dues must correspond as nearly as possible with the expenses which they are intended to cover, and the dues must be imposed under the conditions of equality laid down in the preceding Article, except that on certain routes such dues may be reduced or even abolished on account of differences in the cost of supervision.

Article 4.

The Contracting States undertake to apply to traffic in transit on routes operated or administered by the State or under concession, whatever may be the place of departure or destination of the traffic, tariffs which, having regard to the conditions of the traffic and to considerations of commercial competition between routes, are reasonable as regards both their rates and the method of their application. These tariffs shall be so fixed as to facilitate international traffic as much as possible. No charges, facilities or restrictions shall depend, directly or indirectly, on the nationality or ownership of the vessel or other means of transport on which any part of the complete journey has been or is to be accomplished.

Article 5.

Aucun des Etats contractants ne sera tenu, par le présent Statut, d'assurer le transit des voyageurs dont l'entrée sur ses territoires sera prohibée ou des marchandises d'une catégorie dont l'importation est interdite, soit pour raison de santé ou de sécurité publiques, soit comme précaution contre les maladies des animaux ou des végétaux.

Chaque Etat contractant aura le droit de prendre les précautions nécessaires pour s'assurer que les personnes, bagages, marchandises, et notamment les marchandises soumises à un monopole, les navires, bateaux, voitures, wagons ou autres instruments de transport, sont réellement en transit, ainsi que pour s'assurer que les voyageurs en transit sont en mesure de terminer leur voyage et pour éviter que la sécurité des voies et moyens de communication soit compromise.

Rien, dans le présent Statut, ne saurait affecter les mesures qu'un quelconque des Etats contractants est ou pourra être amené à prendre en vertu de conventions internationales générales auxquelles il est partie, ou qui pourraient être conclues ultérieurement, en particulier celles conclues sous les auspices de la Société des Nations, relativement au transit, à l'exportation ou à l'importation d'une catégorie particulière de marchandises, telles que l'opium ou autres drogues nuisibles, les armes ou le produit de pêcheries, ou bien de conventions générales qui auraient pour objet de prévenir toute infraction aux droits de propriété industrielle, littéraire ou artistique, ou qui auraient trait aux fausses marques, fausses indications d'origine ou autres méthodes de commerce déloyal.

Dans le cas où des services de traction monopolisés seraient établis sur les voies navigables utilisées pour le transit, l'organisation de ces services devra être telle qu'elle n'apporte pas d'entrave au transit des navires et bateaux.

Article 6.

Le présent Statut n'impose à aucun des Etats contractants une obligation nouvelle, du fait des présentes stipulations, d'accorder le libre transit aux ressortissants, ainsi qu'à leurs bagages, ou au pavillon d'un Etat non contractant, ni aux marchandises, voitures, wagons ou autres instruments de transport ayant pour Etat de provenance, d'entrée, de sortie ou de destination, un Etat non contractant, sauf les cas où des motifs valables seraient invoqués en faveur d'un tel transit par l'un quelconque des autres Etats contractants intéressés. Il est entendu, pour l'application du présent article, que les marchandises transitant sans transbordement, sous pavillon d'un des Etats contractants, bénéficient des avantages accordés à ce pavillon.

Article 7.

Il pourra être exceptionnellement, et pour un terme aussi limité que possible, dérogé aux dispositions des articles précédents par des mesures particulières ou générales que chacun des Etats contractants serait obligé de prendre en cas d'événements graves intéressant la sûreté de l'Etat ou les intérêts vitaux du pays, étant entendu que le principe de la liberté du transit doit être observé dans toute la mesure du possible.

Article 8.

Le présent Statut ne fixe pas les droits et les devoirs des belligérants et des neutres en temps de guerre. Néanmoins, il subsistera en temps de guerre dans la mesure compatible avec ces droits et ces devoirs.

Article 9.

Le présent Statut n'impose à aucun des Etats contractants d'obligation qui irait à l'encontre de ses droits et devoirs en tant que Membre de la Société des Nations.

Article 5.

No Contracting State shall be bound by this Statute to afford transit for passengers whose admission into its territories is forbidden, or for goods of a kind of which the importation is prohibited, either on grounds of public health or security, or as a precaution against diseases of animals or plants.

Each Contracting State shall be entitled to take reasonable precautions to ensure that persons, baggage and goods, particularly goods which are the subject of a monopoly, and also vessels, coaching and goods stock and other means of transport, are really in transit, as well as to ensure that passengers in transit are in a position to complete their journey, and to prevent the safety of the routes and means of communication being endangered.

Nothing in this Statute shall affect the measures which one of the Contracting States may feel called upon to take in pursuance of general international Conventions to which it is a party, or which may be concluded hereafter, particularly Conventions concluded under the auspices of the League of Nations, relating to the transit, export or import of particular kinds of articles, such as opium or other dangerous drugs, arms or the produce of fisheries, or in pursuance of general Conventions intended to prevent any infringement of industrial, literary or artistic property, or relating to false marks, false indications of origin, or other methods of unfair competition.

Any haulage service established as a monopoly on waterways used for transit must be so organised as not to hinder the transit of vessels.

Article 6.

This Statute does not of itself impose on any of the Contracting States a fresh obligation to grant freedom of transit to the nationals and their baggage, or to the flag of a non-Contracting State, nor to the goods, nor to coaching and goods stock or other means of transport coming or entering from, or leaving by, or destined for a non-Contracting State, except when a valid reason is shown for such transit by one of the other Contracting States concerned. It is understood that for the purposes of this Article, goods in transit under the flag of a Contracting State shall, if no transshipment takes place, benefit by the advantages granted to that flag.

Article 7.

The measures of a general or particular character which a Contracting State is obliged to take in case of an emergency affecting the safety of the State or the vital interests of the country may in exceptional cases, and for as short a period as possible, involve a deviation from the provisions of the above Articles ; it being understood that the principle of freedom of transit must be observed to the utmost possible extent.

Article 8.

This Statute does not prescribe the rights and duties of belligerents and neutrals in time of war. The Statute shall, however, continue in force in time of war so far as such rights and duties permit.

Article 9.

This Statute does not impose upon a Contracting State any obligations conflicting with its rights and duties as a Member of the League of Nations.

Article 10.

Les traités, conventions ou accords conclus par les Etats contractants en matière de transit, avant la date du 1^{er} mai 1921, ne sont pas abrogés par suite de la mise en vigueur du présent Statut.

En raison de cette non-abrogation, les Etats contractants s'engagent, soit à l'expiration de ces accords, soit dès que les circonstances le rendront possible, à apporter à ceux de ces accords ainsi maintenus, qui contreviendraient aux dispositions du présent Statut, toutes modifications destinées à les mettre en harmonie avec elles, que permettraient les conditions géographiques, économiques ou techniques des pays ou régions qui sont l'objet de ces accords.

Les Etats contractants s'engagent, en outre, à ne pas conclure, à l'avenir, de traités, conventions ou accords qui seraient contraires aux dispositions du présent Statut et qui ne seraient pas justifiés par des raisons géographiques, économiques ou techniques, motivant des dérogations exceptionnelles.

Les Etats contractants pourront, par ailleurs, conclure des ententes régionales relatives au transit, en conformité avec les principes du présent Statut.

Article 11.

Le présent Statut ne comporte aucunement le retrait de facilités plus grandes que celles résultant de ses dispositions et qui auraient été accordées, dans des conditions compatibles avec ses principes, aux transports en transit sur le territoire placé sous la souveraineté ou sous l'autorité de l'un quelconque des Etats contractants. Il ne comporte pas davantage l'interdiction d'en accorder à l'avenir de semblables.

Article 12.

Conformément à l'article 23 (e) du Pacte de la Société des Nations, tout Etat contractant qui pourra invoquer valablement contre l'application de l'une quelconque des dispositions du présent Statut, sur tout ou partie de son territoire, une situation économique grave, résultant de dévastations commises sur son sol pendant la guerre de 1914-1918, sera considéré comme dispensé temporairement des obligations résultant de l'application de la dite disposition, étant entendu que le principe de la liberté du transit doit être observé dans toute la mesure possible.

Article 13.

A défaut d'entente directe entre les Etats, tous différends qui surgiraient entre eux, relativement à l'interprétation ou à l'application du présent Statut, seront portés devant la Cour permanente de Justice internationale, à moins que, par application d'une convention spéciale ou d'une clause générale d'arbitrage, il ne soit procédé à un règlement du différend, soit par arbitrage, soit de tout autre manière.

Le recours sera formé ainsi qu'il est prévu à l'article 40 du Statut de la Cour permanente de Justice internationale.

Toutefois, afin de régler autant que possible ces différends à l'amiable, les Etats contractants s'engagent, préalablement à toute instance judiciaire et sous réserve des droits et attributions du Conseil et de l'Assemblée, à soumettre ces différends pour avis consultatif à l'organe qui se trouverait institué par la Société des Nations comme organe consultatif et technique des Membres de la Société, en ce qui concerne les communications et le transit. En cas d'urgence, un avis provisoire pourra recommander toutes mesures provisionnelles, destinées notamment à rendre au libre transit les facilités dont il jouissait avant l'acte ou le fait ayant donné lieu au différend.

Article 10.

The coming into force of this Statute will not abrogate treaties, conventions and agreements on questions of transit concluded by Contracting States before May 1st, 1921.

In consideration of such agreements being kept in force, Contracting States undertake, either on the termination of the agreement or when circumstances permit, to introduce into agreements so kept in force which contravene the provisions of this Statute the modifications required to bring them into harmony with such provisions, so far as the geographical, economic or technical circumstances of the countries or areas concerned allow.

Contracting States also undertake not to conclude in future treaties, conventions or agreements which are inconsistent with the provisions of this Statute, except when geographical, economic or technical considerations justify exceptional deviations therefrom.

Furthermore, Contracting States may, in matters of transit, enter into regional understandings consistent with the principles of this Statute

Article 11.

This Statute does not entail in any way the withdrawal of facilities which are greater than those provided for in the Statute and have been granted, under conditions consistent with its principles, to traffic in transit across territory under the sovereignty or authority of a Contracting State. The Statute also entails no prohibitions of such grant of greater facilities in the future.

Article 12.

In conformity with Article 23 (e) of the Covenant of the League of Nations, any Contracting State which can establish a good case against the application of any provision of this Statute in some or all of its territory, on the ground of the grave economic situation arising out of the acts of devastation perpetrated on its soil during the war 1914-1918, shall be deemed to be relieved temporarily of the obligations arising from the application of such provision, it being understood that the principle of freedom of transit must be observed to the utmost possible extent.

Article 13.

Any dispute which may arise as to the interpretation or application of this Statute which is not settled directly between the parties themselves shall be brought before the Permanent Court of International Justice, unless, under a special agreement or a general arbitration provision, steps are taken for the settlement of the dispute by arbitration or some other means.

Proceedings are opened in the manner laid down in Article 40 of the Statute of the Permanent Court of International Justice.

In order to settle such disputes, however, in a friendly way as far as possible, the Contracting States undertake, before resorting to any judicial proceedings and without prejudice to the powers and right of action of the Council and of the Assembly, to submit such disputes for an opinion to any body established by the League of Nations, as the advisory and technical organisation of the Members of the League in matters of communications and transit. In urgent cases, a preliminary opinion may recommend temporary measures intended, in particular, to restore the facilities for freedom of transit which existed before the act or occurrence which gave rise to the dispute.

Article 14.

Etant donné qu'il existe, à l'intérieur ou sur les frontières mêmes des territoires de certains Etats contractants, des zones ou enclaves d'une étendue et d'une population très faible, par rapport à celle des dits territoires, et qui forment des parties détachées de ceux-ci, ou des établissements appartenant à d'autres Etats métropoles et que, d'autre part, il est impossible, pour des raisons administratives, d'appliquer les dispositions du présent Statut aux dites zones ou enclaves, il est convenu que ces dispositions ne s'y appliqueront pas.

Il en sera de même, lorsqu'une colonie ou dépendance possède une frontière particulièrement longue par rapport à sa superficie, qui rend, en fait, impossible la surveillance de la douane et de la police.

Toutefois, les Etats intéressés appliqueront, dans les cas visés ci-dessus, un régime qui, dans la mesure du possible, respectera les principes du présent Statut et qui facilitera le transit et les communications.

Article 15.

Il est entendu que ce statut ne doit pas être interprété comme réglant en quoi que ce soit les droits et obligations *inter se* de territoires faisant partie ou placés sous la protection d'un même Etat souverain, que ces territoires, pris individuellement, soient ou non Membres de la Société des Nations.

Article 14.

In view of the fact that within or immediately adjacent to the territory of some of the Contracting States there are areas or enclaves, small in extent and population in comparison with such territories, and that these areas or enclaves form detached portions or settlements of other parent States, and that it is impracticable for reasons of an administrative order to apply to them the provisions of this Statute, it is agreed that these provisions shall not apply to them.

The same stipulation applies where a colony or dependency has a very long frontier in comparison with its surface and where in consequence it is practically impossible to afford the necessary Customs and police supervision.

The States concerned, however, will apply in the cases referred to above a regime which will respect the principles of the present Statute and facilitate transit and communications as far as practicable.

Article 15.

It is understood that this Statute must not be interpreted as regulating in any way rights and obligations *inter se* of territories forming part or placed under the protection of the same sovereign State, whether or not these territories are individually Members of the League of Nations.

N° 172.

ALBANIE, AUTRICHE,
BELGIQUE,
BOLIVIE, BULGARIE, etc.

Convention et Statut sur le régime
des voies navigables d'intérêt inter-
national. Barcelone, le 20 avril
1921.

ALBANIA, AUSTRIA,
BELGIUM,
BOLIVIA, BULGARIA, etc.

Convention and Statute on the Re-
gime of Navigable Waterways of
International Concern. Barcelona,
April 20, 1921.

No. 172. — CONVENTION ET STATUT SUR LE RÉGIME DES VOIES NAVIGABLES D'INTÉRÊT INTERNATIONAL¹. BARCELONE, LE 20 AVRIL 1921.

Textes officiels anglais et français enregistrés le 8 octobre 1921 par le Secrétariat de la Société des Nations, conformément aux termes de l'Article 4 de la Convention.

² L'Albanie, l'Autriche, la Belgique, la Bolivie, le Brésil, la Bulgarie, le Chili, la Chine, la Colombie, le Costa-Rica, Cuba, le Danemark, l'Empire britannique (avec la Nouvelle-Zélande et les Indes), l'Espagne, l'Esthonie, la Finlande, la France, la Grèce, le Guatemala, Haïti, le Honduras, l'Italie, le Japon, la Lettonie, la Lituanie, le Luxembourg, la Norvège, le Panama, le Paraguay, les Pays-Bas, la Perse, la Pologne, le Portugal, la Roumanie, l'Etat serbe-croate-slovène, la Suède, la Suisse, la Tchéco-Slovaquie, l'Uruguay et le Venezuela,

Désireux, en ce qui concerne le régime international de la navigation sur les eaux intérieures, de poursuivre l'évolution commencée il y a plus d'un siècle et affirmée solennellement dans de nombreux traités,

Considérant que c'est par le moyen de Conventions générales, auxquelles d'autres Puissances pourront adhérer ultérieurement, qu'ils seront le mieux à même de réaliser les intentions de l'article 23 (e) du Pacte de la Société des Nations,

Reconnaissant, en particulier, qu'une consécration nouvelle du principe de la liberté de la navigation, dans un Statut élaboré par quarante et un Etats appartenant aux diverses parties du monde, constitue une étape nouvelle et significative dans la voie de la coopération entre Etats, accomplie sans porter aucun préjudice à leurs droits de souveraineté ou d'autorité,

Ayant accepté l'invitation de la Société des Nations de participer à une Conférence, réunie à Barcelone le 10 mars 1921, et ayant pris connaissance de l'Acte final de cette Conférence,

Soucieux de mettre en vigueur, dès à présent, les dispositions du Statut concernant le régime des voies navigables d'intérêt international qui y a été adopté,

Voulant conclure une Convention à cet effet, les HAUTES PARTIES CONTRACTANTES ont désigné pour plénipotentiaires :

Le Président du Conseil suprême de l'Albanie :

Monseigneur Fan S. NOLI, Député au Parlement.

Le Président de la République d'Autriche :

M. Henri REINHARDT, Conseiller ministériel.

Sa Majesté le Roi des Belges :

M. Xavier NEUJEAN, Ministre des Chemins de fer, de la Marine, des Postes et des Télégraphes.

Le Président de la République de Bolivie :

M. Trifon MELEAN, Consul général de la Bolivie en Espagne.

¹ La ratification de l'Albanie a été déposée au Secrétariat permanent de la Société des Nations le 8 octobre 1921.

² Ci-dessous, la liste des Etats représentés à la Conférence de Barcelone; la liste des Etats signataires figure à la suite du texte de la Convention.

No. 172. — CONVENTION AND STATUTE ON THE REGIME OF
NAVIGABLE WATERWAYS OF INTERNATIONAL CONCERN¹.
BARCELONA, APRIL 20, 1921.

English and French official texts registered on October 8, 1921, with the Secretariat of the League of Nations, in accordance with Article 4 of the Convention.

²Albania, Austria, Belgium, Bolivia, Brazil, Bulgaria, Chile, China, Colombia, Costa Rica, Cuba, Denmark, the British Empire (with New Zealand and India), Spain, Esthonia, Finland, France, Greece, Guatemala, Haiti, Honduras, Italy, Japan, Latvia, Lithuania, Luxemburg, Norway, Panama, Paraguay, the Netherlands, Persia, Poland, Portugal, Roumania, the Serb-Croat-Slovene State, Sweden, Switzerland, Czechoslovakia, Uruguay and Venezuela :

Desirous of carrying further the development as regards the international regime of navigation on internal waterways, which began more than a century ago, and which has been solemnly affirmed in numerous treaties,

Considering that General Conventions to which other Powers may accede at a later date constitute the best method of realising the purpose of Article 23 (e) of the Covenant of the League of Nations,

Recognising in particular that a fresh confirmation of the principle of Freedom of Navigation in a Statute elaborated by forty-one States belonging to the different portions of the world constitutes a new and significant stage towards the establishment of co-operation among States, without in any way prejudicing their rights of sovereignty or authority,

Having accepted the invitation of the League of Nations to take part in a Conference at Barcelona which met on March 10th, 1921, and having taken note of the Final Act of such Conference,

Anxious to bring into force forthwith the provisions of the Statute relating to the Regime of Navigable Waterways of International Concern which has there been adopted,

Wishing to conclude a Convention for this purpose, the HIGH CONTRACTING PARTIES have appointed as their Plenipotentiaries :

The President of the Supreme Council of Albania :

Monsignor Fan S. NOLI, Member of Parliament.

The President of the Republic of Austria :

M. Henri REINHARDT, Ministerial Councillor.

His Majesty the King of the Belgians :

M. Xavier NEUJEAN, Minister for Railways, Marine, Posts and Telegraphs.

The President of the Republic of Bolivia :

M. Trifon MELEAN, Bolivian Consul in Spain.

¹ The ratification of Albania was deposited with the Permanent Secretariat of the League of Nations on October 8, 1921.

² Here follows the list of States represented at the Barcelona Conference; the list of States which have signed the Convention will be found at the end of the text of the Convention.

Le Président de la République des Etats-Unis du Brésil :

Sa Majesté le Roi de Bulgarie :

M. Lubin BOCHKOFF, Ingénieur civil, adjoint au Directeur général des Chemins de fer et des Ports.

Le Président de la République du Chili :

Señor Manuel RIVAS VICUÑA, Envoyé extraordinaire et Ministre plénipotentiaire.

Le Président de la République Chinoise :

M. Ouang YONG-PAO, Envoyé extraordinaire et Ministre plénipotentiaire.

Le Président de la République de Colombie :

Le Président de la République de Costa-Rica :

Le Président de la République de Cuba :

Sa Majesté le Roi de Danemark et d'Islande :

M. Peter Andreas HOLCK-COLDING, Chef de bureau du Ministère des Travaux publics.

Sa Majesté le Roi du Royaume-Uni de Grande-Bretagne et d'Irlande et des territoires britanniques au delà des mers, Empereur des Indes :

Sir Hubert LLEWELLYN SMITH, G.C.B., Conseiller économique du Gouvernement ;

et pour le Dominion de la Nouvelle-Zélande :

Sir Hubert LLEWELLYN SMITH, G.C.B.

Pour l'Inde :

Sir Louis James KERSHAW, K.C.S.I., C.I.E., Secrétaire du Département des Finances et de la Statistique de l'Office de l'Inde.

Sa Majesté le Roi d'Espagne :

Señor Don Emilio ORTUÑO Y BERTE, Membre de la Chambre des Députés, ancien Ministre des Travaux publics.

Le Président de la République Esthonienne :

M. Charles Robert PUSTA, Ministre plénipotentiaire.

Le Président de la République de Finlande :

M. Rolf THESLEFF, Envoyé extraordinaire et Ministre plénipotentiaire.

Le Président de la République Française :

M. Maurice SIBILLE, Député, Membre du Comité consultatif des Chemins de fer français.

Sa Majesté le Roi des Hellènes :

M. G. CARADJA, Ministre plénipotentiaire.

Le Président de la République de Guatémala :

M. le Dr Norberto GALVEZ, Consul général de Guatémala à Barcelone.

The President of the Republic of Brazil :

His Majesty the King of Bulgaria :

M. Lubin BOCHKOFF, Civil Engineer, Assistant to the Director-General of Railways and Ports.

The President of the Republic of Chile :

Señor Manuel RIVAS VICUÑA, Envoy Extraordinary and Minister Plenipotentiary.

The President of the Republic of China :

M. Ouang YONG-PAO, Envoy Extraordinary and Minister Plenipotentiary.

The President of the Republic of Colombia :

The President of the Republic of Costa Rica :

The President of the Republic of Cuba :

His Majesty the King of Denmark and of Iceland :

M. Peter Andreas HOLCK-COLDING, Chef de Bureau in the Ministry of Public Works.

His Majesty the King of the United Kingdom of Great Britain and Ireland and of the British Dominions beyond the Seas, Emperor of India :

Sir Hubert LLEWELLYN SMITH, G.C.B., Economic Adviser to the Government ;

and for the Dominion of New Zealand :

Sir Hubert LLEWELLYN SMITH, G.C.B.

for India :

Sir Louis James KERSHAW, K.C.S.I., C.I.E., Secretary in the Revenue and Statistics Department in the India Office.

His Majesty the King of Spain :

Señor Don Emilio ORTUÑO Y BERTE, Member of the Chamber of Deputies, formerly Minister of Public Works.

The President of the Esthonian Republic :

M. Charles Robert PUSTA, Minister Plenipotentiary.

The President of the Republic of Finland :

M. Rolf THESLEFF, Envoy Extraordinary and Minister Plenipotentiary.

The President of the French Republic :

M. Maurice SIBILLE, Deputy, Member of the "Comité consultatif des Chemins de fer français."

His Majesty the King of the Hellenes :

M. G. CARADJA, Minister Plenipotentiary.

The President of the Republic of Guatemala :

Dr. Norberto GALVEZ, Guatemalan Consul-General at Barcelona.

Le Président de la République de Haïti :

Le Président de la République de Honduras :

Sa Majesté le Roi d'Italie :

M. Paolo BIGNAMI, Ingénieur, Député au Parlement italien, ancien Sous-Secrétaire d'Etat.

Sa Majesté l'Empereur du Japon :

Le Président de la République de Lettonie :

Le Président de la République Lituanienne :

M. V. SIDZIKAIUSKAS, Chargé d'Affaires à Berne.

Son Altesse Royale la Grande-Duchesse de Luxembourg :

M. Antoine LEFORT, Chargé d'Affaires à Berne.

Sa Majesté le Roi de Norvège :

M. le Dr Fridtjof NANSEN, Professeur à l'Université de Christiania.

Le Président de la République de Panama :

M. le Docteur Evenor HAZERA, Consul général de Panama pour l'Espagne, ancien Sous-Secrétaire d'Etat.

Le Président de la République de Paraguay :

Sa Majesté la Reine des Pays-Bas :

Sa Majesté le Shah de Perse :

Le Président de la République Polonaise :

M. Joseph WIELOVIEYSKI.

Le Président de la République Portugaise :

M. Alfredo FREIRE D'ANDRADE, ancien Ministre des Affaires étrangères.

Sa Majesté le Roi de Roumanie :

Sa Majesté le Roi des Serbes, Croates et Slovènes :

Sa Majesté le Roi de Suède :

M. Fredrik V. HANSEN, Directeur général des Forces hydrauliques et des Canaux de l'Etat.

Le Conseil fédéral de la Confédération Suisse :

The President of the Republic of Haiti :

The President of the Republic of Honduras :

His Majesty the King of Italy :

M. Paolo BIGNAMI, Engineer, Member of the Chamber of Deputies, former Under-Secretary of State.

His Majesty the Emperor of Japan :

The President of the Republic of Latvia :

The President of the Lithuanian Republic :

M. V. SIDZIKAUSKAS, Chargé d'Affaires at Berne.

Her Royal Highness the Grand-Duchess of Luxemburg :

M. Antoine LEFORT, Chargé d'Affaires at Berne.

His Majesty the King of Norway :

Dr. Fridtjof NANSEN, Professor in Christiania University.

The President of the Republic of Panama :

Dr. Evenor HAZERA, Consul-General for Panama in Spain, former Under-Secretary of State.

The President of the Republic of Paraguay :

Her Majesty the Queen of the Netherlands :

His Majesty the Shah of Persia :

The President of the Polish Republic :

M. Joseph WIELOVIEYSKI.

The President of the Portuguese Republic :

M. Alfredo FREIRE D'ANDRADE, formerly Minister of Foreign Affairs.

His Majesty the King of Roumania :

His Majesty the King of the Serbs, Croats and Slovenes :

His Majesty the King of Sweden :

M. Fredrik V. HANSEN, Director-General of Hydraulic Power and State Canals.

The Federal Council of the Swiss Confederation :

Le Président de la République Tchecoslovaque :

M. Bohuslav MÜLLER, Ingénieur, Secrétaire d'Etat au Ministère des Travaux publics, Envoyé extraordinaire et Ministre plénipotentiaire.

Le Président de la République Orientale de l'Uruguay :

M. Benjamin FERNANDEZ Y MEDINA, Envoyé extraordinaire et Ministre plénipotentiaire en Espagne.

Le Président des Etats-Unis de Venezuela :

Lesquels, après avoir communiqué leurs pleins pouvoirs trouvés en bonne et due forme, sont convenus de ce qui suit :

Article premier.

Les Hautes Parties contractantes déclarent accepter le Statut ci-annexé relatif au régime des voies navigables d'intérêt international, adopté par la Conférence de Barcelone, le 19 avril 1921.

Ce Statut sera considéré comme faisant partie intégrante de la présente Convention. En conséquence, elles déclarent accepter les obligations et engagements du dit statut, conformément aux termes et suivant les conditions qui y figurent.

Article 2.

La présente Convention ne porte en rien atteinte aux droits et obligations qui résultent des dispositions du Traité de Paix, signé à Versailles le 28 juin 1919, ou des dispositions des autres traités analogues, en ce qui concerne les Puissances signataires ou bénéficiaires de ces traités.

Article 3.

La présente Convention, dont les textes français et anglais font également foi, portera la date de ce jour et pourra être signée jusqu'au 1^{er} décembre 1921.

Article 4.

La présente Convention est sujette à ratification. Les instruments de ratification seront transmis au Secrétaire général de la Société des Nations, qui en notifiera la réception aux autres Membres de la Société, ainsi qu'aux Etats admis à signer la Convention. Les instruments de ratification seront déposés aux archives du Secrétariat.

Pour déférer aux prescriptions de l'article 18 du Pacte de la Société des Nations, le Secrétaire général procédera à l'enregistrement de la présente Convention, dès le dépôt de la première ratification.

Article 5.

Les Membres de la Société des Nations qui n'auront pas signé la présente Convention avant le 1^{er} décembre 1921 pourront y adhérer.

The President of the Czecho-Slovak Republic :

M. Bohuslav MÜLLER, Engineer, Secretary of State at the Ministry of Public Works, Envoy Extraordinary and Minister Plenipotentiary.

The President of the Oriental Republic of Uruguay :

M. Benjamin FERNANDEZ Y MEDINA, Envoy Extraordinary and Minister Plenipotentiary to Spain.

The President of the United States of Venezuela :

Who, after communicating their full powers found in good and due form, have agreed as follows :

Article 1.

The High Contracting Parties declare that they accept the Statute on the Regime of Navigable Waterways of International Concern annexed hereto, adopted by the Barcelona Conference on April 19th, 1921.

This Statute will be deemed to constitute an integral part of the present Convention. Consequently, they hereby declare that they accept the obligations and undertakings of the said Statute in conformity with the terms and in accordance with the conditions set out therein.

Article 2.

The present Convention does not in any way affect the rights and obligations arising out of the provisions of the Treaty of Peace signed at Versailles on June 28th, 1919, or out of the provisions of the other corresponding Treaties, in so far as they concern the Powers which have signed, or which benefit by, such Treaties.

Article 3.

The present Convention, of which the French and English texts are both authentic, shall bear this day's date and shall be open for signature until December 1st, 1921.

Article 4.

The present Convention is subject to ratification. The instruments of ratification shall be transmitted to the Secretary-General of the League of Nations, who will notify the receipt of them to the other Members of the League and to States admitted to sign the Convention. The instruments of ratification shall be deposited in the archives of the Secretariat.

In order to comply with the provisions of Article 18 of the Covenant of the League of Nations, the Secretary-General will register the present Convention upon the deposit of the first ratification.

Article 5.

Members of the League of Nations which have not signed the present Convention before December 1st, 1921, may accede to it.

Il en sera de même des Etats non Membres de la Société, auxquels le Conseil de la Société aurait décidé de donner communication officielle de la présente Convention.

L'adhésion sera notifiée au Secrétaire général de la Société, qui informera toutes les Puissances intéressées de l'adhésion et de la date à laquelle celle-ci a été notifiée.

Article 6.

La présente Convention n'entrera en vigueur qu'après avoir été ratifiée par cinq Puissances. La date de son entrée en vigueur sera le quatre-vingt-dixième jour après la réception par le Secrétaire général de la Société des Nations de la cinquième ratification. Ultérieurement, la présente Convention prendra effet, en ce qui concerne chacune des parties quatre-vingt-dix jours après la réception de la ratification ou de la notification de l'adhésion.

Dès l'entrée en vigueur de la présente Convention, le Secrétaire général en adressera une copie conforme aux Puissances non Membres de la Société, qui, en vertu des Traités de Paix, se sont engagées à y adhérer.

Article 7.

Un recueil spécial sera tenu par le Secrétaire général de la Société des Nations, indiquant quelles parties ont signé ou ratifié la présente Convention, y ont adhéré ou l'ont dénoncée. Ce recueil sera constamment ouvert aux Membres de la Société et publication en sera faite aussi souvent que possible, suivant les indications du Conseil.

Article 8.

Sous réserve des dispositions de l'article 2 de la présente Convention, celle-ci peut être dénoncée par l'une quelconque des parties, après l'expiration d'un délai de cinq ans, à partir de la date de son entrée en vigueur pour ladite partie. La dénonciation sera faite sous forme de notification écrite, adressée au Secrétaire général de la Société des Nations. Copie de cette notification, informant toutes les autres parties de la date à laquelle elle a été reçue, leur sera immédiatement transmise par le Secrétaire général. La dénonciation prendra effet un an après la date à laquelle elle aura été reçue par le Secrétaire général et ne sera opérante qu'en ce qui concerne la Puissance qui l'aura notifiée. Elle ne portera pas atteinte, à moins d'accord contraire, à des engagements relatifs à un programme de travaux contractés avant la dénonciation.

Article 9.

La revision de la présente Convention peut être demandée à toute époque par un tiers des Hautes Parties contractantes.

The same applies to States not Members of the League to which the Council of the League may decide officially to communicate the present Convention.

Accession will be notified to the Secretary-General of the League, who will inform all Powers concerned of the accession and of the date on which it was notified.

Article 6.

The present Convention will not come into force until it has been ratified by five Powers. The date of its coming into force shall be the ninetieth day after the receipt by the Secretary-General of the League of Nations of the fifth ratification. Thereafter the present Convention will take effect in the case of each Party ninety days after the receipt of its ratification or of the notification of its accession.

Upon the coming into force of the present Convention, the Secretary-General will address a certified copy of it to the Powers not Members of the League which are bound under the Treaties of Peace to accede to it.

Article 7.

A special record shall be kept by the Secretary-General of the League of Nations, showing which of the Parties have signed, ratified, acceded to or denounced the present Convention. This record shall be open to the Members of the League at all times ; it shall be published as often as possible in accordance with the directions of the Council.

Article 8.

Subject to the provisions of Article 2 of the present Convention, the latter may be denounced by any Party thereto after the expiration of five years from the date when it came into force in respect of that Party. Denunciation shall be effected by notification in writing addressed to the Secretary-General of the League of Nations. Copies of such notification shall be transmitted forthwith by him to all the other Parties, informing them of the date on which it was received. The denunciation shall take effect one year after the date on which it was notified to the Secretary-General, and shall operate only in respect of the notifying Power. It shall not, in the absence of an agreement to the contrary, prejudice engagements entered into before the denunciation relating to a programme of works.

Article 9.

A request for the revision of the present Convention may be made at any time by one-third of the High Contracting Parties.

En foi de quoi, les plénipotentiaires sus-nommés ont signé la présente Convention.

Fait à Barcelone, le vingt avril mil neuf cent vingt et un, en un seul exemplaire qui restera déposé dans les archives de la Société des Nations.¹

In faith whereof the above-named Plenipotentiaries have signed the present Convention.

Done at Barcelona the twentieth day of April one thousand nine hundred and twenty-one, in a single copy which shall remain deposited in the archives of the League of Nations.¹

[AFRIQUE DU SUD]
[SOUTH AFRICA]

[ALBANIE]
[ALBANIA]

FAN S. NOLI.

[ARGENTINE]
[ARGENTINA]

[AUSTRALIE]
[AUSTRALIA]

[AUTRICHE]
[AUSTRIA]

REINHARDT.

[BELGIQUE]
[BELGIUM]

XAVIER NEUJEAN.

[BOLIVIE]
[BOLIVIA]

TRIFON MELEAN.

[BRÉSIL]
[BRAZIL]

[BULGARIE]
[BULGARIA]

L. BOCHKOFF.

[CANADA]

[CHILI]
[CHILE]

MANUEL RIVAS VICUÑA.

[CHINE]
[CHINA]

OUANG YONG-PAO.

¹ Ci-dessous, la liste des Etats Membres de la Société des Nations ayant signé la Convention ou ayant le droit d'y adhérer.

¹ Here follows the list of States Members of the League of Nations which have signed the Convention or which have the right to adhere to it.

[COLOMBIE]
[COLOMBIA]

[COSTA-RICA]

[CUBA]

[DANEMARK]
[DENMARK]

A. HOLCK-COLDING

[EMPIRE BRITANNIQUE]
[BRITISH EMPIRE]

HUBERT LLEWELLYN SMITH.

Sous réserve de la déclaration insérée au procès-verbal de la séance du 19 avril 1921, relative aux Dominions britanniques non représentés à la Conférence de Barcelone.

Subject to the declaration inserted in the Procès-verbal of the meeting of April 19, 1921, as to the British Dominions which have not been represented at the Barcelona Conference.

[NOUVELLE-ZÉLANDE]
[NEW ZEALAND]

H. LLEWELLYN SMITH.

[INDE]
[INDIA]

KERSHAW.

[ESPAGNE]
[SPAIN]

E. ORTUÑO.

[ESTHONIE]
[ESTHONIA]

C. R. PUSTA.

[FINLANDE]
[FINLAND]

ROLF THESLEFF.

[FRANCE]

MAURICE SIBILLE.

[GRÈCE]
[GREECE]

G. CARADJA.

[GUATÉMALA]

N. GALVEZ.

[HAÏTI]

[HONDURAS]

[ITALIE]
[ITALY]

PAOLO BIGNAMI.

[JAPON]
[JAPAN]

[LETTONIE]
[LATVIA]

[LITUANIE]
[LITHUANIA]

V. SIDZIKAUSKAS.

[LUXEMBOURG]
[LUXEMBURG]

LEFORT.

[NICARAGUA]

[NORVÈGE]
[NORWAY]

FRIDTJOF NANSEN.

[PANAMA]

EVENOR HAZERA.

[PARAGUAY]

[PAYS-BAS]
[NETHERLANDS]

[PÉROU]
[PERU]

[PERSE]
[PERSIA]

[POLOGNE]
[POLAND]

JOSEPH WIELOVIEYSKI.

[PORTUGAL]

A. FREIRE D'ANDRADE.

[ROUMANIE]
[ROUMANIA]

[SALVADOR]

[ÉTAT SERBE-CROATE-SLOVÈNE]
[SERB-CROAT-SLOVENE STATE]

[SIAM]

[SUÈDE]
[SWEDEN]

FREDRIK HANSEN.

[SUISSE]
[SWITZERLAND]

[TCHÉCOSLOVAQUIE]
[CZECHOSLOVAKIA]

ING. BOHUSLAV MÜLLER.

[URUGUAY]

B. FERNANDEZ Y MEDINA.

[VENEZUELA]

STATUT RELATIF AU RÉGIME DES VOIES NAVIGABLES
D'INTÉRÊT INTERNATIONAL

Article premier.

Pour l'application du présent Statut, seront considérées comme voies navigables d'intérêt international :

1. Toutes parties naturellement navigables vers et depuis la mer d'une voie d'eau qui, dans son cours naturellement navigable vers et depuis la mer, sépare ou traverse différents Etats, ainsi que toute partie d'une autre voie d'eau naturellement navigable vers et depuis la mer reliant à la mer une voie d'eau naturellement navigable qui sépare ou traverse différents Etats.

Il est entendu que :

- a) Le transbordement d'un navire ou bateau à un autre n'est pas exclu par les mots « navigables vers et depuis la mer » ;
- b) Est dite naturellement navigable, toute voie d'eau naturelle ou partie de voie d'eau naturelle faisant actuellement l'objet d'une navigation commerciale ordinaire ou susceptible, par ses conditions naturelles, de faire l'objet d'une telle navigation ; par navigation commerciale ordinaire, il faut entendre une navigation qui, étant donné les conditions économiques des pays riverains, est commercialement et couramment praticable ;
- c) Les affluents doivent être considérés comme des voies d'eau séparées ;
- d) Les canaux latéraux, établis en vue de suppléer aux imperfections d'une voie d'eau rentrant dans la définition ci-dessus, sont assimilés à cette dernière ;
- e) Sont considérés comme riverains, tous les Etats séparés ou traversés par une même voie navigable d'intérêt international, y compris ses affluents d'intérêt international.

2. Les voies d'eau ou parties de voies d'eau naturelles ou artificielles, désignées expressément comme devant être soumises au régime de la Convention générale concernant les voies navigables, soit dans les Actes unilatéraux des Etats sous la souveraineté ou l'autorité desquels se trouvent les dites voies d'eau ou parties de voies d'eau, soit dans des accords comportant notamment le consentement des dits Etats.

Article 2.

Parmi les voies navigables d'intérêt international, constituant une catégorie spéciale en vue de l'application des articles 5, 10, 12 et 14 du présent Statut :

- a) Les voies navigables pour lesquelles il existe une Commission internationale où sont représentés des Etats non riverains ;
- b) Les voies navigables qui seraient ultérieurement classées dans cette catégorie, soit en vertu d'Actes unilatéraux des Etats sous la souveraineté ou l'autorité desquels elles se trouvent, soit en vertu d'accords comportant notamment le consentement des dits Etats.

Article 3.

Sous réserve des stipulations des articles 5 et 17, chacun des Etats contractants accordera, sur les parties de voies navigables ci-dessus désignées qui se trouvent sous sa souveraineté ou autorité, le libre exercice de la navigation aux navires et bateaux battant pavillon de l'un quelconque des Etats contractants.

STATUTE ON THE REGIME OF NAVIGABLE WATERWAYS OF
INTERNATIONAL CONCERN.

Article 1.

In the application of the Statute, the following are declared to be navigable waterways of international concern :

1. All parts which are naturally navigable to and from the sea of a waterway which in its course, naturally navigable to and from the sea, separates or traverses different States, and also any part of any other waterway naturally navigable to and from the sea, which connects with the sea a waterway naturally navigable which separates or traverses different States.

It is understood that :

- (a) Transshipment from one vessel to another is not excluded by the words " navigable to and from the sea " ;
- (b) Any natural waterway or part of a natural waterway is termed " naturally navigable " if now used for ordinary commercial navigation, or capable by reason of its natural conditions of being so used ; by " ordinary commercial navigation " is to be understood navigation which, in view of the economic condition of the riparian countries, is commercial and normally practicable ;
- (c) Tributaries are to be considered as separate waterways ;
- (d) Lateral canals constructed in order to remedy the defects of a waterway included in the above definition are assimilated thereto.
- (e) The different States separated or traversed by a navigable waterway of international concern, including its tributaries of international concern, are deemed to be " riparian States ".

2. Waterways, or parts of waterways, whether natural or artificial, expressly declared to be placed under the regime of the General Convention regarding navigable waterways of international concern either in unilateral Acts of the States under whose sovereignty or authority these waterways or parts of waterways are situated, or in agreements made with the consent, in particular, of such States.

Article 2.

For the purpose of Articles 5, 10, 12 and 14 of this Statute, the following shall form a special category of navigable waterways of international concern :

- (a) Navigable waterways for which there are international Commissions upon which non-riparian States are represented ;
- (b) Navigable waterways which may hereafter be placed in this category, either in pursuance of unilateral Acts of the States under whose sovereignty or authority they are situated, or in pursuance of agreements made with the consent, in particular, of such States.

Article 3.

Subject to the provisions contained in Articles 5 and 17, each of the Contracting States shall accord free exercise of navigation to the vessels flying the flag of any one of the other Contracting States on those parts of navigable waterways specified above which may be situated under its sovereignty or authority.

Article 4.

Dans l'exercice de la navigation ci-dessus visée, les ressortissants, les biens et les pavillons de tous les Etats contractants seront, sous tous les rapports, traités sur le pied d'une parfaite égalité. Aucune distinction ne sera notamment faite entre les ressortissants, les biens et les pavillons des différents Etats riverains, y compris l'Etat riverain sous la souveraineté ou l'autorité duquel se trouve la partie de voie navigable considérée ; de même, aucune distinction ne sera faite entre les ressortissants, les biens et les pavillons des Etats riverains et ceux des non-riverains. Il est entendu, en conséquence, qu'aucun privilège exclusif de navigation ne sera accordé sur les dites voies navigables à des sociétés ou à des particuliers.

Aucune distinction ne pourra être faite, dans le dit exercice, en raison du point de provenance ou de destination, ou de la direction des transports.

Article 5.

Par dérogation aux deux articles précédents et sauf convention ou obligation contraire :

1. Tout Etat riverain a le droit de réserver à son propre pavillon le transport de voyageurs et de marchandises chargés à un port se trouvant sous sa souveraineté ou autorité et déchargés à un autre port se trouvant également sous sa souveraineté ou autorité. L'Etat qui ne réserve pas à son propre pavillon les transports ci-dessus spécifiés peut, néanmoins, à l'égard d'un co-riverain qui se les réserve, refuser le bénéfice de l'égalité de traitement en ce qui concerne ces dits transports.

Sur les voies navigables, visées à l'article 2, l'Acte de navigation ne pourra laisser aux Etats riverains que le droit de réserver les transports locaux de voyageurs et de marchandises indigènes ou indigénées. Toutefois, dans tous les cas où une liberté plus complète de la navigation aurait déjà été proclamée dans un Acte de navigation antérieur, cette liberté ne sera pas diminuée.

2. Lorsqu'un réseau navigable naturel d'intérêt international, ne comprenant pas de voies visées à l'article 2, ne sépare ou traverse que deux Etats, ceux-ci ont le droit de réserver d'un commun accord à leur pavillon le transport des voyageurs et des marchandises chargés à un port de ce réseau et déchargés à un autre port de ce même réseau, à moins que ce transport ne soit accompli entre deux ports qui ne se trouvent pas sous la souveraineté ou l'autorité d'un même Etat au cours d'un voyage, sans transbordement sur les territoires de l'un ou l'autre des dits Etats, comportant un parcours en mer ou sur une voie navigable d'intérêt international n'appartenant pas au dit réseau.

Article 6.

Chacun des Etats contractants conserve, sur les voies navigables ou parties de voies navigables visées à l'article 1 et se trouvant sous sa souveraineté ou autorité, le droit dont il jouit actuellement d'édicter des dispositions et de prendre des mesures nécessaires à la police générale du territoire et à l'application des lois et règlements concernant les douanes, la santé publique, les précautions contre les maladies des animaux et des végétaux, l'émigration ou l'immigration et l'importation ou l'exportation des marchandises prohibées ; il est entendu que ces dispositions et ces mesures ne dépassant pas les nécessités et appliquées sur un pied de parfaite égalité aux ressortissants, aux biens et aux pavillons de l'un quelconque des Etats contractants, y compris l'Etat contractant qui les édicte, ne devront pas, sans motif valable, entraver le libre exercice de la navigation.

Article 7.

Sur le parcours, comme à l'embouchure de voies navigables d'intérêt international, il ne pourra être perçu de redevances d'aucune espèce autres que des redevances ayant le caractère de

Article 4.

In the exercise of navigation referred to above, the nationals, property and flags of all Contracting States shall be treated in all respects on a footing of perfect equality. No distinction shall be made between the nationals, the property and the flags of the different riparian States, including the riparian State exercising sovereignty or authority over the portion of the navigable waterway in question : similarly, no distinction shall be made between the nationals, the property and the flags of riparian and non-riparian States. It is understood, in consequence, that no exclusive right of navigation shall be accorded on such navigable waterways to companies or to private persons.

No distinction shall be made in the said exercise, by reason of the point of departure or of destination, or of the direction of the traffic.

Article 5.

As an exception to the two preceding Articles, and in the absence of any Convention or obligation to the contrary :

1. A riparian State has the right of reserving for its own flag the transport of passengers and goods loaded at one port situated under its sovereignty or authority and unloaded at another port also situated under its sovereignty or authority. A State which does not reserve the above-mentioned transport to its own flag may, nevertheless, refuse the benefit of equality of treatment with regard to such transport to a co-riparian which does reserve it.

On the navigable waterways referred to in Article 2, the Act of Navigation shall only allow to riparian States the right of reserving the local transport of passengers or of goods which are of national origin or are nationalised. In every case, however, in which greater freedom of navigation may have been already established, in a previous Act of Navigation, this freedom shall not be reduced.

2. When a natural system of navigable waterways of international concern which does not include waterways of the kind referred to in Article 2 separates or traverses two States only, the latter have the right to reserve to their flags by mutual agreement the transport of passengers and goods loaded at one port of this system and unloaded at another port of the same system, unless this transport takes place between two ports which are not situated under the sovereignty or authority of the same State in the course of a voyage, effected without transshipment on the territory of either of the said States, involving a sea-passage or passage over a navigable waterway of international concern which does not belong to the said system.

Article 6.

Each of the Contracting States maintains its existing right, on the navigable waterways or parts of navigable waterways referred to in Article 1 and situated under its sovereignty or authority, to enact the stipulations and to take the measures necessary for policing the territory and for applying the laws and regulations relating to customs, public health, precautions against the diseases of animals and plants, emigration or immigration, and to the import or export of prohibited goods, it being understood that such stipulations and measures must be reasonable, must be applied on a footing of absolute equality between the nationals, property and flags of any one of the Contracting States, including the State which is their author, and must not without good reason impede the freedom of navigation.

Article 7.

No dues of any kind may be levied anywhere on the course or at the mouth of a navigable waterway of international concern, other than dues in the nature of payment for services rendered

rétributions et destinées exclusivement à couvrir d'une manière équitable les frais d'entretien de la navigabilité ou d'amélioration de la voie navigable et de ses accès, ou à subvenir à des dépenses faites dans l'intérêt de la navigation. Ces redevances seront calculées sur ces frais et dépenses et le tarif en sera affiché dans les ports. Elles seront établies de manière à ne pas rendre nécessaire, sauf soupçon de fraude ou de contravention, un examen détaillé de la cargaison et de manière à faciliter, autant que possible, tant par les conditions de leur prélèvement que par les tarifs eux-mêmes, le trafic international.

Article 8.

En ce qui concerne les formalités douanières, le transit des navires et des bateaux, des voyageurs et des marchandises, sur les voies navigables d'intérêt international, s'effectuera dans les conditions fixées par le Statut de Barcelone sur la liberté du transit. Chaque fois que le transit aura lieu sans transbordement, les dispositions complémentaires ci-après seront applicables :

- a) Lorsque les deux rives d'une voie navigable d'intérêt international font partie d'un même Etat, les formalités douanières imposées aux marchandises en transit, après la déclaration et une visite sommaire, se borneront à la mise sous scellés, sous cadenas ou sous la garde d'agents des douanes ;
- b) Lorsqu'une voie navigable d'intérêt international forme frontière entre deux Etats, les navires et bateaux, les voyageurs et les marchandises en transit devront être, en cours de route, exempts de toute formalité douanière, sauf le cas où, pour des raisons valables d'ordre pratique et sans porter atteinte à la facilité de la navigation, l'accomplissement des formalités douanières se ferait en un point de la partie de la voie navigable formant frontière.

Le transit des navires ou bateaux et des voyageurs, ainsi que le transit des marchandises sans transbordement, sur les voies navigables d'intérêt international, ne pourront donner lieu à la perception d'aucun des droits qui sont, soit prohibés par le Statut de Barcelone sur la liberté du transit, soit autorisés par l'article 3 du dit Statut ; étant entendu, toutefois, que pourront être mis à la charge des navires et bateaux en transit, le logement et la nourriture des agents des douanes strictement requis pour la surveillance.

Article 9.

Dans tous les ports situés sur une voie navigable d'intérêt international et sous le rapport de l'utilisation de ces ports, les ressortissants, les biens et les pavillons de tous les Etats contractants jouiront, sous réserve des dispositions des articles 5 et 17, notamment en ce qui concerne les droits et redevances de ports, d'un traitement égal à celui des ressortissants, des biens et des pavillons de l'Etat riverain sous la souveraineté ou l'autorité duquel le port se trouve. Il est entendu que les biens auxquels s'applique le présent alinéa sont les biens ayant pour origine, provenance ou destination l'un quelconque des Etats contractants.

Les installations des ports situés sur une voie navigable d'intérêt international et les facilités offertes dans ceux-ci à la navigation ne pourront être soustraites à l'usage public que dans une mesure raisonnable et pleinement compatible avec le libre exercice de la navigation.

Pour l'application des droits de douane ou assimilés, des droits d'octroi local et de consommation, comme en ce qui touche les frais accessoires, perçus à l'occasion de l'importation ou de l'exportation des marchandises par les dits ports, il ne sera fait aucune différence en raison du pavillon du navire ou bateau ayant effectué ou devant effectuer le transport, que ce pavillon soit le pavillon national ou celui de l'un quelconque des Etats contractants.

L'Etat sous la souveraineté ou l'autorité duquel un port se trouve pourra retirer le bénéfice de l'alinéa précédent à tout navire ou bateau, s'il est prouvé que son armateur défavorise systématiquement les ressortissants de cet Etat ou les sociétés contrôlées par les dits ressortissants.

A moins de motif exceptionnel justifiant, pour des nécessités économiques, une dérogation, les droits de douane ne pourront être supérieurs à ceux qui sont perçus aux autres frontières dou-

and intended solely to cover in an equitable manner the expenses of maintaining and improving the navigability of the waterway and its approaches, or to meet expenditure incurred in the interest of navigation. These dues shall be fixed in accordance with such expenses, and the tariff of dues shall be posted in the ports. These dues shall be levied in such a manner as to render unnecessary a detailed examination of the cargo, except in cases of suspected fraud or infringement of regulations, and so as to facilitate international traffic as much as possible, both as regards their rates and the method of their application.

Article 8.

The transit of vessels and of passengers and goods on navigable waterways of international concern shall, so far as customs formalities are concerned, be governed by the conditions laid down in the Statute of Barcelona on Freedom of Transit. Whenever transit takes place without transshipment the following additional provisions shall be applicable :

- (a) When both banks of a waterway of international concern are within one and the same State, the customs formalities imposed on goods in transit after they have been declared and subjected to a summary inspection shall be limited to placing them under seal or padlock or in the custody of customs officers ;
- (b) When a navigable waterway of international concern forms the frontier between two States, vessels, passengers and goods in transit shall while " en route " be exempt from any customs formality, except in cases in which there are valid reasons of a practical character for carrying out customs formalities at a place on the part of the river which forms the frontier, and this can be done without interfering with navigation facilities.

The transit of vessels and passengers, as well as the transit of goods without transshipment, on navigable waterways of international concern, must not give rise to the levying of any duties whatsoever, whether prohibited by the Statute of Barcelona on Freedom of Transit or authorised by Article 3 of that Statute. It is nevertheless understood that vessels in transit may be made responsible for the board and lodging of any customs officers who are strictly required for supervision.

Article 9.

Subject to the provisions of Articles 5 and 17, the nationals, property and flags of all the Contracting States shall, in all ports situated on a navigable waterway of international concern, enjoy, in all that concerns the use of the port, including port dues and charges, a treatment equal to that accorded to the nationals, property and flag of the riparian State under whose sovereignty or authority the port is situated. It is understood that the property to which the present paragraph relates is property originating in, coming from or destined for, one or other of the Contracting States.

The equipment of ports situated on a navigable waterway of international concern, and the facilities afforded in these ports to navigation, must not be withheld from public use to an extent beyond what is reasonable and fully compatible with the free exercise of navigation.

In the application of customs or other analogous duties, local octroi or consumption duties, or incidental charges, levied on the occasion of the importation or exportation of goods through the aforesaid ports, no difference shall be made by reason of the flag of the vessel on which the transport has been or is to be accomplished, whether this flag be the national flag or that of any of the Contracting States.

The State under whose sovereignty or authority a port is situated may withdraw the benefits of the preceding paragraph from any vessel if it is proved that the owner of the vessel discriminates systematically against the nationals of that State, including companies controlled by such nationals.

In the absence of special circumstances justifying an exception on the ground of economic necessities, the customs duties must not be higher than those levied on the other customs frontiers

nières de l'Etat intéressé sur les marchandises de même nature, de même provenance et de même destination. Toutes les facilités qui seraient accordées, par les Etats contractants, sur d'autres voies de terre ou d'eau, ou dans d'autres ports pour l'importation et l'exportation des marchandises, seront également concédées à l'importation ou à l'exportation effectuées dans les mêmes conditions par la voie navigable et les ports visés ci-dessus.

Article 10.

1. Tout Etat riverain est tenu, d'une part, de s'abstenir de toutes mesures susceptibles de porter atteinte à la navigabilité ou de diminuer les facilités de la navigation, et, d'autre part, de prendre le plus rapidement possible toutes dispositions utiles, afin d'écarter tous obstacles et dangers accidentels pour la navigation.

2. Si cette navigation exige un entretien régulier, chacun des Etats riverains a, à cet effet, l'obligation envers les autres de prendre les mesures et d'exécuter les travaux nécessaires sur son territoire le plus rapidement possible, compte tenu, à toute époque, de l'état de la navigation, ainsi que de l'état économique des régions desservies par la voie navigable.

Sauf convention contraire, chacun des Etats riverains aura le droit, en invoquant des motifs valables, d'exiger des autres riverains une équitable participation aux frais de cet entretien.

3. Sauf motif légitime d'opposition d'un des Etats riverains, y compris l'Etat territorialement intéressé, fondé soit sur les conditions mêmes de la navigabilité en son territoire, soit sur d'autres intérêts tels que, entre autres, le maintien du régime normal des eaux, les besoins de l'irrigation, l'utilisation de la force hydraulique ou la nécessité de la construction d'autres voies de communication plus avantageuses, un Etat riverain ne pourra se refuser à exécuter, à la demande d'un autre Etat riverain, les travaux nécessaires d'amélioration de la navigabilité, si celui-ci offre d'en payer les frais, ainsi qu'une part équitable de l'excédent des frais d'entretien. Néanmoins, il est entendu que ces travaux ne pourront être entrepris tant que l'Etat sur le territoire duquel ils doivent être exécutés s'y oppose du chef d'intérêts vitaux.

4. Sauf convention contraire, l'Etat tenu d'exécuter les travaux d'entretien pourra se libérer de cette obligation si, avec l'accord de tous les Etats co-riverains, un ou plusieurs d'entre eux acceptent de les exécuter à sa place ; pour les travaux d'amélioration, l'Etat tenu de les exécuter sera libéré de cette obligation s'il autorise l'Etat demandeur à les exécuter à sa place ; l'exécution des travaux par des Etats autres que l'Etat territorialement intéressé, ou la participation de ces Etats aux frais de ces travaux, seront assurés sans préjudice, pour l'Etat territorialement intéressé, de ses droits de contrôle et d'administration sur ces travaux et des prérogatives de sa souveraineté ou autorité sur la voie navigable.

5. Sur les voies navigables visées à l'article 2, les dispositions du présent article sont applicables sous réserve des stipulations des traités, conventions ou actes de navigation qui déterminent les pouvoirs et la responsabilité de la Commission internationale à l'égard des travaux.

Sous réserve des dispositions spéciales des dits traités, conventions ou actes de navigation, existants ou à conclure :

- a) Les décisions concernant les travaux appartiennent à la Commission ;
- b) Le règlement, dans les conditions prévues à l'article 22 ci-après, de tout différend qui surgirait du chef de ces décisions pourra, dans tous les cas, être demandé pour motif d'incompétence ou de violation des conventions internationales régissant les voies navigables. Pour tout autre motif, la requête en vue d'un règlement dans les dites conditions ne pourra être formée que par l'Etat territorialement intéressé.

Les décisions de la Commission devront être conformes aux règles du présent article.

6. Nonobstant les dispositions du premier paragraphe du présent article, un Etat riverain pourra, sauf convention contraire, désaffecter totalement ou partiellement une voie navigable moyennant accord de tous les Etats riverains ou de tous les Etats représentés à la Commission internationale, dans le cas des voies navigables visées à l'article 2.

of the State interested, on goods of the same kind, source and destination. All facilities accorded by the Contracting States to the importation or exportation of goods by other land or water routes, or in other ports, shall be equally accorded to importation or exportation under the same conditions over the navigable waterway and through the ports referred to above.

Article 10.

1. Each riparian State is bound, on the one hand, to refrain from all measures likely to prejudice the navigability of the waterway, or to reduce the facilities for navigation, and, on the other hand, to take as rapidly as possible all necessary steps for removing any obstacles and dangers which may occur to navigation.

2. If such navigation necessitates regular upkeep of the waterway, each of the riparian States is bound as towards the others to take such steps and to execute such works on its territory as are necessary for the purpose as quickly as possible, taking account at all times of the conditions of navigation, as well as of the economic state of the regions served by the navigable waterway.

In the absence of an agreement to the contrary, any riparian State will have the right, on valid reason being shown, to demand from the other riparians a reasonable contribution towards the cost of upkeep.

3. In the absence of legitimate grounds for opposition by one of the riparian States, including the State territorially interested, based either on the actual conditions of navigability in its territory, or on other interests such as, *inter alia*, the maintenance of the normal water-conditions, requirements for irrigation, the use of water-power, or the necessity for constructing other and more advantageous ways of communication, a riparian State may not refuse to carry out works necessary for the improvement of the navigability which are asked for by another riparian State, if the latter State offers to pay the cost of the works and a fair share of the additional cost of upkeep. It is understood, however, that such works cannot be undertaken so long as the State of the territory on which they are to be carried out objects on the ground of vital interests.

4. In the absence of any agreement to the contrary, a State which is obliged to carry out works of upkeep is entitled to free itself from the obligation, if, with the consent of all the co-riparian States, one or more of them agree to carry out the works instead of it; as regards works for improvement, a State which is obliged to carry them out shall be freed from the obligation, if it authorises the State which made the request to carry them out instead of it. The carrying out of works by States other than the State territorially interested, or the sharing by such States in the cost of works, shall be so arranged as not to prejudice the rights of the State territorially interested as regards the supervision and administrative control over the works, or its sovereignty and authority over the navigable waterway.

5. On the waterways referred to in Article 2, the provisions of the present Article are to be applied subject to the terms of the Treaties, Conventions, or Navigation Acts which determine the powers and responsibilities of the International Commission in respect of works.

Subject to any special provisions in the said Treaties, Conventions, or Navigation Acts, which exist or may be concluded:

- (a) Decisions in regard to works will be made by the Commission;
- (b) The settlement, under the conditions laid down in Article 22 below, of any dispute which may arise as a result of these decisions, may always be demanded on the grounds that these decisions are *ultra vires*, or that they infringe international conventions governing navigable waterways. A request for a settlement under the aforesaid conditions based on any other grounds can only be put forward by the State which is territorially interested.

The decisions of this Commission shall be in conformity with the provisions of the present Article.

6. Notwithstanding the provisions of paragraph 1 of this Article, a riparian State may, in the absence of any agreement to the contrary, close a waterway wholly or in part to navigation, with the consent of all the riparian States or of all the States represented on the International Commission in the case of navigable waterways referred to in Article 2.

Exceptionnellement, une voie navigable d'intérêt international non visée à l'article 2 pourra être désaffectée par l'un des Etats riverains, si la navigation y est très peu développée et si cet Etat justifie d'un intérêt économique manifestement supérieur à celui de la navigation. Dans ce cas, la désaffectation ne pourra avoir lieu qu'au bout d'une année après préavis et sauf recours d'un autre Etat riverain dans les conditions prévues à l'article 22. La décision fixera, le cas échéant, les conditions dans lesquelles la désaffectation pourra être faite.

7. Dans les cas où une voie navigable d'intérêt international donne accès à la mer par plusieurs bras situés dans le territoire d'un même Etat, les dispositions des paragraphes 1, 2 et 3 du présent article s'appliquent seulement aux bras principaux jugés nécessaires pour donner un plein accès à la mer.

Article 11.

Dans le cas où un ou plusieurs des Etats riverains d'une voie navigable d'intérêt international ne sont pas parties au présent Statut, les obligations financières assumées par chacun des Etats contractants en vertu de l'article 10 ne peuvent excéder les obligations qu'ils auraient assumées au cas où tous les Etats riverains seraient parties au Statut.

Article 12.

Sauf dispositions contraires d'un accord ou traité particulier, notamment des Conventions existantes relatives aux mesures douanières, à la police et aux précautions sanitaires, l'administration des voies navigables d'intérêt international est exercée par chacun des Etats riverains sous la souveraineté ou l'autorité duquel cette voie navigable se trouve. Chacun des dits Etats riverains a notamment le pouvoir et est tenu d'édicter la réglementation de la navigation sur ladite voie et de veiller à son application ; cette réglementation devra être établie et appliquée de telle manière que soit facilité le libre exercice de la navigation, dans les conditions prévues au présent Statut.

Les règles de procédure touchant notamment la constatation, la poursuite et la répression des délits de navigation devront tendre à des solutions aussi expéditives que possible.

Toutefois, les Etats contractants reconnaissent qu'il est hautement désirable que les Etats riverains s'entendent pour ce qui concerne l'administration de la voie navigable et particulièrement pour l'adoption d'une réglementation de la navigation qui soit aussi uniforme, sur tout le parcours de cette voie navigable, que le permet la diversité des circonstances locales.

Des services publics monopolisés de remorquage ou d'autres moyens de traction peuvent être établis, en vue de faciliter l'exercice de la navigation, moyennant l'accord unanime des Etats riverains, ou des Etats représentés à la Commission internationale dans le cas des voies navigables visées à l'article 2.

Article 13.

Les traités, conventions ou accords en vigueur conclus par les Etats contractants en matière de voies navigables, avant la date de mise en vigueur du présent Statut, ne sont pas abrogés, en ce qui concerne les Etats signataires des dits traités, conventions ou accords, par le fait de cette mise en vigueur.

Toutefois, les Etats contractants s'engagent à ne pas appliquer entre eux celles des dispositions des dits traités, conventions ou accords qui seraient opposées aux règles du présent Statut.

Article 14.

Dans le cas où un des accords ou traités particuliers visés à l'article 12 aurait confié, ou confierait certaines fonctions à une Commission internationale, comprenant des représentants d'Etats

As an exceptional case one of the riparian States of a navigable waterway of international concern not referred to in Article 2 may close the waterway to navigation, if the navigation on it is of very small importance, and if the State in question can justify its action on the ground of an economic interest clearly greater than that of navigation. In this case the closing to navigation may only take place after a year's notice and subject to an appeal on the part of any other riparian State under the conditions laid down in Article 22. If necessary, the judgment shall prescribe the conditions under which the closing to navigation may be carried into effect.

7. Should access to the sea be afforded by a navigable waterway of international interest through several branches, all of which are situated in the territory of one and the same State, the provisions of paragraphs 1, 2 and 3 of this Article shall apply only to the principal branches deemed necessary for providing free access to the sea.

Article 11.

If on a waterway of international concern one or more of the riparian States are not parties to this Statute, the financial obligations undertaken by each of the Contracting States in pursuance of Article 10 shall not exceed those to which they would have been subject if all the riparian States had been Parties.

Article 12.

In the absence of contrary stipulations contained in a special agreement or treaty, for example, existing Conventions concerning customs and police measures and sanitary precautions, the administration of navigable waterways of international concern is exercised by each of the riparian States under whose sovereignty or authority the navigable waterway is situated. Each of such riparian States has, *inter alia*, the power and duty of publishing regulations for the navigation of such waterway and of seeing to their execution. These regulations must be framed and applied in such a way as to facilitate the free exercise of navigation under the conditions laid down in this Statute.

The rules of procedure dealing with such matters as ascertaining, prosecuting and punishing navigation offences must be such as to promote as speedy a settlement as possible.

Nevertheless, the Contracting States recognise that it is highly desirable that the riparian States should come to an understanding with regard to the administration of the navigable waterway and, in particular, with regard to the adoption of navigation regulations of as uniform a character throughout the whole course of such navigable waterway as the diversity of local circumstances permits.

Public services of towage or other means of haulage may be established in the form of monopolies for the purpose of facilitating the exercise of navigation, subject to the unanimous agreement of the riparian States or the States represented on the International Commission in the case of navigable waterways referred to in Article 2.

Article 13.

Treaties, conventions or agreements in force relating to navigable waterways, concluded by the Contracting States before the coming into force of this Statute, are not, as a consequence of its coming into force, abrogated so far as concerns the States signatories to those treaties.

Nevertheless, the Contracting States undertake not to apply among themselves any provisions of such treaties, conventions or agreements which may conflict with the rules of the present Statute.

Article 14.

If any of the special agreements or treaties referred to in Article 12 has entrusted or shall hereafter entrust certain functions to an international Commission which includes representatives

autres que les Etats riverains, cette Commission devrait s'inspirer exclusivement, sous réserve des dispositions de l'article 10, des intérêts de la navigation et serait considérée comme un des organismes prévus à l'article 24 du Pacte de la Société des Nations ; en conséquence, elle échangerait directement avec les organes de la Société toutes informations utiles et ferait parvenir un rapport annuel à la Société.

Les attributions des Commissions prévues à l'alinéa précédent seront déterminées dans l'Acte de navigation de chaque voie navigable et comporteront au moins les attributions suivantes :

- a) La Commission aura qualité pour élaborer les règlements de navigation qu'elle jugerait nécessaire d'élaborer elle-même et recevra communication de tous autres règlements de navigation ;
- b) Elle signalera aux Etats riverains les travaux utiles pour l'entretien des ouvrages et le maintien de la navigabilité ;
- c) Elle recevra de chacun des Etats riverains communication officielle de tous projets d'amélioration de la voie navigable ;
- d) Elle aura qualité, au cas où l'Acte de navigation ne comprendrait pas une réglementation spéciale quant à la perception des redevances, pour approuver la perception de celles-ci, en appliquant les dispositions de l'article 7 du présent Statut.

Article 15.

Le présent Statut ne fixe pas les droits et les devoirs des belligérants et des neutres en temps de guerre ; néanmoins, il subsistera en temps de guerre dans la mesure compatible avec ces droits et ces devoirs.

Article 16.

Le présent Statut n'impose à aucun des Etats contractants d'obligation qui irait à l'encontre de ses droits et devoirs en tant que Membre de la Société des Nations.

Article 17.

Sauf accords contraires auxquels l'Etat territorialement intéressé est ou sera partie, le présent Statut ne s'applique pas à la navigation des navires et bâtiments de guerre, de police, de contrôle ni, en général, de tous bâtiments exerçant, à un titre quelconque, la puissance publique.

Article 18.

Chacun des Etats contractants s'engage à ne pas concéder, soit par accord, soit de toute autre manière, à un Etat non contractant, un traitement, relatif à la navigation sur une voie navigable d'intérêt international, qui, entre Etats contractants, serait contraire aux dispositions du présent Statut.

Article 19.

Il pourra être exceptionnellement, et pour un terme aussi limité que possible, dérogé aux dispositions des articles précédents par des mesures particulières ou générales que chacun des Etats contractants serait obligé de prendre en cas d'événements graves intéressant la sûreté de l'Etat ou les intérêts vitaux du pays, étant entendu que le principe de la liberté de la navigation et spécialement la communication entre les pays riverains et la mer doivent être maintenus dans toute la mesure possible.

of States other than the riparian States, it shall be the duty of such Commission, subject to the provisions of Article 10, to have exclusive regard to the interests of navigation, and it shall be deemed to be one of the organisations referred to in Article 24 of the Covenant of the League of Nations. Consequently, it will exchange all useful information directly with the League and its organisations, and will submit an annual report to the League.

The powers and duties of the Commissions referred to in the preceding paragraph shall be laid down in the Act of Navigation of each navigable waterway and shall at least include the following :

- (a) The Commission shall be entitled to draw up such navigation regulations as it thinks necessary itself to draw up, and all other navigation regulations shall be communicated to it ;
- (b) It shall indicate to the riparian States the action advisable for the upkeep of works and the maintenance of navigability ;
- (c) It shall be furnished by each of the riparian States with official information as to all schemes for the improvement of the waterway ;
- (d) It shall be entitled, in cases in which the Act of Navigation does not include a special regulation with regard to the levying of dues, to approve of the levying of such dues and charges in accordance with the provisions of Article 7 of this Statute.

Article 15.

This Statute does not prescribe the rights and duties of belligerents and neutrals in time of war. The Statute shall, however, continue in force in time of war so far as such rights and duties permit.

Article 16.

This Statute does not impose upon a Contracting State any obligation conflicting with its rights and duties as a Member of the League of Nations.

Article 17.

In the absence of any agreement to the contrary to which the State territorially interested is or may be a party, this Statute has no reference to the navigation of vessels of war or of vessels performing police or administrative functions, or, in general, exercising any kind of public authority.

Article 18.

Each of the Contracting States undertakes not to grant, either by agreement or in any other way, to a non-Contracting State treatment with regard to navigation over a navigable waterway of international concern which, as between Contracting States, would be contrary to the provisions of this Statute.

Article 19.

The measures of a general or particular character which a Contracting State is obliged to take in case of an emergency affecting the safety of the State or the vital interests of the country may, in exceptional cases and for a period as short as possible, involve a deviation from the provisions of the above Articles ; it being understood that the principle of the freedom of navigation, and especially communication between the riparian States and the sea, must be maintained to the utmost possible extent.

Article 20.

Le présent Statut ne comporte aucunement le retrait de facilités plus grandes en vigueur accordées au libre exercice de la navigation, sur une voie navigable d'intérêt international quelconque, dans des conditions compatibles avec le principe d'égalité prescrit par le présent Statut, en ce qui concerne les ressortissants, les biens et les pavillons de tous les Etats contractants. Il ne comporte pas davantage l'interdiction d'en accorder à l'avenir de semblables.

Article 21.

Conformément à l'article 23 (e) du Pacte de la Société des Nations, tout Etat contractant qui pourra invoquer valablement, contre l'application de l'une quelconque des dispositions du présent Statut, sur tout ou partie de son territoire, une situation économique grave résultant de dévastations commises sur son sol pendant la guerre de 1914-1918, sera considéré comme dispensé temporairement des obligations résultant de l'application de ladite disposition, étant entendu que le principe de la liberté de la navigation doit être observé dans toute la mesure possible.

Article 22.

Sans préjudice des dispositions de l'article 10, paragraphe 5, et à défaut d'entente directe entre les Etats, tous différends qui surgiraient entre eux, relativement à l'interprétation ou à l'application du présent Statut, seront portés devant la Cour permanente de Justice internationale, à moins que, par application d'une Convention spéciale ou d'une clause générale d'arbitrage, il ne soit procédé à un règlement du différend, soit par arbitrage, soit de toute autre manière.

Le recours sera formé ainsi qu'il est prévu à l'article 40 du Statut de la Cour permanente de Justice internationale.

Toutefois, afin de régler autant que possible ces différends à l'amiable, les Etats contractants s'engagent, préalablement à toute instance judiciaire et sous réserve des droits et attributions du Conseil et de l'Assemblée, à soumettre ces différends pour avis consultatif à l'organe qui se trouverait institué par la Société des Nations comme organe consultatif et technique des Membres de la Société, en ce qui concerne les communications et le transit. En cas d'urgence, un avis provisoire pourra recommander toutes mesures provisionnelles, destinées notamment à rendre à la libre navigation les facilités dont elle jouissait avant l'acte ou le fait ayant donné lieu au différend.

Article 23.

Une voie navigable ne sera pas considérée comme d'intérêt international, du fait seul qu'elle traverse ou délimite des zones ou enclaves d'une étendue et d'une population très faibles par rapport à celles des territoires traversés et qui forment des parties détachées ou des établissements appartenant à un Etat autre que celui auquel ladite rivière appartient, à cette exception près, dans tout son parcours navigable.

Article 24.

Le présent Statut ne sera pas applicable à une voie navigable d'intérêt international ayant deux riverains seulement et qui sépare sur une grande longueur un Etat contractant d'un Etat non contractant dont le gouvernement n'est pas reconnu par le premier au moment de la signature du présent Statut, tant qu'un accord n'aura pas été conclu entre eux, établissant pour la voie d'eau considérée un régime administratif et douanier qui donne à l'Etat contractant des sécurités convenables.

Article 25.

Il est entendu que ce Statut ne doit pas être interprété comme réglant en quoi que ce soit les droits et obligations *inter se* de territoires faisant partie ou placés sous la protection d'un même Etat souverain, que ces territoires pris individuellement soient ou non Membre de la Société des Nations.

Article 20.

This Statute does not entail in any way the withdrawal of existing greater facilities granted to the free exercise of navigation on any navigable waterway of international concern, under conditions consistent with the principle of equality laid down in this Statute, as regards the nationals, the goods and the flags of all the Contracting States ; nor does it entail the prohibition of such grant of greater facilities in the future.

Article 21.

In conformity with Article 23 (e) of the Covenant of the League of Nations, any Contracting State which can establish a good case against the application of any provision of this Statute in some or all of its territory on the ground of the grave economic situation arising out of the acts of devastation perpetrated on its soil during the war 1914-1918, shall be deemed to be relieved temporarily of the obligations arising from the application of such provision, it being understood that the principle of freedom of navigation must be observed as far as possible.

Article 22.

Without prejudice to the provisions of paragraph 5 of Article 10, any dispute between States as to the interpretation or application of this Statute which is not settled directly between them shall be brought before the Permanent Court of International Justice, unless under a special agreement or a general arbitration provision steps are taken for the settlement of the dispute by arbitration or some other means.

Proceedings are opened in the manner laid down in Article 40 of the Statute of the Permanent Court of International Justice.

In order to settle such disputes, however, in a friendly way as far as possible, the Contracting States undertake before resorting to any judicial proceedings and without prejudice to the powers and right of action of the Council and of the Assembly to submit such disputes for an opinion to any body established by the League of Nations as the advisory and technical organisation of the Members of the League in matters of communications and transit. In urgent cases a preliminary opinion may recommend temporary measures intended in particular to restore the facilities for free navigation which existed before the act or occurrence which gave rise to the dispute.

Article 23.

A navigable waterway shall not be considered as of international concern on the sole ground that it traverses or delimits zones or enclaves, the extent and population of which are small as compared with those of the territories which it traverses, and which form detached portions or establishments belonging to a State other than that to which the said river belongs, with this exception, throughout its navigable course.

Article 24.

This Statute shall not be applicable to a navigable waterway of international concern which has only two riparian States, and which separates, for a considerable distance, a Contracting State from a non-Contracting State whose Government is not recognised by the former at the time of the signing of this Statute, until an agreement has been concluded between them establishing, for the waterway in question, an administrative and customs regime which affords suitable safeguards to the Contracting State.

Article 25.

It is understood that this Statute must not be interpreted as regulating in any way rights and obligations *inter se* of territories forming part, or placed under the protection, of the same sovereign State, whether or not these territories are individually Members of the League of Nations.

N° 173.

**ALBANIE, BELGIQUE, CHILI,
DANEMARK,
EMPIRE BRITANNIQUE, etc.**

Protocole additionnel à la Convention
sur le régime des voies navigables
d'intérêt international. Barcelone,
le 20 avril 1921.

**ALBANIA, BELGIUM, CHILE,
DENMARK,
BRITISH EMPIRE, etc.**

Additional Protocol to the Conven-
tion on the Regime of Navigable
Waterways of International Con-
cern. Barcelona, April 20, 1921.

No. 173. — PROTOCOLE ADDITIONNEL A LA CONVENTION SUR LE RÉGIME DES VOIES NAVIGABLES D'INTÉRÊT INTERNATIONAL¹. BARCELONE, LE 20 AVRIL 1921.

Textes officiels anglais et français enregistrés le 8 octobre 1921 par le Secrétariat de la Société des Nations.

1. Les Etats signataires de la Convention sur le régime des voies navigables d'intérêt international, signée à Barcelone le 20 avril 1921, dont les représentants dûment autorisés ont apposé leurs signatures au présent Protocole, déclarent que, en plus de la liberté des communications accordée par eux en vertu de la Convention sur les voies navigables considérées comme d'intérêt international, ils accordent, sous réserve de réciprocité, sans préjudice de leurs droits de souveraineté et en temps de paix, sur :

- a) toutes les voies navigables,
- b) toutes les voies naturellement navigables,

qui, placées sous leur souveraineté ou autorité et n'étant pas considérées comme d'intérêt international, sont accessibles à la navigation commerciale ordinaire vers et depuis la mer, ainsi que dans les ports situés sur ces voies d'eau, une égalité parfaite de traitement aux pavillons de tout Etat signataire du présent Protocole, en ce qui concerne les transports d'importation et d'exportation sans transbordement.

Lors de la signature, les Etats signataires doivent notifier s'ils acceptent les obligations dans l'étendue indiquée sous la lettre a) ci-dessus, ou seulement dans l'étendue plus restreinte définie sous la lettre b).

Il est entendu que les Etats ayant accepté le paragraphe a) ne sont liés envers ceux ayant accepté le paragraphe b) que sous les conditions résultant de ce dernier.

Il est également entendu que les Etats, dont un nombre considérable de ports situés sur des voies navigables sont restés fermés jusqu'à présent au commerce international, peuvent, lors de la signature du présent Protocole, exclure de son application une ou plusieurs des voies navigables ci-dessus définies.

Les Etats signataires seront libres de déclarer que leur acceptation du présent Protocole ne s'étend pas à l'ensemble ou à une partie des colonies, possessions d'outre-mer ou protectorats se trouvant sous leur souveraineté ou autorité. Ces Etats pourront donc, par la suite, adhérer au Protocole séparément, au nom d'une colonie, d'une possession d'outre-mer ou d'un protectorat, ainsi exclus dans leur déclaration. Ils pourront également dénoncer le Protocole, conformément à ses dispositions séparément au nom d'une quelconque des colonies, possessions d'outre-mer ou protectorats, se trouvant sous leur souveraineté ou autorité.

Le présent Protocole sera ratifié. Chaque Puissance adressera sa ratification au Secrétaire général de la Société des Nations, par les soins duquel il en sera donné avis à toutes les autres Puissances signataires. Les ratifications resteront déposées dans les archives du Secrétariat de la Société des Nations.

Le présent Protocole restera ouvert à la signature ou adhésion des Etats ayant signé la Convention mentionnée ci-dessus ou y ayant adhéré.

Il entrera en vigueur après réception par le Secrétaire général de la Société des Nations de la ratification de deux Etats ; pourvu, toutefois, qu'à cette époque ladite Convention soit entrée en vigueur.

Il peut être dénoncé à toute époque après l'expiration d'une période de deux ans, à compter de la date de la réception par le Secrétaire général de la Société des Nations de la ratification de l'Etat qui dénonce. La dénonciation ne prendra effet qu'une année après sa réception par le Secrétaire général de la Société des Nations. La dénonciation de la Convention sur le régime des voies navigables d'intérêt international sera considérée comme comprenant la dénonciation du présent Protocole.

¹ La ratification de l'Albanie a été déposée au Secrétariat permanent de la Société des Nations le 8 octobre 1921.

No. 173. — ADDITIONAL PROTOCOL TO THE CONVENTION ON THE REGIME OF NAVIGABLE WATERWAYS OF INTERNATIONAL CONCERN¹. BARCELONA, APRIL 20, 1921.

English and French official texts registered on October 8, 1921, with the Secretariat of the League of Nations.

1. The States signatories of the Convention on the Regime of Navigable Waterways of International Concern, signed at Barcelona on April 20th, 1921, whose duly authorised representatives have affixed their signatures to the present Protocol, hereby declare that, in addition to the Freedom of Communications which they have conceded by virtue of the Convention on Navigable Waterways considered as of international concern, they further concede, on condition of reciprocity, without prejudice to their rights of sovereignty, and in time of peace,

(a) on all navigable waterways,

(b) on all naturally navigable waterways,

which are placed under their sovereignty or authority, and which, not being considered as of international concern, are accessible to ordinary commercial navigation to and from the sea, and also in all the ports situated on these waterways, perfect equality of treatment for the flags of any State signatory of this Protocol as regards the transport of imports and exports without transshipment.

At the time of signing, the signatory States must declare whether they accept the obligation to the full extent indicated under paragraph (a) above, or only to the more limited extent defined by paragraph (b).

It is understood that States which have accepted paragraph (a) are not bound as regards those which have accepted paragraph (b), except under the conditions resulting from the latter paragraph.

It is also understood that those States which possess a large number of ports (situated on navigable waterways) which have hitherto remained closed to international commerce may, at the time of the signing of the present Protocol, exclude from its application one or more of the navigable waterways referred to above.

The signatory States may declare that their acceptance of the present Protocol does not include any or all of the colonies, overseas possessions or protectorates under their sovereignty or authority, and they may subsequently adhere separately on behalf of any colony, overseas possession or protectorate so excluded in their declaration. They may also denounce the Protocol separately in accordance with its provisions, in respect of any colony, overseas possession or protectorate under their sovereignty or authority.

The present Protocol shall be ratified. Each Power shall send its ratification to the Secretary-General of the League of Nations, who shall cause notice of such ratification to be given to all the other signatory Powers; these ratifications shall be deposited in the archives of the Secretariat of the League of Nations.

The present Protocol shall remain open for the signature or adherence of the States which have signed the above-mentioned Convention or have given their adherence to it.

It shall come into force after the Secretary-General of the League of Nations has received the ratification of two States; provided, however, that the said Convention has come into force by that time.

It may be denounced at any time after the expiration of a period of two years dating from the time of the reception by the Secretary-General of the League of Nations of the ratification of the denouncing State. The denunciation shall not take effect until one year after it has been received by the Secretary-General of the League of Nations. A denunciation of the Convention on the Regime of Navigable Waterways of International Concern shall be considered as including a denunciation of the present Protocol.

¹ The ratification of Albania was deposited with the Permanent Secretariat of the League of Nations on October 8, 1921.

Fait à Barcelone, le vingt avril mil neuf cent vingt et un, en un seul exemplaire dont les textes français et anglais feront foi ¹.

Done at Barcelona, the twentieth day of April, nineteen hundred and twenty-one, in a single copy, of which the French and English texts shall be authentic ¹.

[AFRIQUE DU SUD]
[SOUTH AFRICA]

[ALBANIE]
[ALBANIA]

FAN S. NOLI.

[ARGENTINE]
[ARGENTINA]

[AUSTRALIE]
[AUSTRALIA]

[AUTRICHE]
[AUSTRIA]

[BELGIQUE]
[BELGIUM]

XAVIER NEUJEAN.
En acceptant le paragraphe a).

[BOLIVIE]
[BOLIVIA]

[BRÉSIL]
[BRAZIL]

[BULGARIE]
[BULGARIA]

[CANADA]

[CHILI]
[CHILE]

MANUEL RIVAS VICUÑA.

[CHINE]
[CHINA]

¹ Ci-dessous, la liste des Etats Membres de la Société des Nations ayant signé le Protocole additionnel ou ayant le droit d'y adhérer.

¹ Here follows the list of States Members of the League of Nations which have signed the Additional Protocol or which have the right to adhere to it.

[COLOMBIE]

[COLOMBIA]

[COSTA-RICA]

[CUBA]

[DANEMARK]

[DENMARK]

[EMPIRE BRITANNIQUE]

[BRITISH EMPIRE]

[NOUVELLE-ZÉLANDE]

[NEW ZEALAND]

[ESPAGNE]

[SPAIN]

[ESTHONIE]

[ESTHONIA]

[FINLANDE]

[FINLAND]

[FRANCE]

[GRÈCE]

[GREECE]

[GUATÉMALA]

[HAITI]

[HONDURAS]

[INDE]

[INDIA]

A. HOLCK-COLDING.

En acceptant le paragraphe a).

H. LLEWELLYN SMITH.

In respect of the United Kingdom only.

Accepting paragraph (a).

H. LLEWELLYN SMITH.

In respect of New Zealand.

Accepting paragraph a).

E. ORTUÑO.

En acceptant le paragraphe a).

ROLF THESLEFF.

En acceptant le paragraphe b).

G. CARADJA.

THEO RUSSELL¹.

In respect of India only.

Accepting paragraph a).

¹ M. Theo Russell, Ministre plénipotentiaire de Sa Majesté britannique à Berne, a été dûment autorisé à signer le Protocole additionnel au nom de l'Inde.

¹ Mr. Theo Russell, Minister Plenipotentiary to His Britannic Majesty in Berne, has been duly authorised to sign the Additional Protocol on behalf of India.

[ITALIE]
[ITALY]

[JAPON]
[JAPAN]

[LETONIE]
[LATVIA]

[LITUANIE]
[LITHUANIA]

[LUXEMBOURG]
[LUXEMBURG]

[NICARAGUA]

[NORVÈGE]
[NORWAY]

FRIDTJOF NANSEN.

[PANAMA]

[PARAGUAY]

[PAYS-BAS]
[NETHERLANDS]

[PÉROU]
[PERU]

[PERSE]
[PERSIA]

[POLOGNE]
[POLAND]

[PORTUGAL]

A. FREIRE D'ANDRADE.

[ROUMANIE]
[ROUMANIA]

[SALVADOR]

[ETAT SERBE-CROATE-SLOVÈNE]
[SERB-CROAT-SLOVENE STATE]

[SIAM]

[SUÈDE]
[SWEDEN]

FREDRIK HANSEN.
En acceptant le paragraphe *a*).

[SUISSE]
[SWITZERLAND]

[TCHÉCOSLOVAQUIE]
[CZECHOSLOVAKIA]

ING. BOHUSLAW MÜLLER.
En acceptant le paragraphe *a* *b*).
(Corrig. MÜLLER.)

[URUGUAY]

[VENEZUELA]

N° 174.

ALBANIE, AUTRICHE,
BELGIQUE,
BOLIVIE, BULGARIE, etc.

Déclaration portant reconnaissance
du droit au pavillon des Etats dé-
pourvus de littoral maritime. Bar-
celone, le 20 avril 1921.

ALBANIA, AUSTRIA,
BELGIUM,
BOLIVIA, BULGARIA, etc.

Declaration recognising the Right to
a Flag of States having no Sea-
coast. Barcelona, April 20, 1921.

N^o 174. — DÉCLARATION PORTANT RECONNAISSANCE DU DROIT AU PAVILLON DES ÉTATS DÉPOURVUS DE LITTORAL MARITIME¹. BARCELONE, LE 20 AVRIL 1921.

N^o 174 — DECLARATION RECOGNISING THE RIGHT TO A FLAG OF STATES HAVING NO SEA-COAST¹. BARCELONA, APRIL 20, 1921.

Textes officiels anglais et français enregistrés le 8 octobre 1921 par le Secrétariat de la Société des Nations.

English and French official texts registered on October 8, 1921, with the Secretariat of the League of Nations.

Les soussignés, dûment autorisés à cet effet, déclarent que les Etats qu'ils représentent reconnaissent le pavillon des navires de tout Etat qui n'a pas de littoral maritime, lorsqu'ils sont enregistrés en un lieu unique déterminé, situé sur son territoire ; ce lieu constituera pour ces navires le port d'enregistrement.

The undersigned, duly authorised for the purpose, declare that the States which they represent recognise the flag flown by the vessels of any State having no sea-coast which are registered at some one specified place situated in its territory ; such place shall serve as the port of registry of such vessels.

Barcelone, le vingt avril mil neuf cent vingt et un, fait en un seul exemplaire dont les textes français et anglais font également foi².

Barcelona, the twentieth day of April nineteen hundred and twenty-one, done in a single copy, of which the English and French texts shall be authentic².

B. FERNANDEZ Y MEDINA	(URUGUAY)
P. SCASSI	(GRÈCE — GREECE)
MOTTA	(SUISSE — SWITZERLAND)
EVENOR HAZERA	(PANAMA)
TRIFON MELEAN	(BOLIVIE — BOLIVIA)
GERMAIN ALBAT	(LETTONIE — LATVIA)
N. GALVEZ	(GUATÉMALA)

¹ La ratification de l'Albanie a été déposée au Secrétariat permanent de la Société des Nations le 8 octobre 1921.

² Ci-dessous, la liste des Etats Membres de la Société des Nations ayant signé la Déclaration.

¹ The ratification of Albania was deposited with the Permanent Secretariat of the League of Nations on October 8, 1921.

² Here follows the list of States Members of the League of Nations which have signed the Declaration.

JOSEPH WIELOVIEYSKI	(POLOGNE — POLAND)
LUBIN BOCHKOFF	(BULGARIE — BULGARIA)
REINHARDT	(AUTRICHE — AUSTRIA)
FREDRIK HANSEN	(SUÈDE — SWEDEN)
XAVIER NEUJEAN	(BELGIQUE — BELGIUM)
MAURICE SIBILLE	(FRANCE)
OUANG YONG-PAO	(CHINE — CHINA)
VAN PANHUYS	(PAYS-BAS — THE NETTHERLANDS)
E. ORTUÑO	(ESPAGNE — SPAIN)
V. SIDZIKAUSKAS	(LITUANIE — LITHUANIA)
HUSSEIN KHAN ALAÏ	(PERSE — PERSIA)
A. HOLCK-COLDING	(DANEMARK — DENMARK)
MANUEL RIVAS VICUÑA	(CHILI — CHILE)
PAOLO BIGNAMI	(ITALIE — ITALY)
A. FREIRE D'ANDRADE	(PORTUGAL)
A. TRESIC PAVICIC	(ROYAUME DES SERBES, CROATES ET SLO- VÈNES — KINGDOM OF THE SERBS, CROATS AND SLOVENES)
ING. BOHUSLAV MÜLLER	(RÉPUBLIQUE TCHÉCOSLOVAQUE — CZECHO- SLOVAK REPUBLIC)
FRIDTJOF NANSEN	(NORVÈGE — NORWAY)
H. LLEWELLYN SMITH	(EMPIRE BRITANNIQUE — BRITISH EMPIRE) ¹
H. LLEWELLYN SMITH	(NOUVELLE ZÉLANDE — NEW ZEALAND)
KERSHAW	(INDE — INDIA)
C. R. PUSTA	(ESTHONIE — ESTHONIA)
FAN S. NOLI	(ALBANIE — ALBANIA)
M. MATSUDA	(JAPON — JAPAN)

¹ Sous réserve de la Déclaration insérée au procès-verbal de la séance du 19 avril 1921, relative aux Dominions britanniques non représentés à la Conférence de Barcelone. H. LL. S.

¹ Subject to the Declaration inserted in the Procès-Verbal of the Meeting of April 19th, 1921, as to the British Dominions which have not been represented at the Barcelona Conference. H. LL. S.

N° 175.

POLOGNE ET ROUMANIE

Convention d'alliance défensive
signée à Bucarest, le 3 mars 1921.

POLAND AND ROUMANIA

Convention for a Defensive Alliance,
signed at Bucarest, March 3, 1921.

No. 175. — CONVENTION D'ALLIANCE DÉFENSIVE ENTRE LA RÉPUBLIQUE DE POLOGNE ET LE ROYAUME DE ROUMANIE¹, SIGNÉE A BUCAREST, LE 3 MARS 1921.

*Texte officiel français communiqué par le Représentant de la Pologne auprès de la Société des Nations.
L'enregistrement de cette convention a eu lieu le 24 octobre 1921.*

Fermement résolu à sauvegarder la paix acquise au prix de tant de sacrifices, LE CHEF D'ETAT DE LA RÉPUBLIQUE DE POLOGNE et SA MAJESTÉ LE ROI DE ROUMANIE se sont mis d'accord pour conclure une Convention d'alliance défensive.

Dans ce but, ils ont nommé pour leurs plénipotentiaires :

LE CHEF D'ETAT DE LA RÉPUBLIQUE DE POLOGNE :

le prince Eustache SAPIEHA, son Ministre des Affaires étrangères, et

SA MAJESTÉ LE ROI DE ROUMANIE :

M. Take JONESCO, son Ministre des Affaires étrangères,

Lesquels, après s'être communiqué leurs pleins pouvoirs trouvés en bonne et due forme, sont convenus des articles suivants :

Article 1.

LA POLOGNE et la ROUMANIE s'engagent à s'aider réciproquement dans le cas où l'une d'elles serait attaquée, sans provocation de sa part, sur ses frontières orientales actuelles.

En conséquence, au cas où l'un des deux Etats serait attaqué sans provocation de sa part, l'autre se considérera en état de guerre et lui prêterait une assistance armée.

Article 2.

Afin de coordonner leurs efforts pacifiques, les deux gouvernements s'engagent à se concerter sur les questions de politique extérieure qui ont trait à leurs rapports avec leurs voisins d'Est.

Article 3.

Une Convention militaire fixera la manière dont les deux pays se prêteront assistance, le cas échéant.

¹ L'échange des ratifications a eu lieu à Bucarest, le 25 juillet 1921.

¹ TRADUCTION — TRANSLATION.No. 175. — CONVENTION FOR A DEFENSIVE ALLIANCE BETWEEN THE POLISH REPUBLIC AND THE KINGDOM OF ROUMANIA ², SIGNED AT BUCAREST, MARCH 3, 1921.

French official text communicated by the Polish Representative accredited to the Secretariat of the League of Nations. The registration of this Convention took place on October 24, 1921.

Being firmly resolved to safeguard a peace which was gained at the price of so many sacrifices, THE CHIEF OF THE STATE OF THE POLISH REPUBLIC and HIS MAJESTY THE KING OF ROUMANIA have agreed to conclude a Convention for a defensive alliance.

For this purpose they have named as their plenipotentiaries :

FOR THE CHIEF OF THE STATE OF THE POLISH REPUBLIC :

Prince Eustache SAPIEHA, His Minister for Foreign Affairs ; and

FOR HIS MAJESTY THE KING OF ROUMANIA :

M. Take JONESCO, His Minister for Foreign Affairs,

Who, after exchanging their full powers, found in good and due form, agreed to the following articles :

Article 1.

POLAND and ROUMANIA undertake to assist each other in the event of their being the object of an unprovoked attack on their present eastern frontiers.

Accordingly, if either State is the object of an unprovoked attack, the other shall consider itself in a state of war and shall render armed assistance.

Article 2.

In order to co-ordinate their efforts to maintain peace, both Governments undertake to consult together on such questions of foreign policy as concern their relations with their eastern neighbours.

Article 3.

A military Convention shall determine the manner in which either country shall render assistance to the other should the occasion arise.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² Ratifications exchanged at Bucarest, July 25, 1921.

Cette Convention sera soumise aux mêmes conditions que la présente convention quant à la durée et la dénonciation éventuelle.

Article 4.

Si, malgré leurs efforts pacifiques, les deux Etats se trouvaient en état de guerre défensive conformément à l'article 1, ils s'engagent à ne traiter ni conclure l'armistice ni la paix l'un sans l'autre.

Article 5.

La durée de la présente Convention est de cinq ans à partir de sa signature, mais chacun des deux gouvernements est libre de la dénoncer après deux ans, en avisant l'autre six mois d'avance.

Article 6.

Aucune des Hautes Parties contractantes ne pourra conclure une alliance avec une tierce puissance sans s'être concertée au préalable avec l'autre.

Sont dispensées de cette condition, les alliances en vue du maintien des traités déjà signés en commun par la Pologne et par la Roumanie

De pareilles alliances devront cependant être communiquées.

Le Gouvernement polonais déclare connaître les accords de la Roumanie avec d'autres Etats pour le maintien des traités de Trianon et de Neuilly, accords qui pourront être transformés en traités d'alliance.

Le Gouvernement roumain déclare connaître les accords de la Pologne avec la République Française.

Article 7.

La présente Convention sera communiquée à la Société des Nations conformément au traité de Versailles.

Article 8.

La présente Convention sera ratifiée et les ratifications en seront échangées à Bucarest le plus tôt possible.

En foi de quoi les plénipotentiaires ont signé la présente Convention et y ont apposé leur sceau.

Fait à BUCAREST, en double exemplaire, le 3 mars 1921.

(L. S.) TAKE JONESCO.

(L. S.) E. SAPIEHA.

This Convention shall be subject to the same conditions as the present Convention as regards duration and denunciation.

Article 4.

If in spite of their efforts to maintain peace, the two States are compelled to enter on a defensive war under the terms of Article 1, each undertakes not to negotiate nor to conclude an armistice or a peace without the participation of the other State.

Article 5.

The duration of the present Convention shall be five years from the date of its signature, but either Government shall be at liberty to denounce it after two years on giving the other State six months' notice.

Article 6.

Neither of the High Contracting Parties shall be at liberty to conclude an alliance with a third Power without having previously obtained the assent of the other Party.

Alliances with a view to the maintenance of treaties already signed jointly by both Poland and Roumania are excepted from this provision.

Such alliances must, however, be notified.

The Polish Government hereby declares that it is acquainted with the agreements entered into by Roumania with other States with a view to upholding the Treaties of Trianon and Neuilly, which agreements may be transformed into treaties of alliance.

The Roumanian Government hereby declares that it is acquainted with the agreements entered into by Poland with the French Republic.

Article 7.

The present Convention shall be communicated to the League of Nations in accordance with the Treaty of Versailles.

Article 8.

The present Convention shall be ratified and the ratifications exchanged at Bucarest as soon as possible.

In witness whereof the Plenipotentiaries have signed the present Convention and have thereto set their seal.

Done at BUCAREST in duplicate this third day of March 1921.

(L. S.) TAKE JONESCO.

(L. S.) E. SAPIEHA.

PROCÈS VERBAL.

Les soussignés s'étant réunis pour procéder à l'échange des ratifications de SA MAJESTÉ LE ROI DE ROUMANIE et de Monsieur le PRÉSIDENT DE LA RÉPUBLIQUE DE POLOGNE sur la Convention d'alliance défensive conclue à Bucarest, le 3 mars 1921, entre LA ROUMANIE et LA RÉPUBLIQUE DE POLOGNE, les instruments de ces ratifications ont été produits y ayant été trouvés exacts et concordants; l'échange en a été opéré.

A cette occasion, il a été constaté que les Protocoles A, B et C et la Déclaration faisant partie intégrante de la Convention d'alliance défensive quoique n'ayant pas été transcrits dans l'instrument de ratification, seront considérés comme ratifiés au même titre que la Convention elle-même.

En foi de quoi, les soussignés ont dressé le présent procès-verbal qu'ils ont signé en double expédition et revêtu de leurs cachets.

Fait à BUCAREST, le 25 juillet 1921.

(L. S.) TAKE JONESCO.

(L. S.) AL. SKRZYNSKI.

MINUTES

The undersigned, having met together to effect the exchange of the ratifications by His MAJESTY THE KING OF ROUMANIA, and THE PRESIDENT OF THE POLISH REPUBLIC with regard to the Convention for a defensive alliance concluded at Bucarest on March 3rd, 1921, between ROUMANIA AND THE POLISH REPUBLIC, the instruments of these ratifications were produced and, being found in good and due form, were accordingly exchanged.

On this occasion it was decided that Protocols A, B and C and the Declaration which form an integral part of the Convention for a defensive alliance shall, notwithstanding that they are not transcribed in the instrument of ratification, be regarded as ratified under the same conditions as the Convention itself.

In witness whereof, the undersigned have drawn up the present minutes, which they have signed in duplicate and to which they have affixed their seals.

Done at BUCAREST, July 25th, 1921.

(L. S.) TAKE JONESCO.

(L. S.) AL. SKRZYNSKI.

N° 176.

PAYS-BAS ET VENEZUELA

Traité concernant le rétablissement
des relations diplomatiques entre
les Pays-Bas et les Etats-Unis du
Venezuela (et échange de notes y
relatif), signé à Caracas, le 11 mai
1920.

THE NETHERLANDS AND VENEZUELA

Treaty concerning the Re-establish-
ment of Diplomatic Relations be-
tween the Netherlands and the
United States of Venezuela (and
exchange of notes relating there-
to), signed at Caracas on May,
11, 1920.

TEXTE ESPAGNOL. — SPANISH TEXT.

No. 176. — TRATADO¹ RELATIVO AL RESTABLECIMIENTO DE LAS RELACIONES DIPLOMÁTICAS ENTRE LOS PAÍSES BAJOS Y LOS ESTADOS UNIDOS DE VENEZUELA (Y CANJE DE NOTAS REFERENTE AL MISMO) FIRMADO EN CARACAS EL 11 DE MAYO 1920.

*Textes officiels français, espagnol et hollandais communiqués par le Ministre des Pays-Bas à Berne
L'enregistrement de ce Traité a eu lieu le 26 octobre 1921.*

El Gobierno de SU MAJESTAD LA REINA DE LOS PAÍSES BAJOS y el Gobierno de los ESTADOS UNIDOS DE VENEZUELA, animados del sincero deseo de restablecer las relaciones diplomáticas de sus dos Países, han nombrado por sus Plenipotenciarios a saber :

SU MAJESTAD LA REINA DE LOS PAÍSES BAJOS :

Al Señor W. B. ENGELBRECHT, Delegado Especial de los Países Bajos, y

El PRESIDENTE DE LOS ESTADOS UNIDOS DE VENEZUELA :

Al Señor Doctor E. GIL BORGES, Ministro de Relaciones Exteriores,

quienes después de haber canjeado sus plenos poderes y encontrándolos en buena y debida forma, han convenido en lo siguiente :

Art. 1º.

Las relaciones diplomáticas entre el Reino de los Países Bajos y los Estados Unidos de Venezuela quedarán restablecidas desde la ratificación del presente convenio.

Art. 2º.

Ambos Gobiernos continuarán observando el protocolo de 20 de Agosto de 1894.

Art. 3º.

Mientras se celebra un tratado de comercio, las Altas Partes contratantes se garantizan en todo lo relativo al comercio, a la industria y a la navegación el tratamiento de la nación mas favorecida. Este tratamiento será acordado gratuitamente si la concesión hecha a favor de una tercera

¹ L'échange des ratifications a eu lieu à Caracas le 23 février 1921.

TEXTE HOLLANDAIS. — DUTCH TEXT.

No. 176.— VERDRAG¹ TOT HERSTEL DER DIPLOMATIEKE BETREKKINGEN TUSSCHEN HET KONINKRIJK DER NEDERLANDEN EN DE VEREENIGDE STATEN VAN VENEZUELA (MET DAAROP BETREKKING HEBBENDE UITWISSELING VAN NOTA'S). GE-
TEEKEND TE CARACAS 11 MEI, 1920.

*French, Spanish and Dutch official texts forwarded by the Minister for the Netherlands at Berne
The registration of this treaty took place on October 26, 1921.*

De Regeering van Hare MAJESTEIT DE KONINGIN DER NEDERLANDEN en de Regeering van de VEREENIGDE STATEN VAN VENEZUELA, beziel door den oprechten wensch om de diplomatieke betrekkingen tusschen de beide Staten te herstellen, hebben tot hare Gevolmachtigden benoemd, t. w. :

Hare MAJESTEIT DE KONINGIN DER NEDERLANDEN :

den Heer W. B. ENGELBRECHT, Speciaal Gedelegeerde der Nederlanden, en

De PRESIDENT DER VEREENIGDE STATEN VAN VENEZUELA :

den Heer Dr. E. Gil-BORGES, Minister van Buitenlandsche Zaken,

die na elkander hunne in goeden en behoorlijken vorm bevonden volmachten te hebben medegedeeld, zijn overeengekomen nopens het volgende :

Art. 1.

De diplomatieke betrekkingen tusschen het Koninkrijk der Nederlanden en de Vereenigde Staten van Venezuela zullen hersteld zijn na de bekrachtiging van dit verdrag.

Art. 2.

De beide Regeeringen zullen het protocol van 20 Augustus 1894 blijven toepassen.

Art. 3.

Tot tijd en wijle, dat een handelsverdrag gesloten zal worden, zullen de Hooge Contracteerende Partijen elkander wederkeerig de behandeling verzekeren op den voet der meest begunstigde natie ter zake van alles wat betreft den handel, de nijverheid en de scheepvaart. Deze behandeling zal

¹ Ratifications exchanged at Caracas, February 23, 1921.

Potencia fuere gratuita ; y si la concesión fuere condicional, mediante la misma o equivalente compensación que se fijará por convenio entre las Partes.

Art. 4º.

El Señor H. THIELEN podrá sustentar ante los Tribunales Venezolanos competentes las pretensiones contra el Estado de Venezuela fundadas en las pérdidas que pretende haber sufrido la sociedad H. THIELEN y C.P.C, por los sucesos ocurridos en Caracas el 13 y el 14 de diciembre de 1908.

Las Altas Partes contratantes convienen en que no habrá lugar a intervención diplomática sino en el caso de denegación de justicia o injusticia evidente.

Si el Gobierno de los Países Bajos considera que se ha presentado uno de estos casos, lo participará al Gobierno de Venezuela.

Si las Altas Partes contratantes no pudieren ponerse de acuerdo a este respecto, se someterá la cuestión a la decisión de un Tribunal compuesto de tres juristas. Cada una de las Altas Partes contratantes elegirá un Arbitro y los Arbitros así nombrados elegirán el tercero.

Si las Altas Partes no pudieren ponerse de acuerdo en las reglas del procedimiento arbitral, se observarán las establecidas en la Convención de La Haya ¹ de 29 de Julio de 1899, para el arreglo pacifico de los conflictos internacionales. Igualmente se observará lo dispuesto en dicha Convención para la elección del tercero para el caso de que los Arbitros no pudieren ponerse de acuerdo para hacer esta designación.

Art. 5º.

Cesarán los efectos del artículo 3º de la Convención si dentro de los cinco años a contar de su ratificación no se hubiere celebrado el tratado de comercio a que se refiere dicho artículo 3º

Si ninguna de las Altas Partes contratantes notificare su intención de hacer cesar los efectos de dicho artículo 3º dentro de los tres últimos meses del término mencionado en el párrafo anterior, e entendedrá prorrogada la duración de dicho artículo 3º por un año más y así sucesivamente.

Art. 6º.

Esta Convención será ratificada conforme a las Constituciones de los Países contratantes y las ratificaciones serán canjeadas en Caracas en el más breve término posible a contar de la fecha de su aprobación.

En fé de lo cual los suscritos firmamos la presente Convención, que se hace por duplicado en los idiomas holandés y castellano, y la sellamos con nuestros respectivos sellos, en Caracas, el 11 de Mayo de 1920.

(L. S.) E. GIL BORGES.

¹ De Martens, Nouveau recueil général des Traités, deuxième série, tome XXVI, page 920.

om niet geschieden, indien de aan eene derde Mogendheid te verleenende concessie om niet geschiedt; indien zoodanige concessie voorwaardelijk geschiedt, dan zal zij slechts worden toegestaan tegen hetzelfde of een evenredig voordeel, waaromtrent door de beide Partijen bij overeenkomst zal worden bepaald.

Art. 4.

De Heer H. THIELEN zal voor de bevoegde Venezolaansche Gerechten de aanspraken jegens den Venezolaanschen Staat kunnen doen gelden, gegrond op de verliezen, die hij beweert, dat de firma H. Thielen & Co geleden heeft ten gevolge der gebeurtenissen, welke in Caracas hebben plaats gehad op 13 en 14 December 1908.

De Hooge Contracteerende Partijen komen overeen, dat er geen aanleiding tot diplomatieke interventie zal bestaan, behoudens in het geval van rechtsweigeren of klaarblijkelijke onrechtvaardigheid.

Indien de Nederlandsche Regeering van meening is, dat een dezer gevallen zich heeft voorgedaan, dan zal zij zulks ter kennis brengen der Regeering van Venezuela.

Indien de Hooge Contracteerende Partijen ter zake niet tot overeenstemming kunnen geraken, dan zal het geschilpunt onderworpen worden aan de uitspraak van een scheidsrechter bestaande uit drie rechtsgeleerden. Ieder der Hooge Contracteerende Partijen zal eenen scheidsman aanwijzen en de aldus benoemde scheidslieden zullen den derden aanwijzen.

Indien de Hooge Contracteerende Partijen het niet eens kunnen worden ter zake der regeling der arbitrale procedure, dan zullen de voorschriften gevolgd worden vervat in de Haagsche Conventie¹ van 29 Juli 1899 voor de vreedzame beslechting van internationale geschillen. Insgelijks zullen de bepalingen der genoemde Conventie worden gevolgd bij de keuze van den derden scheidsman, voor het geval, dat de beide scheidslieden met betrekking tot deze keuze niet tot overeenstemming zouden kunnen geraken.

Art. 5.

Het bepaalde sub art. 3 van dit verdrag zal ophouden van kracht te zijn, indien binnen vijf jaren te rekenen van de bekrachtiging dezer overeenkomst het in genoemd art. 3 bedoelde handelsverdrag niet gesloten is.

Indien geen der Hooge Contracteerende Partijen binnen de laatste drie maanden van den in het voorafgaande lid vermelden termijn haar voornemen kenbaar maakt om het bepaalde sub art. 3 te doen ophouden van kracht te zijn, dan wordt de duur van voorzeggd art. 3 stilzwijgend beschouwd met een jaar verlengd te zijn en zoo voorts.

Art. 6.

Deze overeenkomst zal bekrachtigd worden op de wijze zooals de Grondwet der Contracteerende Staten bepaalt en de akten van bekrachtiging zullen zoo spoedig mogelijk te Caracas worden uitgewisseld.

Ten blijke waarvan de ondergeteekenden dit verdrag in dubbel in de Nederlandsche en Spaansche talen hebben geteekend en van hunne zegels voorzien.

Gedaan te Caracas, den 11 Mei 1920.

(L. S.) W. B. ENGELBRECHT.

¹ British and Foreign State Papers, vol. 91, page 970.

N° 317.

CARACAS, le 11 mai 1920.

MONSIEUR LE MINISTRE,

Au moment de procéder avec Votre Excellence à la signature du Protocole relativement au rétablissement des relations diplomatiques entre nos deux pays, Elle a bien voulu, avec l'approbation de Son Gouvernement, par Sa note en date d'aujourd'hui, D. d. C., N° 353, porter à ma connaissance ce qui suit :

Le Gouvernement Vénézuélien s'engage à payer dans les trois mois qui suivront la ratification du protocole sus-indiqué au Gouvernement Néerlandais par l'intermédiaire de Son Représentant diplomatique à Caracas, comme indemnité évaluée de commun accord pour les dommages causés par la saisie des navires néerlandais *Estela*, *Penelope*, *Justicia*, *Carmita* et *Marion*, la somme de vingt mille bolivares (Bs. 20,000).

Il est entendu que dès le paiement de cette somme, le Gouvernement Néerlandais mettra immédiatement les garde-côtes saisis par ses bâtiments de guerre à Willemstad à la disposition d'un délégué à désigner à cet effet par le Gouvernement de Venezuela.

En réponse, j'ai l'honneur de faire savoir à Votre Excellence que je déclare y adhérer au nom du Gouvernement des Pays-Bas.

Je saisis, etc...

(w. g.) W. B. ENGELBRECHT.

MINISTÈRE DES AFFAIRES ÉTRANGÈRES.

Direction du Cérémonial.

N° 353.

CARACAS, le 11 mai 1920.

MONSIEUR LE PLÉNIPOTENTIAIRE,

Au moment de procéder avec Votre Excellence à la signature du Protocole relativement au rétablissement des relations diplomatiques entre nos deux pays, j'ai l'honneur, avec l'approbation de mon Gouvernement, de porter à Votre connaissance ce qui suit :

Le Gouvernement Vénézuélien s'engage à payer dans les trois mois qui suivront la ratification du Protocole sus-indiqué au Gouvernement Néerlandais par l'intermédiaire de son Représentant diplomatique à Caracas, comme indemnité évaluée de commun accord pour les dommages causés par la saisie des navires néerlandais *Estela*, *Penelope*, *Justicia*, *Carmila* et *Marion*, la somme de vingt mille bolivares (Bs. 20,000).

Il est entendu que dès le paiement de cette somme, le Gouvernement Néerlandais mettra immédiatement les garde-côtes saisis par ses bâtiments de guerre à Willemstad à la disposition d'un délégué à désigner à cet effet par le Gouvernement de Venezuela.

Je profite, etc.,

(w. g.) E. GIL BORGES

Son Excellence,

Monsieur W. B. ENGELBRECHT,

Plénipotentiaire de Sa Majesté la Reine des Pays-Bas,
Caracas.

¹ TRADUCTIONS — TRANSLATIONS.

N° 319.

CARACAS, May 11, 1920.

YOUR EXCELLENCY,

At the moment when Your Excellency and myself are about to sign the Protocol regarding the renewal of diplomatic relations between our two countries, you have been good enough, with the approval of your Government, to inform me, in your Note of to-day's date, D. d. C. N° 353, of the following :

The Venezuelan Government undertakes to pay, in the three months following the ratification of the afore mentioned Protocol, the sum of twenty thousand bolivars (Bs. 20,000) to the Netherlands Government through its Diplomatic Representative at Caracas, as an indemnity assessed by mutual agreement for damages caused by the seizure of the Dutch vessels *Estela*, *Penelope*, *Justicia*, *Carmita* and *Marion*.

It is understood that, as soon as this sum is paid, the Netherlands Government will immediately place the guard-ships, seized by its warships at Willemstad, at the disposal of a Delegate to be appointed for the purpose by the Venezuelan Government.

In reply I have the honour to inform you that I agree, on behalf of my Government, to adhere to this arrangement.

I have the honour, etc.,

(Signed) W. B. ENGELBRECHT.

MINISTRY OF FOREIGN AFFAIRS.

State Department.

N° 353.

CARACAS, May 11, 1920.

YOUR EXCELLENCY,

At the moment when Your Excellency and myself are about to sign the Protocol regarding the renewal of diplomatic relations between our two countries, I have the honour, with the approval of my Government, to inform you of the following :

The Venezuelan Government undertakes to pay, in the three months following the ratification of the afore mentioned Protocol, the sum of twenty thousand bolivars (Bs. 20,000) to the Netherlands Government through its Diplomatic Representative at Caracas, as an indemnity assessed by mutual agreement, for damages caused by the seizure of the Dutch vessels *Estela*, *Penelope*, *Justicia*, *Carmita* and *Marion*.

It is understood that, as soon as this sum is paid, the Netherlands Government will immediately place the guard-ships, seized by its warships at Willemstad, at the disposal of a Delegate to be appointed for the purpose by the Venezuelan Government.

I have the honour, etc.,

(Signed) E. GIL BORGES.

His Excellency

M. W. B. ENGELBRECHT,

Plenipotentiary of Her Majesty the Queen of the Netherlands,
Caracas.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

¹ TRADUCTION.

No. 176. — TRAITÉ CONCERNANT LE RÉTABLISSEMENT DES RELATIONS DIPLOMATIQUES ENTRE LES PAYS-BAS ET LES ÉTATS-UNIS DU VENEZUELA (ET ÉCHANGE DE NOTES Y RELATIF ²), SIGNÉ A CARACAS, LE 11 MAI 1920.

Le GOUVERNEMENT DE SA MAJESTÉ LA REINE DES PAYS-BAS et le GOUVERNEMENT DES ÉTATS-UNIS DU VENEZUELA, animés du désir sincère de rétablir les relations diplomatiques entre les deux pays, ont nommé, à cet effet, leurs plénipotentiaires respectifs, savoir :

SA MAJESTÉ LA REINE DES PAYS-BAS :

M. W. B. ENGELBRECHT, délégué spécial des Pays-Bas, et

Le PRÉSIDENT DES ÉTATS-UNIS DU VENEZUELA :

Le Docteur E. GIL BORGES, Ministre des Relations extérieures,

lesquels, après avoir échangé leurs pleins pouvoirs et les avoir trouvés en bonne et due forme, ont convenu ce qui suit :

Article 1.

Les relations diplomatiques seront rétablies entre le Royaume des Pays-Bas et les États-Unis du Venezuela, à dater de la ratification de la présente convention.

Article 2.

Les deux gouvernements continueront à observer le protocole du 20 août 1894.

Article 3.

En attendant la conclusion d'un traité de commerce, les Hautes Parties contractantes se garantissent, dans toutes les questions relatives au commerce, à l'industrie et à la navigation, le traitement de la nation la plus favorisée. Ce traitement sera accordé gratuitement si la concession faite en faveur d'une tierce Puissance a été accordée sans conditions ; et si la dite concession a été subordonnée à une condition, elle fera l'objet d'une compensation semblable ou équivalente qui restera à fixer par un accord entre les deux parties.

Article 4.

M. H. Thielen pourra intenter devant les tribunaux compétents du Venezuela une action contre l'État du Venezuela, pour les dommages que la Société H. Thielen & Co prétend avoir subis par suite des événements qui se sont produits à Caracas les 13 et 14 décembre 1908.

¹ Traduit par le Secrétariat de la Société des Nations.

² Pour l'échange de notes, voir les pages 90 et 91.

¹ TRANSLATION.

No. 176. — TREATY CONCERNING THE RE-ESTABLISHMENT OF DIPLOMATIC RELATIONS BETWEEN THE NETHERLANDS AND THE UNITED STATES OF VENEZUELA (AND EXCHANGE OF NOTES RELATING THERETO²), SIGNED AT CARACAS, ON MAY 11, 1920.

The GOVERNMENT OF HER MAJESTY THE QUEEN OF THE NETHERLANDS and the GOVERNMENT OF THE UNITED STATES OF VENEZUELA, being sincerely desirous of re-establishing diplomatic relations between the two countries, have appointed the following as their Plenipotentiaries :

FOR HER MAJESTY THE QUEEN OF THE NETHERLANDS :

M. W. B. ENGELBRECHT, Special Delegate of the Netherlands ; and

FOR THE PRESIDENT OF THE UNITED STATES OF VENEZUELA :

DR. E. GIL BORGES, Minister for Foreign Affairs,

who, after having exchanged their full powers and found them to be in good and due form, concluded the following agreement :

Article 1.

Diplomatic relations between the Kingdom of the Netherlands and the United States of Venezuela shall be renewed from the date of the ratification of this Convention.

Article 2.

Both Governments shall continue to observe the Protocol of August 20th, 1894.

Article 3.

Pending the conclusion of a Commercial Treaty, the High Contracting Parties mutually undertake to afford each other the most favoured nation treatment in all matters relating to trade, industry and shipping. This treatment shall be accorded unconditionally in the case of any unconditional concession granted to a third Power ; should the concession be accorded conditionally, it shall be granted in return for the same or equivalent advantages, which shall be fixed by agreement between the Parties.

Article 4.

Señor H. Thielen shall be entitled to uphold before the competent Venezuelan Courts any claims against the State of Venezuela founded on the losses which Messrs. H. Thielen & Co. claim to have sustained as a result of the events which took place at Caracas on December 13th and 14th, 1908.

¹ Translated by the Secretariat of the League of Nations.

² For the exchange of notes see pages 90 and 91.

Les Hautes Parties contractantes conviennent de ne pas recourir à une intervention diplomatique, sauf dans le cas de déni de justice ou d'iniquité évidente.

Si le Gouvernement des Pays-Bas estime qu'un cas de cette nature s'est présenté, il en informera le Gouvernement du Venezuela.

Si les Hautes Parties contractantes ne peuvent se mettre d'accord sur la question, celle-ci sera soumise à la décision d'un tribunal composé de trois juristes. Chacune des Hautes Parties contractantes désignera un arbitre, et les arbitres ainsi nommés en désigneront un troisième.

Si les Hautes Parties contractantes ne peuvent se mettre d'accord sur la procédure d'arbitrage, on appliquera la procédure établie par la Convention de La Haye, du 29 juillet 1899, pour le règlement pacifique des conflits internationaux. On observera également les dispositions de cette Convention pour la désignation du troisième arbitre, au cas où les deux arbitres ne pourraient se mettre d'accord sur cette désignation.

Article 5.

Les dispositions de l'article 3 de la Convention cesseront d'avoir effet, si dans un délai de cinq ans, à dater de sa ratification, on n'a pas conclu le traité de commerce que mentionne le dit article.

Si au cours des trois derniers mois du délai indiqué au paragraphe précédent, aucune des Hautes Parties contractantes ne fait connaître son intention d'annuler les effets du dit article 3, il sera entendu que celui-ci sera prorogé pour une nouvelle année, et ainsi de suite à l'expiration de chaque délai.

Article 6.

La présente Convention sera ratifiée conformément aux dispositions de la constitution des pays contractants et les ratifications en seront échangées à Caracas aussitôt que possible après la date de ratification.

En foi de quoi, nous avons apposé notre signature à la présente Convention, faite en double expédition et rédigée dans les langues hollandaise et espagnole, et nous y avons apposé nos sceaux respectifs.

Fait à Caracas le 11 mai 1920.

(L. S.) E. GIL BORGES.

(L. S.) W. B. ENGELBRECHT.

The High Contracting Parties agree that recourse shall not be had to diplomatic intervention except in the case of a denial of justice or in the case of obvious injustice.

Should the Government of the Netherlands consider that a case of this nature has arisen, it shall bring the fact to the notice of the Government of Venezuela.

Should the High Contracting Parties be unable to agree in this matter, the question shall be submitted to the decision of a Court composed of three jurists. Each of the High Contracting Parties shall appoint one arbitrator, and the arbitrators thus selected shall appoint the third.

Should the High Contracting Parties be unable to agree as regards the rules for the arbitration procedure, the rules laid down in the Hague Convention of July 29th, 1899, for the peaceful settlement of international disputes, shall be observed.

Further, should the arbitrators be unable to agree as regards the appointment of the third arbitrator, the regulations laid down by the above-mentioned Convention for the appointment of the third arbitrator shall be observed.

Article 5.

The provisions of Article 3 of the Convention shall become inoperative if the Commercial Treaty referred to in Article 3 shall not have been concluded within a period of five years after the date of the ratification of the Convention. If, within the last three months of the period mentioned in the previous paragraph, neither of the High Contracting Parties shall notify its intention of annulling the provisions of the above-mentioned Article 3, it shall be understood that this Article shall remain in force for a further year, and the same shall apply on each successive occasion.

Article 6.

This Convention shall be ratified in conformity with the Constitutions of the Contracting States, and the instruments of ratification shall be exchanged at Caracas as soon as possible after the date of ratification.

In testimony whereof we, the undersigned, have signed the present Convention in duplicate, in the Dutch and Spanish languages, and have thereto affixed our seals.

Done at Caracas, May 11, 1920.

(L. S.) E. GIL BORGES.

(L. S.) W. B. ENGELBRECHT.

N° 177.

**SUÈDE
ET TCHÉCOSLOVAQUIE**

Echange de notes comportant un
arrangement relatif à l'échange de
notifications concernant les aliénés.
Marienbad, le 28 juin et Prague,
les 22 juillet et 7 septembre 1921.

**SWEDEN
AND CZECHOSLOVAKIA**

Exchange of Notes constituting an
Agreement concerning the Ex-
change of Notifications with regard
to Persons of Unsound Mind.
Marienbad, June 28, and Prague,
July 22 and September 7, 1921.

No. 177. — ÉCHANGE DE NOTES ENTRE LES GOUVERNEMENTS SUÉDOIS ET TCHÉCOSLOVAQUE COMPORTANT UN ARRANGEMENT RELATIF A L'ÉCHANGE DE NOTIFICATIONS CONCERNANT LES ALIÉNÉS¹. MARIENBAD, LE 28 JUIN ET PRAGUE, LES 22 JUILLET ET 7 SEPTEMBRE 1921.

Texte officiel français communiqué par le Ministère des Affaires étrangères de Suède. L'enregistrement de cet échange de notes a eu lieu le 31 octobre 1921.

— I —

LÉGATION DE SUÈDE.

MARIENBAD, le 28 juin 1921.

MONSIEUR LE MINISTRE,

Conformément aux stipulations de conventions conclues, à titre de réciprocité, entre la Suède et plusieurs autres pays, l'admission des aliénés, ressortissants de ces pays, dans les maisons d'aliénés suédoises, leur sortie de ces établissements, ainsi que leur mort sont depuis quelque temps communiquées régulièrement aux gouvernements de leurs pays respectifs par l'intermédiaire de leurs représentants diplomatiques accrédités auprès de Sa Majesté le Roi.

Ces communications ont pour but de permettre d'informer les parents du malade et de les mettre à même de sauvegarder leurs intérêts, ainsi que ceux du malade. En même temps, elles donnent aux autorités du pays du malade l'occasion de prendre les mesures nécessaires pour pourvoir aux soins de sa personne et de sa fortune.

Mon gouvernement, estimant qu'il serait très désirable de recevoir des notifications de même nature concernant tout ressortissant suédois qui serait atteint à l'étranger de maladie mentale, m'a chargé de proposer à Votre Excellence, à titre de réciprocité, les articles suivants :

Article 1.

Quand un ressortissant tchécoslovaque sera atteint en Suède d'aliénation mentale, son internement dans une maison d'aliénés ou sa sortie d'un tel établissement ou, éventuellement sa mort, sera notifié à la Légation de la République Tchécoslovaque, à Stockholm.

Article 2.

Les notifications prévues à l'article 1^{er} devront mentionner le nom de la maison d'aliénés où le malade est interné et contenir, si possible, les indications suivantes concernant le malade :

1. Nom et prénoms ;
2. Date et lieu de naissance ;

¹ D'après une lettre du 6 juin 1922, émanant du Ministère des Affaires étrangères de Suède, cet arrangement ne comporte pas de ratification.

¹ TRADUCTION. — TRANSLATION.

No. 177. — EXCHANGE OF NOTES BETWEEN SWEDEN AND THE CZECHOSLOVAKIAN GOVERNMENT, CONSTITUTING AN AGREEMENT CONCERNING THE EXCHANGE OF NOTIFICATIONS WITH REGARD TO PERSONS OF UNSOUND MIND². MARIENBAD, JUNE 28, AND PRAGUE, JULY 22 AND SEPTEMBER 7, 1921.

French official text communicated by the Swedish Ministry for Foreign Affairs. The registration of this exchange of notes took place on October 31, 1921.

— I —

LÉGATION DE SUÈDE.

MARIENBAD, June 28, 1921.

YOUR EXCELLENCY,

In accordance with the stipulations of Conventions concluded under condition of reciprocity between Sweden and several other countries, the admission of lunatics who are nationals of these countries, into Swedish lunatic asylums, their release from these institutions, and their death have been for some time regularly communicated to their respective Governments through their diplomatic representatives accredited to His Majesty the King.

These communications are made in order that the relatives of the patient may be informed and to make it possible to safeguard their interests as well as those of the patient. Moreover, they enable the authorities of the patient's country to take the necessary measures in order to provide for the care of his person and of his fortune.

My Government considers that it would be very desirable that similar notification should be made with regard to any Swedish nationals who are attacked abroad by mental diseases, and has instructed me to propose to Your Excellency the adoption of the following articles under conditions of reciprocity.

Article 1.

Should any Czechoslovak subject be attacked in Sweden with mental disease, his confinement in a lunatic asylum or his release from such an institution or his death, as the case may be, shall be notified to the Czechoslovak Legation at Stockholm.

Article 2.

In the notifications provided for under Article 1 mention shall be made of the name of the lunatic asylum where the patient is confined and they shall, if possible, contain the following information regarding the patient :—

- (1) Name and surname ;
- (2) Date and place of birth ;

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² According to a letter of June 6, 1922, emanating from the Swedish Ministry for Foreign Affairs, this agreement does not entail ratification.

3. Qualités ou professions ;
4. Domicile à l'époque de l'internement dans l'établissement d'aliénés ;
5. Dernier domicile dans le pays d'origine ;
6. Noms et prénoms, etc. des père et mère, ou, si ceux-ci sont décédés, noms et prénoms des plus proches parents, avec indication de leur domicile ;
7. Si le malade est marié, nom et prénoms de l'autre époux et indication de son domicile ;
8. Date à laquelle le malade a été interné dans l'établissement ou en est sorti, ou y est décédé ;
9. Nom de la personne à la demande de laquelle le malade a été interné dans l'établissement ;
10. Si l'admission a eu lieu en raison d'un rapport médical, date de ce rapport, ainsi que le nom et le domicile du médecin ;
11. Etat du malade et s'il permet son rapatriement, avec indication du nombre de surveillants nécessaires pour assurer le transport.

Article 3.

Dans tout cas où le Gouvernement suédois réclame le rapatriement d'un ressortissant tchécoslovaque, atteint d'aliénation mentale, la demande sera accompagnée d'une notification contenant les indications prévues à l'article 2.

Article 4.

Lorsqu'un ressortissant tchéco-slovaque, atteint d'une maladie mentale, est rapatrié, le dossier médical du malade tenu à la maison d'aliénés sera communiqué aux autorités compétentes de son pays.

En portant ce qui précède à la connaissance de Votre Excellence, j'ai l'honneur de la prier de bien vouloir m'informer si son gouvernement serait disposé à conclure avec la Suède l'arrangement dont il s'agit.

Je suis autorisé à ajouter que cette proposition sera considérée par mon gouvernement comme un engagement dès que le gouvernement de la République Tchécoslovaque en aura assuré la réciprocité, laquelle, selon l'avis de mon gouvernement, serait établie si Votre Excellence voulait bien insérer dans sa réponse, avec les modifications nécessaires, les stipulations visées ci-dessus.

Je profite de cette occasion, Monsieur le Ministre, pour renouveler à Votre Excellence les assurances de ma très haute considération.

(Signé) LÖWEN.

Son Excellence

Monsieur le Docteur BENÈS,
Ministre des Affaires étrangères,
etc., etc., etc.

Pour copie certifiée conforme :
Stockholm, au Ministère des Affaires étrangères,
le 24 octobre 1921.

Le Secrétaire général :
BOSTRÖM.

- (3) Trade or profession ;
- (4) Place of residence at the time when the confinement in the lunatic asylum took place ;
- (5) The patient's last place of residence in his native country ;
- (6) Name and surname, etc., of the father and mother, or if these are dead, the names and surnames of the nearest relatives, with information as to their domicile ;
- (7) If the patient is married, name and surname of the husband or wife, and the indication of his or her domicile ;
- (8) The date at which the patient was confined in the institution, or on which he left it, or on which he died ;
- (9) The name of the person at whose request the patient was confined in the institution ;
- (10) If the patient was admitted on a medical report, the date of this report and the name and residence of the doctor ;
- (11) The condition of the patient and whether his state allows of his repatriation, and also an indication of the number of attendants required in order to take care of the patient during the journey.

Article 3.

In all cases where the Swedish Government demands the repatriation of a Czechoslovak subject suffering from mental disease, the request shall be accompanied by a notification containing the information referred to under Article 2.

Article 4.

When a Czechoslovak subject suffering from mental disease is repatriated, the medical record of the patient, which is kept in the lunatic asylum, shall be communicated to the competent authorities of his or her country.

In communicating the above to Your Excellency, I have the honour to request you to be so good as to inform me whether your Government is prepared to conclude the agreement in question with Sweden.

I am authorised to state that this proposal will be considered binding by my Government whenever the Czechoslovak Government undertakes to grant reciprocal treatment. This treatment would, in the opinion of my Government, be secured if you would embody in your reply the above provisions, with any modifications which may be considered necessary.

I avail myself of this opportunity to renew to Your Excellency the assurance of my high consideration.

(Signed) LÖWEN.

His Excellency
Monsieur le Docteur BENÈS,
Minister for Foreign Affairs,
etc., etc., etc.

— 2 —

MINISTERSTVO ZAHRANIČNICH VEČÍ
ČESKOSLOVÉNSKE REPUBLIKY.

PRAGUE, le 22 juillet 1921.

MONSIEUR LE MINISTRE,

En accusant réception de la lettre du 28 juin concernant l'échange réciproque des communications sur le sort des ressortissants atteints d'aliénation mentale, j'ai l'honneur de porter à la connaissance de Votre Excellence que la proposition du Gouvernement Royal de Suède a été transmise au Ministère tchécoslovaque de l'Hygiène publique pour qu'il nous fasse connaître son point de vue.

J'aurai encore l'honneur de vous en communiquer le résultat et saisis cette occasion pour renouveler à Votre Excellence les assurances de ma très haute considération.

Pour le Ministre :

(Signé) D^r H. HALFAR.

A Son Excellence

Monsieur le BARON VON LÆWEN,
Envoyé extraordinaire
et Ministre plénipotentiaire
du Royaume de Suède,
à Prague.

Pour copie certifiée conforme :

Stockholm, au Ministère des Affaires étrangères,
le 24 octobre 1921.

Le Secrétaire général :
BOSTRÖM.

— 3 —

MINISTERSTVO ZAHRANIČNICH VEČÍ
ČESKOSLOVÉNSKE REPUBLIKY.

PRAGUE, le 7 septembre 1921.

MONSIEUR LE MINISTRE,

Faisant suite à la note du 22 juillet 1921, No 19.411 /prav., concernant l'échange réciproque des communications sur le sort des ressortissants atteints d'aliénation mentale, j'ai l'honneur d'informer Votre Excellence que le Gouvernement de la République Tchécoslovaque est prêt à assurer la réciprocité sur la matière en question en appliquant les stipulations suivantes :

Article 1.

Quand un ressortissant suédois sera atteint en Tchécoslovaquie d'aliénation mentale, son internement dans une maison d'aliénés ou sa sortie d'un tel établissement, ou éventuellement sa mort, sera notifié à la Légation Royale de Suède, à Prague.

Article 2.

Les notifications prévues à l'article 1^{er} devront mentionner le nom de la maison d'aliénés où le malade est interné et contenir, si possible, les indications suivantes concernant le malade :

1. Nom et prénoms ;
2. Date et lieu de naissance ;

— 2 —

CZECHOSLOVAK MINISTRY
FOR FOREIGN AFFAIRS.

PRAGUE, *July 22, 1921.*

YOUR EXCELLENCY,

In acknowledging the receipt of your letter of June 28, relative to the reciprocal exchange of communications on the position of mentally deranged nationals, I have the honour to inform your Excellency that the proposal of the Royal Government of Sweden has been transmitted to the Czechoslovak Ministry of Public Health for its opinion on the matter.

I shall have the honour to inform you of the result, and have the honour to be, etc.

For the Minister :

(Signed) Dr. H. HALFAR.

To His Excellency
BARON VON LÖWEN, Envoy Extraordinary
and Minister Plenipotentiary
of the Kingdom of Sweden at Prague.

— 3 —

CZECHOSLOVAK MINISTRY
FOR FOREIGN AFFAIRS.

PRAGUE, *September 7, 1921.*

YOUR EXCELLENCY,

With reference to the note of July 22, 1921, number 19,411-prav., relative to the reciprocal exchange of communications on the position of mentally deranged nationals, I have the honour to inform Your Excellency that the Government of the Czechoslovak Republic is prepared to assure reciprocity in the matter in question by the application of the following provisions :

Article 1.

Should any Swedish subject be attacked in Czechoslovakia with mental disease, his confinement in a lunatic asylum or his release from such an institution or his death, as the case may be, shall be notified to the Royal Legation of Sweden at Prague.

Article 2.

In the notifications provided for under Article 1 mention shall be made of the name of the lunatic asylum where the patient is confined, and they shall, if possible, contain the following information regarding the patient :—

- (1) Name and surname ;
- (2) Date and place of birth ;

3. Qualités ou profession ;
4. Domicile à l'époque de l'internement dans l'établissement d'aliénés ;
5. Dernier domicile dans le pays d'origine ;
6. Noms et prénoms, etc. des père et mère, ou, si ceux-ci sont décédés, noms et prénoms des plus proches parents avec indication de leur domicile ;
7. Si le malade est marié, nom et prénoms de l'autre époux et indication de son domicile ;
8. Date à laquelle le malade a été interné dans l'établissement ou en est sorti, ou y est décédé ;
9. Nom de la personne à la demande de laquelle le malade a été interné dans l'établissement ;
10. Si l'admission a eu lieu en raison d'un rapport médical, date de ce rapport, ainsi que le nom et le domicile du médecin ;
11. Etat du malade et s'il permet son rapatriement, avec indication du nombre de surveillants nécessaires pour assurer le transport.

Article 3.

Dans tout cas où le Gouvernement tchécoslovaque réclame le rapatriement d'un ressortissant suédois, atteint d'aliénation mentale, la demande sera accompagnée d'une notification, contenant les indications prévues à l'article 2.

Article 4.

Lorsqu'un ressortissant suédois, atteint d'une maladie mentale, est rapatrié, le dossier médical du malade tenu à la maison d'aliénés sera communiqué aux autorités compétentes de son pays.

J'ai l'honneur de vous faire part, Monsieur le Ministre, que le Ministère tchécoslovaque de l'Hygiène publique avait déjà pris des dispositions pour réaliser les stipulations susmentionnées ; je suis donc d'avis que la réciprocité, dont Votre Excellence a bien voulu parler sans sa note du 28 juin 1921, est ainsi mise en vigueur.

Portant ce qui précède à la connaissance de Votre Excellence, je la prie de vouloir bien le communiquer au Gouvernement Royal de Suède.

Je profite de cette occasion pour renouveler à Votre Excellence les assurances de ma très haute considération.

(Signé) D^r V. GIRSA.

Son Excellence
Monsieur le BARON VON LÖWEN,
Envoyé extraordinaire
et Ministre plénipotentiaire de Suède
à Prague.

Pour copie certifiée conforme :
Stockholm, au Ministère des Affaires étrangères,
le 24 octobre 1921.

Le Secrétaire général :
BOSTRÖM.

- (3) Trade or profession ;
- (4) Place of residence at the time when the confinement in the lunatic asylum took place ;
- (5) The patient's last place of residence in his native country ;
- (6) Name and surname, etc., of the father and mother, or if these are dead, the names and surnames of the nearest relatives with information as to their domicile ;
- (7) If the patient is married, name and surname of the husband or wife, and the indication of his or her domicile ;
- (8) The date at which the patient was confined in the institution, or on which he left it, or on which he died ;
- (9) The name of the person at whose request the patient was confined in the institution ;
- (10) If the patient was admitted on a medical report, the date of this report and the name and residence of the doctor ;
- (11) The condition of the patient and whether his state allows of his repatriation, and also an indication of the number of attendants required in order to take care of the patient during the journey.

Article 3.

In all cases where the Czechoslovak Government demands the repatriation of a Swedish subject suffering from mental disease, the request shall be accompanied by a notification containing the information referred to under Article 2.

Article 4.

When a Swedish subject suffering from mental disease is repatriated, the medical record of the patient, which is kept in the lunatic asylum, shall be communicated to the competent authorities of his or her country.

I have the honour to inform Your Excellency that the Czechoslovak Ministry of Public Health had already taken steps to put the above provisions into effect. I am therefore of the opinion that the reciprocity of which Your Excellency spoke in your Note of June 28, 1921, is thus brought into effect.

In acquainting Your Excellency with the above, I ask you to be good enough to communicate it to the Royal Swedish Government.

I have the honour to be, etc.

(Signed) Dr. V. GIRSA.

To His Excellency
BARON VON LÖWEN,
Envoy Extraordinary and Minister Plenipotentiary
of Sweden at Prague.

N° 178.

BULGARIE ET PAYS-BAS

Echange de Notes concernant l'importation en Bulgarie des marchandises provenant des Pays-Bas. Sofia, les 23 septembre, 30 octobre, 3 et 13 novembre 1920.

BULGARIA AND THE NETHERLANDS

Exchange of Notes with regard to the Importation into Bulgaria of Goods coming from the Netherlands. Sofia, September 23, October 30, November 3 and 13, 1920.

No. 178. — ÉCHANGE DE NOTES CONCERNANT L'IMPORTATION EN BULGARIE DES MARCHANDISES PROVENANT DES PAYS-BAS. SOFIA, LES 23 SEPTEMBRE, 30 OCTOBRE, 3 ET 13 NOVEMBRE 1920.

Texte officiel français communiqué par le Ministre des Pays-Bas à Berne. L'enregistrement de cet échange de notes a eu lieu le 9 novembre 1921.

— I —

LE MINISTRE DES AFFAIRES ÉTRANGÈRES DE BULGARIE AU MINISTRE
DES PAYS-BAS A SOFIA.

N^o 10142.

SOFIA, le 23 septembre 1920.

MONSIEUR LE MINISTRE,

Les relations commerciales de la Bulgarie avec les pays amis et neutres étaient réglées, pour la période de septembre 1918 au 15 avril 1919, sur la base de la clause de la nation la plus favorisée découlant du Traité de commerce conclu avec l'Allemagne¹ en 1905, resté seul en vigueur. Mais ce traité ayant expiré le 15 avril 1919², la Bulgarie avait commencé à appliquer à partir de cette date, faute d'un arrangement quelconque, le régime douanier autonome envers les navires et les importations de tous les pays sans distinction.

Cependant, la mise en vigueur du Traité de paix modifie le régime existant. L'article 151 du Traité de paix de Neuilly oblige la Bulgarie à n'imposer pendant un délai d'un an à dater de la mise en vigueur du traité, aux importations des Puissances alliées et associées, que des taxes qui ne pourront être supérieures aux taxes les plus favorables qui étaient en application pour leurs importations en Bulgarie à la date du 28 juillet 1914.

Les relations commerciales de la Bulgarie avec les Puissances alliées et associées étant ainsi provisoirement réglées par le Traité de paix au point de vue des taxes à imposer à leurs importations, reste à régler les relations commerciales avec les pays qui n'ont pas été en guerre avec la Bulgarie.

Dans ce but, me faisant l'interprète du désir sincère du Gouvernement bulgare de consolider les bonnes relations commerciales qui ont existé jusqu'ici entre les Pays-Bas et la Bulgarie et prenant en considération le haut intérêt qu'il y aurait pour nos deux pays à assurer un régime stabilisé dont le commerce réciproque ne peut que profiter, je crois utile de vous proposer d'établir un régime commercial basé sur la clause de la nation la plus favorisée, ce régime n'étant que provisoire et ne devant durer que jusqu'au 9 août 1921, date à laquelle expire le délai fixé par l'article 151 du Traité de paix de Neuilly. En conséquence, j'ai l'honneur de vous prier de vouloir bien intervenir auprès de votre Gouvernement pour obtenir son consentement à l'établissement, par un échange de notes, d'un tel régime basé sur le principe de la réciprocité.

Je vous saurais gré, Monsieur le Ministre, si vous vouliez bien transmettre en même temps cette proposition aux Gouvernements d'Allemagne et d'Autriche.

En attendant que la proposition du Gouvernement bulgare trouve un accueil favorable auprès de votre Gouvernement, je vous prie d'agréer, Monsieur le Ministre, les assurances de ma haute considération.

(Signé) AL. STAMBOLIISKY.

¹ De Martens, Nouveau Recueil général des Traités, deuxième série, tome XXXIV, page 664.

² Voir vol. VI, page 227 de ce « Recueil ».

¹ TRADUCTION — TRANSLATION.

No. 178. — EXCHANGE OF NOTES WITH REGARD TO THE IMPORTATION INTO BULGARIA OF GOODS COMING FROM THE NETHERLANDS. SOFIA, SEPTEMBER 23, OCTOBER 30, NOVEMBER 3 AND 13, 1920.

French official text communicated by the Minister of the Netherlands at Berne. The registration of this Exchange of Notes took place on November 9, 1921.

— I —

THE BULGARIAN MINISTER FOR FOREIGN AFFAIRS TO THE MINISTER
FOR THE NETHERLANDS IN SOFIA.

Nº 10142.

SOFIA, *September 23, 1920.*

YOUR EXCELLENCY,

The commercial relations between Bulgaria and friendly and neutral countries were regulated for the period dating from September 1918 to April 15, 1919 on the basis of the most-favoured-nation clause, in accordance with the commercial treaty concluded with Germany² in 1905, which alone had remained in force. This Treaty having expired on April 15, 1919³, and failing any other arrangement, Bulgaria, from that date, began to apply her autonomous customs regime to vessels and imports of all countries without distinction.

The coming into force of the Treaty of Peace, however, modifies the existing regime. Article 151 of the Treaty of Peace of Neuilly stipulates that during a period of one year after the coming into force of that Treaty, the duties imposed by Bulgaria on imports from Allied and Associated States shall not be higher than the most favourable duties which were applied on imports into Bulgaria on July 28, 1914.

The commercial relations between Bulgaria and the Allied and Associated Powers having thus been provisionally regulated by the Treaty of Peace, as far as taxes to be imposed on their imports are concerned, the commercial relations between Bulgaria and the countries with which Bulgaria has not been at war remain to be settled.

To this end I wish to convey the sincere desire of the Bulgarian Government to consolidate the good commercial relations which have hitherto existed between the Netherlands and Bulgaria, and, in view of the great advantage which would accrue to both countries from a stable regime, by which our mutual commerce could only benefit, I would propose to you that a commercial regime should be established, based on the most-favoured-nation clause; that this regime should be provisional, and should be in force only until August 9, 1921, the date on which the period fixed by Article 151 of the Treaty of Peace of Neuilly expires. I have therefore the honour to request you to be good enough to take steps to obtain from your Government its consent to the establishment, by an exchange of Notes, of such a regime based on the principle of reciprocity.

I shall be much obliged if you will be so good as to transmit this proposal at the same time to the German and to the Austrian Governments.

In the hope that the proposal of the Bulgarian Government will receive the favourable consideration of your Government, I have the honour to be, etc.

(Signed) AL. STAMBOLIISKY.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² British and Foreign State Papers, vol. 98, page 703.

³ See vol. VI, page 227, of this « Series ».

N° 2538.

— 2 —

LE MINISTRE DES PAYS-BAS A SOFIA AU MINISTRE DES AFFAIRES
ÉTRANGÈRES DE BULGARIE.

SOFIA, le 30 octobre 1920.

MONSIEUR LE MINISTRE,

Je n'ai pas manqué de transmettre au Gouvernement de la Reine le contenu de la note que Monsieur Stamboliisky m'a fait l'honneur de m'adresser en date du 23 septembre dernier, N° 10142.

En attendant les instructions de mon Gouvernement à cet égard, j'ai fait une étude approfondie du régime commercial entre les Pays-Bas et la Bulgarie et j'ai trouvé que, par une note du 13 janvier 1906, N° 49, adressée par l'Agent diplomatique de Bulgarie au Ministre des Pays-Bas à Constantinople, le Gouvernement bulgare avait accepté la proposition du Gouvernement royal pour la prolongation de la Convention commerciale provisoire conclue entre les Pays-Bas et la Bulgarie sur la base de la nation la plus favorisée. Depuis cette date jusqu'au 15 avril 1919, date à laquelle la Bulgarie avait commencé à appliquer le régime douanier autonome envers les navires et les importations de tous les pays sans distinction, les importations des Pays-Bas ont joui du traitement de la nation la plus favorisée.

Cependant, depuis le 9 août 1920, le tarif conventionnel a été appliqué aux importations de la Belgique, de la France, de la Grande-Bretagne, de l'Italie et du Siam, tandis que les taxes du tarif autonome ont été imposées aux marchandises de provenance des Pays-Bas.

Or, je me flatte que Votre Excellence partage ma manière de voir qu'aux termes de la note de l'Agence diplomatique de Bulgarie à Constantinople, en date du 13 janvier 1906, N° 49, la clause de la nation la plus favorisée continue d'être en vigueur pour les importations des Pays-Bas.

Je me permets, par conséquent, de recourir à l'obligé intermédiaire de Votre Excellence avec la prière de vouloir bien intervenir auprès du Ministre des Finances, afin que des ordres soient donnés aux autorités douanières d'appliquer le tarif conventionnel aux marchandises de provenance des Pays-Bas avec force rétroactive jusqu'au 9 août 1920, date à laquelle le tarif conventionnel a été mis en vigueur pour les importations des cinq États susmentionnés.

Veuillez agréer, Monsieur le Ministre, l'assurance de ma haute considération.

(Signé) DOMELA NIEUWENHUIS.

N° 2549.

— 3 —

LE MINISTRE DES PAYS-BAS A SOFIA AU MINISTRE DES AFFAIRES ÉTRANGÈRES
DE BULGARIE.

SOFIA, le 3 novembre 1920.

MONSIEUR LE MINISTRE,

En réponse à la lettre du 23 septembre dernier, N° 10142, j'ai l'honneur de porter à la connaissance de Votre Excellence qu'étant animé du même désir sincère de consolider les bonnes relations commerciales qui ont toujours existé entre la Bulgarie et les Pays-Bas que Son Excellence Monsieur Stamboliisky a bien voulu exprimer, mon Gouvernement accepte la proposition du Gouvernement royal bulgare d'établir un régime commercial entre les Pays-Bas et la Bulgarie basé sur la clause de la nation la plus favorisée et sur le principe de la réciprocité jusqu'au 9 août 1921.

Je saurais gré à Votre Excellence de bien vouloir m'informer dès que les instructions nécessaires auront été communiquées par voie télégraphique aux autorités douanières.

Veuillez agréer, Monsieur le Ministre, les assurances de ma haute considération.

(Signé) DOMELA NIEUWENHUIS.

No. 2538.

— 2 —

THE MINISTER FOR THE NETHERLANDS IN SOFIA TO THE BULGARIAN MINISTER
FOR FOREIGN AFFAIRS.SOFIA, *October 30, 1920.*

YOUR EXCELLENCY,

I have duly transmitted to the Government of the Queen the contents of the Note which M. Stamboliisky was good enough to address to me on September 23 last, No. 10142.

While awaiting instructions from my Government on this matter, I have made a thorough study of the commercial relations between the Netherlands and Bulgaria, and I have ascertained that by a Note, dated January 13, 1906, No. 49, addressed by the Bulgarian Diplomatic Agent to the Netherlands Minister at Constantinople, the Bulgarian Government accepted the proposal of the Royal Government regarding the extension of the provisional commercial Convention concluded between the Netherlands and Bulgaria on the basis of the most-favoured-nation clause. From that date until April 15, 1919, the date on which Bulgaria began to apply her autonomous customs regime to vessels and imports of all countries without distinction, the imports from the Netherlands have been treated on the most-favoured-nation footing.

From August 9, 1920, however, the tariff fixed by the Convention has been applied to imports from Belgium, France, Great Britain, Italy and Siam, while the autonomous customs tariff has been applied to goods coming from the Netherlands.

I am glad to think that Your Excellency shares my view that, in accordance with the terms of the Note dated January 13, 1906, No. 49, from the Bulgarian Diplomatic Agency at Constantinople, the most-favoured-nation clause continues to be in force for imports from the Netherlands.

I take the liberty, therefore, to beg your Excellency to be so good as to approach the Finance Minister asking him to instruct the Customs Authorities to apply the tariff fixed by the Convention to goods coming from the Netherlands, with retrospective effect as from August 9, 1920, the date on which the Conventional tariff was applied with regard to the imports of the five above-mentioned States.

I have the honour to be, etc.

(Signed) DOMELA NIEUWENHUIS.

No. 2549.

— 3 —

THE MINISTER FOR THE NETHERLANDS IN SOFIA TO THE BULGARIAN MINISTER
FOR FOREIGN AFFAIRS.SOFIA, *November 3, 1920.*

YOUR EXCELLENCY,

In reply to your letter dated September 23 last, No. 10142, I have the honour to inform your Excellency that, inspired by the same sincere desire to consolidate the good commercial relations which have always existed between Bulgaria and the Netherlands, and which His Excellency M. Stamboliisky was good enough to express, my Government accepts the proposal of the Royal Bulgarian Government to establish a commercial regime between the Netherlands and Bulgaria, based on the most-favoured-nation clause and on the principle of reciprocity, and to remain in force until August 9, 1921.

I shall be grateful if Your Excellency will be so good as to inform me as soon as the necessary instructions have been given by telegram to the Customs Authorities.

I have the honour to be, etc.

(Signed) DOMELA NIEUWENHUIS.

— 4 —

N° 12362.

NOTE VERBALE DU MINISTÈRE DES AFFAIRES ÉTRANGÈRES DE BULGARIE
A LA LÉGATION ROYALE DES PAYS-BAS A SOFIA.

SOFIA, le 13 novembre 1920.

Le Ministère royal des Affaires étrangères, se référant aux lettres du 30 octobre et du 3 novembre a. c. sub. Nos 2538 et 2549, a l'honneur de porter à la connaissance de l'Honorable Légation royale des Pays-Bas que le Ministère des Finances vient d'adresser aux autorités douanières bulgares un télégramme-circulaire, les invitant à appliquer, à partir du 10 courant jusqu'au 9 août 1921, aux marchandises importées des Pays-Bas la clause de la nation la plus favorisée, découlant des traités de commerce conclus avant la date du 28 juillet 1914.

Toutefois, afin d'éviter tout malentendu lors du dédouanement des marchandises provenant des Pays-Bas, le Ministère royal des Affaires étrangères se permet d'attirer la bienveillante attention de l'Honorable Légation sur le fait que les marchandises importées des Pays-Bas en Bulgarie devront être accompagnées de certificats attestant leur lieu de provenance et délivrés soit par une quelconque des Chambres de Commerce ou par les douanes d'exportation hollandaises, soit par les autorités consulaires bulgares aux Pays-Bas.

En portant ce qui précède à la connaissance de l'Honorable Légation royale des Pays-Bas, le Ministère royal des Affaires étrangères s'empresse en même temps de lui présenter ses compliments distingués.

— 4 —

Nº 12362.

VERBAL NOTE FROM THE BULGARIAN MINISTRY FOR FOREIGN AFFAIRS,
TO THE ROYAL NETHERLANDS LEGATION AT SOFIA.SOFIA, *November 13, 1920.*

With reference to the letters dated October 30 ultimo and November 3 instant, under Nos. 2538 and 2549, the Royal Ministry for Foreign Affairs has the honour to inform the Royal Netherlands Legation that the Ministry of Finance has just sent to the Bulgarian Customs Authorities a circular telegram requesting them to apply to goods from the Netherlands, as from the 10th of this month until August 9, 1921, the most-favoured-nation clause, in accordance with the Commercial Treaties concluded before July 28, 1914.

In order, however, to avoid any misunderstanding when goods coming from the Netherlands are passed through the Customs, the Royal Ministry for Foreign Affairs begs to draw the attention of the Netherlands Legation to the fact that goods imported into Bulgaria from the Netherlands should be accompanied by certificates showing their origin, issued either by one of the Chambers of Commerce, or by the Netherlands Export Authorities, or by the Bulgarian Consular Authorities in the Netherlands.

In communicating the above to the Royal Netherlands Legation, the Royal Ministry for Foreign Affairs takes this opportunity of presenting to the Legation its most distinguished compliments.

N° 179.

ESPAGNE ET PAYS-BAS

Echange de Notes concernant la prolongation de la déclaration du 12 juillet 1892, modifiée par celle du 13 novembre 1899, réglant les relations commerciales entre les deux pays. La Haye, les 19 et 24 mars 1921.

SPAIN AND THE NETHERLANDS

Exchange of Notes concerning the Prolongation of the Declaration of July 12, 1892, as modified by the Declaration of November 13, 1899, regulating the Commercial Relations between the two Countries. The Hague, March 19 and 24, 1921.

No. 179. — ÉCHANGE DE NOTES ENTRE LES GOUVERNEMENTS ESPAGNOL ET NÉERLANDAIS CONCERNANT LA PROLONGATION DE LA DÉCLARATION¹ DU 12 JUILLET 1892, MODIFIÉE PAR CELLE DU 13 NOVEMBRE 1899,² RÉGLANT LES RELATIONS COMMERCIALES ENTRE LES DEUX PAYS. LA HAYE, LES 19 ET 24 MARS 1921.

Texte officiel français communiqué par le Ministre des Pays-Bas à Berne. L'enregistrement de cet Echange de notes a eu lieu le 9 novembre 1921.

LEGACION DE ESPAÑA

EN
EL HAYA.

No. 16.

LA HAYE, le 19 mars 1921.

MONSIEUR LE MINISTRE,

J'ai l'honneur de porter à la connaissance de Votre Excellence que, d'après demande des Gouvernements de la Suisse, de la Suède et du Danemark, le Gouvernement espagnol a accordé la prorogation pendant la durée de trois mois, à compter du 20 de ce mois, des anciens traités de commerce existant entre l'Espagne et lesdits pays. Par conséquent, le Gouvernement de S. M. Catholique me charge de proposer à Votre Excellence la prorogation également pour trois mois de la déclaration du 12 juillet 1892, déjà dénoncée, et qui règle nos relations commerciales, afin que les Pays-Bas ne soient pas l'objet d'une mesure différente de celle qui a été accordée aux gouvernements mentionnés ci-dessus.

Je prie Votre Excellence de vouloir bien me donner aussitôt que possible une réponse à ce sujet et je la prie aussi de croire à l'assurance de ma haute considération et à mes sentiments les meilleurs.

(Signé) SANTIAGO MENDEZ DE VIGO.

A Son Excellence

Monsieur le JHR VAN KARNEBEEK,
Ministre des Affaires étrangères,
La Haye.

¹ De Martens, Nouveau Recueil général de Traités, deuxième série, tome XX, page 559.

² De Martens, Nouveau Recueil général de Traités, deuxième série, tome XXXIII, page 243.

¹ TRADUCTION. — TRANSLATION.

No. 179. — EXCHANGE OF NOTES BETWEEN THE SPANISH AND NETHERLANDS GOVERNMENTS CONCERNING THE PROLONGATION OF THE DECLARATION² OF JULY 12, 1892, AS MODIFIED BY THE DECLARATION OF NOVEMBER 13, 1899,³ REGULATING THE COMMERCIAL RELATIONS BETWEEN THE TWO COUNTRIES. THE HAGUE, MARCH 19 AND 24, 1921.

French official text communicated by the Minister of the Netherlands in Berne. The registration of this Exchange of Notes took place on November 9, 1921.

SPANISH LEGATION
AT THE HAGUE.

No. 16.

THE HAGUE, *March 19, 1921.*

YOUR EXCELLENCY,

I have the honour to inform you that, in accordance with the request of the Governments of Switzerland, Sweden and Denmark, the Spanish Government has consented to prolong, for a period of three months beginning on the 20th of this month, the former commercial treaties existing between Spain and the afore-mentioned countries. The Government of His Catholic Majesty, therefore, instructs me to propose to Your Excellency that the Declaration of July 12, 1892, regulating our commercial relations, which has already been denounced, should also be prolonged for three months, in order that the Netherlands shall not be subjected to treatment different from that accorded to the afore-mentioned Governments.

I would ask Your Excellency to be so good as to reply as soon as possible on this matter.

I have the honour to be, etc., etc.

(Signed) SANTIAGO MENDEZ DE VIGO.

His Excellency
Jonkheer VAN KARNEBEEK,
Minister for Foreign Affairs,
The Hague.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² British and Foreign State Papers, vol. 84, page 111.

³ British and Foreign State Papers, vol. 92, page 456.

MINISTÈRE DES AFFAIRES ETRANGÈRES

DIRECTION ECONOMIQUE

N° 6509

LA HAYE, le 24 mars 1921.

MONSIEUR LE MINISTRE,

En me référant à son office du 19 mars 1921, N° 16, j'ai l'honneur de faire savoir à Votre Excellence que le Gouvernement de la Reine se rallie volontiers à la proposition du Gouvernement de Votre Excellence concernant la prorogation pour la durée de trois mois, à compter du 20 de ce mois, de la déclaration du 12 juillet 1892, modifiée par celle du 13 novembre 1899, réglant les relations commerciales entre nos deux pays.

Veillez agréer, Monsieur le Ministre, etc.

(Signé) VAN KARNEBEEK.

Son Excellence

SANTIAGO MENDEZ DE VIGO,

Envoyé extraordinaire

et Ministre plénipotentiaire

de Sa Majesté le Roi d'Espagne.

MINISTRY FOR FOREIGN AFFAIRS,

ECONOMIC SECTION.

No. 6509.

THE HAGUE, *March* 24, 1921.

YOUR EXCELLENCY,

With reference to your communication No. 16, of March 19, 1921, I have the honour to inform you that Her Majesty's Government willingly accepts the proposal made by your Government for the prolongation for a period of three months beginning on the 20th of this month, of the Declaration of July 12, 1892, as modified by that of November 13, 1899, regulating commercial relations between our two countries.

I have the honour to be, etc., etc.

(Signed) VAN KARNEBEEK.

His Excellency

SANTIAGO MENDEZ DE VIGO,

Envoy Extraordinary

and Minister Plenipotentiary

to His Majesty the King of Spain.

N° 180.

ESPAGNE ET PAYS-BAS

Echange de notes concernant le
règlement provisoire des relations
commerciales entre les deux pays.
Madrid, les 16 et 24 juin 1921.

SPAIN AND THE NETHERLANDS

Exchange of Notes concerning the
provisional regulation of commer-
cial relations between the two
countries. Madrid, June 16 and
24, 1921.

No. 180. — ÉCHANGE DE NOTES
CONCERNANT LE RÈGLEMENT
PROVISOIRE DES RELATIONS
COMMERCIALES ENTRE L'ES-
PAGNE ET LES PAYS-BAS¹. MA-
DRID, LES 16 ET 24 JUIN 1921.

No. 180. — EXCHANGE OF NOTES
CONCERNING THE PROVISION-
AL REGULATION OF COMMER-
CIAL RELATIONS BETWEEN
SPAIN AND THE NETHER-
LANDS¹. MADRID, JUNE 16 AND
24, 1921.

*Textes officiels espagnol et français communiqués
par le Ministre des Pays-Bas à Berne. L'enre-
gistrement de cet Echange de notes a eu lieu le
9 novembre 1921.*

*Spanish and French official texts communicated
by the Minister for the Netherlands in
Berne. The registration of this Exchange of
notes took place on November 9, 1921.*

— I —

TEXTE ESPAGNOL. — SPANISH TEXT.

MINISTERIO DE ESTADO

Nº 56

MADRID 16 de Junio 1921.

EXCMO SEÑOR,

Muy Señor mío : En su Nota de 7 del actual, se sirve V. E. recordar que en una entrevista que habíamos celebrado algunos días antes le dejé entrever que al finalizar la Declaración de 12 de Julio de 1892 que regula las relaciones comerciales entre España y los Países Bajos, podría concertarse un *modus vivendi* provisional mientras no se estipulara un nuevo Tratado de Comercio, y con éste motivo me interesa V. E. le manifieste sobre qué base el Gobierno de S. M. piensa que aquel podría concertarse, así como la época en que el mismo tiene intención de iniciar negociaciones para la celebración de un Acuerdo definitivo.

En respuesta al primer extremo, tengo la honra de manifestar a V. E. que dado el corto tiempo que falta para llegar al día 20 del presente mes, fecha del término de la expresada Declaración, estimo que lo unico factible, por el momento, es la negociación de un *modus vivendi* provisional sobre la base de la concesión por España á las mercancías de los Países Bajos de los derechos de la segunda columna del Arancel español de 17 de Mayo ultimo con las modificaciones introducidas en el mismo por la Real orden de 3 del mes actual, a cambio de que los Países Bajos otorguen á las mercancías españolas los derechos más reducidos que actualmente estén en vigor en aquella Nación.

Este régimen podría regir durante un periodo mínimo de tres meses a contar del día 20 del actual y continuaría vigente hasta un mes después de que cualquiera de los dos Gobiernos lo denunciase.

Tengo, pues, la honra de formular á V. E. una propuesta en dicho sentido, y si el Gobierno de S. M. la Reina de los Países Bajos tuviera á bien aceptarla, podría considerarse ultimado el presente *modus vivendi* mediante el canje de la presente Nota con la que V. E. se sirva dirigirme en respuesta á la misma.

Respecto al otro extremo de la Nota de V. E., debo manifestarle que no es posible al Gobierno de S. M. indicar en éste momento la época en que podrían iniciarse negociaciones para concertar un nuevo Acuerdo de caracter más definitivo, pues ignora cuando podrá estar ultimado el Arancel que la Junta de Aranceles y de Valoraciones está llamada a discutir y que deberá servir de base para la negociación de los futuros Tratados de comercio.

Aprovecho esta oportunidad para reiterar a V. E., les seguridades de mi más distinguida consideración.

(firmado) MS. DE LEMA.

Excmo. Señor,

R. MELVILL,

Enviado Extraordinario y Ministro Plenipotenciario
de S. M. la Reina de los Países Bajos.

¹ Voir nº 179 et notes y relatives.

¹ See nº 179 and notes relating thereto.

¹ TRADUCTION. — TRANSLATION.

MINISTÈRE
DES
AFFAIRES ÉTRANGÈRES.

Nº 56.

MADRID, le 16 juin 1921.

MONSIEUR LE MINISTRE,

Par votre note du 7 juin, vous avez bien voulu me rappeler une entrevue que nous avons eue quelques jours auparavant et au cours de laquelle je vous avais fait entrevoir que, à l'expiration de la Déclaration du 12 juillet 1892, réglant les relations commerciales entre l'Espagne et les Pays-Bas, les deux pays pourraient se mettre d'accord sur un *modus vivendi* provisoire en attendant la conclusion d'un nouveau traité de commerce ; pour cette raison vous me demandez, Monsieur le Ministre, de vous faire savoir sur quelle base le Gouvernement de Sa Majesté le Roi d'Espagne envisage l'établissement de ce *modus vivendi*, ainsi que l'époque à laquelle il a l'intention d'entamer des négociations tendant à la conclusion d'un accord définitif.

En réponse au premier point de votre lettre, j'ai l'honneur d'informer Votre Excellence que, vu le peu de temps qui nous reste d'ici au 20 du mois courant, date d'expiration de la Déclaration en question, j'estime que la seule méthode possible, à l'heure actuelle, serait la négociation d'un *modus vivendi* provisoire sur les bases suivantes : l'Espagne concéderait aux marchandises en provenance des Pays-Bas les droits fixés à la deuxième colonne du Tarif douanier espagnol du 17 mai dernier, avec les modifications qui y ont été apportées par l'ordonnance royale du 3 juin ; en échange, les Pays-Bas accorderaient aux marchandises espagnoles le bénéfice des droits les plus réduits qui sont actuellement appliqués par ce pays.

Ce régime pourrait rester en vigueur pendant une période minimum de trois mois à compter du 20 juin ; et il serait encore appliqué pendant un délai d'un mois à dater du moment où les deux gouvernements l'auraient dénoncé.

MINISTRY
FOR
FOREIGN AFFAIRS.

Nº 56.

MADRID, June 16, 1921.

YOUR EXCELLENCY,

In your Note of the 7 inst., you recalled the fact that, in an interview which we had a few days previously, there appeared to be a possibility that, at the expiration of the Declaration of July 12, 1892, regulating the commercial relations between Spain and the Netherlands, a provisional *modus vivendi* could be arrived at pending the conclusion of a new commercial treaty. For that reason, Your Excellency expressed a desire to know on what basis H. M. Government considered that such an agreement could be arranged and when H. M. Government intended to commence negotiations for the conclusion of a definite agreement.

In reply to the first point, I have the honour to inform Your Excellency that, in view of the short time which still remains before the 20 of this present month, which is the date of the expiration of the above-mentioned Declaration, I consider that the only feasible course for the moment is the negotiation of a provisional *modus vivendi* on the basis of the application to Dutch goods by Spain of the duties provided for in the second column of the Spanish Customs Tariff of May 17 last, as modified by the Royal Decree of the 3 inst., in exchange for which the Netherlands would apply to Spanish goods the lowest tariff actually in force in that country.

This régime could remain in force for a minimum period of three months, dating from the 20 inst. and might continue in force until one month after denouncement by either of the two Governments.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

J'ai donc l'honneur, Monsieur le Ministre, d'apporter ici à Votre Excellence une proposition en ce sens ; si le Gouvernement de Sa Majesté la Reine des Pays-Bas est disposé à l'accepter, le *modus vivendi* en question pourrait être considéré comme conclu, par l'échange de la présente note et de celle que Votre Excellence voudra bien m'adresser en réponse.

Passant au second point de votre note, je dois vous faire savoir qu'il n'est pas possible au Gouvernement de Sa Majesté le Roi d'Espagne d'indiquer, dès à présent, l'époque à laquelle il pourra entamer les négociations tendant à un nouvel accord d'un caractère plus définitif ; il ne sait, en effet, quand pourra être fixé le tarif douanier que la Commission des tarifs douaniers va examiner, et qui doit désormais servir de base à la négociation des futurs traités de commerce.

Je saisis cette occasion pour renouveler à Votre Excellence les assurances de ma considération la plus distinguée.

(Signé) MARQUIS DE LEMA.

A Son Excellence
M. R. MELVILL,
Envoyé Extraordinaire et Ministre
Plénipotentiaire de Sa Majesté
la Reine des Pays-Bas.

I have, therefore, the honour to make Your Excellency a formal proposal to this effect and should the Government of Her Majesty the Queen of the Netherlands see their way to accept it, the present *modus vivendi* might be considered as concluded by the exchange of the present Note and Your Excellency's reply to it.

With regard to the other point in Your Excellency's Note, I must inform you that it is not possible for H. M. Government to state at what date it will be possible for them to commence negotiations for the conclusion of a new agreement of a more definite nature, because H. M. Government does not know when the Customs Tariff, which the Commission on tariffs and valuations is to discuss and which will serve as a basis for the negotiation of future commercial treaties, will be completed.

I have the honour to be, etc.

(Signed) MARQUIS DE LEMA.

His Excellency,
M. R. MELVILL,
Envoy Extraordinary and Minister
Plénipotentiaire to Her Majesty
the Queen of the Netherlands,

— 2 —

TRANSLATION.

LÉGATION DES PAYS-BAS.

N° 1075.

MADRID, le 24 juin 1921.

MONSIEUR LE MARQUIS,

Par ma lettre du 7 juin dernier, je me suis permis de prier Votre Excellence de bien vouloir me faire connaître sur quelles bases le Gouvernement espagnol comptait adresser des propositions au Gouvernement néerlandais en vue d'arriver à un *modus vivendi* réglant d'une façon provisoire les relations commerciales entre nos deux pays.

En réponse, Votre Excellence a bien voulu me faire savoir par son Office N° 56 du 16 de ce mois qu'en présence de la proximité de la date du 20 juin, où viendrait à expirer la Dé-

NETHERLANDS LEGATION.

N° 1075.

MADRID, June 24, 1921.

MONSIEUR LE MARQUIS,

In my letter of June 7 last, I ventured to ask Your Excellency to be so good as to inform me upon what conditions the Spanish Government intended to base its proposals to the Netherlands Government for the conclusion of a provisional *modus vivendi* regulating commercial relations between the two countries.

In reply, Your Excellency informed me in your communication N° 56 of the 16 inst. that, having regard to the impending expiration on June 20, of the Declaration of June 12, 1892,

claration du 12 juillet 1892 réglant cette matière, il ne nous restait, selon l'avis de Votre Excellence, que le temps nécessaire pour entamer des négociations afin de conclure un *modus vivendi* provisoire sur la base de l'engagement de la part de l'Espagne d'admettre l'entrée en Espagne des marchandises provenant des Pays-Bas sous l'application de la deuxième colonne du Tarif douanier espagnol du 17 mai 1921 avec les modifications y adhérentes désignées par la « Real Orden » du 3 juin suivant ; en échange, les Pays-Bas accorderaient aux marchandises espagnoles le tarif minimum qui est à présent en vigueur.

Ce régime pourrait, d'après la proposition de Votre Excellence, être applicable pour un délai de trois mois à partir du 20 juin 1921 et rester en vigueur jusqu'à un mois après la dénonciation éventuelle par un des deux Gouvernements.

Ayant eu soin de transmettre par voie télégraphique cette proposition de Votre Excellence à Monsieur le Ministre des Affaires étrangères à La Haye, j'ai l'honneur de porter à sa connaissance qu'il résulte d'un télégramme que je viens de recevoir que le Gouvernement de Sa Majesté la Reine des Pays-Bas accepte la proposition sus-indiquée du Gouvernement de Sa Majesté Catholique.

Veuillez agréer, Monsieur le Marquis, etc.,

(Signé) MELVILL VAN CARNBEE.

Son Excellence,
Monsieur le Marquis de LEMA,
Ministre d'Etat,
MADRID.

which deals with this matter, you considered that there was barely time to set on foot negotiations with a view to concluding a provisional *modus vivendi* adopting as a basis an undertaking on the part of Spain to allow goods of Dutch origin to enter Spain subject to the application of the second column of the Spanish Customs Tariff of May 17, 1921, together with the modifications thereto contained in the „ Royal Order ” of June 3, 1921. In return the Netherlands would apply to Spanish goods the minimum tariff at present in force.

According to Your Excellency's proposal, this regime would be applicable for a period of three months beginning on June 20, 1921, and would remain in force until denounced by either Government and for a period of one month after denouncement.

I duly telegraphed Your Excellency's proposal to the Foreign Minister at the Hague, and I have the honour to inform you that I have just received a telegram stating that the Government of Her Majesty the Queen of the Netherlands accepts the above mentioned proposal made by His Catholic Majesty's Government.

I have the honour, etc.,

(Signed) MELVILL VAN CARNBEE.

His Excellency,
The Marquis de LEMA,
Ministry of State,
MADRID.

N° 181.

**ROYAUME-UNI
DE GRANDE-BRETAGNE ET
D'IRLANDE ET SUÈDE**

Echange de notes comportant un
arrangement relatif à l'échange de
notifications concernant les aliénés.
Londres, les 25 mai, 29 juillet et
21 septembre 1921.

**UNITED KINGDOM
OF GREAT BRITAIN AND
IRELAND AND SWEDEN**

Exchange of Notes constituting an
Agreement concerning the exchan-
ge of notifications with regard to
persons of unsound mind. London,
May 25, July 29 and September
21, 1921.

NO. 181. — ÉCHANGE DE NOTES ENTRE LES GOUVERNEMENTS
BRITANNIQUE ET SUÉDOIS, COMPORTANT UN ARRANGEMENT
RELATIF A L'ÉCHANGE DE NOTIFICATIONS CONCERNANT LES
ALIÉNÉS ¹. LONDRES, LES 25 MAI, 29 JUILLET ET 21 SEPTEMBRE
1921.

*Textes officiels anglais et français communiqués par le Ministère des Affaires Etrangères de S. M.
Britannique et par le Ministère des Affaires étrangères de Suède. L'enregistrement de cet échange
de notes a eu lieu le 11 novembre 1921.*

— I —

LONDRES, le 25 mai 1921.

MONSIEUR LE SECRÉTAIRE D'ÉTAT,

Conformément aux stipulations de conventions conclues à titre de réciprocité entre la Suède et plusieurs autres pays, l'admission des aliénés, ressortissants de ces pays, dans les maisons d'aliénés suédoises, leur sortie de ces établissements ainsi que leur mort sont depuis quelque temps communiquées régulièrement aux Gouvernements de leurs pays respectifs par l'intermédiaire de leurs représentants diplomatiques accrédités auprès de Sa Majesté le Roi.

Ces communications ont pour but de permettre d'informer les parents du malade et de les mettre à même de sauvegarder leurs intérêts ainsi que ceux du malade. En même temps elles donnent aux autorités du pays du malade l'occasion de prendre les mesures nécessaires pour pourvoir aux soins de sa personne et de sa fortune.

Mon Gouvernement, estimant qu'il serait très désirable de recevoir des notifications de même nature concernant tout ressortissant suédois qui serait atteint à l'étranger de maladies mentales, m'a chargé de proposer à Votre Seigneurie, à titre de réciprocité, les articles suivants :

Article 1.

Quand un ressortissant britannique sera atteint en Suède d'aliénation mentale, son internement dans une maison d'aliénés ou sa sortie d'un tel établissement ou éventuellement sa mort sera notifié à la Légation de Grande-Bretagne à Stockholm.

Article 2.

Les notifications prévues à l'article 1^{er} devront mentionner le nom de la maison d'aliénés où le malade est interné et contenir, si possible, les indications suivantes concernant le malade :

1. nom et prénoms ;
2. date et lieu de naissance ;

¹ D'après une note du 13 décembre 1921 émanant du Ministère des Affaires étrangères de Suède aucune ratification de cet arrangement n'est prévue.

NO. 181. — EXCHANGE OF NOTES BETWEEN THE BRITISH AND SWEDISH GOVERNMENTS, CONSTITUTING AN AGREEMENT CONCERNING THE EXCHANGE OF NOTIFICATIONS WITH REGARD TO PERSONS OF UNSOUND MIND.¹ LONDON, MAY 25, JULY 29 AND SEPTEMBER 21, 1921.

English and French official texts communicated by His Britannic Majesty's Foreign office and by the Swedish Ministry for Foreign Affairs. The registration of this exchange of notes took place on November 11, 1921.

² TRADUCTION — TRANSLATION.

— I —

LONDON, May 25, 1921.

MY LORD,

In accordance with the stipulations of Conventions concluded under conditions of reciprocity between Sweden and several other countries, the admission of lunatics, who are nationals of these countries, into Swedish lunatic asylums, their release from these institutions, and their death have been for some time regularly communicated to their respective Governments through their diplomatic representatives accredited to His Majesty, the King.

These communications are made in order that the relatives of the patient may be informed and to make it possible to safeguard their interests as well as those of the patient. Moreover, they enable the authorities of the patient's country to take the necessary measures in order to provide for the care of his person and of his fortune.

My Government considers that it would be very desirable that similar notification should be made with regard to any Swedish nationals who are attacked abroad by mental diseases, and has instructed me to propose to Your Lordship the adoption of the following articles under conditions of reciprocity :

Article 1.

Should any British subject be attacked in Sweden by a mental disease, his confinement in a lunatic asylum or his release from such an institution or his death, as the case may be, shall be notified to the British Legation at Stockholm.

Article 2.

In the notifications provided for under Article 1 mention shall be made of the name of the lunatic asylum where the patient is confined and they shall, if possible, contain the following information regarding the patient :

- (1) Name and surname ;
- (2) Date and place of birth ;

¹ According to a note of December 13, 1921 emanating from the Swedish Ministry for Foreign Affairs ratification of this agreement has not been provided for.

² Traduit par le Secrétariat de la Société des Nations.

² Translated by the Secretariat of the League of Nations.

3. qualités ou professions ;
4. domicile à l'époque de l'internement dans l'établissement d'aliénés ;
5. dernier domicile dans le pays d'origine ;
6. noms et prénoms, etc., des père et mère, ou, si ceux-ci sont décédés, noms et prénoms des plus proches parents avec indication de leur domicile ;
7. si le malade est marié, nom et prénoms de l'autre époux et indication de son domicile ;
8. date à laquelle le malade a été interné dans l'établissement ou en est sorti, ou y est décédé ;
9. nom de la personne à la demande de laquelle le malade a été interné dans l'établissement ;
10. si l'admission a eu lieu en raison d'un rapport médical, date de ce rapport ainsi que le nom et le domicile du médecin ;
11. état du malade et s'il permet son rapatriement, ainsi qu'indication du nombre de convoyeurs nécessaires pour surveiller le transport.

Article 3.

Dans tous cas où le Gouvernement suédois réclame le rapatriement d'un ressortissant britannique, atteint d'aliénation mentale, la demande sera accompagnée d'une notification, contenant les indications prévues à l'article 2.

Article 4.

Lorsqu'un ressortissant britannique, atteint d'une maladie mentale, est rapatrié, le dossier médical du malade tenu à la maison d'aliénés sera communiqué aux autorités compétentes britanniques.

En portant ce qui précède à la connaissance de Votre Seigneurie, j'ai l'honneur de la prier de bien vouloir m'informer si le Gouvernement britannique est disposé à conclure avec la Suède l'arrangement dont il s'agit.

Je suis autorisé à ajouter que cette proposition sera considérée par mon Gouvernement comme un engagement dès que le Gouvernement britannique en aura assuré la réciprocité, laquelle, selon l'avis de mon Gouvernement, serait établie si Votre Seigneurie voulait bien insérer dans sa réponse avec les modifications nécessaires, les stipulations visées ci-dessus.

Je profite de cette occasion, Monsieur le Secrétaire d'Etat, pour prier Votre Seigneurie d'agréer les assurances de la très haute considération avec laquelle j'ai l'honneur d'être, Monsieur le Secrétaire d'Etat, de Votre Seigneurie, le très humble et très obéissant serviteur.

(Signé) WIRSEN.

The Right Honourable,
The Earl CURZON OF KEDLESTON K. G.,
etc., etc., etc.

Pour copie certifiée conforme :
Stockholm, au Ministère des Affaires étrangères,
le 7 novembre 1921.

Le Secrétaire général,
(Signé) BOSTRÖM.

- (3) Trade or profession ;
- (4) Place of residence at the time when the confinement in the lunatic asylum took place ;
- (5) The patient's last place of residence in his native country ;
- (6) Names and surnames, etc., of the father and mother, or if these are dead, the names and surnames of the nearest relatives with information as to their domicile ;
- (7) If the patient is married, name and surname of the husband or wife, and the indication of his or her domicile ;
- (8) The date at which the patient was confined in the institution, or on which he left it, or on which he died ;
- (9) The name of the person at whose request the patient was confined in the institution ;
- (10) If the patient was admitted on a medical report, the date of this report and the name and residence of the doctor ;
- (11) The condition of the patient and whether his state allows of his repatriation, and also an indication of the number of attendants required in order to take care of the patient during the journey.

Article 3.

In all cases where the Swedish Government demands the repatriation of a British subject suffering from mental disease, the request shall be accompanied by a notification containing the information referred to under Article 2.

Article 4.

When a British subject suffering from mental disease is repatriated, the medical record of the patient, which is kept in the lunatic asylum, shall be communicated to the competent British Authorities.

In communicating the above to Your Lordship, I have the honour to request you to be so good as to inform me whether the British Government is prepared to conclude with Sweden the agreement in question.

I am authorised to state that this proposal will be considered binding by my Government whenever the British Government undertakes to grant reciprocal treatment. This treatment would, in the opinion of my Government, be secured if Your Lordship would embody in your reply the above provisions, with any modifications which may be considered necessary.

I have the honour to be Your Lordship's
humble and obedient servant.

(Signed) WIRSEN.

The Right Honourable
The Earl CURZON OF KEDLESTON, K. G.,
etc. etc. etc.

— 2 —

FOREIGN OFFICE S. W. I.

July 29, 1921.

SIR,

With reference to your note No 69 of May 25, last, relative to the reciprocal notification of certain particulars regarding the lunatic subjects of Sweden and of this country I have the honour to inform you that His Majesty's Government are prepared to accept the terms of the reciprocal arrangement suggested in your note, subject to the omission of Section 11 of Article 2, which affects the question of the repatriation of lunatics, regarding which His Majesty's Government do not for the present desire to change the existing practice, and to the further modification that the notification referred to in Article 1 shall be made by His Majesty's Representative in Stockholm to the Swedish Government and not through the Swedish Legation here, in order to enable His Majesty's Government to continue the practice hitherto followed in all cases of this nature of notifying the particulars through His Majesty's Representative accredited to the Government concerned.

2. On learning that your Government are willing to agree to these slight modifications which do not affect the principle of the agreement, I shall be glad to regard the proposed arrangement as coming into immediate operation.

I have the honour to be, with the highest consideration,

Sir,

Your most obedient humble Servant.

(For the Secretary of State.)

(Signed) GEORGE MOUNSEY.

Baron E. K. PALMSTIERNA,
etc., etc., etc.

Pour copie certifiée conforme :
Stockholm, au Ministère des Affaires Etrangères,
le 7 novembre 1921.

Le Secrétaire général.

(Signed.) W. BOSTRÖM.

— 3 —

September 21, 1921.

MY LORD MARQUESS,

In a note No. T. 8614/6241/342 of July 29 last, relative to the reciprocal notification of certain particulars regarding the lunatic subjects of Sweden and of this country, Your Lordship was good enough to inform Baron Palmstierna that His Britannic Majesty's Government were prepared to accept the terms of the reciprocal arrangement suggested in Major Wirsén's note No. 69 of May 25 last, subject to the omission of Section 11 of Article 2 of the arrangement and to the further modification that the notification referred to in Article 1 should be made by His Britannic Majesty's Representative at Stockholm to the Swedish Government and not through the Swedish Legation in London.

Having communicated the contents of Your Lordship's note to my Government, I am now instructed to acquaint Your Lordship that the Swedish Government are prepared to omit Section 11 of Article 2 of the proposed agreement.

— 2 —

FOREIGN OFFICE S. W. I.

Le 29 juillet 1921.

MONSIEUR LE BARON,

Me référant à votre note n° 69 du 25 mai dernier, relative à la communication réciproque de certains renseignements sur les aliénés ressortissants de la Suède et ceux ressortissants de ce pays, j'ai l'honneur de vous informer que le Gouvernement de Sa Majesté est disposé à accepter les conditions réciproques de cet accord, telles qu'elles sont exposées dans votre note sous les réserves suivantes :

Suppression de la Section 11 de l'article 2, traitant de la question du rapatriement des aliénés, le Gouvernement de Sa Majesté ne désirant apporter pour le moment aucun changement à la pratique actuelle ;

Que la notification visée à l'article premier soit donnée au Gouvernement suédois par le représentant de Sa Majesté à Stockholm et non par la Légation de Suède à Londres ; cette disposition permettra, en effet, au Gouvernement de Sa Majesté de ne pas modifier la procédure suivie jusqu'ici dans tous les cas analogues, d'après laquelle les renseignements de ce genre sont transmis par les représentants de Sa Majesté, accrédités auprès des Gouvernements intéressés.

Dès que nous aurons reçu notification que votre Gouvernement accepte ces légères modifications, qui ne touchent pas au principe même de l'accord, je me ferai un plaisir de considérer l'accord proposé comme entrant immédiatement en vigueur.

Je vous prie d'agréer, Monsieur le Baron, l'expression de ma très haute considération.

Votre très obéissant et très humble serviteur,

Pour le Secrétaire d'Etat,
G. MOUNSEY.

Baron E. K. PALMSTIERNA,
etc., etc., etc.

3 —

Le 21 septembre 1921.

MONSIEUR LE MARQUIS,

Aux termes de votre note n° T/8614/6241/342 du 29 juillet dernier, relative à la communication réciproque de certains renseignements sur les aliénés ressortissants de la Suède et du Royaume-Uni, Votre Seigneurie a bien voulu informer le baron Palmstierna que le Gouvernement de Sa Majesté Britannique était disposé à accepter les stipulations réciproques de l'accord proposé dans la note n° 69 du major Wirsén, en date du 25 mai dernier, sous réserve des amendements suivants : Suppression de la Section 11 de l'article 2 de l'accord, et, que la notification visée à l'article 1^{er} soit faite au Gouvernement suédois par le représentant de Sa Majesté britannique à Stockholm et non par la Légation de Suède à Londres.

J'ai transmis à mon Gouvernement la note de Votre Seigneurie, et je suis chargé de lui faire savoir que le Gouvernement suédois est disposé à supprimer la section 11 de l'article 2 de l'accord proposé.

As to the further modification indicated in Your Lordship's note, the Swedish Government are of opinion that the procedure suggested by His Britannic Majesty's Government may cause some delay in the notification. The Swedish Government, however, not considering this inconvenience as essential, are willing to agree also to the said modification in order to bring about the proposed arrangement, which therefore, as Your Lordship suggested in the afore-mentioned note, now will come into immediate operation.

I have the honour to be, with the highest consideration, My Lord Marquess,
Your Lordship's most obedient, humble Servant.

(Signed) ALSTRÖMER.

The Most Honourable
The Marquess CURZON OF KEDLESTON, K. G.,
etc., etc., etc.

Pour copie certifiée conforme :
Stockholm, au Ministère des Affaires Etrangères :
le 7 novembre 1921.

Le Secrétaire général :
(Signed.) W. BOSTRÖM.

En ce qui concerne la seconde modification, le Gouvernement suédois est d'avis que la procédure proposée par le Gouvernement de Sa Majesté britannique pourrait entraîner un certain délai dans la notification. Toutefois, le Gouvernement suédois estimant que cet inconvénient n'est pas essentiel, accepte également ladite modification, afin de conclure l'accord proposé.

En conséquence, comme l'indique la note de Votre Seigneurie, cet accord entrera dès maintenant en vigueur.

Veuillez agréer, etc.

(Signé) ALSTRÖMER.

Au très Honorable
Marquis CURZON OF KEDLESTON, K. G.,
etc., etc , etc.

N° 182.

BULGARIE ET SUÈDE

Echange de notes réglant les relations commerciales et économiques entre les deux pays. Constantinople et Sofia, le 30 septembre 1921.

BULGARIA AND SWEDEN

Exchange of Notes regulating the commercial and economic relations between the two countries. Constantinople and Sofia, September 30, 1921.

No. 182. — ÉCHANGE DE NOTES ENTRE LES GOUVERNEMENTS BULGARE ET SUÉDOIS, RÉGLANT LES RELATIONS COMMERCIALES ET ÉCONOMIQUES ENTRE LES DEUX PAYS. CONSTANTINOPLE ET SOFIA, LE 30 SEPTEMBRE 1921.

Texte officiel français communiqué par le Ministère des Affaires Etrangères de Suède. L'enregistrement de cet échange de Notes a eu lieu le 16 novembre 1921.

CONSTANTINOPLE, le 30 septembre 1921.

MONSIEUR LE MINISTRE,

J'ai l'honneur de confirmer à Votre Excellence que le Gouvernement de Sa Majesté le Roi de Suède est tombé d'accord avec le Gouvernement de Sa Majesté le Roi des Bulgares pour régler les relations commerciales et économiques entre les deux pays à partir du 9 août 1921, sur la base de l'application mutuelle de la clause de la nation la plus favorisée.

Il est entendu que les dispositions du présent arrangement ne sont point applicables au cabotage, ni aux concessions accordées ou qui pourront être accordées par la Suède à la Norvège ou au Danemark, tant qu'elles ne seront étendues à aucun autre Etat.

Le présent accord sera en vigueur jusqu'à un délai de trois mois après que l'une des deux parties contractantes l'aura dénoncé.

Veuillez agréer, Monsieur le Ministre, les assurances de ma haute considération.

(Signé) G. O. WALLENBERG.

A Son Excellence Monsieur R. DASKALOFF,
Ministre du Commerce, de l'Industrie et du Travail,
Gérant du Ministère des Affaires Etrangères,
Sofia.

Pour copie conforme :
Stockholm, au Ministère des Affaires étrangères,
le 10 novembre 1921.

Le Secrétaire général :
(Signé) W. BOSTRÖM.

¹ TRADUCTION. — TRANSLATION.

NO. 182. — EXCHANGE OF NOTES BETWEEN THE BULGARIAN AND SWEDISH GOVERNMENTS, REGULATING THE COMMERCIAL AND ECONOMIC RELATIONS BETWEEN THE TWO COUNTRIES. CONSTANTINOPLE AND SOFIA, SEPTEMBER 30, 1921.

French official text communicated by the Swedish Ministry for Foreign Affairs. The registration of this Exchange of Notes took place on November 16, 1921.

CONSTANTINOPLE, September 30, 1921.

YOUR EXCELLENCY,

I have the honour to confirm that an agreement has been reached between the Government of His Majesty the King of Sweden and the Government of His Majesty the King of the Bulgars, for the regulation, as from August 9, 1921, of commercial and economic relations between the two countries on the basis of the mutual application of the most favoured nation clause.

It is understood that the provisions of this Agreement shall not apply to the coasting trade nor to concessions which have been granted, or which may be granted, by Sweden to Norway or Denmark, provided that they are not extended to any other State.

This Agreement shall remain in force for a period of three months after denunciation by either of the two contracting Parties.

I am, Sir, etc.

(Signed) G. O. WALLENBERG.

To : His Excellency M. R. DASKALOFF,
Minister of Commerce, Industry and Labour,
Director of the Ministry of Foreign Affairs.
Sofia.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

MINISTÈRE DES AFFAIRES ÉTRANGÈRES
ET DES CULTES.

SOFIA, le 30 septembre 1921.

MONSIEUR LE MINISTRE,

J'ai l'honneur de confirmer à Votre Excellence que le Gouvernement de Sa Majesté le Roi des Bulgares est tombé d'accord avec le Gouvernement de Sa Majesté le Roi de Suède pour régler les relations commerciales et économiques entre les deux pays à partir du 9 août 1921, sur la base de l'application mutuelle de la clause de la nation la plus favorisée.

Il est entendu que les dispositions du présent arrangement ne sont point applicables au cabotage, ni aux concessions accordées ou qui pourront être accordées par la Suède à la Norvège ou au Danemark, tant qu'elles ne seront étendues à aucun autre Etat.

Le présent accord sera en vigueur jusqu'à un délai de trois mois après que l'une des deux parties contractantes l'aura dénoncé.

Veuillez agréer, Monsieur le Ministre, les assurances de ma haute considération.

(Signé) AL. STAMBOLIISKY

A Son Excellence Monsieur WALLENBERG,
Envoyé Extraordinaire et Ministre Plénipotentiaire
de Sa Majesté le Roi de Suède,
Constantinople.

Pour copie conforme :

Stockholm, au Ministère des Affaires Étrangères,
le 10 novembre 1921.

Le Secrétaire général :

(Signé) W. BOSTRÖM.

MINISTRY OF FOREIGN AFFAIRS
AND PUBLIC WORSHIP.

SOFIA, *September 30, 1921.*

YOUR EXCELLENCY,

I have the honour to confirm that an agreement has been reached between the Government of His Majesty the King of the Bulgars and the Government of His Majesty the King of Sweden, for the regulation, as from August 9, 1921, of commercial and economic relations between the two countries, on the basis of the mutual application of the most favoured nation clause.

It is understood that the provisions of this Agreement shall not apply to the coasting trade nor to concessions which have been granted or which may be granted, by Sweden to Norway or Denmark, provided that they are not extended to any other State.

This Agreement shall remain in force for a period of three months after denunciation by either of the two contracting Parties.

I am, Sir, etc.

(Signed) AL. STAMBOLIISKY

To His Excellency M. WALLENBERG,
Envoy Extraordinary and Minister Plenipotentiary
of His Majesty the King of Sweden.
Constantinople.

N° 183.

PORTUGAL ET SUÈDE

Echange de notes comportant un arrangement relatif à l'échange de notifications concernant les aliénés. Madrid le 4 juillet 1921, et Lisbonne le 20 septembre 1921.

PORTUGAL AND SWEDEN

Exchange of notes constituting an Agreement concerning the exchange of notifications with regard to persons of unsound mind. Madrid July 4, 1921, and Lisbon September 20, 1921.

No. 183. — ÉCHANGE DE NOTES ENTRE LES GOUVERNEMENTS PORTUGAIS ET SUÉDOIS, COMPORTANT UN ARRANGEMENT RELATIF A L'ÉCHANGE DE NOTIFICATIONS CONCERNANT LES ALIÉNÉS¹. MADRID LE 4 JUILLET 1921, ET LISBONNE LE 20 SEPTEMBRE 1921.

Textes officiels français et portugais communiqués par les Ministères des Affaires étrangères de Portugal et de Suède. L'enregistrement de cet échange de notes a eu lieu le 21 novembre 1921.

— I —

MADRID, le 4 juillet 1921.

MONSIEUR LE MINISTRE,

Conformément aux stipulations de conventions conclues, à titre de réciprocité, entre la Suède et plusieurs autres pays, l'admission des aliénés, ressortissants de ces pays, dans les maisons d'aliénés suédoises, leur sortie de ces établissements ainsi que leur décès sont depuis quelque temps communiqués régulièrement aux Gouvernements de leurs pays respectifs par l'intermédiaire de leurs représentants diplomatiques accrédités auprès de Sa Majesté le Roi.

Ces communications ont pour but de permettre d'informer les parents du malade et de les mettre à même de sauvegarder leurs intérêts ainsi que ceux du malade. En même temps elles donnent aux autorités du pays du malade l'occasion de prendre les mesures nécessaires pour pourvoir aux soins de sa personne et de sa fortune.

Mon Gouvernement, estimant qu'il serait très désirable de recevoir des notifications de même nature concernant tout ressortissant suédois qui serait atteint à l'étranger de maladies mentales, m'a chargé de proposer à Votre Excellence, à titre de réciprocité, les articles suivants :

Article 1.

Quand un ressortissant portugais sera atteint en Suède d'aliénation mentale, son internement dans une maison d'aliénés ou sa sortie d'un tel établissement ou éventuellement sa mort sera notifié à la Légation de Portugal à Stockholm.

Article 2.

Les notifications prévues à l'article 1^{er} devront mentionner le nom de la maison d'aliénés où le malade est interné et contenir, si possible, les indications suivantes concernant le malade :

1. nom et prénom ;
2. date et lieu de naissance ;

¹ D'après une lettre du 6 juin 1922, émanant du Ministère des Affaires étrangères de Suède, cet arrangement ne comporte pas de ratification.

¹ TRADUCTION — TRANSLATION.

No. 183. — EXCHANGE OF NOTES BETWEEN THE PORTUGUESE AND SWEDISH GOVERNMENTS, CONSTITUTING AN AGREEMENT CONCERNING THE EXCHANGE OF NOTIFICATIONS WITH REGARD TO PERSONS OF UNSOUND MIND². MADRID, JULY 4, 1921 AND LISBON, SEPTEMBER 20, 1921.

French and Portuguese official texts communicated by the Ministries for Foreign Affairs of Portugal and Sweden. The registration of this exchange of notes took place on November 21, 1921.

— I —

MADRID, July 4, 1921.

YOUR EXCELLENCY,

In accordance with the stipulations of Conventions concluded under condition of reciprocity between Sweden and several other countries, the admission of lunatics who are nationals of these countries, into Swedish lunatic asylums, their release from these institutions, and their death have been for some time regularly communicated to their respective Governments through their diplomatic representatives accredited to His Majesty, the King.

These communications are made in order that the relatives of the patient may be informed and to make it possible to safeguard their interests as well as those of the patient. Moreover they enable the authorities of the patient's country to take the necessary measures in order to provide for the care of his person and of his fortune.

My Government considers that it would be very desirable that similar notification should be made with regard to any Swedish nationals who are attacked abroad by mental diseases, and has instructed me to propose to your Excellency the adoption of the following articles under conditions of reciprocity.

Article 1.

Should any Portuguese subject be attacked in Sweden with mental disease, his confinement in a lunatic asylum or his release from such an institution or his death, as the case may be, shall be notified to the Portuguese Legation at Stockholm.

Article 2.

In the notifications provided for under Article 1 mention shall be made of the name of the lunatic asylum where the patient is confined and they shall, if possible, contain the following information regarding the patient :

- (1) Name and surname ;
- (2) Date and place of birth ;

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² According to a letter of June 6, 1922, emanating from the Swedish Ministry for Foreign Affairs, this agreement does not entail ratification.

3. qualités ou professions ;
4. domicile à l'époque de l'internement dans l'établissement d'aliénés ;
5. dernier domicile dans le pays d'origine ;
6. noms et prénoms, etc., des père et mère, ou, si ceux-ci sont décédés, noms et prénoms des plus proches parents avec indication de leur domicile ;
7. si le malade est marié, nom et prénoms de l'autre époux et indication de son domicile ;
8. date à laquelle le malade a été interné dans l'établissement ou en est sorti, ou y est décédé ;
9. nom de la personne à la demande de laquelle le malade a été interné dans l'établissement ;
10. si l'admission a eu lieu en raison d'un rapport médical, date de ce rapport ainsi que le nom et le domicile du médecin ;
11. état du malade et s'il permet son rapatriement, ainsi qu'indication du nombre de convoyeurs nécessaires pour surveiller le transport.

Article 3.

Dans tout cas où le Gouvernement suédois réclame le rapatriement d'un ressortissant portugais, atteint d'aliénation mentale, la demande sera accompagnée d'une notification, contenant les indications prévues à l'article 2.

Article 4.

Lorsqu'un ressortissant portugais, atteint d'une maladie mentale, est rapatrié, le dossier médical du malade tenu à la maison d'aliénés sera communiqué aux autorités compétentes portugaises.

En portant ce qui précède à la connaissance de Votre Excellence, j'ai l'honneur de La prier de bien vouloir m'informer si le Gouvernement Portugais serait disposé à conclure avec la Suède l'arrangement dont il s'agit.

Je suis autorisé à ajouter que cette proposition sera considérée par mon Gouvernement comme un engagement dès que le Gouvernement Portugais en aura assuré la réciprocité, laquelle, selon l'avis de mon Gouvernement, serait établie si Votre Excellence voulait bien insérer dans sa réponse, avec les modifications nécessaires, les stipulations visées ci-dessus.

Veillez agréer, Monsieur le Ministre, les assurances de ma très haute considération.

(Signé) IVAN DANIELSSON.

Son Excellence Monsieur le Ministre
des Affaires Etrangères,
etc., etc., etc.,
à Lisbonne.

Pour copie certifiée conforme :
Stockholm, au Ministère des Affaires Etrangères,
le 24 octobre 1921.

Le Secrétaire général,
BOSTRÖM.

- (3) Trade or profession ;
- (4) Place of residence at the time when the confinement in the lunatic asylum took place ;
- (5) The patient's last place of residence in his native country ;
- (6) Name and surname, etc., of the father and mother, or if these are dead, the names and surnames of the nearest relatives with information as to their domicile ;
- (7) If the patient is married, name and surname of the husband or wife, and the indication of his or her domicile ;
- (8) The date at which the patient was confined in the institution, or on which he left it, or on which he died ;
- (9) The name of the person at whose request the patient was confined in the institution ;
- (10) If the patient was admitted on a medical report, the date of this report and the name and residence of the doctor ;
- (11) The condition of the patient and whether his state allows of his repatriation, and also an indication of the number of attendants required in order to take care of the patient during the journey.

Article 3.

In all cases where the Swedish Government demands the repatriation of a Portuguese subject suffering from mental disease, the request shall be accompanied by a notification containing the information referred to under Article 2.

Article 4.

When a Portuguese subject suffering from mental disease is repatriated, the medical record of the patient, which is kept in the lunatic asylum, shall be communicated to the competent Portuguese authorities.

In communicating the above to Your Excellency, I have the honour to request you to be so good as to inform me whether Your Government is prepared to conclude the agreement in question with Sweden.

I am authorised to state that this proposal will be considered binding by my Government whenever the Portuguese Government undertakes to grant reciprocal treatment. This treatment would, in the opinion of my Government, be secured if you would embody in your reply the above provisions, with any modifications which may be considered necessary.

I avail myself of this opportunity to renew to Your Excellency the assurance of my high consideration.

(Signed) IVAN DANIELSSON.

To His Excellency
the Minister for Foreign Affairs,
etc., etc., etc.,
Lisbon.

— 2 —

TEXTE PORTUGAIS. — PORTUGUESE TEXT.

MINISTERIO DES NEGÓCIOS
ESTRANGEIROS.

DIRECÇÃO GERAL DOS NEGÓCIOS
POLITICOS E DIPLOMATICOS.

LISBOA, 20 de setembro de 1921.

SENHOR ENCARREGADO DE NEGOCIOS,

Tenho presente a Nota da Legação a digno cargo de V. Sa, datada de 4 de Julho ultimo, propondo a celebração de um Acordo por troca de Notas entre o seu Governo e o Governo da Republica Portuguesa para a comunicação reciproca do internamento, saída ou morte de alienados de cada um dos dois paizes em manicomios do outro.

Em resposta cabe-me a honra de communicar a V. S. : a que o Governo da Republica acede á proposta nos termos em que foi apresentada, ficando portanto estipulado o seguinte.

Articolo 1.

Quando um nacional sueco fôr atacado em Portugal de alienação mental, o seu internamento num hospital de alienados, a sua saída desse estabelecimento ou eventualmente a sua morte serão notificados á Legação da Suecia em Lisboa.

Articolo 2.

As notificações previstas no : No I deverão mencionar o nome do hospital de alienados em que o doente fôr internado e conter, sendo possivel, as seguintes indicações relativas ao doente :

1. Nome e apelido.
2. Data e logar do nascimento.
3. Qualidades ou profissão.
4. Domicilio a data do internamento no hospital de alienados.
5. Ultimo domicilio no paiz de origem.
6. Nomes e apelidos, etc. do pae e mae, ou se estes tiverem falecido, nomes e apelidos dos parentes mais proximos com indicação do seu domicilio.
7. Se o doente fôr casado, nome e apelidos do outro conjuge e indicação do seu domicilio.
8. Data do internamento, saída ou morte do doente.
9. Nome da pessoa a cuja requisição foi internado o doente.
10. Se o internamento teve logar em virtude de relatorio medico, data desse relatorio bem como o nome e domicilio do medico.
11. Estado do doente e, no caso de permitir a sua repatriação, indicação do numero de enfermeiros necessarios para cuidar do transporte.

Articolo 3.

No caso do Governo Portuguez reclamar a repatriação de um nacional sueco atacado de doença mental, o pedido sera acompanhado de notificação contendo as indicações previstas no No 2.

Articolo 4.

Quando se efectuar a repatriação de um nacional sueco atacado de doença mental, sera comunicado ás autoridades competentes suecas o boletim medico do doente elaborado no hospital de alienados.

A presente nota e a dessa Legação a que respondo constituem o acordo formal entre o Governo da Republica Portuguesa e o Governo de Sua Magestado o Rei da Suecia sobre o assunto.

Aproveito esta oportunidade para reiterar a V. S : a os protestos da minha distincta consideração.

(Signé) JOAO CARLOS DE MELLO BARRETO.

Senhor H. BERNES,
etc., etc.

Pour copie certifiée conforme :
Stockholm, au Ministère des Affaires Etrangères,
le 24 octobre 1921.

Le Secrétaire général :
(Signé) W. BOSTRÖM.

¹ TRADUCTION.

MINISTÈRE DES AFFAIRES
ÉTRANGÈRES.

Direction Générale des
Affaires Politiques et Diplomatiques.

LISBONNE, 20 septembre 1921.

MONSIEUR LE CHARGÉ D'AFFAIRES,

Le 4 juillet dernier vous avez bien voulu m'adresser une note proposant la conclusion d'un accord par échange de notes entre le Gouvernement suédois et le Gouvernement de la République portugaise, à l'effet que ceux-ci se communiquent réciproquement des renseignements sur l'internement, la sortie ou le décès des personnes atteintes d'aliénation mentale, ressortissant de l'un des deux pays, et internées dans les asiles de l'autre pays.

En réponse à votre communication, j'ai l'honneur de porter à votre connaissance que le Gouvernement de la République accepte cette proposition dans les termes où elle a été présentée ; les stipulations suivantes restent donc fixées :

Article 1.

Quand un ressortissant suédois sera atteint en Portugal d'aliénation mentale, son internement dans une maison d'aliénés ou sa sortie d'un tel établissement ou éventuellement sa mort sera notifié à la Légation de Suède à Lisbonne.

Article 2.

Les notifications prévues à l'article 1^{er} devront mentionner le nom de la maison d'aliénés où le malade est interné et contenir, si possible, les indications suivantes concernant le malade :

1. nom et prénoms ;
2. date et lieu de naissance ;
3. qualités ou professions ;
4. domicile à l'époque de l'internement dans l'établissement d'aliénés ;
5. dernier domicile dans le pays d'origine ;
6. noms et prénoms, etc., des père et mère, ou, si ceux-ci sont décédés, noms et prénoms des plus proches parents avec indication de leur domicile ;
7. si le malade est marié, nom et prénoms de l'autre époux et indication de son domicile ;
8. date à laquelle le malade a été interné dans l'établissement ou en est sorti, ou y est décédé ;
9. nom de la personne à la demande de laquelle le malade a été interné dans l'établissement ;
10. si l'admission a eu lieu en raison d'un rapport médical, date de ce rapport ainsi que le nom et le domicile du médecin ;
11. état du malade et s'il permet son rapatriement, ainsi que l'indication du nombre de convoyeurs nécessaires pour surveiller le transport.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ TRANSLATION.

MINISTRY FOR FOREIGN
AFFAIRS.

General Directorate of Political
and Diplomatic Affairs.

LISBON, September 20, 1921.

SIR,

I have the honour to acknowledge the note dated July 4 last, communicated by your Legation, with regard to the conclusion of an agreement by means of an interchange of Notes between your Government and the Government of the Portuguese Republic on the subject of a reciprocal exchange of information with reference to the confinement, release or death of insane persons, who are nationals of either of the two countries, and are detained in the asylums of the other country.

In reply, I have the honour to inform you that the Government of the Republic accepts the proposal as submitted by your Government and containing the following provisions :

Article 1.

Should any Swedish subject be attacked in Portugal with mental disease, his confinement in a lunatic asylum or his release from such an institution or his death, as the case may be, shall be notified to the Swedish Legation at Lisbon.

Article 2.

In the notifications provided for under Article 1 mention shall be made of the name of the lunatic asylum where the patient is confined and they shall, if possible, contain the following information regarding the patient :

- (1) Name and surname ;
- (2) Date and place of birth ;
- (3) Trade or profession ;
- (4) Place of residence at the time when the confinement in the lunatic asylum took place ;
- (5) The patient's last place of residence in his native country ;
- (6) Name and surname, etc., of the father and mother, or if these are dead, the names and surnames of the nearest relatives with information as to their domicile ;
- (7) If the patient is married, name and surname of the husband or wife, and the indication of his or her domicile ;
- (8) The date at which the patient was confined in the institution, or on which he left it, or on which he died ;
- (9) The name of the person at whose request the patient was confined in the institution ;
- (10) If the patient was admitted on a medical report, the date of this report and the name and residence of the doctor ;
- (11) The condition of the patient and whether his state allows of his repatriation, and also an indication of the number of attendants required in order to take care of the patient during the journey.

¹ Translated by the Secretariat of the League of Nations.

Article 3.

Dans tout cas où le Gouvernement portugais réclame le rapatriement d'un ressortissant suédois, atteint d'aliénation mentale, la demande sera accompagnée d'une notification, contenant les indications prévues à l'article 2.

Article 4.

Lorsqu'un ressortissant suédois, atteint d'une maladie mentale est rapatrié, le dossier médical du malade tenu à la maison d'aliénés sera communiqué aux autorités compétentes suédoises.

La présente note ainsi que celle de la Légation de Suède constituent un accord formel entre le Gouvernement de la République portugaise et le Gouvernement de Sa Majesté le Roi de Suède.

Je saisis l'occasion, etc.

(Signé) JOAO CARLOS DE MELLO BARRETO.

M. H. BERNES,
etc., etc.

Article 3.

In all cases where the Portuguese Government demands the repatriation of a Swedish subject suffering from mental disease, the request shall be accompanied by a notification containing the information referred to under Article 2.

Article 4.

When a Swedish subject suffering from mental disease is repatriated, the medical record of the patient, which is kept in the lunatic asylum, shall be communicated to the competent Swedish authorities.

The present Note and the Note from your Legation, to which this is a reply, constitute a formal agreement on this subject, between the Government of the Portuguese Republic and the Government of His Majesty the King of Sweden.

I have the honour to be, etc.

(Signed) JOAO CARLOS DE MELLO BARRETO.

M. H. BERNES,
etc., etc.

N° 184.

**ÉTATS-UNIS D'AMÉRIQUE
ET AUTRICHE**

Traité de Paix. Signé à Vienne le
24 août 1921.

**THE UNITED STATES OF
AMERICA AND AUSTRIA**

Peace Treaty. Signed at Vienna,
August 24, 1921.

No. 184. — TREATY OF PEACE BETWEEN AUSTRIA AND THE UNITED STATES OF AMERICA¹, SIGNED AT VIENNA, AUGUST 24, 1921.

Texte officiel anglais communiqué par le Représentant de l'Autriche auprès de la Société des Nations. L'enregistrement de ce traité a eu lieu le 22 novembre 1921.

Considering that the UNITED STATES, acting in conjunction with its co-belligerents entered into an Armistice with AUSTRIA-HUNGARY on November 3, 1918, in order that a Treaty of Peace might be concluded ;

Considering that the former Austro-Hungarian Monarchy ceased to exist and was replaced in Austria by a republican Government ;

Considering that the Treaty of St-Germain-en-Laye to which Austria is a party was signed on September 10, 1919, and came into force according to the terms of its Article 381, but has not been ratified by the United States ;

Considering that the Congress of the United States passed a Joint Resolution approved by the President July 2, 1921, which reads in part as follows :

" Resolved by the Senate and House of Representatives of the United States of America in Congress assembled...

" That the state of war declared to exist between the Imperial and Royal Austro-Hungarian Government and the United States of America by the joint resolution of Congress approved December 7, 1917, is hereby declared at an end.

" Section 4. — That in making this declaration, and as a part of it, there are expressly reserved to the United States of America and its nationals any and all rights, privileges, indemnities, reparations or advantages, together with the right to enforce the same, to which it or they have become entitled under the terms of the armistice signed November 3, 1918, or any extension or modifications thereof ; or which were acquired by or are in the possession of the United States of America by reason of its participation in the war or to which its nationals have thereby become rightfully entitled ; or which, under the Treaty of St-Germain-en-Laye² or the Treaty of Trianon³, have been stipulated for its or their benefit ; or to which it is entitled as one of the principal Allied and Associated Powers ; or to which it is entitled by virtue of Any Act or Acts of Congress ; or otherwise.

" Section 5. — All property of the Imperial German Government, or its successor or successors, and of all German Nationals which was on April 6, 1917, in or has since that date come into the

¹ L'échange des ratifications a eu lieu à Vienne le 8 novembre 1921. (Voir page 160.)

² Ce traité, enregistré par le Secrétariat de la Société des Nations le 21 octobre 1920, n'a pas été publié par celui-ci.

³ Voir volume VI, page 187 de ce Recueil.

¹ TRADUCTION. — TRANSLATION.No. 184. — TRAITÉ DE PAIX ENTRE L'AUTRICHE ET LES ÉTATS-UNIS D'AMÉRIQUE², SIGNÉ A VIENNE LE 24 AOUT 1921.

English official text communicated by the Austrian Representative accredited to the League of Nations. The registration of this Treaty took place on November 22, 1921.

Attendu que les ETATS-UNIS, agissant de concert avec leurs co-belligérants, ont conclu un armistice avec l'AUTRICHE-HONGRIE, le 3 novembre 1918, en vue de permettre la conclusion d'un traité de paix ;

Attendu que l'ancienne monarchie austro-hongroise a cessé d'exister et a été remplacée en Autriche par un Gouvernement républicain ;

Attendu que le Traité de Saint-Germain-en-Laye auquel l'Autriche est partie a été signé le 10 septembre 1919, et mis en vigueur suivant les termes de l'article 381 dudit Traité, mais n'a pas été ratifié par les Etats-Unis ;

Attendu que le Congrès des Etats-Unis a adopté une résolution commune, approuvée par le Président le 2 juillet 1921, et qui dit notamment :

« Il a été résolu par le Sénat et la Chambre des Représentants des Etats-Unis d'Amérique réunis en Congrès,

» Que l'état de guerre proclamé entre le Gouvernement impérial et royal austro-hongrois et les Etats-Unis d'Amérique par la résolution commune du Congrès, approuvée le 7 décembre 1917, est déclaré, par les présentes, terminé.

» Section 4. — Que, en faisant cette dernière déclaration, et comme partie intégrante de ladite déclaration, sont expressément réservés en faveur des Etats-Unis d'Amérique, pour eux-mêmes et pour leurs ressortissants, tous droits, privilèges, indemnités, réparations et avantages détaillés ci-après, — ainsi que le droit de les faire respecter ou exécuter, — savoir : tous droits, privilèges, indemnités, réparations et avantages auxquels les Etats-Unis ou leurs ressortissants auraient droit, aux termes de l'armistice signé le 3 novembre 1918, ou de toute extension ou modification de ces termes ; tous droits, privilèges, indemnités, réparations et avantages qui ont été acquis par les Etats-Unis d'Amérique ou sont en leur possession en raison de leur participation à la guerre, ou auxquels leurs ressortissants ont, de par leur participation à la guerre, acquis un titre légitime ; ou qui auraient été stipulés en faveur des Etats-Unis ou de leurs ressortissants aux termes du Traité de Saint-Germain³ ou du Traité de Trianon⁴ ; ou auxquels les Etats-Unis ont droit en leur qualité d'une des Principales Puissances alliées et associées ; ou auxquels ils auraient droit en vertu de tout acte ou actes du Congrès voté par le Congrès américain ; ou de tout autre manière.

» Section 5. — Tous les biens du Gouvernement impérial allemand ou de son ou ses successeurs, et de tous les ressortissants allemands, biens qui, à la date du 6 avril 1917 ou postérieurement,

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² The exchange of ratifications took place at Vienna on November 8, 1921. (See page 161.)

³ This Treaty registered with the Secretariat of the League on October 21, 1920 had not been published by the latter.

⁴ See Volume VI, page 187 of this Series.

possession or under control of, or has been the subject of a demand by the United States of America or of any of its officers, agents, or employees, from any source or by any agency whatsoever, and all property, of the Imperial and Royal Austro-Hungarian Government, or its successor or successors, and of all Austro-Hungarian nationals which was on December 7, 1917, in or has since that date come into the possession or under control of, or has been the subject of a demand by the United States of America or any of its officers, agents or employees, from any source or by any agency whatsoever, shall be retained by the United States of America and no disposition thereof made, except as shall have been heretofore or specifically hereafter shall be provided by law until such time as the Imperial German Government and the Imperial and Royal Austro-Hungarian Government, or their successor or successors, shall have respectively made suitable provision for the satisfaction of all claims against said Governments respectively, of all persons, wheresoever domiciled, who owe permanent allegiance to the United States of America and who have suffered, through the acts of the Imperial German Government or its agents, or the Imperial and Royal Austro-Hungarian Government or its agents since July 31, 1914, loss, damage, or injury to their persons or property, directly or indirectly, whether through the ownership of shares of stock in German, Austro-Hungarian, American or other corporations, or in consequence of hostilities or of any operations of war, or otherwise and also shall have granted to persons owing permanent allegiance to the United States of America most-favored-nation treatment, whether the same be national or otherwise, in all matters affecting residence, business, profession, trade, navigation, commerce, and industrial property rights and until the Imperial German Government and the Imperial and Royal Austro-Hungarian Government or its successor or successors shall have respectively confirmed to the United States of America all fines, forfeitures, penalties, and seizures imposed or made by the United States of America during the war, whether in respect to the property of the Imperial German Government or German nationals or the Imperial and Royal Austro-Hungarian Government or Austro-Hungarian nationals, and shall have waived any and all pecuniary claims against the United States of America. ”

Being desirous of establishing securely friendly relations between the two Nations ;
Have for that purpose appointed their plenipotentiaries ;

The FEDERAL PRESIDENT OF THE REPUBLIC OF AUSTRIA :

Johann SCHOBER ;

And the PRESIDENT OF THE UNITED STATES OF AMERICA :

Arthur Hugh FRAZIER ;

Who, having communicated their full powers, found to be in good and due form, have agreed as follows :

Article I.

Austria undertakes to accord to the United States and the United States shall have and enjoy all the rights, privileges, indemnities, reparations or advantages specified in the aforesaid Joint Resolution of the Congress of the United States of July 2, 1921, including all the rights and advantages stipulated for the benefit of the United States in the Treaty of St-Germain-en-Laye which the United States shall fully enjoy notwithstanding the fact that such Treaty has not been ratified by the United States. The United States in availing itself of the rights and advantages stipulated in the provisions of that Treaty, will do so in a manner consistent with the rights accorded to Austria under such provisions.

se sont trouvés dans la possession ou sous le contrôle des Etats-Unis d'Amérique, ou de leurs fonctionnaires, agents ou employés, ou qui ont fait l'objet d'une réclamation de leur part, quelle que soit l'origine ou l'intermédiaire ; et tous biens du Gouvernement impérial austro-hongrois ou de son ou ses successeurs, et de tous les ressortissants austro-hongrois, biens qui, à la date du 7 décembre 1917 ou postérieurement, se sont trouvés dans la possession ou sous le contrôle des Etats-Unis d'Amérique ou de leurs fonctionnaires, agents ou employés ou qui ont fait l'objet d'une réclamation de leur part, quelle que soit l'origine ou l'intermédiaire ; seront gardés par les Etats-Unis d'Amérique, et il n'en sera disposé d'aucune manière, ainsi qu'il a été jusqu'ici et qu'il sera dans la suite spécifiquement stipulé par la loi, jusqu'à ce que le Gouvernement impérial allemand et le Gouvernement impérial et royal austro-hongrois, ou le ou les successeurs de ces gouvernements, aient respectivement pris des dispositions appropriées en vue de satisfaire toutes les réclamations portées contre chacun de ces gouvernements par toutes personnes, — quel que soit le lieu de leur domicile, — qui doivent allégeance d'une manière permanente aux Etats-Unis d'Amérique et qui, par les actes du Gouvernement impérial allemand ou de ses agents, et par les actes du Gouvernement impérial et royal austro-hongrois ou de ses agents, ont, depuis le 31 juillet 1914, subi directement ou indirectement des pertes, dommages ou préjudices affectant leur personne ou leurs biens, soit en raison de la possession d'actions de sociétés allemandes, austro-hongroises, américaines ou autres, ou comme conséquence d'hostilités, ou de quelques opérations de guerre que ce soit, ou autrement, — et de plus, lesdits gouvernements aient accordé aux personnes devant une allégeance permanente aux Etats-Unis d'Amérique le traitement de la nation la plus favorisée, — que ce soit le traitement national ou non pour toutes les questions relatives à la résidence, aux affaires, à la profession, au métier, à la navigation, au commerce et aux droits de la propriété industrielle ; et jusqu'au moment où le Gouvernement impérial allemand et le Gouvernement impérial et royal austro-hongrois ou son ou ses successeurs auront respectivement confirmé aux Etats-Unis toutes les amendes, confiscations, dommages-intérêts et saisies imposés ou effectués par les Etats-Unis d'Amérique au cours de la guerre, soit relativement aux biens du Gouvernement impérial allemand ou des ressortissants allemands, soit relativement aux biens du Gouvernement impérial et royal austro-hongrois ou des ressortissants austro-hongrois ; et jusqu'au moment où ils auront renoncé à toutes leurs créances sur les Etats-Unis d'Amérique. »

Désireux d'établir des relations vraiment amicales entre les deux nations, ont, à cet effet, désigné comme plénipotentiaires :

Le PRÉSIDENT FÉDÉRAL DE LA RÉPUBLIQUE D'AUTRICHE :

Johann SCHÖBER ;

Et le PRÉSIDENT DES ETATS-UNIS D'AMÉRIQUE :

Arthur Hugh FRAZIER ;

Qui, après s'être communiqué leurs pleins pouvoirs et les avoir trouvés en bonne et due forme, sont convenus d'adopter les articles suivants :

Article 1.

L'Autriche s'engage à accorder aux Etats-Unis qui en auront la possession et la jouissance, tous les droits, privilèges, indemnités, réparations ou avantages spécifiés dans la résolution commune précitée et votée par le Congrès des Etats-Unis le 2 juillet 1921, y compris tous les droits et avantages stipulés en faveur des Etats-Unis par le Traité de St-Germain-en-Laye, droits et avantages dont les Etats-Unis auront pleine jouissance, nonobstant le fait que ledit Traité n'a pas été ratifié par ce pays.

Les Etats-Unis, en profitant des droits et avantages stipulés par ledit Traité, respecteront les droits accordés à l'Autriche, aux termes du même Traité.

Article 2.

With a view to defining more particularly the obligations of Austria under the foregoing Article with respect to certain provisions in the Treaty of St-Germain-en-Laye, it is understood and agreed between the High Contracting Parties :

(1) That the rights and advantages stipulated in that Treaty for the benefit of the United States which it is intended the United States shall have and enjoy, are those defined in Parts V, VI, VIII, IX, X, XI, XII and XIV.

(2) That the United States shall not be bound by the provisions of Part I of that Treaty nor by any provisions of that Treaty including those mentioned in paragraph (1) of this Article which relate to the Covenant of the League of Nations nor shall the United States be bound by any action taken by the League of Nations or by the Council or by the Assembly thereof, unless the United States shall expressly give its assent to such action.

(3) That the United States assumes no obligations under or with respect to the provisions of Part II, Part III, Part IV and Part XIII of that Treaty.

(4) That, while the United States is privileged to participate in the Reparation Commission, according to the terms of Part VIII of that Treaty and in any other commission established under the Treaty or under any agreement supplemental thereto, the United States is not bound to participate in any such commission unless it shall elect to do so.

(5) That the periods of time to which reference is made in Article 381 of the Treaty of St-Germain-en-Laye shall run, with respect to any act or election on the part of the United States, from the date of the coming into force of the present Treaty.

Article 3.

The present Treaty shall be ratified in accordance with the constitutional forms of the High Contracting Parties and shall take effect immediately on the exchange of ratifications which shall take place as soon as possible at Vienna.

In witness whereof; the respective plenipotentiaries have signed this Treaty and have hereunto affixed their seals.

Done in duplicate in Vienna, this twentyfourth day of August 1921.

(L. S.) SCHÖBER.

(L. S.) ARTHUR HUGH FRAZIER.

PROTOCOL OF EXCHANGE

The undersigned plenipotentiaries having met for the purpose of exchanging the ratifications of the Treaty signed at Vienna, August 24, 1921, between the United States of America and Austria, to restore the friendly relations existing between the two nations prior to the outbreak of war, and the ratifications of the Treaty aforesaid having been carefully compared and found exactly conformable to each other, the exchange took place this day in the usual form.

In witness whereof, they have signed the present Protocol of Exchange and have affixed their seals thereto.

Done at Vienna this eighth day of November, one thousand nine hundred and twenty-one.

(Signed) SCHÖBER.

(Signed) ARTHUR HUGH FRAZIER.

Article 2.

A l'effet de définir, d'une manière plus particulière, les obligations incombant à l'Autriche, aux termes de l'article précédent, et conformément à certaines dispositions du Traité de St-Germain, les Hautes Parties contractantes s'entendent et se mettent d'accord sur les points suivants :

1. Les droits et avantages que le Traité attribue aux Etats-Unis, et dont les Etats-Unis doivent avoir la possession et la jouissance, sont ceux définis dans les parties V, VI, VIII, IX, X, XI, XII et XIV.

2. Les Etats-Unis ne seront pas liés par les stipulations de la Partie I dudit Traité, ni par aucune des stipulations — y compris celles figurant au § 1 du présent article — qui se rapportent au Pacte de la Société des Nations ; de même les Etats-Unis ne seront liés par aucune action de la Société des Nations, du Conseil ou de l'Assemblée de ladite Société, à moins que les Etats-Unis n'aient, d'une manière expresse, donné leur assentiment à pareille action.

3. Les Etats-Unis n'assument aucune obligation aux termes des Parties II, III, IV et XIII dudit Traité ou relativement à ces parties.

4. Les Etats-Unis ont le droit de faire partie de la Commission des Réparations, conformément à la partie VIII dudit Traité, et dans toute autre commission constituée aux termes de ce Traité ou de tout autre accord additionnel ; d'autre part, les Etats-Unis ne sont pas tenus de faire partie de ces commissions, à moins qu'ils n'en décident autrement.

5. Les délais stipulés à l'article 381 du Traité de St-Germain courent en ce qui concerne tout acte ou toute décision de la part des Etats-Unis depuis la date de la mise en vigueur du présent Traité.

Article 3.

Le présent Traité sera ratifié dans les formes prévues par les constitutions des Hautes Parties contractantes ; il sera mis en vigueur dès l'échange des ratifications, qui aura lieu à Vienne dans le plus bref délai possible.

En foi de quoi, les plénipotentiaires respectifs ont signé ce Traité et y ont apposé leur sceau.

Fait en double expédition, à Vienne, le vingt-quatre août mil neuf cent vingt et un.

(L. S.) SCHOBBER.

(L. S.) ARTHUR HUGH FRAZIER.

PROTOCOLE D'ÉCHANGE DES RATIFICATIONS.

Les plénipotentiaires soussignés, s'étant rencontrés à l'effet d'échanger les ratifications du Traité signé à Vienne le 24 août 1921 entre les Etats-Unis d'Amérique et l'Autriche, en vue de rétablir les relations amicales qui existaient entre les deux nations antérieurement à la guerre ;

Et les ratifications dudit Traité ayant été soigneusement comparées et trouvées exactement conformes les unes avec les autres ;

L'échange a eu lieu ce jour dans la forme ordinaire.

En foi de quoi, les plénipotentiaires ont signé le présent Protocole d'échange et y ont apposé leur sceau.

Fait à Vienne, le huit novembre mil neuf cent vingt et un.

(Signé) SCHOBBER.

(Signé) ARTHUR HUGH FRAZIER.

AUTRICHE ET POLOGNE

Accord au sujet de la conclusion d'une convention relative au traitement des ressortissants, sociétés et personnes civiles des deux États, en ce qui concerne les biens leur appartenant sur les territoires de l'autre partie contractante, et notamment aux mesures préparatoires en vue de l'établissement de l'impôt sur le capital, signé à Vienne le 9 janvier 1920.

AUSTRIA AND POLAND

Agreement relating to the conclusion of a Convention regulating the treatment to be accorded to their respective nationals, companies and corporate bodies with regard to property owned by them in the territory of the other party, and with reference to measures introduced with a view to a levy on capital. Signed at Vienna, January, 9, 1920.

TEXTE ALLEMAND. — GERMAN TEXT.

No. 185. — ÜBEREINKOMMEN DER OESTERREICHISCHEN UND POLNISCHEN REGIERUNG, BETREFFEND DEN ABSCHLUSS EINES STAATSVERTRAGES ÜBER DIE BEHANDLUNG DER BEIDERSEITIGEN STAATSANGEHÖRIGEN, GESELLSCHAFTEN UND JURISTISCHEN PERSONEN RÜCKSICHTLICH IHRER IM ANDEREN STAATE GELEGENEN VERMÖGENSCHAFTEN UND BETREFFEND DIE ANLÄSSLICH DER VORBEREITUNG EINER VERMÖGENSABGABE GETROFFENEN MASSNAHMEN¹. WIEN, 9. JANUAR 1920.

Textes officiels allemand et polonais communiqués par le Représentant de l'Autriche et le Représentant de la Pologne auprès de la Société des Nations. L'enregistrement de cet accord a eu lieu le 23 novembre 1921.

Artikel 1.

Die österreichische und polnische Regierung verpflichtet sich, nach Ratifizierung des Friedensvertrages im Sinne seines Artikels 265 eine besondere Vereinbarung über den Schutz der in den beiderseitigen Staatsgebieten gelegenen Vermögensschaften ihrer Staatsbürger und über die Freizügigkeit ihrer Unternehmungen abzuschliessen.

Bis zum Inkrafttreten des Friedensvertrages verpflichten sich beide Teile nachstehende Verfügungen zu treffen :

Die polnische Regierung hebt alle, das Eigentum österreichischer Staatsbürger betreffenden vorläufigen Beschlagnahmen und Verfügungsbeschränkungen, insbesondere die Verfügungen, welche das Eigentum österreichischer Staatsangehöriger an Naphthagerechtsamen betreffen, auf und sieht von gleichen oder ähnlichen Verfügungen dieser Art bis zum Zustandekommen einer Vereinbarung nach § 1, vorbehaltlich der Einbringung und Sicherstellung von Abgabeforderungen in Einzelfällen, sowie insbesondere der Massnahmen zur Vorbereitung und Durchführung der Vermögensabgabe (Artikel 2) ab.

Die österreichische Regierung hinwieder verpflichtet sich in gleicher Weise von Beschlagnahmen und Verfügungsbeschränkungen des Vermögens polnischer Staatsangehöriger abzusehen. Was jedoch die österreichische Vermögensabgabe anbelangt, so verpflichtet sich die österreichische Regierung vorbehaltlich künftiger, die Durchführung dieser Abgabe betreffender Vereinbarungen, die zur Vorbereitung einer Vermögensabgabe getroffenen Sperrmassnahmen in nachstehender Weise abzuändern.

§ 1.

Die Sperren von Einlagen, Guthaben Wertpapierdepots und Schrankfächern werden nach Anmeldung ohne jede Rückbehaltung aufgehoben, hinsichtlich solcher Vermögensschaften, die

1. Polnischen Staatsangehörigen gehören, die seit dem 1. Jänner 1919 weder ihren Wohnsitz noch einen dauernden Aufenthalt in Oesterreich haben unter der Voraussetzung, dass sie seit 1. August 1914 in Oesterreich keine die Erwerbsteuerverpflicht begründete Erwerbstätigkeit entfaltet haben, bezüglich deren bis spätestens 31. Dezember 1919 eine Erwerbsteuerbemessung erfolgt oder zumindest die individuelle Aufforderung zur Vorlage einer Erwerbsteuererklärung zugestellt worden ist.

¹ D'après une lettre du 19 novembre 1921, émanant du Représentant du Gouvernement Fédéral d'Autriche auprès du Secrétariat de la Société des Nations, cette convention est entrée en vigueur dès sa signature.

TEXTE POLONAIS. — POLISH TEXT.

No. 185. — UKŁAD MIĘDZY RZĄDEM POLSKIM A AUSTRYACKIM W SPRAWIE ZAWARCIA UMOWY PAŃSTWOWEJ O TRAKTOWANIU OBOPÓLNYCH PODDANYCH, STOWARZYSZEŃ I OSÓB PRAWNYCH CO DO ICH MAJĄTKÓW, ZNAJDUJĄCYCH SIĘ W GRANICACH DRUGIEGO PAŃSTWA, I CO DO ZARZĄDZEŃ POCZYNIONYCH DLA PRZYGOTOWANIA DANINY MAJĄTKOWEJ¹, PODPISANY W WIEDNIU, DNIA 9 STYCZNIA 1920 R.

German and Polish official texts communicated by the Austrian Representative and the Polish Representative accredited to the League of Nations. The registration of this Agreement took place on November 23, 1921.

Artykuł I.

Rząd Polski i Austriacki zobowiązują się zawrzeć po ratyfikacji traktatu pokojowego w myśl jego art. 265 osobny układ co do ochrony majątków swych obywateli, znajdujących się w granicach drugiego państwa, jakoteż co do swobody przesiedlenia się ich przedsiębiorstw.

Aż do wejścia w życie traktatu pokojowego zobowiązują się obie strony wydać następujące zarządzenia.

Rząd Polski znosi wszystkie tymczasowe zajęcia i ograniczenia rozporządzalności, odnoszące się do własności austriackich obywateli, w szczególności zarządzenia, dotyczące własności obywateli austriackich w zakresie uprawnień naftowych i zaniecha w tym względzie, aż do zawarcia układu w myśl ustępu 1 tego artykułu, takich samych lub podobnych zarządzeń, z zastrzeżeniem wszakże egzekucji i zabezpieczenia pretensji podatkowych w poszczególnych wypadkach, tudzież w szczególności także zarządzeń do przygotowania i przeprowadzenia daniny majątkowej. (Art. II).

Rząd Austriacki zobowiązuje się natomiast, równocześnie zaniechać w taki sam sposób zajęcia i ograniczenia rozporządzalności majątków obywateli polskich. Co się tyczy jednak austriackiej daniny majątkowej, zobowiązuje się rząd austriacki — z zastrzeżeniem przyszłych umów, tyczących się przeprowadzenia tej daniny majątkowej — zarządzenia zamknięcia majątków, wydane w celu przygotowania daniny majątkowej zmienić w następujący sposób :

§ 1.

Zamknięcie wkładek, należności, depozytów w papierach wartościowych i skrytek bankowych znosi się po ogłoszeniu bez jakiegokolwiek retencji co do takich majątków :

1. które są własnością obywateli Państwa Polskiego, którzy do 1 stycznia 1919 r. ani nie mają miejsca zamieszkania, ani też stale nie przebywają w Austrii pod warunkiem, że w czasie od 1 sierpnia 1914 r. nie wykonywali w Austrii czynności zarobkowej, która spowoduje najpóźniej do dnia 31 grudnia 1919 wymiar podatku zarobkowego, albo też conajmniej doręczenia indywidualnego wezwania do przedłożenia fasji podatkowej.

¹ According to a letter of November 19, 1921 emanating from the Representative of the Austrian Federal Government accredited to the Secretariat of the League this convention has come into force as from its signature.

2. Polnischen Staatsangehörigen gehören die nach dem 1. August 1914 unter Aufrechterhaltung ihres auswärtigen Wohnsitzes dauernden Aufenthalt in Oesterreich genommen haben, auch wenn sie sich daselbst nach dem 1. Jänner 1919 aufgehalten, jedoch nicht später als am 1. Mai 1920 das österreichische Gebiet verlassen haben unter der gleichen Voraussetzung.

3. Polnischen Staatsangehörigen gehören, die bis zur Auflösung des österreichischen Staates als öffentliche (Staats- oder Hof-) Angestellte, Militärpersonen oder als Mitglieder der Reichsvertretung im Gebiete Oesterreichs fungierten und wegen dieser Funktion hier ihren Wohnsitz genommen haben, auch wenn sie sich, weil sie noch nicht in der Lage waren, ihren Wohnsitz in ihren Heimatsstaat zu verlegen, jetzt u. z. bis längstens 1. Mai 1920 noch in Oesterreich aufhalten unter der Voraussetzung des Punktes 1.

Die analoge Anwendung auf Polnische Staatsangehörige, die einen aus öffentlichen Mitteln des polnischen Staates fließenden Ruhegenuss beziehen, wird bezüglich jener Fälle stattfinden, in denen der Pensionist die Absicht, in das Gebiet seines Heimatsstaates zu übersiedeln wegen der durch den Krieg bedingten Verhältnisse bis jetzt nicht ausführen konnte.

4. Polnischen Staatsangehörigen gehören, die als Beamte, Funktionäre oder Bedienstete des polnischen Staates über Auftrag ihrer Regierung zur Ausübung ihres Dienstes sich in Oesterreich aufhalten müssen unter der Voraussetzung des Punktes 1.

5. Gesellschaften oder juristischen Personen gehören die ihren Sitz im polnischen Staate haben und im Gebiete des österreichischen Staates keine Betriebstätte unterhalten.

Es bleiben jedoch Vermögensschaften polnischer Staatsangehöriger, die seit 1. August 1914 eine die Erwerbssteuerpflicht in Oesterreich begründende Erwerbstätigkeit entfaltet haben in jenem Teile, bezüglich dessen glaubhaft gemacht wird, dass er nicht aus dieser Erwerbstätigkeit herrührt, frei von allen Sperrmassnahmen.

Die Regierung der österreichischen Republik wird dafür Sorge tragen, dass die Steuerbehörden bei Anwendung dieser Bestimmung die besondere wirtschaftliche Lage der betroffenen polnischen Staatsangehörigen in billiger Weise berücksichtigen und in zweifelhaften Fällen die gutachtliche Meinung der polnischen Vertretung in Wien einholen.

§ 2.

Guthabungen, welche polnischen Kreditinstituten bei den im österreichischen Inlande befindlichen Kreditinstituten zustehen, werden nach Anmeldung zur Gänze freigegeben.

Die aus solchen Guthabungen berechtigten polnischen Institute werden sich jedoch verpflichten, die ihnen daraus zufließenden Zahlungsmittel nicht ausserhalb des Gebietes der ehemaligen österreichisch-ungarischen Monarchie zu Zahlungen zu verwenden.

Von den Effektendepots, welche polnische Kreditinstitute bzw. staatliche Anstalten, bei den in Oesterreich befindlichen Niederlassungen von Kreditinstituten oder bei staatlichen Kassen erliegen haben, werden nach Anmeldung folgende Teile freigegeben :

1. Jene Effekten, die von den deponierenden Instituten mit bindender Erklärung als eigener Besitz, sowie als Besitz solcher Kommittenten ausdrücklich bezeichnet werden, die unter die Bestimmungen des § 1, Punkt 1-5 fallen, solche Depots, die ein deponierendes Institut auf Grund der seitens anderer Personen bei ihm selbst erfolgten Hinterlegung von Wertpapieren auf seinen Namen in Oesterreich begründet hat, gelten nicht als Eigenbesitz des Institutes im Sinne dieser Bestimmungen.

Ausländische Effekten, die durch österreichische Banken oder Kommissionäre erwiesenermassen für Rechnung der im § 1 Punkt 1-5 genannten polnischen Staatsangehörigen angekauft worden sind, bleiben frei von allen die Verwendung zu staatlichen Zahlungen bezweckenden Massnahmen. Als Beweismittel gelten in erster Linie die Kontoauszüge.

2. Jene Effekten, die seit 1. August 1914 als Bergungsgut eingebracht und in Oesterreich ohne Wechsel des Eigentümers in Verwahrung geblieben sind.

3. Jene Krieganleihen, die auf Grund der bei polnischen Kreditinstituten von Kommittenten erteilten Zeichnungsaufträge von dem betreffenden Kreditinstitute im eigenen Namen bei der

2. Są własnością obywateli Państwa Polskiego, którzy po 1 sierpnia 1914 r. zatrzymując i nadal swe zagraniczne miejsce zamieszkania, mieli w Austrii stałe miejsce pobytu, choćby tam i po 1 stycznia 1919 r. przebywali, jeżeli opuszczą nie później, jak 1 maja 1920 r. terytorjum austryjackie pod takim samym warunkiem.

3. Są własnością obywateli Państwa Polskiego, którzy aż do rozpadnięcia się monarchji austryackiej jako publiczni funkcjonariusze (państwa lub dworu), jako wojskowi lub jako członkowie parlamentu pełnili funkcje na terytorjum Austrii i wskutek tego tamże mieszkali także w tym wypadku, jeżeli nie mając możliwości przeniesienia miejsca zamieszkania do państwa ojczystego i obecnie jeszcze w Austrii przebywają lub najdalej do 1 maja 1920 r. przebywać będą pod warunkami punktu 1.

Analogiczne stosowanie do obywateli Państwa Polskiego, którzy z funduszków publicznych Państwa Polskiego pobierają pobory emerytalne, nastąpi w wypadkach, w których emeryt wskutek stosunków wojną spowodowanych zamiaru przesiedlenia się do swego państwa ojczystego dotychczas wykonać nie zdołał.

4. Są własnością obywateli Państwa Polskiego, którzy jako urzędnicy, funkcjonariusze lub studzy Państwa Polskiego na zlecenie swego rządu w celu pełnienia swej służby w Austrii przebywać muszą, pod warunkami punktu 1.

5. Są własnością stowarzyszeń lub osób prawnych, które swą siedzibę mają w Państwie Polskiem, a w granicach Państwa Austriackiego nie utrzymują żadnego zakładu ruchu.

Majątki takich obywateli polskich, którzy w czasie od 1 sierpnia 1914 r. wykonywali czynności zarobkowe, uzasadniające wymierzenie im w Austrii podatku zarobkowego, zwalnia się wszakże z pod wszelkiego zamknięcia co do tej części ich majątku, co do której uprawdopodobnia, że nie pochodzi z takich czynności zarobkowych.

Rząd Rzeczypospolitej Austryjkiej będzie miał o to starania, ażeby władze podatkowe przy stosowaniu tego postanowienia brały słuszny wzgląd na szczegółową sytuację gospodarczą dotkniętych obywateli polskich, a w wypadkach wątpliwych zasięgały rzeczoznawczej opinji Przedstawicielstwa Polskiego w Wiedniu.

§ 2.

Należności, które mają polskie instytucje kredytowe w instytucjach kredytowych, znajdujących się w granicach Austrii, zwolnione będą po zgłoszeniu w zupełności.

Instytucje polskie uprawnione z tytułu takich należności zobowiążą się jednak, że środków płatniczych w ten sposób uzyskanych nie będą używały do wypłat poza granicami b. monarchji austryjacko-węgierskiej.

Z depozytów w papierach wartościowych, złożonych przez polskie instytucje kredytowe, względnie przez państwowe zakłady w instytucjach kredytowych lub państwowych kasach, znajdujących się w Austrii, zwolnione będą po zgłoszeniu następujące części :

1. Te papiery wartościowe, które deponujące instytucje wiążącem oświadczeniem wyraźnie oznaczają, jako swoją własność, lub jako własność komitetów podpadających pod postanowienia § 1. punkt 1-5. Depozyty, które instytucje deponujące ustanowiły w Austrii na swoje imię na podstawie papierów wartościowych, złożonych u siebie przez inne osoby, nie uchodzą za własność tych instytucji w myśl niniejszych postanowień.

Zagraniczne walory, które nabyły austryjackie banki lub komisjonariusze w sposób, dający się stwierdzić na rachunek polskich obywateli, wymienionych w § 1-5, są wolne od wszelkich zarządzeń, mających na celu użycie takich walorów, do wypłat państwowych. Jako dowody, służą w pierwszym rzędzie odnośne wyciągi kontowe.

2. Te walory, które przywieziono po 1 sierpnia 1914 r. jako dobro kryte (Bergungsgüter) i bez zmiany właściciela pozostały jeszcze w przechowaniu Austrii.

3. Te pożyczki wojenne, które na mocy zleceń subskrypcyjnych, udzielonych polskim instytucjom kredytowym przez swych komisentów, te instytucje kredytowe subskrybowały we własnem

Postsparkasse gezeichnet wurden und noch tatsächlich bei der Postsparkasse erliegen oder von dieser für das betreffende polnische Kreditinstitut bei einer österreichischen Depotstelle erlegt wurden. Die Zeichnung und die eventuelle Hinterlegung durch die Postsparkasse sind zu bescheinigen.

Begüglich jener Effekten, die nicht unter die Punkte 1-3 fallen, bleibt die Sperre ins solange aufrecht, bis die betreffenden Effekten durch die vom deponierenden Kreditinstitute der Steuerbehörde am Sitze der Depotstelle bekanntzugeben den Eigentümer angemeldet und daraufhin seitens der Steuerbehörde freigegeben sind. Diese Gruppe von Effekten kann sodann von der deponierenden Bank an eine andere und zwar österreichische Depotstelle in ein gesperrtes Depot auf den Namen des Eigentümers übertragen werden.

Geschlossene Pakete, die seit dem 1. August 1914 als Bergungsgut eingebracht und hier nicht geöffnet wurden, können, wenn sie den im § 1 Punkt 1-5 genannten Personen gehören, nach vorheriger Verständigung des Safesperramtes uneröffnet rückbefördert werden.

§ 3.

Die Ausfuhr der freigegebenen Effekten vor Kontrollbezeichnung ist zulässig. Es bleibt jedoch den Eigentümern unbenommen, sie bis nach Kontrollbezeichnung im Depot zu belassen. Schuldverschreibungen des ehemaligen österreichischen Staates sind entweder unter Sperre zu belassen oder durch die Depotstelle sogleich unmittelbar in das Ausland auszuführen.

Kriegsanleihe-Titres sind vor ihrer Ausfuhr einer Abstempelung zu unterziehen, durch welche festgestellt wird, dass sie sich am 9. September 1919 in Oesterreich befunden haben und polnischer Besitz waren.

§ 4.

Den im § 1 Punkt 1-5 genannten Personen sind die im Steuerfluchtgesetze vorgesehenen Wegbringungsbewilligungen seitens der Steuerbehörden auszustellen. Durch eine solche Bewilligung wird die Einholung der Zustimmung der Devisenzentrale entbehrlich.

§ 5.

Die im § 1 Punkt 1-5 angeführten Personen unterliegen nicht den im Gesetze vom 4. Juli 1919, St. G. Bl. Nr. 353 festgesetzten Verpflichtungen.

Artikel 2.

Für den Fall der Einführung einer Vermögensabgabe und von analogen Massnahmen zu deren Sicherung auch in Polen wird polnischerseits die reziproke Anwendung der im Artikel 1. vorgesehenen Bestimmungen auf österreichische Staatsangehörige und ihr in Polen gelegenes Vermögen zugesagt.

WIEN, am 9. Jänner 1920.

(Unterschrift) TWARDOWSKI.

(Unterschrift) REISCH.

imieniu w Pocztovej Kasie, albo przez nią w jednej z austrijackich kas depozytowych, złożone zostały dla odnośnej instytucji kredytowej polskiej. Subskrypcja i ewentualne złożenie winny być poświadczone przez Pocztową Kasę Oszczędności.

Co do walorów, objętych punktami 1-3, zamknięcie jest tak długo skuteczne, dopóki ich właściciele, których wskaże deponująca instytucja kredytowa, ich nie zgłoszą u władzy podatkowej w miejscu siedziby kasy depozytowej i dopóki na skutek tego nie zwolni ich władza podatkowa. Tę grupę walorów będzie mógł następnie bank deponujący przenieść do innej kasy pożyczkowej i to austriackiej, jako depozyt zamknięty na imię właściciela.

Zamknięte pakiety, które przywieziono do Austrii po 1 sierpnia 1914 jako dobro kryte, a których nie otwierano, mogą być, o ile są własnością osób w § 1 p. 1-5 wymienionych, bez otwierania do kraju z powrotem przywiezione po uprzednim zawiadomieniu urzędu skrytkowego (Safes-sperramt).

§ 3.

Wywóz zwolnionych efektów jest dopuszczalny przed zaopatrzeniem ich znakiem dokonanej kontroli. Ich właścicielom wolne jest jednak zostawić je w depozycie aż do zaopatrzenia ich znakiem kontrolnym. Obligi b. Państwa Austriackiego winne zostać pod zaknięciem, lub być wywiezione przez kasę depozytową natychmiast bezpośrednio za granicę.

Tytuły (Titres) pożyczek wojennych winny być przed wywiezieniem opatrzone stemplem, stwierdzającym, że znajdowały się 9 września 1919 r. w Austrii i były w posiadaniu polskiem.

§ 4.

Osobom, wymienionym w § 1 punkt 1-5 udziela władze podatkowe pozwolenia na wywóz przewidzianego w ustawie o uchylaniu się przed podatkiem. Zezwolenie takie uczyni zbędną zgodę na wywóz ze strony centrali dewiz.

§ 5.

Osoby, wymienione w § 1 punkt 1-5 nie podlegają zobowiązaniom ustalonym w ustawie z 4 lipca 1919 r. az. p. p. Nr. 353.

Artykuł 2.

W razie zaprowadzenia daniny majątkowej i analogicznych zarządzeń w celu jej zabezpieczenia także w Polsce, zgadza się rząd polski na wzajemne stosowanie przepisów, przewidzianych w art. 1 do austriackich obywateli i ich majątku w Polsce położonego.

WIEDEŃ, dnia 9 stycznia 1920 r.

(Podp.) TWARDOWSKI.

(Podp.) REISCH.

SCHLUSSPROTOKOLL.

1. Um einen allfälligen Zweifel zu beheben, ob in der Zeit zwischen Inkrafttreten des Friedensvertrages und dem Zustandekommen einer Vereinbarung nach Absatz 1 des Artikels 1 die vertragschliessenden Regierungen nicht etwa berechtigt wären, die nach Artikel 1. Absatz 3 und 4 ausgeschlossenen Beschlagnahmen und Verfügungsbeschränkungen, welche das Eigentum der beiderseitigen Staatsangehörigen betreffen, neu einzuführen, haben die vertragschliessenden Teile sich auf nachstehende authentische Interpretation des Artikels 1. dieses Vertrages geeinigt:

Die Bestimmungen dieses Vertrages über die bereits erlassenen beiderseitigen Beschlagnahmen und Verfügungsbeschränkungen hinsichtlich des Vermögens der beiderseitigen Staatsangehörigen haben provisorischen Charakter bis zum Inkrafttreten des Friedensvertrages.

Die Verpflichtung dagegen, in Zukunft die behobenen Verfügungen nicht wieder in Kraft treten zu lassen und keine gleichen oder ähnlichen Verfügungen dieser Art vorbehaltlich der Massnahmen zur Einbringung und Sicherstellung von Abgabeforderungen in Einzelfällen, sowie der Massnahmen zur Vorbereitung einer Vermögensabgabe zu treffen, gilt auch nach Ratifizierung des Friedensvertrages bis zum Abschlusse der in Artikel 1. Absatz 1 vorgesehenen Vereinbarung.

2. Die österreichische Regierung erklärt sich bereit der polnischen Gesandtschaft in Wien die Verwertung der bei der Durchführung des Vertrages den österreichischen Behörden zukommenden Depotsstandesausweise durch deren Mitteilung zu ermöglichen.

WIEN, am 9. Jänner 1920.

TWARDOWSKI,
REISCH

PROTOKUŁ KOŃCOWY.

1. Aby usunąć możliwą wątpliwość, czy w czasie między wejściem w życie Traktatu Pokojowego a dojściem do skutku układu w myśl i ustępu art. 1 rządy umowę zawierające nie byłyby przecież uprawnione do ponownego zaprowadzenia takich zajęć i ograniczeń rozporządzalności, odnoszących się do własności obopólnych poddanych, które mają być wykluczone w myśl art. 1 ust. 3 i 4, zgodziły się strony, umowę zawierające, na następującą autentyczną interpretację art. 1 niniejszego układu. Postanowienia tego układu co do obustronnie już zarządzonych zajęć i ograniczeń rozporządzalności, odnoszących się do własności obopólnych poddanych mają przewidziane znaczenie aż do wejścia w życie traktatu pokojowego.

Zobowiązanie natomiast, by w przyszłości nie przywrócić zniesionych zarządzeń i nie wydawać równych, lub podobnych zarządzeń tego rodzaju, z zastrzeżeniem środków egzekucji i zabezpieczenia pretensji podatkowych w poszczególnych wypadkach tudzież zarządzeń dla przygotowania daniny majątkowej ma ważność i po ratyfikacji pokoju, aż do zawarcia układu przewidzianego w art. 1. ust. 1.

2. Rząd austrijski oświadcza gotowość umożliwienia Poselstwu Polskiemu w Wiedniu zużytkowania tych wykazów o stanie depozytów, które w wykonaniu tego układu znajdują się w posiadaniu władz austrijskich przez ich wydanie.

WIEDEŃ, dnia 9 stycznia 1920 r.

TWARDOWSKI.

(L. S. w laku).

Pełnomocnik G. U. L. w Wiedniu.

REISCH.

(L. S. w laku).

Deutsch. Staatsamt-Finzen.

¹ TRADUCTION.

No. 185. — ACCORD ENTRE LE GOUVERNEMENT AUTRICHIEN ET LE GOUVERNEMENT POLONAIS AU SUJET DE LA CONCLUSION D'UNE CONVENTION RELATIVE AU TRAITEMENT DES RESORTISSANTS, SOCIÉTÉS ET PERSONNES CIVILES DES DEUX ÉTATS, EN CE QUI CONCERNE LES BIENS LEUR APPARTENANT SUR LE TERRITOIRE DE L'AUTRE PARTIE CONTRACTANTE, ET NOTAMMENT AUX MESURES PRÉPARATOIRES EN VUE DE L'ÉTABLISSEMENT D'UN IMPÔT SUR LE CAPITAL, SIGNÉ A VIENNE LE 9 JANVIER 1920.

Article 1.

Le Gouvernement autrichien et le Gouvernement polonais s'engagent, après la ratification du Traité de Paix, à conclure, dans l'esprit de l'article 265 dudit Traité, un accord spécial pour la protection des biens appartenant à leurs ressortissants sur le territoire des deux Etats contractants, et pour la libre gestion des entreprises de ces ressortissants.

Jusqu'à l'entrée en vigueur du Traité de Paix, les deux parties s'engagent à prendre les dispositions suivantes :

Le Gouvernement polonais rapportera toutes les mesures de confiscation ou de limitation d'usage, appliquées provisoirement aux biens des ressortissants autrichiens, et notamment les dispositions qui visent les concessions de pétrole appartenant à des ressortissants autrichiens ; le Gouvernement polonais s'engage à ne pas prendre de mesures identiques ou analogues, jusqu'à la mise en vigueur de la Convention prévue au § 1, sous réserve, dans des cas particuliers, de l'établissement et du recouvrement d'impôts et spécialement des mesures préparatoires destinées à l'introduction et à l'application de l'impôt sur la fortune (article 11).

Le Gouvernement autrichien s'engage, par contre, à ne prendre aucune mesure de confiscation ou de limitation d'usage à l'égard des biens des ressortissants polonais. Toutefois, en ce qui concerne l'impôt autrichien sur la fortune, le Gouvernement autrichien s'engage, sous réserve d'accords ultérieurs relatifs à l'application de cet impôt, à modifier comme suit les mesures restrictives préparant l'établissement d'un impôt sur la fortune.

§ 1.

Les mesures de séquestre appliquées au capital des entreprises, aux titres en dépôt dans les banques et dans les coffres-forts, seront, sur notification, levées sans exception, pour les biens qui :

1. appartiennent à des ressortissants polonais qui n'ont, depuis le 1^{er} janvier 1919, ni leur domicile, ni de résidence permanente en Autriche, à la condition qu'ils n'aient pas exercé depuis le 1^{er} août 1914, dans ce pays, une profession lucrative les exposant à l'application de la loi sur les bénéfices, loi pour laquelle le rôle de l'impôt sur les bénéfices a été établi avant le 31 décembre 1919, dernier délai pour lequel les contribuables ont été tout au moins invités individuellement à présenter une déclaration.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ TRANSLATION.

No. 185. — AGREEMENT BETWEEN THE AUSTRIAN AND POLISH GOVERNMENTS, RELATING TO THE CONCLUSION OF A CONVENTION REGULATING THE TREATMENT TO BE ACCORDED TO THEIR RESPECTIVE NATIONALS, COMPANIES AND CORPORATE BODIES WITH REGARD TO PROPERTY OWNED BY THEM IN THE TERRITORY OF THE OTHER PARTY, AND WITH REFERENCE TO MEASURES INTRODUCED WITH A VIEW TO A LEVY ON CAPITAL, SIGNED AT VIENNA JANUARY 9, 1920.

Article 1.

The Austrian and Polish Governments undertake, after the ratification of the Treaty of Peace, to conclude, in accordance with Article 265 of the said Treaty, a special convention for the protection of the property of their respective citizens situated in the territory of the other Party, and with regard to the free conduct of their business undertakings.

Pending the coming into force of the Treaty of Peace, both Parties undertake to adopt the following provisions :

The Polish Government shall cancel all existing measures of sequestration and restrictions on free disposal of the property of Austrian citizens, more especially the provisions relating to oil concessions held by Austrian citizens, and will abstain from identical or similar measures pending the conclusion of a convention as provided for in § 1, except with regard to the preferment or enforcement of claims for taxes in individual cases, and more especially to measures preparatory to the enforcement of a capital levy (Article 11).

The Austrian Government, on the other part, likewise undertakes to abstain from measures of sequestration and from restrictions on free disposal of property belonging to Polish nationals. With regard to the Austrian capital levy the Austrian Government undertakes to amend as follows the restrictive measures already imposed in preparation for a capital levy, subject to any conditions which may be subsequently agreed upon concerning the carrying out of this levy.

Section 1.

Paid-up capital, outstanding debts, deposited securities and safe deposits shall, without exception, be released from sequestration, on application in the case of property of the following categories :

(1) Property belonging to Polish nationals who have neither been domiciled nor permanently resident in Austria since January 1, 1919, provided that they have not, since August 1, 1919, carried on any trade or industry in Austria, involving liability to the Excess Profits Tax, in respect of which tax an assessment has been made, or at least a personal demand has been presented for the rendering of an Excess Profits declaration before December 31, 1919, at the latest.

¹ Translated by the Secretariat of the League of Nations.

2. appartiennent à des ressortissants polonais qui, postérieurement au 1^{er} août 1914, ont adopté une résidence permanente en Autriche, tout en conservant leur domicile à l'étranger, même s'ils ont résidé en Autriche après le 1^{er} janvier 1919, pourvu qu'ils aient quitté le territoire autrichien le 1^{er} mai 1920 au plus tard, conformément à la même disposition.

3. appartiennent aux ressortissants polonais qui, jusqu'à la dissolution de l'Empire d'Autriche, ont exercé sur le territoire autrichien des fonctions publiques, soit à la Cour, soit dans l'administration, soit dans l'armée, soit enfin en qualité de représentants au Parlement, et qui, en raison de ces fonctions ont élu domicile en Autriche, même si, aux termes des dispositions du § 1, ils résidaient encore en Autriche le 1^{er} mai 1920 au plus tard, parce qu'ils ne se trouvaient pas encore en mesure de transférer leur domicile dans leur patrie.

La même disposition s'applique aux ressortissants de la Pologne, pensionnés par l'Etat polonais, dans tous les cas où le traité, par suite des conditions amenées par la guerre, n'a pu donner suite à son intention de retourner sur le territoire de sa patrie.

4. appartiennent aux ressortissants polonais qui doivent, sur l'ordre de leur Gouvernement, résider en Autriche en qualité de fonctionnaires ou d'employés de l'Etat polonais, pour l'exercice de leurs fonctions, conformément aux dispositions de l'alinéa 1.

5. appartiennent à des sociétés ou personnes civiles qui ont leur siège en Pologne, mais ne possèdent en territoire autrichien aucun établissement d'exploitation.

Toutefois, les biens des ressortissants polonais qui ont, depuis le 1^{er} août 1914, exercé en Autriche une profession lucrative, les exposant à l'application de la loi sur les bénéfices, ne seront soumis à aucune mesure restrictive pour la fraction de ces biens pour laquelle il sera établi qu'elle ne provient pas de l'exercice de ladite profession. Le Gouvernement de la République autrichienne veillera à ce que l'administration du fisc tienne équitablement compte, dans l'application de cette prescription, de la situation économique spéciale des ressortissants polonais intéressés, et à ce que ladite administration se réfère, dans les cas douteux, à l'avis autorisé des représentants polonais à Vienne.

§ 2.

Le séquestre sera levé sur notification pour tous les crédits dont les établissements de crédit polonais disposent dans les établissements de crédit se trouvant en territoire autrichien.

Les établissements polonais qui auront droit à ces crédits s'engagent à ne pas employer, hors du territoire de l'ancienne monarchie austro-hongroise, les moyens de paiement rendus ainsi disponibles.

En ce qui concerne les dépôts de titres que des établissements de crédit ou des établissements officiels polonais ont effectué dans les succursales d'établissements de crédit, ou dans les caisses de l'Etat se trouvant en territoire autrichien, le séquestre sera levé sur notification pour les fractions de ce dépôt désignées ci-dessous :

1. Les titres que l'établissement déposant aura formellement déclaré lui appartenir en propre ou être la propriété du commettant auquel s'appliquent les dispositions des §§ 1 à 5 ; les dépôts qu'un établissement de crédit aura effectués en Autriche en son nom propre, mais par suite de dépôts de titres effectués chez lui par d'autres personnes, ne seront pas considérés comme la propriété de l'établissement en question, aux termes des dispositions présentes.

Les titres étrangers qui auront été achetés par des banques ou des agents autrichiens, s'il est prouvé qu'ils ont été achetés pour le compte de ressortissants polonais désignés au § 1, alinéas 1 à 5, ne tomberont pas sous l'application des mesures visant à mettre ces titres à la disposition de l'Etat pour effectuer des paiements officiels. Les extraits de comptes seront admis comme preuve en première ligne.

2. Les titres importés en Autriche, pour les mettre à l'abri, postérieurement au 1^{er} août 1914, et déposés dans ce pays sans qu'ils aient changé de propriétaire depuis cette date.

3. Les titres d'emprunts de guerre qui, à la suite d'un ordre de souscription remis par des commettants à un établissement de crédit polonais, auront été déposés par l'établissement de crédit intéressé en son nom propre, à la caisse d'épargne postale et qui se trouveront encore effec-

(2) Subject to the same conditions as above, property belonging to Polish nationals who have taken up permanent residence in Austria since August 1, 1914, while maintaining their foreign domicile, even if they have resided in Austria after January 1, 1919, but have left Austrian territory not later than May 1, 1920.

(3) Subject to the conditions laid down in Section 1, property belonging to Polish nationals who, until the dissolution of the Austrian Empire, were serving as public (State or Court) officials, officers of the army or members of the Imperial Parliament in Austrian territory, and had taken up their residence there by reason of these duties, even if they should still be resident in Austria as late as May 1, 1920, owing to the fact that they have not been able to transfer their domicile to their own country.

These provisions shall similarly apply to Polish nationals who draw a pension from the public funds of the Polish State, in cases where the person drawing a pension intends to transfer his residence to his own country, and has hitherto not been able to do so, owing to causes due to the war.

(4) Subject to the conditions laid down in Section 1, property belonging to Polish nationals who, as officials, functionaries or employees of the Polish State, are obliged, by order of their Government, to reside in Austria for the exercise of their duties.

(5) Property belonging to Companies or corporate bodies which are located in the Polish State and maintain no business establishment in the territory of the Austrian State.

Nevertheless, Polish nationals who, since August 1, 1914, have carried on business in Austria rendering them liable to the excess profits tax, shall be exempt from all restrictive measures in respect of any portion of their property which can be shown not to have been derived from the business in question. It shall be the duty of the Government of the Austrian Republic to ensure that the fiscal authorities in applying this provision shall give due consideration to the special financial position of the Polish nationals concerned, and, in doubtful cases, shall consult the Polish representatives in Vienna.

Section 2.

All outstanding credits due to Polish credit banks from credit-banks situated within Austrian territory, shall be released on application.

The Polish banks entitled to such outstanding credits shall nevertheless undertake not to employ the means of payment accruing to them from this transaction for any payments outside the territory of the former Austro-Hungarian Monarchy.

Of the securities deposited by Polish credit-banks or State Banks with branches of credit-banks or State banks situated in Austrian territory, the following shall be released on application :

(1) Securities which are definitely shown by a legally binding declaration on the part of a deposit bank to be their own property, or the property of depositors who come under the provisions of Section 1, § 1-5. Deposits which such a bank may have effected in Austria in its own name, but with securities entrusted to it by other persons shall not, however, be considered as the property of the bank, within the meaning of these provisions.

Foreign securities which are proved to have been purchased through Austrian banks or agents on behalf of the Polish nationals referred to in Section 1, § 1-5, shall be exempt from any measures intended to make them available for Government payments. Extracts from accounts will normally be accepted as evidence.

(2) Such securities as have been imported for safe-keeping since August 1, 1914, and have remained on deposit in Austria without change of ownership.

(3) War Loan Certificates, orders for which have been placed by depositors with Polish credit banks and which have been deposited in their own names by these credit banks with the Post Office Savings Bank and which remain deposited there, or which have been deposited by the latter

tivement en dépôt à la caisse d'épargne postale ou auront été remis par celle-ci, pour le compte de l'établissement de crédit polonais intéressé, à un office de dépôt autrichien. Il y aura lieu de faire la preuve de la souscription et du dépôt éventuel effectué par la caisse d'épargne.

En ce qui concerne les titres qui ne tombent pas sous l'application des alinéas 1 à 3, le séquestre sera maintenu jusqu'à ce que les établissements de crédit déposants aient fait connaître le nom du propriétaire au fonctionnaire représentant l'administration du fisc dans le lieu du dépôt, et jusqu'à ce que l'administration du fisc ait autorisé la levée du séquestre. Les titres de cette catégorie pourront être transférés par la banque de dépôt en un autre lieu de dépôt sis en territoire autrichien : ils seront versés à un compte de dépôt frappé de séquestre qui sera établi au nom de leur propriétaire.

Les paquets scellés qui auront été introduits en Autriche postérieurement au 1^{er} août 1914, pour y être mis à l'abri, et qui n'auront pas été ouverts, pourront, s'ils appartiennent aux personnes désignées au § 1, alinéas 1 à 5, être réclamés : ils seront rendus, sans être ouverts, une fois l'autorisation de l'administration du séquestre des coffres-forts obtenue.

§ 3.

Les titres pour lesquels le séquestre aurait été levé pourront être exportés avant d'avoir été officiellement enregistrés. Toutefois, les propriétaires pourront les laisser en dépôt après que l'enregistrement officiel aura été effectué. Les inscriptions de dettes de l'ancien Etat autrichien devront, ou bien être laissées sous séquestre, ou bien être expédiées immédiatement et directement à l'étranger par l'Office des dépôts. Les titres d'emprunts de guerre devront être estampillés avant d'être exportés. L'estampillage établira que ces titres se trouvaient en Autriche à la date du 9 septembre 1919 et appartenaient à des ressortissants polonais.

§ 4.

Les personnes désignées au § 1, alinéas 1 à 5, pourront obtenir de l'Administration du fisc les autorisations d'exporter prévues par la loi sur l'évasion des capitaux. Cette autorisation dispensera de celle de la Centrale des devises.

§ 5.

Les personnes désignées au § 1, alinéas 1 à 5, ne sont pas soumises aux obligations énumérées dans la loi du 4 juillet 1919 (*Gazette de l'Etat*, feuille N° 353).

Article 2.

Au cas où l'établissement d'un impôt sur la fortune, ou l'adoption de mesures analogues, serait décidé, le Gouvernement polonais s'engage, pour en assurer l'application en Pologne, à étendre les mêmes mesures, à titres de réciprocité, aux ressortissants autrichiens et aux biens leur appartenant déposés en Pologne.

Vienne, le 9 janvier 1920.

(Signé) REISCH.

(Signé) TWARDOWSKI.

in an Austrian Bank of deposit on behalf of the Polish credit bank in question. The subscription and any subsequent deposit effected through the Post Office Savings Bank, must be certified.

Those securities which do not come under headings 1-3 shall remain in the hands of a Receiver until notification of their ownership is furnished by the depositing credit-bank to the fiscal authority at the place where the securities are deposited; they will then be released by the fiscal authority. This group of securities can then be transferred by the deposit-bank to another, *i. e.*, to an Austrian receiving office—in the name of the owner.

Sealed packets which have been brought in since August 1, 1914, for safe keeping, and have not been opened here, may, if they belong to persons named in sub-heads 1-5 of Section 1, be returned unopened as a result of previous agreements with the safe-deposit office.

Section 3.

Released securities may be exported before they have been officially registered. The owners may, however, allow them to remain in the office until after such registration has been effected. Bonds issued by the former Austrian Government are either to be left in the hands of the Receiver, or else deposited abroad through the deposit office itself. War Loan Certificates must, before being sent out of the country, be stamped in such a way as to show that they were in Austria on September 9, 1919, and were Polish property.

Section 4.

The licences for exports referred to in the law against evasion of taxation, shall be issued by the fiscal authorities to the persons named in Section 1, sub-heads 1-5. Such a licence renders it unnecessary to obtain the approval of the Central Office for securities.

Section 5.

The persons referred to in Section 1, sub-heads 1-5, shall not be subject to the obligations laid down by the Law of July 4, 1919, State Gazette No. 353.

Article 2.

In the case of the introduction of a capital levy or similar measures, it is agreed, in order to make such measures effective in Poland also, that the Polish Government will apply the provisions of Article 1 to Austrian nationals and their property in Poland.

VIENNA, January 9, 1920.

(Signed) REISCH.

(Signed) TWARDOWSKI.

PROTOCOLE DE CLOTURE.

1. Pour dissiper tout équivoque sur la question de savoir si, dans l'intervalle de temps qui s'écoulera entre l'entrée en vigueur du Traité de Paix et la conclusion d'une convention, conformément à l'alinéa 1 de l'article 1, le Gouvernement contractant n'est pas, dans une certaine mesure, fondé à remettre en vigueur les mesures de confiscation et de limitation d'usage, supprimées par l'article 1, §§ 3 et 4, et visant les biens des ressortissants, les parties contractantes se sont mises d'accord pour adopter comme authentique l'interprétation ci-après de l'article 1 :

Les dispositions de la présente Convention sur les mesures de saisie et de limitation d'usage déjà prises, de part et d'autres, à l'égard des biens des ressortissants des deux Etats, ont un caractère provisoire jusqu'à l'entrée en vigueur du Traité de Paix.

Par contre, l'engagement de ne pas remettre en vigueur, à l'avenir, les dispositions qui auront été abrogées, et de ne pas prendre de dispositions identiques ou analogues, sous réserve des mesures destinées, dans les cas individuels, au recouvrement et à la garantie des impôts, et sous réserve également des mesures préparatoires à l'établissement d'un impôt sur la fortune, cet engagement restera valable après la ratification du Traité de Paix et jusqu'à la conclusion de l'accord prévu au § 1, alinéa 1.

2. Le Gouvernement autrichien se déclare prêt à communiquer à l'Ambassade de Pologne à Vienne la liste des dépôts qui, du fait de l'application du Traité, viendront à la connaissance des autorités autrichiennes, afin de permettre à l'Ambassade polonaise de procéder à la récupération de ces dépôts.

Vienne, le 9 janvier 1920.

REISCH.
TWARDOWSKI.

FINAL PROTOCOL.

(1) In order to dispel all doubt as to whether the Contracting Governments are not in some measure entitled, during the period between the coming into force of the Peace Treaty, and the conclusion of an agreement in accordance with § 1, Article 1, to re-introduce the measures of seizure and the restrictions on the right of disposal, abandoned under Article 1, § 3 and 4 which affect the property of nationals of both parties, the Contracting Parties have agreed upon the following authoritative interpretation of Article 1 of this Treaty :

The provisions of this Treaty with regard to measures of seizure and the restrictions on the right of disposal which have already been adopted by both Parties with respect to property of the nationals of both Parties, shall only have provisional effect until the coming into force of the Peace Treaty.

On the other hand, the obligation not to re-enforce in future, the regulations which have been withdrawn, and not to enact any identical or similar regulations (with the exception of measures for making and ensuring payment of claims for taxes in individual cases and also for the preparation of a capital levy), shall also hold good after the ratification of the Peace Treaty until the conclusion of the agreement provided for by Article 1, § 1.

(2) The Austrian Government declares that it is prepared to permit the Austrian authorities to communicate the deposit-returns, which have come into their hands as a result of the execution of the Treaty, to the Polish Legation at Vienna, in order to enable the latter to make use of these returns.

VIENNA, *January 9, 1920.*

REISCH.
TWARDOWSKI.

N° 186.

AUTRICHE ET POLOGNE

Convention additionnelle à la convention du 17 mars 1920 concernant l'échange de marchandises entre la République d'Autriche et la République de Pologne, signée à Varsovie le 8 janvier 1921.

AUSTRIA AND POLAND

Supplementary agreement to the Convention of March 17, 1920, with regard to the exchange of goods between the Austrian and Polish Republics, signed at Warsaw, January 8, 1921.

TEXTE ALLEMAND. — GERMAN TEXT.

No. 186. — NACHTRAGSÜBEREINKOMMEN ZUM ÜBEREINKOMMEN VOM 17. MÄRZ 1920, BETREFFEND DIE REGELUNG DES WARENVERKEHRS ZWISCHEN DER REPUBLIK ÖSTERREICH UND DER REPUBLIK POLEN ¹, GEZEICHNET IN WARSCHAU DEN 8. JÄNNER 1921.

Textes officiels allemand et polonais communiqués par le représentant de l'Autriche et le représentant de la Pologne auprès du Secrétariat de la Société des Nations. L'enregistrement de cette Convention a eu lieu le 23 septembre 1921.

Artikel 1.

Da die derzeit bestehenden Verhältnisse noch nicht gestatten, den freien Handelsverkehr zwischen den Gebieten der vertragschliessenden Teile wieder herzustellen, sind die beiden Regierungen darüber einig, sich in dieser Hinsicht die im Uebereinkommen vom 17. März 1920 für ihren gegenwärtigen Handelsverkehr zugestandenen Erleichterungen gegenüber den in ihren Gebieten bestehenden Verkehrsbeschränkungen weiterhin einzuräumen.

Es bleiben demnach die Bestimmungen der §§ 1 bis einschliesslich 16 des Uebereinkommens vom 17. März 1920 betreffend die Regelung des Warenverkehrs zwischen den Republiken Oesterreich und Polen bis einschliesslich 30. Juni in Kraft.

Mit Rücksicht darauf, dass die in den §§ 3 und 4 des Uebereinkommens vom 17. März 1920 angeführten beiderseitigen Ausfuhrkontingente in vielen Fällen bereits erschöpft sind, anderseits das Bedürfnis vorliegt, sich auch den Bezug anderer als in dem genannten Uebereinkommen vorgesehenen Waren zu ermöglichen, haben die beiden Regierungen Nachstehendes vereinbart :

Artikel 2.

Die polnische Regierung verpflichtet sich, innerhalb des Zeitraumes vom 1. Jänner 1921 bis einschliesslich 30. Juni 1921 für nachfolgende allgemeine Warenkontingente Ausfuhrbewilligungen nach Oesterreich in annähernd gleichen Monatsraten, insofern bei den einzelnen Artikeln nichts anderes bestimmt ist, zu erteilen.

1. Kohle, 81.000 Tonnen.

2. Erdöl und Erdölprodukte, 10.000 Tonnen und zwar

- a) 3500 Tonnen Benzin im spezifischen Gewichte bis höchstens 760 ;
- b) 3000 Tonnen Leuchtpetroleum ;
- c) 3000 » Gasöl ;
- d) 500 » Paraffin.

¹ D'après une note du représentant du Gouvernement fédéral d'Autriche auprès du Secrétariat de la Société des Nations, cette convention est en vigueur dès sa signature.

TEXTE POLONAIS. — POLISH TEXT.

No. 186. — UKŁAD DODATKOWY DO UKŁADU Z DNIA 17 MARCA 1920 R. DOTYCZACEGO UREGULOWANIA RUCHU TOWAROWEGO MIĘDZY RZECZPOSPOLITA POLSKA, A REPUBLIKA AUSTRYJACKA. WARSZAWA, DNIA 8 STYCZNIA 1921 ROKU.

German and Polish official texts communicated by the Austrian and Polish Representatives accredited to the League of Nations. The registration of this Agreement took place on September 23, 1921.

Artykuł 1.

Ponieważ obecne warunki gospodarcze nie pozwalają jeszcze na całkowite przywrócenie wolnej wymiany towarów między obu państwami, oba rządy postanowiły zapewnić sobie w tej dziedzinie i na dalszy okres czasu te same ułatwienia w obowiązujących na ich terytorjach ograniczeniach obrotu towarowego z zagranicą który przewiduje układ z dnia 17 marca 1920 r.

Wobec tego, obie strony zgodziły się zachować moc obowiązującą postanowień paragrafów od 1-go do 16-go włącznie, układu z dnia 17 marca 1920 r. dotyczącego uregulowania ruchu towarowego między Rzeczpospolitą Polską a Republiką Austriacką, aż po dzień 20 czerwca 1921 r. włącznie.

Ze względu na to, że wzolnione od wymogu kontyngenty towarowe przewidziane w paragraf 3-im i 4-ym układu z dnia 17 marca 1920 r. są już w większości wyczerpane, z drugiej zaś strony wobec potrzeby zapewnienia sobie i innym poza wymienionymi w układzie z dnia 17 marca 1920 r. towarów oba rządy postanowiły co następuje :

Artykuł 2.

Rząd Polski zobowiązuje się udzielać pozwoleń na wywóz do Austrii mniej więcej równych ratami miesięcznie w ciągu 6 miesięcy, licząc od dnia 1-go stycznia do 30 czerwca 1921 r. włącznie następujących ogólnych kontyngentów towarów, o ile nie zostało przy poszczególnych towarach inaczej postanowione :

1. 81.000 ton *węgla*.
2. 10.000 ton *ropy i produktów ropnych*, a mianowicie.
 - a) 3.500 ton benzyny o cieńszej gatunkowej do 760°,
 - b) 3.000 ton nafty,
 - c) 3.000 ton olei lekkich,
 - d) 500 ton parafiny.

¹ According to a note from the Representative of the Austrian Federal Government accredited to the Secretariat of the League of Nations, this Convention came into force as from the date of its signature.

3. *Lebensmittel* und zwar frische Eier, 150 Waggons zu 110 Kisten zu 1440 Stück in beiläufig gleichen Monatsraten vom 1. April bis 30. Juni 1921.

4. *Holz* und zwar 8000 m³.

- a) Eichenholz 4000 m³.
- b) Erlenholz 4000 m³.

Artikel 3.

Die österreichische Regierung verpflichtet sich, innerhalb des Zeitraumes vom 1. Jänner 1921 bis einschliesslich 30. Juni 1921, für nachfolgende allgemeine Warenkontingente Ausfuhrbewilligungen nach Polen zu erteilen :

1. *Artikel für den Kohlengrubenbedarf* :

- a) 400 Tonnen explosive Sprengstoffe ;
- b) 400.000 Stück Zündschnur-Rollen ;
- c) 3.000.000 Stück Sprengkapseln. j

2. *Verschiedene technische Artikel für die Erdölindustrie* und zwar : Kolbenringe, Dichtungsmaterial, Drahtseile, Werkzeuge, Eisenwaren, Fittings, Rohre im Wertbetrage von poln. Mark 100.000.000. μ

3. *Verschiedene Stahlsorten*, wie Guss-, Schweiss-, Rohr-, Schneide- und Werkzeugstahl in der Gesamtmenge von 250 Tonnen.

4. *Verschiedene Eisensorten*, wie Handels-, Rund-, Stab-, Profil-, Stangen- und Werkzeugeisen in der Gesamtmenge von 3000 Tonnen.

5. *Verschiedene Apparate und Maschinen sowie deren Bestandteile*, wie Messapparate für Gruben, Bohrmaschinen, pneumatische Grubenhämmer, Kompressoren, Industrie-, Fabriks-, Frais-, Richt-, Bohrmaschinen, Lokomobile und Motore in der Gesamtmenge von 1000 Tonnen.

6. *Kupfer, Kupferbleche, -draht, -rohre* in der Gesamtmenge von 100 Tonnen.

7. *Fahrbetriebsmittel* und zwar

- a) Lokomotiven, normalspurig, 20 und 15 Stück, zusammen 35 Stück ;
- b) Eisenbahnwagen, normalspurig, 550 Stück.

8. *Elektrotechnische Artikel für Schwachstromanlagen* im Wertbetrage von poln. Mark 40.000.000.

9. *Papier*, 1000 Tonnen, und zwar :

- a) Rotationsdruckpapier in der Gesamtmenge von 400 Tonnen.
- b) Flachdruckpapier in der Gesamtmenge von 600 Tonnen.

10. *Filze und Siebe für die Papierindustrie* (Filtermaterial), jedoch gegen unbedingte Rücklieferung der alten Siebe in der Gesamtmenge von 20 Tonnen.

11. *Magnesit*, gesintert, gemahlen, oder in Ziegeln 500 Tonnen.

12. *Lederkrupons* für Treibriemen, 60 Tonnen.

Artikel 4.

Die von der österreichischen Eisenbahnverwaltung eingegangene Verpflichtung, im Laufe von 4 Jahren 500 polnische Lokomotiven in den eigenen Werkstätten reparieren zu lassen, wird von der polnischen Regierung grundsätzlich als Kompensationsleistung Oesterreichs anerkannt, die in dem gegenwärtigen Uebereinkommen entsprechend der während der Vertragsdauer zu erbringenden Leistung kompensatorisch verwertet ist.

3. *Produkty żywnościowe*, a mianowicie 150 wag. świeżych jaj po 110 skrzyń w wagonie, 1.440 sztuk jaj w skrzyni w mniej wie, cej zownych ratach miesiocznych poczynając od 1-go kwietnia do 20 czerwca włącznie.

4. 8.000 M3 *drzewa*, a mianowicie :

- a) 4.000 M3 drzewa debowego,
- b) 4.000 M3 drzewa olchowego.

Artykuł 3.

Rząd Austrijski zobowizuje sie w tym samym okresie czasu udzielić poswolen na wywóz do polski następujących ogelnych konty gentowtowarów.

1. *Materiały dla kopaln węgla* :

- a) 400 ton materiałow wybuchowych,
- b) 400.000 sztuk lontow w krzakach,
- c) 300.000 sztuk kapiszonow.

2. *Rozne artykuły techniczne dla przemysłu naftowego* a mianowicie pierscienie uszczelniające, szszeliwa z wszelkich materiałow, liny druciane, narzędzia, towary zelazne fittingi i rury na razem Mk. pol. 100.000.000.

3. *Stal wszelka*, jak : narzędziowa, gatunkowa, spawalna, swidrowa, nozownicza, na razem 200 ton.

4. *Zelazo wszelkie*, jak : handlowe, okragle, sztabowe profilowe, szynowe, narzędziowe i t. p. na razem 3.000 ton.

5. *Wszelkie aparaty i maszyny, oraz części dodatkowe do nich*, jak aparaty miernicze, dla kopaln, wiertarki, pneumatyczne mlotki kopalniane, kompresory, maszyny fabryczne, frezarki, wiertarki obrabiarki, lokomobile, motory i t. p. na razem 1.000 ton.

6. *Miedź, blacha, drut i tury* miedziane na razem 100 ton.

7. *Srodki transportowe*, a mianowicie.

- a) 20 i 15 sztuk lokomotyw dla toru normalnego razem 35 sztuk,
- b) 550 sztuk wagonow kolejowych dla toru normalnego.

8. *Artykuły elektrotechniczne dla urzadzen ze slabym pradem* do wartości Mk. pol. 40.000.000.

9. *Papieru* 1.000 ton a mianowicie :

- a) Papier rotacyjny na razem 400 ton.
- b) Papier drukowy płaski na razem 600 ton.

10. *Filce i sita* (materiał do filtrowania) jednak pod warunkiem bezwzgleznego zwrotu sit starych na razem 20 ton.

11. *Magnezytu* w cegielkach mielonego i sinter magnezytu na razem 300 ton.

12. *Skory* w kruponach na pasy napedne na razem 60 ton.

Artykuł 4.

Rząd Polski uznał zobowiazanie Austrijskiego Zarzadu Kolei do naprawy na rachunek Polskiego Zarzadu Kolei w ciagu 4-ch lat 500 polskich lokomotyw, za swiadczenie, które należy uwzglednić w niniejszym układzie dodatkowym uwzględnionym odnośnie tej ilości lokomotyw, które zostana naprawione w czasie niniejszego układu dodatkowego.

Für den Fall der Verlängerung dieses Uebereinkommens oder des Abschlusses eines neuen Uebereinkommens betreffend den Warenaustausch zwischen Oesterreich und Polen wird die von der österreichischen Eisenbahnverwaltung für Rechnung der polnischen Eisenbahnverwaltung vorgenommene weitere Reparatur polnischer Lokomotiven von der polnischen Regierung in analoger Weise berücksichtigt werden.

Artikel 5.

Es besteht Uebereinstimmung darüber, dass innerhalb der Vertragsdauer ausser den in dem gegenwärtigen Uebereinkommen laut Artikel 2 und 3 neu errichteten Ausfuhrkontingenten auch die in dem Uebereinkommen vom 17. März 1920 vorgesehenen beiderseitigen Ausfuhrkontingente bis zu ihrer Erschöpfung zur Ausfuhr in das Gebiet des anderen vertragschliessenden Teiles zugelassen werden.

Artikel 6.

Von den in den Artikeln 2 und 3 dieses Nachtragsübereinkommens und den in den §§ 3 und 4 des Uebereinkommens vom 17. März 1920 vorgesehenen Waren darf keine Ausfuhrtaxe oder Inkamerierungsgebühr welcher Art immer, mit Ausnahme bei Erdöl und Erdölprodukten, erhoben werden.

Artikel 7.

Das vorliegende Uebereinkommen tritt mit dem Tage der Unterzeichnung durch die bevollmächtigten Vertreter der beiden Regierungen in Kraft und ist vom 1. Juni 1921 angefangen am ersten eines jeden Monates kündbar. Sollte keiner der beiden vertragschliessenden Teile am 1. Juni 1921 von seinem Kündigungsrechte Gebrauch machen, so besteht das gegenwärtige Uebereinkommen weiter zu Recht. Die Kündigung tritt nach Ablauf eines Monates vom Zeitpunkte ihrer Bekanntgabe an den anderen vertragschliessenden Teil in Kraft. Vor dem Ablauftage des gegenwärtigen Uebereinkommens bereits erteilte Ausfuhrbewilligungen sind bis zu ihrer Ausnützung zu verlängern.

Artikel 8.

Dieses Uebereinkommen wurde in zwei gleichlautenden Exemplaren in deutscher und polnischer Sprache ausgefertigt.

WARSCHAU, den 8. Jänner 1921.

Für die österreichische Regierung :

Dr. THEODOR LANGER,

*Sektionsrat im Bundesministerium für Handel und
Gewerbe, Industrie und Bauten.*

Für die polnische Regierung :

PRZANOWSKI,

Industrie- und Handelsminister.

W razie przedłużenia niniejszego układu dodatkowego lub zawarcia nowej umowy wymienionej, będą odnośnie świadczenia Austriackie go Zarządu Kolei w podobny sposób uwzględnione.

Artykuł 5.

Obie strony zgodziły się wydawać w dalszym ciągu pozwolenia na wywóz na terytorjum drugiego państwa poza towarami przewidziane mi w artykułach 2-m i 3-m niniejszego układu na kontyngenty towarowe przewidziane układem w dnia 17 marca 1920 r. aż do ich zupełnego wyczerpania.

Artykuł 6.

Od towarów przewidzianych w artykułach 2-m i 3-m niniejszego układu dodatkowego, jak również w paragrafie 3-m i 4-m układu z dnia 17 marca 1920 r. nie będą pobierane jakiekolwiek opłaty wywozowe lub inkasacyjne za wyjątkiem przy ropy i produktach naftowych.

Artykuł 7.

Układ niniejszy wchodzi w życie z chwilą podpisania go przez upoważnionych, ich przedstawicieli obu rządów. O ile jednak nie zostanie wypowiedziany przez jedną ze stron 1-go czerwca 1921 r. zachowuje w dalszym ciągu swoją moc. Poczynając jednak od 1-go każdego następnego miesiąca, przyczem wypowiedzenie nabędzie mocy obowiązującej po upływie miesiąca od chwili podania go do wiadomości drugiej stronie. Pozwolenia wywozu wydane przed upływem układu niniejszego, będą przedłużone aż do ich całkowitego wykorzystania.

Artykuł 8.

Układ niniejszy został sporządzony w dwóch równobrzmiących egzemplarzach, w językach polskim i niemieckim.

WARSZAWA, dnia 8 stycznia 1921 roku.

Imieniem Rządu Austriackiego
(podp.) Dr LANGER.

Imieniem Rządu Polskiego
(podp.) PRZANOWSKI
Minister Przemysłu i Handlu.

SCHLUSSPROTOKOLL
ZUM NACHTRAGSÜBEREINKOMMEN.

Aus Anlass der Unterzeichnung des am 8. Jänner 1921 in Warschau abgeschlossenen Nachtragsübereinkommens zum Uebereinkommen vom 17. März 1920 betreffend die Regelung des Warenverkehrs zwischen den Republiken Oesterreich und Polen haben sich die beiden Regierungen über folgendes geeinigt :

I.

Das im Art. 2 Punkt 1 des Nachtragsübereinkommens vom 8. Jänner 1921 angeführte allgemeine Kohlenkontingent von 81.000 Tonnen zerfällt in 51.000 Tonnen Steinkohle aus dem Dabrowaer und in 30.000 Tonnen Braun-Förderkohle frischer Förderung aus dem Zawiercier Revier. Vom monatlichen Kontingent (13.500 Tonnen) stehen der österreichischen Regierung 80 % zur freien Verfügung. Die polnische Regierung behält sich das Recht vor, von den aus Polen kontingentmässig einlaufenden Kohlenmengen 20 % für jene österreichischen Industriebetriebe, welche für den polnischen Staat auf Grund des Nachtragsübereinkommens vom 8. Jänner 1921 Lieferungen besorgen, in Anspruch zu nehmen und die Zuweisung an diese Betriebe zu verlangen. Die österreichische Regierung übernimmt die Verpflichtung, allen diesbezüglichen Wünschen der dazu ermächtigten Stelle in Wien unter der Voraussetzung zu entsprechen, dass etwaige Rückstände aus obigen Monatskontingenten zur Nachlieferung gelangen. Die österreichische Regierung behält sich das Recht vor, wenn es zweckmässig erscheinen sollte, statt der polnischen Kohle, Kohle anderer Provenienz in derselben Ausmasse und in derselben Qualität den von Polen bezeichneten Industriebetrieben zuzuweisen.

Insoweit die polnische Regierung von diesem Rechte innerhalb von zwei Monaten nicht Gebrauch gemacht hat, kann der nicht ausgenützte Teil des Monatskontingentes nachträglich in einem künftigen Monate nicht mehr in Anspruch genommen werden.

Die aus dem Uebereinkommen vom 17. März 1920 aus diesem Titel seitens der polnischen Regierung etwa nicht ausgenützten Dispositionsrechte gelten bis 31. Dezember 1920 gleichfalls als verfallen.

Das ganze Quantum an Kohle, welches nach Erschöpfung des im Uebereinkommen vom 17. März 1920 vereinbarten Kontingentes bis 31. Dezember 1920 nach Oesterreich ausgeführt wurde, wird zwischen dem Państwowy Urząd Węglowy in Warschau und der Kohleneinfuhrgesellschaft in Wien ohne Einrechnung in das im Nachtragsübereinkommen vom 8. Jänner 1921 vorgesehene Kohlenkontingent abgerechnet.

Mit der kaufmännischen Abwicklung der Lieferungen und mit der Erteilung der Versanddispositionen wird seitens der österreichischen Regierung bis auf weiteres ausschliesslich die Kohleneinfuhrgesellschaft m. b. H. in Wien IX, und seitens der polnischen Regierung der Państwowy Urząd Węglowy in Warschau, Jasna, betraut.

Die finanzielle Abrechnung der Kohlenlieferungen erfolgt gemäss den analogen Bestimmungen des Uebereinkommens vom 17. März 1920.

Die Polnische Regierung hat den Państwowy Urząd Węglowy in Warschau beauftragt, die Lieferung der gekauften Mengen durch Lieferungsaufträge an die Gruben sicherzustellen und für die Erteilung der Ausfuhrbewilligungen sowie deren Uebermittlung an das zuständige Zollamt rechtzeitig vorzusorgen, in der Weise, dass die Ausfuhrbewilligungen jeweilig für zwei Monate im Vorhinein zur Ausgabe gelangen.

Bezüglich der Beförderung der Kohle bleiben die Bestimmungen der Beilage 2 zum Warenaustauschübereinkommen vom 21. Mai 1919 aufrecht.

II.

Die im Art. 2 Punkt 2 des Nachtragsübereinkommens vom 8. Jänner 1921 angeführten Erdölprodukte können im freien Verkehr direkt bei den polnischen Raffinerien nach Genehmigung der Bedingungen durch den Państwowy Urząd Naftowy in Warschau eingekauft werden.

PROTOKUL KONCOWY.

W związku z podpisaniem w Warszawie dnia 8-go stycznia 1921 r. układu dodatkowego do układu z dnia 17 marca 1920 odnosnie uregulowania obrotu towarowego miedzy Republika Austrijacka i Rzeczpospolita Polska, oba rządy postanowily co nastepuje :

I.

Na ogolny kontygent wegla wymieniony w punkcie I art. 2 układu dodatkowego z dnia 8 stycznia 1921 r. w ilości 81.000 ton, przypada 51.000 ton wegla kamiennego z Zagłębia Dabrowskiego i 30.000 ton wegla brunatnego swiezego dobycia z okregu Zawiercia. Z miesiecznych kontygentow wegla (13.500 ton) rozporadza dowolnie 80 %-ami Rząd Austrijacki. Rząd Polski natomiast zastrzega sobie prawo dysponowania 2 %-ami wegla umownego kontygentu i zadania przydzialu z tej ilosci wegla (20 %) dla tych austrijackich zakladow przemyslowych, ktore zobowiazaly się do dostaw dla Polski na poczet układu dodatkowego z dn. 8 stycznia 1921 r. Rząd austrijacki zobowiazuje się wszelkie zadania w tym wegla drie upowaznionych to tego polskich organów w Wiedniu wykonac w tym przekonaniu ze ewentualne zaległości wyze wymienionych kontygentow miesiecznych beda w przyszłości wyrównane. Rządowi Austrijackiemu przysluguje prawo, gdyby się to mialookazac celowym proydzeilenie wskazanym przez władze polskie, w każdym jednak razie w tej samej ilości i gatunku.

O ile Rząd Polski nie zrobi uzytku w przyslugujacym mu w tym wzgledzie praw w ciagu dwuch miesiaczy, traci prawo do dysponowania w nastepnych miesiacach niewykorzystana czescia miesiecznego przydzialu weglowego. Przyslugujaace z tego tytulu, a niewykorzystane do dn. 31 grudnia 1920 r. przez Rząd Polski prawo dyspozycji weglem z układu z dnia 17 marca 1920 r. uwaza się za wygasle. Za calkowita ilość wegla która zostala wyslana do Austrii po wyczerpaniu kontygentu weglowego, przewidzianego układem z dnia 17 marca 1920 r. nastapi rozliczenie miedzy Panstwowym Urzedem Weglowym w Warszawie, a Kohleneinfuhrgesellschaft w Wiedniu, bez wlacznia jednakże tej ilości wegla do kontygentu waglowego przewidzianego układem dodatkowym z dnia 8-go stycznia 1921 r.

Ze strony Rządu Austrijackiego kupieckie przeprowadzenie dostaw oraz wydawanie dyspozycji odnosnie wysylki bedziecprzeprowadzac az do odwolania wylacznie Kohleneinfuhrgesellschaft m. b. II w Wiedniu, ze strony Rządu Polskiego zas Panstwowy Urząd Węglowy, Jasna i.

Rozrachunek pieniezny za dostawy wegla bedzie dokonywany zgodnie z odnosnemi postanowieniami układu z dnia 7 marca 1920 r.

Rząd Polski polecil Panstwowemu Urzedowi Weglowemu w Warszawie przestrezgnie prawidlowej wywylki zakupionych ilości wegla z poszczegolnych kopaln, jak rowniez wyrabianie pozwoien wywozowych na wegiel i przesylanie takowych we wlasciwym czasie do odnosnych komor celnych, w ten sposob, aby pozwolenia wywizone byly kasdorazowo wydane na dwa miesiace naprezod.

Odnosnie przewozu wegla pozostaja w mocy postanowienia zalacznika 2 umowy wymiennej z dnia 21 maja 1919 r.

II.

Wymienione w punkcie 2 art. 2 układu dodatkowego z dnia 8-go stycznia 1921 r. produkty ropne moga buć zakupione bezposrednio w polskich rafinerjach na warunkach przyjetych przez Panstwowy Urząd Naftowy w Warszawie.

Die polnische Regierung wird grundsätzlich die Ausfuhr von 3.500 Tonnen Benzin bis zur einer Fraktion von höchstens 760 spezifisches Gewicht zur Ausfuhr nach Oesterreich zulassen.

Sollte der Inlandsbedarf Polens die Ausfuhr von 3.500 Tonnen Benzin im spezifischen Gewicht bis 760 nicht gestatten, so erklärt sich die polnische Regierung bereit, dieses Kontingent ganz oder teilweise in Benzinsorten über 760 spezifisches Gewicht zur Ausfuhr nach Oesterreich zuzulassen.

III.

Die restlichen aus Polen nach Oesterreich gemäss dem Uebereinkommen vom 17. März 1920 noch auszuführenden Mengen von Pferdefleisch (Abschnitt II, § 3, Punkt 3b) und von Gänsen (Liquidierungsübereinkommen vom 12. März 1920, § 4 Anhang, Punkt IIIa) werden von Oesterreich nicht mehr bezogen, wogegen sich die polnische Regierung verpflichtet, an Stelle des Pferdefleisches 23 Waggons und an Stelle der Gänse 13 Waggons frischer Eier ab 1. Juli 1921 zur Ausfuhr nach Oesterreich zuzulassen.

Weiters verpflichtet sich die polnische Regierung, die gemäss Abschnitt II, § 3, Punkt 3a, des Uebereinkommens vom 17. März 1920 noch ausstehenden 69 Waggons Eier ehestens, womöglich bis zum 1. April 1921 zur Ausfuhr nach Oesterreich freizugeben. Die im Artikel 2, Punkt 3, des Nachtragsübereinkommens vom 8. Jänner 1921 sowie die in Punkt III dieses Schlussprotokolles angegebenen Eiermengen sind von der von der österreichischen Regierung bevollmächtigten Stelle bei dem Syndikat Jajczarski in Krakau oder seinen einzelnen Mitgliedern nach vorheriger Genehmigung durch das Approvisionsministerium in Warschau einzukaufen.

Die gemäss dem Lieferungsvertrage vom 16. März 1920 (Beilage B zum Uebereinkommen vom 17. März 1920) bestehenden Verpflichtungen der « Puzapp » sind somit als erloschen zu betrachten.

IV.

Die österreichische Regierung ist nur unter der Voraussetzung zur Erteilung der Ausfuhrbewilligung für die im Art. 3, Punkt 7, des Nachtragsübereinkommens vom 8. Jänner 1921 angeführte weitere Partie von 15 Stück Lokomotiven verpflichtet, dass den Erzeugerfirmen im Voraus je 12 Waggons polnischer Steinkohle für je eine Lokomotive ausserhalb des im Art. 2, Punkt 1 vorgesehenen allgemeinen Kohlenkontingentes direkt geliefert werden.

V.

Es wird festgestellt, dass verschiedene Waren bereits auf Wunsch des polnischen Handelsbeirates in Wien über die alten Kontingente des Uebereinkommens vom 17. März 1920 hinaus als Kompensation für das von der österreichischen Erdölstelle im Sinne des Nachtrages zum Uebereinkommen vom 17. März 1920 ausgeübte Optionsrecht von Oesterreich zur Ausfuhr nach Polen freigegeben wurden und dass diese Waren einem Werte von 150 Millionen polnischer Mark entsprechen.

VI.

Sollte die Ausfuhr der im gegenwärtigen Nachtragsübereinkommen vom 8. Jänner 1921 in den Artikeln 2 und 3 angeführten Waren innerhalb des Gebietes des Ausfuhrstaates trotz regelrecht erteilter Ausfuhrbewilligungen von unbefugter Seite unmöglich gemacht werden, so vergütet die Regierung des Ausfuhrstaates den dem anderen Vertragsteile daraus tatsächlich erwachsenen und nachweisbaren Schaden. Dieser Schadenersatz darf jedoch in seiner Gesamthöhe keinesfalls den

Rząd Polski Zgadza się na wywoz do Mustrji 3.500 ton benzyny o ciezarze gatunkowym do 760.

Gdyby zapotrzebowanie wewnętrzne Polski uniemożliwiał wywoz całej ilości 3.500 ton benzyny o ciezarze gatunkowym do 760, Rząd Polski wyraża gotowość dopuszczenia do wywozu powyższego kontyngentu w całości lub częściowo w gatunkach ponad 760 ciezaru gatunkowego.

III.

Rząd Austrijski zrzeka się przysługujących mu do wywozu z Polski zgodnie z układem z dnia 17 marca 1920 r. (ustęp II, par. 3 punkt 3b) ilości mięsa konskiego i gesty (układ likwidacyjny z dn. 12 marca 1920 r. par. 4 dodatku, punkt. 3a) wzamian za co Rząd Polski wyda pozwolenie na wywoz do Austrii poczynając od 1-go lipca 1921 r. 23 wagonów świeżych jaj wzamian za mięso konskie i 13 wagonom świeżych jaj wzamian za gesty.

Pozatem zobowiązuje się Rząd Polski dopuścić do wywozu do Austrii 69 wagonów jaj zgodnie z ustępem II, par 3 punkt. 3a, układu z dnia 17 marca 1920 r., w miarę możliwości przed 1 kwietnia 1921 r.

Wymienione w punkcie III art. 2 układu dodatkowego z dnia 8 stycznia 1921 r. jak również w punkcie III niniejszego protokołu końcowego ilości jaj mogą być zakupione przez osoby upoważnione przez Rząd Austrijski w Syndykacie Jajczarskim w Krakowie, lub też u poszczególnych członków tego Syndykatu na warunkach zaakceptowanych przez Ministerstwo Aproprowizacji w Warszawie.

Zobowiązania, przewidziane w umowie o dostawie jaj z dnia 16 marca 1920 r. załącznik b. do układu z dn. 17 marca 1920 odnośnie Państwowego Urzędu Zakupów Artykułów Pierwszej Potrzeby w Warszawie uważa się tem samym za wygasłe.

IV.

Rząd Austrijski zobowiązuje się udzielić pozwolenia na wywóz na wymienione dodatkowe w punkcie 7 art. 3 układu dodatkowego z dnia 8-go stycznia 1921 r. 15 lokomotyw pod warunkiem że bezpośrednio odnośnym zakładom austrijskim będzie dostarczony polski węgiel kamienny w ilościach 12 wagonów na każdą lokomotywę po za kontyngentem węgla, przewidzianym w punkcie 1. art. 2.

V.

Obie strony stwierdzają, że rozmaite towary zostały już zwolnione do wywozu z Austrii do Polski w ogólnej wartości 150.000.000 marek polskich poza ustalonymi poprzednio kontyngentami układu z dn. 17 marca 1920 r. na życzenie Polskiego Radcy Handlowego w Wiedniu i należy je uważać jako kompensatę za wykorzystane prawo opcji przez Austrijskie Erdoelstelle w myśl dodatku do układu z dnia 17 marca 1920 r.

VI.

Gdyby wywoz towarów wyszczególnionych w art. 2 i 3 układu dodatkowego z dnia 8 stycznia 1921 r. pomimo prawidłowo udzielonego pozwolenia wywozu dotyczącego tego rządu został z terytorjum Państwa, z którego wywoz ma nastąpić uniemożliwiony przez jakie uprawnione czynniki, to rząd Państwa, z którego wywóz ma nastąpić wynagrodzi rzeczywistą i stwierdzoną stratę drugiej stronie. To odszkodowanie nie może jednak w żadnym wypadku w łącznej sumie przewy-

fakturenmässigen Kaufpreis der Ware zuzüglich der bahnseitig etwa aufgelaufenen Kosten (Wagenstandsgelder, Lagerzins) übersteigen. Das Gleiche gilt sinngemäss hinsichtlich einer aussergewöhnlichen, von unbefugter Seite verursachten Verzögerung bei der Ausfuhr. In diesem Falle können jedoch nur solche Schadenersatzansprüche geltend gemacht werden, die aus der Bezahlung der bahnseitig etwa aufgelaufenen Kosten (Wagenstandsgelder, Lagerzins) erwachsen sind.

WARSCHAU, am 8. Jänner 1921.

Für die österreichische Regierung :

Dr. THEODOR LANGER,

*Sektionsrat im Bundesministerium für Handel und
Gewerbe, Industrie und Bauten.*

Für die polnische Regierung :

PRZANOWSKI,

Industrie- und Handelsminister.

zszać ceny sprzedaznej towaru poug faktury, łącznie z ewentualnymi kosztami kolejowymi (jak postoje, składowe).

To samo dotyczy w razie zwłoki przy wywozie towaru spowodowanej przez nieuprawnione czynniki, w tym wypadku mogą być jednak uwzględnione tylko te roszczeń do odszkodowania które obejmuje narosłe koszty postojowego lub składowego.

WARSZAWA, *dnia 8 stycznia 1921 roku.*

Imieniem Rządu Austrijskiego

(Podp.) Dr LANGER.

Imieniem Rządu Polskiego

(Podp.) PRZANOWSKI

Minister Przemysłu i Handlu.

¹ TRADUCTION.

No. 186. — CONVENTION ADDITIONNELLE A LA CONVENTION DU 17 MARS 1920 CONCERNANT L'ÉCHANGE DE MARCHANDISES ENTRE LA RÉPUBLIQUE D'AUTRICHE ET LA RÉPUBLIQUE DE POLOGNE, SIGNÉE A VARSOVIE LE 8 JANVIER 1921.

Article 1.

La situation présente ne permettant pas de rétablir la liberté des échanges commerciaux entre les Etats des deux parties contractantes, les deux gouvernements conviennent de continuer à s'accorder réciproquement, pour leurs présentes relations de commerce, les facilités prévues par la Convention du 17 mars 1920, facilités constituant une dérogation au système de restrictions commerciales en vigueur sur leurs territoires.

Les dispositions des §§ 1 à 16 inclus de la Convention du 17 mars 1920, au sujet des changes commerciaux entre la République d'Autriche et la République de Pologne, restent donc en vigueur jusqu'au 30 juin 1921 inclus.

Etant donné que les quantités de marchandises exportées de part et d'autre en vertu des §§ 3 et 4 de la Convention du 17 mars 1920 se trouvent, dans bien des cas, épuisées ; étant donné, d'autre part, qu'il est nécessaire de prévoir l'importation de marchandises autres que celles prévues dans la Convention précitée, les deux gouvernements ont convenu ce qui suit :

Article 2.

Le Gouvernement polonais s'engage à accorder, du 1^{er} janvier 1921 au 30 juin 1921, des permis d'exportation à destination de l'Autriche pour les quantités de marchandises énumérées ci-après ; à défaut d'autres dispositions s'appliquant aux différents articles considérés séparément, ces quantités de marchandises seront réparties en expéditions mensuelles sensiblement égales :

1. *Charbons*, 81.000 tonnes ;
2. *Huiles minérales* et produits dérivés, 10.000 tonnes, dont :
 - a) 3.500 tonnes d'essence d'un poids spécifique maximum de 760 ;
 - b) 3.000 tonnes de pétrole d'éclairage ;
 - c) 3.000 tonnes de gazoline ;
 - d) 500 tonnes de parafine ;
3. *Vivres*, comportant, entre autres, des œufs frais, à raison de 150 wagons, contenant chacun 110 caisses de 1440 œufs par envois mensuels approximativement égaux, du 1^{er} avril au 30 juin 1921 ;
4. 8.000 m³ de bois, dont :
 - a) 4.000 m³ de chêne,
 - b) 4.000 m³ d'aulne.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ TRANSLATION.

No. 186. — SUPPLEMENTARY AGREEMENT TO THE CONVENTION OF MARCH 17, 1920, WITH REGARD TO THE EXCHANGE OF GOODS BETWEEN THE AUSTRIAN AND POLISH REPUBLICS, SIGNED AT WARSAW, JANUARY 8, 1921.

Article 1.

Having regard to the fact that the conditions obtaining at the present moment do not permit of the re-establishment of free commercial relations between the territories of the Contracting Parties, both Governments agree to continue to accord to each other the special commercial facilities conceded under the Agreement of March 17, 1920, in respect of the trade restrictions in force in their respective territories.

The provisions of §§ 1 to 16 (inclusive) of the Agreement of March 17, 1920, concerning the regulation of trade between the AUSTRIAN REPUBLIC and the POLISH REPUBLIC, shall remain in force until June 30, 1921, inclusive.

In consideration of the fact that the quantities of goods which both Parties agreed to export under §§ 3 and 4 of the Agreement of March 17, 1920, have, in many cases, been exhausted, and in view of the need for the supply of goods other than those specified in the above-mentioned Treaty, the two Governments have agreed to the following provisions :

Article 2.

The Polish Government undertakes to grant licences for the export to Austria of the following normal quantities of goods for the period from January 1, 1921, until June 30, 1921 (inclusive), at an approximatively equal rate per month, provided that no special conditions are laid down with regard to any of the items mentioned.

- (1) *Coal*, 81,000 tons.
- (2) *Petroleum* and petroleum products, 10,000 tons, *i.e.* :
 - (a) 3,500 tons of benzine with a specific gravity not exceeding 760.
 - (b) 3,000 tons of petroleum for lamps.
 - (c) 3,000 tons of gasoline.
 - (d) 500 tons of paraffin.
- (3) *Foodstuffs*, *i.e.*, fresh eggs, 150 wagons holding 110 cases at 1,440 eggs each, in approximatively equal monthly consignments, from April 1 until June 30, 1921.
- (4) *Wood*, 8,000 cubic metres, *i.e.* :
 - (a) Oak, 4,000 cubic metres.
 - (b) Alder, 4,000 cubic metres.

¹ Translated by the Secretariat of the League of Nations.

Article 3.

Le Gouvernement autrichien s'engage à accorder, du 1^{er} janvier 1921 au 30 juin 1921, des permis d'exportation à destination de la Pologne, pour les quantités suivantes de marchandises :

1. *Articles pour l'exploitation des mines de houille :*
 - a) 400 tonnes d'explosifs ;
 - b) 400.000 rouleaux de mèches ;
 - c) 3 millions de capsules explosives.
2. *Articles techniques divers nécessaires à l'industrie pétrolière*, soit : anneaux de piston, joints, fils de fer, outils, articles de quincaillerie, matériel d'ajustage, tubes, jusqu'à concurrence d'une valeur de 100 millions de marks polonais.
3. *Aciers de différentes qualités*, tels que : acier fondu, acier soudé, acier à tube, acier à coupe, acier à outils, jusqu'à concurrence de 250 tonnes.
4. *Fers de différentes qualités*, tels que : fer commercial, fer rond, fer en barre, fer en coupes, fer en billettes, fer à outils, jusqu'à concurrence de 3.000 tonnes.
5. *Machines et appareils divers et pièces de rechange*, tels que : appareils de mesure pour les mines, perforatrices, marteaux pneumatiques, compresseurs, machines pour l'industrie, les fabriques, fraiseuses, forets, ajusteuses, locomobiles et moteurs, jusqu'à concurrence de 1.000 tonnes.
6. *Cuivre et cuivre laminé, fils et tuyaux de cuivre*, jusqu'à concurrence de 100 tonnes.
7. *Matériel roulant*, dont :
 - a) Des locomotives pour chemins de fer à voie normale (20 et 15, soit ensemble 35) ;
 - b) Des wagons pour voie normale (550).
8. *Articles électro-techniques pour installations à basse tension*, jusqu'à concurrence d'une valeur de 40 millions de marks polonais.
9. *Papier* : 1.000 tonnes, dont :
 - a) 400 tonnes de papier pour machines rotatives ;
 - b) 600 tonnes de papier d'impression à plat.
10. *Feutres et tamis pour l'industrie du papier* (matériel de filtrage), jusqu'à concurrence de 20 tonnes, admis à la condition de renvoyer les tamis usagés.
11. *Magnésite précipitée, moule ou en plaques*, 500 tonnes.
12. *Croupons de cuir pour courroies de transmission*, 60 tonnes.

Article 4.

L'engagement pris par l'administration des chemins de fer autrichiens de faire réparer dans ses ateliers 500 locomotives polonaises dans l'espace de 4 ans est accepté par le Gouvernement polonais à titre de compensation fournie par l'Autriche. Cet engagement est considéré, dans la présente convention, comme un acompte sur les livraisons à effectuer pendant la durée de validité de cette convention.

Si la présente Convention était prorogée, ou si un nouvel accord était conclu entre l'Autriche et la Pologne au sujet des échanges commerciaux, le Gouvernement polonais tiendrait compte de la même manière à l'administration des chemins de fer autrichiens des nouvelles réparations de locomotives polonaises effectuées pour le compte de l'administration des chemins de fer polonais.

Article 3.

The Austrian Government undertakes to grant licences for the export to Poland of the following normal quantities of goods, for the period from January 1, 1921, until June 30, 1921 (inclusive) :

- (1) *Articles required for the use of coal mines :*
 - (a) 400 tons of explosives,
 - (b) 400,000 reels of fuse.
 - (c) 3,000,000 detonators.
- (2) *Various articles required for the petroleum industry, i.e.*, piston-rings, packing, wire-rope, tools, iron-ware, fittings, tubes, to the value of 100,000,000 Polish marks.
- (3) *Various kinds of steel*, such as cast-steel, weld-steel, tube-steel, slit-steel and steel for implements, to a total amount of 250 tons.
- (4) *Various kinds of iron*, such as trade-iron, round bar-iron, bar-iron, angle-iron, red-iron, and iron for implements, to a total amount of 3,000 tons.
- (5) *Various appliances and engines and parts of engines*, such as measuring instruments for the use of mines, drills, pneumatic mining-hammers, compressed air-pumps, industrial, factory boring, straightening and drilling machinery, traction-engines and motors to a total amount of 1,000 tons.
- (6) *Copper*, sheet-copper, copper wire, copper tubing, to the total amount of 100 tons.
- (7) *Rolling-stock, i.e. :*
 - (a) railway engines of standard gauge, 20 and 15, total 35 engines.
 - (b) wagons, normal gauge, 550 wagons.
- (8) *Electro-technical articles for low-tension installations :*
to the value of 40,000,000 Polish marks.
- (9) *Paper*, 1,000 tons, *i.e. :*
 - (a) paper for rotary printing machines to a total amount of 400 tons.
 - (b) paper for printing on the flat to a total amount of 600 tons.
- (10) *Felt and sieves for the paper industry* (filtering-material), to the total amount of 20 tons, but only on condition that used filters are returned.
- (11) *Magnesite*, sintered, crushed, or in flakes, 500 tons.
- (12) *Leather* (Lederkrupons) for driving belts, 60 tons.

Article 4.

The Polish Government accepts the principle that the obligation, entered into by the Austrian railway administration, to repair in their own workshops 500 Polish locomotives within four years, constitutes a form of compensation on the part of Austria ; this service shall be reckoned, for the purposes of the present Agreement, as a portion of the compensation which has to be rendered during the period for which the Treaty remains in force.

Should this Agreement be prolonged or a new Agreement be concluded concerning the exchange of goods between Austria and Poland, further repairs of Polish locomotives undertaken by the Austrian railway administration for the Polish railway administration shall, similarly, be reckoned as compensation by the Polish Government.

Article 5.

Les deux Parties contractantes conviennent que, pour toute la durée de validité de la présente Convention et jusqu'à ce que les quantités de marchandises à exporter, aux termes de la Convention du 17 mars 1920, soient épuisées, elles continueront à autoriser l'exportation de ces quantités de marchandises à destination de leurs pays respectifs, en plus des quantités dont l'exportation est autorisée en vertu des articles 2 et 3 de la présente Convention.

Article 6.

Aucun droit d'exportation ou « d'incamération » ne sera perçu pour les marchandises énumérées aux articles 2 et 3 de la présente Convention additionnelle et aux §§ 3 et 4 de la Convention du 17 mars 1920, sauf pour le pétrole et les produits dérivés.

Article 7.

La présente Convention entrera en vigueur à dater du jour où elle aura été signée par les représentants autorisés des deux Gouvernements ; à partir du 1^{er} juin 1921, elle pourra être dénoncée le premier jour de chaque mois. Si aucune des Parties contractantes n'exerce son droit de dénoncer la Convention, celle-ci restera en vigueur. La dénonciation prendra effet à l'expiration du délai d'un mois, calculé à partir de la date à laquelle l'autre Partie contractante aura notifié son intention de dénoncer la Convention. Les permis d'exportation accordés avant la date d'expiration de la présente Convention conserveront leur validité pendant toute la période qui y sera mentionnée.

Article 8.

Le présent acte a été dressé en double expédition, en langue polonaise et en langue allemande.

VARSOVIE, le 8 janvier 1921.

Pour le Gouvernement autrichien :

(Signé) D^r THEODOR LANGER,
*Conseiller au Ministère du Commerce,
de l'Industrie et des Travaux Publics.*

Pour le Gouvernement polonais :

(Signé) PRZANOWSKI,
Ministre de l'Industrie et du Commerce.

Article 5.

It is agreed that, during the period for which the Treaty remains in force, and until the quantities laid down in the Agreement of March 17, 1920, are exhausted, both Parties shall continue to permit the export of these quantities to their respective countries, in addition to the amounts allowed to be exported under Articles 2 or 3 of the present Agreement.

Article 6.

No export duties or "Inkamerierungsgebühr" of any kind may be levied in respect of goods specified in Articles 2 and 3 of the present Supplementary Agreement, and in §§ 3 and 4 of the Agreement of March 17, 1920, with the exception of petroleum and petroleum products.

Article 7.

The present Agreement shall come into force on the day on which it is signed by the authorised representatives of both Governments and, as from June 1, 1921, may be denounced on the first day of any month. Should neither of the Contracting Parties exercise its right to denounce the Agreement, the present Agreement shall continue in force. The denunciation shall take effect at the expiration of one month reckoned from the day on which the other Contracting Party is notified. Export licences granted before the day on which the present Agreement expires shall be valid until they have served the purpose for which they have been issued.

Article 8.

This Agreement has been drawn up in duplicate in the German and Polish languages.

WARSAW, *January 8, 1921.*

For the Austrian Government:

(Signed) Dr. THEODOR LANGER,
*Department Councillor at the Ministry
of Trade, Commerce, Industry and Public Works.*

For the Polish Government :

(Signed) PRZANOWSKI,
Minister for Commerce and Industry.

PROTOCOLE DE CLOTURE DE L'ACCORD ADDITIONNEL.

A la suite de la signature de l'Accord additionnel conclu à Varsovie le 8 janvier 1921, pour compléter l'accord du 17 mars 1920, au sujet des échanges commerciaux entre les Républiques d'Autriche et de Pologne, les deux gouvernements ont convenu ce qui suit :

I.

La livraison globale de 81.000 tonnes de charbon prévue à l'article 2, 1^{er} alinéa, de l'Accord additionnel du 8 janvier 1921, se divise en 51.000 tonnes de charbon de terre provenant des mines de Dabrowa et en 30.000 tonnes de lignite fraîchement extrait du district de Zawiercz. Le Gouvernement autrichien ne pourra disposer que de 80% de la livraison mensuelle de 13.500 tonnes. Le Gouvernement polonais se réserve le droit de prélever 20% des quantités de charbon livrées par la Pologne pour les établissements industriels autrichiens qui effectuent des livraisons pour le compte de l'Etat polonais conformément à l'Accord additionnel du 8 janvier 1921, et de demander que cette quantité de 20% ainsi prélevée soit livrée aux dits établissements. Le Gouvernement autrichien s'engage à faire droit à toutes demandes formulées à ce sujet par les autorités compétentes de Vienne, à la condition que tout arriéré sur les livraisons mensuelles soit livré par la suite en supplément. Le Gouvernement autrichien se réserve le droit, suivant les circonstances, de fournir aux établissements industriels désignés par la Pologne, au lieu de charbon polonais, du charbon d'autre provenance mais de même qualité et en même quantité. Si le Gouvernement polonais n'a pas fait usage de ce droit dans un délai de deux mois, il ne pourra être exigé que les quantités de charbon faisant partie de la livraison mensuelle et qui n'auront pas été utilisées soient reportées sur un mois suivant.

Si le Gouvernement polonais n'a pas fait usage, avant le 31 décembre 1920, des droits que lui confère de ce chef l'Accord du 17 mars 1920, ces droits seront également considérés comme périmés.

La quantité totale de charbon exportée en Autriche jusqu'au 31 décembre 1920, après complète livraison des quantités prévues par l'Accord du 17 mars 1920, sera décomptée d'après un arrangement entre la Panstwowy Urząd Węglowy à Varsovie et la Société pour l'importation du charbon à Vienne, mais sans entrer dans les quantités prévues à l'Accord du 8 janvier 1921.

La Société pour l'importation du charbon à Vienne, pour le compte du Gouvernement autrichien, et la Panstwowy Urząd Węglowy à Varsovie, Jasna, pour le compte du Gouvernement polonais, seront jusqu'à nouvel ordre chargées exclusivement des transactions commerciales relatives aux livraisons et des dispositions pour en assurer l'expédition.

Le règlement financier relatif aux livraisons de charbon s'effectuera d'après les dispositions analogues de l'Accord du 17 mars 1920.

Le Gouvernement polonais charge la Panstwowy Urząd Węglowy à Varsovie d'assurer, par des commandes adressées aux houillères, la livraison des quantités de charbon achetées, de délivrer les permis d'exportation et de les transmettre à l'administration des douanes assez tôt pour que le permis d'exportation soit tenu prêt deux mois à l'avance.

En ce qui concerne l'envoi du charbon, les dispositions de l'annexe 2 à l'Accord du 21 mai 1919 sur les échanges commerciaux restent en vigueur.

II.

Les produits dérivés des huiles minérales mentionnés dans l'Accord additionnel du 8 janvier 1921 (article 2, alinéa 2) pourront être achetés directement aux raffineries polonaises, à des conditions approuvées par la Panstwowy Urząd Naftowy à Varsovie.

FINAL PROTOCOL OF THE SUPPLEMENTARY AGREEMENT.

As a result of the signature of the Agreement which was concluded at Warsaw on January 8, 1921, as a supplement to the Agreement of March 17, 1920, regarding the regulation of trade between the REPUBLICS OF AUSTRIA and POLAND, the two Governments have agreed on the following provisions :

I.

The ordinary allowance of coal, consisting of 81,000 tons, referred to in § I of Article 2 of the Supplementary Agreement of January 8, 1921, shall consist of 51,000 tons of pit coal from the Dabrowa district and 30,000 tons of freshly extracted lignite from the Zawierci district. 80 % of the monthly allowance (13,500 tons) shall be at the entire disposal of the Austrian Government. The Polish Government shall retain the right to claim 20 % of the allowance of coal received from Poland for the use of those Austrian industries which supply goods to the Polish Government in conformity with the Supplementary Agreement of January 8, 1921, and to demand the allotment of the coal in question to such industries. The Austrian Government shall be under an obligation to comply with all requests in this connection emanating from the authorised office in Vienna, provided that any arrears in the monthly allowance referred to above are duly delivered. The Austrian Government shall retain the right to allocate to the firms indicated by Poland, in place of the Polish coal, coal of other origin, to the same quantity and of the same quality, if this course appears desirable.

If the Polish Government should not exercise this right within two months, no further claim can be made retrospectively, in a subsequent month, in respect of the portion of the monthly allowance which has not been utilised.

Any rights of disposal under this clause resulting from the Agreement of March 17, 1920, which may not have been exercised by the Polish Government are also to be regarded, up to December 31, 1920, as having lapsed.

The whole amount of coal which is exported to Austria up to December 31, 1920, after the exhaustion of the allowance authorised by the Agreement of March 17, 1920, will be accounted for by arrangement between the Panstwowy Urzad Weglowy in Warsaw and the Coal Importation Company in Vienna, without being reckoned in the allowance provided for by the Supplementary Agreement of January 8, 1921.

Commercial transactions in connection with the deliveries and arrangements for despatch shall be entrusted, until further notice, exclusively to the Coal Importation Company, Ltd., at Vienna, IX, on behalf of the Austrian Government, and to the Panstwowy Urzad Weglowy at Warsaw, Jasna, on behalf of the Polish Government.

Financial settlements in connection with the deliveries of coal shall take place in conformity with the corresponding provisions of the Agreement of March 17, 1920.

The Polish Government has instructed the Panstwowy Urzad Weglowy at Warsaw to arrange, by means of orders sent to the mines, for the delivery of the coal purchased, and also for the issue of export licences and their transmission in good time, to the customs office concerned, so that the export licence shall be ready for issue two months in advance.

As regards the despatch of coal, the instructions in Annex 2 of the Agreement for Exchange of Goods, of May 21, 1919, shall remain in force.

II.

The petroleum products enumerated in Article 2, § 2, of the Supplementary Agreement of January 8, 1921, may be freely purchased direct from the Polish oil refineries, subject to approval of the conditions by the Panstwowy Urzad Naftowy at Warsaw.

Le Gouvernement polonais autorisera en principe l'exportation en Autriche de 3.500 tonnes d'essence d'un poids spécifique de 760 au maximum.

Si les besoins de la consommation en Pologne ne permettent pas l'exportation de 3.500 tonnes d'essence d'un poids spécifique maximum de 760, le Gouvernement polonais se déclare prêt à autoriser l'exportation en Autriche de ces 3.500 tonnes, en tout ou partie, en effectuant la livraison en qualités d'essence d'un poids spécifique supérieur à 760.

III.

Les quantités de viande de cheval (Section II, partie 3, alinéa 3 *b*) et le nombre d'oies (Convention de liquidation du 12 mars 1920, partie 4. Annexe, alinéa 3 *a*) que la Pologne doit encore exporter en Autriche, aux termes de l'Accord du 17 mars 1920, ne seront pas réclamés par l'Autriche ; par contre, le Gouvernement polonais s'engage à autoriser l'exportation en Autriche, à partir du 1^{er} juillet 1921, de 23 wagons d'œufs frais pour remplacer la viande de cheval et de 13 wagons d'œufs frais pour remplacer les oies.

De plus, le Gouvernement polonais s'engage, dans le plus bref délai, si possible avant le 1^{er} avril 1921, à autoriser l'envoi en Autriche des 69 wagons d'œufs qui restent encore à livrer en vertu de l'accord du 17 mars 1920 (Section 2, partie 3, alinéa 3 *a*). Les quantités d'œufs énumérées à l'article 2, alinéa 2 de l'Accord additionnel du 8 janvier 1921 et au paragraphe 3 du présent Protocole de clôture seront achetées par l'Office désigné par le Gouvernement autrichien au Syndicat Jacjzarski à Cracovie ou aux membres de ce syndicat, avec l'autorisation du Ministère de l'approvisionnement à Varsovie.

Les clauses « Puzapp » qui restent encore à appliquer de l'Accord du 16 mars 1920 relatif aux livraisons (Annexe B à l'Accord du 17 mars 1920) seront considérées comme annulées par le présent acte.

IV.

L'engagement pris par le Gouvernement autrichien d'autoriser l'exportation de 15 locomotives, mentionnées dans l'article 3, partie 7 de l'Annexe de l'Accord additionnel du 8 janvier 1921, ne sera valable que si 12 wagons de houille polonaise pour chaque locomotive sont livrés directement aux maisons étrangères qui ont fabriqué ces locomotives, en plus de la livraison de charbon ordinaire prévue à l'article 2, § 1.

V.

Il est reconnu que l'exportation en Pologne de marchandises diverses a déjà été autorisée par l'Autriche, à la demande de l'attaché commercial polonais à Vienne, en excédent des anciennes livraisons prévues par l'Accord du 17 mars 1920 et pour compenser le droit d'option exercé par l'Office autrichien des huiles minérales selon l'esprit de l'Annexe à l'Accord du 17 mars 1920 ; la valeur de ces marchandises est estimée à une somme de 150 millions de marks polonais.

VI.

Si, malgré les permis d'exportation régulièrement obtenus, l'action de personnes non autorisées sur le territoire de l'Etat exportateur rend impossible l'exportation des marchandises énumérées aux articles 2 et 3 du présent Accord additionnel du 8 janvier 1921, le Gouvernement de l'Etat exportateur indemniserà l'Office compétent de l'autre partie contractante des dommages effectivement subis et dûment prouvés. Le total de cette indemnité n'excédera toutefois, en aucun cas, le

The Polish Government will agree, in principle, to the export to Austria of 3,500 tons of benzine with specific gravity not exceeding 760.

In case Polish domestic requirements should make it impossible to export 3,500 tons of benzine with a specific gravity not exceeding 760, the Polish Government shall agree to allow the export to Austria of this quantity made up, either partly or wholly, of qualities of benzine with a specific gravity of more than 760.

III.

The quantities of horse-flesh which still remain to be exported from Poland to Austria in accordance with the Agreement of March 17, 1920 (Section II, § 3, Sub-paragraph 3*b*), and the geese which still remain to be exported under the Liquidation Agreement of March 12, 1920, § 4 of the Annex, sub-paragraph 3*a*, will not now be required by Austria; on the other hand the Polish Government undertakes to license the export of twenty-three wagon-loads of fresh eggs in place of the horse-flesh, and of thirteen wagon-loads of fresh eggs in place of the geese, commencing from July 1, 1921.

The Polish Government further undertakes to release for export to Austria, at the earliest possible moment, the sixty-nine wagon-loads of eggs which are still due under Section 2, § 3, sub-§ 3*a*, of the Agreement of March 17, 1920, if possible before April 1, 1921. The quantities of goods referred to in Article 2, § 3, of the Supplementary Agreement of January 8, 1921, and in § 3 of the present final protocol, may be purchased by the official authorised by the Austrian Government from the Jajczarski Syndicate at Cracow or from any of its members, provided that approval has previously been given by the Food Ministry at Warsaw.

The remaining obligations of the "Puzapp", under the Delivery Agreement of March 16, 1920 (Annex B to the Agreement of March 17, 1920), shall accordingly be regarded as having lapsed.

IV.

The undertaking given by the Austrian Government to license the export of the fifteen locomotives referred to in Article 3, § 7, of the additional section of the Supplementary Agreement of January 8, 1921, shall only hold good provided that the twelve wagon-loads of pit coal for every locomotive are delivered direct to the manufacturing firms, in addition to the ordinary allowance of coal laid down in Article 2, § 1.

V.

It is hereby declared that various goods have already been released by Austria for export to Poland at the request of the Polish Commercial Attaché at Vienna, in addition to the allowance provided for by the Agreement of March 17, 1920, as compensation for the exercise of the right of option by the Austrian Mineral Oil Office, under the terms of the Supplementary Agreement of March 17, 1920, and that these goods should be of a value equivalent to 150,000,000 Polish marks.

VI.

Should the export of the goods referred to in Articles 2 and 3 of the present Supplementary Agreement of January 8, 1921, be rendered impossible by the action of unauthorised persons within the territory of the exporting State, in spite of the fact that export licences have been duly issued, the Government of the exporting State shall make good any loss which is proved to have been actually incurred by the other Party to the Agreement. This compensation shall, however, in no

prix de facture des marchandises, augmenté des frais de transport (surestarie, frais de magasinage). La même disposition s'applique aux délais exceptionnels, provoqués par l'action de personnes non autorisées. Dans ce cas, toutefois, l'on n'aura droit qu'au remboursement des frais de transports (surestarie et frais de magasinage).

VARSOVIE, le 8 janvier 1921.

Pour le Gouvernement autrichien :

(Signé) D^r THEODOR LANGER,
*Conseiller au Ministère du Commerce,
de l'Industrie et des Travaux publics.*

Pour le Gouvernement polonais :

(Signé) PRZANOWSKI,
Ministre de l'Industrie et du Commerce.

case exceed the purchase price of the goods, according to the invoice, with the addition of any railway charges (demurrage, warehousing). The same provisions apply in the case of any exceptional delay in export resulting from some unauthorised act. In the latter case, however, the only claims for compensation which may be made are those for the payment of railway charges incurred (demurrage, warehousing).

WARSAW, *January 8, 1921.*

For the Austrian Government :
(Signed) Dr. THEODOR LANGER,
*Councillor in the Ministry of Commerce,
Industry and Buildings.*

For the Polish Government :
(Signed) PRZANOWSKI,
Minister for Industry and Trade.

N° 187.

ALLEMAGNE ET HONGRIE

Convention commerciale provisoire
signée à Berlin le 1^{er} juin 1920.

GERMANY AND HUNGARY

Provisional commercial Agreement
signed at Berlin, June 1, 1920.

TEXTE ALLEMAND. — GERMAN TEXT.

No. 187. — PROVISORISCHES ABKOMMEN ZWISCHEN DER DEUTSCHEN UND DER KÖNIGLICH-UNGARISCHEN REGIERUNG ZUR REGELUNG IHRER BEIDERSEITIGEN WIRTSCHAFTLICHEN BEZIEHUNGEN¹, GEZEICHNET IN BERLIN, DEN 1. JUNI 1920.

Textes officiels allemand et hongrois communiqués par le Ministère des Affaires étrangères d'Allemagne et par le Chargé d'Affaires de Hongrie² à Berne. L'enregistrement de cette Convention a eu lieu le 23 novembre 1921.

Nachdem die Voraussetzungen für den im Jahre 1905 zwischen dem Deutschen Reich und der ehemaligen Österreichisch-Ungarischen Monarchie abgeschlossenen Handels- und Zollvertrag durch den Weltkrieg tiefgreifende Änderungen erfahren haben, welche die weitere Anwendung dieses Vertrages nicht mehr tunlich erscheinen lassen, haben sich die Deutsche und die Königliche Ungarische Regierung verständigt, bis zum Abschluss eines endgültigen Handelsvertrags folgendes provisorisches Abkommen zur Regelung ihrer beiderseitigen wirtschaftlichen Beziehungen zu treffen :

I.

Die beiden vertragschliessenden Teile werden bis auf weiteres ihren wechselseitigen wirtschaftlichen Beziehungen den Grundsatz der Meistbegünstigung zugrunde legen. Dies gilt insbesondere :

1. Von den Ein-, Aus-, und Durchfuhrverboten, Bestimmungen und Beschränkungen, sowie ihrer Anwendung, den Eingangs- und Ausgangszöllen, den Zollförmlichkeiten, den inneren Verbrauchsabgaben und ähnlichen Steuern ;
2. Von dem Erwerb und Besitz von beweglichem und unbeweglichem Vermögen, der Verfügung hierüber, von der Zulassung zur Ausübung von Handel, Gewerbe, Industrie und Landwirtschaft, sowohl seitens der Staatsangehörigen des einen Teils im Gebiete des andern, wie auch seitens der Handels-, Erwerbs- und Finanzgesellschaften mit Einschluss der Versicherungsgesellschaften sowie der in diesen Fällen zu entrichtenden Abgaben, Steuern und sonstigen Lasten ;
3. Von Kaufleuten, Fabrikanten und Handelsreisenden, welche sich darüber ausweisen, dass sie in dem Staat, wo sie ihren Wohnsitz haben, die gesetzlichen Abgaben für das von ihnen betriebene Geschäft entrichtet haben, wenn sie persönlich oder durch in ihren Diensten stehende Reisende Einkäufe machen oder Bestellungen nur unter Mitführung von Mustern suchen. Ferner für die Behandlung der von ihnen mitgeführten Muster sowie der für ihren Gewerbebetrieb zu entrichtenden Abgaben ;
4. Von der Zulassung und Behandlung der Schiffe, ihrer Mannschaften und Ladungen sowie den Schiffsabgaben ;
5. Von der Beförderung von Personen durch Transportunternehmer auf dem Land- und Wasserwege.

¹ L'échange des ratifications a eu lieu à Budapest le 30 décembre 1920.

² Par lettre du 7 septembre 1921, M. le Chargé d'Affaires de Hongrie à Berne a fait savoir au Secrétaire général de la Société des Nations que le Gouvernement Hongrois serait prêt à lui envoyer tout traité conclu par la Hongrie conformément au N° 13 du mémorandum sur la matière approuvé à Rome par le Conseil de la Société le 19 mai 1920, mais que « la Hongrie n'étant pas Membre de la Société des Nations, ces communications devraient être considérées certainement comme faites *sua sponte*, et partant la disposition de l'article 18 du Pacte, disant qu'aucun des traités ou engagements internationaux ne sera obligatoire avant d'avoir été enregistré, ne pourrait avoir trait à la Hongrie pour le moment. » Voir également renvoi vol. II, page 60 de ce « Recueil ».

TEXTE HONGROIS. — HUNGARIAN TEXT.

No. 187. — A MAGY. KIR. KORMÁNY ÉS A NÉMET KORMÁNY KÖZÖTT
A KÖLCSÖNÖS GAZDASÁGI VISZONYOK SZABÁLYOZÁSA CÉLJÁBOL
KÖTÖTT IDEIGLENES EGYEZMÉNY¹.

German and Hungarian official texts communicated by the German Ministry for Foreign Affairs and by the Hungarian Chargé d'Affaires at Berne². The registration of this Convention took place on November 23, 1921.

Minthogy a volt Osztrák-Magyar Monarchia és a Németbirodalom között az 1905. évben megkötött kereskedelmi és vámszerződés előfeltételei a világháború következtében mélyreható változásokat szenvedtek, amelyeknek további alkalmazása nem látszik célszerűnek, a MAGYAR KIRÁLYI és a NÉMET KORMÁNY megegyeztek abban, hogy végleges kereskedelmi szerződés megkötéséig kölcsönös gazdasági viszonyaik szabályozása céljából a következő ideiglenes egyezményt kötik :

I.

A két szerződő fél kölcsönös gazdasági viszonyait további intézkedésig a legnagyobb kedvezmény elve alapján fogja szabályozni. Ez az elv különösen alkalmazást nyer :

1. — A behozatali, kiviteli, és átviteli tilalmakra, rendelkezésekre és korlátozásokra, valamint ezeknek alkalmazására, a behozatali és kiviteli vámokra, a vámeljárási alakszerűségeire, a belső fogyasztási és hasonló adókra ;

2. — Ingó és ingatlan vagyon szerzésére és birtoklására, az ezek feletti rendelkezés jogára, a kereskedelmi, ipari és mezőgazdasági tevékenység gyakorlásához való bocsátásra még pedig nemcsak az egyik szerződő fél állampolgárai tekintetében a másik szerződő fél területén, hanem — a biztosító társaságokat is ideértve — a kereskedelmi, ipari és pénzügyi társaságok tekintetében is, nemkülönb az ily esetekben fizetendő díjakra, adókra és egyéb közzolgáltatásokra ;

3. — A kereskedőkre, gyárosokra és kereskedelmi utazókra, akik ki tudják mutatni, hogy abban az államban, amelyben laknak, az általuk gyakorolt üzlet után a törvényes adókat megfizették, ha akár személyesen, akár szolgálatukban álló utazók által vásárlásokat tesznek vagy csak a magukkal vitt mustrák mellett megrendeléseket gyűjtenek, továbbá a magukkal vitt mustrákkal való elbánásra, nemkülönb az iparuk után fizetendő díjakra ;

4. — A hajók, a hajószemélyzet és a hajók rakományainak bebocsátására és a velük való elbánásra, valamint a hajózási illetékekre.

5. — Szállítási vállalkozók által szárazföldi és vízi uton személyek szállítására.

¹ Ratifications exchanged at Budapest December 30, 1920.

² The Hungarian Chargé d'Affaires at Berne, in a letter dated Sept. 7, 1921, informed the Secretary General of the League of Nations that the Hungarian Government would be prepared to send him any treaties concluded by Hungary in accordance with No. 13 of the memorandum on the subject approved by the Council of the League at Rome on May 19, 1920, but that, "as Hungary is not a Member of the League of Nations, the communication of such treaties should certainly be regarded as spontaneous, and the provisions of Article 18 of the Covenant, which lays down that no international treaties or agreements are binding until registered, are not, therefore, applicable to Hungary for the present." See also foot-note vol. II, page 60 of this "Series".

II.

Ausnahmen von diesen Grundsätzen sollen nur zulässig sein, soweit es sich um die Begünstigungen handelt, welche von einem der beiden vertragschliessenden Teile einem anderen Staat auf Grund einer bestehenden oder künftig vereinbarten Zollvereinigung zugestanden sind sowie für die Begünstigungen, welche einer der beiden vertragschliessenden Teile einem dritten Staate im sogenannten kleinen Grenzverkehr (innerhalb einer Strecke bis zu 15 Km. beiderseits der Grenze) gewährt hat.

III.

Vorbehaltlich der nachstehend noch zu erwähnenden durch die wirtschaftlichen Verhältnisse gebotenen Einschränkungen (siehe IV) gehen die beiden vertragschliessenden Teile davon aus, dass grundsätzlich der wechselseitige Verkehr zwischen ihren Ländern durch keinerlei Ein-, Aus- und Durchfuhrverbote zu hemmen sei.

Ausnahmen, sofern sie auf alle Länder, oder doch auf alle diejenigen Länder angewendet werden, bei denen die gleichen Voraussetzungen zutreffen, sollen in folgenden Fällen stattfinden können :

1. In Bezug auf Kriegsbedarf unter ausserordentlichen Umständen ;
2. Aus Rücksichten auf die öffentliche Sicherheit ;
3. Aus Rücksichten der Gesundheitspolizei oder zum Schutze von Tieren oder Nutzpflanzen gegen Krankheiten und Schädlinge ;
4. Zu dem Zweck, um hinsichtlich fremder Waren Verbote oder Beschränkungen, die durch die innere Gesetzgebung für die Erzeugung, den Vertrieb, die Beförderung oder den Verbrauch gleichartiger einheimischer Waren im Inlande festgesetzt sind oder festgesetzt werden, durchzuführen.

IV.

Da zur Zeit die wirtschaftlichen Folgen des Weltkrieges in den beiden vertragschliessenden Staaten es nicht gestatten, den in Ziffer III aufgestellten Grundsatz ausnahmslos durchzuführen, soll, solange die wirtschaftlichen Verhältnisse es erfordern, das in den beiden Staaten zur Zeit bestehende System der Ein- und Ausfuhrbeschränkungen aufrechterhalten bleiben. Jedoch wird jeder Teil grundsätzlich bestrebt sein, entsprechend der Wirtschaftslage auf ihren Abbau hinzuwirken.

Solange derartige Ein-, und Ausfuhrbeschränkungen bestehen, soll im beiderseitigen Warenverkehr bei Anträgen auf Gestattung von einzelnen Ausnahmen beiderseits möglichstes Entgegenkommen und wohlwollende Prüfung des Einzelfalles geübt werden.

Die beiden Regierungen sind bereit, den nach Massgabe der bestehenden Vorschriften erteilten Aus-, und Einfuhrbewilligungen für die Dauer ihrer Gültigkeit volle Wirksamkeit zu sichern, selbst wenn die erwähnten Aus- und Einfuhrvorschriften nachträglich eine Änderung erfahren sollten.

Die Bewilligung kann widerrufen werden :

1. Sofern sie dringende öffentliche Interessen gefährdet ;
2. Sofern sie auf Grund unrichtiger Angaben oder durch unlautere Mittel erlangt ist.

Soweit einer der beiden vertragschliessenden Teile für sein Staatsgebiet die Erteilung von Ausfuhrbewilligungen von der Entrichtung von Ausfuhrabgaben abhängig macht, soll diese Ausfuhrabgabe nicht erhoben werden von denjenigen Sendungen, für welche bei Einführung der Ausfuhrabgabe bereits ohne Rücksicht auf eine solche eine Ausfuhrbewilligung erteilt war, und wenn die Ausfuhr tatsächlich binnen 7 Wochen nach Einführung der Ausfuhrgebühr bewerkstelligt worden ist.

II.

A fenti alapelvek alól kivételeknek csak annyiban lehet helye, amennyiben oly kedvezményekről van szó, amelyeket a két szerződő fél egyike más államnak valamely fennálló vagy jövőben létesítendő vámegyesülés alapján nyújt, nemkülönben oly kedvezmények tekintetében, amelyeket a két szerződő fél egyike valamely harmadik államnak az úgynevezett szűkebb határforgalomban (a határtól mindkét oldalon 15 km.-ig terjedő sávon belül) biztosított.

III.

Az alább említendő, a gazdasági viszonyok követelte korlátozások fenntartásával (lásd IV.) a két szerződő fél abból indul ki, hogy a kölcsönös forgalom országaik között elvileg semmiféle behozatali, kiviteli és átviteli tilalom által nem akadályozandó.

Feltéve, hogy ez minden országra vagy mindazokra az országokra, amelyek azonos helyzetben vannak, alkalmazást nyer, kivételnek a következő esetekben lehet helye :

1. — Hadiszükségleteknél, rendkívüli körülmények között ;
2. — Közbiztonsági tekintetéből ;
3. — Egészségrendőri tekintetéből vagy avégből, hogy állatok vagy hasznos növények betegség és kártékony organizmusok ellen védelemben részesüljenek ;
4. — Oly célból, hogy azok a tilalmak vagy korlátozások, amelyeket a belföldi törvényes rendelkezések hazai árúk gyártása, forgalombahozatala, szállítása, vagy fogyasztása tekintetében a belföldön megállapítottak, vagy meg fognak állapítani, hasonlóan külföldi árúkkal szemben alkalmazást nyerjenek.

IV.

Minthogy a világháború gazdasági következményei a két szerződő államban ezidőszert nem engedik meg, hogy a III. pontban kimondott elv kivétel nélkül keresztülvihető legyen, a behozatali és kiviteli korlátozásoknak a két államban ezidőszert fennálló rendszere addig, amíg a gazdasági viszonyok ezt megkövetelik, továbbra is érvényben marad. Mindazonáltal mindegyik fél elvileg arra fog törekedni, hogy a gazdasági helyzetnek megfelelően az említett korlátozások fokozatosan megszüntethetők legyenek.

Mindaddig, amíg ily behozatali és kiviteli korlátozások fennállanak, a szerződő felek a kölcsönös áruforgalomban a korlátozások alól való kivételeknek engedélyezésére irányuló egyes kérelmeket a lehetőség szerint előzékenyen fogják mérlegelni és jóakarattal elbírálásban fogják részesíteni.

Mindkét kormány hajlandó arra, hogy az érvényben álló szabályok szem előtt tartásával megadott kiviteli és behozatali engedélyeknek érvényességük tartamára teljes hatályosságot biztosítson, még akkor is, ha az említett kiviteli és behozatali szabályok utólag változást is szenvednének.

Az engedély visszavonható :

1. — Ha az fontos közérdeket veszélyeztet ;
2. — Ha azt valótlan adatok alapján, vagy meg nem engedett eszközökkel nyerték el.

Amennyiben a két szerződő fél egyike saját területére nézve a kiviteli engedélyek megadását kiviteli illeték lerovásától teszi függővé, ez a kiviteli illeték nem szedhető be oly áruküldemények után, amelyekre nézve a kiviteli engedélyt a kiviteli illeték életbeléptetésének idejében erre az illetékre való tekintet nélkül már megadták és ha a kivitel a kiviteli illeték életbeléptetése után hat héten belül tényleg megtörtént.

Beide Teile sichern sich wechselseitig zu, dass in den Fällen in denen aus Gründen, die nachweislich ausserhalb des Verschuldens der Parteien liegen, bereits erteilte Ausfuhrbewilligungen nicht rechtzeitig ausgenutzt werden konnten, auf Antrag eine Verlängerung erfolgen wird, sofern die Voraussetzungen, unter denen sie erteilt wurden, noch fortbestehen. Es soll jedoch die Verlängerung nicht verweigert werden aus dem Gesichtspunkt inzwischen neu eingeführter Ausfuhrvorschriften.

V.

Soweit für die Frage der Erteilung von Ausfuhrbewilligungen die Preishöhe der Ausfuhrware entscheidend ist, werden die von der Aufstellung von Preisbestimmungen bzw. von neuen Preisbestimmungen abgeschlossenen Verträge in der Regel hiervon nicht berührt, wenn bei Abschluss der Verträge den damals geltenden Preisbestimmungen bzw. den damaligen Marktverhältnissen Rechnung getragen worden ist und entweder

- a) der Käufer bereits Anzahlungen geleistet hat, oder
- b) der Lieferer bereits Leistungen aus dem Vertrag bewirkt hat, oder
- c) auch der Käufer bereits entsprechende Preiserhöhungen bewilligt hat.

Die beiderseitigen Regierungen werden ihren Einfluss dahin ausüben, dass die Aufstellung der Minimalexportpreise in einer Weise erfolgt, die unter tunlichster Ausschaltung von besonderen Vergünstigungen an Abnehmer in dritten Staaten den unmittelbaren Warenaustausch zwischen Deutschland und Ungarn gewährleistet.

Auch werden die beiden vertragschliessenden Teile bei privaten Kaufabschlüssen sich jeden amtlichen Einflusses auf die Interessenten zum Zwecke einer Erhöhung des vereinbarten Preises enthalten, sofern bei Abschluss des betreffenden Vertrages den damals geltenden Preisbestimmungen bzw. den damaligen Marktverhältnissen Rechnung getragen worden ist.

VI.

Die Durchfuhr von Waren aller Art und von Personen aus dem Gebiet des einen der beiden vertragschliessenden Teile durch das Gebiet des anderen Teils soll in Zukunft grundsätzlich keinerlei Beschränkungen oder Durchfuhrabgaben unterworfen sein.

Eine Ausnahme von dem vorstehenden Grundsatz ist zulässig für Waren, welche in dem Durchfuhrstaate den Gegenstand eines Staatsmonopols oder einer monopolähnlichen Einrichtung bilden. Jedoch unterliegt die Durchfuhr von Salz auf der Donau keinerlei Beschränkungen.

Soweit eine Ausnahme von dem Grundsatz der Durchfuhrfreiheit oben vorgesehen ist, behalten sich die beiden Regierungen vor, über das bei der Durchfuhr anzuwendende Verfahren nähere Vereinbarungen später zu treffen. Bis dahin soll an der bestehenden Übung nichts geändert werden.

VII.

Über den wechselseitigen Eisenbahnverkehr sind die aus der Anlage A ersichtlichen Bestimmungen vereinbart worden. Beide Teile behalten sich vor, erforderlichenfalls in unmittelbarem Benehmen neue Bestimmungen über den wechselseitigen Eisenbahnverkehr zu treffen.

VIII.

Jeder der beiden vertragschliessenden Teile wird die Schiffe des andern und deren Ladungen unter denselben Bedingungen und gegen dieselben Abgaben wie die eigenen Schiffe zulassen. Dies gilt sowohl hinsichtlich der Binnenschifffahrt einschliesslich der Binnenschifffahrts-Kabotage, wie auch hinsichtlich der Zulassung der die Flagge des einen Teils führenden Seeschiffe in den Hafen- und den Küstengewässern des andern Teils.

Mindkét fél egymással szemben kölcsönösen biztosítja, hogy oly esetekben, a midőn már megadott kiviteli engedélyek bebizonyíthatólag a felek hibáján kívül álló okokból kellő időben felhasználhatók nem voltak, az illetőknek kérelmére az engedélyeket meg fogják hosszabbítani, feltéve, hogy azok az előfeltételek, amelyek mellett az engedélyt megadták még fennállanak. Mindazonáltal a meghosszabbítás nem tagadható meg időközben életbeléptetett új kiviteli szabályok alapján.

V.

Amennyiben a kiviteli engedély megadásának kérdésére nézve a kiviteli árúk árának magassága döntő fontosságú, az illető árszabásoknak, illetőleg új árszabásoknak megállapítása előtt megkötött szerződések rendszerint érintetlenül maradnak, ha a szerződések megkötésénél az akkor érvényes árszabásokat, illetőleg az akkori piaci viszonyokat tekintetbe vették és

- a) a vevő fél már fizetéseket teljesített, vagy,
- b) a szállító fél a szerződésből folyólag már szállításokat eszközölt, vagy pedig
- c) a vevő fél megfelelő árfelemeléshez már hozzájárult.

A két kormány befolyását oly irányban fogja érvényesíteni, hogy a legalacsonyabb exportárak oly módon nyerjenek megállapítást, hogy ezáltal valamelyik harmadik állam vásárlóinak nyújtandó különös kedvezményezések lehető mellőzésével Magyarország és Németország között a közvetlen árucserre biztosítsák.

Ezenkívül a két szerződő fél tartózkodni fog attól is, hogy magánszemélyek között létesült vételek megkötésénél a felekre a megállapított vételár felemelése végett bárminő hivatalos befolyást gyakoroljon, amennyiben az illető szerződés megkötésénél az akkor érvényes árszabásokat, illetőleg az akkori piaci viszonyokat tekintetbe vették.

VI.

Áruknak és személyeknek a két szerződő fél egyikének területéről a másik fél területén való átvitelét a jövőben elvileg semmiféle korlátozásnak vagy átviteli illetéknek sem szabad alávetni.

A most említett alapelv alól kivételnek csak oly árúk tekintetében lehet helye, amelyek az átviteli államban állami egyedárúság vagy egyedárúságszerű szabályozás tárgyai. Azonban sónak a dunai uton való átvitele semmiféle korlátozás alá sem esik.

A két kormány fenntartja magának, hogy amennyiben az átviteli szabadság elve alól a fentiek szerint kivételnek van helye, az átvitel tekintetében alkalmazandó eljárást illetőleg későbbi időpontban részletesebb megállapodásokat létesíthessen. Addig az eddigi gyakorlat nem fog változást szenvedni.

VII.

A kölcsönös vasuti forgalom tekintetében az A. mellékletben foglalt rendelkezésekben történt megállapodás. Mindkét fél fenntartja magának, hogy a kölcsönös vasuti forgalomra vonatkozólag szükség esetében közvetlen érintkezés útján új megállapodásokat létesíthessen.

VIII.

Mindegyik szerződő fél a másik fél hajóit és azoknak rakományait ugyanazon feltételek alatt s ugyanazon illetékek mellett bocsátja be, mint saját hajóit. Ez az elv alkalmazást nyer mind a belvízi hajózásra, ideértve a belvízi parthajózási forgalmat is, mind pedig az egyik fél lobogóját viselő tengeri hajóknak a másik fél kikötő és parti vizeire való bebocsátására nézve is.

IX.

Alle öffentlichen Verkehrswege (Chausseen, Kanäle, Schleusen, Brücken, Häfen und Landungsplätze usw.) sowie die dazu gehörigen Betriebseinrichtungen sollen den Angehörigen des einen Teils im Gebiet des andern Teils in gleicher Weise, unter den gleichen Bedingungen und gegen die gleichen Gebühren, wie den Angehörigen des eigenen Staates zur Benutzung offenstehen.

X.

Die beiden vertragschliessenden Teile bewilligen sich gegenseitig das Recht Konsuln in denjenigen Häfen und Handelsplätzen des andern Teils zu ernennen, in denen Konsuln eines dritten Staates zugelassen werden.

Über die diesen Konsuln zustehenden Vorrechte, Befugnisse und Befreiungen werden die beiden Staaten einen Konsularvertrag vereinbaren. Bis dahin soll an der bisherigen Übung insoweit nichts geändert werden, als den beiderseitigen Konsuln bis auf weiteres dieselben Rechte, Befugnisse und Befreiungen zugestanden werden, welche bisher die österreichisch-ungarischen Konsuln in Deutschland und die deutschen Konsuln in Österreich-Ungarn genossen haben.

XI.

Dieses Abkommen soll ratifiziert und die Ratifikationsurkunden sollen alsbald ausgetauscht werden. Es tritt mit der Ratifikation in Kraft und soll zunächst 3 Monate gelten. Von diesem Zeitpunkte an soll es so lange in Geltung bleiben, als es nicht von einem der beiden vertragschliessenden Teile mit einer Frist von 3 Monaten gekündigt wird.

Ausgefertigt in deutscher und ungarischer Urschrift. Bei Auslegung des Abkommens soll in Zweifelsfällen der deutsche Text gelten, da die Verhandlungen in deutscher Sprache geführt worden sind.

BERLIN, den 1. Juni 1920.

(Gez.) v. STOCKHAMMERN.

(Gez.) LERS.

ANLAGE

I. ALLGEMEINES.

1. Die Grundlage des Eisenbahnverkehrs zwischen den vertragschliessenden Teilen bildet das Internationale Uebereinkommen über den Eisenbahnfrachtverkehr vom 14. Oktober 1890 nebst Nachträgen. Ueber etwaige zur Zeit notwendige Abweichungen von Einzelbestimmungen des Uebereinkommens sollen sich — sofern die Regierungen dies nicht in unmittelbarem Benehmen regeln wollen — die beteiligten Eisenbahnverwaltungen, vorbehaltlich der Genehmigung der Regierungen, einigen.

2. Auf den Eisenbahnen soll im Personen- und Gepäckverkehr hinsichtlich der Abfertigung, der Beförderungspreise und der mit der Beförderung zusammenhängenden öffentlichen Abgaben, kein Unterschied zwischen den Bewohnern der Gebiete der vertragschliessenden Teile gemacht werden.

3. In Deutschland aufgelieferte, nach Ungarn oder durch Ungarn nach einem dritten Staat zu befördernde Gütertransporte werden bei Erfüllung der gleichen Bedingungen auf den ungarischen Eisenbahnen weder in bezug auf die Abfertigung, noch hinsichtlich der Beförderungspreise oder

IX.

Minden közforgalomra szánt út (közutak, csatornák, zsilipek, hidak, kikötők és kiszállóhelyek stb) valamint az ezekhez tartozó forgalmi berendezések az egyik fél állampolgárai részére a másik fél területén ugyanoly módon, ugyanolyan feltételek mellett és ugyanolyan illetétek ellenében fognak rendelkezésre állani, mint a saját állampolgárok részére.

X.

A két szerződő fél kölcsönösen megadja egymásnak a jogot arra, hogy a másik félnek mindazokba a kikötőibe és kereskedelmi piacaira, ahol valamely harmadik állam is alkalmazhat konzulokat, ilyeneket szintén kinevezhessen.

Ezeket a konzulokat megillető előjogokra, szabadalmakra és mentességekre vonatkozólag a két állam konzuli egyezményt fog kötni. Ennek megtörténtéig az eddigi gyakorlaton annyiban nem fog változás történni, amennyiben mindkét fél konzulai egyelőre részesülni fognak mindazokban a jogokban, szabadalmakban és mentességekben, amelyeket az osztrák-magyar konzulok Ausztria-Magyarországban eddig élveztek.

XI.

A jelen egyezmény megerősítendő és a megerősítő okiratok mielőbb kicserélendők. Az egyezmény a megerősítéssel lép életbe és egyelőre három hónapig marad érvényben. Ettől az időponttól kezdve érvényben marad mindaddig, amíg a két szerződő fél egyike azt három hónapra fel nem mondja.

Kiállított magyar és német eredeti szövegben. Az egyezmény értelmezésénél kétség esetében a német szöveg irányadó, miután a tárgyalások német nyelven folytak.

BERLIN, 1920, évi június hó 1. én.

LEERS s. k.

v. STOCKHAMMERN s. k.

MELLÉKLET

I. ÁLTALÁNOS RÉSZ.

1. — A szerződő vasuti forgalma az 1890. évi október hó 14-én kelt nemzetközi vasuti áru fuvarozási egyezmény és annak pótegyezményei alapján fog lebonyolittatni. Az egyezmény egyes rendelkezéseitől ezidő szerint netalán szükséges eltérések tekintetében — amennyiben a kormányok nem kívánnának közvetlenül megállapodni — az érdekelt vasuti igazgatásoknak kell kormányaik jóváhagyásának fenntartásával megállapodniok.

2. — A vasutakon a személy- és podgyászforgalomban a szerződő felek területeinek lakosai között a kezelés módozatai, a viteldijak és a továbbítással összefüggő közterhek tekintetében nem szabad különbséget tenni.

3. — Németországból Magyarországra vagy Magyarországon át harmadik államba szállítandó áruküldemények — azonos feltételek teljesítése esetében — a magyar vasutakon sem a kezelés módozatai, sem a fuvardíjak, sem pedig a továbbítással összefüggő közterhek tekintetében nem

der mit der Beförderung zusammenhängenden öffentlichen Abgaben ungünstiger behandelt werden als gleichartige einheimische Gütertransporte oder Gütertransporte eines dritten Staates in derselben Richtung und auf derselben Verkehrsstrecke. Das gleiche wird auf den deutschen Eisenbahnen für in Ungarn aufgelieferte Gütertransporte gelten, die nach Deutschland oder durch Deutschland nach einem dritten Staate befördert werden.

Dieser Grundsatz findet wechselseitig auch Anwendung auf Gütertransporte, auf den Gebieten des einen Teils, die mit Schiffen in See- oder Flusshäfen des andern Teils getragen und dort auf die Eisenbahnen aufgeliefert werden.

4. Folgende Bedingungen für die Anwendung von Eisenbahntarifen, Ermässigungen der Beförderungspreise oder sonstigen Begünstigungen sollen für den Verkehr der gleichartigen Gütertransporte aus den Gebieten des andern vertragschliessenden Teils unwirksam sein :

a) Die Bedingungen der inländischen Herkunft des Gutes, die Forderung einer solchen Bezeichnung des Gutes, die einem gleichartigen Gute des andern vertragschliessenden Teils nicht zugänglich ist, ist dieser Bedingung gleichzuhalten ;

b) Die Bedingung der Aufgabe am Orte, es sei denn, dass es sich um die Bedingung der Anbringung von Gütern zu Schiff oder um die Bekämpfung eines vorübergehenden besonderen Notstandes handelt. Der Bedingung der Aufgabe am Ort ist die Bedingung der Anfuhr eines Gutes zur Abfertigungsstelle mit Landfuhrwerk, mit Schleppbahnen (auf Privatanschlussgleisen), mit Kleinbahnen oder auf bestimmten Eisenbahnwegen gleichzuhalten.

5. Die vertragschliessenden Teile werden dafür Sorge tragen, dass für den Personen- und Güterverkehr nach Massgabe des tatsächlichen Bedürfnisses und soweit es die Valutaverhältnisse zulassen, direkte Tarife erstellt werden. Ob und in welchem Umfange direkte Tarife erstellt werden sollen, werden die beteiligten Eisenbahnverwaltungen vereinbaren.

6. Hinsichtlich der Benutzung der den Deutschen und den Königlich-Ungarischen Staatseisenbahnen angehörigen Wagen gilt das Uebereinkommen betreffend die gegenseitige Wagenbenutzung im Bereich des Vereins deutscher Eisenbahnverwaltungen, weiter.

7. Die vertragschliessenden Teile werden den Eisenbahnverkehr zwischen den beiderseitigen Gebieten gegen Störungen oder Hinderungen sicherzustellen bestrebt sein.

8. Die vertragschliessenden Teile werden dahin wirken, dass den Bedürfnissen des durchgehenden Verkehrs durch günstige und gesicherte Zugverbindungen, sowie durch Herstellung ineinandergreifender Fahrpläne für den Personen- und Güterverkehr tunlichst Rechnung getragen wird.

II. ÜBERGANGSBESTIMMUNGEN.

1. Die Königlich-Ungarische Regierung erklärt sich bereit, die noch in ihrem Lande befindlichen deutschen Lokomotiven und Wagen einschliesslich aller privaten Kesselwagen unverzüglich an Deutschland zurückzugeben.

Die Königlich-Ungarischen Staatsbahnen werden die deutschen Eisenbahnbetriebsmittel den österreichischen Staatsbahnen in Bruck-Kiralyhida zur Weiterbeförderung übergeben. Sofern die Deutsche Regierung ihr gehörige Kesselwagen in Ungarn vermietet hat, bleiben sie von der Rückgabe vorläufig ausgeschlossen.

2. Die Deutsche Regierung erklärt sich bereit, die in Deutschland befindlichen ungarischen Eisenbahnwagen zurückzugeben. Die Rückgabe erfolgt nach Massgabe der von den Königlich-Ungarischen Staatseisenbahnen dem Eisenbahnzentralamt in Berlin noch mitzuteilenden Wünsche

(Gez.) v. STOCKHAMMERN.

(Gez.) LERS.

részesíthetők kedvezőtlenebb elbánásban, mint hasonlónemű belföldi vagy harmadik államból származó áruküldemények és ugyanazon a vonalszakaszon. Ugyanez az elv nyer alkalmazást a német vasutakon azokra az áruküldeményekre nézve is, amelyek Magyarországból Németországba vagy Németországon át harmadik államba szállíttatnak.

Ugyancsak ez elv nyer kölcsönösen alkalmazást azon árukra is, amelyek a szerződő felek egyikének területéről származnak és a másik szerződő fél tengeri vagy folyami kikötőibe hajón szállíttatnak és onnan vasuton továbbíttatnak.

4. — Hasonló nemű áruküldeményeknek a másik szerződő fél területeiről való szállításánál a vasuti dijszabásoknak, a fuvardíjmérsékléseknek vagy egyéb kedvezményeknek alkalmazása tekintetében a következő feltételek kikötése hatálytalan:

a) Az áru belföldi származásának kikötése; valamely áru oly megjelölésének követelése, amely megjelölés a másik szerződő fél hasonlónemű árujára nézve nem lehetséges, az említett kikötéssel egyenlőnek tekintendő;

b) A helyben való feladás kikötése, kivéve azokat az eseteket, amidőn áruknek a vasuti állomáshoz hajón való odaszállítására vonatkozó kikötésről vagy különleges, muló inség leküzdéséről van szó. A « helyben való feladás » kikötésével egyenlőnek tekintendő az árunak a feladási állomáshoz fuvarszekérrel, vontatópályákon (csatlakozó vágányokon), kisvasutakon való fuvarozására vonatkozó kikötés.

5. — A szerződő felek gondoskodni fognak arról, hogy a személy- és áruforgalom részére a tényleges szükséghez képest és amennyiben azt a valutaviszonyok megengedik, közvetlen dijszabások lépjenek életbe. Arra nézve, hogy lépjenek-e életbe közvetlen dijszabások és milyen terjedelemben, az érdekelt vasutigazgatások fognak megállapodni.

6. — A magyar királyi államvasutak és a német vasutak tulajdonában levő kocsik használatára nézve a német vasutigazgatások egyletének területén való kölcsönös kocsihasznaát tárgyában fennálló egyezmény továbbra is érvényben marad.

7. — A szerződő felek arra fognak törekedni, hogy területeik között a vasuti forgalmat zavarok és akadályok ellen biztosítsák.

8. — A szerződő felek oda fognak hatni, hogy a közvetlen forgalom igényeit kedvező és biztosított vonatösszeköttetésekkel, valamint a személy- és áruforgalomban egymásba kapcsolódó menetrendek megállapításával, amennyire csak lehet, kielégítsék.

II. ÁTMENETI RENDELKEZÉSEK.

1. — A magyar királyi kormány késznek nyilatkozik arra, hogy a még az országban lévő német mozdonyokat és kocsikat-ideértve minden magántartánykocsit — Németországnak haladéktalanul visszaadja.

A magyar királyi államvasutak a német vasuti járóműveket az osztrák államvasutaknak továbbítás végett Bruck-Királyhidán fogják átadni. Amennyiben a német kormány saját tartánykocsijait Magyarországon bérbe adta, ezeket egyelőre nem kell visszaadni.

2. — A német kormány késznek nyilatkozik arra, hogy a Németországban lévő magyar vasuti kocsikat visszaadja. A visszaadás a magyar királyi államvasutak részéről a berlini Vasuti Központi Hivatallal közlendő kívánságok szerint fog megtörténni.

LERS s. k.

v. STOCKHAMMERN s. k.

TRADUCTION ¹.

No. 187. — CONVENTION PROVISOIRE CONCLUE ENTRE LE GOUVERNEMENT ALLEMAND ET LE GOUVERNEMENT ROYAL HONGROIS POUR LE RÈGLEMENT RÉCIPROQUE DE LEURS RELATIONS ÉCONOMIQUES, SIGNÉE A BERLIN LE 1^{er} JUIN 1920.

La guerre universelle ayant amené des changements profonds dans les dispositions générales de l'accord douanier et commercial conclu en 1905 entre l'Empire allemand et l'ancienne Monarchie austro-hongroise, et ces changements ne permettant plus de continuer à appliquer ledit accord, le GOUVERNEMENT ALLEMAND et le GOUVERNEMENT ROYAL HONGROIS ont convenu de régler réciproquement, d'une façon provisoire, leurs relations économiques, au moyen des dispositions suivantes, et jusqu'à la conclusion d'un traité de commerce définitif.

I.

Les deux Parties contractantes fonderont, jusqu'à nouvel ordre, leurs relations économiques réciproques sur le principe de la nation la plus favorisée. Ce principe s'appliquera notamment :

1. Aux prescriptions, limitations et défenses relatives à l'importation, à l'exportation et au transit, ainsi qu'à leur application ; aux droits de douane à l'entrée et à la sortie, aux formalités de douane, aux impôts de consommation intérieure et taxes du même ordre ;

2. A l'acquisition et à la possession des biens-meubles et immeubles, à l'usage de ces biens, aux autorisations permettant d'exercer le commerce, un métier, de se livrer à l'industrie et à l'agriculture ; ces dispositions s'appliqueront aussi bien aux ressortissants de l'une des deux Parties se trouvant sur le territoire de l'autre Partie, qu'aux sociétés financières commerciales et industrielles, y compris les sociétés d'assurance, ainsi qu'à tous impôts, taxes et autres frais à acquitter dans les cas semblables ;

3. Aux marchands, fabricants et voyageurs de commerce qui pourront prouver qu'ils ont acquitté, dans l'Etat où ils ont leur domicile, les taxes prévues par la loi pour le négoce auquel ils s'adonnent, lorsque, soit personnellement, soit par l'entremise des voyageurs à leur service, ils effectuent des achats ou recherchent des commandes, en se contentant exclusivement de présenter des échantillons. La même disposition s'applique en ce qui concerne les taxes à acquitter pour les modèles et échantillons qu'ils auraient apportés avec eux, et généralement pour l'exercice de leur profession ;

4. A l'admission et au traitement des navires, de leurs équipages et de leurs chargements, ainsi qu'aux taxes de navigation ;

5. Au transport des personnes par voie de terre et par voie d'eau, effectué par des entrepreneurs de transport.

II.

Il ne sera dérogé à ces principes que dans la mesure où il s'agira de faveurs accordées par l'une des Parties contractantes à un autre Etat, conformément à un accord douanier existant, conclu ou

¹ Traduit par le Secrétariat de la Société des Nations.

TRANSLATION ¹.

No. 187. — PROVISIONAL AGREEMENT BETWEEN THE GERMAN
AND THE ROYAL HUNGARIAN GOVERNMENTS FOR THE REGU-
LATION OF THEIR MUTUAL ECONOMIC RELATIONS. SIGNED
AT BERLIN, JUNE 1, 1920.

Whereas the conditions prevailing at the time of the conclusion of the Commercial and Customs Treaty between the German Empire and the former Austro-Hungarian Monarchy in the year 1905 have, as a result of the world-war, undergone profound changes which clearly render the continuance of this Treaty impracticable, the GERMAN and the ROYAL HUNGARIAN GOVERNMENTS have decided to enter into the following provisional Agreement for the regulation of their mutual economic relations, pending the conclusion of a definitive commercial Treaty :

I.

The two Contracting Parties shall, until further notice, adopt the most-favoured-nation principle as the basis of their mutual economic relations. This shall apply especially to :

(1) Provisions, prohibitions and restrictions relating to import, export and transit traffic and their application ; to import and export duties, customs formalities, internal duties on consumption and similar taxes.

(2) The right of nationals of the one Party, and also of trading, industrial and financial companies, including insurance companies, to acquire, possess and dispose of movable and immovable property, and to engage in trade, commerce, industry and agriculture in the territory of the other ; also to the duties, taxes and charges payable in such cases.

(3) Merchants, manufacturers and commercial travellers who can prove that they have paid the taxes imposed by law on the business carried on by them in the State where they are habitually resident, when making purchases, or trying to secure orders by mere production of samples, either personally or through the medium of travellers employed by them. Likewise as regards all taxes payable upon samples brought with them, and on articles employed by them on the exercise of their profession.

(4) Admission and treatment of vessels, their crews and cargoes and likewise navigation dues.

(5) The carriage of passengers by land and water as undertaken by traffic agents.

II.

Exceptions to these principles shall only be admissible in so far as they refer to privileges which are granted by one of the two Contracting Parties to another State in accordance with a Customs

¹ Translated by the Secretariat of the League of Nations.

à conclure, ou de faveurs accordées par l'une des Parties contractantes à un troisième Etat pour le trafic frontière usuel (s'étendant à une distance de 15 kilomètres de part et d'autre de la frontière).

III.

Sous réserve des restrictions à énumérer ci-dessous exigées par la situation économique (voir IV), les deux Parties contractantes s'engagent, en principe, à n'entraver les échanges réciproques entre leurs territoires respectifs par aucune interdiction d'exportation, d'importation et de transit.

Des exceptions, dans la mesure où elles s'appliqueront à tous les pays, ou du moins à tous les pays dans lesquels les mêmes dispositions seront en vigueur, pourront être prévues dans les cas suivants :

1. Nécessités de guerre dans des circonstances exceptionnelles ;
2. Mesures intéressant la sécurité publique ;
3. Mesures relatives à l'hygiène, à la protection des animaux ou des plantes utiles contre les maladies et les insectes nuisibles ;
4. Application à des marchandises étrangères des interdictions ou des restrictions, prévues ou à prévoir par la législation intérieure, en ce qui concerne la production, le commerce, le transport ou la consommation des marchandises de même nature et d'origine nationale, à l'intérieur du pays.

IV.

Les conséquences économiques de la guerre universelle ne permettant pas, pour le moment, d'appliquer sans exception, dans les Etats des deux Parties contractantes, le principe énoncé au § 3, le système des restrictions à l'exportation et à l'importation, provisoirement en vigueur dans les deux pays, restera en application aussi longtemps que la situation économique l'exigera. Toutefois, chacune des deux Parties s'efforcera, en principe, d'en effectuer le retrait, dans la mesure des exigences de la situation économique.

Aussi longtemps que des restrictions de cet ordre resteront en vigueur, en ce qui concerne l'importation et l'exportation, les deux Parties s'engagent à examiner avec bienveillance et à favoriser, dans la plus large mesure possible, les demandes de dérogation pour le trafic des marchandises.

Les deux gouvernements sont disposés à assurer leur plein effet aux permis d'exportation et d'importation accordés aux termes des prescriptions en vigueur, pour toute leur durée de validité, même dans le cas où les prescriptions ci-dessus mentionnées relatives à l'importation et à l'exportation devraient plus tard subir une modification.

Le permis pourra être retiré :

1. Dans la mesure où il met en danger des intérêts publics urgents ;
2. Dans la mesure où il a été accordé sur de fausses indications, ou grâce à l'emploi de moyens illicites.

Dans la mesure où l'une des Parties contractantes fera dépendre de l'acquittement des taxes d'exportation l'octroi de permis d'exportation, ces taxes ne devront pas être perçues sur les envois pour lesquels un permis d'exportation a été accordé, au moment de l'établissement de la taxe d'exportation, et sans tenir compte de celle-ci, ou lorsque l'exportation aura eu lieu effectivement dans les six semaines qui suivront l'application de la taxe d'exportation.

Les deux Parties se donnent réciproquement l'assurance que, dans les cas où, pour des raisons qui seraient démontrées par la suite comme indépendantes de la volonté des Parties, des permis d'exportation déjà obtenus n'auront pu être utilisés en temps voulu, ces permis pourront être prolongés sur demande, dans la mesure où les dispositions qui ont justifié leur obtention seraient encore en vigueur. La prolongation de la durée de validité de ces permis ne pourra être refusée pour le motif que de nouvelles prescriptions relatives à l'exportation auront été mises en vigueur dans l'intervalle.

Convention at present existing, or hereafter to be concluded, and likewise to privileges which one of the Contracting Parties has accorded to a third State in respect of the so-called "little frontier trade" (within a zone extending 15 kilometres on either side of the frontier).

III.

Subject to the limitations mentioned below, which are required by economic conditions (*Vide* IV), the two Contracting Parties undertake that, in principle, the trade between their countries shall not be restricted by any import, export or transit prohibitions whatever.

Exceptions to this rule shall be permissible in the following cases, in so far as such exceptions are applied to all countries, or at least to all those countries where the same conditions obtain :

- (1) Owing to the necessities of war in exceptional circumstances.
- (2) Owing to considerations of public safety.
- (3) Owing to the requirements of the Health Authorities or with a view to the protection of animals or useful plants from diseases and parasites.
- (4) With the object of carrying out, as regards foreign goods, such prohibitions or restrictions as have been, or shall be, introduced by the home legislature with a view to encouraging the production of, trade in, conveyance or consumption of native goods of the same sort in the home country.

IV.

Since the economic consequences of the world-war in the two Contracting States do not, at the moment, permit of effect being given unconditionally to the principle laid down in Section III, the system of import and export restrictions at present existing in the two States shall be maintained so long as economic conditions make it necessary. Nevertheless each Party shall, in principle, endeavour to effect the removal of such restrictions so far as the economic situation shall permit.

As long as such import and export restrictions exist, every possible effort shall be made by each Party, in respect of the goods traffic of the other, to give sympathetic consideration to individual applications for exceptional treatment.

The two Governments are prepared to give full effect to import and export licences issued in accordance with existing regulations for the whole period during which they are valid, even if the export and import regulations already mentioned should be modified subsequently.

A licence may be cancelled :

- (1) If it endangers important public interests.
- (2) If it has been obtained by false declarations or improper means.

In case either of the two Contracting Parties should make the grant of export licences, as regards its own territory, dependent on the payment of export duties, such export duties shall not be levied on consignments for which an export licence had already been granted when the export duties were introduced without any reference to such duties, or if the export has actually been effected within six weeks after the introduction of the export duties.

Both Contracting Parties agree that, in cases in which it has not been possible for export licences already granted to be made use of at the right time, for reasons which can be proved to be beyond the control of the parties concerned, an extension shall be granted, on application, provided that the conditions under which the licences were granted still exist. An extension shall not, however, be refused on the ground that fresh export regulations have been introduced in the meantime.

V.

Dans la mesure où le prix de la marchandise à exporter sera pris en considération pour la délivrance des permis d'exportation, les contrats conclus avant l'établissement des prix (ou avant l'établissement de nouveaux prix), ne seront pas, en règle générale, affectés par ces dispositions si, lors de la conclusion des contrats, on a fait entrer en ligne de compte les prix ou les conditions du marché en vigueur à ce moment, et si :

- a) l'acheteur a déjà effectué des paiements, ou si
- b) l'expéditeur a déjà fait des livraisons aux termes du contrat, ou enfin,
- c) si l'acheteur a déjà consenti à une augmentation de prix correspondante.

Les deux Gouvernements contractants useront réciproquement de leur influence pour assurer l'établissement des prix minima d'exportation, de façon à garantir l'échange direct de marchandises entre l'Allemagne et la Hongrie, en excluant, dans la mesure du possible, tous avantages spéciaux en faveur d'un acheteur se trouvant dans un troisième Etat.

Les deux Parties contractantes s'engagent également pour les contrats privés d'achat, à ne pas exercer de pression officielle sur les intéressés en vue de faire élever le prix convenu, dans la mesure où, lors de la conclusion du contrat en question, les prix ou les conditions du marché en vigueur à ce moment ont été pris en considération.

VI.

Aucune restriction ou aucune taxe de transit ne sera, en principe, appliquée, à l'avenir, aux personnes ou marchandises de toute nature en provenance du territoire de l'une des Parties contractantes, et traversant en transit le territoire de l'autre Partie.

Une exception au principe qui vient d'être posé pourra être faite pour les marchandises qui font l'objet d'un monopole ou de dispositions analogues dans l'Etat sur le territoire duquel elles passent en transit. Toutefois, le sel en transit sur le Danube ne sera soumis à aucune restriction.

Dans la mesure où une exception au principe de la liberté du transit a été prévue au paragraphe précédent, les deux Gouvernements se réservent le droit de prendre plus tard, et d'un commun accord, des dispositions plus précises pour le régime à appliquer au transit. Rien ne sera changé, en attendant, aux usages actuellement en vigueur.

VII.

L'Annexe A prévoit des dispositions spéciales, adoptées d'un commun accord, pour le trafic par voie ferrée entre les territoires des Etats contractants. Les deux Parties se réservent le droit, en cas de nécessité, de prendre, au moyen d'une entente directe, de nouvelles dispositions au sujet des échanges réciproques par voie ferrée.

VIII.

Chacune des deux Parties contractantes s'engage à admettre les navires de l'autre Partie et leurs chargements, aux mêmes conditions que ses propres navires, et moyennant le paiement des mêmes taxes. Cette disposition s'applique aussi bien à la navigation intérieure, y compris la navigation intérieure au cabotage, qu'à l'admission de navires battant pavillon de l'une des Parties dans les ports et eaux territoriales de l'autre Partie.

IX.

Toutes les voies de communication publiques (chaussées, canaux, écluses, ponts, ports et débarcadères, etc...), ainsi que les installations qui en font partie, seront mises à la disposition des

V.

So far as the level of prices of exports is fixed in connection with the granting of export licences, trade agreements entered into before the issue of a schedule of prices (or of a schedule of new prices) shall not, as a rule, be affected if, when the agreements were concluded, account was taken of the schedule which was then in force, or of the market prices ruling at the time ; and if

- (a) the purchaser has already paid instalments ; or if
- (b) the consigner has already begun to carry out the contract ; or if
- (c) the purchaser has also already agreed to corresponding increases in price.

The Governments on both sides shall endeavour to arrange that the fixing of minimum export prices shall be effected in a manner which shall ensure the direct exchange of goods between Germany and Hungary, and shall exclude, so far as practicable, the granting of special privileges to purchasers in third States.

Further, the two Contracting Parties shall refrain, in the case of private purchases, from exercising any official influence on the parties concerned for the purpose of raising the prices agreed upon, if, when the contract in question was concluded, account was taken of the schedule of prices then in force, or to the market prices ruling at the time.

VI.

The transit of goods of all kinds and of persons from the territory of one of the two Contracting Parties through the territory of the other Party shall in future be subject, in principle, to no restrictions or transit dues of any kind.

An exception to the foregoing principle is permissible in the case of goods which form a State monopoly or are subject to arrangements resembling a monopoly in the State through which the transit takes place. Nevertheless, the transit of salt on the Danube shall be subject to no restrictions.

With regard to the exceptions to the principle of freedom of transit which are provided for above, the two Governments reserve the right to enter into further agreements at a later date as to the procedure to be applied in the case of transit. Until such time no change shall be made in the existing practice.

VII.

With regard to railway traffic between the two countries, the regulations set out in Annex A are hereby agreed to. Both Parties reserve the right, in case of necessity, to make new arrangements, by direct agreement, with regard to such railway traffic.

VIII.

Each of the two Contracting Parties shall admit the ships of the other Party and their cargoes under the same conditions and on payment of the same dues as its own ships. Such arrangements shall apply in the case of inland navigation, including inland coasting trade, and also in the case of admission of sea-going vessels flying the flag of the one Party, to the harbours and territorial waters of the other Party.

IX.

All public means of communication (highways, canals, locks, bridges, harbours, landing places, etc.), together with the installations appertaining thereto, shall be placed at the disposal of the

ressortissants de l'une des Parties se trouvant sur le territoire de l'autre Partie, au même titre, aux mêmes conditions, et moyennant le paiement des mêmes taxes, que lorsqu'il s'agit des ressortissants de l'Etat en question.

X.

Les deux Parties contractantes se reconnaissent réciproquement le droit de nommer des consuls dans les ports et places de commerce de l'autre Partie, où un troisième Etat aura été autorisé à se faire représenter par des consuls.

Les privilèges, pouvoirs et immunités de ces consuls feront l'objet d'un accord consulaire, conclu entre les deux Parties. En attendant, rien ne sera changé aux usages actuellement en vigueur et les consuls des deux Parties jouiront, jusqu'à nouvel ordre, des droits, privilèges et immunités qui ont été accordés jusqu'à présent aux consuls austro-hongrois en Allemagne et aux consuls allemands en Autriche-Hongrie.

XI.

Le présent Accord sera ratifié et les instruments de ratification seront échangés aussi rapidement que possible. Il entrera en vigueur à dater de la ratification et sera valable pour trois mois. A l'expiration de ce délai, il restera en vigueur aussi longtemps qu'il n'aura pas été dénoncé par l'une des deux Parties contractantes, moyennant préavis de trois mois. Le texte original a été rédigé en langue allemande et en langue hongroise. Pour l'interprétation de l'Accord, le texte allemand fera foi dans les cas douteux, les négociations ayant été conduites en langue allemande.

BERLIN, le 1^{er} juin 1920.

(Signé) VON STOCKHAMMERN.

(Signé) LERS.

ANNEXE

I. GÉNÉRALITÉS.

1. L'Accord du 14 octobre 1890 et ses annexes, sur les transports par chemin de fer, constitue la base du système de transports par voie ferrée. Les administrations de chemins de fer intéressées, dans la mesure où les gouvernements ne désirent pas régler la question par voie d'entente directe, devront, sous réserve de l'approbation des gouvernements, se mettre d'accord sur quelques dérogations provisoires qu'il y a lieu d'apporter aux dispositions de l'Accord.

2. Pour le transport des voyageurs et des bagages sur les chemins de fer, il ne sera établi aucune différence entre les habitants des territoires des deux Parties contractantes au point de vue de l'expédition, du prix des transports et des taxes publiques s'appliquant aux transports.

3. Les marchandises expédiées d'Allemagne, à destination de la Hongrie ou d'un troisième Etat à travers le territoire de la Hongrie, ne seront pas, dans les mêmes conditions, traitées sur les chemins de fer hongrois, d'une manière moins favorable, tant au point de vue des expéditions que du transport et des taxes publiques y afférentes, que les marchandises de même ordre et d'origine nationale, ou les marchandises d'un troisième Etat transportées dans la même direction et sur le même parcours. Les mêmes dispositions s'appliqueront, sur les chemins de fer allemands, aux mar-

nationals of the one Party in the territory of the other Party in the same manner and under the same conditions and on payment of the same charges as in the case of the nationals of the State to which these means of communication belong.

X.

Each of the two Contracting Parties recognises the right of the other to appoint consuls in these harbours and trading centres of the other Party in which consuls of a third State are admitted.

The two States will agree to a consular Treaty with regard to the privileges, powers and immunities to be conferred on such consuls. Until such Treaty is concluded, no change shall be made in the practice hitherto obtaining ; but the same rights, powers and immunities shall be granted till further notice to the consuls of both parties as Austro-Hungarian consuls have hitherto enjoyed in Germany, and German consuls in Austria-Hungary.

XI.

This Agreement shall be ratified, and the instruments of ratification shall be exchanged as soon as possible. The Agreement shall come into force on its ratification and shall remain operative in the first instance for three months. From this date onwards it shall remain in force until the end of a period of three months after it has been denounced by one of the Contracting Parties. The original texts have been prepared in German and Hungarian. As regards the interpretation of the Agreement, the German text shall be authentic in cases of doubt, in view of the fact that the negotiations were carried on in the German language.

BERLIN, *June 1, 1920.*

(Signed) V. STOCKHAMMERN.

(Signed) LERS.

ANNEX A.

I. GENERAL.

(1) The International Agreement on Railway Goods Traffic dated October 14, 1890, with the supplementary clauses, shall form the basis for regulating railway traffic between the Contracting Parties. In respect of any modifications of individual regulations which may be necessary at the present time, the railway administrations concerned shall, in so far as the Governments do not wish to settle these matters by direct agreement, come to an arrangement, subject to the approval of the Governments.

(2) No difference shall be made on the railways, in the case of the carriage of passengers and luggage, between the inhabitants of the territories of the respective Contracting Parties as regards the despatch, rates and public charges connected with railway rates.

(3) Goods consigned in Germany for transport to Hungary, or through Hungary to a third State, shall not, subject to reciprocal treatment on the Hungarian railways, receive less favourable treatment than the same kind of native goods or goods of a third State, proceeding in the same direction and on the same traffic routes, either with respect to despatch railway rates or public charges connected with such rates. The same shall apply on the German railways to goods consigned in Hungary, for forwarding to Germany, or through Germany to a third State.

chandises expédiées de Hongrie à destination de l'Allemagne, ou d'un troisième Etat à travers le territoire allemand. Ce principe s'applique, en outre, à titre de réciprocité aux marchandises qui, sur les territoires de l'une des Parties contractantes, sont transportées sur des navires dans des ports maritimes ou fluviaux de l'autre Partie contractante pour être, là, confiées aux chemins de fer.

4. Les conditions ci-après, relatives à l'application des tarifs de chemins de fer, aux réductions des prix de transport, ou d'autres facilités seront sans effet pour les transports analogues de marchandises hors des territoires de l'autre Partie contractante.

a) Condition d'origine : l'obligation requise de fournir une description de la marchandise qui ne puisse s'appliquer à une marchandise de même nature de l'autre Partie contractante équivaudra à cette condition.

b) Condition de la consignation sur place : sauf lorsqu'il s'agit d'amener des marchandises à bord des navires ou de remédier provisoirement à une situation urgente. L'obligation requise d'amener une marchandise au lieu d'expédition sur des véhicules, du chemin de fer à touage (sur les voies de raccordement privées), sur les chemins de fer à voie étroite ou sur des voies ferrées spécialement désignées, équivaudra à cette condition.

5. Les Hautes Parties contractantes veilleront à ce que des tarifs directs soient établis pour le transport des personnes et marchandises, en tenant compte des nécessités et dans la mesure où le cours de la devise le permettra. Les administrations des chemins de fer intéressés décideront d'un commun accord, jusqu'à quel point des tarifs directs (s'il y a lieu d'y avoir recours), devront être établis.

6. En ce qui concerne l'emploi des wagons appartenant aux chemins de fer de l'Etat allemand et à ceux de l'Etat royal hongrois, l'accord relatif à l'emploi réciproque des wagons sur les réseaux des administrations allemandes réunies des chemins de fer continuera à être appliqué.

7. Les Hautes Parties contractantes s'efforceront de protéger contre toute perturbation ou tous obstacles les transports par voie ferrée entre leurs territoires respectifs.

8. Les Hautes Parties contractantes veilleront à ce que les nécessités du transit soient sauvegardées, dans la mesure du possible, au moyen de correspondances de chemins de fer assurées et favorables, et par l'établissement de services bien coordonnés pour le transport des voyageurs et des marchandises.

II. DISPOSITIONS TRANSITOIRES.

1. Le Gouvernement royal hongrois se déclare prêt à restituer sans délai à l'Allemagne les locomotives et wagons allemands qui se trouvent sur son territoire, y compris tous les wagons citernes.

L'administration des chemins de fer royaux hongrois remettra aux chemins de fer autrichiens à Bruck-Kiralyhida, le matériel roulant allemand, pour le renvoyer en Allemagne. Les wagons citernes allemands, loués en Hongrie par le Gouvernement allemand, ne sont pas, provisoirement, compris dans l'application de cette mesure.

2. Le Gouvernement allemand se déclare prêt à restituer les wagons de chemins de fer hongrois qui se trouvent en Allemagne. La remise sera effectuée d'après les indications que l'administration des chemins de fer royaux hongrois fera parvenir à l'Office central des chemins de fer à Berlin.

(Signé) V. STOCKHAMMERN.

(Signé) LERS.

This principle shall also be reciprocally applied to goods consigned in the territory of the one Party for transport by water to sea or river ports of the other Party, and thence forwarded by rail.

(4) The following conditions with regard to railway rates, reductions in charges, or similar privileges shall not apply, in respect of the same kind of goods proceeding from the territory of the other Contracting Party :

(a) The condition that the goods must be of home origin. This condition is tantamount to a demand that the goods shall not bear a description which could be applied to similar goods belonging to the other Contracting Party.

(b) The condition of consignment on the spot, except in cases of transport of goods by boat, or to meet a temporary case of special urgency. The condition of consignment on the spot is tantamount to a demand that the goods shall be brought to the despatching office by means of vehicles, trolleys (on private branch lines) light railways or on certain specified railway lines.

(5) The Contracting Parties shall endeavour to introduce through-rates in the case of carriage of passengers and goods so far as circumstances actually require, and so far as the conditions of exchange allow. The railway administrations concerned shall come to an agreement as to whether through-rates shall be introduced, and if so, to what extent.

(6) With regard to the employment of the wagons belonging to the German and to the Royal Hungarian State railways, the Agreement regarding the use of wagons in the area covered by the Union of German Railway Administrations continues to apply.

(7) The Contracting Parties shall endeavour to protect the railway traffic between each other's territories against disturbance or obstruction.

(8) The Contracting Parties shall endeavour to take into consideration, so far as is practicable, the requirements of through-traffic by providing convenient and reliable train connections and by co-ordination of the time-tables both for passenger and goods services.

II. PROVISIONAL REGULATIONS.

(1) The Royal Hungarian Government declares its readiness to restore to Germany without delay any German locomotives and wagons at present in Hungary, including all private tank-wagons.

The Royal Hungarian State Railways shall hand over German rolling-stock to the Austrian State Railways at Bruck-Kiralyhida for forwarding to Germany. Tank-wagons belonging to the German Government which have been hired out by that Government in Hungary shall for the present be excluded from the above provision.

(2) The German Government declares that it is ready to return any Hungarian railway wagons at present in Germany. Restitution shall be made in accordance with the wishes of the Royal Hungarian Government, which shall be communicated to the Central Railway Office in Berlin.

(Signed) v. STOCKHAMMERN.

(Signed) LERS.

N° 188

BULGARIE ET HONGRIE

Echange de notes concernant le règlement des relations commerciales et économiques entre ces deux pays. Sofia, le 3 septembre 1921.

BULGARIA AND HUNGARY

Exchange of Notes concerning the regulation of commercial and economic relations between those two countries. Sofia, September 3, 1921.

NO. 188. — ÉCHANGE DE NOTES ENTRE LES GOUVERNEMENTS DE BULGARIE ET DE HONGRIE CONCERNANT LE RÈGLEMENT DES RELATIONS COMMERCIALES ET ÉCONOMIQUES ENTRE CES DEUX PAYS¹. SOFIA LE 3 SEPTEMBRE 1921.

Texte officiel français communiqué par le Chargé d'Affaires de Hongrie à Berne. L'enregistrement de cet échange de notes a eu lieu le 23 novembre 1921.

MINISTÈRE
DES
AFFAIRES ÉTRANGÈRES.

SOFIA, le 3 septembre 1921.

MONSIEUR LE CHARGÉ D'AFFAIRES,

Faisant suite à ma note en date du 19 août 1921, sub. N° 12557, j'ai l'honneur de vous confirmer que le Gouvernement royal bulgare est tombé d'accord avec le Gouvernement royal hongrois pour que, entre la BULGARIE, d'une part, et la HONGRIE, d'autre part, les relations commerciales et économiques soient réglées, à partir du 9 août 1921, sur la base de la réciprocité et de la clause de la nation la plus favorisée sous tous les rapports.

Le présent Accord sera en vigueur jusqu'à un délai de trois mois après que l'une des deux Parties contractantes l'aura dénoncé.

Veuillez agréer, Monsieur le Chargé d'Affaires, l'assurance de ma considération très distinguée.

(Signé) AL. RADOLOFF.

A Monsieur Alexandre DE KISS,
Chargé d'Affaires de Hongrie,
En Ville.

LÉGATION ROYALE DE HONGRIE
A SOFIA.

N° 3081/1921.

Le 3 septembre 1921.

MONSIEUR LE PRÉSIDENT,

Faisant suite à ma note N° 2079, datée du 21 août 1921, j'ai l'honneur de vous confirmer que le Gouvernement royal hongrois est tombé d'accord avec le Gouvernement royal bulgare pour qu'entre la BULGARIE, d'une part, et la HONGRIE, d'autre part, les relations commerciales et éco-

¹ Voir renvoi à la page 208 de ce volume.

NO. 188. — EXCHANGE OF NOTES BETWEEN THE BULGARIAN AND HUNGARIAN GOVERNMENTS CONCERNING THE REGULATION OF COMMERCIAL AND ECONOMIC RELATIONS BETWEEN THOSE TWO COUNTRIES¹. SOFIA, SEPTEMBER 3, 1921.

Official French text communicated by the Hungarian Chargé d'Affaires at Berne. This exchange of notes was registered on November 23, 1921.

MINISTRY
FOR
FOREIGN AFFAIRS.

SOFIA, September 3, 1921.

SIR,

In pursuance of my Note N° 12557 of August 19, 1921, I have the honour to confirm that the Royal Hungarian Government and the Royal Bulgarian Government have agreed that the commercial and economic relations between BULGARIA and HUNGARY shall, as from August 9, 1921, be regulated, in all respects, on terms of reciprocity, and in accordance with the most-favoured-nation clause.

This Agreement shall remain in force for a period of three months after denunciation by either of the two Contracting Parties.

I have the honour, etc.

(Signed) AL. RADOLOFF.

To Monsieur Alexandre DE KISS,
Hungarian Chargé d'Affaires,
Sofia.

ROYAL HUNGARIAN LEGATION
AT SOFIA.

N° 3081/1921.

September 3, 1921.

YOUR EXCELLENCY,

In pursuance of my Note N° 2079 of August 21, 1921, I have the honour to confirm that the Royal Hungarian Government and the Royal Bulgarian Government have agreed that the commercial and economic relations between BULGARIA and HUNGARY shall, as from August 9, 1921, be

¹ See foot-note page 209 of this volume.

nomiques soient réglées, à partir du 9 août 1921, sur la base de la réciprocité et de la clause de la nation la plus favorisée sous tous les rapports.

Le présent Accord sera en vigueur jusqu'à un délai de trois mois après que l'une des deux Parties contractantes l'aura dénoncé.

Veuillez agréer, Excellence, l'assurance de ma très haute considération.

(Signé) ALEXANDRE DE KISS,
*Chargé des Affaires de Hongrie,
Conseiller de Légation.*

A Son Excellence, Monsieur Alexandre STAMBOLIISKI,
Président du Conseil des Ministres,
et Ministre des Affaires étrangères et des Cultes,
Sofia.

regulated in all respects on terms of reciprocity, and in accordance with the most-favoured-nation clause.

This Agreement shall remain in force for a period of three months after denunciation by either of the two Contracting Parties.

I have the honour, etc.

(Signed) ALEXANDRE DE KISS,
*Hungarian Chargé d'Affaires,
Councillor of Legation.*

To His Excellency Monsieur Alexandre STAMBOLIISKY,
President of the Council of Ministers, and
Minister for Foreign Affairs and Public Worship,
Sofia.

HONGRIE ET SUISSE

Echange de notes concernant l'extension à la Hongrie de la validité du Traité de commerce conclu entre la Suisse et l'ancienne monarchie austro-hongroise le 9 mars 1906 (Berne, les 21 et 25 février 1920), et Arrangement conclu par échange de notes entre ces deux gouvernements, relatif à la dénonciation de l'accord susmentionné. Berne, les 16 et 22 mars 1921.

HUNGARY AND SWITZERLAND

Exchange of Notes with regard to the extension to Hungary of the validity of the commercial Treaty concluded between Switzerland and the former Austro-Hungarian Monarchy on March 9, 1906 (Berne, February 21 and 25, 1920), and Agreement concluded by exchange of Notes between the two Governments with regard to the Denunciation of the above-mentioned Agreement. Berne, March 16 and 22, 1921.

TEXTE ALLEMAND. — GERMAN TEXT.

No. 189. — NOTENAUSTAUSCH ZWISCHEN DER KÖNIGLICH UNGARISCHEN REGIERUNG UND DER SCHWEIZERISCHEN EIDGENOSSENSCHAFT BETREFFEND DIE VERLÄNGERUNG DES ZWISCHEN DER EHEMALIGEN ÖSTERREICHISCH-UNGARISCHEN MONARCHIE UND DER SCHWEIZ AM 9. MÄRZ 1906 ABGESCHLOSSENEN HANDELSVERTRAGES. BERN, DEN 21 UND 25. FEBRUAR 1920 UND DEN 16. MÄRZ 1921.

Texte officiel allemand communiqué par le Chargé d'Affaires de Hongrie à Berne¹. L'enregistrement de cet échange de notes a eu lieu le 23 novembre 1921.

German official text communicated by the Hungarian Chargé d'Affaires at Berne¹. The registration of this Exchange of Notes took place on November 23, 1921.

— I —

Die Ungarische Regierung hat die ihr vom liquidierenden österr.-ungar. Ministerium des Äussern gemachte Mitteilung, wonach der schweizerische Gesandte in Wien mit Note März 1919, Z. P. I. 19. 24., im Auftrage seiner Regierung die Kündigung des zwischen ÖSTERREICH-UNGARN und der SCHWEIZ am 9. März 1906 geschlossenen Handelsvertrages², gemäss Art. 16 dieses Vertrages auf den 6. März 1920 nachts 12 Uhr beim vorgenannten liquidierenden österr.-ungar. Ministerium des Äussern angezeigt hat, zur Kenntnis genommen.

Der Unterzeichnete ist nun von seiner Regierung beauftragt zu erklären, dass die ungar. Regierung die Giltigkeit des obenerwähnten Handelsvertrages zwischen UNGARN einerseits und der SCHWEIZERISCHEN EIDGENOSSENSCHAFT anderseits um drei Monate vom 6. März 1920 nachts 12 Uhr an, also bis zum 6. Juni nachts 12 Uhr zu verlängern bewillt ist. Sollte der Vertrag, bezw. die in gegenwärtiger Note niedergelegte Abmachung nicht bis einen Monat vor Ablauf der vorgesehenen dreimonatlichen Frist, also bis zum 6. Mai 1920, nachts 12 Uhr gekündigt werden, so soll der Vertrag weitere drei Monate, also bis zum 6. September in Kraft bleiben, mit Kündigungsmöglichkeit bis zum 6. August und in ähnlicher Weise weiter von drei Monaten zu drei Monaten, bis zu einer Kündigung, die einem Monat vor Ablauf der dreimonatlichen Frist stattfindet.

Die Vertragsverlängerung erfolgt durch einfachen Notenaustausch und der Vertrag soll somit nach dem am heutigen Tage erfolgten Austausch der gegenwärtigen Note und der Gegennote des Schweizerischen Bundesrates als in oben angeführter Weise verlängert gelten.

Der Unterzeichnete ergreift den Anlass, den Schweizerischen Bundesrat seiner ausgezeichneten Hochachtung zu versichern.

BERN, den 21. Februar 1920.

BORNEMISZA

K. ung. Gesandter u. bevollmächtigter Minister.

An das Eidgenössische
Volkswirtschaftsdepartement,
Handelsabteilung,
Bern.

¹ Voir renvoi à la page 208 de ce volume.

² De Martens, Nouveau Recueil Général des Traités, deuxième série, tome XXXV, page 157.

¹ See foot-note page 209 of this volume.

British and Foreign State Papers, vol. 99, page 619.

— 2 —

SCHWEIZERISCHES
VOLKSWIRTSCHAFTSDEPARTEMENT,
HANDELSABTEILUNG.
155.

BERN, den 25. Februar 1920.

Das Eidgenössische Volkswirtschaftsdepartement hat die Ehre, den Empfang der Note zu bestätigen, mit welcher Seine Exzellenz der ungarische Gesandte und bevollmächtigte Minister am 21. ds. mitgeteilt hat, dass seine Regierung geneigt ist, die Giltigkeit des zwischen der SCHWEIZ und ÖSTERREICH-UNGARN am 9. März 1906 abgeschlossenen Handelsvertrags um drei Monate, nämlich vom 6. März 1920 nachts 12 Uhr bis zum 6. Juni nachts 12 Uhr zu verlängern. Sollte der Vertrag bzw. die in der gegenwärtigen Note niedergelegte Abmachung nicht bis zu einem Monat vor Ablauf der vorgesehenen dreimonatlichen Frist, also bis zum 6. Mai 1920 nachts 12 Uhr gekündigt werden, so soll der Vertrag weitere drei Monate, also bis zum 6. September in Kraft bleiben, mit Kündigungsmöglichkeit bis zum 6. August und in ähnlicher Weise weiter von drei Monaten zu drei Monaten, bis zu einer Kündigung, die einen Monat vor Ablauf der dreimonatlichen Frist stattfindet.

Indem das Departement hievon Vormerkung nimmt, erklärt es sich auf Grund einer Ermächtigung des Bundesrates mit der Verlängerung in der genannten Form einverstanden und betrachtet dieselbe hiemit als in Kraft erwachsen.

Das Departement ergreift den Anlass, Seine Exzellenz Herrn Baron Bornemisza seiner ausgezeichneten Hochachtung zu versichern.

Eidgenössisches Volkswirtschaftsdepartement :

Unterschrift

Seine Exzellenz

Herrn Baron BORNEMISZA

a. o. Gesandter und bevollmächtigter Minister,
Leiter der ungarischen diplomatischen
Mission in der Schweiz,
Bern.

— 3 —

MAGYAR KIRÁLYI KÖVETSEG.
BERNBEN.

183/Pol.

Der unterfertigte kgl. ungarische Geschäftsträger gestattet sich auf das dortamtliche Schreiben vom 12. März 1921, N^o M. 158/V Bezug zu nehmen und dem Eidgenössischen Volkswirtschaftsdepartement auftragsgemäss zur Kenntnis zu bringen, dass sich die königl. ungarische Regierung mit einer Abänderung der zwischen UNGARN und der SCHWEIZERISCHEN EIDGENOSSENSCHAFT getroffenen Vereinbarung betreffend die Verlängerung des zwischen der ehemaligen österreich-

ischen-ungarischen Monarchie und der Schweiz am 9. März 1906 abgeschlossenen Handelsvertrages, wonach derselbe jeder Zeit auf drei Monate gekündigt werden kann, einverstanden erklärt.

Der Unterfertigte benutzt auch diesen Anlass....

BERN, den 16. März 1921.

PARCHER

Kgl. ung. Geschäftsträger.

An das Eidgenössische
Volkswirtschaftsdepartement,
Handelsabteilung,
Bern.

— 4 —

SCHWEIZERISCHES
VOLKSWIRTSCHAFTSDEPARTEMENT,
HANDELSABTEILUNG.

BERN, den 22. März 1921.

M. 55.

Der unterzeichnete Chef des Eidgenössischen Volkswirtschaftsdepartements beehrt sich, der kgl. ungarischen Gesandtschaft den Empfang der Note vom 16. ds. (183/p.) zu bestätigen, laut welcher sich seine Regierung mit der vorgeschlagenen Abänderung der Kündigungsfrist für den zwischen der SCHWEIZ und UNGARN verlängerten Handelsvertrag vom 9. März 1906 einverstanden erklärt.

Es besteht demgemäss Übereinstimmung, dass dieser Vertrag von jetzt an zu jeder Zeit auf drei Monate gekündigt werden kann.

Der Unterzeichnete benutzt auch diesen Anlass, die kgl. ungarische Gesandtschaft seiner ausgezeichneten Hochachtung zu versichern.

Eidgenössisches
Volkswirtschaftsdepartement
SCHULLER

An die kgl. Ungarische Gesandtschaft in
Bern.

TRADUCTION — TRANSLATION

¹ TRADUCTION.

No. 189. — ÉCHANGE DE NOTES ENTRE LES GOUVERNEMENTS HONGROIS ET SUISSE, CONCERNANT L'EXTENSION A LA HONGRIE DE LA VALIDITÉ DU TRAITÉ DE COMMERCE CONCLU ENTRE LA SUISSE ET L'ANCIENNE MONARCHIE AUSTRO-HONGROISE LE 9 MARS 1906 (BERNE, LES 21 ET 25 FÉVRIER 1920), ET ARRANGEMENT CONCLU PAR ÉCHANGE DE NOTES ENTRE CES DEUX GOUVERNEMENTS, RELATIF A LA DÉNONCIATION DE L'ACCORD SUSMENTIONNÉ. BERNE, LES 16 ET 22 MARS 1921.

— 1 —

Le Gouvernement hongrois a pris connaissance de la note du Ministère austro-hongrois des Affaires étrangères, chargé de la liquidation ; aux termes de cette note datée mars 1919, N° 1. 19. 24, le Ministre de Suisse à Vienne a, d'accord avec les instructions de son Gouvernement, et conformément à l'article 16 du Traité mentionné ci-après, informé, le 19 mars 1916, le Ministère austro-hongrois des Affaires étrangères, chargé de la liquidation, que le Gouvernement fédéral avait décidé de dénoncer, à partir du 6 mars 1920, à minuit, le Traité de commerce conclu le 9 mars 1906 entre l'Autriche-Hongrie et la Suisse.

Le soussigné est chargé par son Gouvernement de déclarer que le Gouvernement hongrois est disposé à proroger de trois mois la validité du Traité de commerce ci-dessus mentionné entre la HONGRIE, d'une part, et la CONFÉDÉRATION SUISSE de l'autre. Cette prorogation prendra effet à partir du 6 mars 1920 à minuit, jusqu'au 6 juin à minuit. Si le traité ou l'accord établi par la présente note n'est pas dénoncé un mois avant l'expiration du délai stipulé de trois mois, c'est-à-dire avant le 6 mai 1920 à minuit, le traité restera en vigueur pour une nouvelle période de trois mois, c'est-à-dire jusqu'au 6 septembre, avec faculté de le dénoncer avant le 6 août ; le traité sera prorogé de la même manière pour de nouvelles périodes de trois mois jusqu'à ce qu'il soit dénoncé, avec préavis d'un mois avant l'expiration de la période de trois mois.

La prorogation du traité entrera en vigueur à la suite d'un simple échange de notes ; en conséquence, à la suite de l'échange effectué aujourd'hui de la présente note et de la réponse du Conseil fédéral suisse, le traité sera prorogé ainsi qu'il a été prévu ci-dessus.

Le soussigné saisit cette occasion, etc.

BERNE, le 21 février 1920.

(Signé) BORNEMISZA
*Envoyé extraordinaire
et Ministre plénipotentiaire
du Royaume de Hongrie.*

Au Département fédéral de
l'Économie publique,
Division du Commerce, Berne.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ TRANSLATION.

No. 189. — EXCHANGE OF NOTES BETWEEN THE HUNGARIAN AND SWISS GOVERNMENTS WITH REGARD TO THE EXTENSION TO HUNGARY OF THE VALIDITY OF THE COMMERCIAL TREATY CONCLUDED BETWEEN SWITZERLAND AND THE FORMER AUSTRO-HUNGARIAN MONARCHY ON MARCH 9, 1906 (BERNE, FEBRUARY 21 AND 25, 1920), AND AGREEMENT CONCLUDED BY EXCHANGE OF NOTES BETWEEN THE TWO GOVERNMENTS WITH REGARD TO THE DENUNCIATION OF THE ABOVE-MENTIONED AGREEMENT. BERNE, MARCH 16 AND 22, 1921.

— I —

The Hungarian Government has taken note of the communication from the Austro-Hungarian Ministry for Foreign Affairs which is concerned with questions of liquidation, to the effect that, in a Note dated March 1919, N° 1.19.24, the Swiss Minister at Vienna, under instructions from his Government and in accordance with Article 16 of the Treaty hereafter referred to, has notified the Austro-Hungarian Ministry for Foreign Affairs, which is concerned with questions of liquidation of the Federal Government's decision to denounce the Commercial Treaty concluded on March 9, 1906, between AUSTRIA-HUNGARY and SWITZERLAND as from midnight on March 6, 1920.

The undersigned is now instructed by his Government to state that the Hungarian Government desires to prolong by three months the validity of the above-mentioned Commercial Treaty between HUNGARY of the one part and the SWISS CONFEDERATION of the other part, with effect from midnight on March 6, 1920, until midnight on June 6. Should the Treaty, or the agreement contained in the present Note, not be denounced one month prior to the expiration of the stipulated period of three months, that is to say — before midnight on May 6, 1920 — the Treaty shall remain in force for a further period of three months, *i.e.*, until September 6, with option to denounce it before August 6, and shall be prolonged in the same way for periods of three months until its denunciation, of which one month's notice must be given before the expiration of the three months period.

This prolongation of the Treaty shall be effected by a simple exchange of Notes. After the exchange of the present Note and of the reply from the Swiss Federal Council, which has this day been effected, the Treaty shall be considered as prolonged in the manner set forth above.

The undersigned has the honour, etc.

BERNE, *February 21, 1921.*

(Signed) BORNEMISZA
*Royal Hungarian Minister and
Minister Plenipotentiary.*

To the Federal Department
of Commerce and Industry,
Trade Section, Berne.

¹ Translated by the Secretariat of the League of Nations.

— 2 —

CONFÉDÉRATION SUISSE

—
DÉPARTEMENT
DE
L'ÉCONOMIE PUBLIQUE.

—
DIVISION DU COMMERCE.

BERNE, 25 février 1920.

Le Département fédéral de l'Economie publique a l'honneur d'accuser réception à Son Excellence le Ministre plénipotentiaire de Hongrie de sa note du 21 février, par laquelle le Gouvernement hongrois a fait savoir qu'il était disposé à proroger la validité du Traité de commerce conclu, le 9 mars 1906, entre la SUISSE et l'AUTRICHE-HONGRIE, pour une période de trois mois, c'est-à-dire du 6 mars 1920 à minuit jusqu'au 6 juin à minuit. Si le traité, ou l'accord établi par la présente note, n'est pas dénoncé un mois avant l'expiration du délai stipulé de trois mois, c'est-à-dire avant le 6 mai 1920 à minuit, le traité restera en vigueur pour une nouvelle période de trois mois, c'est-à-dire jusqu'au 6 septembre, avec faculté de le dénoncer avant le 6 août ; le traité sera prorogé de la même manière de trois mois en trois mois, jusqu'à ce qu'il soit dénoncé ; en cas de dénonciation, un préavis d'un mois devra être donné avant l'expiration de la période de trois mois.

Le Département fédéral prend acte de ce qui précède avec l'autorisation du Conseil fédéral ; il déclare accepter la prorogation de l'accord dans la forme stipulée et considère par la présente cette prorogation comme étant déjà entrée en vigueur.

Département fédéral de l'Economie publique

(Signature)

A Son Excellence le Baron BORNEMISZA,
Envoyé extraordinaire et Ministre plénipotentiaire,
Chef de la Mission diplomatique
hongroise en Suisse, Berne.

— 3 —

LÉGATION ROYALE DE HONGRIE
A BERNE.

Le soussigné, Chargé d'Affaires de la Légation royale de Hongrie, a l'honneur de se référer à sa communication du 12 mars 1921, N° M. 158/V et d'informer, conformément aux instructions qu'il a reçues, le Département fédéral de l'Economie publique que le Gouvernement royal de Hongrie accepte la modification de l'accord conclu entre la HONGRIE et la CONFÉDÉRATION SUISSE, au sujet de la prorogation du Traité de commerce conclu le 9 mars 1906 entre l'ancienne monarchie austro-hongroise et la Suisse ; aux termes de cet accord, ledit traité pourra être dénoncé à tout moment, avec préavis de trois mois.

Le soussigné saisit cette occasion, etc.,

BERNE, 16 mars 1921.

(Signé) PARCHER

Chargé d'Affaires de la Légation
royale de Hongrie.

Au Département fédéral
de l'Economie publique,
Division du Commerce, Berne.

— 2 —

SWISS DEPARTMENT
OF
COMMERCE AND INDUSTRY.

TRADE SECTION.

BERNE, *February 25, 1920.*

The Federal Department of Commerce and Industry has the honour to acknowledge receipt of the Note, dated 21st inst., in which His Excellency the Hungarian Envoy and Minister Plenipotentiary stated that his Government was prepared to prolong the validity of the Commercial Treaty concluded on March 9, 1906, between SWITZERLAND and AUSTRIA-HUNGARY, for a period of three months, that is to say, from midnight on March 6, 1920, until midnight on June 6. Should the Treaty, or the agreement contained in this Note, not be denounced one month prior to the expiration of the stipulated period of three months, that is to say, before midnight on May 6, 1920, the Treaty shall remain in force for a further period of three months, *i.e.*, until September 6, with option to denounce it before August 6, and shall be prolonged in the same way for further periods of three months until its denunciation, of which one month's notice must be given before the expiration of the three months period.

Having regard to the above declaration, the Federal Department of Commerce and Industry being duly authorised by the Federal Council, declares that it agrees to the prolongation in the manner referred to, and regards such prolongation as having come into force by virtue of this declaration.

This Department has the honour, etc.

Federal Department of Commerce and Industry

(Signature)

To His Excellency Baron BORNEMISZA,
Envoy Extraordinary and Minister Plenipotentiary,
Head of the Hungarian Diplomatic
Mission in Switzerland, Berne.

— 3 —

ROYAL HUNGARIAN LEGATION.
BERNE.

With reference to the communication dated March 12, 1921, No M. 158/V, from this office, and in accordance with instructions received, the undersigned Royal Hungarian Chargé d'Affaires has the honour to inform the Federal Department of Commerce and Industry that the Royal Hungarian Government agrees to a modification of the agreement concluded between HUNGARY and the SWISS CONFEDERATION concerning the prolongation of the Commercial Treaty concluded on March 9, 1906, between the former Austro-Hungarian Monarchy and Switzerland, by the terms of which the said Treaty may be denounced at any time on three months notice being given.

The undersigned has the honour, etc.

BERNE, *March 16, 1921.*

(Signed) PARCHER

Royal Hungarian Chargé d'Affaires.

To the Federal Department
of Commerce and Industry,
Trade Section, Berne.

— 4 —

CONFÉDÉRATION HELVÉTIQUE

—
DÉPARTEMENT

DE

L'ECONOMIE PUBLIQUE

—
DIVISION DU COMMERCE

BERNE, le 22 mars 1921.

Le soussigné, Chef du Département fédéral de l'Economie publique, a l'honneur d'accuser réception à la Légation royale de Hongrie de sa note du 16 mars, 183 P., aux termes de laquelle le Gouvernement hongrois déclare accepter, comme il a été proposé, la modification à apporter au délai de dénonciation de l'accord commercial conclu le 9 mars 1906 entre la SUISSE et la HONGRIE et déjà prorogé.

Il est donc convenu que cet accord pourra, dorénavant, être dénoncé à tout moment, avec préavis de trois mois.

Le soussigné saisit cette occasion pour assurer, etc.,

Département fédéral de l'Economie publique.

(Signé) SCHULLER

A la Légation royale de Hongrie,
à Berne.

— 4 —

SWISS DEPARTMENT
OF
COMMERCE AND INDUSTRY,
—
TRADE SECTION.

BERNE, *March 22, 1921.*

The Head of the Federal Department of Commerce and Industry has the honour to acknowledge receipt of the Note, dated 16th of this month, 183/P, from the Royal Hungarian Legation, to the effect that the Royal Hungarian Government agrees to the proposed alteration of the period required for the denunciation of the Commercial Treaty between Switzerland and Hungary dated March 9, 1906, which Treaty has now been prolonged.

It is therefore agreed that the said Treaty may henceforth be denounced at any time, upon three months notice being given.

The undersigned begs to convey, etc.

Federal Department for Commerce and Industry,
(Signed) SCHULLER.

To the Royal Hungarian Legation
at Berne.

N° 190.

ROUMANIE ET SUÈDE

Echange de Notes portant renouvellement de la Convention internationale sur le transport des marchandises par chemin de fer, signée à Berne le 14 octobre 1890, ainsi que des actes qui la complètent. Stockholm, les 21 et 25 novembre 1921.

ROUMANIA AND SWEDEN

Exchange of Notes |renewing the International Convention for the transport of goods by rail, signed at Berne on October 14, 1890, together with all the relevant Acts. Stockholm, November 21 and 25, 1921.

No. 190. — ÉCHANGE DE NOTES ENTRE LES GOUVERNEMENTS ROUMAIN ET SUÉDOIS PORTANT RENOUVELLEMENT DE LA CONVENTION INTERNATIONALE¹ SUR LE TRANSPORT DE MARCHANDISES PAR CHEMIN DE FER, SIGNÉE A BERNE, LE 14 OCTOBRE 1890, AINSI QUE DES ACTES QUI LA COMPLÈTENT. STOCKHOLM, LES 21 ET 25 NOVEMBRE 1921.

Texte officiel français communiqué par le Ministère des Affaires étrangères de Suède. L'enregistrement de cet échange de notes a eu lieu le 3 décembre 1921.

LÉGATION DE ROUMANIE
EN SUÈDE.

STOCKHOLM, le 21 novembre 1921.

MONSIEUR LE PRÉSIDENT DU CONSEIL,

En me référant à la lettre de Son Excellence le Comte Wrangel, en date du 6 juin 1921, j'ai l'honneur, pour constater l'accord entre nos deux Gouvernements, ainsi qu'il avait été prévu dans les pourparlers qui viennent d'avoir lieu, de déclarer officiellement par la présente que le Gouvernement du Roi est d'accord avec celui de Sa Majesté le Roi de Suède pour renouveler purement et simplement la Convention de Berne du 14 octobre 1890 et les Actes qui la complètent.

Cet accord pourra être dénoncé d'année en année moyennant un préavis de trois mois. Cette dénonciation devra être faite au plus tard le 30 septembre pour avoir son effet le premier janvier suivant.

Je saisis cette occasion pour vous renouveler, Monsieur le Président du Conseil, les assurances de ma très haute considération.

(Signé) J. D. CONDURAKY.

Son Excellence
Monsieur Hjalmar BRANTING,
Président du Conseil,
Ministre des Affaires étrangères, etc.
STOCKHOLM.

Pour copie conforme :
Stockholm, au Ministère des Affaires étrangères,
le 26 novembre 1921.

Le Secrétaire général,
(Signé) W. BOSTRÖM.

¹ De Martens : Nouveau Recueil général des Traités, deuxième série : tome XIX, page 289 ; vol. XXIV, page 562 ; vol. XXX, page 184. Troisième série : vol. III, page 920.

¹ TRANSLATION.

No. 190. — EXCHANGE OF NOTES BETWEEN THE ROUMANIAN AND SWEDISH GOVERNMENTS RENEWING THE INTERNATIONAL CONVENTION ² FOR THE TRANSPORT OF GOODS BY RAIL, SIGNED AT BERNE ON OCTOBER 14, 1890, TOGETHER WITH ALL THE RELEVANT ACTS. STOCKHOLM, NOVEMBER 21 AND 25, 1921.

French official text forwarded by the Swedish Minister for Foreign Affairs. The registration of this exchange of Notes took place on December 3, 1921.

ROUMANIAN LEGATION
IN SWEDEN.

STOCKHOLM, November 21, 1921.

YOUR EXCELLENCY,

With reference to His Excellency Count Wrangel's letter of June 6, 1921, and in order to place on record the agreement between our two Governments, in accordance with the terms of the recent negotiations, I have the honour officially to declare that the Royal Government, in agreement with the Government of H. M. the King of Sweden, hereby confirms the unconditional renewal of the Berne Convention of October 14, 1890, together with all the relevant acts.

This agreement may be denounced from year to year on three months notice being given. Notice of denunciation shall be given not later than September 30, in order to take effect from the following January 1.

I have the honour to be, etc.

(Signed) J. D. CONDURAKY.

His Excellency Monsieur Hjalmar BRANTING,
President of the Council, Minister for Foreign Affairs, etc.
STOCKHOLM.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² British and Foreign State Papers : vol. 82, page 771, 1889-90; vol. 87, page 806, 1894-95; vol. 92, page 433, 1899-1900.

MINISTÈRE
DES
AFFAIRES ÉTRANGÈRES.

STOCKHÖLM, le 25 novembre 1921.

MONSIEUR LE CHARGÉ D'AFFAIRES,

En me référant à Votre lettre du 21 de ce mois, j'ai l'honneur, pour constater l'accord entre nos Gouvernements ainsi qu'il avait été prévu dans les pourparlers qui viennent d'avoir lieu, de déclarer officiellement par la présente que le Gouvernement du Roi est d'accord avec le Gouvernement de Sa Majesté le Roi de Roumanie pour renouveler purement et simplement la Convention de Berne du 14 octobre 1890 et les actes qui la complètent.

Cet accord pourra être dénoncé d'année en année moyennant un préavis de trois mois. Cette dénonciation devra être faite au plus tard le 30 septembre pour avoir son effet le premier janvier suivant.

Veuillez agréer, Monsieur le Chargé d'Affaires, les assurances de ma considération la plus distinguée.

(Signé) BRANTING.

Pour copie conforme :

Stockholm, au Ministère des Affaires étrangères,
le 26 novembre 1921.

Le Secrétaire général,
(Signé) W. BOSTRÖM.

Monsieur CONDURAKY,
Chargé d'Affaires de Roumanie, etc.

MINISTRY
FOR
FOREIGN AFFAIRS.

STOCKHOLM, *November 25, 1921.*

SIR,

With reference to your letter of the 21st inst., and in order to place on record the agreement between our two Governments, in accordance with the terms of the recent negotiations, I have the honour to declare officially that the Royal Government, in agreement with the Government of H. M. the King of Roumania, hereby confirms the unconditional renewal of the Berne Convention of October 14, 1890, together with all the relevant acts.

This agreement may be denounced from year to year on three months notice being given. Notice of denunciation shall be given not later than September 30, in order to take effect from the following January 1.

I have the honour to be, etc.

(Signed) BRANTING.

To Monsieur CONDURAKY,
Roumanian Chargé d'Affaires, etc.

N° 191.

**ÉTATS-UNIS D'AMÉRIQUE
ET PORTUGAL**

Arrangement prorogeant la Convention d'arbitrage du 6 avril 1908, signé à Lisbonne le 14 septembre 1920.

**UNITED STATES OF
AMERICA AND PORTUGAL**

Agreement extending the Arbitration Convention of April 6, 1908, signed at Lisbon, September 14, 1920.

NO. 191. — AGREEMENT¹ BETWEEN THE UNITED STATES OF AMERICA AND PORTUGAL, EXTENDING THE ARBITRATION CONVENTION² OF APRIL 6, 1908. SIGNED AT LISBON, SEPTEMBER 14, 1920.

Textes officiels anglais et portugais communiqués par le Ministère des Affaires étrangères de la République portugaise. L'enregistrement de cet Arrangement a eu lieu le 12 décembre 1921.

The Government of the PORTUGUESE REPUBLIC, and the Government of the UNITED STATES OF AMERICA, being desirous of extending for another five years the period during which the Arbitration Convention concluded between them on April 6, 1908, extended by the Agreement concluded between the two Governments on June 28, 1913, shall remain in force, have authorised the undersigned, to wit :

THE PRESIDENT OF THE PORTUGUESE REPUBLIC :

His Excellency Joao Carlos DE MELO BARRETO, Minister for Foreign Affairs ;

THE PRESIDENT OF THE UNITED STATES OF AMERICA :

His Excellency Colonel Thomas H. BIRCH, Envoy Extraordinary and Minister Plenipotentiary of the United States of America near the Portuguese Republic,

to conclude the following Agreement :

Article 1.

The Convention of Arbitration of April 6, 1908, between the Government of Portugal and the Government of the United States of America, the duration of which, by Article 3 thereof, was fixed at a period of five years from the date of the exchange of ratifications of the said Convention on November 14, 1908, which period, by the Agreement of June 28, 1913, between the two Governments, was extended for five years from November 14, 1913, is hereby renewed and continued in force for a further period of five years from November 14, 1918.

Article 2.

The present Agreement shall be ratified by the President of the Portuguese Republic, in accordance with the constitutional laws of the Republic, and by the President of the United States of America, by and with the advice and consent of the Senate thereof, and it shall become effective upon the date of the exchange of ratifications, which shall take place at Lisbon as soon as possible.

Done in duplicate, in the Portuguese and English languages, at Lisbon, this fourteenth day of September one thousand nine hundred and twenty.

(Signed) JOÃO CARLOS DE MELO BARRETO.

(Signed) THOMAS H. BIRCH.

¹ L'échange de ratifications a eu lieu à Lisbonne le 29 septembre 1921.

² De Martens, Nouveau Recueil général des Traités, troisième série, tome II, page 727.

No. 191. — ARRANGEMENT ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LE PORTUGAL PROROGÉANT LA CONVENTION D'ARBITRAGE DU 6 AVRIL 1908, SIGNÉ A LISBONNE LE 14 SEPTEMBRE 1920.

English and Portuguese official texts communicated by the Ministry for Foreign Affairs of the Portuguese Republic. The registration of this Agreement took place on December 12, 1921.

TEXTE PORTUGAIS. — PORTUGUESE TEXT.

O Governo da REPÚBLICA PORTUGUESA e o Governo dos ESTADOS UNIDOS DA AMERICA, desejando prorrogar por outros cinco anos o periodo durante o qual vigora a Convenção de Arbitragem celebrada entre os dois paises em 6 de Abril de 1908, prorrogada pelo acôrdo concluido entre os dois Governos em 28 de Junho de 1913, autorizaram os abaixo assinados, a saber :

O PRESIDENTE DA REPÚBLICA PORTUGUESA :

S. Ex^a. o Sr. Joao Carlos DE MELO BARRETO, Ministro dos Negócios Estrangeiros.

O PRESIDENTE DOS ESTADOS UNIDOS DA AMERICA :

S. Ex^a. o Coronel Thomas H. BIRCH, Enviado Extraordinário e Ministro Plenipotenciário dos Estados Unidos da America junto da República Portuguesa,

A firmar o seguinte Acôrdo :

Artigo 1.

A Convenção de Arbitragem de 6 de Abril de 1908, entre o Governo de Portugal e o Governo dos Estados Unidos da America, cuja duração foi fixada no Artigo 3 da mesma Convenção em cinco anos, contados da data da troca das respectivas ratificações em 14 de Novembro de 1908, prazo este que, pelo Acôrdo de 28 de Junho de 1913 entre os dois Governos, foi prorrogado por cinco anos a contar de 14 de Novembro de 1913, e pelo presente Acôrdo renovada e mantida em vigor por um novo prazo de cinco anos a contar de 14 de Novembro de 1918.

Artigo 2.

O presente Acôrdo sera ratificado pelo Presidente da República Portuguesa, em harmonia com as leis constitucionais da República, e pelo Presidente dos Estados Unidos da America, por conselho e com o consentimento do Senado da República, e entrara em vigor no dia em que se verificar a troca das ratificações, que se realizara em Lisboa no mais breve prazo possivel.

Feito em duplicado em Lisboa, nas linguas portuguesa e inglesa, aos catorze dias de Setembro de mil novecentos e vinte.

(a) JOÃO CARLOS DE MELO BARRETO.

(a) THOMAS H. BIRCH.

¹ The exchange of ratifications took place at Lisbon, September 29, 1921.

² British and Foreign State Papers. Vol. 101, page 1041.

¹ TRADUCTION. — TRANSLATION.

Le Gouvernement de la RÉPUBLIQUE PORTUGAISE et le Gouvernement des ETATS-UNIS d'AMÉRIQUE, désireux de prolonger pendant une nouvelle période de cinq ans l'application de la Convention d'arbitrage conclue entre eux le 6 avril 1908, et prolongée par accord réciproque le 28 juin 1913, ont désigné les soussignés :

LE PRÉSIDENT DE LA RÉPUBLIQUE PORTUGAISE :

S. E. João Carlos DE MELO BARRETO, Ministre des Affaires étrangères ;

LE PRÉSIDENT DES ETATS-UNIS D'AMÉRIQUE :

S. E. le Colonel Thomas H. BIRCH, Envoyé extraordinaire et Ministre plénipotentiaire des Etats-Unis d'Amérique auprès de la République portugaise,

Et les ont autorisés à signer l'accord suivant :

Article 1.

La Convention d'arbitrage du 6 avril 1908 est, par les présentes, renouvelée et remise en vigueur pour une nouvelle période de cinq années, à dater du 14 novembre 1918. Cette Convention avait été conclue entre le Gouvernement du Portugal et le Gouvernement des Etats-Unis d'Amérique et son article 3 en avait fixé la durée à une période de cinq années, à dater de l'échange des ratifications de ladite Convention le 14 novembre 1908, période qui, aux termes de l'accord conclu le 28 juin 1913 par les deux Gouvernements, avait été déjà prolongée de cinq années à dater du 14 novembre 1913.

Article 2.

Le présent Accord sera ratifié par le Président de la République portugaise, conformément aux lois constitutionnelles de la République, et par le Président des Etats-Unis d'Amérique, sur l'avis et avec le consentement du Sénat de ce pays ; il entrera en vigueur à la date de l'échange des ratifications, qui sera effectué à Lisbonne dans le plus bref délai possible.

Fait en double expédition, dans les langues anglaise et portugaise, à Lisbonne, le quatorze septembre mil neuf cent vingt et un.

(Signé) JOÃO CARLOS DE MELO BARRETO.

(Signé) THOMAS H. BIRCH.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

N° 192.

**ROYAUME-UNI
DE GRANDE-BRETAGNE ET
D'IRLANDE ET PORTUGAL**

Arrangement concernant l'abolition
du régime des Capitulations en
Egypte, signé à Lisbonne, le 9
décembre 1920.

**UNITED KINGDOM
OF GREAT BRITAIN AND
IRELAND AND PORTUGAL**

Agreement relating to the suppres-
sion of the Capitulations in Egypt,
signed at Lisbon, December 9,
1920.

No. 192. — ARRANGEMENT¹ CONCERNANT L'ABOLITION DU RÉGIME
DES CAPITULATIONS EN ÉGYPTÉ, SIGNÉ A LISBONNE LE 9
DÉCEMBRE 1920.

Texte officiel français communiqué par le Ministère des Affaires étrangères de Sa Majesté Britannique et par le Ministère des Affaires étrangères de la République Portugaise. L'enregistrement de cet Arrangement a eu lieu le 12 décembre 1921.

Le GOUVERNEMENT DE SA MAJESTÉ BRITANNIQUE et le GOUVERNEMENT DE LA RÉPUBLIQUE PORTUGAISE,

Ayant jugé le moment opportun de donner la plénitude de ses effets à la situation spéciale de la Grande-Bretagne en Egypte,

Ont décidé de remplacer le régime actuellement y existant en ce qui concerne les ressortissants portugais par les dispositions suivantes :

Article 1.

Le Portugal ayant reconnu le protectorat en Egypte, déclaré par la Grande-Bretagne le 18 décembre 1914, renonce en sa faveur à tous les droits et privilèges qu'il tient en Egypte du régime des Capitulations.

Article 2.

Dès la mise en vigueur de l'organisation judiciaire nouvelle en Egypte sous l'autorité de la Grande-Bretagne, les tribunaux consulaires portugais cesseront de siéger, si ce n'est pour terminer les affaires en cours.

Article 3.

Les ressortissants portugais jouiront en Egypte, en ce qui concerne les libertés publiques, l'administration de la justice, les droits privés, y compris la propriété foncière et les droits miniers, les professions libérales, industrielles et commerciales, les impôts et taxes, du même traitement que les ressortissants britanniques.

Les enfants nés en Egypte d'un père ressortissant portugais y jouissant des privilèges de l'étranger auront droit à la nationalité portugaise ; ils ne deviendront pas sujets égyptiens.

¹ L'échange des ratifications a eu lieu à Lisbonne le 29 septembre 1921.

¹ TRADUCTION. — TRANSLATION.No. 192. — AGREEMENT² BETWEEN GREAT BRITAIN AND PORTUGAL
RELATING TO THE SUPPRESSION OF THE CAPITULATIONS IN
EGYPT, SIGNED AT LISBON, DECEMBER 9, 1920.

French official text communicated by His Britannic Majesty's Foreign Office and by the Ministry for Foreign Affairs of the Portuguese Republic. The registration of this Agreement took place on December 12, 1921.

THE GOVERNMENT OF HIS BRITANNIC MAJESTY and the GOVERNMENT OF THE PORTUGUESE REPUBLIC,

Considering the moment opportune to give full effect to the special situation of Great Britain in Egypt,

Have decided to replace the régime at present in force there in matters relating to Portuguese subjects by the following arrangements :

Article 1.

Portugal, having recognised the protectorate in Egypt, promulgated by Great Britain on December 18, 1914, renounces in her favour all the rights and privileges which she holds in Egypt under the Capitulations.

Article 2.

From the coming into force of the new judicial system in Egypt under the authority of Great Britain, the Portuguese Consular Courts will cease to sit, except to dispose of current proceedings.

Article 3.

Portuguese nationals shall enjoy in Egypt, in regard to public liberties, the administration of justice, private rights, including landed property and mining rights, the liberal, industrial and commercial professions, and taxes and duties, the same treatment as British nationals.

Children born in Egypt of a father who is a Portuguese national enjoying there the privileges accorded to foreigners shall be entitled to Portuguese nationality ; they shall not become Egyptian subjects.

¹ Traduction communiquée par le Ministère des Affaires étrangères de Sa Majesté Britannique.

¹ Translation communicated by His Britannic Majesty's Foreign Office.

² Ratifications exchanged at Lisbon, September 29, 1921.

Article 4.

Les consuls généraux, consuls, vice-consuls et agents consulaires du Portugal en Egypte jouiront, dès la fermeture des tribunaux consulaires, des mêmes immunités qu'en Grande-Bretagne.

Ils continueront à exercer dans l'intérêt des particuliers, pour autant que les lois de l'Egypte ne s'y opposeront pas, toutes leurs fonctions non judiciaires dans les mêmes conditions que par le passé.

Article 5.

En attendant la conclusion d'accords spéciaux relatifs à l'Egypte, ou entre le Portugal et l'Egypte, s'étendent en Egypte les traités en vigueur entre la Grande-Bretagne et le Portugal.

Pour l'application du Traité du 17 octobre 1892 et du protocole annexé relatifs à l'extradition des criminels, il est convenu que la défense stipulée par l'article 3 à l'extradition des nationaux des Hautes Parties contractantes s'étendra, lorsqu'il s'agira de personnes réfugiées en Egypte, tant aux sujets de Sa Hautesse le Sultan qu'à tous ressortissants britanniques.

Sous condition de réciprocité, le régime actuellement appliqué en Portugal et en Egypte respectivement aux importations provenant de l'autre pays, ou aux exportations vers ce pays, ne sera pas modifié à moins de préavis donné douze mois à l'avance.

Il est entendu, toutefois, que le présent engagement ne fait pas obstacle à la faculté pour le Gouvernement portugais et le Gouvernement égyptien d'apporter au régime existant entre les deux pays les modifications qui seraient rendues applicables à tous les autres pays indistinctement.

Article 6.

Le Portugal accepte que, sans autre réserve que celle du consentement unanime des Puissances intéressées, tous les droits et devoirs de la Commission internationale de Quarantaine en Egypte passent aux autorités anglo-égyptiennes.

Article 7.

Le présent Arrangement sera ratifié et les ratifications en seront échangées à Lisbonne aussitôt que faire se pourra.

En foi de quoi, les plénipotentiaires respectifs ont signé le présent Arrangement et y ont apposé le cachet de leurs armes.

Fait à Lisbonne, le 9 décembre 1920.

(L. S.)

DOMINGOS LEITE PEREIRA,
Ministre des Affaires étrangères.

(L. S.)

LANCELOT D. CARNEGIE,
Ministre de Sa Majesté Britannique.

Article 4.

The Consuls-General, Consuls, Vice-Consuls, and Consular Agents of Portugal in Egypt shall enjoy, from the closing of the Consular Courts, the same immunities as in Great Britain.

They shall continue to exercise, in the interests of private persons, so far as is consistent with the laws of Egypt, all their non-judicial functions under the same conditions as formerly.

Article 5.

Pending the conclusion of special agreements relating to Egypt or between Portugal and Egypt, the treaties in force between Great Britain and Portugal will apply in Egypt.

In the execution of the Treaty of October 17, 1892, and of the protocol annexed, relating to the extradition of criminals, it is agreed that the prohibition attached by Article 3 to the extradition of the nationals of the High Contracting Parties shall apply, in the case of refugees in Egypt, to the subjects of His Highness the Sultan as well as to all British nationals.

On condition of reciprocity, the regulations now applied in Portugal and in Egypt respectively to imports coming from the other country or to exports to the other country shall not be altered unless notice to that effect has been previously given twelve months in advance.

It is understood, however, that the present agreement shall not limit the right of the Portuguese Government and of the Egyptian Government to introduce into the régime in force between the two countries modifications which may be applicable to all other countries without distinction.

Article 6.

Portugal agrees that, subject only to the unanimous consent of the Powers concerned, all the rights and duties of the International Quarantine Commission in Egypt are transferred to the Anglo-Egyptian authorities.

Article 7.

The present Agreement shall be ratified, and the ratifications thereof shall be exchanged at Lisbon as soon as practicable.

In faith whereof the respective Plenipotentiaries have signed the present Agreement and have affixed thereto the seal of their arms.

Done at Lisbon, December 9, 1920.

(L. S.)

LANCELOT D. CARNEGIE,
His Britannic Majesty's Minister.

(L. S.)

DOMINGOS LEITE PEREIRA,
Minister for Foreign Affairs.

N° 193.

**ROYAUME-UNI
DE GRANDE-BRETAGNE ET
D'IRLANDE ET PORTUGAL**

Traité relatif à l'application de la
Convention d'extradition du 17
octobre 1892 à l'extradition entre
les territoires de la République
portugaise et certains Protectorats
britanniques, signé à Lisbonne, le
10 janvier 1921.

**UNITED KINGDOM
OF GREAT BRITAIN AND
IRELAND AND PORTUGAL**

Treaty concerning the application
of the Extradition Convention of
October 17, 1892, to extradition
between the territories of the
Portuguese Republic and certain
British Protectorates, signed at
Lisbon on January 10, 1921.

No. 193. — TREATY¹ BETWEEN GREAT BRITAIN AND PORTUGAL CONCERNING THE APPLICATION OF THE EXTRADITION CONVENTION² OF OCTOBER 17, 1892, TO EXTRADITION BETWEEN THE TERRITORIES OF THE PORTUGUESE REPUBLIC AND CERTAIN BRITISH PROTECTORATES, SIGNED AT LISBON ON JANUARY 10, 1921.

Textes officiels anglais et portugais communiqués par le Ministère des Affaires étrangères de Sa Majesté Britannique et par le Ministère des Affaires étrangères de la République portugaise. L'enregistrement de ce Traité a eu lieu le 12 décembre 1921.

His Majesty the King of the UNITED KINGDOM OF GREAT BRITAIN AND IRELAND AND OF THE BRITISH DOMINIONS BEYOND THE SEAS, EMPEROR OF INDIA, and the President of the PORTUGUESE REPUBLIC, considering it advisable to regulate by a Treaty the extradition of fugitive criminals between certain British Protectorates and the territories of the Portuguese Republic, have appointed as their Plenipotentiaries for this purpose .

HIS MAJESTY THE KING OF THE UNITED KINGDOM OF GREAT BRITAIN AND IRELAND AND OF THE BRITISH DOMINIONS BEYOND THE SEAS, EMPEROR OF INDIA:

The Honourable Sir Lancelot Carnegie, G.C.V.O., K.C.M.G., his Envoy Extraordinary and Minister Plenipotentiary to the Portuguese Republic ;

and the

PRESIDENT OF THE PORTUGUESE REPUBLIC :

His Excellency Dr. Domingos Leite PEREIRA, Minister for Foreign Affairs.

The Plenipotentiaries, after having communicated to each other their respective full powers, which were found to be in good and due form, have agreed to and concluded the following articles :

Article 1.

The provisions of the Extradition Treaty between Great Britain and Portugal, signed on October 17, 1892, shall apply to extradition between the territories of the Portuguese Republic and the British Protectorates mentioned in the list hereto attached, equally as if these Protectorates were foreign possessions of His Britannic Majesty.

If, after the signature of this Treaty, it should be considered advisable to apply its provisions to British Protectorates other than those mentioned in the list annexed to this Treaty, then, after agreement arrived at between the respective Governments, its conditions shall apply also to these other Protectorates.

¹ L'échange de ratifications a eu lieu à Lisbonne le 29 septembre 1921.

² De Martens, Nouveau Recueil Général des Traités, deuxième série, tome XXII, page 321.

No. 193. — TRAITÉ¹ ENTRE LA GRANDE-BRETAGNE ET LE PORTUGAL, RELATIF A L'APPLICATION DE LA CONVENTION D'EXTRADITION² DU 17 OCTOBRE 1892 A L'EXTRADITION ENTRE LES TERRITOIRES DE LA RÉPUBLIQUE PORTUGAISE ET CERTAINS PROTECTORATS BRITANNIQUES, SIGNÉ A LISBONNE LE 10 JANVIER 1921.

English and Portuguese official texts communicated by His Britannic Majesty's Foreign Office and by the Ministry for Foreign Affairs of the Portuguese Republic. The registration of this Treaty took place on December 12, 1921.

TEXTE PORTUGAIS. — PORTUGUESE TEXT.

O Presidente da REPÚBLICA PORTUGUESA e Sua Majestade o Rei do REINO UNIDO da GRAN-BRETANHA E IRLANDA E DOS DOMÍNIOS BRITÂNICOS ULTRAMARINOS, Imperador da Índia, julgando conveniente regular por um Tratado a extradição de criminosos foragidos entre determinados Protectorados Britânicos e os territórios da República Portuguesa, nomearam por seus Plenipotenciários para este fim :

O PRESIDENTE DA REPÚBLICA PORTUGUESA :

S. Ex^a o Dr. Domingos Leite PEREIRA, Ministro dos Negócios Estrangeiros ;

SUA MAJESTADE O REI DO REINO UNIDO DA GRAN-BRETANHA E IRLANDA E DOS DOMÍNIOS BRITÂNICOS DO ULTRAMAR, IMPERADOR DA ÍNDIA :

O Honourable Sir Lancelot CANEGIE, G.C.V.O., K.C.M.G., seu Enviado Extraordinário e Ministro Plenipotenciário junto da República Portuguesa.

Os Plenipotenciários, tendo trocado os seus respectivos plenos poderes, que acharam em boa e devida forma, convieram e assentaram nos seguintes artigos :

Artigo 1.

As disposições do Tratado de Extradição entre Portugal e a Gran-Bretanha, assinado em 17 de Outubro de 1892, serão aplicadas à extradição entre os territórios da República Portuguesa e os Protectorados Britânicos mencionados na lista anexa a este Tratado, como se esses Protectorados fossem possessões ultramarinas de Sua Majestade Britânica.

Se, depois da assinatura deste Tratado, fôr julgado conveniente aplicar as suas disposições a outros Protectorados Britânicos além dos mencionados na lista anexa a este Tratado, as suas disposições aplicar-se hão também a esses outros Protectorados Britânicos além dos mencionados na lista anexa a este Tratado, as suas disposições aplicar-se hão também a esses outros Protectorados mediante acôrdo concluído entre os respectivos Governos.

¹ The exchange of ratifications took place at Lisbon, September 29, 1921

² British and Foreign State Papers, Vol. 84, page 83.

Article 2.

For the purposes of the application of the Treaty of October 17, 1892, the natives of the said Protectorates shall be regarded as British subjects.

Article 3.

Requisitions for extradition under the present Treaty shall be made in accordance with the provisions of Article 17 of the Treaty of October 17, 1892, as if the said Protectorates were foreign possessions of His Britannic Majesty referred to therein.

Article 4.

The present Treaty shall be ratified and the ratifications shall be exchanged as soon as possible. The Treaty shall come into operation two months after the exchange of ratifications, and shall remain in force as long as the Extradition Treaty between Great Britain and Portugal of October 17, 1892, remains in force, and shall lapse with the termination of that Treaty.

In witness whereof the respective Plenipotentiaries have signed this Treaty and have affixed thereto the seal of their arms.

Done in duplicate, at Lisbon, this tenth day of January one thousand nine hundred and twenty-one.

(L. S.) DOMINGOS LEITE PEREIRA

(L. S.) LANCELOT D. CARNEGIE

ANNEX.

LIST OF BRITISH PROTECTORATES.

Bechuanaland Protectorate.
East Africa Protectorate.
Gambia Protectorate.
Northern Rhodesia.
Northern Territories of the Gold Coast.
Nyasaland.
Sierra Leone Protectorate.
Somaliland Protectorate.
Nigeria Protectorate.
Southern Rhodesia.
Swaziland.
Uganda Protectorate.
Zanzibar.

DOMINGOS LEITE PEREIRA.

LANCELOT D. CARNEGIE.

Artigo 2.

Para os efeitos da aplicação do Tratado de 17 de Outubro de 1892, os nativos dos ditos Protectorados serão considerados como subditos britânicos.

Artigo 3.

Os pedidos de extradição em virtude do presente Tratado deverão ser feitos de acôrdo com as disposições do artigo 17 do Tratado de 17 de Outubro de 1892, como se os ditos Protectorados fôsem possessões ultramarinas de Sua Majestade Britânica, a que o mesmo artigo se refere.

Artigo 4.

O presente Tratado será ratificado e as ratificações serão trocadas o mais breve possível.

O Tratado entrará em vigor dois meses depois da troca das ratificações, permanecerá em vigor enquanto vigorar o Tratado de extradição entre Portugal e a Gran-Bretanha, de 17 de Outubro de 1892, e caducará com a terminação dêste Tratado.

Em testemunho do que os respectivos Plenipotenciários assinaram êste Tratado e lhe apuseram o sêlo das suas armas.

Feito em duplicado, em Lisboa, aos 10 de Janeiro de mil novecentos e vinte e um.

(L. S.) DOMINGOS LEITE PEREIRA

(L. S.) LANCELOT D. CARNEGIE

ANEXO.

LISTA DE PROTECTORADOS BRITÂNICOS. »

Protectorado da Bechuanalândia.
Protectorado da Africa Oriental.
Protectorado da Gâmbia.
Rodésia do Norte.
Territorios do Norte da Costa de Ouro.
Niassalândia.
Protectorado da Serra Leoa.
Protectorado da Somalilândia.
Protectorado da Nigéria.
Rodésia do Sul.
Swazilândia.
Protectorado da Uganda.
Zanzibar.

DOMINGOS LEITE PEREIRA.

LANCELOT D. CARNEGIE.

¹ TRADUCTION. — TRANSLATION.

Sa Majesté le Roi du ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE ET DES DOMINIONS BRITANNIQUES AU DELÀ DES MERS, Empereur des Indes, et le Président de la RÉPUBLIQUE PORTUGAISE, ayant jugé désirable de régler, par un traité, l'extradition des criminels en fuite, entre certains protectorats britanniques et les territoires de la République portugaise, ont désigné à cet effet comme leurs plénipotentiaires :

SA MAJESTÉ LE ROI DU ROYAUME-UNI DE GRANDE-BRETAGNE, D'IRLANDE ET DES DOMINIONS BRITANNIQUES AU DELÀ DES MERS, EMPEREUR DES INDES :

L'Honorable Sir Lancelot CARNEGIE, G.C.V.O., K.C.M.G., Envoyé extraordinaire et Ministre plénipotentiaire auprès de la République portugaise,

LE PRÉSIDENT DE LA RÉPUBLIQUE PORTUGAISE :

Son Excellence le docteur Domingos Leite PEREIRA, Ministre des Affaires étrangères ;

Lesquels, après s'être communiqué leurs pleins pouvoirs, sont convenus des articles suivants :

Article 1.

Les stipulations du Traité d'extradition conclu entre la Grande-Bretagne et le Portugal, le 17 octobre 1892, seront appliquées à l'extradition entre les territoires de la République portugaise et les protectorats britanniques, dont on trouvera la liste ci-jointe, au même titre que si ces protectorats faisaient partie des possessions de Sa Majesté britannique.

Si, après la signature du présent Traité, on jugeait utile d'en appliquer les dispositions aux protectorats britanniques autres que ceux indiqués dans l'annexe ci-jointe, les dites dispositions s'appliqueraient également à ces autres protectorats, après accord entre les Gouvernements respectifs.

Article 2.

Pour l'application du Traité du 17 octobre 1892, les indigènes des dits protectorats britanniques seront considérés comme sujets britanniques.

Article 3.

Les demandes d'extradition faites aux termes du présent traité devront être conformes aux dispositions de l'article 17 du Traité du 17 octobre 1892, au même titre que si les dits protectorats britanniques étaient des possessions de Sa Majesté britannique.

Article 4.

Le présent traité sera ratifié et les ratifications seront échangées dans le plus bref délai possible. Il entrera en vigueur deux mois après la date d'échange des ratifications. Il restera en vigueur

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

tant que sera maintenu le Traité d'extradition conclu le 17 octobre 1892, entre la Grande-Bretagne et le Portugal, et deviendra caduc à l'expiration de ce Traité.

En foi de quoi les plénipotentiaires respectifs ont signé le présent traité et y ont apposé leurs sceaux.

Fait en double expédition à Lisbonne, le dix janvier mil neuf cent vingt et un.

DOMINGOS LEITE PEREIRA (L. S.).

LANCELOT D. CARNEGIE (L. S.).

ANNEXE.

LISTE DES PROTECTORATS BRITANNIQUES.

Protectorat du Bechouanaland.
Protectorat de l'Afrique orientale.
Protectorat de la Gambie.
Protectorat de la Rhodésie septentrionale.
Territoires septentrionaux de la Côte d'Or.
Nyassaland.
Protectorat de la Sierra Leone.
Protectorat de la Côte des Somalis.
Protectorat de la Nigeria.
Rhodésie méridionale.
Souasiland.
Protectorat de l'Ouganda.
Zanzibar.

DOMINGOS LEITE PEREIRA.

LANCELOT D. CARNEGIE.

**ROYAUME-UNI
DE GRANDE-BRETAGNE ET
D'IRLANDE ET PORTUGAL**

Traité relatif à l'application de la
Convention d'extradition du 17
octobre 1892 à l'extradition entre
les territoires de la République
Portugaise et certains Etats de la
Presqu'île Malaisienne protégés
de la Grande-Bretagne. Signé à
Lisbonne, le 10 janvier 1921.

**UNITED KINGDOM
OF GREAT BRITAIN AND
IRELAND AND PORTUGAL**

Treaty concerning the application
of the Extradition Convention of
October 17, 1892, to extradition
between the territories of the
Portuguese Republic and certain
States of the Malay Peninsula
which are under the Protection of
Great Britain. Signed at Lisbon
on January 10, 1921.

No. 194. — TREATY¹ BETWEEN GREAT-BRITAIN AND PORTUGAL CONCERNING THE APPLICATION OF THE EXTRADITION CONVENTION² OF OCTOBER 17, 1892, TO EXTRADITION BETWEEN THE TERRITORIES OF THE PORTUGUESE REPUBLIC AND CERTAIN STATES OF THE MALAY PENINSULA WHICH ARE UNDER THE PROTECTION OF GREAT BRITAIN, SIGNED AT LISBON ON JANUARY 10, 1921.

Textes officiels anglais et portugais communiqués par le Ministère des Affaires étrangères de Sa Majesté Britannique et par le Ministère des Affaires étrangères de la République portugaise. L'enregistrement de ce Traité a eu lieu le 12 décembre 1921.

His Majesty the King of the UNITED KINGDOM OF GREAT BRITAIN AND IRELAND AND OF THE BRITISH DOMINIONS BEYOND THE SEAS, EMPEROR OF INDIA, and the President of the PORTUGUESE REPUBLIC, considering it advisable to regulate by a Treaty the extradition of fugitive criminals between certain British protected States in the Malay Peninsula and the territories of the Portuguese Republic, have appointed as their Plenipotentiaries for this purpose :

HIS MAJESTY THE KING OF THE UNITED KINGDOM OF GREAT BRITAIN AND IRELAND AND OF THE BRITISH DOMINIONS BEYOND THE SEAS, EMPEROR OF INDIA :

The Honourable Sir Lancelot Carnegie, G. C. V. O., K. C. M. G., his Envoy Extraordinary and Minister Plenipotentiary to the Portuguese Republic ;
and the

PRESIDENT OF THE PORTUGUESE REPUBLIC :

His Excellency Dr. Domingos Leite PEREIRA, Minister for Foreign Affairs ;

Who, being duly authorised thereto, have agreed to and concluded the following articles :

Article I.

The provisions of the Extradition Treaty between Great Britain and Portugal signed on October 17, 1892, shall apply to extradition between the territories of the Portuguese Republic and the British protected States in the Malay Peninsula mentioned in the list hereto annexed, equally as if these States were foreign possessions of His Britannic Majesty.

If, after the signature of this Treaty, it should be considered advisable to apply its provisions to British protected States in the Malay Peninsula other than those mentioned in the list annexed to this Treaty, then, after agreement arrived at between the respective Governments, its provisions shall apply also to these other States.

¹ L'échange de ratifications a eu lieu à Lisbonne le 29 septembre 1921.

² De Martens, Nouveau Recueil Général des Traités, deuxième série, tome XXII, page 321.

No. 194. — TRAITÉ¹ ENTRE LA GRANDE-BRETAGNE ET LE PORTUGAL, RELATIF A L'APPLICATION DE LA CONVENTION D'EXTRADITION² DU 17 OCTOBRE 1892 A L'EXTRADITION ENTRE LES TERRITOIRES DE LA RÉPUBLIQUE PORTUGAISE ET CERTAINS ÉTATS DE LA PRESQU'ÎLE MALAISIENNE PROTÉGÉS DE LA GRANDE-BRETAGNE, SIGNÉ A LISBONNE LE 10 JANVIER 1921.

English and Portuguese official texts communicated by His Britannic Majesty's Foreign Office and by the Ministry for Foreign Affairs of the Portuguese Republic. The registration of this Treaty took place on December 12, 1921.

TEXTE PORTUGAIS. — PORTUGUESE TEXT.

O presidente da REPÚBLICA PORTUGUESA e Sua Majestade o Rei do REINO UNIDO DA GRAN-BRETANHA E IRLANDA E DOS DOMÍNIOS BRITÂNICOS ULTRAMARINOS, Imperador da Índia, julgando conveniente regular por um Tratado a extradição de criminosos foragidos entre determinados Estados protegidos Britânicos da Península de Malaca e os territórios da República Portuguesa, nomearam por seus Plenipotenciários para êste fim :

O PRESIDENTE DA REPÚBLICA PORTUGUESA :

S. Ex^ª. o Dr. Domingos Leite PEREIRA, Ministro dos Negócios Estrangeiros ;

SUA MAJESTADE O REI DO REINO UNIDO DA GRAN-BRETANHA E IRLANDA E DOS DOMÍNIOS BRITÂNICOS DO ULTRAMAR, IMPERADOR DA ÍNDIA ;

O Honourable Sir Lancelot CARNEGIE, G.C.V.O., K.C.M.G seu Enviado Extraordinário e Ministro Plenipotenciário junto da República Portuguesa ;

Os quais, devidamente autorizados, convieram e assentaram nos seguintes artigos :

Artigo 1.

As disposições do Tratado de Extradição entre Portugal e a Gran-Bretanha, assinado em 17 de Outubro de 1892, serão aplicadas à extradição entre os territórios da República Portuguesa e os Estados protegidos Britânicos da Península de Malaca mencionados na lista anexa a êste Tratado, como se êsses Estados protegidos fôsem possessões ultramarinas de Sua Majestade Britânica.

Se, depois da assinatura dêste Tratado, fôr julgado conveniente aplicar as suas disposições a outros Estados protegidos Britânicos na Península de Malaca, além dos mencionados na lista anexa a êste Tratado, as suas disposições applicarse hão também a êsses outros Estados, mediante acôrdo concluído entre os respectivos Governos.

¹ The exchange of ratifications took place at Lisbon, September 29, 1921.

² British and Foreign State Papers, Vol. 84, page 83.

Article 2.

For the purpose of the application of the Treaty of October 17, 1892, the natives of the said British protected States shall be regarded as British subjects.

Article 3.

Requisitions for extradition under the present Treaty shall be in accordance with the provisions of Article 17 of the Treaty of October 17, 1892, as if the said British protected States were foreign possessions of His Britannic Majesty.

Article 4.

The present Treaty shall be ratified and the ratifications shall be exchanged as soon as possible.

The Treaty shall come into operation three months after the date of the exchange of ratifications. It shall remain in force as long as the Extradition Treaty between Great Britain and Portugal of October 17, 1892, remains in force, and shall lapse with the termination of that Treaty.

In witness whereof the respective Plenipotentiaries have signed this Treaty and have affixed thereto the seal of their arms.

Done in duplicate at Lisbon this 10th day of January one thousand nine hundred and twenty one.

(L. S.) DOMINGOS LEITE PEREIRA.

(L. S.) LANCELOT CARNEGIE.

ANNEX.

List of States referred to in Article 1.

The Federated Malay States, viz. :

Perak,
Selangor,
Negri Sembilan,
Pahang.

Artigo 2.

Para os efeitos da aplicação do Tratado de 17 de Outubro de 1892, os nativos dos ditos Estados protegidos serão considerados como súbditos britânicos.

Artigo 3.

Os pedidos de extradição em virtude do presente Tratado deverão ser feitos de acôrdo com as disposições do artigo 17 do Tratado de 17 de Outubro de 1892, come se os ditos Estados protegidos britânicos fôsem possessões ultramarinas de Sua Majestade Britânica, a que o mesmo artigo se refere.

Artigo 4.

O presente Tratado sera ratificado e as ratificações serão trocadas o mais breve possivel.

O Tratado entrará em vigor três meses depois da troca das ratificações, permanecerá em vigor enquanto vigorar o Tratado de extradição entre Portugal e a Gran-Bretanha de 17 de Outubro de 1892, e caducará com a terminação deste Tratado.

Em testemunho do que os respectivos plenipotenciários assinaram êste Tratado e lhe apuseram o sêlo das suas armas.

Feito em duplicado em Lisboa, aos 10 de Janeiro de mil novecentos e vinte e um.

a) DOMINGOS LEITE PEREIRA (L. S.)

a) LANCELOT CARNEGIE (L. S.)

ANEXO.

Lista de Estados a que se refere o Artigo 1.

Os Estados Federados Malaio, a saber :

Perak,
Selangor,
Negri Sembilan,
Pahang.

¹ TRADUCTION. — TRANSLATION.

Sa Majesté le Roi du ROYAUME-UNI DE GRANDE BRETAGNE ET D'IRLANDE ET DES DOMINIONS BRITANNIQUES AU DELÀ DES MERS, Empereur des Indes, et le Président de la RÉPUBLIQUE PORTUGAISE, ayant jugé désirable de régler, par un traité, l'extradition des criminels en fuite, entre certains Etats de la Malaisie placés sous le protectorat britannique et les territoires de la République portugaise, ont désigné à cet effet comme leurs plénipotentiaires :

SA MAJESTÉ LE ROI DU ROYAUME-UNI DE GRANDE-BRETAGNE, D'IRLANDE ET DES DOMINIONS BRITANNIQUES AU DELÀ DES MERS, EMPEREUR DES INDES,

L'Honorable Sir Lancelot CARNEGIE, G.C.V.O., K.C.M.G., Envoyé extraordinaire et Ministre plénipotentiaire auprès de la République portugaise ;

Et le PRÉSIDENT DE LA RÉPUBLIQUE PORTUGAISE,

Son Excellence le docteur Domingos Leite PEREIRA, Ministre des Affaires étrangères ;

Lesquels, munis de pleins pouvoirs, sont convenus des articles suivants :

Article 1.

Les stipulations du traité d'extradition conclu entre la Grande Bretagne et le Portugal, le 17 octobre 1892, seront appliquées à l'extradition entre les territoires de la République portugaise et les Etats malais placés sous le protectorat britannique, dont on trouvera la liste ci-jointe, au même titre que si ces Etats faisaient partie des possessions de Sa Majesté britannique.

Si, après la signature du présent traité, on jugeait utile d'en appliquer les dispositions aux Etats malais sous le protectorat britannique autres que ceux indiqués dans l'annexe ci-jointe, les dites dispositions s'appliqueraient également à ces autres Etats, après accord entre les Gouvernements respectifs.

Article 2.

Pour l'application du traité du 17 octobre 1892, les indigènes des dits Etats sous le protectorat britannique seront considérés comme sujets britanniques.

Article 3.

Les demandes d'extradition faites aux termes du présent traité devront être conformes aux dispositions de l'article 17 du Traité du 17 octobre 1892, au même titre que si les dits Etats placés sous le protectorat britannique étaient des possessions de Sa Majesté britannique.

Article 4.

Le présent traité sera ratifié et les ratifications seront échangées dans le plus bref délai possible. Il entrera en vigueur trois mois après la date d'échange des ratifications. Il restera en vigueur

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

tant que sera maintenu le Traité d'extradition conclu le 17 octobre 1892, entre la Grande Bretagne et le Portugal, et deviendra caduc à l'expiration de ce traité.

En foi de quoi les plénipotentiaires respectifs ont signé le présent Traité et y ont apposé leurs sceaux.

Fait en double expédition à Lisbonne, le dix janvier mil neuf cent vingt et un.

(L. S.) DOMINGOS LEITE PEREIRA.

(L. S.) LANCELOT CARNÉGIE.

ANNEXE.

Liste des Etats auxquels s'appliquent l'article 1.

Les Etats malais fédérés :

Perak,
Selangor,
Negri Sembilan,
Pahang.

N° 195.

ROYAUME-UNI
DE GRANDE-BRETAGNE ET
D'IRLANDE ET PÉROU

Convention relative à la propriété
minière « La Brea y Pariñas »,
signée à Lima le 27 août 1921.

UNITED KINGDOM
OF GREAT BRITAIN AND
IRELAND AND PERU

Agreement respecting the mineral
property " La Brea y Pariñas ",
signed at Lima, August 27, 1921

No. 195. — AGREEMENT¹ BETWEEN THE UNITED KINGDOM OF GREAT BRITAIN AND IRELAND AND PERU, RESPECTING THE MINERAL PROPERTY "LA BREA Y PARÍÑAS", SIGNED AT LIMA AUGUST 27, 1921.

Textes officiels anglais et espagnol communiqués par les Ministères des Affaires étrangères de Sa Majesté Britannique et de la République Péruvienne. L'enregistrement de cette Convention a eu lieu le 12 décembre 1921.

Whereas differences have arisen between the Government of the REPUBLIC OF PERU and the Government of HIS BRITANNIC MAJESTY concerning certain Supreme Resolutions or Decrees of the first Government in relation to the Mineral Property of "La Brea y Parinas", situated in the province of Paita, Republic of Peru, and owned by the heirs of the late William Keswick, a British subject, and leased to the London and Pacific Petroleum Co Ltd., a company incorporated under the laws of Great Britain, and

Whereas the Government of His Britannic Majesty has requested the Government of the Republic of Peru to submit said differences to international arbitration, and the Congress of Peru, by law No. 3016, promulgated by the President of Peru on January 10, 1919, has authorized the Executive Power to conclude an agreement with the Government of His Britannic Majesty to submit to the definite decision of an International Tribunal the controversy pending between the two Governments in the matter above mentioned;

Now therefore the REPUBLIC OF PERU, through its representative, Dr. Alberto SALOMON, Minister of Foreign Relations, and HIS BRITANNIC MAJESTY, through his representative, Mr. A. C. GRANT DUFF, Envoy Extraordinary and Minister Plenipotentiary, the said representatives having reciprocally exhibited to each other their full powers, have concluded the following agreement:

Article 1.

It is agreed that the following controversy shall be submitted for definite decision to a Tribunal of Arbitration to be constituted as hereinafter provided.

The Government of the Republic of Peru contends that the Supreme Resolutions or Decrees of March 31, 1911, March 15 and May 22, 1915, relating to the Mineral Property of "La Brea y Paríñas", are valid and legal and should be enforced, and that the said Mineral Property is subject to the general body of mining laws which may be in force in Peru now or in the future.

The Government of His Britannic Majesty, on the other hand, contends that the said Mineral Property has a legal status distinct from that of mineral property acquired and held in the usual manner under the Mining Ordinances or the Mining Code of Peru; that the said Mineral Property is not subject to the general body of mining laws or to legislation inconsistent with such distinct status, and that the Supreme Resolutions or Decrees above mentioned are invalid and cannot legally be enforced.

¹ Cette convention ne comporte pas de ratification.

TEXTE ESPAGNOL. — SPANISH TEXT.

No. 195. — CONVENIO¹ ENTRE EL PERÚ Y EL REINO UNIDO DE GRAN BRETAÑA É IRLANDA, REFERENTE À LA PROPIEDAD MINERA « LA BREA Y PARIÑAS », FIRMADO EN LIMA EL 27 DE AGOSTO DE 1921.¹

English and Spanish official texts communicated by His Britannic Majesty's Foreign Office and by the Ministry for Foreign Affairs of Peru. The registration of this Convention took place on December 12, 1921.

Por cuanto, entre el Gobierno de la REPUBLICA PERUANA y el de SU MAJESTAD BRITANICA se ha producido desinteligencia sobre algunas resoluciones supremas o decretos del primero de dichos Gobiernos, relativos a la propiedad minera La Brea y Pariñas, situada en la provincia de Paita, Republica del Peru, perteneciente a los herederos del finado William Keswick, súbdito británico, y arrendada a la London & Pacific Petroleum Co Limited, compañía registrada bajo las leyes de la Gran Bretaña ;

y por cuanto el Gobierno de Su Majestad Británica ha pedido al Gobierno de la Republica Peruana someter dicha desinteligencia a arbitraje internacional, y el Congreso del Peru, por ley numero 3016, promulgada por el Presidente de la República el 10 de enero de 1919, autorizó al Poder Ejecutivo para celebrar un acuerdo con el Gobierno de Su Majestad Británica para someter a la resolucion definitiva de un tribunal internacional la controversia pendiente entre los dos Gobiernos, en el asunto antes mencionado ;

Por tanto, la REPUBLICA PERUANA, representada por el doctor Alberto SALOMON, Ministro de Estado en el despacho de Relaciones Exteriores, y SU MAJESTAD BRITÁNICA, por medio de su representante Mr. A. C. GRANT DUFF, Enviado Extraordinario y Ministro Plenipotenciario, que se exhibieron reciprocamente sus plenos poderes, han concluido el siguiente convenio :

Artículo 1.

Queda convenido que se someterá para la resolucion definitiva a un Tribunal de Arbitraje, constituido en la forma que más adelante se indicará, la cuestion siguiente :

El Gobierno de la Republica Peruana sostiene que la resoluciones supremas o decretos de 31 de marzo de 1911, 15 de marzo y 22 de mayo de 1915, relativos a la propiedad minera La Brea y Pariñas, son válidos y legales y deben ejecutarse, y que dicha propiedad mientras esta sometida al cuerpo general de leyes de minas que, ahora o más tarde, estén en vigor en el Peru.

El Gobierno de Su Majestad Británica, por su parte, sostiene que la referida propiedad minera y poseida de la manera usual, bajo las Ordenanzas de Minería o el Código de Minas del Peru ; que dicha propiedad no está sujeta al cuerpo general de leyes mineras ni a las leyes que sean incompatibles con aquella condición distinta ; y que las resoluciones supremas antes mencionadas no tienen valor y no pueden ejecutarse legalmente.

¹ This Convention does not require ratification.

The Tribunal of Arbitration shall include in its award a decision on all and on each of the questions respectively raised by the contracting parties in the foregoing controversy, which as above indicated relates to measures adopted on or before May 22, 1915. The award shall be treated as decisive only as regards questions between the Republic of Peru and the proprietors of the mineral property "La Brea y Pariñas", and not as regards questions between said proprietors and other private individuals.

Article 2.

The Tribunal of Arbitration shall be constituted as follows :

Within one month after the signing of this Agreement each Government shall appoint an Arbitrator and communicate his name to the other Government.

The Third Arbitrator shall be the President of the Federal Court of the Republic of Switzerland. The Third Arbitrator shall be the President of the Tribunal.

In case the Third Arbitrator named by this agreement should omit or decline to act, the vacancy thus created shall be filled by a supplementary agreement between the two high contracting parties.

Any two of the arbitrators shall constitute a *quorum* of the Tribunal, and shall have power to decide all questions before the Tribunal, including the final award.

In case the Arbitrator appointed by either Government should die, resign, or become disabled, or should omit or decline to act, the vacancy thus created shall be filled within one month by the appointment of another Arbitrator.

The Tribunal may appoint a permanent secretary and may determine his duties.

The parties shall as soon as possible agree upon some person at Washington, D.C., to whom each party shall deliver four copies of all notices of appointments, cases, counter-cases, arguments, original documents or authenticated copies thereof and other papers delivered or produced by either party to the other. It shall be the duty of such person to forward to each of the Arbitrators one copy of every paper so delivered to him and to retain for the records of the Tribunal the fourth copy thereof which shall be open to inspection by the agents of either party. Such person shall whenever so directed by the Tribunal deliver to the permanent secretary of the Tribunal any papers retained by him as aforesaid.

Each Government shall, within one month after the signing of the Agreement, appoint an Agent, whose official address shall be at Washington, D. C., to represent it in all matters connected with the arbitration, and shall at the same time communicate his name and official address to the other Government.

Each Government shall have also the right to designate Counsel, who shall be heard by the Tribunal under such regulations as it may prescribe.

Article 3.

The Agent of each Government, shall, within nine months from the date of the signing of this Agreement, deliver at Washington, D.C., to the Agent of the other Government, twelve copies of a printed Case, accompanied with printed copies of all the documentary and other evidence upon which it relies.

Within three months after the expiration of the period for the delivery of the Cases, the Agent of each Government shall, in like manner, deliver to the Agent of the other Government, at Washington, D.C., twelve copies of a printed Counter-case accompanied with printed copies of all additional documentary and other evidence upon which it relies. The Third Arbitrator may, however, extend the time for the delivery of the Counter-cases.

Either Government may call upon the other to produce original documents, referred to in its Case or Counter-case, and such original shall be promptly produced at Washington D.C., unless it shall be shown that they no longer exist, or that they form part of the public archives and cannot properly be withdrawn, and in the latter case, duly authenticated copies shall be furnished in the

El Tribunal de Arbitraje incluirá en su laudo la decisión de todas y cada una de las cuestiones respectivamente promovidas por las Partes interesadas en la expresada controversia, la cual, como se indica mas arriba, se refiere a medidas adoptadas el 22 de mayo de 1915, o antes. El laudo se considerará como definitivo solamente respecto de cuestiones entre la República Peruana y los dueños de la propiedad minera « La Brea y Pariñas », y no de cuestiones entre dichos propietarios y otros individuos particulares.

Artículo 2.

El Tribunal de arbitraje se consituirá de la manera siguiente :

Dentro de un mes despues de formado este convenio, cada Gobierno nombrará un Arbitro y comunicara su nombre al otro Gobierno.

El tercer Arbitro será el Presidente de la Corte Federal de la Confederacion Suiza. Este tercer Arbitro será el Presidente del Tribunal.

Caso de que el Tercer Arbitro omitiese actuar o declinase el cargo, la vacancia que se produjera se llenará mediante un convenio adicional entre las dos Partes contratantes.

Dos de los Arbitros formaran *quorum* y estaran facultados para decidir todas las cuestiones que se sometan al Tribunal, y para dictar laudo final.

En el caso de que el Arbitro nombrado por cualquiera de los dos Gobiernos, fallezca, renuncie o resulte incapacitado, o deje o se excuse de desempeñar el cargo, se llenará la vacante que por estas causas se produzca, nombrándose otro Arbitro dentro del termino de un mes.

El Tribunal puede nombrar un Secretario permanente y determinar sus atribuciones.

Las Partes, tan pronto como sea posible, se pondrán de acuerdo sobre una persona a la cual se entregará en Washington, D. C. cuatro copias de todos los avisos de nombramientos, memorias, contramemorias, argumentos, documentos originales o copias autenticadas de ellos y demás papeles enviados o producidos por cada una, de remitir a cada uno de los Arbitros una copia de cuanto documento le sea asi entregado, conservando para las actas del Tribunal el cuarto ejemplar, que estará a disposicion de los agentes de cada una de las Partes para ser revisado. La misma persona, cuando asi lo ordene el Tribunal, entregará al Secretario permanente todos los documentos que hubiera retenido conforme a lo que antecede.

Dentro de un mes despues de la firma de este convenio, cada Gobierno nombrará un Agente, cuya residencia oficial estará en Washington, D. C. que lo represente en todos los asuntos relacionados con el arbitraje y, al mismo tiempo, comunicará el nombre y dirección oficial al otro Gobierno.

Cada Gobierno tendrá tambien el derecho de nombrar un abogado, que será oido por el Tribunal conforme a los reglamentos que dicte.

Artículo 3.

Dentro de los nueve meses de la fecha de este convenio, el Agente de cada Gobierno entregará al Agente del otro en Washington, D. C. doce copias impresas de una memoria acompañada de copias, tambien impresas, de toda la documentacion y pruebas en que se funde.

Dentro de los tres meses de haber expirado el término para la entrega de las Memorias, el Agente de cada Gobierno entregará del mismo modo al Agente del otro Gobierno, en Washington, D. C. doce copias impresas de la respectiva contramemoria, acompañadas de copias igualmente impresas de toda la documentación adicional y demás pruebas en que se apoye. El tercer Arbitro puede, sin embargo, prorrogar el plazo para la entrega de las contramemorias.

Cada Gobierno puede solicitar del otro la presentación de los originales de los documentos citados en su memoria o contramemoria : y dichos originales serán presentados sin demora en Washington, D. C. a memos que se pruebe que no existen ya, o que forman parte de archivos públicos y no pueden ser legalmente extraídos. En este ultimo caso, se facilitarán copias debidamente

same manner as above directed for the originals, but the originals shall be open to the inspection of the authorized representative of either Government.

The Tribunal shall have like power to call for the production of original documents and to make inspection thereof through its authorized representatives.

The right to inspect in any and all cases above mentioned shall extend to the whole of any document of which part only is alleged or referred to by the party bringing it forward, and to any enclosures therein, or annexes thereto, or minutes or endorsements thereon.

Article 4.

The Tribunal shall meet within one month after the expiration of the period prescribed for the delivery of the Cases, on a day and at a place to be named by the Third Arbitrator.

Each Arbitrator shall then make and sign a solemn declaration that he will carefully examine and impartially decide the questions presented to the Tribunal for decision, and the declarations so made shall be entered in the record of the proceedings of the Tribunal.

Subsequent sessions may be held at such place as the Tribunal may prefer.

Article 5.

Within two months after the delivery of the Countercases, each Government may, through its Agent, deliver in duplicate to each of the Arbitrators, and to the Agent, or the Counsel, if any, of the other party, a printed argument of the questions embraced in the Cases and Countercases.

The Tribunal shall have power to require further arguments, printed or oral.

Article 6.

The Tribunal shall have power to administer oaths to witnesses and to take their testimony, either oral or in writing, employing an interpreter when necessary.

The Tribunal shall also have power to issue commissions to take testimony.

Article 7.

The Tribunal shall decide questions submitted to it upon the evidence and arguments submitted by the contracting Governments, but it may, from time to time, should it find occasion to do so, call upon the Agent of either Government to submit additional documents, evidence and explanations.

Article 8.

Each Government shall provide for the remuneration of the Arbitrator, and of the Agent, Counsel and any other persons appointed by it. All other expenses, including the honorarium of the Third Arbitrator, shall be paid by the two Governments in equal proportions.

Article 9.

The award shall be rendered within the period of two months after the Tribunal shall have declared the arguments to be closed ; but the Tribunal may in its discretion extend this period.

autenticadas de la misma manera antes indicada para los originales ; pero se podra hacer la verificación de estos por representantes autorizados del otro Gobierno.

El Tribunal tendrá igual facultad para pedir la presentación de documentos originales y para hacer la verificación por medio de sus representantes autorizados.

En todos y cada uno de los casos antes mencionados, el derecho de verificación se extiende a la totalidad de cualquier documento del que solo alega o cita una parte el Gobierno que lo exhibe, y además a todas las inserciones o anexos, minutas o tramitaciones.

Artículo 4.

El Tribunal se reunirá dentro de un mes después de expirar el término fijado para la entrega de las Memorias, en el día y lugar que señale el tercer Arbitro.

Cada Arbitro hará y suscribirá entonces una declaración solemne de que estudiará cuidadosamente y decidirá con imparcialidad las cuestiones presentadas a la resolución del Tribunal ; y esas declaraciones asi hechas formarán parte de las actas del Tribunal.

Las sesiones posteriores se realizarán en el lugar que prefiera el Tribunal.

Artículo 5.

Dentro de los dos meses posteriores a la entrega de las contramemorias, cada Gobierno, por medio de su respectivo Agente, puede remitir, por duplicado, a cada uno de los Arbitros y al Agente o abogado, si lo hubiere, del otro Gobierno, alegaciones impresas sobre las cuestiones comprendidas en las Memorias o contramemorias.

El Tribunal estará facultado para exigir nuevas demostraciones impresas u orales.

Artículo 6.

El Tribunal estará facultado para recibir juramento a los testigos y para tomar sus declaraciones, orales o escritas, empleando intérprete cuando sea necesario.

El Tribunal podrá también tomar declaraciones por medio de comisionados.

Artículo 7.

El Tribunal decidirá las cuestiones que se le sometan en vista de la prueba y alegaciones producidas por los Gobiernos contratantes ; pero, si lo cree oportuno, puede, de vez en cuando, pedir al Agente de cualquiera de los dos Gobiernos la presentación de documentos adicionales, pruebas y explicaciones.

Artículo 8.

Cada Gobierno atenderá a la remuneración del Arbitro, Agente, abogado o cualquiera otra persona nombrada por él. Todos los otros gastos, inclusive el honorario del tercer Arbitro, se pagarán por los dos Gobiernos, en proporciones iguales.

Artículo 9.

El laudo se expedirá dentro del término de dos meses después de que el Tribunal haya declarado concluido el juicio ; pero el Tribunal puede extender a voluntad este término.

ELGUERA.

Artículo 10.

Las Altas Partes Contratantes convienen en considerar el laudo expedido en virtud de este convenio, como solución completa, perfecta y definitiva de la controversia a que este convenio se refiere.

En el caso de que el Tribunal, antes de dictar su laudo, sugiera condiciones de arreglo que ambos Gobiernos acepten como satisfactorias, o que los mismos Gobiernos se pongan de acuerdo sobre los términos del arreglo, el Tribunal incorporará ese arreglo en un laudo, que se considerará como el laudo del Tribunal.

Cualquiera diferencia entre los dos Gobiernos sobre la interpretación o ejecución del laudo, será sometida al Tribunal.

Artículo 11.

En conformidad con el principio legal reconocido como necesariamente aplicable a las circunstancias del presente caso, queda entendido y convenido que, estando pendiente el laudo del Tribunal o la resolución de cualquiera diferencia proveniente de su interpretación o ejecución, no se alterará el *statu quo* respecto de la propiedad minera « La Brea y Pariñas », y especialmente que no se ejecutará, en todo ni en parte, el antes mencionado decreto del 15 de marzo de 1915.

En testimonio de lo cual ; los infrascritos han puesto su nombres y fijado sus sellos, en Lima, el día veintisiete de agosto de mil novecientos veintiuno.

(L. S.) (firmado) : A. SALOMON.

(L. S.) (firmado) : A. C. GRANT DUFF.

Es conforme

El Oficial Mayor de R. R. E. E.

ELGUERA.

¹ TRADUCTION. — TRANSLATION.

No. 195. — CONVENTION ENTRE LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE ET LE PÉROU, RELATIVE A LA PROPRIÉTÉ MINIÈRE « LA BREA Y PARIÑAS », SIGNÉE A LIMA LE 27 AOÛT 1921.

Considérant qu'un différend s'est élevé entre le Gouvernement de la République du Pérou et le Gouvernement de Sa Majesté britannique au sujet de certaines résolutions suprêmes ou décrets du premier de ces Gouvernements, concernant la propriété minière « La Brea y Pariñas », située dans la province de Païta (République du Pérou), possédée par les héritiers de feu William Keswick, sujet britannique, et affermée par la London and Pacific Petroleum Co (Ltd.), société constituée conformément aux dispositions de la législation britannique ;

Considérant que le Gouvernement de Sa Majesté Britannique a prié le Gouvernement de la République du Pérou de soumettre le différend en question à l'arbitrage international et que le Congrès péruvien, en vertu de la loi N° 3016, promulguée par le Président du Pérou le 10 janvier 1919, a autorisé le pouvoir exécutif à conclure un accord avec le Gouvernement de Sa Majesté britannique pour soumettre à la décision définitive d'un tribunal international le litige pendant entre les deux Gouvernements ;

La RÉPUBLIQUE DU PÉROU, par l'organe de son représentant, le D^r Alberto SALOMON, Ministre des Affaires étrangères ;

Et SA MAJESTÉ BRITANNIQUE, par l'organe de son représentant, M. A. C. GRANT DUFF, Envoyé extraordinaire et Ministre plénipotentiaire, — lesquels se sont communiqué réciproquement leurs pleins pouvoirs, ont conclu l'accord suivant :

Article 1.

Il est convenu que le différend ci-dessous sera soumis à la décision définitive d'un tribunal d'arbitrage qui devra être constitué comme il est prévu plus loin.

Le Gouvernement de la République du Pérou prétend que les résolutions suprêmes ou décrets du 31 mars 1911, des 15 mars et 22 mai 1915, relativement à la propriété minière de la « Brea y Pariñas », sont valables et conformes à la loi et doivent être appliquées et que, en outre, la propriété minière en question tombe sous le coup de l'ensemble des lois minières présentes ou futures de la République du Pérou.

Le Gouvernement de Sa Majesté britannique, d'autre part, prétend que la propriété minière en question possède un statut juridique distinct de celui des propriétés minières acquises et possédées dans les formes ordinaires, conformément aux ordonnances sur les mines ou au code minier du Pérou ; que la dite propriété ne tombe pas sous le coup de l'ensemble des lois minières ou d'une législation incompatible avec un statut distinct de cette nature, et que les résolutions suprêmes ou décrets indiqués plus haut ne sont pas valables et ne peuvent être légalement appliqués.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

Le Tribunal d'arbitrage, dans sa sentence, devra donner une décision sur l'ensemble et sur chacune des questions soulevées respectivement par les parties contractantes dans le différend susdit, qui se rapporte, comme il est indiqué ci-dessus, à des mesures adoptées le 22 mai 1915 ou antérieurement à cette date. La sentence ne sera considérée comme définitive qu'en tant qu'elle s'appliquera aux points en litige entre la République du Pérou et les possesseurs de la propriété minière « La Brea y Pariñas » et non aux points en litige entre les dits propriétaires et d'autres particuliers.

Article 2.

Le Tribunal d'arbitrage sera constitué de la manière suivante : Dans le délai d'un mois, à partir de la signature du présent accord, chaque Gouvernement nommera un arbitre dont il communiquera le nom à l'autre Gouvernement. Le troisième arbitre sera le président de la Cour fédérale de la Confédération suisse, qui sera président du tribunal d'arbitrage.

Au cas où le troisième arbitre, nommé en vertu du présent accord, ne remplirait pas ses fonctions, soit par défaut, soit par refus, un accord complémentaire entre les Hautes Parties contractantes pourvoira à cette vacance.

Deux quelconques des arbitres du Tribunal constitueront un quorum ; ils auront le pouvoir de prononcer des décisions sur toutes les questions portées devant le tribunal, y compris le jugement définitif.

Au cas où l'arbitre nommé par l'un des deux Gouvernements mourrait, démissionnerait, deviendrait infirme, ou, soit par défaut, soit par refus, ne remplirait pas ses fonctions, la vacance ainsi survenue devrait être remplie, dans le délai d'un mois, par la nomination d'un autre arbitre.

Le Tribunal peut nommer un secrétaire permanent et déterminer ses fonctions.

Les deux parties, d'un commun accord, désigneront, dans le plus bref délai possible, un représentant résidant à Washington (Etats-Unis) et à qui chacune d'elles devra faire parvenir quatre exemplaires de toutes les notifications de nominations, tous mémoires, contre-mémoires, exposés justificatifs, documents originaux ou copies certifiées conformes, et autres pièces produites ou remises par l'une quelconque des parties à l'autre partie. Le représentant désigné aura pour fonctions de faire tenir à chacun des arbitres un exemplaire de chaque pièce reçue par lui et de conserver pour les archives du Tribunal le quatrième exemplaire qui pourra être consulté par les mandataires des deux parties. Ce même représentant devra, toutes les fois que le Tribunal l'en chargera, faire tenir au secrétaire permanent du dit Tribunal toutes les pièces conservées par lui, comme il est dit ci-dessus.

Chaque Gouvernement, dans le délai d'un mois après la signature de l'accord, devra nommer un mandataire officiellement domicilié à Washington et chargé de le représenter dans toutes les questions relatives à l'arbitrage.

Chaque Gouvernement devra communiquer, en même temps, à l'autre Gouvernement le nom et l'adresse officielle de son mandataire.

Chaque Gouvernement aura également le droit de désigner un avocat-conseil, qui sera entendu par le Tribunal, conformément aux règles que celui-ci déciderait d'établir.

Article 3.

Le mandataire de chacun des deux Gouvernements devra, dans un délai de neuf mois à dater de la signature du présent accord, faire tenir aux mandataires de l'autre Gouvernement à Washington, douze exemplaires d'un mémoire explicatif imprimé, accompagné d'exemplaires imprimés de toutes les pièces et autres témoignages, etc., à l'appui de ce mémoire.

Dans les trois mois après l'expiration du délai imparti pour la remise des mémoires explicatifs, le mandataire de chaque Gouvernement devra de la même manière faire tenir aux mandataires de l'autre Gouvernement à Washington douze exemplaires d'un contre-mémoire imprimé, accompagné d'exemplaires imprimés de tous les témoignages complémentaires, documentaires ou autres à l'appui de ce contre-mémoire. Le troisième arbitre pourra toutefois prolonger le délai imparti pour la remise des contre-mémoires.

L'un quelconque des deux Gouvernements peut demander à l'autre de produire les documents originaux cités dans les mémoires ou contre-mémoires ; ces originaux devront être communiqués, à bref délai à Washington, à moins que l'on ne démontre qu'ils n'existent plus ou qu'ils font partie d'archives publiques et ne peuvent en être retirés ; dans ce dernier cas, il devra en être fourni des copies certifiées conformes, comme il a été spécifié plus haut pour les originaux, mais les originaux devront pouvoir être consultés par le représentant autorisé de l'un ou de l'autre Gouvernement.

Le Tribunal devra avoir également la faculté de requérir la production des documents originaux et d'examiner ces documents par l'intermédiaire de ses représentants autorisés.

Le droit d'examen, dans l'un des cas, ou dans tous les cas ci-dessus mentionnés, s'étendra à la totalité d'un document quelconque dont un passage seulement aura été invoqué ou cité par celle des parties qui l'aura produit ; il doit s'étendre également à toutes pièces jointes, annexes, minutes, ou endos faisant partie d'un document.

Article 4.

Le Tribunal se réunira dans un délai d'un mois après l'expiration de la période prévue pour la remise des dossiers, à la date et à l'endroit désignés par le troisième arbitre.

Chaque arbitre rédigera et signera alors une déclaration solennelle, indiquant qu'il examinera soigneusement et tranchera impartialement les questions soumises à la décision du Tribunal ; les déclarations faites sous cette forme seront insérées dans les procès-verbaux des débats du Tribunal.

Le Tribunal pourra tenir ses séances ultérieures dans tels lieux qu'il lui plaira de désigner.

Article 5.

Dans un délai de deux mois à dater de la remise des contre-mémoires, chaque Gouvernement pourra, par l'entremise de son mandataire, faire tenir en double exemplaire à chacun des arbitres, ainsi qu'aux mandataires ou à l'avocat-conseil — s'il en a été constitué — de l'autre partie, un exposé imprimé discutant les questions contenues dans les différents mémoires et contre-mémoires.

Le Tribunal aura le droit de demander des exposés complémentaires, oraux ou imprimés.

Article 6.

Le Tribunal aura le droit de déférer le serment aux témoins et de recevoir leurs dépositions soit orales, soit écrites, en faisant appel, en cas de besoin, à un interprète. Le tribunal aura également le pouvoir d'envoyer des commissions rogatoires en vue de recueillir des témoignages.

Article 7.

Le Tribunal tranchera les questions qui lui sont soumises d'après les témoignages et les arguments juridiques que lui présenteront les Gouvernements contractants ; mais il pourra de temps en temps, si les circonstances l'exigent, demander au mandataire de l'autre Gouvernement de présenter des documents, témoignages et éclaircissements complémentaires.

Article 8.

Chaque Gouvernement pourvoira aux honoraires de l'arbitre et à ceux du mandataire, de l'avocat-conseil et de toute autre personne nommée par lui. Tous les autres frais, y compris les émoluments du troisième arbitre, seront supportés en parts égales, par les deux Gouvernements.

Article 9.

La sentence sera rendue dans un délai de deux mois après que le tribunal aura prononcé la clôture des débats ; mais le tribunal pourra, s'il le juge utile, prolonger ce délai.

Article 10.

Les Hautes Parties contractantes conviennent de considérer la sentence ainsi rendue conformément au présent accord comme un règlement complet, absolu et définitif du litige en question. Dans le cas où le tribunal, avant de rendre sa sentence, indiquerait les termes d'un règlement que les deux Gouvernements pourraient accepter comme satisfaisant, ou dans le cas où les deux Gouvernements s'entendraient eux-mêmes sur les termes d'un règlement, le Tribunal devrait, dans l'un et l'autre cas, enregistrer le dit règlement dans une sentence qui serait considérée comme la sentence du Tribunal.

Toute controverse qui s'élèverait entre les deux Gouvernements sur l'interprétation ou l'exécution de la sentence devra être soumise au Tribunal.

Article 11.

Conformément à un principe de droit reconnu comme devant s'appliquer au présent litige, il est entendu et convenu que, en attendant la sentence du Tribunal ou la solution de tout différend qui s'élèverait sur l'interprétation ou l'exécution de cette sentence, il ne sera pas porté atteinte au *statu quo*, en ce qui concerne la propriété minière « La Brea y Pariñas », et, en particulier, que le décret du 15 mars 1915 indiqué plus haut ne sera appliqué ni en totalité ni en partie.

En foi de quoi les soussignés ont apposé leurs signatures et leurs sceaux au présent accord, à Lima, le 27 août 1921.

(L. S.) (Signé) A. SALOMON.

(L. S.) (Signé) A. C. GRANT DUFF.

N° 196.

**NORVÈGE ET LA
RÉPUBLIQUE DES SOVIETS
DE RUSSIE**

Arrangement préliminaire signé à
Christiania le 2 septembre 1921.

**NORWAY AND THE SOVIET
REPUBLIC OF RUSSIA**

Preliminary Agreement signed at
Christiania, September 2, 1921.

No. 196. — PRELIMINARY AGREEMENT BETWEEN NORWAY AND THE SOVIET REPUBLIC OF RUSSIA¹ SIGNED AT CHRISTIANIA, SEPTEMBER 2, 1921.

Texte officiel anglais communiqué par le Ministre des Affaires étrangères de Norvège. L'enregistrement de cet arrangement a eu lieu le 19 décembre 1921.

The ROYAL NORWEGIAN GOVERNMENT and the GOVERNMENT OF THE RUSSIAN SOCIALIST FEDERATIVE SOVIET REPUBLIC, who are both desirous that — pending the re-establishment of normal diplomatic relations — trade and commerce between the two countries should be forthwith resumed, have concluded the following Preliminary Agreement, *viz* :

Article 1.

(1) The Norwegian Government agrees to grant free admittance to a Delegation of the R. S. F. S. R. Government, consisting of one or several authorized official representatives (head of the Delegation and his official assistants) and several trade agents and their staff of secretaries, experts, translators, clerks, etc. The R. S. F. S. R. Government, on the same conditions, grants admission to a Delegation of the Norwegian Government.

The number of official representatives and trade agents shall be mutually agreed upon.

(2) Provisionally the number of the members of each Delegation, together with the said staff, coming from Norway and Russia, respectively, is fixed at 20, this number being subject to increase by mutual agreement.

(3) The heads of the Delegations of both countries will have quality and full power to act in the name of their Governments.

(4) The official Delegation of the R. S. F. S. R. in Norway should be regarded as the only representative of the Russian State.

(5) If either of the contracting parties should want to appoint any of the said trade agents to reside and carry out the functions ordinarily performed by consular officers — according to the present agreement — at places outside of the capital of the respective country, they may do so subject to the approval in each case of the other party.

Article 2.

(1) The official representatives and trade agents enjoy immunity of person, domicile and private property, and shall be exempted from all compulsory obligations and services whatsoever, whether civil, naval, military or other, and from any contributions imposed as an equivalent for

¹ Ratifié par la Russie le 19 septembre 1921, et par la Norvège le 1 octobre de la même année.

¹ TRADUCTION. — TRANSLATION.No. 196. — ARRANGEMENT PRÉLIMINAIRE ENTRE LA NORVÈGE ET LA RÉPUBLIQUE DES SOVIETS DE RUSSIE², SIGNÉ A CHRISTIANIA, LE 2 SEPTEMBRE 1921.

English official text communicated by the Norwegian Minister for Foreign Affairs. The Registration of this Agreement took place on December 19, 1921.

Le GOUVERNEMENT ROYAL NORVÉGIEN et le GOUVERNEMENT DE LA RÉPUBLIQUE SOCIALISTE FÉDÉRATIVE DES SOVIETS DE RUSSIE, également désireux que les échanges et le commerce entre les deux pays soient repris sans délai, ont conclu, en attendant le rétablissement des relations diplomatiques normales, l'accord préliminaire suivant :

Article 1.

1. Le Gouvernement norvégien convient d'accorder libre accès en Norvège à une délégation du Gouvernement de la R. S. F. S. R., composée d'un ou plusieurs représentants officiels autorisés (chef de délégation et ses adjoints officiels) et de plusieurs agents commerciaux, avec leurs secrétaires, experts, traducteurs, commis, etc. Le Gouvernement de la R. S. F. S. R. accorde, aux mêmes conditions, l'accès en Russie d'une délégation du Gouvernement norvégien.

Le nombre des représentants officiels et des agents commerciaux sera fixé d'un commun accord.

2. Le nombre des membres de chaque délégation et celui de leur suite, venant respectivement de Russie et de Norvège, sera provisoirement fixé à vingt ; ce nombre pourra être augmenté d'un commun accord.

3. Les chefs des délégations de chaque pays seront qualifiés et auront pleins pouvoirs pour agir au nom de leur Gouvernement.

4. La délégation officielle de la R. S. F. S. R. en Norvège sera seule considérée comme représentant l'Etat russe.

5. Chacune des deux Parties contractantes aura le droit, si elle le désire, de désigner un des susdits agents commerciaux pour résider en permanence et remplir les fonctions attribuées ordinairement aux membres du service consulaire, conformément au présent accord, dans des endroits situés hors de la capitale de chaque pays, sous réserve de l'approbation, dans chaque cas particulier, de l'autre Partie contractante.

Article 2.

1. Les représentants officiels et les agents commerciaux jouiront de l'immunité, pour eux-mêmes, leur domicile et leurs propriétés privées, et seront exempts de toute obligation et de tout service civil, naval, militaire ou autre, ainsi que de toute contribution imposée à titre d'équiva-

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² Ratified by Russia on September 19, 1921, and by Norway on October 1 of the same year.

personal service. They shall be free of any central or local taxation and enjoy all other privileges of that kind which are granted to the official representatives of other foreign Governments, and shall have the right of egress.

(2) The respective Governments will extend to members of the staffs of the respective Delegations, including persons already domiciled in the respective country, the same liberality as is, under equal circumstances, usually, in conformity with the law of nations, accorded to the staffs of diplomatic missions.

(3) The official representatives of both countries shall have the right to use the flag and other official emblems established by the laws of their respective countries.

Article 3.

(1) The Delegations shall be granted the rights enjoyed by persons having a legal status and all consequences arising therefrom, such as the right of appearing before the courts of the country in question as plaintiff or defendant, and of entering into every sort of commercial, credit, and financial transactions within the limits of the laws of the respective country. For this purpose, the Delegations of both countries should, as regards civil disputes arising in connection with this agreement, be granted the right of bringing actions and to appear before the said courts with full legal effect.

(2) The Heads of both Delegations shall further be empowered to receive — on behalf of their mandators — notices and citations brought against the latter before the Norwegian or Russian courts, respectively, regarding the fulfilment of contracts made under this agreement.

Article 4.

(1) Both Governments declare that they will not initiate nor support any steps with a view to attach or take possession of any funds, goods or movable or immovable property belonging to the other party or its nationals lawfully imported into or acquired in the respective countries after the conclusion of this Agreement.

(2) As long as the present Agreement is in force, property belonging to the Russian Government shall in Norway enjoy the immunity extended under international law to the property of friendly Governments and shall especially not be subjected to Norwegian jurisdiction or sequestration by Norwegian authorities. The previous stipulation does not, however, apply in the case of legal actions arising in connection with contracts, acts and events taking place under this Agreement.

The Russian Government gives a corresponding guaranty as regards property belonging to the Norwegian Government.

(3) The stipulation laid down in § 32 of the law relating to civil procedure, dated August 13th, 1915, and implying that an action may be brought in against a person who has no general forum (venue) in Norway, shall not be applied with respect to the Russian Government and its official representatives.

(4) If — as a result of any action in a court — effectiveness of the stipulations of this article should to some extent be reduced, either of the parties have the right to terminate this agreement forthwith.

Article 5.

(1) The official representatives enjoy the rights of free access to the Minister of Foreign Affairs of the respective country in matters relating to their Governments, to the carrying out of this Agreement, to trade relations, or to the defence of the interests of their nationals.

lent de ces services. Ils seront exempts de toute taxe générale ou locale, jouiront de tous les privilèges de même nature accordés aux représentants officiels des autres Gouvernements étrangers et auront droit de libre sortie.

2. Les Gouvernements respectifs étendront aux membres de chacune de leur délégation, y compris ceux qui sont déjà domiciliés dans le pays considéré, les mêmes facilités qui sont accordées, conformément au droit international, dans des circonstances semblables aux membres des missions diplomatiques.

3. Les représentants officiels des deux pays auront le droit de faire usage du drapeau et autres emblèmes officiels prévus par les lois de leurs pays respectifs.

Article 3.

1. Les délégations jouiront des droits accordés à toutes les personnes pourvues d'un statut légal et jouiront également de tous les effets qui procèdent de ces droits, tels que le droit d'ester en justice devant les tribunaux du pays en question, soit comme demandeur, soit comme défendeur, et le droit d'entreprendre des opérations commerciales de crédit ou financières quelconques, conformément aux lois du pays. Les délégations des deux pays devront, à cet effet, recevoir, quant aux procès civils auxquels pourrait donner lieu le présent accord, le droit d'intenter des actions judiciaires et celui de comparaître devant les dits tribunaux avec tous les effets juridiques que comportent ces droits.

2. Les chefs des deux délégations seront, en outre, autorisés à recevoir, au nom de leurs commettants, les assignations et citations visant ces derniers devant les tribunaux norvégiens ou russes, respectivement, et se rapportant à l'exécution des contrats conclus conformément au présent accord.

Article 4.

1. Les deux gouvernements s'engagent à ne prendre et à n'appuyer aucune mesure, en vue de séquestrer ou de prendre possessions de capitaux, biens ou propriétés meubles ou immeubles, appartenant à l'autre partie ou à ses nationaux et importés ou acquis régulièrement dans chaque pays, après la conclusion du présent accord.

2. Tant que le présent accord sera en vigueur, les biens appartenant au Gouvernement russe jouiront en Norvège de l'immunité conférée, conformément au droit international, aux biens de Gouvernements amis, et, en particulier, ils ne seront pas soumis à la juridiction norvégienne ou à des mesures de séquestre émanant des autorités norvégiennes. Toutefois, la stipulation qui précède ne s'appliquera pas, dans le cas d'actions judiciaires intentées au sujet de contrats, d'actes ou d'événements tombant sous le coup du présent accord.

Le Gouvernement russe donne une garantie correspondante en ce qui concerne les biens appartenant au Gouvernement norvégien.

3. La stipulation énoncée au § 32 de la loi relative à la procédure civile du 13 août 1915 et portant qu'une action peut être intentée contre une partie qui n'a pas de for général (« venue ») en Norvège ne sera pas applicable au Gouvernement russe ou à ses représentants officiels.

4. Si, par suite d'une action quelconque intentée devant un tribunal, l'efficacité des stipulations du présent article se trouvait dans une certaine mesure infirmée, chacune des deux parties aura le droit de dénoncer immédiatement le présent accord.

Article 5.

1. Les représentants officiels jouiront du droit de libre accès auprès du Ministre des Affaires étrangères de chacun des deux pays, pour les questions qui intéressent leur Gouvernement et qui se rapportent à l'exécution du présent accord, aux relations commerciales et à la défense des intérêts de leurs ressortissants.

(2) They enjoy also the right to grant visas and passports, and to certify documents, and all other rights of that kind which belong to official representatives of other foreign Governments in the country in question.

Article 6.

(1) The official representatives and trade agents enjoy the right of freely communicating with their own Government and its official representatives in other countries by way of telegraph, wireless, or mail, and the right of sending and receiving telegrams in cipher, the dispatches of the Delegations being forwarded on basis of priority as official Government dispatches of the respective country. The Delegations enjoy also the right of dispatching and receiving couriers with sealed bags — which shall be exempted from examination — the total weight of sealed bags brought by such couriers not to exceed ten (10) kilograms per week.

(2) The official representatives and trade agents have the right of freely receiving by couriers or mail all sorts of periodicals and books, appearing in their own country, for their personal use or for the benefit of their staff.

(3) The Government of each country pledges itself to assist the respective Delegations to the best of its ability in finding residences and premises necessary for living and carrying on their work.

Article 7.

Passports, powers of attorney, and similar documents — issued or certified by the competent authorities in either country — shall be treated in the other country as if they were issued or certified by the authorities of a recognized foreign Government.

Article 8.

(1) The members of the Delegations and their staffs engage themselves to abstain from any political propaganda and not to interfere with the internal affairs of the respective country.

(2) The Delegations of both parties shall abstain from entering into any service or receiving any commission from any Government, firms, or private persons of any other country than their own.

Article 9.

(1) Norwegian and Russian merchant ships, their masters, crews, and cargoes, shall, in ports of Norway and Russia, respectively, receive in all respects the treatment, privileges, facilities, immunities, and protections which are usually accorded by the established practice of commercial nations to foreign merchant ships, their masters, crews, and cargoes visiting their ports, including the facilities usually accorded in respect of coal, water, pilotage, berthing, dry-docks, cranes, repairs, warehouse, and, generally, all services appliances and premises connected with merchant shipping.

(2) Each of the contracting parties consents to permit free transit of goods from and to the other country, in accordance with the laws of the respective countries, always provided that nothing in this stipulation shall entitle either party to claim the benefit of special transit agreements made by the other party with any third country. Such transit goods may be reshipped, stored or re-exported, subject to the restrictions resulting from the laws of the respective countries. They shall be exempt from custom duties and transit dues in any form.

2. Ils jouiront également du droit d'accorder des visas et des passeports, de légaliser des pièces et de tous autres droits de même nature appartenant aux représentants officiels des autres Gouvernements étrangers dans le pays intéressé.

Article 6.

1. Les représentants officiels et agents commerciaux jouiront du droit de libre communication avec leur Gouvernement et ses représentants officiels dans d'autres pays, par télégraphe, par télégraphie sans fil, ou par poste, ainsi que du droit d'envoyer et de recevoir des télégrammes chiffrés, la priorité de transmission étant accordée aux dépêches des délégations au même titre qu'aux dépêches officielles du Gouvernement de chacun des deux pays. Les délégations jouiront aussi du droit d'expédier et de recevoir des courriers porteurs de valises scellées qui seront exemptes d'examen, le poids total des valises scellées apportées par ces courriers ne devant pas excéder dix kilogrammes (10 kg.) par semaine.

2. Les représentants officiels et les agents commerciaux auront le droit de recevoir librement, par courriers ou par poste, tout genre de périodiques et de livres publiés dans leur pays, pour leur usage personnel ou celui de leur suite.

3. Le Gouvernement de chaque pays s'engage à faire tous ses efforts pour aider les délégations respectives à trouver les locaux nécessaires à leur logement ou à leur travail.

Article 7.

Les passeports, procurations et autres pièces semblables délivrés, ou légalisés dans chaque pays par les autorités compétentes, seront traités dans l'autre pays comme s'ils avaient été délivrés ou légalisés par les autorités d'un Gouvernement étranger reconnu.

Article 8.

1. Les membres des délégations et leur suite s'engagent à s'abstenir de toute propagande politique et à ne pas intervenir dans les affaires intérieures de chacun des deux pays.

2. Les délégations des deux parties s'abstiendront d'entrer, d'une manière quelconque, au service, ou de recevoir une commission quelconque, d'un Gouvernement, d'une entreprise commerciale ou d'un particulier de tout pays autre que le leur propre.

Article 9.

1. Les bâtiments de commerce norvégiens et russes, leurs capitaines, équipages et chargements recevront, à tous égards, dans les ports de la Norvège et de la Russie respectivement, le traitement, les privilèges, facilités, immunités et protections qui y sont accordés d'habitude, conformément à la pratique courante des nations commerçantes vis-à-vis des bâtiments étrangers qui visitent leurs ports, de leurs capitaines, équipages et cargaisons, y compris les facilités accordées d'habitude pour le charbon, l'eau, le pilotage, les postes d'amarrage, les passages en cale sèche, grues, réparations, entrepôts et, en général, pour tous les services, le matériel et les locaux à l'usage de la marine marchande.

2. Chacune des Parties contractantes convient d'accorder l'autorisation de libre transit aux marchandises en provenance et à destination de l'autre pays, conformément aux lois respectives des deux pays, pourvu toutefois que rien dans cette stipulation ne donne le droit à chacune des parties de réclamer le bénéfice d'accords spéciaux de transit conclus par l'autre partie avec un tiers pays quelconque. Ces marchandises en transit pourront être réembarquées, entreposées ou réexportées, sous réserve des restrictions qui résultent des lois respectives de chacun des deux pays. Elles seront exemptes des droits de douane et des taxes de transit sous quelque forme que ce soit.

Article 10.

Both contracting parties agree, simultaneously with the conclusion of the present Agreement, to renew exchange of private postal and telegraphic correspondence between both countries, as well as dispatch and acceptance of wireless messages in accordance with the existing international post and telegraph regulations. As regards telegraphy in cipher, the provisions of Article 6 herein shall apply.

Article 11.

The commercial agreements and transactions between the two countries should be based on the following principles, *viz.* :

(a) The monopoly of the foreign trade — as far as Russia is concerned — belongs to the Government of the R. S. F. S. R., which works through the Commissariat for Foreign Trade and its organisations.

(b) Every commercial agreement and transaction which has been made with some private persons or groups who are not working on behalf or with the consent of the Government of the R. S. F. S. R., will be regarded as a violation of such monopoly, with all consequences arising out of the Russian law in the matter.

(c) The monopolisation of the foreign trade by any party cannot be regarded by the other party as a reason for imposing any custom duties or claiming any compensation.

Article 12.

The present Agreement shall not prejudice any existing claims for the payment of compensation or the effecting of restitution of either party or of its nationals against the other party.

Article 13.

This Agreement shall enter into force as soon as ratified by both Governments. If either of the parties should wish to terminate the present Agreement, it should give six months' notice thereof. When such notice shall have been given, the only new transactions which shall be entered into under this Agreement shall be such as can be completed within the six months.

Article 14.

If the termination of this Agreement should be noticed or agreed upon, the official Delegations are accorded the right to stay in the country during the time necessary for the complete winding up of commercial transactions and the selling off or export of the goods belonging to their Governments, but not exceeding three months.

CHRISTIANIA, *September 2, 1921.*

(Signed) JOH. LUDW. MOWINCKEL (L. S.)

(Signed) P. M. KERGENTZEFF (L. S.)

Pour copie conforme.

K. GWERHOLT HANSSEN,
Directeur du Commerce.

Article 10.

Les deux parties contractantes conviennent de rétablir, dès la conclusion du présent accord, l'échange de correspondances privées, postales et télégraphiques entre les deux pays, ainsi que l'expédition et la réception des communications par télégraphie sans fil, conformément aux règlements internationaux, postaux et télégraphiques existants. Les dispositions de l'article 6 ci-dessus s'appliqueront à l'échange des télégrammes chiffrés.

Article 11.

Les accords commerciaux et les transactions commerciales entre les deux pays se conformeront aux principes suivants :

a) Le monopole du commerce étranger, en ce qui concerne la Russie, appartient au Gouvernement de la R. S. F. S. R., agissant par l'intermédiaire du Commissariat du commerce étranger et de ses organisations ;

b) Tout accord commercial ou toute transaction commerciale conclue avec des particuliers ou des groupes n'agissant pas au nom ou avec le consentement du Gouvernement de la R. S. F. S. R. sera considéré comme conclu en violation du susdit monopole, soumis par suite à toutes les conséquences qui résultent des lois russes en la matière ;

c) La monopolisation du commerce étranger par l'une quelconque des deux parties ne pourra être considérée par l'autre partie comme un motif d'imposer des droits de douane, ou de réclamer une indemnité quelconque.

Article 12.

Le présent accord ne portera en rien préjudice aux demandes d'indemnité ou de restitution présentées par l'une des parties ou ses nationaux à l'autre partie.

Article 13.

Le présent accord entrera en vigueur dès qu'il aura été ratifié par les deux Gouvernements. Si l'une des deux parties désire mettre fin au présent accord, elle sera tenue de donner un préavis de six mois. Lorsque ce préavis aura été notifié, seules pourront encore être conclues, conformément à cet accord, des transactions nouvelles pouvant être achevées dans la dite période de six mois.

Article 14.

En cas de notification de la dénonciation, ou en cas de dénonciation à l'amiable du présent accord, les délégations officielles auront le droit de séjourner dans le pays pendant la période nécessaire au règlement complet des transactions commerciales et à la liquidation ou à l'exportation des marchandises appartenant à leur Gouvernement, période qui ne pourra dépasser trois mois.

CHRISTIANIA, le 2 septembre 1921.

(Signé) JOH. LUDW. MOWINCKEL (L. S.).

(Signé) P. M. KERGENZEFF (L. S.).

N° 197.

FRANCE ET SUÈDE

Echange de Notes comportant un arrangement relatif à l'échange de notifications concernant les aliénés. Paris, les 27 mai, 14 octobre et 9 novembre 1921.

FRANCE AND SWEDEN

Exchange of Notes constituting an Agreement concerning the exchange of notifications with regard to persons of unsound mind. Paris, May 27, October 14, and November 9, 1921.

No. 197. — ÉCHANGE DE NOTES COMPORTANT UN ARRANGEMENT
RELATIF A L'ÉCHANGE DE NOTIFICATIONS CONCERNANT
LES ALIÉNÉS. PARIS LES 27 MAI, 14 OCTOBRE ET 9 NO-
VEMBRE 1921.

Texte officiel français communiqué par le Ministère des Affaires étrangères de la Suède. L'enregistrement de cet échange de notes a eu lieu le 27 décembre 1921.

LÉGATION DE SUÈDE.

PARIS, le 27 mai 1921.

MONSIEUR LE PRÉSIDENT,

Conformément aux stipulations de conventions conclues, à titre de réciprocité, entre la Suède et plusieurs autres pays, l'admission des aliénés, ressortissants de ces pays, dans les maisons d'aliénés suédoises, leur sortie de ces établissements ainsi que leur mort, sont depuis quelque temps communiquées régulièrement aux Gouvernements de leurs pays respectifs par l'intermédiaire de leurs représentants diplomatiques accrédités auprès de Sa Majesté le Roi.

Ces communications ont pour but de permettre d'informer les parents du malade et de les mettre à même de sauvegarder leurs intérêts ainsi que ceux du malade. En même temps elles donnent aux autorités du pays du malade l'occasion de prendre les mesures nécessaires pour pourvoir aux soins de sa personne et de sa fortune.

Mon Gouvernement, estimant qu'il serait très désirable de recevoir des notifications de même nature concernant tout ressortissant suédois qui serait atteint à l'étranger de maladies mentales, m'a chargé de proposer à Votre Excellence, à titre de réciprocité, les articles suivants.

Article 1.

Quand un ressortissant français sera atteint en Suède d'aliénation mentale, son internement dans une maison d'aliénés ou sa sortie d'un tel établissement ou éventuellement sa mort sera notifiée à la Légation de France à Stockholm.

Article 2.

Les notifications prévues à l'article 1^{er} devront mentionner le nom de la maison d'aliénés où le malade est interné et contenir, si possible, les indications suivantes concernant le malade :

1. Nom et prénoms ;
2. Date et lieu de naissance ;

¹ D'après une note du 9 janvier 1922 émanant du Ministère des Affaires étrangères de Suède « aucune ratification du dit arrangement n'est prévue. »

¹ TRADUCTION. — TRANSLATION.

No. 197. — EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT CONCERNING THE EXCHANGE OF NOTIFICATIONS WITH REGARD TO PERSONS OF UNSOUND MIND, PARIS, MAY 27, OCTOBER 14, AND NOVEMBER 9, 1921.

French official text communicated by the Swedish Ministry for Foreign Affairs. The registration of this Exchange of Notes took place on December 27, 1921.

LÉGATION DE SUÈDE.

PARIS, May 27, 1921.

MONSIEUR LE PRÉSIDENT,

In accordance with the stipulations of Conventions concluded under condition of reciprocity between Sweden and several other countries, the admission of lunatics who are nationals of these countries into Swedish lunatic asylums, their release from these institutions, and their death have been for some time regularly communicated to their respective Governments through their diplomatic representatives accredited to His Majesty the King.

These communications are made in order that the relatives of the patient may be informed and to make it possible to safeguard their interests as well as those of the patient. Moreover they enable the authorities of the patient's country to take the necessary measures in order to provide for the care of his person and of his fortune.

My Government considers that it would be very desirable that similar notification should be made with regard to any Swedish nationals who are attacked abroad by mental diseases, and has instructed me to propose the adoption of the following articles under conditions of reciprocity.

Article 1.

Should any French subject be attacked in Sweden with mental disease, his confinement in a lunatic asylum or his release from such an institution or his death, as the case may be, shall be notified to the Legation of the French Republic at Stockholm.

Article 2.

In the notifications provided for under Article 1, mention shall be made of the name of the lunatic asylum where the patient is confined, and they shall, if possible, contain the following information regarding the patient : —

- (1) Name and surname ;
- (2) Date and place of birth ;

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² According to a note of January 9, 1922 emanating from the Swedish Ministry for Foreign Affairs "ratification of this agreement has not been provided for".

3. Qualité ou profession ;
4. Domicile à l'époque de l'internement dans l'établissement d'aliénés ;
5. Dernier domicile dans le pays d'origine ;
6. Noms et prénoms, etc., des père et mère, ou, si ceux-ci sont décédés, noms et prénoms des plus proches parents avec indication de leur domicile ;
7. Si le malade est marié, nom et prénoms de l'autre époux et indication de son domicile ;
8. Date à laquelle le malade a été interné dans l'établissement ou en est sorti, ou y est décédé ;
9. Nom de la personne à la demande de laquelle le malade a été interné dans l'établissement ;
10. Si l'admission a eu lieu en raison d'un rapport médical, date de ce rapport ainsi que le nom et le domicile du médecin ;
11. Etat du malade et s'il permet son rapatriement, ainsi que indication du nombre de convoyeurs nécessaires pour surveiller le transport.

Article 3.

Dans tout cas où le Gouvernement suédois réclame le rapatriement d'un ressortissant français, atteint d'aliénation mentale, la demande sera accompagnée d'une notification, contenant les indications prévues à l'article 2.

Article 4.

Lorsqu'un ressortissant français, atteint d'une maladie mentale, est rapatrié, le dossier médical du malade tenu à la maison d'aliénés sera communiqué aux autorités compétentes françaises.

En portant ce qui précède à la connaissance de Votre Excellence, j'ai l'honneur de la prier de bien vouloir m'informer si le Gouvernement de la République serait disposé à conclure avec la Suède l'arrangement dont il s'agit.

Je suis autorisé à ajouter que cette proposition sera considérée par mon Gouvernement comme un engagement dès que le Gouvernement de la République en aura assuré la réciprocité, laquelle, selon l'avis de mon Gouvernement, serait établie si Votre Excellence voulait bien insérer dans sa réponse, avec les modifications nécessaires, les stipulations visées ci-dessus.

Veillez agréer, Monsieur le Président, les assurances de la très haute considération avec laquelle j'ai l'honneur d'être de Votre Excellence, le très humble et très obéissant serviteur.

(Signé) ERIC GYLLENSTIERNA.

Son Excellence
Monsieur A. BRIAND,
Président du Conseil et
Ministre des Affaires étrangères, etc.

Pour copie conforme :

Stockholm, au Ministère des Affaires étrangères,
le 22 décembre 1921,

Le Secrétaire général :
(Signé) W. BOSTRÖM.

- (3) Trade or profession ;
- (4) Place of residence at the time when the confinement in the lunatic asylum took place ;
- (5) The patient's last place of residence in his native country ;
- (6) Name and surname, etc., of the father and mother, or if these are dead, the names and surnames of the nearest relatives with information as to their domicile ;
- (7) If the patient is married, name and surname of the husband or wife, and the indication of his or her domicile ;
- (8) The date at which the patient was confined in the institution, or on which he left it, or on which he died ;
- (9) The name of the person at whose request the patient was confined in the institution ;
- (10) If the patient was admitted on a medical report, the date of this report and the name and residence of the doctor ;
- (11) The condition of the patient and whether his state allows of his repatriation, and also an indication of the number of attendants required in order to take care of the patient during the journey.]

Article 3.

In all cases where the Swedish Government demands the repatriation of a French subject suffering from mental disease, the request shall be accompanied by a notification containing the information referred to under Article 2.

Article 4.

When a French subject suffering from mental disease is repatriated, the medical record of the patient, which is kept in the lunatic asylum, shall be communicated to the competent French authorities.

In communicating the above to Your Excellency, I have the honour to request you to be so good as to inform me whether the Government of the French Republic is prepared to conclude the agreement in question with Sweden.

I am authorised to state that this proposal will be considered binding by my Government whenever the Government of the French Republic undertakes to grant reciprocal treatment. This treatment would, in the opinion of my Government, be secured if you would embody in your reply the above provisions, with any modifications which may be considered necessary.

I have the honour to be, etc.

(Signed) ERIC GYLLENSTIERNA.

His Excellency
Monsieur A. BRIAND,
Prime Minister and Minister for Foreign Affairs, etc.

RÉPUBLIQUE FRANÇAISE.

MINISTÈRE

DES

AFFAIRES ÉTRANGÈRES.

DIRECTION

DES AFFAIRES ADMINISTRATIVES

ET TECHNIQUES.

PARIS, le 14 octobre 1921.

MONSIEUR LE MINISTRE,

Par lettre du 27 mai, vous avez bien voulu me soumettre un arrangement concernant l'hospitalisation et le rapatriement des aliénés français en Suède.

J'ai l'honneur de vous faire connaître que j'approuve complètement les dispositions dont il s'agit et, par réciprocité, les articles ci-dessous seront applicables aux aliénés suédois en France :

Article 1.

Quand un ressortissant suédois sera atteint en France d'aliénation mentale, son internement dans une maison d'aliénés ou sa sortie d'un tel établissement ou éventuellement sa mort sera notifié à la Légation de Suède à Paris.

Article 2.

Les notifications prévues à l'article 1^{er} devront mentionner le nom de la maison d'aliénés où le malade est interné et contenir, si possible, les indications suivantes concernant le malade :

1. Nom et prénoms ;
2. Date et lieu de naissance ;
3. Qualité ou profession ;
4. Domicile à l'époque de l'internement dans l'établissement d'aliénés ;
5. Dernier domicile dans le pays d'origine ;
6. Noms et prénoms, etc., des père et mère, ou, si ceux-ci sont décédés, noms et prénoms des plus proches parents avec indication de leur domicile ;
7. Si le malade est marié, nom et prénoms de l'autre époux et indication de son domicile ;
8. Date à laquelle le malade a été interné dans l'établissement ou en est sorti, ou y est décédé ;
9. Nom de la personne à la demande de laquelle le malade a été interné dans l'établissement ;
10. Si l'admission a eu lieu en raison d'un rapport médical, date de ce rapport ainsi que le nom et le domicile du médecin ;
11. État du malade et s'il permet son rapatriement, ainsi que l'indication du nombre de convoyeurs nécessaires pour assurer le transport.

Article 3.

Dans tout cas où le Gouvernement français réclame le rapatriement d'un ressortissant suédois, atteint d'aliénation mentale, la demande sera accompagnée d'une notification, contenant les indications prévues à l'article 2.

FRENCH REPUBLIC.
MINISTRY
FOR FOREIGN AFFAIRS.

ADMINISTRATIVE
AND TECHNICAL BRANCH.

PARIS, *October 14, 1921.*

YOUR EXCELLENCY,

In your letter of May 27, you submitted an agreement concerning the care and repatriation of insane persons of French nationality in Sweden.

I have the honour to inform you that I fully approve of the provisions in question and that the articles given below shall reciprocally apply to insane persons of Swedish nationality in France:

Article 1.

Should any Swedish subject be attacked in France with mental disease, his confinement in a lunatic asylum or his release from such an institution or his death, as the case may be, shall be notified to the Swedish Legation at Paris.

Article 2.

In the notifications provided for under Article 1, mention shall be made of the name of the lunatic asylum where the patient is confined, and they shall, if possible, contain the following information regarding the patient: —

- (1) Name and surname;
- (2) Date and place of birth;
- (3) Trade or profession;
- (4) Place of residence at the time when the confinement in the lunatic asylum took place;
- (5) The patient's last place of residence in his native country;
- (6) Name and surname, etc., of the father and mother, or if these are dead, the names and surnames of the nearest relatives with information as to their domicile;
- (7) If the patient is married, name and surname of the husband or wife, and the indication of his or her domicile;
- (8) The date at which the patient was confined in the institution, or on which he left it, or on which he died;
- (9) The name of the person at whose request the patient was confined in the institution;
- (10) If the patient was admitted on a medical report, the date of this report and the name and residence of the doctor;
- (11) The condition of the patient and whether his state allows of his repatriation, and also an indication of the number of attendants required in order to take care of the patient during the journey.

Article 3.

In all cases where the French Government demands the repatriation of a Swedish subject suffering from mental disease, the request shall be accompanied by a notification containing the information referred to under Article 2.

Article 4.

Lorsqu'un ressortissant suédois, atteint d'une maladie mentale, est rapatrié, le dossier médical du malade tenu à la maison d'aliénés sera communiqué aux autorités compétentes suédoises.

L'arrangement ci-dessus pourrait entrer en vigueur à partir du 1^{er} janvier prochain si cette date vous convient.

Je vous serais obligé de m'informer de votre décision en temps voulu pour me permettre d'en faire part à M. le Ministre de l'Hygiène, de l'Assistance et de la Prévoyance sociales.

Agréez, Monsieur le Ministre, les assurances de ma haute considération.

Pour le Président du Conseil,
Ministre des Affaires étrangères et P. O. :

*L'Ambassadeur de France,
Secrétaire général :*

(Signé) BERTHELOT.

Pour copie conforme :

Stockholm, au Ministère des Affaires étrangères,
le 22 décembre 1921 :

Le Secrétaire général :
(Signé) W. BOSTRÖM.

LÉGATION DE SUÈDE.

PARIS, le 9 novembre 1921.

MONSIEUR LE MINISTRE,

Par une lettre en date du 14 octobre dernier, le Ministère des Affaires étrangères a fait savoir que le Gouvernement de la République approuve complètement l'arrangement que la Légation de Suède a eu l'honneur de proposer par sa lettre du 27 mai dernier concernant l'échange mutuel de communications touchant les aliénés français et suédois. Le Gouvernement de la République a complété son approbation par une proposition tendant à indiquer comme date d'entrée en vigueur de l'arrangement le 1^{er} janvier prochain.

En réponse, j'ai l'honneur de porter à la connaissance de Votre Excellence que le Gouvernement du Roi accepte que ledit arrangement entrera en vigueur à partir du 1^{er} janvier 1922.

Veuillez agréer, Monsieur le Ministre, les assurances de la haute considération avec laquelle j'ai l'honneur d'être de Votre Excellence, le très humble et très obéissant serviteur.

(Signé) ALBERT EHRENSVÄRD.

Son Excellence

Monsieur BONNEVAY,

Garde des Sceaux, Président du Conseil
et Ministre des Affaires étrangères p. i.
etc., Quai d'Orsay.

Pour copie conforme :

Stockholm, au Ministère des Affaires étrangères,
le 22 décembre 1921,

Le Secrétaire général :
(Signé) W. BOSTRÖM.

Article 4.

When a Swedish subject suffering from mental disease is repatriated, the medical record of the patient, which is kept in the lunatic asylum, shall be communicated to the competent Swedish authorities.

The above Agreement could come into force as from January 1, if this date is convenient to you.

I should be glad if you would inform me of your decision in time to allow me to communicate with the Minister of Health, Public Relief and Social Insurance.

I have the honour to be, etc.,

For and on behalf of the President
of the Council and Minister for Foreign Affairs,

(Signed) BERTHELOT.

Ambassador of France and Secretary-General,

SWEDISH LEGATION.

PARIS, *November 9, 1921.*

YOUR EXCELLENCY,

In a letter dated October 14 last, the Ministry of Foreign Affairs stated that the Government of the Republic fully approved the Agreement proposed by the Swedish Legation in its letter of May 27 last, concerning the mutual exchange of information regarding insane persons of French and Swedish nationality. The Government of the Republic further proposed that the agreement should come into force from January 1 next.

In reply, I have the honour to inform Your Excellency that the Royal Government agrees that the said Arrangement shall come into force as from January 1, 1922.

I have the honour to be, etc.

(Signed)  ALBERT EHRENSVÄRD.

To His Excellency M. BONNEVAY,
Keeper of the Seals, Acting President of the Council
and Minister for Foreign Affairs,
etc., Quai d'Orsay.

N° 198.

SUÈDE ET SUISSE

Echange de Notes comportant un arrangement relatif à l'échange de notifications concernant les aliénés. Berne, les 27 mai, 10 septembre et 29 novembre 1921.

SWEDEN AND SWITZERLAND

Exchange of Notes constituting an Agreement concerning the exchange of notifications with regard to persons of unsound mind. Berne, May 27, September 10, and November 29, 1921.

No. 198. — ÉCHANGE DE NOTES COMPORTANT UN ARRANGEMENT
RELATIF A L'ÉCHANGE DE NOTIFICATIONS CONCERNANT
LES ALIÉNÉS¹. BERNE, LES 27 MAI, 10 SEPTEMBRE ET 29
NOVEMBRE 1921.

Texte officiel français communiqué par le Ministère des Affaires étrangères de Suède. L'enregistrement de cet échange de notes a eu lieu le 27 décembre 1921.

LÉGATION DE SUÈDE.

BERNE, le 27 mai 1921.

MONSIEUR LE CONSEILLER FÉDÉRAL,

Conformément aux stipulations de conventions conclues, à titre de réciprocité, entre la Suède et plusieurs autres pays, l'admission des aliénés, ressortissants de ces pays, dans les maisons d'aliénés suédoises, leur sortie de ces établissements, ainsi que leur mort, sont depuis quelque temps communiquées régulièrement aux gouvernements de leurs pays respectifs par l'intermédiaire de leurs représentants diplomatiques accrédités auprès de Sa Majesté le Roi.

Ces communications ont pour but de permettre d'informer les parents du malade et de les mettre à même de sauvegarder leurs intérêts, ainsi que ceux du malade. En même temps, elles donnent aux autorités du pays du malade l'occasion de prendre les mesures nécessaires pour pourvoir aux soins de sa personne et de sa fortune.

Mon Gouvernement, estimant qu'il serait très désirable de recevoir des notifications de même nature concernant tout ressortissant suédois qui serait atteint à l'étranger de maladies mentales, m'a chargé de proposer à Votre Excellence, à titre de réciprocité, les articles suivants :

Article 1.

Quand un ressortissant suisse sera atteint en Suède d'aliénation mentale, son internement dans une maison d'aliénés ou sa sortie d'un tel établissement ou éventuellement sa mort sera notifié à la Légation de Suisse, à Stockholm.

Article 2.

Les notifications prévues à l'article 1^{er} devront mentionner le nom de la maison d'aliénés où le malade est interné et contenir, si possible, les indications suivantes concernant le malade :

1. Nom et prénoms ;
2. Date, lieu de naissance et lieu d'origine ;

¹ D'après une lettre du 11 janvier 1922, émanant du Ministère des Affaires étrangères suédois, « aucune ratification dudit arrangement n'est prévue ».

¹ TRADUCTION. — TRANSLATION.

No. 198. — EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT CONCERNING THE EXCHANGE OF NOTIFICATIONS WITH REGARD TO PERSONS OF UNSOUND MIND². BERNE, MAY 27, SEPTEMBER 10, AND NOVEMBER 29, 1921.

French official text communicated by the Swedish Ministry for Foreign Affairs. The registration of this Exchange of Notes took place on December 27, 1921.

LÉGATION DE SUÈDE.

BERNE, May 27, 1921.

MONSIEUR LE CONSEILLER FÉDÉRAL,

In accordance with the stipulations of Conventions concluded under condition of reciprocity between Sweden and several other countries, the admission of lunatics who are nationals of these countries into Swedish lunatic asylums, their release from these institutions, and their death have been for some time regularly communicated to their respective Governments through their diplomatic representatives accredited to His Majesty the King.

These communications are made in order that the relatives of the patient may be informed and to make it possible to safeguard their interests as well as those of the patient. Moreover, they enable the authorities of the patient's country to take the necessary measures in order to provide for the care of his person and of his fortune.

My Government considers that it would be very desirable that similar notification should be made with regard to any Swedish nationals who are attacked abroad by mental diseases, and has instructed me to propose to Your Excellency the adoption of the following articles under conditions of reciprocity.

Article 1.

Should any Swiss subject be attacked in Sweden with mental disease, his confinement in a lunatic asylum or his release from such an institution or his death, as the case may be, shall be notified to the Swiss Legation at Stockholm.

Article 2.

In the notifications provided for under Article 1, mention shall be made of the name of the lunatic asylum where the patient is confined, and they shall, if possible, contain the following information regarding the patient :—

- (1) Name and surname ;
- (2) Date and place of birth ;

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² According to a letter of January 11, 1922, emanating from the Swedish Ministry for Foreign Affairs, "ratification of the present Agreement was not provided for."

3. Qualité ou profession ;
4. Domicile à l'époque de l'internement dans l'établissement d'aliénés ;
5. Dernier domicile dans le pays d'origine ;
6. Noms et prénoms, etc., des père et mère, ou, si ceux-ci sont décédés, noms et prénoms des plus proches parents avec indication de leur domicile ;
7. Si le malade est marié, nom et prénoms de l'autre époux et indication de son domicile ;
8. Date à laquelle le malade a été interné dans l'établissement ou en est sorti, ou y est décédé ;
9. Nom de la personne à la demande de laquelle le malade a été interné dans l'établissement ;
10. Si l'admission a eu lieu en raison d'un rapport médical, date de ce rapport ainsi que le nom et le domicile du médecin ;
11. Etat du malade et s'il permet son rapatriement, ainsi que l'indication du nombre de convoyeurs nécessaires pour surveiller le transport.

Article 3.

Dans tout cas où le Gouvernement suédois réclame le rapatriement d'un ressortissant suisse, atteint d'aliénation mentale, la demande sera accompagnée d'une notification, contenant les indications prévues à l'article 2.

Article 4.

Lorsqu'un ressortissant suisse, atteint d'une maladie mentale, est rapatrié, le dossier médical du malade tenu à la maison d'aliénés sera communiqué aux autorités compétentes suisses.

En portant ce qui précède à la connaissance de Votre Excellence, j'ai l'honneur de la prier de bien vouloir m'informer si le Gouvernement suisse serait disposé à conclure avec la Suède l'arrangement dont il s'agit.

Je suis autorisé à ajouter que cette proposition sera considérée par mon Gouvernement comme un engagement, dès que le Gouvernement suisse en aura assuré la réciprocité, laquelle, selon l'avis de mon Gouvernement, serait établie si Votre Excellence voulait bien insérer dans sa réponse, avec les modifications nécessaires, les stipulations visées ci-dessus.

Je saisis cette occasion, Monsieur le Conseiller fédéral, pour renouveler à Votre Excellence l'assurance de ma très haute considération.

(Signé) ADLERCREUTZ.

Son Excellence

Monsieur le Conseiller Fédéral MOTTA,

Chef du Département politique fédéral, etc., etc.

Pour copie conforme :

Stockholm, au Ministère des Affaires étrangères,
le 22 décembre 1921.

Le Secrétaire général :

W. BOSTRÖM.

- (3) Trade or profession ;
- (4) Place of residence at the time when the confinement in the lunatic asylum took place ;
- (5) The patient's last place of residence in his native country ;
- (6) Name and surname, etc., of the father and mother, or if these are dead, the names and surnames of the nearest relatives with information as to their domicile ;
- (7) If the patient is married, name and surname of the husband or wife, and the indication of his or her domicile ;
- (8) The date at which the patient was confined in the institution, or on which he left it, or on which he died ;
- (9) The name of the person at whose request the patient was confined in the institution ;
- (10) If the patient was admitted on a medical report, the date of this report and the name and residence of the doctor ;
- (11) The condition of the patient and whether his state allows of his repatriation, and also an indication of the number of attendants required in order to take care of the patient during the journey.

Article 3.

In all cases where the Swedish Government demands the repatriation of a Swiss subject suffering from mental disease, the request shall be accompanied by a notification containing the information referred to under Article 2.

Article 4.

When a Swiss subject suffering from mental disease is repatriated, the medical record of the patient, which is kept in the lunatic asylum, shall be communicated to the competent Swiss authorities.

In communicating the above to Your Excellency, I have the honour to request you to be so good as to inform me whether the Swiss Government is prepared to conclude the agreement in question with Sweden.

I am authorised to state that this proposal will be considered binding by my Government whenever the Swiss Government undertakes to grant reciprocal treatment. This treatment would, in the opinion of any Government, be secured if you would embody in your reply the above provisions, with any modifications which may be considered necessary.

I avail myself of this opportunity, etc.

(Signed) ADLERCREUTZ.

To His Excellency

M. MORRA, Federal Councillor,

Head of the Federal Political Department, etc., etc.

DÉPARTEMENT POLITIQUE FÉDÉRAL.

Division des Affaires étrangères.

BERNE, le 10 septembre 1921.

MONSIEUR LE MINISTRE,

Par note du 27 mai, Votre Excellence avait bien voulu nous informer que le Gouvernement suédois attacherait du prix à conclure avec la Suisse un arrangement pour l'admission réciproque des aliénés suisses et suédois dans les maisons d'aliénés, leur sortie de ces établissements et leur décès.

D'accord avec les autorités fédérales intéressées, nous avons l'honneur d'informer Votre Excellence qu'elles accueillent volontiers la proposition du Gouvernement Royal et prennent acte des propositions formulées dans la note précitée. En échange, nous sommes en mesure de déclarer ce qui suit :

Article 1.

Quand un ressortissant suédois sera atteint en Suisse d'aliénation mentale, son internement dans une maison d'aliénés ou sa sortie d'un tel établissement ou éventuellement sa mort sera notifié à la Légation de Suède, à Berne.

Article 2.

Les notifications prévues à l'article 1^{er} devront mentionner le nom de la maison d'aliénés où le malade est interné et contenir, si possible, les indications suivantes concernant le malade :

1. Nom et prénoms ;
2. Date, lieu de naissance et lieu d'origine ;
3. Qualités ou professions ;
4. Domicile à l'époque de l'internement dans l'établissement d'aliénés ;
5. Dernier domicile dans le pays d'origine ;
6. Noms et prénoms, etc., des père et mère, ou, si ceux-ci sont décédés, noms et prénoms des plus proches parents avec indication de leur domicile ;
7. Si le malade est marié, nom et prénoms de l'autre époux et indication de son domicile ;
8. Date à laquelle le malade a été interné dans l'établissement ou en est sorti, ou y est décédé ;
9. Nom de la personne à la demande de laquelle le malade a été interné dans l'établissement ;
10. Si l'admission a eu lieu en raison d'un rapport médical, date de ce rapport, ainsi que le nom et le domicile du médecin ;
11. Etat du malade et s'il permet son rapatriement, ainsi que l'indication du nombre de convoyeurs nécessaires pour surveiller le transport.

Article 3.

Dans tout cas où le Gouvernement suisse réclame le rapatriement d'un ressortissant suédois, atteint d'aliénation mentale, la demande sera accompagnée d'une notification, contenant les indications prévues à l'article 2.

Article 4.

Lorsqu'un ressortissant suédois, atteint d'une maladie mentale, est rapatrié, le dossier médical du malade tenu à la maison d'aliénés sera communiqué aux autorités compétentes suédoises.

FEDERAL POLITICAL DEPARTMENT.

Section for Foreign Affairs

BERNE, September 10, 1921.

YOUR EXCELLENCY,

In a Note dated May 27, Your Excellency was good enough to inform us that the Swedish Government was very anxious to conclude an agreement with regard to the reciprocal admission to lunatic asylums of insane persons of Swiss and Swedish nationality, their discharge from such institutions and their death.

In agreement with the Federal Authorities concerned, we have the honour to inform Your Excellency that they readily accept the proposal of the Royal Government, and have duly placed on record the proposals formulated in the Note referred to above. In reply, we are in a position to make the following declaration :

Article 1.

Should any Swedish subject be attacked in Switzerland with mental disease, his confinement in a lunatic asylum or his release from such an institution or his death, as the case may be, shall be notified to the Swedish Legation at Berne.

Article 2.

In the notifications provided for under Article 1, mention shall be made of the name of the lunatic asylum where the patient is confined and they shall, if possible, contain the following information regarding the patient :—

- (1) Name and surname ;
- (2) Date and place of birth, and place of origin ;
- (3) Trade or profession ;
- (4) Place of residence at the time when the confinement in the lunatic asylum took place ;
- (5) The patient's last place of residence in his native country ;
- (6) Name and surname, etc., of the father and mother, or if these are dead, the names and surnames of the nearest relatives with information as to their domicile ;
- (7) If the patient is married, name and surname of the husband or wife, and the indication of his or her domicile ;
- (8) The date at which the patient was confined in the institution, or on which he left it, or on which he died ;
- (9) The name of the person at whose request the patient was confined in the institution ;
- (10) If the patient was admitted on a medical report, the date of this report and the name and residence of the doctor ;
- (11) The condition of the patient, and whether his state allows of his repatriation, and also an indication of the number of attendants required in order to take care of the patient during the journey.

Article 3.

In all cases where the Swiss Government demands the repatriation of a Swedish subject suffering from mental disease, the request shall be accompanied by a notification containing the information referred to under Article 2.

Article 4.

When a Swedish subject suffering from mental disease is repatriated, the medical record of the patient, which is kept in the lunatic asylum, shall be communicated to the competent Swedish authorities.

Vous voudrez bien constater qu'une seule modification a été apportée à la proposition du Gouvernement suédois. Elle se trouve à l'article 2, chiffre 2, où nous avons ajouté « le lieu d'origine », pour tenir compte du droit public suisse, à teneur duquel la nationalité d'un citoyen suisse n'est pas établie par son lieu de naissance, mais par son lieu d'origine, soit par sa bourgeoisie communale, qui est héréditaire. Ce lieu d'origine est toujours mentionné dans les papiers d'identité suisses. Nous nous plaçons à croire que le Gouvernement royal acceptera cette modification et voudra bien en tenir compte dans les communications qu'il sera appelé à adresser à propos d'aliénés suisses aux autorités fédérales et au représentant de la Suisse en Suède.

Veuillez agréer, Monsieur le Ministre, l'assurance de notre haute considération.

Département Politique fédéral.

P. O. (Signé) PAUL DINICHERT.

Son Excellence M. P. DE ADLERCREUTZ,
Ministre de Suède, Berne.

Pour copie conforme :

Stockholm, au Ministère des Affaires étrangères,
le 22 décembre 1921.

Le Secrétaire général,

W. BOSTRÖM.

LÉGATION DE SUÈDE

BERNE, le 29 novembre 1921.

MONSIEUR LE CONSEILLER FÉDÉRAL,

Par note du 10 septembre dernier, le Département Politique fédéral avait bien voulu communiquer au Ministre de Suède que les autorités fédérales intéressées accueilleraient la proposition du Gouvernement de S. M. le Roi, au sujet d'un arrangement pour l'admission réciproque des aliénés suédois et suisses dans les maisons d'aliénés, leur sortie de ces établissements et leur décès. Le Département fédéral avait cependant, en même temps, fait savoir que le Gouvernement suisse avait apporté une modification à la proposition du Gouvernement royal en ajoutant à l'article 2, chiffre 2, les mots « lieu d'origine ».

Je suis chargé et j'ai l'honneur de porter à la connaissance de Votre Excellence que mon Gouvernement a accepté cette modification et que dans les communications qu'il sera appelé à adresser à propos d'aliénés suisses aux autorités fédérales et au représentant de la Suisse en Suède, mention sera faite du lieu d'origine de l'aliéné en question.

Je saisis cette occasion, Monsieur le Conseiller Fédéral, pour présenter à Votre Excellence l'assurance de ma plus haute considération.

(Signé) RETTIG.

Son Excellence M. le Conseiller Fédéral MOTTA,
Chef du Département Politique Fédéral, etc., etc.

Pour copie conforme :

Stockholm, au Ministère des Affaires étrangères,
le 22 décembre 1921.

Le Secrétaire général,

W. BOSTRÖM.

You will note that one alteration only has been made in the proposal of the Swedish Government. It occurs in Article 2, § 2, where we have added "the place of origin" in order to conform to Swiss public law, in accordance with which the nationality of a Swiss citizen is not determined by his place of birth, but by his place of origin, that is to say by his local citizenship, which is hereditary. The place of origin is always given in Swiss identification documents. We hope that the Royal Government will accept this modification and will be good enough to act upon it in any communications which it may forward to the Federal Authorities and the Swiss representative in Sweden, with regard to insane persons of Swiss nationality.

I have the honour to be, etc.,

(Signed) P. O. PAUL DINICHERT.

For the Federal Political Department.

To His Excellency

M. P. DE ADLERCREUTZ,
Swedish Minister,
Berne.

SWEDISH LEGATION.

BERNE, November 29, 1921.

YOUR EXCELLENCY,

In a Note dated September 10 last, the Federal Political Department informed the Swedish Minister that the Federal authorities concerned accepted the proposal of His Majesty's Government with regard to an agreement respecting the reciprocal admission to lunatic asylums of insane persons of Swedish and Swiss nationality, their discharge from such institutions and their death. The Federal Department, however, pointed out at the same time that the Swiss Government had modified the proposal of the Royal Government by adding to Article 2, § 2, the words "place of origin."

I am instructed to inform your Excellency that my Government has accepted this modification, and that in all communications which it may subsequently make to the Federal authorities and to the Swiss representative in Sweden, with regard to insane persons of Swiss nationality, the place of origin of the insane person referred to will be mentioned.

I have the honour to be, etc.,

(Signed) RETTIG.

To His Excellency,

M. MOTTA,
Federal Councillor,
Head of the Federal Political Department.

N° 199.

ALLEMAGNE ET POLOGNE

Traité au sujet du règlement des
questions d'option, signé à Dantzig
le 8 novembre 1920.

GERMANY AND POLAND

Treaty concerning the regulation of
option questions, signed at Danzig,
November 8, 1920.

TEXTE ALLEMAND. — GERMAN TEXT.

No. 199. — VERTRAG ZWISCHEN DEM DEUTSCHEN REICHE UND DANZIG ÜBER DIE REGELUNG VON OPTIONSFRAGEN¹, VOM 8. NOVEMBER 1920.

Texte officiel allemand communiqué par le Ministère des Affaires étrangères d'Allemagne² et par le représentant de la Pologne auprès de la Société des Nations. L'enregistrement de ce traité a eu lieu le 7 janvier 1922.

German official text communicated by the German Ministry for Foreign Affairs² and by the Polish Representative accredited to the League of Nations. The registration of this Treaty took place on January 7, 1922.

Der Reichs- und Staatskommissar, Wirklicher Geheimer Oberregierungsrat FOERSTER, als Vertreter des DEUTSCHEN REICHS, und der stellvertretende Vorsitzende des Staatsrates für das Gebiet der künftigen FREIEN STADT DANZIG, Oberregierungsrat VON KAMEKE, als Vertreter des Oberkommissars für das Gebiet der künftigen Freien Stadt Danzig, schliessen auf Grund der ihnen erteilten Vollmachten folgenden Vertrag über die Regelung von Optionsfragen.

Artikel 1.

Als wohnhaft im Gebiete der zukünftigen Freien Stadt Danzig im Sinne der Bestimmungen der Artikel 105 und 106 des Friedensvertrages³ sind diejenigen Personen anzusehen, die in dem genannten Gebiet ihren Wohnsitz im Sinne des Par. 7 Bürgerlichen Gesetzbuchs am 10. Januar 1920 gehabt haben. Die vertragschliessenden Teile sind darüber einverstanden, dass bei deutschen Reichsangehörigen, die am 10. Januar 1920 einen solchen Wohnsitz sowohl im Danziger Gebiet als auch in Deutschland gehabt haben, für die Anwendung der Bestimmungen der Artikel 105 und 106 des Friedensvertrages über den Erwerb der Danziger Staatsangehörigkeit und über das Optionsrecht, der Wohnsitz in Deutschland ausser Betracht bleibt.

Artikel 2.

Die Option erfolgt durch Abgabe einer Erklärung gegenüber der zuständigen Behörde.

Zuständig zur Entgegennahme der Erklärungen sind für die im Deutschen Reiche oder im Gebiete der Freien Stadt Danzig sich aufhaltenden Optionsberechtigten in Stadtkreisen die Ortspolizeibehörde, in Landkreisen der Landrat des Aufenthaltsortes, im übrigen die diplomatischen und konsularischen Vertreter des Deutschen Reichs oder Danzigs.

Wenn die Option vor einer Behörde erklärt wird, die ausserhalb des Gebietes der Freien Stadt Danzig ihren Sitz hat, so ist die gemäss Artikel 105 des Friedensvertrages erlangte Anwartschaft auf die Danziger Staatsangehörigkeit durch eine Bescheinigung nachzuweisen, die von der zur Ausstellung von Heimatscheinen zuständigen Danziger Behörde ausgestellt wird.

Die Erklärung muss zu Protokoll oder in gerichtlich oder notariell beglaubigter Form erfolgen, über die Erklärung ist von der sie entgegennehmenden Behörde ein Ausweis zu erteilen, worin auch die in den Besitz der gewählten Staatsangehörigkeit gelangenden Familienmitglieder aufgeführt werden sollen.

Die ordnungsmässig erfolgte Abgabe der Erklärung bewirkt den Erwerb der gewählten Staatsangehörigkeit unter Verlust der Anwartschaft aus Artikel 105 des Friedensvertrages oder der auf Grund dieses Artikels erworbenen Staatsangehörigkeit.

¹ L'échange des ratifications a eu lieu à Varsovie le 17 décembre 1921.

² Voir note à la page 60, volume II.

³ Le texte de ce traité n'a pas encore été reproduit par le Secrétariat.

¹ Ratifications exchanged at Warsaw, December 17, 1921.

² See foot-note page 69, vol. II.

³ The text of this treaty has not been reproduced by the Secretariat.

Artikel 3.

Für elternlose Personen unter achtzehn Jahren, für Minderjährige von mehr als achtzehn Jahren, bei denen die Voraussetzungen der Entmündigung vorliegen, sowie für solche Personen, die entmündigt oder unter vorläufige Vormundschaft gestellt worden sind, wird die Option durch die gesetzlichen Vertreter ausgeübt.

Den Personen, für welche Eltern, Vormünder oder sonstige gesetzliche Vertreter die Option ausgeübt haben, steht innerhalb der Optionsfrist ein Widerrufsrecht zu, wenn sie vor Ablauf der Frist das achtzehnte Lebensjahr vollendet haben, oder wenn vor Ablauf der Frist der Grund der gesetzlichen Vertretung fortgefallen ist. Auf die Ausübung des Widerrufsrechtes finden die Bestimmungen des Artikels 2 des gegenwärtigen Vertrags entsprechende Anwendung.

Artikel 4.

Das Optionsrecht erlischt durch einen in den Formen des Artikels 2 erklärten Verzicht auf die Option. Der Verzicht erstreckt seine Wirkung auf den gleichen Personenkreis, auf den die Option ihre Wirkung ausüben würde.

Auf den Verzicht finden die Bestimmungen des Artikels 3 sinngemässe Anwendung. Die Ausübung des im Artikel 3, Abs. 2 vorgesehenen Widerrufsrechtes gilt als Ausübung des Optionsrechtes.

Artikel 5.

Die Regierung der Freien Stadt Danzig errichtet in Danzig eine Sammelstelle für die abgegebenen Optionserklärungen. An diese Sammelstelle haben die nach Artikel 2, Abs. 2, Artikel 4, zur Entgegennahme der Option und des Verzichtes auf die Option zuständigen deutschen und danziger Behörden eine Abschrift der von ihnen gemäss Artikel 2, Abs. 3, Artikel 4 erteilten Ausweise gleichzeitig mit deren Erteilung einzusenden. Die Regierung der Freien Stadt Danzig wird der Deutschen Regierung vierteljährig, und zwar zum ersten male am 1. Februar 1921, Verzeichnisse der Personen mitteilen, die ihr Optionsrecht ausgeübt oder darauf verzichtet haben.

Artikel 6.

Personen, die gemäss Artikel 106, Abs. 3 des Friedensvertrages ihren Wohnsitz in das Gebiet des Deutschen Reiches verlegen, dürfen in der ihnen im Artikel 106, Abs. 4 des Friedensvertrages gewährleisteten Befugnis zur Mitnahme ihrer beweglichen Habe durch keinerlei Ausfuhrverbote oder sonstige gesetzliche oder Verwaltungsmassnahmen, insbesondere nicht durch Konversion von Geldforderungen, zwangsweise Umwechslung von Geldern oder durch Beschlagnahme von Wertpapieren beschränkt werden.

Artikel 7.

Meinungsverschiedenheiten über die Auslegung und Durchführung der Bestimmungen dieses Vertrages sollen von einer Kommission entschieden werden, die sich aus je einem Angehörigen der vertragschliessenden Teile zusammensetzt und je nach Bedarf in Danzig zusammentritt.

In allen Fällen, wo sich die beiden Mitglieder der Kommission nicht einigen, entscheidet ein neutraler Schiedsrichter, über dessen Ernennung sich die vertragschliessenden Teile verständigen werden.

Artikel 8.

Dieser Vertrag soll ratifiziert, und die Ratifikationsurkunden sollen sobald als möglich in Danzig ausgetauscht werden.

Der Vertrag tritt am Tage des Austausches der Ratifikationsurkunden in Kraft.

DANZIG, den 8. November 1920.

Der Deutsche Reichs- und
Staatskommissar:

FOERSTER

Der Vorsitzende des Staatsrats
in Vertretung:

KAMEKE.

¹ TRADUCTION.

No. 199. — TRAITÉ ENTRE LE REICH ALLEMAND ET DANTZIG AU SUJET DU RÈGLEMENT DES QUESTIONS D'OPTION, SIGNÉ A DANTZIG LE 8 NOVEMBRE 1920.

M. FOERSTER, Commissaire du Reich et d'Etat, « Conseiller supérieur intime réel de régence », représentant le Reich allemand, et M. VON KAMEKE, Conseiller supérieur de régence, Président par intérim du Conseil d'Etat du territoire de la future Ville libre de Dantzig, représentant le Haut Commissaire du territoire de la future Ville libre de Dantzig,

En vertu des pouvoirs qui leur ont été conférés, ont conclu le traité suivant, au sujet du règlement des questions d'option :

Article 1.

Sont considérés comme habitants du territoire de la future Ville libre de Dantzig, au sens des dispositions des articles 105 et 106 du Traité de paix, les personnes domiciliées, au sens du § 7 du Code civil, dans le dit territoire à la date du 10 janvier 1920. Les Parties contractantes conviennent qu'en ce qui concerne les ressortissants du Reich allemand qui, à la date du 10 janvier 1920 étaient domiciliés, au sens indiqué plus haut, à la fois dans le territoire de Dantzig et en Allemagne, le domicile en Allemagne n'entrera pas en ligne de compte pour l'application des dispositions des articles 105 et 106 du Traité de paix, relatives à l'octroi de la nationalité dantzikoise et au droit d'option.

Article 2.

L'option s'effectuera par la remise d'une déclaration à l'autorité compétente.

Sont compétents pour recevoir les déclarations des ayants droit séjournant dans le Reich allemand ou sur le territoire de la Ville libre de Dantzig :

- a) Dans les districts urbains, les autorités de police locale ;
- b) Dans les districts de campagne, le sous-préfet (Landrat) du lieu de domicile ;
- c) Dans les autres cas, les représentants diplomatiques ou consulaires du Reich allemand ou de Dantzig.

Lorsque les formalités de l'option seront accomplies devant une autorité qui a son siège hors du territoire de la Ville libre de Dantzig, les titres à l'octroi de la nationalité dantzikoise, acquis en vertu de l'article 105 du Traité de paix, devront être prouvés par un certificat, établi par l'autorité dantzikoise compétente pour la délivrance de certificats d'origine.

La déclaration sera faite sous forme de procès-verbal ou d'acte légalisé par un tribunal ou un notaire. L'autorité qui l'aura reçue devra en donner récépissé et faire figurer sur ce dernier les membres de la famille de l'intéressé, qui acquièrent la nationalité choisie. Le fait de la remise, en bonne et due forme, de la déclaration confère la nationalité choisie et fait perdre tout droit au bénéfice de l'article 105 du Traité de paix ou de la nationalité acquise en vertu de cet article.

Article 3.

Pour les orphelins au-dessous de 18 ans, les mineurs de plus de 18 ans, qui se trouvent dans les conditions de l'interdiction, ainsi que les personnes interdites ou mises en tutelle, l'option sera exercée en leur lieu et place par leurs représentants légaux. Les personnes pour lesquelles les

¹ Traduit par le Secrétariat de la Société des Nations.

¹ TRANSLATION.

No. 199. — TREATY BETWEEN THE GERMAN REICH AND DANZIG
CONCERNING THE REGULATION OF OPTION QUESTIONS,
SIGNED AT DANZIG, NOVEMBER 8, 1920.

The Imperial and State Commissioner, Privy Councillor FOERSTER, representing the German Empire, and the Deputy President of the Council of State of the territory of the future Free City of Danzig, Privy Councillor VON KAMEKE, representing the High Commissioner for the territory of the future Free City of Danzig, being duly authorised, herewith conclude the following Treaty for the regulation of questions relating to options :

Article 1.

Such persons shall be considered resident in the territory of the future Free City of Danzig, in accordance with the regulations of Articles 105 and 106 of the Treaty of Peace, as shall have had their domicile in the said territory in conformity with § 7 of the Civic Law Code of January 10, 1920. The Contracting Parties are agreed that with regard to German nationals who, on January 10, 1920, had such domicile both in Danzig territory and in Germany, the provisions of Articles 105 and 106 of the Treaty of Peace regarding the acquisition of nationality in the Free City of Danzig and the right of option for domicile in Germany, shall not apply.

Article 2.

The option is exercised by means of a declaration made to the competent authorities.

The following shall be competent to receive the declarations of those who enjoy the right of option and who are residing in the German Empire or in the territory of the Free City of Danzig : in urban districts, the local police authorities, in rural districts the sheriff of the place of residence, and in other cases the diplomatic or consular representatives of the German Empire or of Danzig. If the declaration of option is made before any authority outside the territory of the Free City of Danzig, reversion of the nationality of the Free City of Danzig, according to Article 105 of the Treaty of Peace, shall be authenticated by a certificate issued by the Danzig authorities competent to issue certificates of naturalisation.

The declaration must be drawn up in the form of a protocol, or in an authenticated legal or notarial form, and the authority receiving such declaration must issue a voucher in which shall also be entered the members of the family who have obtained the nationality thus opted. When such a declaration is duly submitted the nationality opted for is, *ipso facto*, obtained ; at the same time the right of reversion provided for in Article 105 of the Treaty of Peace, and the nationality obtained in virtue of that Article are lost.

Article 3.

In the case of orphans under 18 years of age, minors over 18 years of age who are supposed to be incapable of managing their own affairs, and of such persons as have been put under trustees or temporary guardianship, their legal representatives shall exercise the right of opting.

¹ Translated by the Secretariat of the League of Nations.

parents, le tuteur ou autres représentants légaux auront exercé « l'option » en leur lieu et place, jouiront, dans le délai fixé pour l'option, du droit de rétracter l'option faite en leur nom, s'ils ont achevé leur dix-huitième année avant l'expiration du délai, ou si les motifs de leur interdiction ou mise en tutelle ont disparu avant l'expiration du délai. Les dispositions de l'article 2 du présent traité s'appliqueront à l'exercice du droit de rétractation, dans la même forme que celui du droit d'option.

Article 4.

Le droit d'option se perd par renonciation à l'option exprimée dans les formes prescrites à l'article 2. La renonciation étend ses effets au même groupe de personnes que celui auquel s'applique l'option.

Les dispositions de l'article 3 s'appliquent à la renonciation au même titre qu'à l'option.

L'usage du droit de rétractation, prévu à l'alinéa 2 de l'article 3, équivaut à l'usage du droit d'option.

Article 5.

Le Gouvernement de la Ville libre de Dantzig établira à Dantzig un office central, destiné à rassembler les déclarations d'option qui auront été faites. Les autorités allemandes et dantziennes compétentes pour recevoir les déclarations d'option ou de renonciation à l'option, conformément aux termes de l'article 2, alinéa 2, et de l'article 4 du présent Traité, transmettront à cet office central, le jour même, copies des récépissés délivrés par elles, conformément à l'article 2, alinéa 3, et à l'article 4.

Le Gouvernement de la Ville libre de Dantzig communiquera trimestriellement au Gouvernement allemand, et pour la première fois le 1^{er} février 1921, la liste nominative des personnes ayant fait usage de leur droit d'option ou y ayant renoncé.

Article 6.

Les personnes qui transfèrent leur domicile sur le territoire du Reich allemand, en vertu des dispositions de l'article 106, alinéa 3 du Traité de paix, ne doivent subir aucune restriction à la faculté garantie par l'article 106, alinéa 4 du Traité de paix d'emporter avec elles tous leurs biens meubles du fait d'interdictions d'exportation, de quelque nature que ce soit, ou de mesures administratives, ni en particulier du fait de conversions de créances, de change obligatoire d'espèces monétaires, ou de saisie de valeurs.

Article 7.

Tous différends relatifs à l'interprétation ou à l'application des dispositions du présent traité seront réglés par une Commission composée d'un représentant de chacune des Parties contractantes. Cette Commission se réunira à Dantzig chaque fois que besoin sera. Dans tous les cas où une entente ne pourra se faire entre les deux membres de la Commission, le litige sera tranché par un arbitre neutre, sur le choix duquel les Parties contractantes se mettront d'accord.

Article 8.

Le présent traité sera ratifié et les instruments de ratification échangés aussitôt que possible, à Dantzig. Le traité entrera en vigueur le jour de l'échange des ratifications.

DANTZIG, 8 novembre 1920.

Le Président du Conseil d'Etat par intérim :

(Signé) KAMEKE.

Le Commissaire du Reich et d'Etat :

(Signé) FOERSTER.

Persons on whose behalf their parents, guardians, or other legal representatives have exercised the right of opting, shall be entitled to the right of revoking such option within the period during which it can be exercised, provided they have reached the age of 18 before this period expires, or the reasons for legal representation have lapsed before the period expires. The regulations of Article 2 of this Convention shall be equally applicable to the exercise of the right to revoke.

Article 4.

The right of opting lapses by waiver of the right duly declared according to Article 2. The waiver covers the same class of persons as would have been affected by the exercise of the right of option.

The regulations of Article 3 shall be equally applicable to the waiver. The exercise of the right to revoke laid down in Article 3, § 2, shall be regarded as an exercise of the right of opting.

Article 5.

The Government of the Free City of Danzig shall establish in Danzig a central office to collect declarations of option. The competent German and Danzig authorities for the reception of options or waivers of option, as defined in Article 2, § 2, and Article 4, must send to this collecting office, at the time of issue, a copy of the vouchers issued by them, as provided in Article 2, § 3, and Article 4. The Government of the Free City of Danzig shall furnish the German Government with a quarterly list, the first to be sent on February 1st, 1921, containing the names of the persons who have exercised or waived the right of option.

Article 6.

Persons who, in accordance with Article 106, § 3, of the Treaty of Peace, transfer their residence to the territory of the German Empire, must not, in the exercise of the right to take with them their movable property, guaranteed to them in Article 106, § 4, of the Treaty of Peace, be subjected to any export prohibition or other legislative or administrative measures; in particular, they must not be subjected to any conversion of money claims, compulsory changing of money or seizure of securities.

Article 7.

Disputes as to the interpretation and execution of the provisions of this Treaty shall be settled by a Commission consisting of one national of each of the Contracting Parties, which shall meet in Danzig as required.

In all cases where the two members of the Commission do not agree, the dispute shall be settled by a neutral arbitrator, who shall be appointed by agreement between the two Contracting Parties.

Article 8.

This Treaty shall be ratified and the ratifications shall be exchanged as soon as possible at Danzig. The Treaty comes into force on the day of exchange of ratifications.

DANZIG, November 8, 1920.

The German Imperial State Commissioner :
(Signed) FOERSTER.

The Deputy President of the Council of State :
(Signed) KAMEKE.

N° 200.

ÉTATS-UNIS D'AMÉRIQUE,
BELGIQUE, BOLIVIE,
EMPIRE BRITANNIQUE,
CHINE, etc.

Convention relative au contrôle du
commerce des armes et munitions,
et protocole, signés à Saint-
Germain-en-Laye le 10 septembre
1919.

UNITED STATES OF AMERICA,
BELGIUM, BOLIVIA,
BRITISH EMPIRE, CHINA, etc.

Convention for the Control of the
Trade in arms and ammunition,
and Protocol, signed at Saint-
Germain-en-Laye, September 10,
1919.

No. 200. — CONVENTION RELATIVE AU CONTROLE DU COMMERCE
DES ARMES ET DES MUNITIONS, ET PROTOCOLE, SIGNÉS A
SAINT-GERMAIN-EN-LAYE¹ LE 10 SEPTEMBRE 1919.

*Texte officiel français communiqué par le Service français de la Société des Nations et traduction anglaise
communiquée par le Ministère des Affaires étrangères de Sa Majesté britannique. L'enregistrement
de cette Convention a eu lieu le 9 janvier 1922.*

Les ETATS-UNIS D'AMÉRIQUE, la BELGIQUE, la BOLIVIE, l'EMPIRE BRITANNIQUE, la CHINE, CUBA, l'EQUATEUR, la FRANCE, la GRÈCE, le GUATÉMALA, HAÏTI, le HEDJAZ, l'ITALIE, le JAPON, le NICARAGUA, le PANAMA, le PÉROU, la POLOGNE, le PORTUGAL, la ROUMANIE, l'ÉTAT SERBE-CROATE-SLOVÈNE, le SIAM et l'ÉTAT TCHÉCO-SLOVAQUE ;

Considérant que la longue guerre qui vient de prendre fin et à laquelle ont été successivement mêlées la plupart des nations, a eu pour effet d'accumuler, dans diverses parties du monde, des quantités considérables d'armes ou de munitions de guerre dont la dispersion constituerait un danger pour la paix et la tranquillité publique ;

Considérant que, dans certaines parties du monde, il est nécessaire d'exercer une surveillance spéciale du commerce et de la détention des armes et des munitions ;

Considérant que les stipulations conventionnelles, notamment l'Acte de Bruxelles² du 2 juillet 1890, réglementant le trafic des armes et des munitions dans certaines régions, ne correspondent plus aux circonstances actuelles, qui exigent des dispositions plus développées portant sur des territoires plus étendus en Afrique et l'établissement d'un régime analogue sur certains territoires d'Asie ;

Considérant qu'une surveillance particulière de la zone maritime avoisinant certaines contrées est nécessaire pour assurer l'efficacité des mesures prises par les gouvernements, tant en ce qui concerne l'importation des armes et des munitions dans ces contrées qu'en ce qui concerne l'exportation des dites armes et munitions hors de leurs territoires métropolitains ;

Et sous la réserve qu'à l'expiration d'une période de sept ans, la présente Convention sera sujette à revision en tenant compte de l'expérience acquise, si le Conseil de la Société des Nations, agissant en cas de besoin à la majorité, émet un vœu dans ce sens ;

Ont désigné pour leurs Plénipotentiaires :

Le PRÉSIDENT DES ETATS-UNIS D'AMÉRIQUE :

L'Honorable Frank Lyon POLK, Sous-Secrétaire d'Etat ;

L'Honorable Henry WHITE, ancien Ambassadeur extraordinaire et plénipotentiaire des Etats-Unis à Rome et à Paris ;

¹ Pour les accessions, adhésions et ratifications, voir à la page 359.

² De Martens, Nouveau Recueil Général des Traités, deuxième série, tome XVI, page 3.

¹ TRADUCTION. — TRANSLATION.

No. 200. — CONVENTION FOR THE CONTROL OF THE TRADE IN ARMS AND AMMUNITION, AND PROTOCOL, SIGNED AT SAINT-GERMAIN-EN-LAYE ², SEPTEMBER 10, 1919.

French official text communicated by the Service français de la Société des Nations and English translation communicated by His Britannic Majesty's Foreign Office. The registration of this Convention took place on January 9, 1922.

THE UNITED STATES OF AMERICA, BELGIUM, BOLIVIA, the BRITISH EMPIRE, CHINA, CUBA, ECUADOR, FRANCE, GREECE, GUATEMALA, HAITI, the HEDJAZ, ITALY, JAPAN, NICARAGUA, PANAMA, PERU, POLAND, PORTUGAL, ROUMANIA, the SERB-CROAT-SLOVENE STATE, SIAM and CZECHOSLOVAKIA ;

Whereas the long war now ended, in which most nations have successively become involved, has led to the accumulation in various parts of the world of considerable quantities of arms and munitions of war, the dispersal of which would constitute a danger to peace and public order ;

Whereas in certain parts of the world it is necessary to exercise special supervision over the trade in, and the possession of, arms and ammunition ;

Whereas the existing treaties and conventions, and particularly the Brussels Act³ of July 2, 1890, regulating the traffic in arms and ammunition in certain regions, no longer meet present conditions, which require more elaborate provisions applicable to a wider area in Africa and the establishment of a corresponding regime in certain territories in Asia ;

Whereas a special supervision of the maritime zone adjacent to certain countries is necessary to ensure the efficacy of the measures adopted by the various Governments both as regards the importation of arms and ammunition into those countries and the export of such arms and ammunition from their own territory ;

And with the reservation that, after a period of seven years, the present Convention shall be subject to revision in the light of the experience gained, if the Council of the League of Nations, acting if need be by a majority, so recommends ;

Have appointed as their Plenipotentiaries :

THE PRESIDENT OF THE UNITED STATES OF AMERICA :

The Honourable Frank LYON POLK, Under-Secretary of State ;

The Honourable Henry WHITE, formerly Ambassador Extraordinary and Plenipotentiary of the United States at Rome and Paris ;

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² For the accessions, adhesions and ratifications, see page 359.

³ British and Foreign State Papers, vol. 82, page 55.

Le Général Tasker H. BLISS, Représentant militaire des Etats-Unis au Conseil supérieur de Guerre ;

SA MAJESTÉ LE ROI DES BELGES :

M. Paul HYMANS, Ministre des Affaires étrangères, Ministre d'Etat ;

M. Jules VAN DEN HEUVEL, Envoyé extraordinaire et Ministre plénipotentiaire de S. M. le Roi des Belges, Ministre d'Etat ;

M. Emile VANDERVELDE, Ministre de la Justice, Ministre d'Etat ;

Le PRÉSIDENT DE LA RÉPUBLIQUE DE BOLIVIE :

M. Ismail MONTES, Envoyé extraordinaire et Ministre plénipotentiaire de Bolivie à Paris ;

SA MAJESTÉ LE ROI DE GRANDE-BRETAGNE ET D'IRLANDE ET DES TERRITOIRES BRITANNIQUES AU DELA DES MERS, EMPEREUR DES INDES :

Le Très Honorable Arthur James BALFOUR, O.M., M.P., Secrétaire d'Etat pour les Affaires étrangères ;

Le Très Honorable Andrew Bonar LAW, M.P., Lord du Sceau privé ;

Le Très Honorable Vicomte MILNER, G.C.B., G.C.M.G., Secrétaire d'Etat pour les Colonies ;

Le Très Honorable George Nicoll BARNES, M.P., Ministre sans portefeuille ;

Et :

pour le DOMINION DU CANADA :

L'Honorable Sir Albert Edward KEMP, K.C.M.G., Ministre des Forces d'outre-mer ;

pour le COMMONWEALTH d'AUSTRALIE :

L'Honorable George Forster PEARCE, Ministre de la Défense ;

pour l'UNION SUD-AFRICAINE :

Le Très Honorable Vicomte MILNER, G.C.B., G.C.M.G. ;

pour le DOMINION DE LA NOUVELLE-ZÉLANDE :

L'Honorable Sir Thomas MACKENZIE, K.C.M.G., Haut Commissaire pour la Nouvelle-Zélande dans le Royaume-Uni ;

pour l'INDE :

Le Très Honorable Baron SINHA, K.C., Sous-Secrétaire d'Etat pour l'Inde ;

Le PRÉSIDENT DE LA RÉPUBLIQUE CHINOISE :

M. Lou TSENG-TSIANG, Ministre des Affaires étrangères ;

M. Chengting Thomas WANG, ancien Ministre de l'Agriculture et du Commerce ;

Le PRÉSIDENT DE LA RÉPUBLIQUE CUBAINE :

M. Antonio SANCHEZ DE BUSTAMANTE, Doyen de la Faculté de droit de l'Université de La Havane, Président de la Société cubaine de Droit international ;

General Tasker H. BLISS, Military Representative of the United States on the Supreme War Council ;

HIS MAJESTY THE KING OF THE BELGIANS :

M. Paul HYMANS, Minister for Foreign Affairs, Minister of State ;

M. Jules VAN DEN HEUVEL, Envoy Extraordinary and Minister Plenipotentiary of His Majesty the King of the Belgians, Minister of State ;

M. Emile VANDERVELDE, Minister of Justice, Minister of State ;

THE PRESIDENT OF THE REPUBLIC OF BOLIVIA :

M. Ismail MONTES, Envoy Extraordinary and Minister Plenipotentiary of Bolivia at Paris ;

HIS MAJESTY THE KING OF THE UNITED KINGDOM OF GREAT BRITAIN AND IRELAND and of the BRITISH DOMINIONS BEYOND THE SEAS, EMPEROR OF INDIA :

The Right Honourable Arthur James BALFOUR, O.M., M.P., His Secretary of State for Foreign Affairs ;

The Right Honourable Andrew Bonar LAW, M.P., His Lord Privy Seal ;

The Right Honourable Viscount MILNER, G.C.B., G.C.M.G., His Secretary of State for the Colonies ;

The Right Honourable George Nicoll BARNES, M.P., Minister without Portfolio.

And

for the DOMINION OF CANADA :

The Honourable Sir Albert Edward KEMP, K.C.M.G., Minister of the Overseas Forces ;

for the COMMONWEALTH OF AUSTRALIA :

The Honourable George Foster PEARCE, Minister of Defence ;

for the UNION OF SOUTH AFRICA :

The Right Honourable Viscount MILNER, G.C.B., G.C.M.G. ;

for the DOMINION OF NEW ZEALAND :

The Honourable Sir Thomas MACKENZIE, K.C.M.G., High Commissioner for New Zealand in the United Kingdom ;

for INDIA :

The Right Honourable Baron SINHA, K.C., Under-Secretary of State for India ;

THE PRESIDENT OF THE CHINESE REPUBLIC :

M. Lou TSENG-TSIANG, Minister for Foreign Affairs ;

M. Chengting Thomas WANG, formerly Minister of Agriculture and Commerce ;

THE PRESIDENT OF THE CUBAN REPUBLIC :

M. Antonio SANCHEZ DE BUSTAMANTE, Dean of the Faculty of Law in the University of Havana, President of the Cuban Society of International Law ;

Le PRÉSIDENT DE LA RÉPUBLIQUE DE L'ÉQUATEUR :

M. DORN Y DE ALSUA, Envoyé extraordinaire et Ministre plénipotentiaire de l'Équateur à Paris ;

Le PRÉSIDENT DE LA RÉPUBLIQUE FRANÇAISE :

M. Georges CLEMENCEAU, Président du Conseil, Ministre de la Guerre ;

M. Stephen PICHON, Ministre des Affaires étrangères ;

M. Louis-Lucien KLOTZ, Ministre des Finances ;

M. André TARDIEU, Commissaire général aux Affaires de guerre franco-américaines ;

M. Jules CAMBON, Ambassadeur de France ;

SA MAJESTÉ LE ROI DES HELLÈNES :

M. Nicolas POLITIS, Ministre des Affaires étrangères ;

M. Athos ROMANOS, Envoyé extraordinaire et Ministre plénipotentiaire auprès de la République française ;

Le PRÉSIDENT DE LA RÉPUBLIQUE DE GUATÉMALA :

M. Joaquim MENDEZ, ancien Ministre d'Etat aux Travaux publics et à l'Instruction publique, Envoyé extraordinaire et Ministre plénipotentiaire du Guatemala à Washington, Envoyé extraordinaire et Ministre plénipotentiaire en mission spéciale à Paris ;

Le PRÉSIDENT DE LA RÉPUBLIQUE D'HAÏTI :

M. Tertullien GUILBAUD, Envoyé extraordinaire et Ministre plénipotentiaire d'Haïti à l'Équateur ;

Sa MAJESTÉ LE ROI DU HEDJAZ :

M. Rustem HAIDAR ;

M. Abdul Hadi AOUNI ;

Sa MAJESTÉ LE ROI D'ITALIE :

L'Honorable Tommaso TITTONI, Sénateur du Royaume, Ministre des Affaires étrangères ;

L'Honorable Vittorio SCIALOJA, Sénateur du Royaume ;

L'Honorable Maggiorino FERRARIS, Sénateur du Royaume ;

L'Honorable Guglielmo MARCONI, Sénateur du Royaume ;

L'Honorable Silvio CRESPI, Député ;

SA MAJESTÉ L'EMPEREUR DU JAPON :

Le Vicomte CHINDA, Ambassadeur extraordinaire et plénipotentiaire de S. M. l'Empereur du Japon à Londres ;

M. K. MATSUI, Ambassadeur extraordinaire et plénipotentiaire de S. M. l'Empereur du Japon à Paris ;

M. H. IJUIN, Ambassadeur extraordinaire et plénipotentiaire de S. M. l'Empereur du Japon à Rome ;

Le PRÉSIDENT DE LA RÉPUBLIQUE DE NICARAGUA :

M. Salvador CHAMORRO, Président de la Chambre des Députés ;

The PRESIDENT OF THE REPUBLIC OF ECUADOR :

M. DORN Y DE ALSUA, Envoy Extraordinary and Minister Plenipotentiary of Ecuador at Paris ;

The PRESIDENT OF THE FRENCH REPUBLIC :

M. Georges CLEMENCEAU, President of the Council, Minister of War ;
M. Stephen PICHON, Minister for Foreign Affairs ;
M. Louis-Lucien KLOTZ, Minister of Finance ;
M. André TARDIEU, Commissary-General for Franco-American Military Affairs ;
M. Jules CAMBON, Ambassador of France ;

HIS MAJESTY THE KING OF THE HELLENES :

M. Nicolas POLITIS, Minister for Foreign Affairs ;
M. Athos ROMANOS, Envoy Extraordinary and Minister Plenipotentiary to the French Republic ;

The PRESIDENT OF THE REPUBLIC OF GUATEMALA :

M. Joaquim MENDEZ, formerly Minister of State for Public Works and Public Instruction, Envoy Extraordinary and Minister Plenipotentiary of Guatemala at Washington, Envoy Extraordinary and Minister Plenipotentiary on Special Mission at Paris ;

The PRESIDENT OF THE REPUBLIC OF HAITI :

M. Tertullien GUILBAUD, Envoy Extraordinary and Minister Plenipotentiary of Haiti to Ecuador ;

HIS MAJESTY THE KING OF THE HEDJAZ :

M. Rustem HAIDAR ;
M. Abdul Hadi AOUNI ;

HIS MAJESTY THE KING OF ITALY :

The Honourable Tommaso TITTONI, Senator of the Kingdom, Minister for Foreign Affairs ;

The Honourable Vittorio SCIALOJA, Senator of the Kingdom ;
The Honourable Maggiorino FERRARIS, Senator of the Kingdom ;
The Honourable Guglielmo MARCONI, Senator of the Kingdom ;
The Honourable Silvio CRESPI, Deputy ;

HIS MAJESTY THE EMPEROR OF JAPAN :

Viscount CHINDA, Ambassador Extraordinary and Plenipotentiary of H. M. the Emperor of Japan at London ;
M. K. MATSUI, Ambassador Extraordinary and Plenipotentiary of H. M. the Emperor of Japan at Paris ;
M. H. IJUIN, Ambassador Extraordinary and Plenipotentiary of H. M. the Emperor of Japan at Rome ;

The PRESIDENT OF THE REPUBLIC OF NICARAGUA :

M. Salvador CHAMORRO, President of the Chamber of Deputies ;

Le PRÉSIDENT DE LA RÉPUBLIQUE DE PANAMA :

M. Antonio BURGOS, Envoyé extraordinaire et Ministre plénipotentiaire du Panama à Madrid ;

Le PRÉSIDENT DE LA RÉPUBLIQUE DU PÉROU :

M. Carlos G. CANDAMO, Envoyé extraordinaire et Ministre plénipotentiaire de Pérou à Madrid ;

Le PRÉSIDENT DE LA RÉPUBLIQUE POLONAISE :

M. Ignace J. PADEREWSKI, Président du Conseil des Ministres, Ministre des Affaires étrangères ;

M. Roman DMOWSKI, Président du Comité national polonais ;

Le PRÉSIDENT DE LA RÉPUBLIQUE PORTUGAISE :

Le Docteur Affonso DA COSTA, ancien Président du Conseil des Ministres ;

Le Docteur Augusto Luiz Vieira SOARES, ancien Ministre des Affaires étrangères ;

SA MAJESTÉ LE ROI DE ROUMANIE :

M. Nicolas MISU, Envoyé extraordinaire et Ministre plénipotentiaire de Roumanie à Londres ;

Le Docteur Alexander VAIDA-VOEVOD, Ministre sans portefeuille ;

SA MAJESTÉ LE ROI DES SERBES, DES CROATES ET DES SLOVÈNES :

M. N. P. PACHITCH, ancien Président du Conseil des Ministres ;

M. Ante TRUMBIC, Ministre des Affaires étrangères ;

M. Ivan ZOLGER, Docteur en droit ;

SA MAJESTÉ LE ROI DE SIAM :

Son Altesse le Prince CHAROON, Envoyé extraordinaire et Ministre plénipotentiaire de S. M. le Roi de Siam à Paris ;

Son Altesse sérénissime le Prince Traidon PRABANDHU, Sous-Secrétaire d'Etat aux Affaires étrangères ;

Le PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCO-SLOVAQUE :

M. Charles KRAMÁŘ, Président du Conseil des Ministres ;

M. Edouard BENEŠ, Ministre des Affaires étrangères ;

Lesquels, après avoir échangé leurs pleins pouvoirs reconnus en bonne et due forme,

Ont convenu des dispositions suivantes :

CHAPITRE I.

EXPORTATION DES ARMES ET MUNITIONS.

Article 1.

Les Hautes Parties contractantes s'engagent à interdire l'exportation des armes de guerre ci-après énumérées : pièces d'artillerie de toute espèce, appareils propres à lancer des projectiles explosifs ou gazogènes de toutes espèces, lance-flammes, bombes, grenades, mitrailleuses et armes

The PRESIDENT OF THE REPUBLIC OF PANAMA :

M. Antonio BURGOS, Envoy Extraordinary and Minister Plenipotentiary of Panama at Madrid ;

The PRESIDENT OF THE REPUBLIC OF PERU :

M. Carlos G. CANDAMO, Envoy Extraordinary and Minister Plenipotentiary of Peru at Madrid ;

The PRESIDENT OF THE POLISH REPUBLIC :

M. Ignace J. PADEREWSKI, President of the Council of Ministers, Minister for Foreign Affairs ;

M. Roman DMOWSKI, President of the Polish National Committee ;

The PRESIDENT OF THE PORTUGUESE REPUBLIC :

Dr. Affonso DA COSTA, formerly President of the Council of Ministers ;

Dr. Augusto Luiz Vieira SOARES, formerly Minister for Foreign Affairs ;

HIS MAJESTY THE KING OF ROUMANIA :

M. Nicolas MISU, Envoy Extraordinary and Minister Plenipotentiary of Roumania at London ;

Dr. Alexander VAIDA-VOEVOD, Minister without Portfolio ;

HIS MAJESTY THE KING OF THE SERBS, THE CROATS, AND THE SLOVENES :

M. N. P. PACHITCH, formerly President of the Council of Ministers ;

M. Ante TRUMBIC, Minister for Foreign Affairs ;

M. Ivan ZOLGER, Doctor at Law ;

HIS MAJESTY THE KING OF SIAM :

His Highness Prince CHAROON, Envoy Extraordinary and Minister Plenipotentiary of H. M. the King of Siam at Paris ;

His Serene Highness Prince TRAIKOS PRABANDHU, Under-Secretary of State for Foreign Affairs ;

The PRESIDENT OF THE CZECHO-SLOVAK REPUBLIC :

M. Charles KRAMÁŘ, President of the Council of Ministers ;

M. Edouard BENEŠ, Minister for Foreign Affairs ;

Who, having communicated their full powers found in good and due form,

Have agreed as follows :

CHAPTER I.

EXPORT OF ARMS AND AMMUNITION.

Article I.

The High Contracting Parties undertake to prohibit the export of the following arms of war : artillery of all kinds, apparatus for the discharge of all kinds of projectiles explosive or gas-diffusing, flame-throwers, bombs, grenades, machine-guns and rifled small-bore breech-loading weapons of

rayées de petit calibre se chargeant par la culasse, de tout modèle, ainsi que l'exportation des munitions destinées à ces diverses catégories d'armes. L'interdiction d'exportation s'applique à ces armes et munitions, qu'elles soient montées ou en pièces détachées.

Toutefois, les Hautes Parties contractantes se réservent le droit d'accorder, en ce qui concerne les armes dont l'emploi n'est pas prohibé par le droit des gens, des autorisations dérogeant à cette interdiction, mais seulement en vue de permettre des exportations pour les besoins de leurs gouvernements ou du gouvernement de l'une d'entre elles.

Dans le cas d'armes à feu et de munitions susceptibles de servir à la guerre et à d'autres buts, les Hautes Parties contractantes se réservent le droit de déterminer, d'après l'importance, la destination et les autres circonstances de toute expédition, celui de ces usages auquel elles sont destinées et de décider dans chaque cas si les stipulations du présent article leur sont applicables.

Article 2.

Les Hautes Parties contractantes s'engagent à interdire l'exportation des armes à feu et munitions, montées ou en pièces détachées, autres que les armes et munitions de guerre, lorsqu'elles sont à destination des zones ou contrées spécifiées à l'article 6 ci-après.

Toutefois, les Hautes Parties contractantes se réservent le droit d'accorder des autorisations dérogeant à cette interdiction, étant entendu que ces autorisations seront délivrées par leurs propres autorités, qui devront préalablement s'assurer que les armes ou munitions pour lesquelles un permis d'exportation est demandé n'ont pas une destination et ne doivent pas recevoir un usage contraires aux stipulations de la présente Convention.

Article 3.

Les chargements qui seront effectués en exécution des contrats conclus antérieurement à la mise en vigueur de la présente Convention, seront soumis aux dispositions de cette Convention.

Article 4.

Les Hautes Parties contractantes s'engagent à n'accorder aucune autorisation d'exportation à un pays qui se refuse à accepter la tutelle sous laquelle il a été placé, ou qui, placé sous la tutelle d'une Puissance, chercherait, en dehors de celle-ci, à se procurer des armes ou des munitions visées aux articles 1 et 2.

Article 5.

Un Bureau central international, placé sous l'autorité de la Société des Nations, sera institué avec mission de réunir et de conserver les documents de toute nature échangés entre les Hautes Parties contractantes relativement au commerce et à la circulation des armes et des munitions visées par la présente Convention.

Chacune des Hautes Parties contractantes devra publier chaque année un rapport indiquant les autorisations d'exportation qu'elle aura accordées, avec mention de la quantité et de la destination des armes et munitions qui en auront fait l'objet. Un exemplaire de ce rapport sera adressé au Bureau central international et au Secrétaire général de la Société des Nations.

En outre, les Hautes Parties contractantes s'engagent à envoyer au Bureau central international et au Secrétaire général de la Société des Nations des renseignements statistiques complets sur les quantités et la destination de toutes les armes et munitions exportées sans licence.

all kinds, as well as the exportation of the ammunition for use with such arms. The prohibition of exportation shall apply to all such arms and ammunition, whether complete or in parts.

Nevertheless, notwithstanding this prohibition, the High Contracting Parties reserve the right to grant, in respect of arms whose use is not prohibited by International Law, export licences to meet the requirements of their Governments or those of the Government of any of the High Contracting Parties, but for no other purpose.

In the case of firearms and ammunition adapted both to warlike and also to other purposes, the High Contracting Parties reserve to themselves the right to determine from the size, destination, and other circumstances of each shipment for what uses it is intended and to decide in each case whether the provisions of this Article are applicable to it.

Article 2.

The High Contracting Parties undertake to prohibit the export of firearms and ammunition, whether complete or in parts, other than arms and munitions of war, to the areas and zone specified in Article 6.

Nevertheless, notwithstanding this prohibition, the High Contracting Parties reserve the right to grant export licences on the understanding that such licences shall be issued only by their own authorities. Such authorities must satisfy themselves in advance that the arms or ammunition for which an export licence is requested are not intended for export to any destination, or for disposal in any way, contrary to the provisions of this Convention.

Article 3.

Shipments to be effected under contracts entered into before the coming into force of the present Convention shall be governed by its provisions.

Article 4.

The High Contracting Parties undertake to grant no export licences to any country which refuses to accept the tutelage under which it has been placed, or which, after having been placed under the tutelage of any Power, may endeavour to obtain from any other Power any of the arms or ammunition specified in Articles 1 and 2.

Article 5.

A Central International Office, placed under the control of the League of Nations, shall be established for the purpose of collecting and preserving documents of all kinds exchanged by the High Contracting Parties with regard to the trade in, and distribution of, the arms and ammunition specified in the present Convention.

Each of the High Contracting Parties shall publish an annual report showing the export licences which it may have granted, together with the quantities and destination of the arms and ammunition to which the export licences referred. A copy of this report shall be sent to the Central International Office and to the Secretary-General of the League of Nations.

Further, the High Contracting Parties agree to send to the Central International Office and to the Secretary-General of the League of Nations full statistical information as to the quantities and destination of all arms and ammunition exported without licence.

CHAPITRE II.

IMPORTATION DES ARMES ET MUNITIONS. ZONES DE PROHIBITION ET DE SURVEILLANCE MARITIME.

Article 6.

Les Hautes Parties contractantes s'engagent, chacune en ce qui concerne le territoire soumis à sa juridiction, à prohiber l'importation des armes et munitions visées aux articles 1 et 2 dans les zones territoriales suivantes et, en outre, à en interdire l'importation et le transport dans la zone maritime définie ci-dessous :

1. La totalité du continent africain, à l'exclusion des territoires de l'Algérie, de la Libye et de l'Union Sud-Africaine.

Sont comprises dans la zone de prohibition du continent africain les îles adjacentes situées à moins de cent milles marins de la côte, ainsi que les îles du Prince, de Saint-Thomé, d'Annobon et de Socotra.

2. La Transcaucasie, la Perse, le Gwadar, la péninsule arabique et les territoires continentaux de l'Asie qui, au 1^{er} août 1914, dépendaient de l'Empire ottoman.

3. La zone maritime comprenant la mer Rouge, le golfe d'Aden, le golfe Persique, ainsi que la mer d'Oman et limitée par une ligne qui, partant du cap Guardafui, suivra le parallèle de ce cap jusqu'à sa rencontre avec le 57° de longitude est de Greenwich et, de là, gagnera directement la frontière orientale de la Perse dans le golfe d'Oman.

Des autorisations spéciales d'importation dans les zones ci-dessus définies pourront être accordées ; dans la zone africaine, elles seront subordonnées à l'observation des prescriptions prévues aux articles 7 et 8 ci-après, sans préjudice des prescriptions plus rigoureuses qui se trouveraient en vigueur sur les lieux ; dans les autres zones énumérées dans le présent article, ces autorisations seront subordonnées à l'observation des prescriptions analogues, mises en vigueur par les gouvernements qui y exercent l'autorité.

CHAPITRE III.

SURVEILLANCE A TERRE.

Article 7.

Les armes et munitions, dont l'importation dans les zones de prohibition aura été spécialement autorisée, ne pourront être introduites que par les ports désignés à cet effet par les autorités de l'Etat, Colonie, Protectorat ou pays soumis à mandat.

Elles y seront déposées par l'importateur, à ses frais et risques, dans un entrepôt public placé sous la garde exclusive et le contrôle permanent de l'autorité et de ses agents, dont un au moins devra appartenir aux cadres de l'administration ou de l'armée. Les entrées ou sorties devront toujours avoir été préalablement autorisées par les services administratifs de l'Etat, Colonie, Protectorat ou pays soumis à mandat, à moins qu'il s'agisse d'armes ou de munitions destinées à l'armement de la force publique ou à l'organisation de la défense des territoires nationaux.

La sortie des armes et des munitions déposées dans les entrepôts ne sera autorisée que dans l'un des cas suivants :

1. Etre à destination des localités désignées par l'autorité supérieure comme lieux où les habitants pourront détenir des armes, sous le contrôle et la responsabilité des autorités locales, en vue de la défense contre les pillards ou rebelles ;

CHAPTER II.

IMPORT OF ARMS AND AMMUNITION. PROHIBITED AREAS AND ZONE OF MARITIME SUPERVISION.

Article 6.

The High Contracting Parties undertake, each as far as the territory under its jurisdiction is concerned, to prohibit the importation of the arms and ammunition specified in Articles 1 and 2 into the following territorial areas, and also to prevent their importation and transportation in the maritime zone defined below :

(1) The whole of the Continent of Africa with the exception of Algeria, Libya and the Union of South Africa.

Within this area are included all islands situated within a hundred nautical miles of the coast, together with Prince's Island, St. Thomas Island and the Islands of Annobon and Socotra.

(2) Transcaucasia, Persia, Gwadar, the Arabian Peninsula and such continental parts of Asia as were included in the Turkish Empire on August 4, 1914.

(3) A maritime zone, including the Red Sea, the Gulf of Aden, the Persian Gulf, and the Sea of Oman, and bounded by a line drawn from Cape Guardafui, following the latitude of that cape to its intersection with longitude 57° east of Greenwich, and proceeding thence direct to the eastern frontier of Persia in the Gulf of Oman.

Special licences for the import of arms or ammunition into the areas defined above may be issued. In the African area they shall be subject to the regulations specified in Articles 7 and 8 or to any local regulations of a stricter nature which may be in force. In the other areas specified in the present Article, these licences shall be subject to similar regulations put into effect by the Governments exercising authority there.

CHAPTER III.

SUPERVISION ON LAND.

Article 7.

Arms and ammunition imported under special licence into the prohibited areas shall be admitted only at ports designated for this purpose by the Authorities of the State, Colony, Protectorate or territory under mandate concerned.

Such arms and ammunition must be deposited by the importer at his own risk and expense in a public warehouse under the exclusive custody and permanent control of the Authority and of its agents, of whom one at least must be a civil official or a military officer. No arms or ammunition shall be deposited or withdrawn without the previous authorisation of the administration of the State, Colony, Protectorate or territory under mandate, unless the arms and ammunition to be deposited or withdrawn are intended for the forces of the Government or the defence of the national territory.

The withdrawal of arms or ammunition deposited in these warehouses shall be authorised only in the following cases :

(1) For despatch to places designated by the Government where the inhabitants are allowed to possess arms, under the control and responsibility of the local Authorities, for the purpose of defence against robbers or rebels.

2. Etre à destination des emplacements désignés par l'autorité supérieure comme entrepôts placés sous la surveillance et la responsabilité des autorités locales ;

3. Etre à destination de particuliers qui justifient en avoir besoin pour leur usage personnel légitime.

Article 8.

Dans les zones de prohibition spécifiées à l'article 6, le commerce des armes et des munitions sera placé sous le contrôle d'agents de l'autorité publique et soumis aux prescriptions suivantes :

1. Nul ne pourra tenir un entrepôt d'armes ou de munitions sans une autorisation.

2. Toute personne autorisée à tenir un entrepôt d'armes ou de munitions devra y affecter un local spécial et clos, ne possédant qu'une entrée, laquelle sera pourvue de deux serrures dont l'une ne pourra être ouverte que par les représentants de l'autorité.

L'entrepôt sera responsable des quantités d'armes ou de munitions introduites dans l'entrepôt ; il en devra justifier à toute réquisition. A cet effet, les entrées et les sorties seront portées sur un registre spécial, coté et paraphé, dont les mentions seront appuyées sur les actes administratifs ayant autorisé les déplacements.

3. Aucun transport d'armes ou de munitions ne pourra être effectué sans une autorisation spéciale.

4. Aucune sortie d'un entrepôt privé ne pourra être effectuée sans une autorisation délivrée par l'autorité régionale, sur demande motivée et appuyée d'un permis de port d'armes ou d'une autorisation spéciale d'achat de munitions. Toute arme devra être enregistrée et marquée ; l'autorité préposée au contrôle indiquera, en outre, sur le permis de port d'armes, l'estampille apposée sur l'arme.

5. Nul ne pourra céder, à titre gratuit ou onéreux, l'arme ou les munitions dont il est régulièrement détenteur sans y avoir été autorisé.

Article 9.

Dans les zones de prohibition spécifiées à l'article 6, la fabrication et l'ajustage des armes ou munitions seront interdits en dehors des arsenaux installés par l'administration locale ou, dans les régions placées sous tutelle, en dehors des arsenaux installés par l'administration locale, sous le contrôle de l'Etat mandataire, dans l'intérêt de la défense du territoire ou pour le maintien de l'ordre public.

La réparation des armes ne pourra être effectuée que dans les arsenaux ou dans les établissements ayant reçu, à cet effet, une autorisation de l'administration locale ; cette autorisation ne sera accordée que moyennant des garanties assurant l'observation des règles posées par la présente Convention.

Article 10.

Dans les zones de prohibition spécifiées à l'article 6, l'Etat qui doit emprunter le territoire d'un Etat limitrophe pour l'importation des armes ou munitions, montées ou en pièces détachées, du matériel et des matières destinées à l'armement, sera autorisé sur sa demande à les faire transiter par le territoire de cet Etat.

Toutefois, il devra, à l'appui de sa demande de transit, garantir que les dits articles sont requis pour les besoins de son propre Gouvernement et qu'ils ne seront à aucun moment ni vendus, ni cédés ou livrés pour un usage privé, ni employés à l'encontre des intérêts des Hautes Parties contractantes.

Toute infraction devra faire l'objet d'une constatation régulière dans les formes suivantes :

a) Si l'Etat importateur est pleinement souverain, la constatation de son infraction sera faite par un ou plusieurs des représentants des Hautes Parties contractantes limitrophes accrédités.

(2) For despatch to places designated by the Government as warehouses and placed under the supervision and responsibility of the local Authorities.

(3) For individuals who can show that they require them for their legitimate personal use.

Article 8.

In the prohibited areas specified in Article 6, trade in arms and ammunition shall be placed under the control of officials of the Government and shall be subject to the following regulations :

(1) No person may keep a warehouse for arms or ammunition without a licence.

(2) Any person licensed to keep a warehouse for arms or ammunition must reserve for that special purpose enclosed premises having only one entry, provided with two locks, one of which can be opened only by the officers of the Government.

The person in charge of a warehouse shall be responsible for all arms or ammunition deposited therein and must account for them on demand. For this purpose all deposits or withdrawals shall be entered in a special register, numbered and initialled. Each entry shall be supported by references to the official documents authorising such deposits or withdrawals.

(3) No transport of arms or ammunition shall take place without a special licence.

(4) No withdrawal from a private warehouse shall take place except under licence issued by the local Authority on an application stating the purpose for which the arms or ammunition are required, and supported by a licence to carry arms or by a special permit for the purchase of ammunition. Every arm shall be registered and stamped ; the Authority in charge of the control shall enter on the licence to carry arms the mark stamped on the weapon.

(5) No one shall without authority transfer to another person either by gift or for any consideration any weapon or ammunition which he is licensed to possess.

Article 9.

In the prohibited areas and zone specified in Article 6, the manufacture and assembling of arms or ammunition shall be prohibited, except at arsenals established by the local Government, or, in the case of countries placed under tutelage, at arsenals established by the local Government, under the control of the mandatory Power, for the defence of its territory or for the maintenance of public order.

No arms shall be repaired except at arsenals or establishments licensed by the local Government for this purpose. No such licence shall be granted without guarantees for the observance of the rules of the present Convention.

Article 10.

Within the prohibited areas specified in Article 6, a State which is compelled to utilise the territory of a contiguous State for the importation of arms or ammunition, whether complete or in parts, or of material or of articles intended for armament, shall be authorised on request to have them transported across the territory of such State.

It shall, however, when making any such request, furnish guarantees that the said articles are required for the needs of its own Government, and will at no time be sold, transferred or delivered for private use nor used in any way contrary to the interests of the High Contracting Parties.

Any violation of these conditions shall be formally established in the following manner :

(a) If the importing State is a sovereign independent Power, the proof of the violation shall be advanced by one or more of the Representatives accredited to it of contiguous States among

dités auprès de lui. Après qu'ils en auront avisé, s'il y a lieu, les représentants des autres Etats limitrophes, tous procéderont en commun à l'examen des faits et, le cas échéant, provoqueront les explications de l'Etat importateur. Si la gravité des faits l'exige et si les explications de l'Etat importateur sont jugées insuffisantes, ils notifieront conjointement à cet Etat que toute autorisation de transit en sa faveur est désormais suspendue et que toute nouvelle demande lui sera refusée jusqu'à ce qu'il ait fourni des garanties nouvelles suffisantes.

Les formes et conditions des garanties prévues au présent article feront l'objet d'une entente préalable entre les représentants des Hautes Parties contractantes limitrophes. Ces représentants se communiqueront mutuellement, au fur et à mesure de leur émission, les permis de transit délivrés par les autorités compétentes.

b) Si l'Etat importateur est soumis au régime du mandat institué par la Société des Nations, la constatation de l'infraction sera faite par une des Hautes Parties contractantes ou, sur sa propre initiative, par la Puissance à laquelle le mandat est dévolu ; c'est à cette dernière qu'il appartiendra de prononcer ou de réclamer, suivant les cas, la suspension et, à l'avenir, le refus de toute autorisation de transit.

En cas d'infraction dûment constatée, aucun nouveau permis ne sera accordé à l'Etat contrevenant sans le consentement préalable du Conseil de la Société des Nations.

Dans tous les cas, si les menées ou la situation troublée de l'Etat importateur menaçaient la tranquillité publique de l'un des Etats limitrophes signataires de la présente Convention, l'importation en transit des armes, des munitions, du matériel et des matières destinées à l'armement sera refusée à l'Etat importateur par tous les Etats limitrophes jusqu'à ce que la tranquillité soit rétablie.

CHAPITRE IV.

SURVEILLANCE EN MER.

Article 11.

Sous réserve des dispositions contraires contenues dans les accords spéciaux actuellement en vigueur ou dans ceux qui pourront être ultérieurement conclus et qui devront, en tout cas, satisfaire aux prescriptions de la présente Convention, l'Etat souverain ou la Puissance chargée d'un mandat de la Société des Nations exerceront la surveillance et la police des eaux territoriales dans les zones de prohibition spécifiées à l'article 6.

Article 12.

Dans les zones de prohibition, y compris la zone de surveillance en haute mer, telles qu'elles sont spécifiées à l'article 6, toutes opérations d'embarquement, de débarquement et de transbordement d'armes ou de munitions sont interdites aux navires indigènes d'un tonnage inférieur à 500 tonnes.

A cet égard, sera considéré comme indigène tout navire appartenant à un indigène, ou armé ou commandé par un indigène, ou dont plus de la moitié de l'équipage sera composée d'indigènes originaires des pays riverains de l'Océan Indien, de la Mer Rouge, du golfe Persique et du golfe d'Oman.

Cette disposition n'est applicable ni aux allèges ou chalands, ni aux navires qui, sans s'éloigner de la côte de plus de cinq milles, se livrent exclusivement au cabotage entre les différents ports du même Etat, Colonie, Protectorat ou pays soumis à mandat où se trouvent des entrepôts.

the High Contracting Parties. After the Representatives of the other contiguous States have, if necessary, been informed, a joint enquiry into the facts by all these Representatives will be opened, and if need be, the importing State will be called upon to furnish explanations. If the gravity of the case should so require, and if the explanations of the importing State are considered unsatisfactory, the Representatives will jointly notify the importing State that all transit licences in its favour are suspended and that all future requests will be refused until it shall have furnished new and satisfactory guarantees.

The forms and conditions of the guarantees provided by the present Article shall be agreed upon previously by the Representatives of the contiguous States among the High Contracting Parties. These Representatives shall communicate to each other, as and when issued, the transit licences granted by the competent authorities.

(b) If the importing State has been placed under the mandatory system established by the League of Nations, the proof of the violation shall be furnished by one of the High Contracting Parties or on its own initiative by the Mandatory Power. The latter shall then notify or demand, as the case may be, the suspension and future refusal of all transit licences.

In cases where a violation has been duly proved, no further transit licence shall be granted to the offending State without the previous consent of the Council of the League of Nations.

If any proceedings on the part of the importing State or its disturbed condition should threaten the public order of one of the contiguous State signatories of the present Convention, the importation in transit of arms, ammunition, material and articles intended for armament shall be refused to the importing State by all the contiguous States until order has been restored.

CHAPTER IV.

MARITIME SUPERVISION.

Article 11.

Subject to any contrary provisions in existing special agreements, or in future agreements, provided that in all cases such agreements comply with the provisions of the present Convention, the sovereign State or Mandatory Power shall carry out all supervision and police measures within territorial waters in the prohibited areas and zone specified in Article 6.

Article 12.

Within the prohibited areas and maritime zone specified in Article 6, no native vessel of less than 500 tons burden shall be allowed to ship, discharge, or tranship arms or ammunition.

For this purpose, a vessel shall be considered as a native vessel if she is either owned by a native, or fitted out or commanded by a native, or if more than half of the crew are natives of the countries bordering on the Indian Ocean, the Red Sea, the Persian Gulf, or the Gulf of Oman.

This provision does not apply to lighters or barges, nor to vessels which, without going more than five miles from the shore, are engaged exclusively in the coasting trade between different ports of the same State, Colony, Protectorate or territory under mandate, where warehouses are situated.

Toutes cargaisons d'armes ou de munitions, chargées sur les embarcations ou navires visés au paragraphe précédent, devront être l'objet d'une autorisation spéciale de l'autorité territoriale, les armes ou munitions transportées étant soumises aux dispositions de la présente Convention.

Cette autorisation devra contenir toutes les indications nécessaires pour établir la qualité et la quantité des articles de la cargaison, le navire sur lequel celle-ci doit être chargée, le nom du destinataire, le port d'embarquement et celui de destination. Il devra, en outre, être spécifié que l'autorisation a été délivrée conformément aux prescriptions de la présente Convention.

Les prescriptions qui précèdent ne sont pas applicables :

1. Aux transports d'armes ou de munitions effectués pour le compte des Gouvernements, à la condition qu'ils soient convoyés par un fonctionnaire dûment qualifié ;
2. Aux armes ou munitions en la possession de personnes munies d'un permis de port d'armes, lorsque ces armes sont destinées à l'usage personnel de leur détenteur et sont indiquées d'une manière précise sur leur permis de port d'armes.

Article 13.

Pour prévenir tout transport irrégulier d'armes ou de munitions dans la zone de surveillance maritime spécifiée à l'article 6, 3^o, les navires indigènes d'un tonnage inférieur à 500 tonneaux qui ne se livrent pas exclusivement au cabotage entre les différents ports du même Etat, Colonie, Protectorat ou pays soumis à mandat sans s'éloigner de plus de cinq milles de la côte et qui sont en provenance ou à destination d'un point quelconque compris dans cette zone, devront être munis d'un manifeste de cargaison ou d'un document similaire, spécifiant la quantité et la qualité des marchandises qu'ils transportent, leur provenance et leur destination. Cette pièce continuera à être couverte par le secret, qui lui est assuré par la législation de l'Etat auquel le navire ressortit, et ne pourra être examinée lors des opérations de vérification de pavillon, à moins que l'intéressé n'y consente.

Les prescriptions concernant l'établissement de ces documents ne seront pas applicables aux bateaux qui ne sont pas entièrement pontés, qui n'ont pas plus de dix hommes d'équipage et qui se livrent exclusivement à la pêche dans les eaux territoriales.

Article 14.

L'autorisation d'arborer le pavillon d'une des Hautes Parties contractantes, dans la zone de surveillance maritime spécifiée à l'article 6, 3^o, ne sera accordée qu'aux bâtiments indigènes qui satisferont à la fois aux trois conditions suivantes :

1. Les propriétaires devront ressortir à la Puissance dont ils demandent à porter les couleurs.
2. Ils seront tenus d'établir qu'ils possèdent des biens-fonds dans la circonscription de l'autorité à qui est adressée leur demande, ou de fournir une caution solvable pour la garantie des amendes qu'ils pourraient encourir.
3. Les dits propriétaires, ainsi que le capitaine du bâtiment, devront fournir la preuve qu'ils jouissent d'une bonne réputation et, notamment, n'avoir jamais été l'objet d'une condamnation pour transport irrégulier des articles visés dans la présente Convention.

L'autorisation devra être renouvelée chaque année. Elle renfermera les indications nécessaires pour établir l'identité du navire, nom, tonnage, grément, dimensions principales, numéro d'inscription, lettres signalétiques. Elle portera la date à laquelle elle aura été délivrée et la qualité du fonctionnaire qui l'aura délivrée.

Le nom du bâtiment indigène et l'indication de son tonnage devront être gravés et peints en caractères latins à la poupe ; les lettres initiales du port d'attache ainsi que le numéro d'enregistrement dans la série des numéros de ce port seront imprimés en noir sur les voiles.

No cargos of arms or ammunition shall be shipped on the vessels specified in the preceding paragraph without a special licence from the territorial authority, and all arms or ammunition so shipped shall be subject to the provisions of the present Convention.

This licence shall contain all details necessary to establish the nature and quantity of the items or the shipment, the vessel on which the shipment is to be loaded, the name of the ultimate consignee, and the ports of loading and discharge. It shall also be specified thereon that the licence has been issued in conformity with the regulations of the present Convention.

The above regulations do not apply :

(1) To arms or ammunition conveyed on behalf of the Government, provided that they are accompanied by a duly qualified official.

(2) To arms or ammunition in the possession of persons provided with a licence to carry arms, provided such arms are for the personal use of the bearer and are accurately described on his licence.

Article 13.

To prevent all illicit conveyance of arms or ammunition within the zone of maritime supervision specified in Article 6 (3), native vessels of less than 500 tons burden not exclusively engaged in the coasting trade between different ports of the same State, Colony, Protectorate or territory under mandate, not going more than five miles from the shore, and proceeding to or from any point within the said zone, must carry a manifest of their cargo or similar document specifying the quantities and nature of the goods on board, their origin and destination. This document shall remain covered by the secrecy to which it is entitled by the law of the State to which the vessel belongs, and must not be examined during the proceedings for the verification of the flag unless the interested party consents thereto.

The provisions as to the above-mentioned documents shall not apply to vessels only partially decked, having a maximum crew of ten men, and exclusively employed in fishing within territorial waters.

Article 14.

Authority to fly the flag of one of the High Contracting Parties within the zone of maritime supervision specified in Article 6 (3) shall be granted only to such native vessels as satisfy all the three following conditions :

1. The owners must be nationals of the Power whose flag they claim to fly.
2. They must furnish proof that they possess real estate in the district of the authority to which their application is addressed, or must supply a solvent security as a guarantee for any fines to which they may become liable.
3. Such owners, as well as the captain of the vessel, must furnish proof that they enjoy a good reputation, and especially that they have never been convicted of illicit conveyance of the articles referred to in the present Convention.

The authorisation must be renewed every year. It shall contain the indications necessary to identify the vessel, the name, tonnage, type of rigging, principal dimensions, registered number, and signal letters. It shall bear the date on which it was granted and the status of the official who granted it.

The name of the native vessel and the amount of her tonnage shall be incised and painted in Latin characters on the stern, and the initial letters of the name of the port of registry, as well as the registration number in the series of the numbers of that port, shall be painted in black on the sails.

Article 15.

Les bateaux indigènes auxquels, aux termes du dernier alinéa de l'article 13, les prescriptions relatives au manifeste de cargaison ne sont pas applicables, recevront, de l'autorité territoriale ou de l'autorité consulaire, suivant les cas, une licence spéciale, renouvelable chaque année et révocable dans les conditions prévues à l'article 19.

La licence spéciale indiquera le nom du bateau, ses caractéristiques, sa nationalité, son port d'attache, le nom du capitaine, celui du propriétaire et les parages dans lesquels le bateau doit naviguer.

Article 16.

Les Hautes Parties contractantes conviennent d'appliquer les règles suivantes dans la zone de surveillance maritime spécifiée à l'article 6, 3^o :

1. Lorsqu'un bâtiment de guerre appartenant à l'une des Hautes Parties contractantes rencontre, en dehors des eaux territoriales, un navire indigène de moins de 500 tonneaux arborant le pavillon d'une des Hautes Parties contractantes, le commandant du bâtiment de guerre, s'il a des raisons fondées de croire que le navire indigène arbore ce pavillon sans en avoir le droit, afin de transporter irrégulièrement des armes ou des munitions, pourra procéder à la vérification de la nationalité du dit navire par l'examen du titre autorisant le port de pavillon, à l'exclusion de tout autre document.

2. A cet effet, un canot, commandé par un officier en uniforme, pourra être envoyé à bord du navire suspect, après qu'on l'aura hélé pour lui donner avis de cette intention. L'officier envoyé à bord du navire arrêté devra procéder avec tous les égards et tous les ménagements possibles ; avant de quitter le navire arrêté, il dressera un procès-verbal suivant la forme et dans la langue en usage dans le pays auquel il appartient. Ce procès-verbal, qui constatera les faits, sera daté et signé par l'officier.

Au cas où il n'y aurait pas, à bord du bâtiment de guerre, d'autre officier que le commandant, les opérations ci-dessus prévues pourront être accomplies par le sous-officier le plus élevé en grade.

Le capitaine ou patron du navire arrêté, ainsi que les témoins, seront invités à signer le procès-verbal ; ils auront le droit d'y faire ajouter toutes explications qu'ils croient utiles.

3. Si l'acte d'autorisation d'arborer le pavillon ne peut être produit ou si ce document n'est pas en bonne et due forme, le navire sera conduit dans le port de la zone le plus rapproché où se trouve une autorité compétente de la Puissance dont le pavillon a été arboré et déferé à cette autorité.

Si l'autorité compétente la plus proche représentant la Puissance, dont le navire arbore le pavillon, se trouve dans un port situé à une si longue distance du lieu de la saisie que le bâtiment de guerre soit obligé de sortir de son secteur de stationnement ou de patrouille pour escorter jusqu'à ce port le navire saisi, la règle ci-dessus énoncée pourra ne pas être suivie. Dans ce cas, le navire pourra être conduit au port le plus proche où se trouve une autorité compétente représentant l'une des Hautes Parties contractantes, autre que celle à laquelle ressortit le bâtiment de guerre. Des mesures seront immédiatement prises pour aviser de la saisie l'autorité compétente représentant la Puissance intéressée.

Aucune procédure ne sera engagée contre le navire ou son équipage avant l'arrivée du représentant de la Puissance dont le navire arborait le pavillon, ou sans instructions de ce représentant.

4. Il pourra être procédé comme il est dit au § 3^o, si, la vérification du pavillon opérée et malgré la production du manifeste, le commandant du bâtiment de guerre persiste à considérer le navire indigène comme suspect de transport irrégulier d'armes ou de munitions.

Les Hautes Parties contractantes intéressées désigneront dans la zone et feront connaître au Bureau central, ainsi qu'aux autres Puissances contractantes, les autorités territoriales ou consulaires, ou les délégués spéciaux, qui seront compétents dans les cas ci-dessus visés.

Article 15.

Native vessels to which, under the provisions of the last paragraph of Article 13, the regulations relating to the manifest of the cargo are not applicable, shall receive from the territorial or consular authorities, as the case may be, a special licence, renewable annually and revocable under the conditions provided for in Article 19.

This special licence shall show the name of the vessel, her description, nationality, port of registry, name of captain, name of owner and the waters in which she is allowed to sail.

Article 16.

The High Contracting Parties agree to apply the following rules in the maritime zone specified in Article 6 (3) :—

1. When a warship belonging to one of the High Contracting Parties encounters outside territorial waters a native vessel of less than 500 tons burden flying the flag of one of the High Contracting Parties, and the commander of the warship has good reason to believe that the native vessel is flying this flag without being entitled to do so, for the purpose of the illicit conveyance of arms or ammunition, he may proceed to verify the nationality of the vessel by examining the document authorising the flying of the flag, but no other papers.

2. With this object, a boat commanded by a commissioned officer in uniform may be sent to visit the suspected vessel after she has been hailed to give notice of such intention. The officer sent on board the vessel shall act with all possible consideration and moderation ; before leaving the vessel the officer shall draw up a *procès-verbal* in the form and language in use in his own country. This *procès-verbal* shall state the facts of the case and shall be dated and signed by the officer.

Should there be on board the warship no commissioned officer other than the commanding officer, the above-prescribed operations may be carried out by the warrant, petty, or non-commissioned officer highest in rank.

The captain or master of the vessel visited, as well as the witnesses, shall be invited to sign the *procès-verbal*, and shall have the right to add to it any explanations which they may consider expedient.

3. If the authorisation to fly the flag cannot be produced, or if this document is not in proper order, the vessel shall be conducted to the nearest port in the zone where there is a competent authority of the Power whose flag has been flown and shall be handed over to such authority.

Should the nearest competent authority representing the Power whose flag the vessel has flown be at some port at such a distance from the point of arrest that the warship would have to leave her station or patrol to escort the captured vessel to that port, the foregoing regulation need not be carried out. In such a case, the vessel may be taken to the nearest port where there is a competent authority of one of the High Contracting Parties of nationality other than that of the warship, and steps shall at once be taken to notify the capture to the competent authority representing the Power concerned.

No proceedings shall be taken against the vessel or her crew until the arrival of the representative of the Power whose flag the vessel was flying or without instructions from him.

4. The procedure laid down in paragraph 3 may be followed if, after the verification of the flag and in spite of the production of the manifest, the commander of the warship continues to suspect the native vessel of engaging in the illicit conveyance of arms or ammunition.

The High Contracting Parties concerned shall appoint in the zone territorial or consular authorities or special representatives competent to act in the foregoing cases, and shall notify their appointment to the Central Office and to the other Contracting Parties.

Le navire soupçonné peut également être remis à un bâtiment de guerre de la nation dont il a arboré les couleurs, si ce dernier consent à en prendre charge.

Article 17.

Les Hautes Parties contractantes s'engagent à communiquer au Bureau central le modèle-type des documents visés aux articles 12, 13, 14 et 15, ainsi qu'une liste détaillée des autorisations accordées suivant les prescriptions du présent chapitre, au fur et à mesure de leur délivrance.

Article 18.

L'autorité devant laquelle le navire soupçonné aura été conduit procédera à une enquête complète selon ses lois et règlements nationaux, un officier du bâtiment capteur entendu.

S'il résulte de cette enquête que le pavillon a été illégalement arboré, le navire arrêté restera à la disposition du capteur et les responsables seront déferés aux tribunaux de ce dernier.

S'il est établi que le navire arrêté portait régulièrement son pavillon, mais qu'il se livrait à un transport irrégulier d'armes ou de munitions, les responsables seront déferés aux tribunaux de l'Etat dont le navire portait le pavillon. Le navire lui-même demeurera avec sa cargaison à la garde de l'autorité qui dirige l'enquête.

Article 19.

Tout transport ou toute tentative de transport irrégulier, qui seront légalement constatés à la charge du capitaine ou du propriétaire d'un navire autorisé à porter le pavillon d'une des Puissances signataires ou ayant obtenu la licence prévue à l'article 15, entraîneront le retrait immédiat de cette autorisation ou de cette licence.

Les Hautes Parties contractantes prendront les mesures nécessaires pour que leurs autorités territoriales ou leurs consuls envoient au Bureau central des copies certifiées de toute autorisation d'arborer leur pavillon dès qu'elle aura été accordée, ainsi que l'avis du retrait, dont ces autorisations auraient été l'objet. Elles s'engagent également à communiquer au dit Bureau des copies des licences prévues à l'article 15.

Article 20.

Le commandant d'un bâtiment de guerre qui aurait arrêté un navire battant pavillon étranger doit, dans tous les cas, faire un rapport à son gouvernement en indiquant les motifs qui l'ont fait agir.

Un extrait de ce rapport, ainsi qu'une copie du procès-verbal dressé par l'officier ou le sous-officier envoyé à bord du navire arrêté, seront, le plus tôt possible, expédiés au Bureau central en même temps qu'au gouvernement dont le navire arraisonné arborait le pavillon.

Article 21.

Si l'autorité chargée de l'enquête conclut à l'irrégularité de l'arrêt et du déroutement ou des mesures imposées au navire arrêté, elle fixera le chiffre des indemnités dues. Si l'officier capteur ou les autorités auxquelles il ressortit contestent les conclusions de l'enquête ou le montant de l'indemnité fixée, cette contestation sera soumise à un Tribunal arbitral, composé d'un arbitre désigné par le gouvernement dont le navire portait le pavillon, d'un arbitre désigné par le gouvernement auquel ressortit l'officier capteur et d'un surarbitre choisi par les deux arbitres ainsi désignés. Les deux arbitres seront choisis, autant que possible, parmi les fonctionnaires diplomatiques, consu-

The suspected vessel may also be handed over to a warship of the nation whose flag she has flown, if the latter consents to take charge of her.

Article 17.

The High Contracting Parties agree to communicate to the Central Office specimen forms of the documents mentioned in Articles 12, 13, 14 and 15, as well as a detailed list of the licences granted in accordance with the provisions of this Chapter whenever such licences are granted.

Article 18.

The authority before whom the suspected vessel has been brought shall institute a full enquiry in accordance with the laws and rules of his country in the presence of an officer of the capturing warship.

If it is proved at this enquiry that the flag has been illegally flown, the detained vessel shall remain at the disposal of the captor, and those responsible shall be brought before the courts of his country.

If it should be established that the use of the flag by the detained vessel was correct, but that the vessel was engaged in the illicit conveyance of arms or ammunition, those responsible shall be brought before the courts of the State under whose flag the vessel sailed. The vessel herself and her cargo shall remain in charge of the authority directing the inquiry.

Article 19.

Any illicit conveyance or attempted conveyance legally established against the captain or owner of a vessel authorised to fly the flag of one of the Signatory Powers or holding the licence provided for in Article 15 shall entail the immediate withdrawal of the said authorisation or licence.

The High Contracting Parties will take the necessary measures to ensure that their territorial authorities or their consuls shall send to the Central Office certified copies of all authorisations to fly their flag as soon as such authorisations shall have been granted, as well as notice of withdrawal of any such authorisation. They also undertake to communicate to the said Office copies of the licences provided for under Article 15.

Article 20.

The commanding officer of a warship who may have detained a vessel flying a foreign flag shall in all cases make a report thereon to his Government, stating the grounds on which he acted.

An extract from this report, together with a copy of the *procès-verbal* drawn up by the officer, warrant officer, petty or non-commissioned officer sent on board the vessel detained shall be sent as soon as possible to the Central Office and at the same time to the Government whose flag the detained vessel was flying.

Article 21.

If the authority entrusted with the enquiry decides that the detention and diversion of the vessel or the measures imposed upon her were irregular, he shall fix the amount of the compensation due. If the capturing officer, or the authorities to whom he is subject, do not accept the decision or contest the amount of the compensation awarded, the dispute shall be submitted to a court of arbitration consisting of one arbitrator appointed by the Government whose flag the vessel was flying, one appointed by the Government of the capturing officer, and an umpire chosen by the two arbitrators thus appointed. The two arbitrators shall be chosen, as far as possible, from among

lares ou judiciaires des Hautes Parties contractantes. Ces désignations devront être faites dans le plus court délai possible et ne devront jamais porter sur des indigènes rétribués par les Hautes Parties contractantes. Toute indemnité accordée sera versée à l'intéressé dans le délai maximum de six mois à dater de la décision.

La décision sera transmise au Bureau central et au Secrétaire général de la Société des Nations.

CHAPITRE V.

DISPOSITIONS GÉNÉRALES.

Article 22.

Les Hautes Parties contractantes exerçant leur autorité sur les territoires situés dans les zones de prohibition spécifiées à l'article 6 s'engagent à prendre, chacune en ce qui la concerne, les mesures propres à assurer l'application de la présente Convention et, notamment, la poursuite et la répression des contraventions aux prescriptions qui y sont contenues.

Elles feront connaître ces mesures au Bureau central et au Secrétaire général de la Société des Nations, auxquels elles indiqueront les autorités compétentes visées aux articles précédents.

Article 23.

Les Hautes Parties contractantes feront tous leurs efforts pour amener les autres Etats, Membres de la Société des Nations, à adhérer à la présente Convention.

Cette adhésion sera signifiée par la voie diplomatique au Gouvernement de la République française et par celui-ci à tous les Etats signataires ou adhérents. Elle portera effet à dater du jour de la signification au Gouvernement français.

Article 24.

Les Hautes Parties contractantes conviennent que s'il venait à s'élever entre elles un différend quelconque touchant l'application de la présente Convention et ne pouvant être réglé par voie de négociation, ce différend devra être soumis à un Tribunal d'arbitrage, conformément aux dispositions du Pacte de la Société des Nations.

Article 25.

Toutes les dispositions des Conventions internationales d'ordre général antérieures, concernant les matières faisant l'objet de la présente Convention, seront considérées comme abrogées, en tant qu'elles lient entre elles les Puissances qui sont parties à la présente Convention.

Article 26.

La présente Convention sera ratifiée le plus tôt possible.

Chaque Puissance adressera sa ratification au Gouvernement français, par les soins duquel il en sera donné avis à toutes les autres Puissances signataires.

Les ratifications resteront déposées dans les archives du Gouvernement français.

La présente Convention entrera en vigueur, pour chaque Puissance signataire, à dater du dépôt de sa ratification et, dès ce moment, cette Puissance sera liée vis-à-vis des autres Puissances ayant déjà procédé au dépôt de leurs ratifications.

Dès la mise en vigueur de la présente Convention, le Gouvernement français adressera une copie certifiée de celle-ci aux Puissances qui, en vertu des traités de paix, se sont engagées à reconnaître et agréer ladite Convention et sont, de ce chef, assimilées aux parties contractantes et dont le nom sera notifié aux Etats adhérents.

the diplomatic, consular or judicial officers of the High Contracting Parties. These appointments must be made with the least possible delay, and natives in the pay of the High Contracting Parties shall in no case be appointed. Any compensation awarded shall be paid to the person concerned within six months at most from the date of the award.

The decision shall be communicated to the Central Office and to the Secretary-General of the League of Nations.

CHAPTER V.

GENERAL PROVISIONS.

Article 22.

The High Contracting Parties who exercise authority over territories within the prohibited areas and zone specified in Article 6 agree to take, so far as each may be concerned, the measures required for the enforcement of the present Convention, and in particular for the prosecution and repression of offences against the provisions contained therein.

They shall communicate these measures to the Central Office and to the Secretary-General of the League of Nations, and shall inform them of the competent authorities referred to in the preceding Articles.

Article 23.

The High Contracting Parties will use their best endeavours to secure the accession to the present Convention of other States Members of the League of Nations.

This accession shall be notified through the diplomatic channel to the Government of the French Republic, and by it to all the signatory or adhering States. The accession will come into force from the date of such notification to the French Government.

Article 24.

The High Contracting Parties agree that if any dispute whatever should arise between them relating to the application of the present Convention which cannot be settled by negotiation, this dispute shall be submitted to an arbitral tribunal in conformity with the provisions of the Covenant of the League of Nations.

Article 25.

All the provisions of former general international Conventions, relating to the matters dealt with in the present Convention, shall be considered as abrogated in so far as they are binding between the Powers which are Parties to the present Convention.

Article 26.

The present Convention shall be ratified as soon as possible.

Each Power will address its ratification to the French Government, who will inform all the other signatory Powers.

The ratifications will remain deposited in the archives of the French Government.

The present Convention shall come into force for each Signatory Power from the date of the deposit of its ratification, and from that moment that Power will be bound in respect of other Powers which have already deposited their ratifications.

On the coming into force of the present Convention, the French Government will transmit a certified copy to the Powers which under the Treaties of Peace have undertaken to accept and observe it, and are in consequence placed in the same position as the Contracting Parties. The names of these Powers will be notified to the States which accede.

En foi de quoi, les Plénipotentiaires sus-nommés ont signé la présente Convention.

Fait à Paris, le dix septembre mil neuf cent dix-neuf, en un seul exemplaire, qui restera déposé dans les Archives du Gouvernement de la République française et dont les expéditions authentiques seront remises à chacune des Puissances signataires.

In faith whereof the above-named Plenipotentiaries have signed the present Convention.

Done at Paris, the tenth day of September, one thousand nine hundred and nineteen, in a single copy which will remain deposited in the archives of the Government of the French Republic, and of which authentic copies will be sent to each of the Signatory Powers.

(L. S.) FRANK L. POLK.
(L. S.) HENRY WHITE.
(L. S.) TASKER H. BLISS.
(L. S.) HYMANS.
(L. S.) J. VAN DEN HEUVEL.
(L. S.) E. VANDERVELDE.
(L. S.) ISMAIL MONTES.
(L. S.) ARTHUR JAMES BALFOUR.
(L. S.)
(L. S.) MILNER.
(L. S.) GEO. N. BARNES.
(L. S.) A. E. KEMP.
(L. S.) G. F. PEARCE.
(L. S.) MILNER.
(L. S.) THOMAS MACKENZIE.
(L. S.) SINHA OF RAIPUR.
(L. S.) J. R. LOUTSENGTSIANG.
(L. S.) CHENGTING THOMAS WANG.
(L. S.) ANTONIO S. DE BUSTAMANTE.
(L. S.) E. DORN Y DE ALSUA.
(L. S.) G. CLEMENCEAU.
(L. S.) S. PICHON.
(L. S.) L. L. KLOTZ.
(L. S.) ANDRÉ TARDIEU.
(L. S.) JULES CAMBON.
(L. S.) N. POLITIS.
(L. S.) A. ROMANOS.

(L. S.) M. RUSTEM HAIDAR.
(L. S.) ABDUL HADI AOUNI.
(L. S.) TOM. TITTONI.
(L. S.) VITTORIO SCIALOJA.
(L. S.) MAGGIORINO FERRARIS.
(L. S.) GUGLIELMO MARCONI.

(L. S.) S. CHINDA.
(L. S.) K. MATSUI.

(L. S.) H. IJUIN.
 (L. S.) SALVADOR CHAMORRO.
 (L. S.) ANTONIO BURGOS.

 (L. S.) I. J. PADEREWSKI.
 (L. S.) ROMAN DMOWSKI.
 (L. S.) AFFONSO COSTA.
 (L. S.) AUGUSTO SOARES.
 (L. S.) N. MISU.

 (L. S.) ALEX. VAIDA VOEVOD.
 (L. S.)
 (L. S.)
 (L. S.) DR. YVAN ZOLGER.
 (L. S.) CHAROON.
 (L. S.) TRAIKOS PRABANDHU.
 (L. S.) D. KAREL KRAMAR.
 (L. S.) DR. EDUARD BENES.

PROTOCOLE.

Au moment de signer la Convention en date de ce jour sur le commerce des armes et des munitions, les Plénipotentiaires soussignés déclarent, au nom de leurs Gouvernements respectifs, qu'ils considéreraient comme contraire à l'intention des Hautes Parties contractantes et à l'esprit de cette Convention que, en attendant l'entrée en vigueur de ladite Convention, une Partie contractante prit quelque mesure qui serait en contradiction avec les stipulations de cette Convention.

Fait en un seul exemplaire à Saint-Germain-en-Laye¹, le dix septembre mil neuf cent dix-neuf.

PROTOCOL.

At the moment of signing the Convention of even date relating to the trade in arms and ammunition, the undersigned Plenipotentiaries declare in the name of their respective Governments that they would regard it as contrary to the intention of the High Contracting Parties and to the spirit of this Convention that, pending the coming into force of the Convention, a Contracting Party should adopt any measure which is contrary to its provisions.

Done at Saint-Germain-en-Laye¹, in a single copy, the tenth day of September, one thousand nine hundred and nineteen.

(L. S.) FRANK L. POLK.
 (L. S.) HENRY WHITE.
 (L. S.) TASKER H. BLISS.
 (L. S.) HYMANS.
 (L. S.) J. VAN DEN HEUVEL.
 (L. S.) E. VANDERVELDE.
 (L. S.) ISMAIL MONTES.
 (L. S.) ARTHUR JAMES BALFOUR.
 (L. S.) MILNER.

¹ Quelques-unes des signatures ont été apposées à Paris et d'autres à Saint-Germain-en-Laye.

¹ Some of the signatures were affixed in Paris, and some at Saint-Germain-en-Laye.

- (L. S.) GEO. N. BARNES.
- (L. S.) A. E. KEMP.
- (L. S.) G. F. PEARCE.
- (L. S.) MILNER.
- (L. S.) THOS. MACKENZIE.
- (L. S.) SINHA OF RAIPUR.
- (L. S.) J. R. LOUTSENGTSIANG.
- (L. S.) CHENGTING THOMAS WANG.
- (L. S.) ANTONIO S. DE BUSTAMANTE.
- (L. S.) E. DORN Y DE ALSUA.
- (L. S.) G. CLEMENCEAU.
- (L. S.) S. PICHON.
- (L. S.) L. L. KLOTZ.
- (L. S.) ANDRÉ TARDIEU.
- (L. S.) JULES CAMBON.
- (L. S.) N. POLITIS.
- (L. S.) A. ROMANOS.

- (L. S.) M. RUSTEM HAIDAR.
- (L. S.) ABDUL HADI AOUNI.
- (L. S.) TOM. TITTONI.
- (L. S.) VITTORIO SCIALOJA.
- (L. S.) MAGGIORINO FERRARIS.
- (L. S.) GUGLIELMO MARCONI.
- (L. S.) S. CHINDA.
- (L. S.) K. MATSUI.
- (L. S.) H. IJUIN.
- (L. S.) SALVADOR CHAMORRO.
- (L. S.) ANTONIO BURGOS.
- (L. S.) I. J. PADEREWSKI.
- (L. S.) ROMAN DMOWSKI.
- (L. S.) AFFONSO COSTA.
- (L. S.) AUGUSTO SOARES.
- (L. S.) N. MISU.
- (L. S.) ALEX. VAIDA VOEVOD.
- (L. S.) DR. IVAN ZOLGER.
- (L. S.) CHAROON.
- (L. S.) TRAILOS PRABANDHU.
- (L. S.) D. KAREL KRAMAR.
- (L. S.) DR. EDUARD BENES.

ACCESSIONS.

GUATÉMALA le 22 janvier 1920.
PÉROU le 31 janvier 1920.
HAÏTI le 3 mars 1920.

ADHÉSIONS.

VENEZUELA le 8 mars 1920.
CHILI le 5 août 1920.
FINLANDE le 30 juin 1921.
BULGARIE le 13 septembre 1921

DÉPOT DES RATIFICATIONS.

GRÈCE le 24 août 1920.
SIAM le 30 mars 1921.
VENEZUELA le 20 mai 1921.
CHILI le 9 août 1921.

ACCESSIONS.

GUATEMALA January 22, 1920.
PERU January 31, 1920.
HAITI March 3, 1920.

ADHESIONS.

VENEZUELA March 8, 1920.
CHILE August 5, 1920.
FINLAND June 30, 1921.
BULGARIA September 13, 1921.

DEPOSIT OF RATIFICATIONS.

GREECE August 24, 1920.
SIAM March 30, 1921.
VENEZUELA May 20, 1921.
CHILE August 9, 1921.

ANNEXE IV.

ANNEX IV.

ANNEXE IV.

No. 74. — CONVENTION POSTALE UNIVERSELLE, SIGNÉE A MADRID LE 30 NOVEMBRE 1920.

RATIFICATIONS.

PROCÈS-VERBAL ¹

DE DÉPÔT DE RATIFICATIONS DES CONVENTIONS ET DES ARRANGEMENTS CONCLUS A MADRID A L'OCCASION DU VII^e CONGRÈS DE L'UNION POSTALE UNIVERSELLE ².

Les soussignés se sont réunis pour procéder au dépôt des ratifications des Conventions et des Arrangements suivants, conclus à Madrid le 30 novembre 1920, à l'occasion du VII^e Congrès de l'Union Postale Universelle.

1. Convention Postale Universelle.
2. Arrangement concernant le service des recouvrements.
3. Arrangement concernant l'échange des lettres et des boîtes avec valeur déclarée.
4. Convention concernant l'échange des colis postaux.
5. Arrangement concernant les abonnements aux journaux et publications périodiques.
6. Arrangement concernant le service des mandats de poste.
7. Arrangement concernant le service des virements postaux.

Les instruments de ratification présentés sont :

ALLEMAGNE.

Sept actes datés le 23 novembre 1921 par lesquels le Président de l'Empire Allemand ratifie les deux Conventions et les cinq arrangements susmentionnés, avec les six protocoles finals.

AUTRICHE.

Un acte daté le 8 octobre 1921 par lequel S. E. le Président de la République Autrichienne ratifie les deux Conventions et les cinq Arrangements susmentionnés, avec les six protocoles finals.

¹ Communiqué par le Ministre d'Espagne à Berne, le 27 décembre 1921.

² Voir vol. III, pages 267-270 de ce « Recueil ».

ANNEX IV.

No. 74. — UNIVERSAL POSTAL CONVENTION, SIGNED AT MADRID, NOVEMBER 30, 1920.

RATIFICATIONS.

TRADUCTION — TRANSLATION ¹.

MINUTES ²

CONCERNING THE DEPOSIT OF THE RATIFICATIONS OF THE CONVENTION AND ARRANGEMENTS CONCLUDED AT MADRID DURING THE 7th CONGRESS OF THE UNIVERSAL POSTAL UNION ³.

The undersigned met to deposit the ratifications of the following Conventions and Arrangements concluded at Madrid on November 30, 1920, during the 7th Congress of the Universal Postal Union :

- (1) Universal Postal Convention.
- (2) Arrangement concerning payment on delivery.
- (3) Arrangement concerning the exchange of letters and parcels (boîtes) of a declared value.
- (4) Convention concerning the exchange of parcels.
- (5) Arrangement concerning subscriptions to newspapers and periodicals.
- (6) Arrangement concerning money orders.
- (7) Arrangement concerning the service of postal cheques.

The instruments of ratification presented were as follows :

GERMANY.

Seven acts dated November 23, 1921, by which the President of the German Reich ratifies the two Conventions and the five Arrangements above-mentioned together with the 6 final Protocols.

AUSTRIA.

An act dated October 8, 1921, by which His Excellency the President of the Austrian Republic ratifies the two Conventions and the five Arrangements mentioned above, together with the six final Protocols.

¹ Traduit par le Secrétariat de la Société des Nations.

¹ Translated by the Secretariat of the League of Nations.

² Communicated by the Spanish Minister at Berne, December 27, 1921.

³ See vol. III, pages 267-70 of this "Series".

BELGIQUE.

1. Un acte daté le 12 février 1921 par lequel S. M. le Roi des Belges déclare ratifier la Convention Postale Universelle signée par la Belgique et la Colonie du Congo Belge.
2. Un acte daté le 12 février 1921 par lequel S. M. le Roi des Belges ratifie l'Arrangement concernant le service des recouvrements signé par la Belgique.
3. Un acte daté le 12 février 1921, par lequel S. M. le Roi des Belges déclare ratifier l'Arrangement concernant l'échange des lettres et des boîtes avec valeur déclarée signé par la Belgique et la Colonie du Congo Belge.
4. Un acte daté le 24 octobre 1921 par lequel S. M. le Roi des Belges déclare ratifier la Convention concernant l'échange des colis postaux et son règlement, signée par la Belgique et la Colonie du Congo Belge.
5. Un acte daté le 12 février 1921 par lequel S. M. le Roi des Belges ratifie l'Arrangement concernant les abonnements aux journaux et publications périodiques signé par la Belgique.
6. Un acte daté le 12 février 1921 par lequel S. M. le Roi des Belges déclare ratifier l'Arrangement concernant le service des mandats de poste, signé par la Belgique et la Colonie du Congo Belge.
7. Un acte daté le 12 février 1921 par lequel S. M. le Roi des Belges ratifie l'Arrangement concernant le service des virements postaux, signé par la Belgique.

ESPAGNE.

Un acte daté le 29 novembre 1921 par lequel S. M. le Roi d'Espagne ratifie, pour l'Espagne, les deux Conventions et les Arrangements concernant l'échange des lettres et des boîtes avec valeur déclarée et le service des mandats de poste avec les quatre protocoles finals et pour les Colonies espagnoles, les deux Conventions avec les deux protocoles finals.

FRANCE.

Un acte daté le 16 septembre par lequel le Président de la République Française, au nom de la France, de l'Algérie, des Colonies et Protectorats français de l'Indo-Chine et de l'ensemble des autres Colonies françaises, ratifie les deux Conventions et les cinq Arrangements susmentionnés.

GRANDE-BRETAGNE.

Deux actes datés le 24 août 1921 par lesquels le Ministre des Postes de S. M. Britannique déclare qu'étant dûment autorisé, il ratifie la Convention Postale Universelle et l'Arrangement concernant l'échange des lettres et boîtes avec valeur déclarée, ainsi que les protocoles finals.

UNION SUD-AFRICAINE.

Un acte daté le 29 septembre 1921 par lequel le Gouverneur Général de l'Union Sud-Africaine, au nom de celle-ci, ratifie la Convention Postale Universelle avec son Protocole final.

CANADA.

Un acte daté le 6 juillet 1921 par lequel le Ministre des Postes du Dominion du Canada déclare qu'étant dûment autorisé, il ratifie la Convention Postale Universelle avec son Protocole final.

BELGIUM.

- (1) An act dated February 12, 1921, by which His Majesty the King of the Belgians ratifies the Universal Postal Convention signed by Belgium and the colony of the Belgian Congo.
- (2) An act dated February 12, 1921, by which His Majesty the King of the Belgians ratifies the Arrangement concerning payment on delivery signed by Belgium.
- (3) An act dated February 12, 1921, by which His Majesty the King of the Belgians ratifies the Arrangement concerning the exchange of letters and parcels (boîtes) of a declared value, signed by Belgium and the colony of the Belgian Congo.
- (4) An act dated October 24, 1921, by which His Majesty the King of the Belgians ratifies the Convention concerning the exchange of parcels and the regulations relating thereto signed by Belgium and the colony of the Belgian Congo.
- (5) An act dated February 12, 1921, by which His Majesty the King of the Belgians ratifies the Arrangement concerning subscriptions to newspapers and periodicals, signed by Belgium.
- (6) An act dated February 12, 1921, by which His Majesty the King of the Belgians ratifies the Arrangement concerning money orders, signed by Belgium and the colony of the Belgian Congo.
- (7) An act dated February 12, 1921, by which His Majesty the King of the Belgians ratifies the Arrangement concerning the service of postal cheques signed by Belgium.

SPAIN.

An act dated November 29, 1921, by which His Majesty the King of Spain ratifies on, behalf of Spain, the two Conventions and the Arrangements concerning the exchange of letters and parcels (boîtes) of a declared value, and concerning money orders together with the four final Protocols and, on behalf of the Spanish colonies, the two Conventions with the two final Protocols.

FRANCE.

An act dated September 16, by which the President of the French Republic, on behalf of France, Algeria, the French Colonies and Protectorates of Indo-China and the whole of the other French Colonies, ratifies the two Conventions and the five Arrangements above mentioned.

GREAT BRITAIN.

Two acts dated August 24, 1921, by which H. M.'s Postmaster General being duly authorised, ratifies the Universal Postal Convention and the Arrangement concerning the exchange of letters and parcels (boîtes) of a declared value together with the final Protocols.

UNION OF SOUTH AFRICA.

An act dated September 29, 1921, by which the Governor-General of the Union of South Africa ratifies on behalf of the latter the Universal Postal Convention together with its final Protocol.

CANADA.

An act dated July 6, 1921, by which the Postmaster-General of the Dominion of Canada being duly authorised, ratifies the Universal Postal Convention together with its final Protocol.

INDE BRITANNIQUE.

Trois actes datés le 6 octobre 1921 par lesquels le Secrétaire d'Etat pour l'Inde déclare qu'étant dûment autorisé, il ratifie les deux Conventions et l'Arrangement concernant l'échange des lettres et des boîtes avec valeur déclarée ainsi que les trois Protocoles finals.

HONGRIE.

Un acte daté le 11 octobre 1921 signé par le Ministre Royal Hongrois du Commerce déclarant que le Gouvernement Royal de Hongrie ratifie les deux Conventions et les cinq Arrangements susmentionnés.

JAPON.

Cinq actes datés le 6 octobre 1921 par lesquels S. M. l'Empereur du Japon ratifie les deux Conventions susmentionnées et les Arrangements concernant l'échange des lettres et des boîtes avec valeur déclarée, le service des mandats de poste et le service des virements postaux, avec les cinq protocoles finals.

NORVÈGE.

Six actes datés le 15 octobre 1921 par lesquels S. M. le Roi de Norvège ratifie les deux Conventions mentionnées et les Arrangements concernant le service des recouvrements, l'échange des lettres et des boîtes avec valeur déclarée, les abonnements aux journaux et publications périodiques et le service des mandats de poste.

PAYS-BAS.

Un acte daté le 14 juillet 1921 par lequel S. M. la Reine des Pays-Bas déclare ratifier les deux Conventions et les cinq Arrangements susmentionnés avec les six protocoles finals.

PORTUGAL.

Un acte daté le 29 mars 1921, par lequel S. E. le Président de la République Portugaise déclare ratifier les deux Conventions et les cinq Arrangements susmentionnés, approuvés par décret du 11 mars 1921.

SUÈDE.

Un acte daté le 4 novembre 1921 par lequel S. M. le Roi de Suède ratifie les deux Conventions susmentionnées et les Arrangements concernant le service des recouvrements, l'échange des lettres et des boîtes avec valeur déclarée, les abonnements aux journaux et publications périodiques, et le service des mandats de poste.

Ces instruments de ratification ayant été trouvés en bonne et due forme, sont confiés au Gouvernement de S. M. Catholique, pour être déposés dans les Archives du Département du Ministère d'Etat.

L'Ambassadeur de Belgique présente une déclaration portant, que les ratifications déposées sur la Convention concernant l'échange des colis postaux, l'Arrangement concernant l'échange des lettres et des boîtes avec valeur déclarée, ainsi que les Règlements d'exécution et le Protocole qui s'y rapporte, valent à la fois, pour la Belgique et la Colonie du Congo Belge.

BRITISH INDIA.

Three acts dated October 6, 1921, by which the Secretary of State for India, being duly authorised, ratifies the two Conventions and the Arrangement concerning the exchange of letters and parcels (boîtes) of a declared value together with the three final Protocols.

HUNGARY.

An act dated October 11, 1921, signed by the Hungarian Minister of Trade, ratifying, on behalf of the Royal Hungarian Government, the two Conventions and the five Arrangements above-mentioned.

JAPAN.

Five acts dated October 6, 1921, by which His Majesty the Emperor of Japan ratifies the two Conventions above mentioned and the Arrangements concerning the exchange of letters and parcels (boîtes) of a declared value, concerning money orders and concerning postal cheques, together with the five final Protocols.

NORWAY.

Six acts dated October 15, 1921, by which His Majesty the King of Norway ratifies the two Conventions above-mentioned, and the Arrangements concerning payment on delivery; the exchange of letters and parcels (boîtes) of a declared value; subscriptions to newspapers and periodicals; and concerning the service of money orders.

NETHERLANDS.

An act dated July 14, 1921, by which Her Majesty the Queen of the Netherlands, ratifies the two Conventions and the five Arrangements above-mentioned together with the six final Protocols.

PORTUGAL.

An act dated March 29, 1921, by which His Excellency the President of the Portuguese Republic, ratifies the two Conventions and the five Arrangements above-mentioned, approved by a decree of March 11, 1921.

SWEDEN.

An act dated November 4, 1921, by which His Majesty, the King of Sweden ratifies the two Conventions above-mentioned and the Arrangements concerning payment on delivery; the exchange of letters and parcels (boîtes) of a declared value, subscriptions to newspapers and periodicals; and concerning the service of money orders.

The above instruments of ratification, having been found in good and due form, were entrusted to the Government of His Catholic Majesty for deposit in the archives of the Department of the Ministry of State.

The Belgian Ambassador submitted a declaration stating that the ratifications of the Convention concerning the exchange of postal packets, the Arrangement concerning the exchange of letters and parcels (boîtes) of a declared value together with the regulations for their application and the Protocol relating thereto, apply both to Belgium and to the Belgian Congo.

En foi de quoi les soussignés dressent le présent procès-verbal, dont copie certifiée conforme sera envoyée à tous les Gouvernements signataires des deux Conventions et cinq Arrangements susmentionnés conclus à Madrid, ainsi qu'au Bureau International de l'Union Postale Universelle et au Secrétariat de la Société des Nations.

Fait à Madrid le premier décembre mil neuf cent vingt et un.

Pour l'ALLEMAGNE,

LANGWERTH.

Pour l'AUTRICHE,

GAGERN.

Pour la BELGIQUE et la COLONIE DU CONGO BELGE,

BORCHGRAVE.

Pour l'ESPAGNE et les COLONIES ESPAGNOLES,

M. Gonzalez HONTORIA.

Pour la FRANCE, l'ALGÉRIE, les COLONIES et PROTECTORATS FRANÇAIS de l'INDO-CHINE et l'ensemble des autres COLONIES FRANÇAISES,

A. DEFRANCE.

Pour la GRANDE-BRETAGNE et les divers DOMINIONS, COLONIES et PROTECTORATS BRITANNIQUES, l'INDE BRITANNIQUE, le CANADA et l'UNION DE L'AFRIQUE DU SUD,

Esme HOWARD.

Pour la HONGRIE, spécialement autorisé par le Gouvernement Hongrois, le Ministre de Suède,

Ivan DANIELSSON.

Pour le JAPON et l'ensemble des autres dépendances japonaises,

Kinjiro HIROSAWA.

Pour la NORVÈGE,

M. LIE.

Pour les PAYS-BAS,

Melvill VAN CARNBEE.

Pour le PORTUGAL et les COLONIES PORTUGAISES de l'Afrique, de l'Asie et de l'Océanie,

Vasco F. DE QUEVEDO.

Pour la SUÈDE,

Ivan DANIELSSON.

Pour copie certifiée conforme,

Madrid, le 16 décembre 1921.

Le Sous-Secrétaire du Ministère d'Etat,

(Signé) E. DE PALACIOS.

In testimony whereof the undersigned drew up the present statement, certified copies of which will be sent to all the Governments signatory to the two Conventions and the five Arrangements above-mentioned, which were concluded at Madrid, and will be sent also to the International Bureau of the Universal Postal Union and to the Secretariat of the League of Nations.

Done at Madrid on the first day of December in the year one thousand nine hundred and twenty-one.

For GERMANY,

LANGWERTH.

For AUSTRIA,

GAGERN.

For BELGIUM and the BELGIAN CONGO,

BORCHGRAVE.

For SPAIN and the SPANISH COLONIES,

M. Gonzalez HONTORIA.

For FRANCE, ALGERIA, the FRENCH COLONIES and PROTECTORATES INDO-CHINA, and all other FRENCH COLONIES,

A. DEFRANCE.

For GREAT BRITAIN and the various BRITISH DOMINIONS, COLONIES and PROTECTORATES BRITISH INDIA, CANADA, and the UNION OF SOUTH AFRICA,

Esme HOWARD.

For HUNGARY, by special authorisation of the Hungarian Government,

Ivan DANIELSSON, *Swedish Minister*.

For JAPAN and all JAPANESE DEPENDENCIES,

Kinjiro HIROSAWA.

For NORWAY,

M. LIE.

For the NETHERLANDS,

Melvill VAN CARNBEE.

For PORTUGAL and the PORTUGUESE COLONIES in Africa, Asia and Oceania,

Vasco F. DE QUEVEDO.

For SWEDEN,

Ivan DANIELSSON.

FINLANDE.

Par note du 3 janvier 1922, le Ministre d'Espagne à Berne a communiqué au Secrétaire Général de la Société des Nations

« qu'en date du 21 décembre dernier (1921) ont été déposés au Ministère d'Etat à Madrid, les instruments par lesquels le Gouvernement de Finlande a ratifié les Conventions et Arrangements suivants, conclus à Madrid le 30 novembre 1920 :

1. Convention Postale Universelle.
2. Arrangement concernant le service des Mandats de poste.
3. Arrangement concernant l'échange des lettres et des boîtes avec valeur déclarée.
4. Convention concernant l'échange des colis postaux.
5. Arrangement concernant les abonnements aux journaux et publications périodiques.

NOTIFICATION DE MISE EN VIGUEUR.

ETAT SERBE-CROATE-SLOVÈNE.

Par note du 28 décembre 1921, le Ministre d'Espagne à Berne a communiqué au Secrétaire Général de la Société des Nations que

« suivant une communication adressée par la Légation du Royaume des Serbes, Croates et Slovènes, à Madrid, au Ministère d'Etat de la même capitale, les bureaux de Postes du dit Royaume mettront en vigueur à partir du 1^{er} janvier 1922, tous les Arrangements et Conventions signés par leurs délégués le 30 novembre 1920 à Madrid à l'occasion du VII^{me} Congrès de l'Union Postale Universelle. »

ADHÉSION¹

LETTONIE.

BUREAU INTERNATIONAL
DE
L'UNION POSTALE UNIVERSELLE
N° 6131/311.

Objet :
Adhésion de la République de
Lettonie à divers Actes
de l'Union.

BERNE, le 13 octobre 1921.

MONSIEUR,

Par note du 4 octobre courant, le Conseil fédéral suisse a notifié aux Gouvernements des pays de l'Union l'adhésion de la RÉPUBLIQUE DE LETTONIE aux Actes ci-après indiqués :

¹ Communiquée par le Directeur du Bureau International de l'Union Postale Universelle.

FINLAND.

By a note of January 3, 1922, the Spanish Minister at Berne informed the Secretary-General of the League of Nations

“ that on December 21 last (1921) have been deposited at the Ministry of State at Madrid, the instruments by which the Finnish Government has ratified the following Conventions and agreements concluded at Madrid on December 30, 1920 :

- (1) Universal Postal Convention.
- (2) Arrangement concerning money orders.
- (3) Arrangement concerning exchange of letters and parcels (boîtes) of a declared value.
- (4) Convention concerning exchange of postal parcels.
- (5) Arrangement concerning subscriptions to newspapers and periodicals. ”

NOTIFICATION OF ENTRY INTO FORCE.

SERB CROAT SLOVENE STATE.

By a note of December 28, 1921, the Spanish Minister at Berne informed the Secretary-General of the League of Nations

“ that the Ministry of State at Madrid has received a communication from the Legation of the Serb-Croat-Slovene Kingdom in the same capital, to the effect that the Postal Administration of the above mentioned Kingdom will put in force, as from January 1, 1922, all the Arrangements and Conventions which were signed at Madrid by its Delegates on November 30, 1920, on the occasion of the VIIth Congress of the Universal Postal Union. ”

ADHESION ¹.

LATVIA.

² TRADUCTION. — TRANSLATION.

INTERNATIONAL BUREAU
OF THE
UNIVERSAL POSTAL UNION.

Subject :

Adhesion of the Republic of Latvia
to various instruments of the Union.

BERNE, October 13, 1921.

SIR,

By a note dated October 4, instant, the Swiss Federal Council notified the Government of the Countries belonging to the Union of the adhesion of the REPUBLIC OF LATVIA to the following instruments :

¹ Communicated by the Director of the International Bureau of the Universal Postal Union.

² Traduit par le Secrétariat de la Société des Nations.

² Translated by the Secretariat of the League of Nations.

1. à partir du 1^{er} octobre 1921, à la Convention ¹ postale universelle conclue à Rome le 26 mai 1906 ;

2. à partir du 1^{er} janvier 1922, aux Conventions et Arrangements ci-après conclus à Madrid le 30 novembre 1920 :

a) Convention postale universelle (Convention principale) ;

b) Convention concernant l'échange des colis postaux ;

c) Arrangement concernant l'échange des lettres et des boîtes avec valeur déclarée.

La République de Lettonie ne percevra pas une surtaxe supérieure à 25 centimes pour les colis postaux (article 21, § 2 de la Convention de Madrid).

Provisoirement, en attendant que la réforme monétaire soit effectuée, l'unité monétaire en Lettonie est le rouble letton, qui équivaut à 100 kopeks. Il résulte, notamment, de la note précitée que les équivalents des taxes-types de l'Union sont fixés comme suit, pour l'Office de Lettonie jusqu'au 31 décembre 1921 :

10 roubles lettons pour 25 centimes-or

5 " " " 15 "

5 " " " 10 "

2 " " " 5 "

A partir du 1^{er} janvier, 1922, les équivalents seraient entre autres :

15 roubles lettons pour 50 centimes-or

9 " " " 30 "

7 1/2 " " " 25 "

6 " " " 20 "

3 " " " 10 "

Pour les colis postaux, les équivalents sont calculés sur la base de 65 roubles lettons = 1 franc-or.

La République de Lettonie est rangée pour la répartition des frais du Bureau international dans la cinquième classe indiquée à l'article XXXVIII du Règlement d'exécution de la Convention principale de Rome et à l'article XXXVII du Règlement d'exécution de la Convention principale de Madrid.

En conséquence, j'ai l'honneur de vous prier de vouloir bien apporter les modifications suivantes :

1. A l'article IV du Règlement de la Convention principale de Rome : Au tableau inséré dans cet article, entre « Japon et Libéria », intercaler : « Lettonie, 10 roubles lettons, 5 roubles lettons, 5 roubles lettons, 2 roubles lettons. »

2. A l'article XXXVIII du Règlement d'exécution de la Convention principale de Rome, au § 5, 5^e classe, intercaler les mots « République de Lettonie », après « Grèce ».

3. A l'article XXXVII du Règlement de la Convention principale de Madrid, § 5, 5^e classe, intercaler les mots « République de Lettonie » après « Colombie ».

4. Au tableau des équivalents annexé à ma circulaire du 1^{er} octobre 1921, n^o 5868/299 : ajouter, après « Italie », les indications suivantes : « Lettonie, 15 roubles lettons, 7 1/2 roubles lettons, 9 roubles lettons, 6 roubles lettons, 3 roubles lettons, 1^{er} janvier 1922. »

Je vous fournirai plus tard les renseignements nécessaires pour compléter le tableau des équivalents des taxes de la Convention des colis postaux de Madrid, ainsi que le Recueil de la Convention principale, la Liste des objets interdits, etc.

Veuillez agréer, Monsieur, l'assurance de ma haute considération.

Le Directeur :
DÉCOPPET.

¹ De Martens, Nouveau Recueil Général des Traités, troisième série, vol. I, page 355.

(1) With effect from October 1, 1921, to the Universal Postal Convention ¹ concluded at Rome on May 26, 1906.

(2) With effect from January 1, 1922, to the following Conventions and agreements concluded at Madrid on November 30, 1920.

(a) Universal Postal Convention (Principal Convention) ;

(b) Convention concerning the exchange of postal parcels.

(c) Arrangement concerning the exchange of letters and parcels (boîtes) of a declared value.

The Republic of Latvia will abstain from levying any sur-tax in excess of 25 centimes upon postal parcels (Article 21, § 2 of the Convention of Madrid).

Provisionally and until reforms have been effected in the currency, the monetary unit of Latvia is the Latvian rouble, equivalent to 100 kopeks. The note referred to above lays down that the equivalents of the regular charges of the Union are fixed as follows, as regards the Latvian Office, until December 31, 1921 :

10 Latvian roubles for 25 gold centimes.

5 " " " 15 " "

5 " " " 10 " "

2 " " " 5 " "

From January 1, 1922, the following equivalents will be among others :

15 Latvian roubles for 50 gold centimes.

9 " " " 30 " "

7 1/2 " " " 25 " "

6 " " " 20 " "

3 " " " 10 " "

In the case of postal parcels, the equivalents are calculated on the basis of 65 Latvian roubles = 1 gold franc.

As regards the allocation of the expenses of the International Bureau, the Latvian Republic is classed in the fifth category mentioned in Article XXXVIII of the Regulations of the Principal Convention of Rome, and in Article XXXVII of the Regulations for the application of the Principal Convention of Madrid.

I have therefore the honour to request that you will cause the following amendments to be made :

(1) In Article IV of the Regulations of the Principal Convention of Rome, insert in the table in this Article between the words " Japan and Liberia " : " Latvia, 10 Latvian roubles, 5 Latvian roubles, 5 Latvian roubles, 2 Latvian roubles ".

(2) In Article XXXVIII of the Regulations of the Principal Convention of Rome in § 5, fifth category, insert after " Greece " the words " Republic of Latvia ".

(3) In Article XXXVII of the Regulations of the Principal Convention of Madrid, § 5, fifth category insert after " Columbia " the words " Republic of Latvia ".

(4) In the Table of Equivalents attached to my circular letter of October 1, 1921, No. 5868/299 and after " Italy " the following words : " Latvia, 15 Latvian roubles, 7 1/2 Latvian roubles, 9 Latvian roubles, 6 Latvian roubles, 3 Latvian roubles, January 1, 1922 ".

I will supply you later with the information required to complete the Table of Equivalents for the rates in the Madrid Convention on Postal Parcels, also with the Documents of the Principal Convention, the List of Prohibited Articles, etc.

I have the honour, etc.

DECOPPET.

Director.

¹ British and Foreign State Papers vol. 99, page 254.

No. 75. — ARRANGEMENT CONCERNANT L'ÉCHANGE DES LETTRES ET DES BOITES
AVEC VALEUR DÉCLARÉE, SIGNÉ A MADRID LE 30 NOVEMBRE 1920.

RATIFICATIONS.

Les instruments de ratification de :

l'ALLEMAGNE,
l'AUTRICHE,
la BELGIQUE et le CONGO BELGE,
l'ESPAGNE,
la FRANCE, l'ALGÉRIE, les COLONIES et PROTECTORATS FRANÇAIS de l'INDO-CHINE et l'ensemble des autres COLONIES FRANÇAISES,
le ROYAUME-UNI de GRANDE-BRETAGNE et d'IRLANDE et les diverses COLONIES et PROTECTORATS BRITANNIQUES,
l'INDE,
la HONGRIE,
le JAPON et l'ensemble des autres dépendances JAPONAISES,
la NORVÈGE,
les PAYS-BAS,
le PORTUGAL et les COLONIES PORTUGAISES de l'AFRIQUE, de l'ASIE et de l'Océanie et
la SUÈDE,

ont été déposés à Madrid le 1^{er} décembre 1921.

Ceux de la FINLANDE le 21 décembre 1921.

NOTIFICATION DE MISE EN VIGUEUR.

Cet arrangement a été mis en vigueur par l'ÉTAT SERBE-CROATE et SLOVÈNE à partir du 1^{er} janvier 1922.

ADHÉSION.

LETTONIE à partir du 1^{er} janvier 1922.

(Voir plus haut n^o 74.)

No. 76. — ARRANGEMENT CONCERNANT LE SERVICE DES MANDATS DE POSTE, SIGNÉ
A MADRID LE 30 NOVEMBRE 1920.

RATIFICATIONS.

Les instruments de ratification de :

l'ALLEMAGNE,
l'AUTRICHE,
la BELGIQUE et le CONGO BELGE,
l'ESPAGNE,
la FRANCE, l'ALGÉRIE, les COLONIES et PROTECTORATS FRANÇAIS de l'INDO-CHINE et l'ensemble des autres COLONIES FRANÇAISES,
la HONGRIE,
le JAPON et l'ensemble des autres DÉPENDANCES JAPONAISES,
la NORVÈGE,

No. 75. — ARRANGEMENT CONCERNING THE EXCHANGE OF LETTERS AND PARCELS (BOITES) OF A DECLARED VALUE, SIGNED AT MADRID, NOVEMBER 30, 1920.

RATIFICATIONS.

The instruments of ratification of :

GERMANY,
AUSTRIA,
BELGIUM and the BELGIAN CONGO,
SPAIN,
FRANCE, ALGERIA, the FRENCH COLONIES and PROTECTORATES, INDOCHINA
and all other FRENCH COLONIES,
the UNITED KINGDOM OF GREAT BRITAIN and IRELAND and the various COLONIES
and BRITISH PROTECTORATES,
INDIA,
HUNGARY,
JAPAN and all JAPANESE DEPENDENCIES,
NORWAY,
the NETHERLANDS,
PORTUGAL and the PORTUGUESE COLONIES in AFRICA, ASIA and OCEANIA,
and
SWEDEN,

have been deposited at Madrid, December 1, 1921.

Those of FINLAND December 21, 1921.

NOTIFICATION OF ENTRY INTO FORCE.

The agreement has been put into force by the SERB-CROAT AND SLOVENE STATE as from January 1, 1922.

ADHESION.

LATVIA as from January 1, 1922.

No. 76. — ARRANGEMENT CONCERNING MONEY ORDERS, SIGNED AT MADRID, NOVEMBER 30, 1920.

RATIFICATIONS.

The instruments of ratification of :

GERMANY,
AUSTRIA,
BELGIUM and the BELGIAN CONGO,
SPAIN,
FRANCE, ALGERIA, the FRENCH COLONIES and PROTECTORATES, INDOCHINA
and all other FRENCH COLONIES,
HUNGARY,
JAPAN and all JAPANESE DEPENDENCIES,
NORWAY,

les PAYS-BAS,
le PORTUGAL et les COLONIES PORTUGAISES de l'AFRIQUE, de l'ASIE et de
l'Océanie et
la SUÈDE,

ont été déposés à Madrid le 1^{er} décembre 1921.

Ceux de la FINLANDE le 21 décembre 1921.

NOTIFICATION DE MISE EN VIGUEUR.

Cet arrangement a été mis en vigueur par l'ÉTAT SERBE-CROATE et SLOVÈNE à partir du 1^{er} janvier 1922.

(Voir plus haut n° 74.)

No. 77. — CONVENTION CONCERNANT L'ÉCHANGE DES COLIS POSTAUX, SIGNÉE A MADRID LE 30 NOVEMBRE 1920.

RATIFICATIONS.

Les instruments de ratification de :

l'ALLEMAGNE,
l'AUTRICHE,
la BELGIQUE et le CONGO BELGE,
l'ESPAGNE et les COLONIES ESPAGNOLES,
la FRANCE, l'ALGÉRIE, les COLONIES et PROTECTORATS FRANÇAIS de l'INDO-
CHINE et l'ensemble des autres COLONIES FRANÇAISES,
l'INDE,
la HONGRIE,
le JAPON et l'ensemble des autres DÉPENDANCES JAPONAISES,
la NORVÈGE,
les PAYS-BAS,
le PORTUGAL et les COLONIES PORTUGAISES de l'AFRIQUE, de l'ASIE et de
l'Océanie et
la SUÈDE,

ont été déposés à Madrid, le 1^{er} décembre 1921.

Ceux de la FINLANDE le 21 décembre 1921.

NOTIFICATION DE MISE EN VIGUEUR.

Cette convention a été mise en vigueur par l'ÉTAT SERBE-CROATE-SLOVÈNE à partir du 1^{er} janvier 1922.

ADHÉSION.

LETTONIE à partir du 1^{er} janvier 1922.

(Voir plus haut n° 74.)

the NETHERLANDS,
PORTUGAL and the PORTUGUESE COLONIES in AFRICA, ASIA and OCEANIA,
and
SWEDEN,

have been deposited at Madrid, December 1, 1921.

Those of FINLAND, December 21, 1921.

NOTIFICATION OF ENTRY INTO FORCE.

This agreement has been put into force by the SERB-CROAT AND SLOVENE STATE as from January 1, 1922.

(See No 74 above.)

No. 77. — CONVENTION CONCERNING THE EXCHANGE OF POSTAL PARCELS, SIGNED AT MADRID, NOVEMBER 30, 1920.

RATIFICATIONS.

The instruments of ratification of :

GERMANY,
AUSTRIA,
BELGIUM and the BELGIAN CONGO,
SPAIN and the SPANISH COLONIES,
FRANCE, ALGÉRIA, the FRENCH COLONIES and PROTECTORATES, INDOCHINA
and all other FRENCH COLONIES,
INDIA,
HUNGARY,
JAPAN and all JAPANESE DEPENDENCIES,
NORWAY,
the NETHERLANDS,
PORTUGAL and the PORTUGUESE COLONIES in AFRICA, ASIA and OCEANIA,
and
SWEDEN,

have been deposited at Madrid, December 1, 1921.

Those of FINLAND, December 21, 1921.

NOTIFICATION OF ENTRY INTO FORCE.

This Convention has been put into force by the SERB-CROAT and SLOVENE STATE as from January 1, 1922.

ADHESION.

LATVIA as from January 1, 1922.

(See No. 74 above.)

No. 78. — ARRANGEMENT CONCERNANT LE SERVICE DES RECOUVREMENTS, SIGNÉ A MADRID LE 30 NOVEMBRE 1920.

RATIFICATIONS.

Les instruments de ratification de :

l'ALLEMAGNE,
l'AUTRICHE,
la BELGIQUE,
la FRANCE, l'ALGÉRIE, les COLONIES et PROTECTORATS FRANÇAIS DE L'INDO-CHINE et l'ensemble des autres COLONIES FRANÇAISES,
la HONGRIE,
la NORVÈGE,
les PAYS-BAS,
le PORTUGAL et les COLONIES PORTUGAISES de l'AFRIQUE, de l'ASIE et de l'Océanie, et
la SUÈDE,

ont été déposés à Madrid le 1^{er} décembre 1921.

NOTIFICATION DE MISE EN VIGUEUR.

Cet arrangement a été mis en vigueur par l'ETAT SERBE-CROATE-SLOVÈNE à partir du 1^{er} janvier 1922.

(Voir plus haut n° 74.)

No 79. — ARRANGEMENT CONCERNANT LES ABONNEMENTS AUX JOURNAUX ET PUBLICATIONS PÉRIODIQUES, SIGNÉ A MADRID LE 30 NOVEMBRE 1920.

RATIFICATIONS.

Les instruments de ratification de :

l'ALLEMAGNE,
l'AUTRICHE,
la BELGIQUE,
la FRANCE, l'ALGÉRIE, les COLONIES et PROTECTORATS FRANÇAIS DE L'INDO-CHINE, et l'ensemble des autres COLONIES FRANÇAISES,
la HONGRIE,
la NORVÈGE,
les PAYS-BAS,
le PORTUGAL et les COLONIES PORTUGAISES de l'AFRIQUE, de l'ASIE et de l'Océanie et
la SUÈDE,

ont été déposés à Madrid le 1^{er} décembre 1921.

Ceux de la FINLANDE le 21 décembre 1921.

NOTIFICATION DE MISE EN VIGUEUR.

Cet arrangement a été mis en vigueur par l'ETAT SERBE-CROATE-SLOVÈNE à partir du 1^{er} janvier 1922.

(Voir plus haut n° 74.)

No. 78. — ARRANGEMENT CONCERNING PAYMENT ON DELIVERY, SIGNED AT MADRID, NOVEMBER 30, 1920.

RATIFICATIONS.

The instruments of ratification of :

GERMANY,
AUSTRIA,
BELGIUM,
FRANCE, ALGERIA, the FRENCH COLONIES and PROTECTORATES, INDOCHINA and
all other FRENCH COLONIES.
HUNGARY,
NORWAY,
the NETHERLANDS,
PORTUGAL and the PORTUGUESE COLONIES in AFRICA, ASIA and OCEANIA
and
SWEDEN,

have been deposited at Madrid, December 1, 1921.

NOTIFICATION OF ENTRY INTO FORCE.

This agreement has been put into force by the SERB-CROAT and SLOVENE STATE as from January 1, 1922.

(See No 74 above.)

No. 79. — ARRANGEMENT CONCERNING SUBSCRIPTIONS TO NEWSPAPERS AND PERIODICALS, SIGNED AT MADRID, NOVEMBER 30, 1920.

RATIFICATIONS.

The instruments of ratification of :

GERMANY,
AUSTRIA,
BELGIUM,
FRANCE, ALGERIA, the FRENCH COLONIES and PROTECTORATES, INDOCHINA
and all other FRENCH COLONIES,
HUNGARY,
NORWAY,
the NETHERLANDS,
PORTUGAL and the PORTUGUESE COLONIES in AFRICA, ASIA and OCEANIA
and
SWEDEN,

have been deposited at Madrid, December 1, 1921.

Those of FINLAND, December 21, 1921.

NOTIFICATION OF ENTRY INTO FORCE.

This agreement has been put into force by the SERB-CROAT and SLOVENE STATE as from January 1, 1922.

(See No. 74 above.)

No. 80. — ARRANGEMENT CONCERNANT LE SERVICE DES VIREMENTS POSTAUX.

RATIFICATIONS.

Les instruments de ratification de :

l'ALLEMAGNE,
l'AUTRICHE,
la BELGIQUE,
la FRANCE, l'ALGÉRIE, les COLONIES et PROTECTORATS FRANÇAIS de l'INDO-CHINE et l'ensemble des autres COLONIES FRANÇAISES,
la HONGRIE,
le JAPON et l'ensemble des autres DÉPENDANCES JAPONAISES,
les PAYS-BAS et
le PORTUGAL et les COLONIES PORTUGAISES de l'AFRIQUE, de l'ASIE et de l'Océanie,

ont été déposés à Madrid le 1^{er} décembre 1921.

NOTIFICATION DE MISE EN VIGUEUR.

Cet arrangement a été mis en vigueur par l'ÉTAT SERBE-CROATE-SLOVÈNE à partir du 1^{er} janvier 1922.

(Voir plus haut n^o 74.)

No. 9 a. — ADHÉSION DE LA LETTONIE A LA CONVENTION POSTALE UNIVERSELLE (CONVENTION PRINCIPALE) CONCLUE A ROME LE 26 MAI 1906 ¹.

¹ Voir page 370 de ce volume ; voir vol. III, page 267 et 278 de ce « Recueil. »

No. 80. — ARRANGEMENT CONCERNING THE SERVICE OF POSTAL CHEQUES.

RATIFICATIONS.

The instruments of ratification of :

GERMANY,
AUSTRIA,
BELGIUM,
FRANCE, ALGERIA, the FRENCH COLONIES and PROTECTORATES, INDOCHINA
and all other FRENCH COLONIES,
HUNGARY,
JAPAN and all JAPANESE DEPENDENCIES
the NETHERLANDS and
PORTUGAL and the PORTUGUESE COLONIES in AFRICA, ASIA and OCEANIA,

have been deposited at Madrid, December 1, 1921.

NOTIFICATION OF ENTRY INTO FORCE.

This agreement has been put into force by the SERB-CROAT and SLOVENE STATE as from January 1, 1922.

(See No. 74 above.)

No. 9a. — ADHESION OF LATVIA TO THE UNIVERSAL POSTAL CONVENTION
(PRINCIPAL CONVENTION) CONCLUDED AT ROME MAY 26, 1906 ¹.

¹ See page 370 of this Volume; see Vol. 3, page 267 and 278 of this "Series."

ERRATA

Volume I

Ligne 11, page 206, Lire :

*The registration of this Agreement took place
on September 7, 1920.*

Volume III

Ligne 16, page 279, lire :

N° 14 a. — ADHÉSION DE LA VILLE LIBRE

Volume IV

Ligne 35, page 282, lire :

Pour les ratifications voir la page 410.

Volume VI

Lignes 12 et 34, page 413, lire ;

LITHUANIA

Volume I

Line 11, page 206, read :

*The registration of this Agreement took place
on September 7, 1920.*

Volume III

Line 16, page 279, read :

No. 14 a. — ADHESION OF THE FREE

Volume IV

Line 39, page 283, read :

For the ratifications see page 411.

Volume VI

Lines 12 and 34, page 413, read :

LITHUANIA

SOCIÉTÉ DES NATIONS

*Recueil des Traités et des Engagements
internationaux enregistrés par le Secrétariat
de la Société des Nations.*

LEAGUE OF NATIONS

Treaty Series

*Publication of Treaties and International Engagements
Registered with the Secretariat of the
League of Nations.*

SOCIÉTÉ DES NATIONS

Recueil des Traités

*et des Engagements Internationaux enregistrés par le
Secrétariat de la Société des Nations.*

VOLUME VII

1921-1922

NUMÉRO 4

Index N° 2 (Volumes IV à VII)

TABLE DES MATIÈRES

	Pages
1. — Index chronologique des Traités	387
2. — Accords généraux internationaux (ordre chronologique)	396
3. — Index alphabétique (pays et sujets)	399

LEAGUE OF NATIONS

Treaty Series

Publication of Treaties and International Engagements

Registered with the Secretariat of the League of Nations.

VOLUME VII

1921-1922

NUMBER 4

Index No. 2 (Volumes IV—VII)

TABLE OF CONTENTS

	Pages
1. — Chronological Index of Treaties	433
2. — General International Agreements (Chronological Order)	441
3. — Alphabetical Index (Countries and Subjects)	444

Index des volumes IV à VII

1. — Index chronologique des Traités.
2. — Accords généraux internationaux (ordre chronologique).
3. — Index alphabétique (pays et sujets).

N. B. — On a estimé qu'il valait mieux établir séparément un Index des accords généraux internationaux, que de faire figurer chacun de ces accords, séparément, sous le nom de chaque pays signataire. Les accords internationaux, non plus que les accessions ou dénonciations s'y rapportant, ne figurent donc au nom des pays dans l'Index alphabétique. Néanmoins, on trouvera des références à ces accords tant dans la Table chronologique que dans l'Index alphabétique, par sujets.

EXPLICATION DES RENVOIS

Dans cette table, les chiffres romains renvoient aux volumes, les chiffres arabes aux pages de ces volumes.

Exemple : IV : 47 = volume IV : page 47.

INDEX CHRONOLOGIQUE

				Enregistrement Date et N°	Vol. Pages.
1872					
Mai 14..	.. { Allemagne Grande- Bretagne }	Traité	{ Extradition. Remis en vigueur : 25 juin 1920	{ 8 juillet 1921 N° 135 }	V : 304
1873					
Déc. 3 ..	.. { Grande- Bretagne Autriche }	Traité	{ Extradition. Remis en vigueur : 22 sept. 1920	{ 8 juillet 1921 N° 136 }	V : 312
1880					
Mai 20 Juin 22	{ Allemagne Inde }	Accord	{ Mandats-poste. Remis en vigueur : 25 juin 1920	{ 8 juillet 1921 N° 135 }	V : 306
894					
Nov. 3/14 ..	{ Grande- Bretagne Allemagne }	Accord	{ Colis postaux. Remis en vigueur (avec les mo- difications ultérieures) : 25 juin 1920	{ 8 juillet 1921 N° 135 }	V : 304
1901					
Juin 26 ..	{ Grande- Bretagne Autriche }	Déclaration ..	{ Amendant le traité d'extradition du 3 décembre 1873. Remis en vigueur : 22 sept. 1920	{ 8 juillet 1921 N° 136 }	V : 312
1906					
Déc. 27, 1905 Janv. 25, 1906	{ Autriche Inde }	Accord	{ Mandats-poste. Remis en vigueur (avec les mo- difications subséquentes) : 22 sept. 1920	{ 8 juillet 1921 N° 136 }	V : 312
Mai 26.. .. Convention postale universelle.					
Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1906, 26 mai.					
1908					
Janv. 9 Fév. 8	{ Grande- Bretagne Allemagne }	Accord	{ Mandats-poste. Remis en vigueur : 25 juin 1920	{ 8 juillet 1921 N° 135 }	V : 304-306
1911					
Août 17. ..	{ Allemagne Grande- Bretagne }	Traité	{ Extradition entre certains Protec- torats britanniques et l'Alle- magne. Remis en vigueur : 25 juin 1920	{ 8 juillet 1921 N° 135 }	V : 304
1912					
Janv. 17 .. Convention sanitaire internationale.					
Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1912, 17 janvier.					
1913					
Janv. 11 ..	{ Autriche Inde }	Notes	{ Modifiant l'accord du 27 déc./25 janv. 1906. Mandats-poste. Remis en vigueur : 22 sept 1920	{ 8 juillet 1921 N° 136 }	V : 312

INDEX CHRONOLOGIQUE (suite).

Enregistrement
Date et N°

Vol. Pages.

1902

Avril 21. . . Convention sanitaire internationale.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1914, 21 avril.

1917

Juin 25 . . { Grande-Bretagne
Libéria }

Convention additionnelle { Convention du 21 juin 1911.
Règlement des différends entre
la Sierra Leone et le Libéria . . }

{ 1^{er} juin 1921
N° 115 }

V : 40

1919

Avril 4 . . { Grande-Bretagne
Brésil }

Traité Commission de conciliation { 1^{er} juin 1921
N° 116 }

V : 46

Sept. 10. . { Convention et protocole inter-
nationaux }

Contrôle du commerce des armes
et des munitions.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1919, 10 sept.

Sept. 25. . { Grande-Bretagne
Italie }

Accord { Répartition de la flotte marchande
austro-hongroise }

{ 15 sept. 1921
N° 163 }

VI : 328

Voir aussi : 1912, 13/15 oct.
: 1921, 1^{er} juin.

Sept. 30. . { France
Italie }

Traité Travail

{ 2 juillet 1921
N° 133 }

V : 280

Oct. 13/15 . { Grande-Bretagne
Italie }

Accord complémentaire { Accords du 25 sept. 1910. Répar-
tition de la flotte marchande
austro-hongroise }

{ 15 sept. 1921
N° 163 }

VI : 330

Voir aussi : 1921, 1^{er} juin.

Nov. 10/12 . { Grande-Bretagne
Japon }

Accord { Répartition des flottes marchandes
allemande et austro-hongroise. . }

{ 15 sept. 1921
N° 164 }

VI : 334

Nov. 17. . { Japon
Paraguay }

Traité Commerce

{ 30 sept. 1921
N° 169 }

VI : 368

Voir aussi : 1920, 29/30 nov.

Déc. 9 . . . { Etats-Unis
Grande-Bretagne
France
Italie
Japon
et
Roumanie }

Traité Minorités. Relations générales . .

{ 21 juillet 1921
N° 140 }

V : 336

1920

Janv. 9 . . { Autriche
Pologne }

Accord { Conclusion d'une convention rela-
tive au traitement de leur
ressortissants en ce qui con-
cerne les biens leur appartenant
sur les territoires de l'autre
partie. Impôt sur le capital . . }

{ 23 nov. 1921
N° 185 }

VII : 164

Déc. 15, 1910
Janv. 10, 1920 { Grande-Bretagne
France }

Arrangement . Taxes téléphoniques

{ 1^{er} juin 1921
N° 117 }

V : 54

Janv. 24
Fév. 6 { Grande-Bretagne
Allemagne }

Notes Mandats-poste. Mode de règlement
de comptes.
Remis en vigueur : 25 juin 1920

{ 8 juillet 1921
N° 135 }

V : 306

INDEX CHRONOLOGIQUE (suite).

1920 (suite).				Enregistrement Date et N°	Vol. Pages.
Janv. 24	Grande-Bretagne Allemagne	Notes	Colis postaux. Mode de règlement de comptes. Remis en vigueur : 25 juin 1920	8 juillet 1921 N° 135	V : 304
Fév. 6					
Fév. 11.	Grande-Bretagne Mascate	Traité	Prolongation du Traité d'amitié, de commerce et de navigation du 19 mars 1891.. .. .	1 ^{er} juin 1921 N° 118	V : 60
Fév. 21/25					
Fév. 21/25	Hongrie Suisse	Notes	Prolongation du Traité de com- merce du 9 mars 1906 entre l'Autriche-Hongrie et la Suisse	23 nov. 1921 N° 189	VII : 236
Voir aussi : 1921, 16/22 mars.					
Fév. 4/28	Grande-Bretagne Suisse	Arrangement additionnel	Convention des 12/20 juillet 1896. Colis postaux	28 juillet 1921 N° 145	VI : 10
Mars 21.	Grande-Bretagne Perse	Accord	Modification à la Convention com- merciale du 9 février 1903.. ..	19 avril 1921 N° 102	IV : 48
Mars 26.	Chili Suède	Convention ..	Commission permanente d'enquête et de conciliation	10 mai 1921 N° 111	IV : 272
Mars 3	Grande-Bretagne Suède	Accord addi- tionnel ..	Accord des 10/26 mai 1904. Colis postaux	1 ^{er} juin 1921 N° 119	V : 64
Avril 2					
Avril 7 .	Grande-Bretagne Portugal	Accord	Renouvelant l'accord des 28 août 1913/4 juillet 1914. Recrutement à Tete (Mozambique) des tra- vailleurs indigènes de Rhodésie	8 juillet 1921 N° 134	V : 298
Mai 6 ..	Grande-Bretagne Portugal	Convention ..	Frontières dans l'Afrique du sud- est	19 avril 1921 N° 103	IV : 94
Mai 11..	Pays-Bas Vénézuéla	Traité et notes	Rétablissement des relations diplo- matiques	26 oct. 1921 N° 176	VII : 86
Juin 1 ..	Allemagne Hongrie	Convention provisoire	Commerce	23 nov. 1921 N° 187	VII : 208
Juin 4 ..	Etats-Unis Grande-Bretagne etc., et Hongrie	Traité	Paix Ratifications	24 août 1921 N° 152	(non reproduit) VI : 188
Avril 26	Grande-Bretagne Chine	Accord	Mandats-poste	1 ^{er} juin 1921 N° 120	V : 84
Juin 23					
Juin 25 .	Grande-Bretagne	Note à l'Alle- magne . . .	Remise en vigueur de certains traités bilatéraux entre l'Empire britannique et l'Allemagne, en vertu de l'art. 289 du Traité de Versailles du 28 juin 1919.. ..	8 juillet 1921 N° 135	V : 304
Juin 18	Grande-Bretagne Norvège	Accord addi- tionnel . . .	Accord des 8/18 sept. 1900. Colis postaux	1 ^{er} juin 1921 N° 121	V : 108
Juillet 6					
Août 3..	Autriche France	Convention ..	Règlement des dettes autrichiennes envers des ressortissants fran- çais, en vertu de l'art. 248 du traité de Saint-Germain du 10 sept. 1919.	21 juillet 1921 N° 141	V : 356

INDEX CHRONOLOGIQUE (*suite*).

1920 (<i>suite</i>).			Enregistrement Date et N°	Vol.	Pages.
Août 14. ..	{ Etat serbe- croate-slo- vene Tchécoslova- quie }	Convention .. Alliance	{ 30 août 1921 N° 154 }	VI :	210
Juillet 6 Août 20	{ Grande- Bretagne Danemark }	Accord addi- tionnel ..	{ Accords des 22 août/14 sept. 1903. Colis postaux }	1 ^{er} juin 1921 N° 122	V : 130
Sept. 1 ^{er} ..	{ Allemagne Autriche }	Convention .. Relations économiques	{ 28 avril 1921 N° 107 }	IV :	202
Sept. 14. ..	{ Etats-Unis Portugal }	Arrangement ..	{ Prorogation de la convention d'ar- bitrage du 6 avril 1908 }	12 déc. 1921 N° 191	VII : 254
Sept. 22. ..	{ Grande- Bretagne }	Note à l'Au- triche	{ Remise en vigueur de certains traités bilatéraux entre l'Empire britannique et l'Autriche, en vertu de l'art. 241 du Traité de Saint-Germain du 10 sept. 1919 }	8 juillet 1921 N° 136	V : 310
Oct. 4	{ Autriche Belgique }	Convention ..	{ Règlement des dettes autrichiennes envers des ressortissants belges, en vertu de l'art. 248 du Traité de Saint-Germain, du 10 sept. 1919 }	21 juillet 1921 N° 142	V : 372
Sept. 23 Oct. 5	{ Grande- Bretagne Belgique }	Arrangement ..	{ Transport des correspondances par aéroplane }	1 ^{er} juin 1921 N° 123	V : 148
Oct. 12.. ..	{ Pologne Russie (sovié- tique) Ukraine (so- viétique) }	Traité prélimi- naire et pro- tocol	Paix et conditions d'armistice ..	{ 11 avril 1921 N° 101 }	IV : 8
Nov. 8	{ Allemagne Dantzig }	Traité	Règlement des questions d'option	{ 7 janv. 1922 N° 199 }	VII : 324
Nov. 30. ..	{ Pologne Dantzig }	Convention ..	{ Exécution de l'art. 104 du Traité de Versailles du 28 juin 1919. Relations générales }	25 août 1921 N° 153	VI : 190
Nov. 29/30 ..	{ Japon Paraguay }	Notes	{ Traité de commerce du 17 nov. 1919 }	30 sept. 1921 N° 169	VI : 374

Nov. 30. .. Convention postale universelle.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 nov.

Nov. 30. .. Arrangement international. Lettres, etc., valeur déclarée.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 nov.

Nov. 30. .. Arrangement international. Mandats-poste.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 nov.

Nov. 30. .. Convention internationale. Colis postaux.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 nov.

Nov. 30. .. Arrangement international. Recouvrements.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 nov.

INDEX CHRONOLOGIQUE (*suite*).

1920 (<i>suite</i>).			Enregistrement Date et N°	ol.	Pages.
Nov. 30. ..	Arrangement international.	{ Abonnements postaux aux jour- naux, etc.			
<i>Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 nov.</i>					
Nov. 30. ..	Arrangement international.	Virements postaux.			
<i>Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 nov.</i>					
Déc. 9	{ Grande- Bretagne Portugal }	Arrangement	{ Abolition des capitulations en Egypte	12 déc. 1921 N° 192	VII : 258
Déc. 13	Statut	{ Cour permanente de justice inter- nationale.			
<i>Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 13 déc.</i>					
Déc. 16	{ Etats-Unis Siam }	Traité	{ Revisant les traités en vigueur. Paix et amitié, commerce et navigation	8 sept. 1921 N° 161	VI : 292
1921					
Janv. 8	{ Autriche Pologne }	Convention additionnelle	{ Convention du 17 mars 1920. Echange de marchandises . . .	23 sept. 1921 N° 186	VII : 182
Janv. 10	{ Grande- Bretagne Portugal }	Traité	{ Application de la convention d'extradition du 17 oct. 1892 à l'extradition entre les terri- toires de la République portu- gaise et certains Protectorats britanniques	12 déc. 1921 N° 193	VII : 264
Janv. 10	{ Grande- Bretagne Portugal }	Traité	{ Application de la convention d'extradition du 17 oct. 1892 à l'extradition entre les terri- toires de la République portu- gaise et certains Etats de la presqu'île malaisienne protégés par la Grande-Bretagne	12 déc. 1921 N° 194	VII : 272
Déc. 8 1920 Janv. 18, 1921	{ Grande- Bretagne Pays-Bas }	Accord	{ Modification de l'accord des 13 fév./13 mars 1899, modifié par l'accord des 24/30 mai 1905. Correspondance télégraphique par câbles sous-marins directs	1 ^{er} juin 1921 N° 124	V : 158
Janv. 19	{ Costa-Rica Guatemala Honduras Salvador }	Pacte	Union de l'Amérique centrale . . .	{ 23 mai 1921 N° 113 }	V : 10
Janv. 20	{ Allemagne Pologne }	Arrangement	Plébiscite en Haute-Silésie	{ 31 août 1921 N° 156 }	VI : 222
Sept. 28, 1918 Janv. 21, 1921	{ Grande- Bretagne Danemark }	Accord	Sinistres maritimes	{ 1 ^{er} juin 1921 N° 125 }	V : 162
Fév. 3	{ Allemagne Tchéco- slovaquie }	Convention	{ Transfert de la juridiction dans le territoire de Hultschin	1 ^{er} juillet 1921 N° 132	V : 246
Fév. 7	{ Autriche France }	Arrangement	{ Application aux Alsaciens-Lor- rains de la partie X du Traité de Saint-Germain du 10 sept. 1919	28 avril 1921 N° 108	IV : 252

INDEX CHRONOLOGIQUE (*suite*).

1921(<i>suite</i>).				Enregistrement Date e	Vol. Pages.
Janv. 11	{ Etats-Unis	} Convention ..	Colis postaux	{ 18 juin 1921	V : 218
Fév. 11	{ Norvège			{ N° 130	
Fév. 19 .	{ Allemagne	} Notes	{ Rétablissement des relations com- merciales	{ 21 août 1921	VI : 228
	{ Bulgarie			{ N° 157	
Fév. 24 .	{ Pologne	} Convention ..	Rapatriement.. .. .	{ 25 avril 1921	IV : 142
	{ Russie (so- viétique)			{ N° 106	
	{ Ukraine (so- viétique)				
Mars 3 .	{ Pologne	} Convention ..	Alliance défensive	{ 24 oct. 1921	VII : 78
	{ Roumanie			{ N° 175	
Mars 14. .	{ Grande- Bretagne	} Acte addition- nel.	{ Convention du 5 avril 1920, pour empêcher l'emploi de fausses marques d'origine	{ 8 juillet 1921	V : 316
	{ Bolivie			{ N° 137	
Mars 15. .	{ Grande- Bretagne	} Convention ..	{ Trafic belge à travers l'Afrique orientale.	{ 8 juillet 1921	V : 320
	{ Belgique			{ N° 138	
Mars 16. .	{ Grande- Bretagne	} Accord	Commerce	{ 19 avril 1921	IV : 128
	{ Russie (so- viétique)			{ N° 104	
Mars 17/18 .	{ Espagne	} Notes	{ Renouvellement de la convention commerciale du 27 juin 1892 ..	{ 6 mai 1921	IV : 260
	{ Suède			{ N° 109	
Mars 18. .	{ Pologne	} Traité	Paix	{ 12 août 1921	VI : 52
	{ Russie (so- viétique)			{ N° 14	
	{ Ukraine (so- viétique)				
Mars 16/22 .	{ Hongrie	} Notes	{ Modification du délai de dénon- ciation du traité de commerce du 9 mars 1906 entre l'Autriche Hongrie et la Suisse	{ 23 nov. 1921	VII : 236
	{ Suisse			{ N° 189	
<i>Voir aussi : 1920, 21/25 fév.</i>					
Mars 22. .	{ Grande- Bretagne	} Arrangement ..	{ Réclamations de certains sujets britanniques contre le Gouver- nement vénézuélien	{ 1 ^{er} juin 1921	V : 170
	{ Vénézuéla			{ N° 126	
Mars 23. .	{ Suède	} Déclaration ..	Marques de fabrique	{ 23 avril 1921	IV : 138
	{ Islande			{ N° 105	
Mars 19/24 .	{ Espagne	} Notes	{ Prolongation de la déclaration du 12 juillet 1892, modifiée par la déclaration du 13 nov. 1899 Relations commerciales	{ 9 nov. 1921	VII : 116
	{ Pays-Bas			{ N° 179	
Fév. 17 .	{ Grande- Bretagne	} Notes	{ Dénonciation de l'accord du 10 juin 1884. Colis d'échantillons de marchandises échangés par la poste	{ 15 sept. 1921	VI : 338
Avril 7	{ Argentine			{ N° 165	
Avril 10. .	{ Allemagne	} Protocole ..	{ Application de l'art. 268, § b, du Traité de Versailles du 28 juin 1919. (Importation de mar- chandises en Allemagne)	{ 31 août 1921	VI : 234
	{ Pologne			{ N° 158	

INDEX CHRONOLOGIQUE (*suite*).

1921 (<i>suite</i>).				Enregistrement Date et N°	Vol. Pages.
Avril 14.	{ Bulgarie Suède }	Notes	{ Relations économiques et com- merciales. Etablissement du ré- gime de la nation la plus favo- risée	20 juin 1921 N° 131 }	• V : 240
Avril 20.	Convention et Statut : Liberté du transit <i>Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1921, 20 avril.</i>				
Avril 20.	{ Convention et Statut : Régime des voies navigables d'intérêt international.	<i>Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1921, 20 avril.</i>			
Avril 20.	{ Protocole additionnel à la convention du 20 avril 1921 sur le régime des voies navigables d'intérêt international.	<i>Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1921, 20 avril.</i>			
Avril 20.	{ Déclaration. Reconnaissance du droit au pavillon pour les Etats dépourvus de littoral maritime.	<i>Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1921, 20 avril.</i>			
Avril 18/21	{ Roumanie Suède }	Notes	{ Dénonciation de la convention de commerce et de navigation du 3 mars 1910.. .. .	9 mai 1921 N° 110 }	IV : 266
Avril 22.	{ Grande- Bretagne Norvège }	Convention ..	{ Suppression du régime des capitu- lations en Egypte	28 mai 1921 N° 114 }	V : 34
Avril 23.	{ Roumanie Tchéco- slovaquie }	Convention ..	Alliance défensive	{ 30 août 1921 N° 155 }	VI : 216
Avril 25.	{ Grande- Bretagne Estonie }	Notes	{ Accord du 20 juillet 1920. Rela- tions commerciales	1 ^{er} juin 1921 N° 127 }	V : 174
Mai 6	{ Grande- Bretagne Portugal }	Arrangement provisoire ..	Navigation aérienne	{ 7 juin 1921 N° 128 }	V : 180
Mai 6	{ Allemagne Russie (so- viétique) }	Arrangement provisoire ..	Prisonniers de guerre	{ 31 août 1921 N° 159 }	VI : 268
Mai 21.. ..	{ Etats-Unis Pérou }	Protocole ..	{ Arbitrage de la réclamation Lan- dreau contre le Pérou	19 août 1921 N° 150 }	VI : 172
Mai 13/28	{ Etats-Unis Suède }	Ordonnances ..	{ Reconnaissance réciproque des cer- tificats d'inspection des paque- bots de voyageurs	30 juillet 1921 N° 147 }	VI : 42
Juin 1	{ Grande- Bretagne Italie }	Accord complé- mentaire et note	{ Accords du 25 sept. 1919 et des 13/15 oct. 1919. Répartition de la flotte marchande austro-hon- groise	15 sept. 1921 N° 163 }	VI : 324
Juin 3	{ Allemagne Sarre (Com- mission de Gouv.) }	Protocole ..	{ Application du traité de Versailles, du 28 juin 1919, au Territoire du bassin de la Sarre.. .. .	13 juin 1921 N° 129 }	V : 190

INDEX CHRONOLOGIQUE (*suite*).

1921 (<i>suite</i> .)				Enregistrement Date et N°	Vol. Pages.
Avril 22. Juin 4	{ Italie Suède }	Notes	{ Renouvellement de la convention internationale du 14 oct. 1890 et des actes la complétant. Transport des marchandises par voie ferrée }	4 août 1921 N° 148	VI : 48
Juin 19/20 ..	{ Espagne Suède }	Notes	{ Relations commerciales. Etablis- sment d'un <i>modus vivendi</i> .. }	22 juillet 1921 N° 143	V : 388
Juin 16/24 ..	{ Espagne Pays-Bas }	Notes	Relations commerciales	9 nov. 1921 N° 180	VII : 122
Juin 27/29 ..	{ Grande- Bretagne France }	Notes	{ Confirmation des accords des 22 avril et 14 déc. 1920. Répar- tition du tonnage ennemi.. }	29 juillet 1921 N° 146	VI : 24
Juillet 8. ..	{ Grande- Bretagne Suède }	Accord	{ Suppression du régime des capitu- lations en Egypte .. . }	19 juillet 1921 N° 139	V : 330
Juillet 14 ..	{ Grande- Bretagne Danemark }	Accord	{ Suppression du régime des capi- tulations en Egypte.. . }	20 août 1921 N° 151	VI : 182
Juillet 15 ..	{ Grande- Bretagne Norvège }	Arrangement provisoire ..	Navigation aérienne	10 sept. 1921 N° 162	VI : 308
Juillet 21 14/27	{ Grande- Bretagne Grèce }	Arrangement ..	{ Exemption accordée à l'équipage des aéronefs des formalités de passeports et visas en 1921 .. }	15 sept. 1921 N° 167	VI : 348
Mai 23 Juillet 29	{ Finlande Suède }	Notes	{ Echange de notifications concer- nant les aliénés .. . }	26 sept. 1921 N° 168	VI : 354
Août 24. ..	{ Etats-Unis Autriche }	Traité	Paix	22 nov. 1921 N° 184	VII : 156
Août 27. ..	{ Grande- Bretagne Pérou }	Convention ..	{ Propriété minière. « La Brea y Pariñas » .. . }	12 déc. 1921 N° 195	VII : 280
Août 29. ..	{ Grande- Bretagne Suède }	Notes	{ Importation de l'opium, de la morphine et des drogues simi- laires de Grande-Bretagne en Suède. }	6 sept. 1921 N° 160	VI : 286
Sept. 2. ..	{ Norvège Russie (so- viétique) }	Arrangement préliminaire	Commerce	19 déc. 1921 N° 196	VII : 294
Sept. 3. ..	{ Bulgarie Hongrie }	Notes	{ Relations commerciales et écono- miques }	23 nov. 1921 N° 188	VII : 230
Juin 28- Sept. 7 ..	{ Suède Tchéco- slovaquie }	Notes	{ Echange de notifications concer- nant les aliénés .. . }	31 oct. 1921 N° 177	VII : 98
Juillet 4 Sept. 20	{ Portugal Suède }	Notes	{ Echange de notifications concer- nant les aliénés .. . }	21 nov. 1921 N° 183	VII : 144
Mai 25- Sept. 21 ..	{ Grande- Bretagne Suède }	Notes	{ Echange de notifications concer- nant les aliénés .. . }	11 nov. 1921 N° 181	VII : 128
Sept. 30. ..	{ Bulgarie Suède }	Notes	{ Relations commerciales et écono- miques }	16 nov. 1921 N° 182	VII : 138

INDEX CHRONOLOGIQUE (suite).

1921 (suite).				Enregistrement Date et N°	Vol. Pages.
Juillet 1- Oct. 5	{ Grande- Bretagne France }	Notes	{ Dénonciation de la convention du 1 ^{er} juillet 1861. Emigration des travailleurs de l'Inde vers les co s françaises }	{ 15 sept. 1921 N° 166 }	VI : 342
Mai 29- Nov. 9	{ France Suède }	Notes	{ Echange de notifications concer- nant les aliénés }	{ 27 déc. 1921 N° 197 }	VII : 304
Sept. 23- Nov. 13	{ Bulgarie Pays-Bas }	Notes	{ Importation en Bulgarie de mar- chandises provenant des Pays- Bas. }	{ 9 nov. 1921 N° 178 }	VII : 108
Nov. 21/25	{ Roumanie Suède }	Notes	{ Renouvellement de la convention internationale du 14 oct. 1890 et des actes la complétant. Transport des marchandises par voie ferrée }	{ 3 déc. 1921 N° 190 }	VII : 248
Mai 27- Nov. 29	{ Suède Suisse }	Notes	{ Echange de notifications concer- nant les aliénés }	{ 27 déc. 1921 N° 198 }	VII : 314

ACCORDS GÉNÉRAUX INTERNATIONAUX

		Enregistrement Date N°	Vol. Pages.
	Italie et Suède : 22 avril/4 juin 1921	{ 4 août 1921 N° 141 }	VI : 48
1890, 14 oct.	Convention : Transport des marchandises par voie ferrée. Renouvellements.		
	Roumanie et Suède : 21/25 nov. 1921	{ 3 déc. 1921 N° 190 }	VII : 248
1906, 26 mai.	Convention postale universelle. Adhésions.		
	Lettonie		VII : 380
	(Voir aussi : VII : 370-372.)		
	Voir aussi : INDEX N° I : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1906, 25 mai.		
1912, 17 janv.	Convention sanitaire	{ 18 mai 192 N° 112 }	IV : 282
	Ratifications.		
	Procès-verbal du dépôt des ratifications		IV : 410
	(Voir Errata : VII : 382.)		
1914, 21 avril.	Convention sanitaire	{ 26 juillet 1921 N° 144 }	V : 394
	(Argentine, Brésil, Paraguay, Uruguay)		
1919, 10 sept.	Convention et protocole : Contrôle du commerce des armes et munitions	{ 9 janv. 1922 N° 200 }	VII : 332
	Ratifications.		
	Grèce : 24 août 1920		VII : 359
	Siam : 30 mars 1921		VII : 359
	Vénézuéla : 20 mai 1921		VII : 359
	Chili : 9 août 1921		VII : 359
	Accessions.		
	Guatemala : 22 janvier 1920		VII : 359
	Pérou : 31 janvier 1920		VII : 359
	Haïti : 3 mars 1920		VII : 359
	Adhésions.		
	Vénézuéla : 8 mars 1920		VII : 359
	Chili : 5 août 1920		VII : 359
	Finlande : 30 juin 1921		VII : 359
	Bulgarie : 13 sept. 1921		VII : 359
1920, 30 nov.	Convention postale universelle. Ratifications.		
	Procès-verbal de dépôt de ratifications : 1 ^{er} déc. 1921		VII : 362
	Finlande : 21 déc. 1921		VII : 370

ACCORDS GÉNÉRAUX INTERNATIONAUX (suite).

		Enregistrement Date et N°	Vol. Pages.
1920, 30 nov.	Convention postale universelle (suite).		
	Notification d'entrée en vigueur.		
	Etat serbe-croate-slovène		VII : 370
	Adhésions.		
	Lettonie		VII : 370
	(Voir aussi : VII : 370-372.)		
	Voir aussi : INDEX N° I : ACCORDS GÉNÉRAUX INTERNATIONAUX : 30 nov. 1920.		
1920, 30 nov.	Arrangement : Lettres, etc., valeur déclarée.		
	Ratifications : liste		VII : 374
	(Voir aussi : 362-370.)		
	Notification d'entrée en vigueur.		
	Etat serbe-croate-slovène		VII : 374
	(Voir aussi : VII : 370.)		
	Adhésions.		
	Lettonie		VII : 374
	(Voir aussi : VII : 370-372.)		
	Voir aussi : INDEX N° I : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 nov.		
1920, 30 nov.	Arrangement : Mandats-poste.		
	Ratifications : liste		VII : 374
	(Voir aussi : VII : 362-370.)		
	Notification d'entrée en vigueur.		
	Etat serbe-croate-slovène		VII : 376
	(Voir aussi : VII : 370.)		
	Voir aussi : INDEX N° I : ACCORDS GÉNÉRAUX INTERNATIONAUX : 30 nov. 1920.		
1920, 30 nov.	Convention : Colis postaux.		
	Ratifications : liste		VII : 376
	(Voir aussi : VII : 362-370.)		
	Notification d'entrée en vigueur.		
	Etat serbe-croate-slovène		VII : 376
	(Voir aussi : VII : 370.)		
	Adhésion.		
	Lettonie		VII : 376
	(Voir aussi : VII : 370-372.)		
	Voir aussi : INDEX N° I : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 nov.		
1920, 30 nov.	Arrangement : Recouvrements.		
	Ratifications : liste		VII : 378
	(Voir aussi : VII : 362-368.)		
	Notification d'entrée en vigueur.		
	Etat serbe-croate-slovène		VII : 378
	(Voir aussi : VII : 370.)		
	Voir aussi : INDEX N° I : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 nov.		

ACCORDS GÉNÉRAUX INTERNATIONAUX (suite).

		Enregistrement Date et N°	Vol.	Pages.
1920, 30 nov.	Arrangement : Abonnements postaux aux journaux, etc..			
	Ratifications : liste		VII :	378
	(Voir aussi : VII : 362-370.)			
	Notification d'entrée en vigueur.			
	Etat serbe-croate-slovène		VII :	378
	(Voir aussi : VII : 370.)			
	Voir aussi : INDEX N° I : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 nov.			
1920, 30 nov.	Arrangement : Virements postaux.			
	Ratifications : liste		VII :	380
	(Voir aussi : VII : 362-368.)			
	Notification de mise en vigueur.			
	Etat serbe croate-slovène		VII :	380
	(Voir aussi : VII : 370.)			
	Voir aussi : INDEX N° I : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 3 nov.			
1920, 13 déc.	Statut : Cour permanente de Justice internationale		VI :	390
	Protocole de signature : 16 déc. 1920	8 oct. 1921 N° 170	VI :	380
	Ratifications : liste		VI :	410
1921, 20 avril.	Déclaration : Droit au pavillon des Etats dépourvus de litto- ral maritime	8 oct. 1921 N° 174	VII :	74
1921, 20 avril.	Convention et statut : Liberté du transit	8 oct. 1921 N° 171	VII :	12
1921, 20 avril.	Convention et statut : Régime des voies navigables d'intérêt international	8 oct. 1921 N° 172	VII :	36
1921, 20 avril.	Protocole additionnel à la Convention du 20 avril 1921 sur la régime des voies navigables d'intérêt international	8 oct. 1921 N° 173	VII :	66

INDEX ALPHABÉTIQUE (pays et sujets).

Accords généraux internationaux.

Enregistrement
Date et N^o. Vol. Pages.

Voir l'index spécial des ACCORDS GÉNÉRAUX INTERNATIONAUX.

Aérostation, Aéronefs.

Voir : NAVIGATION AÉRIENNE.

Afrique de l'Est.

Voir : EST AFRICAIN.

Afrique du Sud-Est.

Traités, etc., y relatifs :—

1920, 6 mai . . .	Grande-Bretagne Portugal	Convention. Frontières dans l'Afrique du Sud-Est	19 avril 1919 N ^o 103	} IV : 94

Afrique orientale.

Traités, etc., y relatifs :—

1921, 15 mars . .	Grande-Bretagne Belgique	Convention. Trafic belge à travers l'Afrique orientale	8 juillet 1921 N ^o 138	} V : 320

Voir aussi : Extradition : 1921, 10 janv. (Traité N^o 193.)

: Mozambique.

: Rhodésie.

Aliénés.

1921, 23 mai 29 juillet	Finlande Suède	Notes. Echange de notifications con- cernant les aliénés	26 sept. 1921 N ^o 168	} VI : 354
1921, 28 juin- 7 sept.	Suède Tchécoslovaquie	Notes. Echange de notifications con- cernant les aliénés	31 oct. 1921 N ^o 177	} VII : 98
1921, 4 juillet 20 sept.	Portugal Suède	Notes. Echange de notifications con- cernant les aliénés	21 nov. 1921 N ^o 183	} VII : 144
1921, 25 mai- 21 sept.	Grande-Bretagne Suède	Notes. Echange de notifications con- cernant les aliénés	11 nov. 1921 N ^o 181	} VII : 128
1921, 27 mai- 9 nov.	France Suède	Notes. Echange de notifications con- cernant les aliénés	27 déc. 1921 N ^o 197	} VII : 304
1921, 27 mai- 29 nov.	Suède Suisse	Notes. Echange de notifications con- cernant les aliénés	27 déc. 1921 N ^o 198	} VII : 314

Allemagne.

Note à l'Allemagne :—

1920, 25 juin . .	De la Grande- Bretagne	Remise en vigueur de certains traités bilatéraux entre l'Empire britan- nique et l'Allemagne en vertu de l'art. 389 du Traité de Versailles du 25 juin 1919.. . . .	8 juillet 1921 N ^o 135	} V : 304

Traités, etc., avec des puissances étrangères, à savoir :—

1872, 14 mai . .	Grande-Bretagne	Traité. Extradition. Remise en vigueur : 25 juin 1920	8 juillet 1921 N ^o 135	} V : 304

INDEX ALPHABÉTIQUE (*suite*)Allemagne (*suite*).

		Enregistrement Date et N°	Vol. Pages.
Traités, etc., avec des puissances étrangères (<i>suite</i>) à savoir : —			
1880, $\frac{20 \text{ mai}}{22 \text{ juin}}$	} Inde	Accord. Mandats-poste.	
		Remis en vigueur : 25 juin 1920 ..	{ 8 juillet 1921 N° 135 } V : 306
1894, 3/14 nov..	} Grande-Bretagne	Accord. Colis postaux.	
		Remis en vigueur (avec ses modifications ultérieures) : 25 juin 1920	{ 8 juillet 1921 N° 135 } V : 304
1908, $\frac{9 \text{ janv.}}{8 \text{ févr.}}$	} Grande-Bretagne	Accord. Mandats-poste.	
		Remis en vigueur : 25 juin 1920 ..	{ 8 juillet 1921 N° 135 } V : 304-306
1911, 17 août ..	} Grande-Bretagne	Traité. Extradition entre certains protectorats britanniques et l'Allemagne.	
		Remis en vigueur : 25 juin 1920 ..	{ 8 juillet 1921 N° 135 } V : 304
1920, $\frac{24 \text{ janv.}}{6 \text{ févr.}}$	} Grande-Bretagne	Notes. Mandats-poste. Mode de règlement de comptes.	
		Remis en vigueur : 25 juin 1920 ..	{ 8 juillet 1921 N° 135 } V : 306
1920, $\frac{24 \text{ janv.}}{6 \text{ févr.}}$	} Grande-Bretagne	Notes. Colis postaux. Mode de règlement de comptes.	
		Remis en vigueur : 25 juin 1920 ..	{ 8 juillet 1921 N° 135 } V : 304
1920, 1 ^{er} juin .	Hongrie	Convention commerciale provisoire ..	{ 23 nov. 1921 N° 187 } VII : 208
1920, 1 ^{er} sept. .	Autriche	Convention économique	{ 28 avril 1921 N° 107 } IV : 202
1920, 8 nov. . .	Dantzig	Traité. Règlement des questions d'option	{ 7 janv. 1922 N° 199 } VII : 324
1921, 20 janv. .	Pologne	Arrangement. Plébiscite en Haute-Silésie	{ 31 août 1921 N° 156 } VI : 222
1921, 3 févr. . .	Tchécoslovaquie	Convention. Transfert de la juridiction dans le territoire de Hultschin	{ 1 ^{er} juillet 1921 N° 132 } V : 246
1921, 19 févr. . .	Bulgarie	Notes. Rétablissement des relations commerciales	{ 31 août 1921 N° 157 } VI : 228
1921, 10 avril..	Pologne	Protocole. Application de l'art. 268. § b, du Traité de Versailles du 28 juin 1919 (Importation de marchandises en Allemagne)	{ 31 août 1921 N° 158 } VI : 234
1921, 6 mai. . .	Russie (soviétique).	Arrangement provisoire. Prisonniers de guerre	{ 31 août 1921 N° 159 } VI : 268
1921, 3 juin . .	Sarre (Commiss. de gouv. du Bassin de la Sarre)	Protocole. Application du Traité de Versailles, du 28 juin 1919, au Territoire du Bassin de la Sarre ..	{ 13 juin 1921 N° 129 } V : 190

Voir aussi : TONNAGE.

INDEX ALPHABÉTIQUE (suite)

		Enregistrement Date et N°	Vol. Pages.
Alliances.			
1920, 14 août	{ Etat serbe- croate-slovène Tchécoslovaquie }	Convention d'alliance.. .. .	{ 30 août 1921 N° 154 } VI : 210
1921, 3 mars	{ Pologne Roumanie }	Convention. Alliance défensive ..	{ 24 oct. 1921 N° 175 } VII : 78
1921, 23 avril	{ Roumanie Tchécoslovaquie }	Convention. Alliance défensive ..	{ 30 août 1921 N° 155 } VI : 216

Alsace-Lorraine.

Traités, etc., y relatifs :—

1921, 7 fév.	{ Autriche France }	{ Arrangement. Application aux Alsa- ciens-Lorrains de la Partie X du Traité de St-Germain, du 10 sept. 1919 }	{ 28 avril 1921 N° 108 } IV : 252.

Amérique.

Voir : ETATS-UNIS d'AMÉRIQUE.

Amérique centrale.

1921, 19 janv.	{ Costa-Rica Guatemala Honduras Salvador }	Pacte d'Union de l'Amérique centrale	{ 23 mai 1921 N° 113 } V : 10

Amitié.

Voir : PAIX ET AMITIÉ, COMMERCE ET NAVIGATION.

Arbitrage.

1920, 14 sept.	{ Etats-Unis Portugal }	Arrangement prorogeant la Conven- tion d'arbitrage du 6 avril 1908 ..	{ 12 déc. 1921 N° 191 } VII : 254
1921, 21 mai	{ Etats-Unis Pérou }	Protocole. Arbitrage de la Récla- mation Landreau contre le Pérou	{ 19 août 1921 N° 150 } VI : 172

Voir aussi : CONCILIATION.

Argentine.

Traités, etc., avec des puissances étrangères, à savoir : —

1921, $\frac{17 \text{ fév.}}{7 \text{ avril}}$	{ Grande-Bretagne }	{ Notes. Dénonciation de l'accord du 10 juin 1884. Colis d'échantillons de marchandises échangés par poste }	{ 15 sept. 1921 N° 165 } VI : 338

Armes et munitions.

1919, 10 sept.	{ Convention et protocole inter- nationaux. }	Contrôle des armes et des munitions.	

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1919, 10 sept.

Armistice.

Voir : PAIX.

Autriche.

Note à l'Autriche :—

1920, 22 sept.	{ De la Grande- Bretagne }	{ Remise en vigueur de certains traités bilatéraux entre l'Empire britan- nique et l'Autriche, en vertu de l'art. 241 du Traité de St-Germain. du 10 sept. 1919 }	{ 8 juillet 1921 N° 136 } V : 310

INDEX ALPHABÉTIQUE (*suite*)**Autriche (*suite*).**

Traités, etc., avec des puissances étrangères, à savoir :—

		Enregistrement Date et N°	Vol. Pages.
1873, 3 déc. .. Grande-Bretagne	Traité. Extradition. Remis en vigueur : 22 sept. 1920 ..	8 juillet 1921 N° 136	V : 312
1901, 6 juin .. Grande-Bretagne	Déclaration amendant le Traité d'extradition du 3 décembre 1873. Remis en vigueur : 22 sept. 1920 ..	8 juillet 1921 N° 136	V : 312
1906, 27 déc. 1905 } 25 janv. 1906 }	Inde { Accord. Mandats-poste. Remis en vigueur (avec ses modifications ultérieures) : 22 sept. 1920	8 juillet 1921 N° 136	V : 312
1913, 11 janv. .. Inde	Notes modifiant l'Accord du 27 déc./25 janv. 1906. Mandats-poste. Remis en vigueur : 22 sept. 1920 ..	8 juillet 1921 N° 136	V : 312
1920, 9 janv. .. Pologne	Accord touchant la conclusion d'une convention relative au traitement de leurs ressortissants, en ce qui concerne les biens leur appartenant sur les territoires de l'autre partie. Impôt sur le capital.	23 nov. 1921 N° 185	VII : 164
1920, 3 août .. France	Convention. Règlement des dettes autrichiennes envers des ressortissants français, en vertu de l'art. 248 du Traité de St-Germain. du 10 sept. 1919	21 juillet 1921 N° 141	V : 356
1920, 1 ^{er} sept. .. Allemagne ..	Convention économique	28 avril 1921 N° 107	IV : 202
1920, 4 oct. .. Belgique	Convention. Règlement des dettes autrichiennes envers des ressortissants belges, en vertu de l'art. 248 du Traité de St-Germain du 10 sept. 1919	21 juillet 1921 N° 142	V : 372
1921, 8 janv. .. Pologne	Convention additionnelle à la Convention du 17 mars 1920. Echange de marchandises	23 sept. 1921 N° 186	VII : 182
1921, 7 fév. .. France	Arrangement. Application aux Alsaciens-Lorrains de la Partie X du Traité de St-Germain du 10 sept. 1919	28 avril 1921 N° 108	IV : 252
1921, 24 août .. Etats-Unis ..	Traité de paix	22 nov. 1921 N° 184	VII : 156

Voir aussi : TONNAGE.

Bechuanaland : Protectorat britannique.

Voir : EXTRADITION : 1921, 10 janv. (Traité N° 193.)

INDEX ALPHABÉTIQUE (*suite*)**Belgique.**Enregistrement
Date et N° Vol. Pages.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 4 juin ..	{ Etats-Unis .. Grande-Bretagne etc., et Hongrie }	Traité de paix	{ 24 août 1921 N° 152 }	(non reproduit)
		Ratifications	VI : 188	
1920, 4 oct. ..	Autriche	Convention. Règlement des dettes autrichiennes envers des ressortis- sants belges, en vertu de l'art. 248 du Traité de St-Germain du 10 sept. 1919	{ 21 juillet 1921 N° 142 }	V : 372
1920, 23 sept. 5 oct. }	Grande-Bretagne	Arrangement. Transport des corres- pondances par aéroplane	{ 1 ^{er} juin 1921 N° 123 }	V : 148
1921, 15 mars .	Grande-Bretagne	Convention. Trafic belge à travers l'Afrique orientale	{ 8 juillet 1921 N° 138 }	V : 320

Biens.

1920, 9 janv. ..	{ Autriche Pologne }	{ Accord touchant la conclusion d'une convention relative au traitement de leurs ressortissants, en ce qui concerne les biens leur appartenant sur les territoires de l'autre partie. Impôt sur le capital.. .. . }	{ 23 nov. 1921 N° 185 }	VII : 164

Voir aussi : PROPRIÉTÉ MINIÈRE.

Bolivie.

Traités, etc., avec des puissances étrangères, à savoir :—

1921, 14 mars..	Grande-Bretagne	{ Acte additionnel à la Convention du 5 avril 1920 pour empêcher l'emploi de fausses marques d'origine }	{ 8 juillet 1921 N° 137 }	V : 316

Brésil.

Traités, etc., avec des puissances étrangères, à savoir :—

1919, 4 avril ..	Grande-Bretagne	Traité. Commission de conciliation ..	{ 1 ^{er} juin 1921 N° 116 }	V : 46

Bulgarie.

Traités, etc., avec des puissances étrangères, à savoir :—

1921, 19 fév. ..	Allemagne	{ Notes. Rétablissement des relations commerciales }	{ 31 août 1921 N° 157 }	VI : 228
1921, 14 avril .	Suède	{ Notes. Relations économiques et com- merciales. Etablissement du régime de la clause de la nation la plus favorisée }	{ 20 juin 1921 N° 131 }	V : 240
1921, 3 sept. ..	Hongrie	{ Notes. Relations commerciales et éco- nomiques }	{ 23 nov. 1921 N° 188 }	VII : 230
1921, 30 sept. .	Suède	{ Notes. Relations commerciales et éco- nomiques }	{ 16 nov. 1921 N° 182 }	VII : 138
1921, 23 sept.- 13 nov. }	Pays-Bas	{ Notes. Importation en Bulgarie de marchandises provenant des Pays- Bas }	{ 9 nov. 1921 N° 178 }	VII : 108

Cables.

Voir : TÉLÉGRAPHE ET TÉLÉPHONE.

INDEX ALPHABÉTIQUE (*suite*)**Capitulations.**

			Enregistrement Date et N°	Vol. Pages.
1920, 9 déc. ..	{ Grande-Bretagne Portugal	{ Arrangement. Suppression du régime des capitulations en Egypte	12 déc. 1921 N° 192	{ VII : 258
1921, 22 avril ..	{ Grande-Bretagne Norvège	{ Convention. Suppression du régime des capitulations en Egypte	28 mai 1921 N° 114	{ V : 34
1921, 8 juillet ..	{ Grande-Bretagne Suède	{ Accord. Suppression du régime des capitulations en Egypte.	19 juillet 1921 N° 139	{ V : 330
1921, 14 juillet.	{ Grande-Bretagne Danemark	{ Accord. Suppression du régime des capitulations en Egypte.	20 août 1921 N° 151	{ VI : 182

Certificats d'inspection des paquebots de voyageurs.

Voir : COMMERCE ET NAVIGATION.

Chemins de fer.

1921, 22 avril 4 juin	{ Italie Suède	{ Notes renouvelant la Convention internationale du 14 oct. 1890 et les actes la complétant. Transport des marchandises par voie ferrée. ..	4 août 1921 N° 148	{ VI : 48
1921, 21/25 nov.	{ Roumanie Suède	{ Notes renouvelant la Convention in- ternationale du 14 oct. 1890 et les actes la complétant. Transport des marchandises par voie ferrée	3 déc. 1921 N° 190	{ VII : 248

Voir aussi : TRANSIT.

Chili.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 26 mars..	Suède	{ Convention. Institution d'une Com- mission permanente d'enquête et de conciliation	10 mai 1921 N° 111	{ IV : 272

Chine.

Traités, etc., avec des puissances étrangères, à savoir : —

1920, 4 juin ..	{ Etats-Unis Grande-Bretagne etc., et Hongrie	{ Traité de paix Notifications	{ 24 août 1921 N° 152	{ (Non reproduit) VI : 188
1920, 26 avril 23 juin	{ Grande-Bretagne	{ Accord. Mandats-poste	{ 1 ^{er} juin 1921 N° 120	{ V : 84

Cocaïne.

Voir : OPIUM.

Colis postaux.

1894, 3/14 nov.	{ Grande-Bretagne Allemagne	{ Accord. Colis postaux. Remis en vigueur (avec ses modi- fications ultérieures) : 25 juin 1920	8 juillet 1921 N° 135	{ V : 304
1920, 24 janv. 6 fév.	{ Grande-Bretagne Allemagne	{ Notes. Colis postaux. Mode de règle- ment de comptes. Remis en vigueur : 25 juin 1920 ..	8 juillet 1921 N° 135	{ V : 304
1920, 4/28 fév.	{ Grande-Bretagne Suisse	{ Arrangement additionnel à la Con- vention des 12/20 juillet 1896. Colis postaux	29 juillet 1921 N° 145	{ VI : 10
1920, 3 mars 2 avril	{ Grande-Bretagne Suède	{ Accord additionnel à l'accord des 10/26 mai 1904. Colis postaux ..	1 ^{er} juin 1921 N° 119	{ V : 64

INDEX ALPHABÉTIQUE (*suite*)**Colis postaux (*suite*).**

			Enregistrement Date et N°	Vol. Pages.
1920, 18 juin 6 juillet	{ Grande-Bretagne Norvège }	Accord additionnel à l'Accord des 8/18 sept. 1900. Colis postaux ..	1 ^{er} juin 1921 N° 121	V : 108
1920, 6 juillet 20 août	{ Grande-Bretagne Danemark }	Accord additionnel à l'Accord des 22 août/14 sept. 1903. Colis postaux	1 ^{er} juin 1921 N° 122	V : 130
1920, 30 nov.	{ Convention internationale }	Colis postaux.		
<i>Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 nov.</i>				
1921, 11 janv. 11 fév.	{ Etats-Unis Norvège }	Convention. Colis postaux	18 juin 1921 N° 130	V : 218

Voir aussi : CONVENTIONS POSTALES, etc.

Commerce.

1919, 17 nov. ..	{ Japon Paraguay }	Traité. Commerce	30 sept. 1921 N° 169	VI : 368
<i>Voir aussi : 1920, 29/30 novembre.</i>				
1920, 21/25 fév.	{ Hongrie Suisse }	Notes. Prolongation du Traité de commerce du 9 mars 1906 entre l'Autriche-Hongrie et la Suisse ..	23 nov. 1921 N° 189	VII : 236
<i>Voir aussi : 1921, 16/22 mars.</i>				
1920, 21 mars..	{ Grande-Bretagne Perse }	Accord portant modification à la Convention commerciale du 9 fév. 1903	19 avril 1921 N° 102	IV : 48
1920, 1 ^{er} juin .	{ Allemagne Hongrie }	Convention commerciale provisoire ..	23 nov. 1921 N° 187	VII : 208
1920, 29/30 nov.	{ Japon Paraguay }	Notes. Traité de commerce du 17 nov. 1919	30 sept. 1921 N° 169	VI : 374
1921, 8 janv. ..	{ Autriche Pologne }	Convention additionnelle à la Con- vention du 17 mars 1920. Echange de marchandises	23 sept. 1921 N° 186	VII : 182
1921, 19 fév. ..	{ Allemagne Pologne }	Notes. Rétablissement des relations commerciales	31 août 1921 N° 157	VI : 228
1921, 16 mars..	{ Grande-Bretagne Russie (soviétique) }	Accord commercial	19 avril 1921 N° 104	IV : 128
1921, 17/18 mars	{ Espagne Suède }	Notes portant renouvellement de la Convention commerciale du 27 juin 1892	6 mai 1921 N° 109	IV : 260
1921, 16/22 mars	{ Hongrie Suisse }	Notes portant modification du délai de dénonciation du Traité de com- merce du 9 mars 1906, entre l'Autriche-Hongrie et la Suisse ..	23 nov. 1921 N° 189	VII : 236
<i>Voir aussi : 1920, 21/25 février.</i>				
1921, 19/24 mars	{ Espagne Pays-Bas }	Notes. Prolongation de la Déclaration du 12 juillet 1892, modifiée par la déclaration du 13 novembre 1899. Relations commerciales... ..	9 nov. 1921 N° 179	VII : 116
1921, 14 avril .	{ Bulgarie Suède }	Notes. Relations économiques et com- merciales. Etablissement du régime de la clause de la nation la plus favo- risée	20 juin 1921 N° 131	V : 240

INDEX ALPHABÉTIQUE (suite)

Commerce (suite).

			Enregistrement Date et N°	Vol. Pages.
1921, 25 avril ..	{ Grande-Bretagne Esthonie	{ Notes concernant l'Accord du 20 juillet 1920. Relations commerciales ..	{ 1 ^{er} juin 1921 N° 127	{ V : 174
1921, 19/20 juin	{ Espagne Suède	{ Notes. Relations commerciales. Eta- blissement d'un <i>modus vivendi</i> ..	{ 22 juillet 1921 N° 143	{ V : 388
1921, 16/24 juin	{ Espagne Pays-Bas	{ Notes. Relation commerciales	{ 9 nov. 1921 N° 180	{ VII : 122
1921, 2 sept. ..	{ Norvège Russie (soviétique)	{ Arrangement préliminaire. Commerce	{ 19 déc. 1921 N° 196	{ VII : 294
1921, 3 sept. ..	{ Bulgarie Hongrie	{ Notes. Relations commerciales et éco- nomiques	{ 23 nov. 1921 N° 188	{ VII : 230
1921, 30 sept. ..	{ Bulgarie Suède	{ Notes. Relations commerciales et éco- nomiques	{ 16 nov. 1921 N° 182	{ VII : 138

Voir aussi : COMMERCE ET NAVIGATION.
: CONVENTIONS ÉCONOMIQUES.
: IMPORTATIONS.
: INDICATIONS D'ORIGINE.
: MARQUES D'ORIGINE.

Commerce et navigation.

1920, 11 fév. ..	{ Grande-Bretagne Mascate	{ Traité prolongeant le Traité d'amitié de commerce et de navigation du 19 mars 1891	{ 1 ^{er} juin 1921 N° 118	{ V : 60
1920, 16 déc. ..	{ Etats-Unis Siam	{ Traité revisant les traités en vigueur. Paix et amitié, commerce et navi- gation	{ 8 sept. 1921 N° 161	{ VI : 292
1921, 18/21 avril	{ Roumanie Suède	{ Notes concernant la dénonciation de la Convention de commerce et de navigation du 3 mars 1910	{ 9 mai 1921 N° 110	{ IV : 266
1921, 13/28 mai	{ Etats-Unis Suède	{ Ordonnances relatives à la reconnais- sance réciproque des certificats d'inspection des paquebots de voya- geurs	{ 30 juillet 1921 N° 147	{ VI : 42

Voir aussi : COMMERCE.
: NAVIGATION AÉRIENNE.
: PAIX ET AMITIÉ, COMMERCE ET NAVIGATION.
: TONNAGE.

Commissions d'enquête et de conciliation.

Voir : CONCILIATION.

Communications.

Voir : CHEMINS DE FER.
: TRANSIT.
: VOIES NAVIGABLES.

Conciliation.

1919, 4 avril ..	{ Grande-Bretagne Brésil	{ Traité. Commission de conciliation ..	{ 1 ^{er} juin 1921 N° 116	{ V : 46
1920, 26 mars ..	{ Chili Suède	{ Convention. Institution d'une Com- mission permanente d'enquête et de conciliation	{ 10 mai 1921 N° 111	{ IV : 272

Voir aussi : ARBITRAGE.

INDEX ALPHABÉTIQUE (*suite*)**Conventions économiques.**

		Enregistrement Date et N°	Vol. Pages.
1920, 1 ^{er} sept. ..	{ Allemagne Autriche }	Convention économique { 28 avril 1921 N° 107 }	IV : 202

Voir aussi : COMMERCE.

Conventions postales, etc.

1906, 26 mai .. Convention postale universelle

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1906, 26 mai.

1920, 23 sept. .. { Grande-Bretagne { Arrangement. Transport des corres- { 1^{er} juin 1921 }
5 oct. .. { Belgique { pondances par aéroplane { N° 123 } V : 148

1920, 30 nov. .. Convention postale universelle.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 novembre.

1920, 30 nov. .. { Arrangement } Lettres, etc. Valeur déclarée.
international. }

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 novembre.

1920, 30 nov. .. { Arrangement } Recouvrements.
international. }

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 novembre.

1920, 30 nov. .. { Arrangement } Abonnements postaux aux journaux,
international. } etc.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 novembre.

1920, 30 nov. .. { Arrangement } Virements postaux.
international. }

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 novembre.

1921, 17 fév. .. { Grande-Bretagne { Notes. Dénonciation de l'Accord du
7 avril .. { Argentine { 10 juin 1884. Colis d'échantillons
de marchandises échangés par la
poste } 15 sept. 1921 } VI : 338
N° 165 }

Voir aussi : COLIS POSTAUX.

: MANDATS-POSTE.

Conventions sanitaires.

Voir : HYGIÈNE.

Costa-Rica.

Traités, etc., avec des puissances étrangères, à savoir :—

1921, 19 janv. { Guatemala
Honduras } Pacte d'Union de l'Amérique centrale { 23 mai 1921 } V : 10
Salvador { N° 113 }

Côte d'Or: Protectorat britannique sur les territoires situés au nord.

Voir : EXTRADITION : 1921, 10 janv. (Traité N° 193.)

Cour permanente de justice internationale.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 13 déc.

Cuba.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 4 juin .. { Etats-Unis
Grande-Bretagne } Traité de paix { 24 août 1921 } (Non reproduit)
etc., et { Hongrie } Ratifications { N° 152 } VI : 188

INDEX ALPHABÉTIQUE (*suite*)**Danemark.**

Traités, etc., avec des puissances étrangères, à savoir :—

Enregistrement Date et N°	Vol.	Pages.
1920, 6 juillet . 20 août } Grande-Bretagne { Accord additionnel à l'Accord des 22 août/14 sept. 1903. Colis postaux } 1 ^{er} juin 1921 N° 122 } V : 130		
1921, 28 sept. 1918 } Grande-Bretagne { Accord. Sinistres maritimes . . . } 1 ^{er} juin 1921 21 janv. 1921 } N° 125 } V : 162		
1921, 14 juillet } Grande-Bretagne { Accord. Suppression du régime des capitulations en Egypte . . . } 20 août 1921 N° 151 } VI : 182		

Dantzig.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 8 nov. . . Allemagne { Traité. Règlement des questions d'op- tion } 7 janv. 1922 N° 199 } VII : 324		
1920, 9 nov. . . Pologne { Convention. Exécution de l'art. 104 du Traité de Versailles du 28 juin 1919. Relations générales . . . } 25 août 1921 N° 153 } VI : 190		

Dettes.

1920, 3 août . . { Autriche France { Convention. Règlement des dettes autrichiennes envers des ressortis- sants français, en vertu de l'art. 248 du Traité de St-Germain du 10 sept. 1919 } 21 juillet 1921 N° 141 } V : 356		
1920, 4 oct. . . { Autriche Belgique { Convention. Règlement des dettes autrichiennes envers des ressortis- sants belges, en vertu de l'art. 248 du Traité de St-Germain du 10 sept. 1919 } 21 juillet 1921 N° 142 } V : 372		
1921, 7 fév. . . { Autriche France { Arrangement. Application aux Alsa- ciens-Lorrains de la Partie X du Traité de St-Germain, du 10 sept. 1919 } 28 avril 1921 N° 108 } IV : 252		

Voir aussi : RÉCLAMATIONS.

Diplomatiques, Relations.

Voir : RELATIONS DIPLOMATIQUES.

Drapeaux.

Voir : PAVILLONS.

Echantillons de marchandises échangés par la poste.

Voir : CONVENTIONS POSTALES, etc.

Economiques, questions.

Voir : CONVENTIONS ÉCONOMIQUES.

Voir aussi : COMMERCE.

Egypte.

Voir : CAPITULATIONS.

Emigration.

1921, 1 ^{er} juillet- 5 oct. { Grande-Bretagne France { Notes. Dénonciation de la Convention du 1 ^{er} juillet 1861. Emigration des travailleurs de l'Inde vers les colo- nies françaises } 15 sept. 1921 N° 166 } VI : 342		

INDEX ALPHABÉTIQUE (*suite*)Enregistrement
Date et N°

Vol. Pages.

Empire britannique.

Voir : GRANDE-BRETAGNE.

Espagne.

Traités, etc., avec des puissances étrangères, à savoir :—

1921, 17/18 mars	Suède	{ Notes portant renouvellement de la Convention commerciale du 27 juin 1892	6 mai 1921 N° 109	} IV : 260
1921, 19/24 mars	Pays-Bas	{ Notes. Prolongation de la déclaration du 12 juillet 1892, modifiée par la déclaration du 13 nov. 1899. Rela- tions commerciales	19 nov. 1921 N° 179	} VII : 116
1921, 19/20 juin	Suède.. .. .	{ Notes. Relations commerciales. Eta- blissement d'un <i>modus vivendi</i> ..	22 juillet 1921 N° 143	} V : 388
1921, 16/24 juin	Pays-Bas	Notes. Relations commerciales ..	9 nov. 1921 N° 180	} VII : 122

Est africain : Protectorat britannique.

Voir : EXTRADITION : 1921, 10 janv. (Traité N° 193.)

Estonie.

Traités, etc., avec des puissances étrangères, à savoir :—

1921, 25 avril	Grande-Bretagne	{ Notes concernant l'accord du 20 juillet 1920. Relations commerciales ..	1 ^{er} juin 1921 N° 127	} V : 174

Etat serbe-croate-slovène.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 4 juin	{ Etats-Unis Grande-Bretagne etc., et Hongrie	{ Traité de paix Ratifications	{ 24 août 1921 N° 152	{ (Non reproduit) VI : 188
1920, 14 août	Tchécoslovaquie	Convention d'alliance.. .. .	{ 30 août 1921 N° 154	} VI : 210

Etats-Unis d'Amérique.

Traités, etc., avec des puissances étrangères, à savoir :—

1919, 9 déc.	{ Grande-Bretagne France Italie Japon et Roumanie	{ Traité. Minorités. Relations générales	{ 21 juillet 1921 N° 140	{ V : 336
1920, 4 juin	{ Grande-Bretagne France etc., et Hongrie	{ Traité de paix Ratifications	{ 24 août 1921 N° 152	{ (Non reproduit) VI : 188
1920, 14 sept.	Portugal	{ Arrangement prorogeant la Conven- tion d'arbitrage du 6 avril 1908 ..	{ 12 déc. 1921 N° 191	} VII : 254
1920, 16 déc.	Siam	{ Traité revisant les traités en vigueur. Paix et amitié, commerce et navi- gation	{ 8 sept. 1921 N° 161	} VI : 292

INDEX ALPHABÉTIQUE (*suite*)**Etats-Unis d'Amérique** (*suite*).Enregistrement
Date et N° Vol. Pages.Traités, etc., avec des puissances étrangères (*suite*), à savoir : —

1921, $\frac{11 \text{ janv.}}{11 \text{ fév.}}$	Norvège	Convention. Colis postaux	18 juin 1921 N° 130	V : 218
1921, 21 mai ..	Pérou	Protocole. Arbitrage de la Réclamation Landreau contre le Pérou	19 août 1921 N° 150	VI : 172
1921, 13/28 mai	Suède.. ..	Ordonnances relatives à la reconnais- sance réciproque des certificats d'inspection des paquebots de voya- geurs	30 juillet 1921 N° 147	VI : 42
1921, 24 août ..	Autriche	Traité de paix	22 nov 1921 N° 184	VII : 156

Extradition.

1872, 14 mai ..	Allemagne Grande-Bretagne	Traité. Extradition. Remis en vigueur : 25 juin 1920 ..	8 juillet 1921 N° 135	V : 304
1873, 3 déc. ..	Grande-Bretagne Autriche	Traité. Extradition. Remis en vigueur : 22 sept. 1920 ..	8 juillet 1921 N° 136	V : 312
1901, 6 juin ..	Grande-Bretagne Autriche	Déclaration amendant le Traité d'ex- tradition du 3 décembre 1873. Remis en vigueur : 22 sept. 1920 ..	8 juillet 1921 N° 136	V : 312
1911, 17 août ..	Allemagne Grande-Bretagne	Traité. Extradition entre certains Protectorats britanniques et l'Alle- magne. Remis en vigueur : 25 juin 1920 ..	8 juillet 1921 N° 135	V : 304
1921, 10 janv. ..	Grande-Bretagne Portugal	Traité. Application de la Convention d'extradition du 17 oct. 1892 à l'extradition entre les territoires de la République portugaise et cer- tains Protectorats britanniques ..	12 déc. 1921 N° 193	VII : 264
1921, 10 janv. ..	Grande-Bretagne Portugal	Traité. Application de la Convention d'extradition du 17 oct. 1892 à l'extradition entre les territoires de la République portugaise et cer- tains Etats de la presqu'île malai- sienne protégés par la Grande-Bre- tagne	12 déc. 1921 N° 194	VII : 272

Falsifications.

Voir : INDICATIONS D'ORIGINE.

Finances.

Voir : DETTES.

: RÉCLAMATIONS.

: SARRE.

Finlande.

Traités, etc., avec des puissances étrangères, à savoir : —

1921, $\frac{23 \text{ mai}}{29 \text{ juillet}}$	Suède.. ..	Notes. Echange de notifications con- cernant les aliénés	26 sept. 1921 N° 168	VI : 354

INDEX ALPHABÉTIQUE (*suite*)**Flottes marchandes.**Enregistrement
Date et N°

Vol. Pages.

Voir : TONNAGE.

France.

Traités, etc., avec des puissances étrangères, à savoir :—

1919, 30 sept. .	Italie	Traité. Travail	2 juillet 1921 N° 133	V : 280
1919, 9 déc. ..	Etats-Unis Grande-Bretagne Japon et Roumanie	Traité. Minorités. Relations générales	21 juillet 1921 N° 140	V : 336
1920, 15 déc. 1919 10 janv. 1920	Grande-Bretagne	Arrangement. Taxes téléphoniques ..	1 ^{er} juin 1921 N° 117	V : 46
1920, 4 juin ..	Etats-Unis Grande-Bretagne etc., et Hongrie	Traité de paix Ratifications	24 août 1921 N° 152	(Non reproduit) VI : 188
1920, 3 août ..	Autriche	Convention. Règlement des dettes autrichiennes envers des res- sissants français, en vertu de l'art. 248 du Traité de St-Germain, du 10 sept. 1919	21 juillet 1921 N° 141	V : 356
1921, 7 fév. ..	Autriche	Arrangement. Application aux Alsa- ciens-Lorrains de la Partie X du Traité de St-Germain, du 10 sept. 1919	28 avril 1921 N° 108	IV : 252
1921, 27 mai- 9 nov. }	Suède . . .	Notes. Echange de notifications con- cernant les aliénés	27 déc. 1921 N° 197	VII : 304
1921, 27/29 juin	Grande-Bretagne	Notes confirmant les accords des 22 avril et 14 déc. 1920. Répartition du tonnage ennemi	29 juillet 1921 N° 146	VI : 24
1921, 1 ^{er} juillet- 5 oct. }	Grande-Bretagne	Notes. Dénonciation de la Convention du 1 ^{er} juillet 1861. Emigration des travailleurs de l'Inde vers les colo- nies françaises	15 sept. 1921 N° 166	VI : 342

Frontières.

1920, 6 mai ..	Grande-Bretagne Portugal	Convention. Frontières dans l'Afrique du sud-est.	19 avril 1921 N° 103	IV : 94

Gambie : Protectorat britannique.

Voir : EXTRADITION : 1921, 10 janv. (Traité N° 193.)

Grande-Bretagne.

Notes.

1920, 25 juin ..	A l'Allemagne ..	Remise en vigueur de certains traités bilatéraux entre l'Empire britan- nique et l'Allemagne, en vertu de l'art. 289 du Traité de Versailles, du 25 juin 1919.	8 juillet 1921 N° 135	V : 304

INDEX ALPHABÉTIQUE (*suite*)Grande-Bretagne (*suite*).Enregistrement
Date et N° Vol. Pages.Notes (*suite*).

1920, 22 sept. . . A l'Autriche	..	{ Remise en vigueur de certains traités bilatéraux entre l'Empire britannique et l'Autriche, en vertu de l'art. 241 du Traité de St-Germain, du 10 sept. 1919 }	8 juillet 1921 N° 136	} V : 310

Traités, etc., avec des puissances étrangères (*suite*) à savoir :—

1872, 14 mai ..	Allemagne	{ Traité. Extradition. Remis en vigueur : 25 juin 1920 .. }	8 juillet 1921 N° 135	} V : 304
1873, 3 déc. ..	Autriche ..	{ Traité. Extradition. Remis en vigueur : 22 sept. 1920 .. }	8 juillet 1921 N° 136	} V : 312
1894, 3/14 nov.	Allemagne..	{ Accord. Colis postaux. Remis en vigueur (avec ses modifications ultérieures) : 25 juin 1920 }	8 juillet 1921 N° 135	} V : 304
1901, 6 juin ..	Autriche ..	{ Déclaration amendant le Traité d'extradition du 3 décembre 1873. Remis en vigueur : 22 sept. 1920 .. }	8 juillet 1921 N° 136	} V : 312
1908, 9 janv. 8 fév. }	Allemagne..	{ Accord. Mandats-poste. Remis en vigueur : 25 juin 1920 .. }	8 juillet 1921 N° 135	} V : 304-306
1911, 17 août ..	Allemagne..	{ Traité. Extradition entre certains Protectorats britanniques et l'Allemagne. Remis en vigueur : 25 juin 1920 .. }	8 juillet 1921 N° 135	} V : 304
1917, 25 juin ..	Libéria ..	{ Convention additionnelle à la Convention du 21 juin 1911 entre l'Angleterre et le Libéria. Règlement des différends entre la Sierra Leone et le Libéria }	1 ^{er} juin 1921 N° 115	} V : 40
1919, 4 avril ...	Brésil . . .	Traité. Commission de conciliation ..	1 ^{er} juin 1921 N° 116	} V : 46
1919, 25 sept. ..	Italie .. .	{ Accord. Répartition de la flotte marchande austro-hongroise .. . }	15 sept. 1921 N° 163	} VI : 328
Voir aussi : 1919, 13/15 oct. : 1921, 1 ^{er} juin.				
1919, 13/15 oct.	Italie .. .	{ Accord complétant l'Accord du 25 sept. 1919. Répartition de la flotte marchande austro-hongroise .. . }	15 sept. 1921 N° 163	} VI : 330
Voir aussi : 1921, 1 ^{er} juin.				
1919, 10/12 nov.	Japon . . .	{ Accord. Répartition des flottes marchandes allemande et austro-hongroise }	15 sept. 1921 N° 164	} VI : 334
1919, 9 déc. ..	{ Etats-Unis France Italie Japon et Roumanie }	Traité. Minorités. Relations générales	21 juillet 1921 N° 140	} V : 336
1920, 15 déc. 1919 10 janv. 1920 }	France .. .	Arrangement. Taxes téléphoniques..	1 ^{er} juin 1921 N° 117	} V : 54

INDEX ALPHABÉTIQUE (*suite*)Grande-Bretagne (*suite*).Enregistrement
Date et N° Vol. Pages.Traités avec des puissances étrangères (*suite*), à savoir :—

1920, $\frac{24 \text{ janv.}}{6 \text{ fév.}}$	Allemagne . . .	Notes. Colis postaux. Mode de règlement de comptes. Remis en vigueur : 25 juin 1920 ..	8 juillet 1921 N° 135	V : 304
1920, $\frac{24 \text{ janv.}}{6 \text{ fév.}}$	Allemagne . . .	Notes. Mandats-poste. Mode de règlement de comptes. Remis en vigueur : 25 juin 1920 ..	8 juillet 1921 N° 135	V : 306
1920, 4/28 fév. .	Suisse . . .	Arrangement additionnel à la Convention des 12/20 juillet 1896. Colis postaux	28 juillet 1921 N° 145	VI : 10
1920, 11 février	Mascate . . .	Traité prolongeant le Traité d'amitié. de commerce et de navigation, du 19 mars 1921	1 ^{er} juin 1921 N° 118	V : 60
1920, $\frac{3 \text{ mars}}{2 \text{ avril}}$	Suède . . .	Accord additionnel à l'Accord des 10/26 mai 1904. Colis postaux. .	1 ^{er} juin 1921 N° 119	V : 64
1920, 21 mars ..	Perse . . .	Accord portant modification à la Convention commerciale du 9 fév. 1903	19 avril 1921 N° 102	IV : 48
1920, 7 avril ..	Portugal . . .	Accord renouvelant l'Accord des 28 août 1913/4 juillet 1914. Recrutement à Tete (Mozambique) des travailleurs indigènes de Rhodésie	8 juillet 1921 N° 134	V : 298
1920, $\frac{26 \text{ avril}}{23 \text{ juin}}$	Chine . . .	Accord. Mandats-poste	1 ^{er} juin 1921 N° 120	V : 84
1920, 6 mai ..	Portugal . . .	Convention. Frontière dans l'Afrique du sud-est	19 avril 1921 N° 103	IV : 94
1920, 4 juin ..	Etats-Unis France etc., et Hongrie	Traité de paix Ratifications	24 août 1921 N° 152	(Non reproduit) VI : 188
1920, $\frac{18 \text{ juin}}{6 \text{ juillet}}$	Norvège . . .	Accord additionnel à l'Accord des 8/18 sept. 1900. Colis postaux ..	1 ^{er} juin 1921 N° 121	V : 108
1920, $\frac{6 \text{ juillet}}{20 \text{ août}}$	Danemark.. .	Accord additionnel à l'Accord des 22 août/14 sept. 1903. Colis postaux	1 ^{er} juin 1921 N° 122	V : 130
1920, $\frac{23 \text{ sept.}}{5 \text{ oct.}}$	Belgique . . .	Arrangement. Transport des correspondances par aéroplane .. .	1 ^{er} juin 1921 N° 123	V : 148
1920, 9 déc. ..	Portugal . . .	Arrangement. Abolition des capitulations en Egypte	12 déc. 1921 N° 192	VII : 258
1921, $\frac{8 \text{ déc. 1920}}{18 \text{ janv. 1921}}$	Pays-Bas . . .	Accord portant modification de l'Accord des 13 fév./13 mars 1899, modifié par l'Accord des 24/30 mai 1905. Correspondances télégraphiques par câbles sous-marins directs	1 ^{er} juin 1921 N° 124	V : 158
1921, 10 janv...	Portugal . . .	Traité. Application de la Convention d'extradition du 17 oct. 1892 à l'extradition entre les territoires de la République portugaise et certains Protectorats britanniques .. .	12 déc. 1921 N° 193	VII : 264

INDEX ALPHABÉTIQUE (*suite*)Grande-Bretagne (*suite*).Enregistrement
Date et N° Vol. Pages.Traités, etc., avec des puissances étrangères (*suite*), à savoir :—

1921, 10 janv...	Portugal	Traité. Application de la Convention d'extradition du 17 oct. 1892 à l'extradition entre les territoires de la République portugaise et certains États de la presqu'île malaisienne protégés par la Grande-Bretagne	12 déc. 1921 N° 194	VII : 272
1921, 17 fév. 7 avril	Argentine	Notes. Dénonciation de l'Accord du 10 juin 1884. Colis d'échantillons de marchandises échangés par la poste	15 sept. 1921 N° 165	VI : 338
1921, 14 mars ..	Bolivie	Acte additionnel à la Convention du 5 avril 1920 pour empêcher l'emploi de fausses marques d'origine	8 juillet 1921 N° 137	V : 316
1921, 15 mars ..	Belgique	Convention. Trafic belge à travers l'Afrique orientale	8 juillet 1921 N° 138	V : 320
1921, 16 mars ..	Russie (soviétique)	Accord commercial	19 avril 1921 N° 104	IV : 128
1921, 22 mars ..	Vénézuéla	Arrangement. Réclamations de certains sujets britanniques contre le Gouvernement de Vénézuéla ..	1 ^{er} juin 1921 N° 126	V : 170
1921, 22 avril ..	Norvège	Convention. Suppression du régime des capitulations en Egypte	28 mai 1921 N° 114	V : 34
1921, 25 avril ..	Esthonie°	Notes concernant l'Accord du 20 juillet 1920. Relations commerciales ..	1 ^{er} juin 1921 N° 127	V : 174
1921, 6 mai ..	Portugal	Arrangement provisoire. Navigation aérienne	7 juin 1921 N° 128	V : 180
1921, 25 mai- 21 sept.	Suède.. ..	Notes. Echange de notifications concernant les aliénés	11 nov. 1921 N° 181	VII : 128
1921, 1 ^{er} juin ..	Italie	Accord complémentaire et note. Accords du 25 sept. 1919 et des 13/15 oct. 1919. Répartition de la flotte marchande austro-hongroise	15 sept. 1921 N° 163	VI : 324
1921, 27/29 juin	France	Notes confirmant les Accords des 22 avril et 14 déc. 1920. Répartition du tonnage ennemi.	29 juillet 1921 N° 146	VI : 24
1921, 1 ^{er} juillet- 5 oct.	France	Notes. Dénonciation de la Convention du 1 ^{er} juillet 1861. Emigration des travailleurs de l'Inde vers les colonies françaises	15 sept. 1921 N° 166	VI : 342
1921, 8 juillet ..	Suède.. ..	Accord. Suppression du régime des capitulations en Egypte	19 juillet 1921 N° 139	V : 330
1921, 14 juillet ..	Danemark.. ..	Accord. Suppression des capitulations en Egypte.. .. .	20 août 1921 N° 151	VI : 182
1921, 15 juillet ..	Norvège	Arrangement provisoire. Navigation aérienne	10 sept. 1921 N° 162	VI : 308
1921, 21 14/27 juillet	Grèce	Arrangement. Exemption accordée à l'équipage des aéronefs des formalités de passeports et visas en 1921	15 sept. 1921 N° 167	VI : 348

INDEX ALPHABÉTIQUE (*suite*)**Grande-Bretagne** (*suite*).Enregistrement
Date et N° Vol. Pages.Traités, etc., avec des puissances étrangères (*suite*), à savoir :—

1921, 27 août .. Pérou.. ..	Convention. Propriété minière « La Brea y Pariñas »	12 déc. 1921 N° 195	VII : 280
1921, 29 août .. Suède.. ..	Notes. Importation de l'opium, de la morphine et d'autres drogues similaires de Grande-Bretagne en Suède.. .. .	6 sept. 1921 N° 160	VI : 286
1921, 28 sept. 1918 21 janv. 1921	Danemark.. .. Accord. Sinistres maritimes. . . .	1 ^{er} juin 1921 N° 125	V : 162

Voir aussi : INDE.

Grèce.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 4 juin ..	Etats-Unis Grande-Bretagne etc., et Hongrie	Traité de paix Ratifications	24 août 1921 N° 152	(Non reproduit) VI : 188
1921, 21 14/27 juillet	Grande-Bretagne	Arrangement. Exemption accordée à l'équipage des aéronefs des formalités de passeports et visas, en 1921	15 sept. 1921 N° 167	VI : 348

Guatemala.

Traités, etc., avec des puissances étrangères, à savoir :—

1921, 19 janv.	Costa-Rica Honduras Salvador	Pacte d'Union de l'Amérique centrale	23 mai 1921 N° 113	V : 10

Haute-Silésie.

Arrangement la concernant :—

1921, 20 janv.	Allemagne Pologne	Arrangement. Plébiscite en Haute-Silésie	31 août 1921 N° 156	VI : 222

Honduras.

Traités, etc., avec des puissances étrangères, à savoir :—

1921, 19 janv.	Costa-Rica Guatemala Salvador	Pacte d'Union de l'Amérique centrale	23 mai 1921 N° 113	V : 10

Hongrie.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 21/26 fév. Suisse . . .	Notes. Prolongation du Traité de commerce du 9 mars 1906 entre l'Autriche-Hongrie et la Suisse ..	23 nov. 1921 N° 189	VII : 236

Voir aussi : 1921, 16/22 mars.

1920, 1 ^{er} juin ..	Allemagne.. ..	Convention commerciale provisoire..	23 nov. 1921 N° 187	VII : 208
1920, 4 juin ..	Etats-Unis Grande-Bretagne etc.	Traité de paix Ratifications	24 août 1921 N° 152	(Non reproduit) VI : 188

INDEX ALPHABÉTIQUE (*suite*)**Hongrie (*suite*).**Enregistrement
Date et N° Vol. Pages.Traités, etc., avec des puissances étrangères (*suite*), à savoir :—

1921, 16/22 mars	Suisse	{	Notes portant modification du délai de dénonciation du Traité de com- merce du 8 mars 1906 entre l'Au- triche-Hongrie et la Suisse	23 nov. 1921 N° 189	} VII : 236

Voir aussi : 1920, 21/25 fév.

1921, 3 sept.	Bulgarie	{	Notes. Relations commerciales et éco- nomiques	23 nov. 1921 N° 188	} VII : 230

Voir aussi : TONNAGE.

Hultschin.

Convention y relative :—

1921, 3 février.	{ Allemagne Tchécoslovaquie }	Convention. Transfert de la juridic- tion dans le territoire de Hultschin	{ 1 ^{er} juillet 1921 N° 132 }	V : 246

Hygiène.

1912, 17 janv... Convention sanitaire internationale.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1912, 17 janvier.

1914, 21 avril .. Convention sanitaire internationale.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1914, 21 avril.

Immigration.

Voir : EMIGRATION.

Importation.

1921, 10 avril	{ Allemagne Pologne }	{ Protocole. Application de l'art. 268, § b, du Traité de Versailles du 28 juin 1919 (Importation de mar- chandises en Allemagne) }	{ 31 août 1921 N° 158 }	VI : 234
1921, 29 août	{ Grande-Bretagne Suède }	{ Notes. Importation de l'opium, de la morphine et d'autres drogues simi- laires de Grande-Bretagne en Suède }	{ 6 sept. 1921 N° 160 }	VI : 286
1921, 23 sept.- 13 nov.	{ Bulgarie Pays-Bas }	{ Notes. Importation en Bulgarie de marchandises provenant des Pays- Bas }	{ 9 nov. 1921 N° 178 }	VII : 108

Impôts.

1920, 9 janvier	{ Autriche Pologne }	{ Accord touchant la conclusion d'une convention relative au traitement de leurs ressortissants, en ce qui concerne les biens leur appartenant sur les territoires de l'autre partie. Impôt sur le capital }	{ 23 nov. 1921 N° 185 }	VII : 164

Inde.

Notes la concernant :—

1921, 1 ^{er} juillet- 5 oct.	{ Grande-Bretagne France }	{ Notes. Dénonciation de la Convention du 1 ^{er} juillet 1861. Emigration des travailleurs de l'Inde vers les colo- nies françaises }	{ 15 sept. 1921 N° 166 }	VI : 342
1880, 20 mai 22 juin	{ Allemagne . . . }	{ Accord. Mandats-poste. Remis en vigueur : 25 juin 1920 . . }	{ 8 juillet 1921 N° 135 }	V : 306

1921, 22 avril	} Suède.. ..	{ Notes portant renouvellement de la Convention internationale du 14 oct. 1890 et des actes la complétant. Transport des marchandises par voie ferrée.	4 août 1921 N° 148	} VI : 48
4 juin				

INDEX ALPHABÉTIQUE (*suite*)**Japon.**

Traités, etc., avec des puissances étrangères, à savoir :—

		Enregistrement Date et N°	Vol. Pages
1919, 10/12 nov.	Grande-Bretagne { Accord. Répartition des flottes mar- chandes allemande et austro-hon- groise }	15 sept. 1921 N° 164	VI : 334
1919, 17 nov. . .	Paraguay Traité. Commerce }	30 sept. 1921 N° 169	VI : 368
<i>Voir aussi</i> : 1920, 29/30 novembre.			
1919, 9 déc. . .	{ Etats-Unis Grande-Bretagne France Italie et Roumanie }	Traité. Minorités. Relations générales { 21 juillet 1921 N° 140 }	V : 336
1920, 4 juin. . .	{ Etats-Unis Grande-Bretagne etc., et Hongrie }	Traité de paix { 24 août 1921 N° 152 }	(Non reproduit)
		Ratifications	VI : 188
1920, 29/30 nov.	Paraguay { Notes. Traité de commerce du 17 nov. 1919 }	30 sept. 1921 N° 169	VI : 374

Juridiction consulaire.

Voir : CAPITULATIONS.

« La Brea y Pariñas »

Convention y relative :

1921, 27 août . .	{ Grande-Bretagne Pérou }	Convention. Propriété minière « La Brea y Pariñas » }	12 déc. 1921 N° 195	VII : 280

Landreau : Réclamation Landreau.

Voir : RÉCLAMATIONS.

Lettres, etc., valeurs déclarées.

Voir : CONVENTIONS POSTALES, etc.

Libéria.

Traités, etc., avec des puissances étrangères, à savoir :—

1917, 25 juin . .	Grande-Bretagne { Convention additionnelle à la Con- vention du 21 juin 1911 entre l'Argentine et le Libéria. Règlement des différends entre la Sierra Leone et le Libéria }	1 ^{er} juin 1921 N° 115	V : 40

Malais, Etats malais fédérés.

(Perak, Selangor, Negri Sembilan, Pahang.)

1921, 10 janv. .	{ Grande-Bretagne Portugal }	Traité. Application de la Convention d'extradition du 17 oct. 1892 à l'extradition entre les territoires de la République portugaise et certains Etats de la presqu'île malaisienne protégés par la Grande-Bretagne . .	12 déc. 1921 N° 194	VII : 272

Malaisie.

Voir : MALAIS, ETATS MALAIS FÉDÉRÉS.

INDEX ALPHABÉTIQUE (*suite*)**Mandats-poste.**

			Enregistrement Date et N°	Vol. Pages.
1880, 20 mai 22 juin	{ Allemagne Inde	{ Accord. Mandats-poste. Remis en vigueur : 25 juin 1920 ..	{ 8 juillet 1921 N° 135	{ V : 306
1906, 27 déc. 1905 25 janv. 1906	{ Autriche Inde	{ Accord. Mandats-poste. Remis en vigueur (avec ses modifi- cations ultérieures) : 22 sept. 1920	{ 8 juillet 1921 N° 136	{ V : 312
1908, 9 janv. 8 fév.	{ Grande-Bretagne Allemagne	{ Accord. Mandats-poste. Remis en vigueur : 25 juin 1920 ..	{ 8 juillet 1921 N° 135	{ V : 304-306
1913, 11 janvier	{ Autriche Inde	{ Notes modifiant l'Accord du 27 déc./ 25 janv. 1906. Mandats-poste. Remis en vigueur : 22 sept. 1920 ..	{ 8 juillet 1921 N° 136	{ V : 312
1920, 24 janv. 6 fév.	{ Grande-Bretagne Allemagne	{ Notes. Mandats-poste. Mode de règle- ment de comptes. Remis en vigueur : 25 juin 1920 ..	{ 8 juillet 1921 N° 135	{ V : 306
1920, 26 avril 23 juin	{ Grande-Bretagne Chine	{ Accords. Mandats-poste	{ 1 ^{er} juin 1921 N° 120	{ V : 84
1920, 30 nov. ..	{ Arrangement international}	{ Mandats-poste.		

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1920, 30 nov.

Voir aussi : CONVENTIONS POSTALES, etc.

Marchandises.

Voir : INDICATIONS D'ORIGINE.

: MARQUES DE FABRIQUE.

Marine marchande.

Voir : TONNAGE.

Marques de fabrique.

1921, 23 mars ..	{ Suède Islande	{ Déclaration. Protection des marques de fabrique	{ 23 avril 1921 N° 105	{ IV : 138

Voir aussi : INDICATIONS D'ORIGINE.

Marques d'origine.

Voir : INDICATIONS D'ORIGINE.

Mascate.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 11 fév. ..	Grande-Bretagne	{ Traité prolongeant le Traité d'amitié, de commerce et de navigation du 19 mars 1918	{ 1 ^{er} juin 1921 N° 118	{ V : 60

Minorités.

1919, 9 déc.	{ Etats-Unis Grande-Bretagne France Italie Japon et Roumanie	{ Traité. Minorités. Relations générales	{ 21 juillet 1921 N° 140	{ V : 336

Morphine.

Voir : OPIUM.

INDEX ALPHABÉTIQUE (*suite*)**Mozambique.**

Voir : TETE.

Naufrages.

Voir : SINISTRES MARITIMES.

Navigation.

Voir : COMMERCE ET NAVIGATION.

: NAVIGATION AÉRIENNE.

: PAIX ET AMITIÉ, COMMERCE ET NAVIGATION.

: SINISTRES MARITIMES.

: TONNAGE.

: VOIES NAVIGABLES.

Navigation aérienne.

1921, 6 mai	.. { Grande-Bretagne { Arrangement provisoire. Navigation	7 juin 1921	} V : 180
	Portugal { aérienne	N° 128	
1921, 15 juillet	.. { Grande-Bretagne { Arrangement provisoire. Navigation	10 sept. 1921	} VI : 308
	Norvège { aérienne	N° 162	
1921, 21 14/27 juillet	Grande-Bretagne { Arrangement. Exemption accordée à Grèce { l'équipage des aéronefs des forma- lités de passeports et de visas, en 1921	15 sept. 1921 N° 167	} VI : 348

Negri Sembilan.

Voir : MALAIS, ETATS MALAIS FÉDÉRÉS.

Nicaragua.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 4 juin	{ Etats-Unis Grande-Bretagne { Traité de paix	24 août 1921 N° 152	} (Non reproduit)
	etc., et Hongrie { Ratifications		

Nigéria : Protectorat britannique.

Voir : EXTRADITION : 1921, 10 janv. (Traité N° 193.)

Norvège.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 18 juin 6 juillet	Grande-Bretagne { Accord additionnel à l'Accord des 8/18 sept. 1900. Colis postaux ..	1 ^{er} juin 1921 N° 121	} V : 108
1921, 11 janv. 11 fév.	Etats-Unis . . . Convention. Colis postaux.. . .	18 juin 1921 N° 130	
1921, 22 avril ..	Grande-Bretagne { Convention. Suppression du régime des capitulations en Egypte	28 mai 1921 N° 114	} V : 34
1921, 15 juillet .	Grande-Bretagne { Arrangement provisoire. Navigation aérienne	10 sept. 1921 N° 162	
1921, 2 sept.	{ Russie (soviétique) { Arrangement préliminaire. Commerce	19 déc. 1921 N° 196	} VII : 294

Nyassaland : Protectorat britannique.

Voir : EXTRADITION : 1921, 10 janvier. (Traité N° 193.)

INDEX ALPHABÉTIQUE (*suite*)

			Enregistrement Date et N°	Vol. Pages
Opium.				
1921, 29 août ..	{ Grande-Bretagne Suède }	{ Notes. Importation de l'opium, de la morphine et d'autres drogues simi- laires de Grande-Bretagne en Suède }	{ 6 sept. 1921 N° 160 }	{ VI : 286 }
Option.				
1920, 8 nov.	{ Allemagne Dantzig }	{ Traité. Règlement des questions d'op- tion }	{ 7 janv. 1922 N° 199 }	{ VII : 324 }
Origine.				
Voir : INDICATIONS D'ORIGINE.				
: MARQUES DE FABRIQUE.				

Ouganda: Protectorat britannique.

Voir : EXTRADITION : 1921, 10 janv. (Traité N° 193.)

Paix.

1920, 4 juin	{ Etats-Unis Grande-Bretagne etc., et Hongrie }	{ Traité de paix Ratifications }	{ 24 août 1921 N° 152 }	{ (Non reproduit) VI : 188 }
1920, 12 octobre	{ Pologne Russie (soviétique) Ukraine (soviétique) }	{ Traité préliminaire et protocole. Paix et conditions d'armistice . . . }	{ 11 avril 1921 N° 101 }	{ IV : 8 }
1921, 18 mars..	{ Pologne Russie (soviétique) Ukraine (soviétique) }	{ Traité de paix }	{ 12 août 1921 N° 149 }	{ VI : 52 }
1921, 24 août	{ Etats-Unis Autriche }	{ Traité de paix }	{ 22 nov. 1921 N° 184 }	{ VII : 156 }

Voir aussi : ABITRAGE.

: CONCILIATION.

: PAIX ET AMITIÉ, COMMERCE ET NAVIGATION.

Paix et amitié, commerce et navigation.

1920, 11 février	{ Grande-Bretagne Mascate }	{ Traité prolongeant le Traité d'amitié de commerce et de navigation du 19 mars 1891 }	{ 1 ^{er} juin 1921 N° 118 }	{ V : 60 }
1920, 16 déc. ..	{ Etats-Unis Siam }	{ Traité revisant les traités en vigueur. Paix et amitié, commerce et navi- gation }	{ 8 sept. 1921 N° 161 }	{ VI : 292 }

Voir aussi : COMMERCE.

: COMMERCE ET NAVIGATION.

: PAIX.

: TONNAGE.

Pahang.

Voir : MALAIS, ETATS MALAIS FÉDÉRÉS.

Panama.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 4 juin	{ Etats-Unis Grande-Bretagne etc., et Hongrie }	{ Traité de paix Ratifications }	{ 24 août 1921 N° 152 }	{ (Non reproduit) VI : 188 }

1920, 21 mars	Grande-Bretagne	{ Accord portant modification à la Convention commerciale du 9 fév. 1903	19 avril 1921 N° 102	} IV : 48

INDEX ALPHABÉTIQUE (*suite*)**Plébiscite.**

Voir : HAUTE-SILÉSIE.

Enregistrement
Date et N°

Vol. Pages.

Pologne.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 9 janvier . Autriche	Accord touchant la conclusion d'une convention relative au traitement de leurs ressortissants, en ce qui concerne les biens leur appartenant sur les territoires de l'autre partie. Impôt sur le capital	23 nov. 1921 N° 185	} VII : 164				
1920, 4 juin	<table><tr><td>Etats-Unis</td><td rowspan="3">} Traité de paix</td></tr><tr><td>Grande-Bretagne</td></tr><tr><td>etc., et Hongrie</td></tr></table>	Etats-Unis	} Traité de paix	Grande-Bretagne	etc., et Hongrie	24 août 1921 N° 152	} (Non reproduit) VI : 188
Etats-Unis	} Traité de paix						
Grande-Bretagne							
etc., et Hongrie							
1920, 12 octobre	<table><tr><td>Russie</td><td rowspan="3">} Traité préliminaire et protocole. Paix et conditions d'armistice</td></tr><tr><td>(soviétique)</td></tr><tr><td>Ukraine (soviétique)</td></tr></table>	Russie	} Traité préliminaire et protocole. Paix et conditions d'armistice	(soviétique)	Ukraine (soviétique)	11 avril 1921 N° 101	
Russie	} Traité préliminaire et protocole. Paix et conditions d'armistice						
(soviétique)							
Ukraine (soviétique)							
1920, 9 nov. . .	<table><tr><td>Dantzig (Ville libre)</td><td rowspan="2">} Convention. Exécution de l'art. 104 du Traité de Versailles du 28 juin 1919. Relations générales</td></tr><tr><td></td></tr></table>	Dantzig (Ville libre)	} Convention. Exécution de l'art. 104 du Traité de Versailles du 28 juin 1919. Relations générales		25 août 1921 N° 153	} VI : 190	
Dantzig (Ville libre)	} Convention. Exécution de l'art. 104 du Traité de Versailles du 28 juin 1919. Relations générales						
1921, 8 janvier . Autriche	<table><tr><td>Convention additionnelle à la Convention du 17 mars 1920. Echange de marchandises</td><td rowspan="2">} 23 sept. 1921 N° 186</td></tr><tr><td></td></tr></table>	Convention additionnelle à la Convention du 17 mars 1920. Echange de marchandises	} 23 sept. 1921 N° 186		} VII : 182		
Convention additionnelle à la Convention du 17 mars 1920. Echange de marchandises	} 23 sept. 1921 N° 186						
1921, 20 janvier Allemagne	<table><tr><td>Arrangement. Plébiscite en Haute-Silésie</td><td rowspan="2">} 21 août 1921 N° 156</td></tr><tr><td></td></tr></table>	Arrangement. Plébiscite en Haute-Silésie	} 21 août 1921 N° 156		} VI : 222		
Arrangement. Plébiscite en Haute-Silésie	} 21 août 1921 N° 156						
1921, 24 février	<table><tr><td>Russie</td><td rowspan="3">} Convention. Rapatriement.</td></tr><tr><td>(soviétique)</td></tr><tr><td>Ukraine (soviétique)</td></tr></table>	Russie	} Convention. Rapatriement.	(soviétique)	Ukraine (soviétique)	25 avril 1921 N° 106	} IV : 142
Russie	} Convention. Rapatriement.						
(soviétique)							
Ukraine (soviétique)							
1921, 3 mars . . Roumanie	Convention. Alliance défensive	24 oct. 1921 N° 175	} VII : 78				
1921, 18 mars . .	<table><tr><td>Russie</td><td rowspan="3">} Traité de paix</td></tr><tr><td>(soviétique)</td></tr><tr><td>Ukraine (soviétique)</td></tr></table>	Russie		} Traité de paix	(soviétique)	Ukraine (soviétique)	12 août 1921 N° 149
Russie	} Traité de paix						
(soviétique)							
Ukraine (soviétique)							
1921, 10 avril . . Allemagne	<table><tr><td>Protocole. Application de l'art. 268, § 6, du Traité de Versailles du 28 juin 1919 (Importation de marchandises en Allemagne)</td><td rowspan="2">} 31 août 1921 N° 158</td></tr><tr><td></td></tr></table>	Protocole. Application de l'art. 268, § 6, du Traité de Versailles du 28 juin 1919 (Importation de marchandises en Allemagne)	} 31 août 1921 N° 158		} VI : 234		
Protocole. Application de l'art. 268, § 6, du Traité de Versailles du 28 juin 1919 (Importation de marchandises en Allemagne)	} 31 août 1921 N° 158						

Portugal.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 7 avril	Grande-Bretagne	Accord renouvelant l'Accord des 28 août 1913/4 juillet 1914. Recrutement à Tete (Mozambique) des travailleurs indigènes de Rhodésie	8 juillet 1921 N° 134	} V : 298
1920, 6 mai	Grande-Bretagne	Convention. Frontières dans l'Afrique du sud-est	19 avril 1921 N° 103	} IV : 94
1920, 4 juin	Etats-Unis Grande-Bretagne etc., et Hongrie	Traité de paix Ratifications	24 août 1921 N° 152	} (Non reproduit) VI : 188

INDEX ALPHABÉTIQUE (*suite*)**Portugal (*suite*).**Enregistrement
Date et N°

Vol. Pages.

Traités, etc., avec des puissances étrangères (*suite*), à savoir :—

1920, 14 sept. . .	Etats-Unis . . .	{ Arrangement prorogeant la Con- vention d'arbitrage du 6 avril 1908 ..	{ 12 déc. 1921 N° 191	{ VII : 254
1920, 9 déc.	Grande-Bretagne	{ Arrangement. Abolition des capitu- lations en Egypte	{ 12 déc. 1921 N° 192	{ VII : 258
1921, 10 janvier	Grande-Bretagne	{ Traité. Application de la Convention d'extradition du 17 oct. 1892 à l'extradition entre les territoires de la République portugaise et certains protectorats britanniques	{ 12 déc. 1921 N° 193	{ VII : 264
1921, 10 janvier	Grande-Bretagne	{ Traité. Application de la Convention d'extradition du 17 oct. 1892 à l'extradition entre les territoires de la République portugaise et cer- tains États de la presqu'île malai- sienne protégés par la Grande-Bre- tagne	{ 12 déc. 1921 N° 194	{ VII : 272
1921, 6 mai . .	Grande-Bretagne	{ Arrangement provisoire. Navigation aérienne	{ 7 juin 1921 N° 128	{ V : 180
1921, 4 juillet . . 20 sept.	Suède	{ Notes. Echange de notifications con- cernant les aliénés	{ 21 nov. 1921 N° 183	{ VII : 144

Poste aérienne.

Voir : CONVENTIONS POSTALES, etc.

Postes.

Voir : COLIS POSTAUX.

: CONVENTIONS POSTALES.

: MANDATS-POSTE.

Prisonniers de guerre.

1921, 6 mai . .	{ Allemagne Russie (soviétique)	{ Arrangement provisoire. Prisonniers de guerre	{ 31 août 1921 N° 159	{ VI : 268

Voir aussi : RAPATRIEMENT.

Propriété.

Voir : BIENS.

: PROPRIÉTÉ MINIÈRE.

Propriété minière.

1921, 27 août . .	{ Grande-Bretagne Pérou	{ Convention. Propriété minière « La Brea y Pariñas »	{ 12 déc. 1921 N° 195	{ VII : 280

Voir aussi : BIENS.

Rapatriment.

1921, 24 février	{ Pologne Russie (soviétique) Ukraine (soviétique)	{ Convention. Rapatriement	{ 25 avril 1921 N° 106	{ IV : 142

Voir aussi : PRISONNIERS DE GUERRE.

INDEX ALPHABÉTIQUE (*suite*)**Réclamations.**

		Enregistrement Date et N°	Vol. Pages
1921, 22 mars..	Grande-Bretagne Vénézuéla	Arrangement. Réclamations de cer- tains sujets britanniques contre le Gouvernement vénézuélien	1 ^{er} juin 1921 N° 126 } V : 170
1921, 21 mai ..	Etats-Unis Pérou	Protocole. Arbitrage de la Réclama- tion Landreau contre le Pérou ..	19 août 1921 N° 150 } VI : 172

Voir aussi : DETTES.

Récouvrements.

Voir : CONVENTIONS POSTALES.

Recrutement des travailleurs.

Voir : TRAVAIL, TRAVAILLEURS.

Relations diplomatiques.

1920, 11 mai ..	Pays-Bas Vénézuéla	Traité et Notes. Rétablissement des relations diplomatiques	26 oct. 1921 N° 176 } VII : 86

Répartition des flottes marchandes.

Voir : TONNAGE.

Rhodésie.

Accord y relatif. —

1920, 7 avril ..	Grande-Bretagne Portugal	Accord renouvelant l'Accord des 28 août 1913/4 juillet 1914. Recrute- ment à Tete (Mozambique) des travailleurs indigènes de Rhodésie	8 juillet 1921 N° 134 } V : 298

Rhodésie méridionale.

Voir : EXTRADITION : 1921, 10 janv. (Traité N° 193.)

Rhodésie septentrionale.

Voir : EXTRADITION : 1921, 10 janv. (Traité N° 193.)

Roumanie.

Traités, etc., avec des puissances étrangères, à savoir :—

1919, 9 déc. ..	Etats-Unis Grande-Bretagne France Italie Japon	Traité. Minorités. Relations générales	21 juillet 1921 N° 140 } V : 336
1920, 4 juin ..	Etats-Unis Grande-Bretagne etc., et Hongrie	Traité de paix Ratifications	24 août 1921 N° 152 } (Non reproduit) VI : 188
1921, 3 mars ..	Pologne	Convention. Alliance défensive ..	24 oct. 1921 N° 175 } VII : 78
1921, 18/21 avril	Suède.. ..	Note concernant la dénonciation de la Convention de commerce et de navigation du 3 mars 1910	9 mai 1921 N° 110 } IV : 266
1921, 23 avril ..	Tchécoslovaquie	Convention. Alliance défensive ..	30 août 1921 N° 155 } VI : 216
1921, 21/25 nov.	Suède.. ..	Notes renouvelant la Convention in- ternationale du 14 oct. 1890 et les actes la complétant. Trafic des marchandises par voie ferrée	3 déc. 1921 N° 190 } VII : 248

INDEX ALPHABÉTIQUE (*suite*)**Russie (soviétique).**

Traités, etc., avec des puissances étrangères, à savoir :—

		Enregistrement Date et N°	Vol. Pages.
1920, 12 oct. ..	{ Pologne Ukraine (soviétique)	Traité préliminaire et protocole. Paix et conditions d'armistice	{ 11 avril 1921 N° 101 } IV : 8
1921, 24 février	{ Pologne Ukraine (soviétique)	Convention. Rapatriement	{ 25 avril 1921 N° 106 } IV : 142
1921, 16 mars..	Grande-Bretagne	Accord commercial	{ 19 avril 1921 N° 104 } IV : 128
1921, 18 mars..	{ Pologne Ukraine (soviétique)	Traité de paix	{ 12 août 1921 N° 149 } VI : 52
1921, 6 mai ..	Allemagne	{ Arrangement provisoire. Prisonniers de guerre	{ 31 août 1921 N° 159 } VI : 268
1921, 2 sept. ..	Norvège	Arrangement préliminaire. Commerce	{ 19 déc. 1921 N° 196 } VII : 294

Salvador.

Traités, etc., avec des puissances étrangères, à savoir :—

1921, 19 janv..	{ Costa-Rica Guatemala Honduras	Pacte d'Union de l'Amérique centrale	{ 23 mai 1921 N° 113 } V : 10

Sanitaires, conventions.

Voir : HYGIÈNE.

Sarre (Commission de Gouvernement du Bassin de la Sarre).

Traités, etc., avec des puissances étrangères, à savoir :—

1921, 3 juin ..	Allemagne..	{ Protocole. Application du Traité de Versailles, du 28 juin 1919, au territoire du Bassin de la Sarre ..	{ 13 juin 1921 N° 129 } V : 190

Selangor.

Voir : MALAIS, ETATS MALAIS FÉDÉRÉS.

Serbe-croate-slovène, Etat.

Voir : ETAT SERBE-CROATE-SLOVÈNE.

Siam.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 4 juin ..	{ Etats-Unis Grande-Bretagne etc., et Hongrie	Traité de paix	{ 24 août 1921 N° 152 } (Non reproduit)
		Ratifications	VI : 188
1920, 16 déc. ..	Etats-Unis .	{ Traité revisant les traités en vigueur. Paix et amitié, commerce et na- vigation	{ 8 sept. 1921 N° 161 } VI : 292

Sierra Leone.

Convention y relative. —

1917, 25 juin ..	{ Grande-Bretagne Libéria	{ Convention additionnelle à la Con- vention du 21 juin 1911 entre l'Angleterre et le Libéria. Règlement des différends entre la Sierra Leone et le Libéria	{ 1 ^{er} juin 1921 N° 115 } V : 40

Voir aussi : EXTRADITION : 1921, 10 janv. (Traité N° 193.)

INDEX ALPHABÉTIQUE (*suite*)**Silésie.**

Voir : HAUTE-SILÉSIE.

Sinistres maritimes.

1921, 28 sept. 1918 21 janv. 1921	Grande-Bretagne Danemark	Accord. Sinistres maritimes	1 ^{er} juin 1921 N° 125	V : 162

Somalis, Côte des (Protectorat britannique).

Voir : EXTRADITION : 1921, 10 janv. (Traité N° 193.)

Sud-est africain.

Voir : AFRIQUE DU SUD-EST.

Suède.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 26 mars..	Chili	Convention. Institution d'une Commission permanente d'enquête et de conciliation	10 mai 1921 N° 111	IV : 272
1920, 3 mars 2 avril	Grande-Bretagne	Accord additionnel à l'Accord des 10/26 mai 1904. Colis postaux ..	1 ^{er} juin 1921 N° 119	V : 64
1921, 17/18 mars	Espagne	Notes portant renouvellement de la Convention commerciale du 27 juin 1892	6 mai 1921 N° 109	IV : 260
1921, 23 mars..	Islande	Déclaration. Protection des marques de fabrique	23 avril 1921 N° 105	IV : 138
1921, 14 avril ..	Bulgarie	Notes. Relations économiques et commerciales. Etablissement du régime de la clause de la nation la plus favorisée	20 juin 1921 N° 131	V : 240
1921, 18/21 avril	Roumanie	Notes concernant la dénonciation de la Convention de commerce et de navigation du 3 mars 1910	9 mai 1921 N° 110	IV : 266
1921, 13/28 mai	Etats-Unis	Ordonnances relatives à la reconnaissance réciproque des certificats d'inspection des paquebots de voyageurs	30 juillet 1921 N° 147	VI : 42
1921, 22 avril 4 juin	Italie	Notes portant renouvellement de la Convention internationale du 14 oct. 1890 et des actes la complétant. Transport de marchandises par voie ferrée.. ..	4 août 1921 N° 148	VI : 48
1921, 19/20 juin	Espagne	Notes. Relations commerciales : établissement d'un <i>modus vivendi</i> ..	22 juillet 1921 N° 143	V : 388
1921, 8 juillet ..	Grande-Bretagne	Accord. Suppression du régime des capitulations en Egypte	19 juillet 1921 N° 139	V : 330
1921, 23 mai 29 juillet	Finlande	Notes. Echange de notifications concernant les aliénés	26 sept. 1921 N° 168	VI : 354
1921, 29 août ..	Grande-Bretagne	Notes. Importation de l'opium, de la morphine et d'autres drogues similaires de Grande-Bretagne en Suède	6 sept. 1921 N° 160	VI : 286

INDEX ALPHABÉTIQUE (*suite*)**Suède (*suite*).**Enregistrement
Date et N°

Vol. Pages.

Traités, etc., avec des puissances étrangères (*suite*), à savoir :—

1921, 28 juin- 7 sept.	Tchécoslovaquie	{ Notes. Echange de notifications con- cernant les aliénés }	31 oct. 1921 N° 177	} VII : 98
1921, 4 juillet 20 sept.	Portugal	{ Notes. Echange de notifications con- cernant les aliénés }	21 nov. 1921 N° 183	} VII : 144
1921, 25 mai- 21 sept.	Grande-Bretagne	{ Notes. Echange de notifications con- cernant les aliénés }	11 nov. 1921 N° 181	} VII : 128
1921, 30 sept.	Bulgarie	{ Notes. Relations commerciales et économiques }	16 nov. 1921 N° 182	} VII : 138
1921, 27 mai- 9 nov.	France	{ Notes. Echange de notifications con- cernant les aliénés }	27 déc. 1921 N° 197	} VII : 304
1921, 21/25 nov.	Roumanie	{ Notes renouvelant la Convention internationale du 14 oct. 1890 et les actes la complétant. Trafic des marchandises par voie ferrée .. }	3 déc. 1921 N° 190	} VII : 248
1921, 27 mai- 29 nov.	Suisse	{ Notes. Echange de notifications con- cernant les aliénés }	27 déc. 1921 N° 198	} VII : 314

Suisse.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 21/25 fév.	Hongrie	{ Notes. Prolongation du Traité de commerce du 9 mars 1906 entre l'Autriche-Hongrie et la Suisse .. }	23 nov. 1921 N° 189	} VII : 236
<i>Voir aussi</i> : 1921, 16/22 mars.				
1920, 4/28 fév.	Grande-Bretagne	{ Arrangement additionnel à la Con- vention des 12/20 juillet 1896. Colis postaux }	28 juillet 1921 N° 145	} VI : 10
1921, 16/22 mars	Hongrie	{ Notes portant modification du délai de dénonciation du Traité de com- merce du 9 mars 1906 entre l'Au- triche-Hongrie et la Suisse .. }	23 nov. 1921 N° 189	} VII : 236
<i>Voir aussi</i> : 1920, 21/25 février.				
1921, 27 mai- 29 nov.	Suède	{ Notes. Echange de notifications con- cernant les aliénés }	27 déc. 1921 N° 198	} VII : 314

Swaziland : Protectorat britannique.*Voir* : EXTRADITION : 1921, 10 janv. (Traité N° 193.)**Taxes.***Voir* : IMPÔTS.**Tchéco-Slovaquie.**

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 4 juin	{ Etats-Unis .. Grande-Bretagne etc., et Hongrie }	Traité de paix	{ 24 août 1921 N° 152 }	(Non reproduit)
		Ratifications		VI : 188
1920, 14 août	{ Etat serbe- croate-slovene }	Convention d'alliance	{ 30 août 1921 N° 154 }	VI : 210

INDEX ALPHABÉTIQUE (*suite*)**Tchéco-Slovaquie** (*suite*).Enregistrement
Date et N° Vol. Pages.Traités, etc., avec des puissances étrangères (*suite*), à savoir :—

1921, 3 février .	Allemagne..	.. { Convention. Transfert de la juridic- tion dans le territoire de Hultschin	{ 1 juillet 1921 N° 132 }	V : 246
1921, 23 avril ..	Roumanie .	.. Convention. Alliance défensive ..	{ 30 août 1921 N° 155 }	VI : 216
1921, 28 juin- 7 sept. }	Suède..	.. Notes. Echange de notifications con- cernant les aliénés ..	{ 31 oct. 1921 N° 177 }	VII : 98

Télégraphe et téléphone.

1920, 15 déc. 1919 10 janv. 1920 }	Grande-Bretagne France ..	.. Arrangement. Taxes téléphoniques ..	{ 1 ^{er} juin 1921 N° 117 }	V : 54
1921, 8 déc. 1920 18 janv. 1921 }	Grande-Bretagne Pays-Bas	.. Accord portant modification de l'Ac- cord des 13 fév./13 mars 1899, modifié par l'Accord des 24/30 mai 1905. Correspondance télégraphique par câbles sous-marins directs ..	{ 1 ^{er} juin 1921 N° 124 }	V : 158

Tete.

Accord y relatif : —

1920, 7 avril ..	Grande-Bretagne Portugal	.. Accord renouvelant l'Accord des 28 août 1913/4 juillet 1914. Recrute- ment à Tete (Mozambique) des travailleurs indigènes de Rhodésie	{ 8 juillet 1921 N° 134 }	V : 298

Tonnage.

1919, 25 sept. ..	Grande-Bretagne Italie ..	.. Accord. Répartition de la flotte mar- chande austro-hongroise .	{ 15 sept. 1921 N° 163 }	VI : 328
<i>Voir aussi</i> : 1919, 13/15 octobre. : 1921, 1 ^{er} juin.				
1919, 13/15 oct. {	Grande-Bretagne Italie ..	.. Accord complétant l'Accord du 25 sept. 1919. Répartition de la flotte mar- chande austro-hongroise ..	{ 15 sept. 1921 N° 163 }	VI : 330
<i>Voir aussi</i> : 1921, 1 ^{er} juin.				
1919, 10/12 nov. {	Grande-Bretagne Japon	.. Accord. Répartition des flottes mar- chandes allemande et austro-hon- groise .	{ 15 sept. 1921 N° 164 }	VI : 334
1921, 1 ^{er} juin .. {	Grande-Bretagne Italie ..	.. Accord complémentaire et note. Ac- cords du 25 sept. 1919 et des 13/15 oct. 1919. Répartition de la flotte marchande austro-hongroise	{ 15 sept. 1921 N° 163 }	VI : 324
1921, 27/29 juin {	Grande-Bretagne France ..	.. Notes confirmant les Accords des 22 avril et 14 décembre 1920. Répartition du tonnage ennemi ..	{ 29 juillet 1921 N° 146 }	VI : 24

Transit.*Voir aussi* : CHEMINS DE FER.

: VOIES NAVIGABLES.

1921, 15 mars..	Grande-Bretagne Belgique ..	.. Convention. Trafic belge à travers l'Afrique orientale ..	{ 8 juillet 1921 N° 138 }	V : 320

1921, 20 avril .. Convention et statut : Liberté du transit.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1921, 20 avril.

INDEX ALPHABÉTIQUE (*suite*)**Transports.**

Voir : CHEMINS DE FER.
: TRANSIT.

Travail, travailleurs.

Enregistrement Date et N°	Vol.	Pages.
1919, 30 sept. .. { France { Italie	Traité. Travail	{ 2 juillet 1921 N° 133 } V : 280
1920, 7 avril .. { Grande-Bretagne { Portugal	Accord renouvelant l'Accord des 28 août 1913/4 juillet 1914. Recrute- ment à Tete (Mozambique) des travailleurs indigènes de Rhodésie	{ 8 juillet 1921 N° 134 } V : 298
1921, 1 ^{er} juillet- 5 oct. { Grande-Bretagne { France	Notes. Dénonciation de la Convention du 1 ^{er} juillet 1861. Emigration des travailleurs de l'Inde vers les colo- nies françaises	{ 15 sept. 1921 N° 166 } VI : 342

Ukraine (soviétique).

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 12 octobre { Pologne { Russie (soviétique)	Traité préliminaire et protocole. Paix et conditions d'armistice	{ 11 avril 1921 N° 101 } IV : 8
1921, 24 février { Pologne { Russie (soviétique)	Convention. Rapatriement.	{ 25 avril 1921 N° 106 } IV : 142
1921 18 mars.. { Pologne { Russie (soviétique)	Traité de paix	{ 12 août 1921 N° 149 } VI : 52

Vénézuéla.

Traités, etc., avec des puissances étrangères, à savoir :—

1920, 11 mai .. Pays-Bas	Traité et notes. Rétablissement des relations diplomatiques	{ 26 oct. 1921 N° 176 } VII : 86
1921, 22 mars.. Grande-Bretagne	Arrangement. Réclamations de cer- tains sujets britanniques contre le Gouvernement de Vénézuéla .. .	{ 1 ^{er} juin 1921 N° 126 } V : 170

Visa.

Voir : PASSEPORTS.

Voies ferrées.

Voir : CHEMINS DE FER.
: TRANSIT.

Voies navigables.

1921, 20 avril .. { Convention et Statut. — Régime des voies navigables
 d'intérêt international.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1921, 20 avril.

1921, 20 avril .. Protocole additionnel à la Convention du 20 avril 1921
sur le régime des voies navigables d'intérêt international.

Voir : ACCORDS GÉNÉRAUX INTERNATIONAUX : 1921, 20 avril.

Zanzibar : Protectorat britannique.

Voir : EXTRADITION : 1921, 10 janvier. (Traité N° 193.)

Index to Volumes IV—VII

1. — Chronological Index of Treaties.
2. — General International Agreements (Chronological Order).
3. — Alphabetical Index (Countries and Subjects).

N.B. — It was considered more useful to make a separate Index of General International Agreements than to enter each agreement separately under each signatory State. International Agreements, therefore, and accessions to, or withdrawals from, such agreements, will not be found under the countries in the Alphabetical Index. Cross references, however, have been given to these agreements, from the subjects concerned in the Alphabetical Index, and also from the Chronological Index.

REFERENCES

References to the Treaties are to Volumes (Roman numerals), Pages (Arabic figures).

E.g. IV : 47 = Volume IV : Page 47.

ABBREVIATIONS.

Addl.	=	additional.
Art.	=	article.
Provl.	=	provisional.
Suppl.	=	supplementary.
U. S. A.	=	United States of America.

CHRONOLOGICAL INDEX

				Registration Date and No.	Vol.	Page.
1872						
May 14 .	{ Great Britain Germany }	Treaty	{ Extradition. Renewed : June 25, 1920 .	{ 1921, July 8 No. 135 }	V :	304
1873						
Dec. 3 ..	{ Great Britain Austria }	Treaty	{ Extradition Renewed : Sept. 22, 1920..	{ 1921, July 8 No. 136 }	V :	312
1880						
May 20 June 22	{ Germany India }	Arrangement .	{ Money Orders. Renewed : June 25, 1920 .	{ 1921, July 8 No. 135 }	V :	306
1894						
Nov. 3/14	{ Great Britain Germany }	Agreement ..	{ Parcel Post. Renewed (with its subsequent modifications) : June 25, 1920	{ 1921, July 8 No. 135 }	V :	304
1901						
June 26	{ Great Britain Austria }	Declaration ..	{ Amending Extradition Treaty of Dec. 3, 1873. Renewed : Sept. 22, 1920..	{ 1921, July 8 No. 136 }	V :	312
1906						
Dec. 27, 1905 Jan. 25, 1906	{ Austria India }	Arrangement .	{ Money Orders. Renewed (with its subsequent modifications) : Sept. 22, 1920	{ 1921, July 8 No. 136 }	V :	312
May 26 .	Universal Postal Convention.					
See : GENERAL INTERNATIONAL AGREEMENTS : 1906, May 26.						
1908						
Jan. 9 Feb. 8	{ Great Britain Germany }	Agreement ..	{ Money Orders. Renewed : June 25, 1920 ..	{ 1921, July 8 No. 135 }	V :	304-6
1911						
Aug. 17 .	{ Great Britain Germany }	Treaty	{ Extradition between certain British Protectorates and Germany. Renewed : June 25, 1920..	{ 1921, July 8 No. 135 }	V :	304
1912						
Jan. 17..	International Sanitary Convention.					
See : GENERAL INTERNATIONAL AGREEMENTS : 1912, January 17.						
1913						
Jan. 11 .	{ Austria India }	Notes	{ Modifying Arrangement of Dec. 27/January 25, 1906. Money Orders. Renewed : Sept. 22, 1920	{ 1921, July 8 No. 136 }	V :	312

CHRONOLOGICAL INDEX (*continued*).

				1914	Registration Date and No.	Vol.	Page.
April 21	..	International Sanitary Convention.					
<i>See</i> : GENERAL INTERNATIONAL AGREEMENTS : 1914, April 21.							
1917							
June 25	..	{ Great Britain } Liberia	Suppl. Convention	{ Anglo-Liberian Convention of Jan. 21, 1911. Settlement of disputes between Sierra-Leone and Li- beria }	{ 1921, June 1 No. 115 }	V :	40
1919							
April 4	..	{ Great Britain } Brazil	Treaty	Peace Commission	{ 1921, June 1 No. 116 }	V :	46
Sept. 10	..	{ International Convention and } Protocol	Control of Trade in Arms and Ammunition.				
<i>See</i> : GENERAL INTERNATIONAL AGREEMENTS : 1919, Sept. 10.							
Sept. 25	..	{ Great Britain } Italy	Agreement ..	{ Disposal of Austro-Hungarian Merchant Ships }	{ 1921, Sept. 15 No. 163 }	VI :	328
<i>See also</i> : 1919, Oct. 13/15. : 1921, June 1.							
Sept. 30	..	{ France Italy }	Treaty	Labour	{ 1921, July 2 No. 133 }	V :	280
Oct. 13/15	..	{ Great Britain } Italy	Suppl. Agreement	{ Agreements of Sept. 25, 1919. Disposal of Austro-Hungarian Merchant Ships }	{ 1921, Sept. 15 No. 163 }	VI :	330
<i>See also</i> : 1921, June 1.							
Nov. 10/12	..	{ Great Britain } Japan	Agreement ..	{ Disposal of German and Austro- Hungarian Merchant Ships .. }	{ 1921, Sept. 15 No. 164 }	VI :	334
Nov. 17	..	{ Japan Paraguay }	Treaty	Commerce	{ 1921, Sept. 30 No. 169 }	VI :	368
<i>See also</i> : 1920, Nov. 29/30.							
Dec. 9..	..	{ U. S. A. Great Britain France Italy Japan and Roumania }	Treaty	Minorities. General Relations ..	{ 1921, July 21 No. 140 }	V :	336
1920							
Jan. 9..	..	{ Austria Poland }	Agreement ..	{ Conclusion of a Convention regu- lating treatment of their res- pective nationals as regards Property owned in territory of other party. Levy on Ca- pital }	{ 1921, Nov. 23 No. 185 }	VII :	164
Dec. 15, 1919 Jan. 10, 1920	{ Great Britain France }	Agreement ..	Telephone Charges		{ 1921, June 1 No. 117 }	V :	54
Jan. 24 Feb. 6	{ Great Britain Germany }	Notes	{ Money Orders. Method of settle- ment of accounts. Renewed : June 25, 1920 }		{ 1921, July 8 No. 135 }	V :	306

CHRONOLOGICAL INDEX (*continued*).

1920 (<i>cont.</i>)				Registration Date and No.	Vol.	Page.
Jan. 24 Feb. 6	{ Great Britain Germany }	Notes	{ Parcel Post. Method of settlement of accounts. Renewed : June 25, 1920.. ..	{ 1921, July 8 No. 135 }	V :	304
Feb. 11	{ Great Britain Muscat }	Treaty	{ Prolonging Anglo-Muscat Treaty of March 19, 1891. Friendship, Commerce and Navigation ..	{ 1921, June 1 No. 118 }	V :	60
Feb. 21/25	{ Hungary Switzerland }	Notes	{ Prolongation of Commercial Trea- ty of March 9, 1906, between Austria-Hungary and Switzer- land	{ 1921, Nov. 23 No. 189 }	VII :	236
<i>See also</i> : 1921, March 16/22.						
Feb. 4/28	{ Great Britain Switzerland }	Addl. Agreement	{ Agreement of July 12/20, 1896. Parcel Post	{ 1921, July 28 No. 145 }	VI :	10
March 21	{ Great Britain Persia }	Agreement ..	{ Modifying Commercial Convention of Feb. 9, 1903	{ 1921, April 19 No. 102 }	IV :	48
March 26	{ Chile Sweden }	Convention ..	{ Permanent Enquiry and Concilia- tion Commission	{ 1921, May 10 No. 111 }	IV :	272
March 3 April 2	{ Great Britain Sweden }	Addl. Agreement	{ Agreement of May 10/26, 1904. Postal Parcels	{ 1921, June 1 No. 119 }	V :	64
April 7	{ Great Britain Portugal }	Agreement ..	{ Renewing Agreement of Aug. 28 1913/July 4, 1914. Recruit- ment in Tete (Mozambique) of Native Labourers from Rho- desia	{ 1921, July 8 No. 134 }	V :	298
May 6	{ Great Britain Portugal }	Agreement ..	Boundaries in South-East Africa..	{ 1921, April 19 No. 103 }	IV :	94
May 11	{ Netherlands Venezuela }	Treaty and Notes	Re-establishment of Diplomatic Relations	{ 1921, Oct. 26 No. 176 }	VII :	86
June 1	{ Germany Hungary }	Provl. Agreement ..	Commerce	{ 1921, Nov. 23 No. 187 }	VII :	208
June 4	{ U. S. A. Great Britain etc., and Hungary }	Treaty	Peace Ratifications	{ 1921, Aug. 24 No. 152 }	Not repro- duced. VI :	188
April 26 June 23	{ Great Britain China }	Agreement ..	Money Orders	{ 1921, June 1 No. 120 }	V :	84
June 25	Great Britain	Note to Germany ..	{ Renewal of certain Anglo-Ger- man Treaties, in accordance with Art. 289 of Treaty of Versailles of June 28, 1919 ..	{ 1921, July 8 No. 135 }	V :	304
June 18 July 6	{ Great Britain Norway }	Addl. Agreement ..	{ Agreement of Sept. 8/18, 1900. Postal Parcels	{ 1921, June 1 No. 121 }	V :	108
Aug. 3	{ Austria France }	Convention ..	{ Settlement of Austrian debts to French nationals as provided for by Art. 248 of Treaty of St. Germain of Sept. 10, 1919	{ 1921, July 21 No. 141 }	V :	356

CHRONOLOGICAL INDEX (*continued*).

1920 (<i>cont.</i>)				Registration Date and No.	Vol. Page.
Aug. 14	.. { Serb-Croat-Slovene State Czechoslovakia }	Convention .. Alliance ..	..	{ 1921, Aug. 30 No. 154 }	VI : 210
July 6 Aug. 20	{ Great Britain Denmark }	Adtl. Agreement ..	{ Agreement of Aug. 22/Sept. 14, 1903. Postal Parcels ..	{ 1921, June 1 No. 122 }	V : 130
Sept. 1..	.. { Germany Austria }	Agreement .. Economic ..	..	{ 1921, April 28 No. 107 }	IV : 202
Sept. 14	.. { U. S. A. Portugal }	Agreement ..	{ Extending Arbitration Convention of April 6, 1908 ..	{ 1921, Dec. 12 No. 191 }	VII : 254
Sept. 22	.. Great Britain	{ Note to Austria ..	{ Renewal of certain Anglo-Austrian Treaties, in accordance with Art. 241 of Treaty of St. Ger- main of Sept. 10, 1919 ..	{ 1921, July 8 No. 136 }	V : 310
Oct. 4..	.. { Austria Belgium }	Convention ..	{ Settlement of Austrian debts to Belgian nationals as provided for by Art. 248 of Treaty of St. Germain of Sept. 10, 1919 ..	{ 1921, July 21 No. 142 }	V : 372
Sept. 23 Oct. 5	{ Great Britain Belgium }	Agreement ..	{ Conveyance of Mails by Aero- plane ..	{ 1921, June 1 No. 123 }	V : 148
Oct. 12	.. { Poland Russia (Soviet) Ukraine (Soviet) }	Preliminary Treaty and Protocol ..	{ Peace and Armistice Conditions..	{ 1921, April 11 No. 101 }	IV : 8
Nov. 8	.. { Germany Danzig }	Treaty ..	.. Regulation of Option Questions..	{ 1922, Jan. 7 No. 199 }	VII : 324
Nov. 9	.. { Poland Danzig (Free City) }	Convention ..	{ Execution of Art. 104 of Treaty of Versailles of June 28, 1919. General Relations ..	{ 1921, Aug. 25 No. 153 }	VI : 190
Nov. 29/30..	{ Japan Paraguay }	Notes ..	{ Treaty of Commerce of Nov. 17, 1919 ..	{ 1921, Sept. 30 No. 169 }	VI : 374
Nov. 30	.. Universal Postal Convention.				
See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.					
Nov. 30	.. International Agreement.		Letters, etc. Declared Value.		
See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.					
Nov. 30	.. International Agreement		Money Orders.		
See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.					
Nov. 30	.. International Convention.		Parcel Post.		
See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.					
Nov. 30	.. International Agreement.		Payment on Delivery.		
See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.					
Nov. 30	.. International Agreement		{ Postal Subscriptions to News- papers, etc.		
See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.					

Feb. 19.. .. { Germany
Bulgaria } Notes { Commercial Relations. Resump- { 1921, Aug. 31 } VI : 228
.. } tion { No. 157 }

CHRONOLOGICAL INDEX (*continued*).

1921 (<i>cont.</i>)				Registration Date and No.	Vol. Page.
Feb. 24	.. { Poland Russia (Soviet) Ukrainia (Soviet) }	Convention ..	Repatriation	{ 1921, April 25 No. 106 }	IV : 142
March 3	.. { Poland Roumania }	Convention ..	Defensive Alliance..	{ 1921, Oct. 24 No. 175 }	VII : 78
March 14	.. { Great Britain Bolivia }	Addl. Act. ..	{ Convention of April 5, 1920. Prevention of False Indications of Origin }	{ 1921, July 8 No. 137 }	V : 316
March 15	.. { Great Britain Belgium }	Convention ..	Belgian traffic through East Africa	{ 1921, July 8 No. 138 }	V : 320
March 16	.. { Great Britain Russia (Soviet) }	Agreement ..	Commerce	{ 1921, April 19 No. 104 }	IV : 128
March 17/18	{ Spain Sweden }	Notes ..	{ Renewing Commercial Convention of June 27, 1892 }	{ 1921, May 6 No. 109 }	IV : 260
March 18	.. { Poland Russia (Soviet) Ukrainia (Soviet) }	Treaty ..	Peace	{ 1921, Aug. 12 No. 149 }	VI : 52
March 16/22	{ Hungary Switzerland }	Notes ..	{ Modifying period required for denunciation of Commercial Treaty of March 9, 1906, between Austro-Hungary and Switzerland }	{ 1921, Nov. 23 No. 189 }	VII : 236
<i>See also</i> : 1920, Feb. 21/25.					
March 22	.. { Great Britain Venezuela }	Agreement ..	{ Claims of certain British subjects against Venezuela }	{ 1921, June 1 No. 126 }	V : 170
March 23	.. { Sweden Iceland }	Declaration ..	Trade Marks	{ 1921, April 23 No. 105 }	IV : 138
March 19/24	{ Spain Netherlands }	Notes ..	{ Prolongation of Declaration of July 12, 1892 as modified by Declaration of Nov. 13, 1899. Commercial Relations. }	{ 1921, Nov. 9 No. 179 }	VII : 116
Febr. 17 April 7	{ Great Britain Argentine }	Notes ..	{ Denunciation of Agreement of June 10, 1884. Packets of Pat- terns of Merchandise exchanged through the Post }	{ 1921, Sept. 15 No. 165 }	VI : 338
April 10	.. { Germany Poland }	Protocol ..	{ Application of Article 268, para- graph <i>b</i> of Treaty of Versailles of June 28, 1919. (Import of Goods into Germany). }	{ 1921, Aug. 31 No. 158 }	VI : 234
April 14	.. { Bulgaria Sweden }	Notes ..	{ Economic and Commercial Rela- tions. Establishment of regime of most favoured nation clause }	{ 1921, June 20 No. 131 }	V : 240
April 20	.. Convention and Statute : Freedom of Transit.				
<i>See</i> : GENERAL INTERNATIONAL AGREEMENTS : 1921, April 20.					
April 20	.. { Convention and Statute : Regime of Navigable Waterways of International Concern.				
<i>See</i> : GENERAL INTERNATIONAL AGREEMENTS : 1921, April 20.					

CHRONOLOGICAL INDEX (*continued*).

1921 (<i>cont.</i>)			Registration Date and No.	Vol. Page.
April 20	.. {	Addl. Protocol to Convention of April 20, 1921 : Regime of Navigable Waterways of International Concern.		
See : GENERAL INTERNATIONAL AGREEMENTS : 1921, April 20.				
April 20	.. {	Declaration recognising the Right to a Flag of States having no Sea-coast.		
See : GENERAL INTERNATIONAL AGREEMENTS : 1921, April 20.				
April 18/21	.. { Roumania Sweden } Notes {	Denunciation of Convention of Commerce and Navigation of March 3, 1910	1921, May 9 No. 110	IV : 266
April 22	.. { Great Britain Norway } Agreement .. {	Suppression of Capitulations in Egypt	1921, May 28 No. 114	V : 34
April 23	.. { Roumania Czecho- Slovakia } Convention ..	Defensive Alliance	1921, Aug. 30 No. 155	VI : 216
April 25	.. { Great Britain Estonia } Notes {	Agreement of July 20, 1920. Commercial Relations. .. .	1921, June 1 No. 127	V : 174
May 6	.. { Great Britain Portugal } Provl. Agreement ..	Aerial Navigation	1921, June 7 No. 128	V : 180
May 6	.. { Germany Russia (Soviet) } Provl. Agreement ..	Prisoners of War	1921, Aug. 31 No. 159	VI : 268
May 21	.. { U. S. A. Peru } Protocol {	Arbitration of Landreau Claim against Peru	1921, Aug. 19 No. 150	VI : 172
May 13/28	.. { Sweden U. S. A. } Orders {	Mutual recognition of Inspection Certificates for Passenger Boats	1921, July 30 No. 147	VI : 42
June 1	.. { Great Britain Italy } Suppl. Agreement and Note ..	Agreements of Sept. 25, 1919, and Oct. 13/15, 1919. Disposal of Austro-Hungarian and German Merchant Ships .. .	1921, Sept. 15 No. 163	VI : 324
June 3n	.. { Germany Saar Basin (Governing Commission) } Protocol ..	Application of Treaty of Versailles, June 28, 1919. Saar Basin Territory	1921, June 13 No. 129	V : 190
April 22 June 4	{ Italy Sweden } Notes {	Renewing International Convention of Oct. 14, 1890, and relevant Acts. Railway Goods Traffic	1921, Aug. 4 No. 148	VI : 48
June 19/20	.. { Spain Sweden } Notes {	Commercial Relations. Establishment of a <i>modus vivendi</i> .. .	1921, July 22 No. 143	V : 388
June 16/24	.. { Spain Netherlands } Notes	Commercial Relations	1921, Nov. 9 No. 180	VII : 122
June 27/29	.. { Great Britain France } Notes {	Confirming Agreements of April 22 and Dec. 14, 1920. Disposal of Enemy Tonnage	1921, July 29 No. 146	VI : 24
July 8	.. { Great Britain Sweden } Agreement .. {	Suppression of Capitulations in Egypt	1921, July 19 No. 139	V : 330
July 14	.. { Great Britain Denmark } Agreement .. {	Suppression of Capitulations in Egypt	1921, Aug. 20 No. 151	VI : 182

CHRONOLOGICAL INDEX (*continued*).

1921 (<i>cont.</i>)				Registration Date and No.	Vol. Page.
July 15 . . .	{ Great Britain Norway }	Provl. Agreement . .	Aerial Navigation	{ 1921, Sept. 10 No. 162 }	VI : 308
July 21 14/27	{ Great Britain Greece }	Agreement . .	{ Exemption of Aircraft Crews from Passport and Visa Regulations in 1921 }	{ 1921, Sept. 15 No. 167 }	VI : 348
May 23 July 29	{ Finland Sweden }	Notes	Exchange of Notifications concern- ing Insane Persons	{ 1921, Sept. 26 No. 168 }	VI : 354
Aug. 24 . . .	{ U. S. A. Austria }	Treaty	Peace	{ 1921, Nov. 22 No. 184 }	VII : 156
Aug. 27 . . .	{ Great Britain Peru }	Agreement . .	{ Mineral Property " La Brea y Pariñas " }	{ 1921, Dec. 12 No. 195 }	VII : 280
Aug. 29 . . .	{ Great Britain Sweden }	Notes	{ Importation of Opium, Morphine and similar drugs from Great Britain into Sweden }	{ 1921, Sept. 6 No. 160 }	VI : 286
Sept. 2 . . .	{ Norway Russia (Soviet) }	Preliminary Agreement . .	Commerce	{ 1921, Dec. 19 No. 196 }	VII : 294
Sept. 3 . . .	{ Bulgaria Hungary }	Notes	{ Commercial and Economic Rela- tions }	{ 1921, Nov. 23 No. 188 }	VII : 230
June 28- Sept. 7	{ Sweden Czecho- Slovakia }	Notes	{ Exchange of Notifications concern- ing Insane Persons }	{ 1921, Oct. 31 No. 177 }	VII : 98
July 4 Sept. 20	{ Portugal Sweden }	Notes	{ Exchange of Notifications concern- ing Insane Persons }	{ 1921, Nov. 21 No. 183 }	VII : 144
May 25- Sept. 21	{ Great Britain Sweden }	Notes	{ Exchange of Notifications concern- ing Insane Persons }	{ 1921, Nov. 11 No. 181 }	VII : 128
Sept. 30 . . .	{ Bulgaria Sweden }	Notes	{ Commercial and Economic Rela- tions }	{ 1921, Nov. 16 No. 182 }	VII : 138
July 1- Oct. 5	{ Great Britain France }	Notes	{ Denunciation of Convention of July 1, 1861. Emigration of Labourers from India to the French Colonies }	{ 1921, Sept. 15 No. 166 }	VI : 342
May 27- Nov. 9	{ France Sweden }	Notes	{ Exchange of Notifications concern- ing Insane Persons }	{ 1921, Dec. 27 No. 197 }	VII : 304
Sept. 23- Nov. 13	{ Bulgaria Netherlands }	Notes	{ Importation into Bulgaria of Goods coming from Nether- lands }	{ 1921, Nov. 9 No. 178 }	VII : 108
Nov. 21/25 . .	{ Roumania Sweden }	Notes	{ Renewing International Conven- tion of Oct. 14, 1890, and rele- vant Acts. Railway Goods Traffic }	{ 1921, Dec. 3 No. 190 }	VII : 248
May 27- Nov. 29	{ Sweden Switzerland }	Notes	{ Exchange of Notifications concern- ing Insane Persons }	{ 1921, Dec. 27 No. 198 }	VII : 314

GENERAL INTERNATIONAL AGREEMENTS

		Registration Date and No.	Vol. Page.
1890, Oct. 14.	Convention : Railway Goods Traffic. Renewals.		
	Italy and Sweden : April 22/June 4, 1921	{ 1921, Aug. 4 No. 148 }	VI : 48
	Roumania and Sweden : Nov. 21/25, 1921	{ 1921, Dec. 3 No. 190 }	VII : 248
1906, May 26.	Universal Postal Convention. Adhesions.		
	Latvia		VII : 380
	(See also : VII : 370-372.)		
See also : INDEX NO. I : GENERAL INTERNATIONAL AGREEMENTS : 1906, May 26.			
1912, January 17.	Sanitary Convention	{ 1921, May 18 No. 112 }	IV : 282
	Ratifications.		
	Protocol of deposit		IV : 410
	(See Errata : VII : 382.)		
1914, April 21.	Sanitary Convention	{ 1921, July 26 No. 144 }	V : 394
	(Argentine, Brazil, Paraguay, Uruguay.)		
1919, Sept. 10.	Convention and Protocol : Control of Trade in Arms and Ammunition	{ 1922, Jan. 9 No. 200 }	VII : 332
	Ratifications.		
	Greece : Aug. 24, 1920		VII : 359
	Siam : March 30, 1921		VII : 359
	Venezuela : May 20, 1921		VII : 359
	Chile : Aug. 9, 1921		VII : 359
	Accessions.		
	Guatemala : Jan. 22, 1921		VII : 359
	Peru : Jan. 31, 1920		VII : 359
	Haiti : March 3, 1920		VII : 359
	Adhesions.		
	Venezuela : March 8, 1920		VII : 359
	Chile : Aug. 5, 1920		VII : 359
	Finland : June 30, 1921		VII : 359
	Bulgaria : Sept. 13, 1921		VII : 359
1920, Nov. 30.	Universal Postal Convention. Ratifications.		
	Minutes of Deposit of Ratifications : Dec. 1, 1921		VII : 362
	Finland : Dec. 21, 1921		VII : 370
	Notification of Entry into Force.		
	Serb-Croat-Slovene State		VII : 370

GENERAL INTERNATIONAL AGREEMENTS (*continued*).

		Registration Date and No.	Vol. Page.
1920, Nov. 30.	Universal Postal Convention (<i>continued</i>).		
	Adhesions.		
	Latvia		VII : 370
	(<i>See also</i> : VII : 370-372.)		
	<i>See also</i> : INDEX No. I : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.		
1920, Nov. 30.	Agreement : Letters, etc. Declared Value.		
	Ratifications : list		VII : 374
	(<i>See also</i> : VII : 362-370.)		
	Notification of Entry into Force.		
	Serb-Croat-Slovene State		VII : 374
	(<i>See also</i> : VII : 370.)		
	Adhesions.		
	Latvia		VII : 374
	(<i>See also</i> : VII : 370-372.)		
	<i>See also</i> : INDEX No. I : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.		
1920, Nov. 30.	Agreement : Money Orders.		
	Ratifications : list		VII : 374
	(<i>See also</i> : VII : 362-370.)		
	Notification of Entry into Force.		
	Serb-Croat-Slovene State		VII : 376
	(<i>See also</i> : VII : 370.)		
	<i>See also</i> : INDEX No. I : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.		
1920, Nov. 30.	Convention : Parcel Post.		
	Ratifications : list		VII : 376
	(<i>See also</i> : VII 362-370.)		
	Notification of Entry into Force.		
	Serb-Croat-Slovene State		VII : 376
	(<i>See also</i> : VII : 370.)		
	Adhesions.		
	Latvia		VII : 376
	(<i>See also</i> : VII : 370-372.)		
	<i>See also</i> : INDEX No. I : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.		
1920, Nov. 30.	Agreement : Payment on Delivery.		
	Ratifications : list		VII : 378
	(<i>See also</i> : VII : 362-368.)		
	Notification of Entry into Force.		
	Serb-Croat-Slovene State		VII : 378
	(<i>See also</i> : VII : 370.)		
	<i>See also</i> : INDEX No. I : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.		
1920, Nov. 30.	Agreement : Postal Subscriptions to Newspapers, etc.		
	Ratifications : list		VII : 378
	(<i>See also</i> : VII : 362-370.)		

GENERAL INTERNATIONAL AGREEMENTS (*continued*).

		Registration Date and No.	Vol. Page.
1920, Nov. 30.	Agreement : Postal Subscriptions to Newspapers, etc. (<i>continued</i>).		
	Notification of Entry into Force.		
	Serb-Croat-Slovene State		VII : 378
	(<i>See also</i> : VII : 370.)		
	<i>See also</i> : INDEX NO. I : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.		
1920, Nov. 30.	Agreement : Postal Cheques.		
	Ratifications : list		VII : 380
	(<i>See also</i> : VII : 362-368.)		
	Notification of Entry into Force.		
	Serb-Croat-Slovene State		VII : 380
	(<i>See also</i> : VII : 370.)		
	<i>See also</i> : INDEX NO. I : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 3.		
1920, Dec. 13.	Statute : Permanent Court of International Justice		VI : 390
	Protocol of Signature : Dec 16, 1920	{ 1921, Oct. 8 No. 170 }	VI : 380
	Ratifications : list		VI : 410
1921, April 20.	Declaration : Right to a Flag of States having no Seacoast	{ 1921, Oct. 8 No. 174 }	VII : 74
1921, April 20.	Convention and Statute : Freedom of Transit	{ 1921 Oct. 8 No. 171 }	VII : 12
1921, April 20.	Convention and Statute : Regime of Navigable Waterways of International Concern	{ 1921, Oct. 8 No. 172 }	VII : 36
1921, April 20.	Addl. Protocol to Convention of April 20, 1921, on Regime of Navigable Waterways of International Concern	{ 1921, Oct. 8 No. 173 }	VII : 66

ALPHABETICAL INDEX (Countries and Subjects).

Aerial Navigation.

			Registration Date and No.	Vol. Page
1921, May 6 ..	{ Great Britain Portugal }	Provl. Agreement. Aerial Navigation	{ 1921, June 7 No. 128 }	V : 180
1921, July 15 ..	{ Great Britain Norway }	Provl. Agreement. Aerial Navigation	{ 1921, Sept. 10 No. 162 }	VI : 308
1921, July 21 14/27	{ Great Britain Greece }	{ Agreement. Exemption of Aircraft Crews from Passport and Visa Regulations in 1921 }	{ 1921, Sept. 15 No. 167 }	VI : 348

Africa East.

See : EAST AFRICA.

Africa, South-East Africa.

See : SOUTH-EAST AFRICA.

Air Navigation.

See : AERIAL NAVIGATION.

Alliance.

1920, Aug. 14	{ Serb-Croat- Slovene State Czechoslovakia }	Convention. Alliance	{ 1921, Aug. 30 No. 154 }	VI : 210
1921, March 3	{ Poland Roumania }	Convention. Defensive Alliance ..	{ 1921, Oct. 24 No. 175 }	VII : 78
1921, April 23	{ Roumania Czechoslovakia }	Convention. Defensive Alliance ..	{ 1921, Aug. 30 No. 155 }	VI : 216

Alsace and Lorraine.

Treaties etc., concerning :

1921, Feb. 7	{ Austria France }	{ Agreement. Application to Alsations and Lorrainers of Part 10 of Treaty of St. Germain, of September 10, 1919 }	{ 1921, April 28 No. 108 }	IV : 252

America, Central.

See : CENTRAL AMERICA.

America, United States of.

See : UNITED STATES OF AMERICA.

Amity.

See : PEACE AND AMITY, COMMERCE AND NAVIGATION.

Arbitration.

1920, Sept. 14..	{ U. S. A. Portugal }	{ Agreement extending Arbitration Convention of April 6, 1908 }	{ 1921, Dec. 12 No. 191 }	VII : 25

ALPHABETICAL INDEX (*continued*).**Arbitration** (*continued*).Registration
Date and No. Vol. Page.

1921, May 21 .. {	U. S. A.	{ Arbitration of Landreau Claim against	1921, Aug. 19	} VI : 172
	Peru	{ Peru	No. 150	

See also : CONCILIATION.

: PEACE : 1919, April 4.

Argentina.

Treaties, etc., with Foreign Powers, viz. :—

1921, Feb. 17	} Great Britain	{ Notes. Denunciation of Agreement of June 10, 1884. Packets of Patterns of Merchandise exchanged through the Post	1921, Sept. 15	} VI : 338
April 7			No. 165	

Armistice.

See : PEACE.

Arms and Ammunition.

1919, Sept. 10.. {	International Convention and Protocol.	{ Control of Trade in Arms and Ammun- ition.

See : GENERAL INTERNATIONAL AGREEMENTS : 1919, Sept. 10.

Austria.

Note to :

1920, Sept. 22.. {	From Great Britain	{ Renewal of certain Anglo-Austrian Treaties in accordance with Art. 241 of Treaty of St. Germain of Sept. 10, 1919	1921, July 8	} V : 310
			No. 136	

Treaties, etc., with Foreign Powers, viz. :—

1873, Dec. 3 ..	Great Britain	{ Treaty. Extradition. Renewed : Sept. 22, 1920	1921, July 8	} V : 312
			No. 136	

1901, June 6 ..	Great Britain	{ Declaration amending Extradition Treaty of Dec. 3, 1873. Renewed : Sept. 22, 1920	1921, July 8	} V : 312
			No. 136	

1906, Dec. 27'05	} India	{ Arrangement. Money Orders. Renewed (with its subsequent mo- difications) : Sept. 22, 1920	1921, July 8	} V : 312
Jan. 25'06			No. 136	

1913, Jan. 11 ..	India	{ Notes modifying Arrangement of Dec. 27/Jan. 25, 1906. Money Orders. Renewed : Sept. 22, 1920	1921, July 8	} V : 312
			No. 136	

1920, Jan. 9 ..	Poland	{ Agreement concerning conclusion of a Convention regulating treatment of their respective nationals as regards Property owned in territory of other party. Levy on Capital ..	1921, Nov. 23	} VII : 164
			No. 185	

1920 Aug. 3 ..	France	{ Convention. Settlement of Austrian debts to French nationals, as provided for by Art. 248 of Treaty of St. Germain of Sept. 10, 1919 ..	1921, July 21	} V : 356
			No. 141	

ALPHABETICAL INDEX (*continued*).**Austria** (*continued*).Treaties, etc., with Foreign Powers (*continued*), viz. :—

			Registration Date and No.	Vol.	Page.
1920, Sept. 1 ..	Germany	Economic Agreement	{ 1921, April 28 No. 107 }	IV :	202
1920, Oct. 4 ..	Belgium	{ Convention. Settlement of Austrian debts to Belgian nationals as provided for by Art. 248 of Treaty of St. Germain of Sept. 10, 1919 ..	{ 1921, July 21 No. 142 }	V :	372
1921, Jan. 8 ..	Poland	{ Suppl. Agreement to Convention of March 17, 1920. Exchange of Goods	{ 1921, Sept. 23 No. 186 }	VII :	182
1921, Feb. 7 ..	France	{ Agreement. Application to Alsatians and Lorrainers of Part 10 of Treaty of St. Germain of Sept. 10, 1919 ..	{ 1921, April 28 No. 108 }	IV :	252
1921, Aug. 24	U. S. A. . . .	Treaty of Peace	{ 1921, Nov. 22 No. 184 }	VII :	156

See also : SHIPS, SHIPPING.**Bechuanaland: British Protectorate.***See* : EXTRADITION : 1921, Jan. 10. (Treaty No. 193.)**Belgium.**

Treaties, etc., with Foreign Powers, viz. :—

1920, June 4 ..	{ U. S. A. Great Britain etc., and Hungary }	{ Treaty of Peace Ratifications	{ 1921, Aug. 24 No. 152 }	Not reproduced.
1920, October 4	Austria	{ Convention. Settlement of Austrian debts to Belgian nationals as provided for by Art. 248 of Treaty of St. Germain of Sept. 10, 1919 ..	{ 1921, July 21 No. 142 }	V : 372
1920, Sept. 23 Oct. 5	Great Britain ..	{ Agreement. Conveyance of Mails by Aeroplane	{ 1921, June 1 No. 123 }	V : 148
1921, March 15.	Great Britain ..	{ Convention. Belgian traffic through East Africa.	{ 1921, July 8 No. 138 }	V : 320

Bolivia.

Treaties, etc., with Foreign Powers, viz. :—

1921, March 14.	Great Britain ..	{ Addl. Act to Convention of April 5, 1920. Prevention of False Indica- tions of Origin	{ 1921, July 8 No. 137 }	V : 316

Boundaries.

1920, May 6 ..	{ Great Britain Portugal }	{ Agreement. Boundaries in South-East Africa	{ 1921, April 19 No. 103 }	IV : 94

Brazil.

Treaties, etc., with Foreign Powers, viz. :—

1919, April 4 ..	Great Britain ..	Treaty. Peace Commission	{ 1921, June 1 No. 116 }	V : 46

British Empire.*See* : GREAT BRITAIN.

ALPHABETICAL INDEX (*continued*).**Bulgaria.**Registration
Date and No. Vol. Page.

Treaties, etc., with Foreign Powers, viz :—

1921, Feb. 19 ..	Germany	{ Notes. Commercial Relations. Resumption }	1921, Aug. 31 No. 157	} VI : 228
1921, April 14 ..	Sweden	{ Notes. Economic and Commercial Relations. Establishment of régime of most favoured nation clause .. }	1921, June 20 No. 131	} V : 240
1921, Sept. 3 ..	Hungary	{ Notes. Commercial and Economic Relations }	1921, Nov. 23 No. 188	} VII : 230
1921, Sept. 30 ..	Sweden	{ Notes. Commercial and Economic Relations }	1921, Nov. 16 No. 182	} VII : 138
1921, Sept. 23- Nov. 13 }	Netherlands ..	{ Notes. Importation into Bulgaria of Goods coming from Netherlands .. }	1921, Nov. 9 No. 178	} VII : 108

Cables.*See* : TELEGRAPHS AND TELEPHONES.**Capitulations.**

1920, Dec. 9 ..	{ Great Britain .. Portugal .. }	{ Agreement. Suppression of Capitula- tions in Egypt }	1921, Dec. 12 No. 192	} VII : 258
1921, April 22 ..	{ Great Britain .. Norway .. }	{ Agreement. Suppression of Capitula- tions in Egypt }	1921, May 28 No. 114	} V : 34
1921, July 8 ..	{ Great Britain .. Sweden .. }	{ Agreement. Suppression of Capitula- tions in Egypt }	1921, July 19 No. 139	} V : 330
1921, July 14 ..	{ Great Britain .. Denmark .. }	{ Agreement. Suppression of Capitula- tions in Egypt }	1921, Aug. 20 No. 151	} VI : 182

Central America.

1921, Jan. 19 ..	{ Costa-Rica Guatemala Honduras Salvador }	Covenant of Union of Central America	{ 1921, May 23 No. 113 }	} V : 10

Chile.

Treaties, etc., with Foreign Powers, viz :—

1920, March 26.	Sweden	{ Convention. Permanent Enquiry and Conciliation Commission }	1921, May 10 No. 111	} IV : 272

China.

Treaties, etc., with Foreign Powers, viz :—

1920, June 4 ..	{ U. S. A. Great Britain etc., and Hungary }	{ Treaty of Peace Ratifications }	{ 1921, Aug. 24 No. 152 }	{ Not reproduced. VI : 188 }
1920, April 26 June 23 }	Great Britain	Agreement. Money Orders	{ 1921, June 1 No. 120 }	} V : 84

Claims.

1921, March 22.	{ Great Britain Venezuela }	{ Agreement. Claims of certain British subjects against Venezuela }	1921, June 1 No. 126	} V : 170
1921, May 21 ..	{ U. S. A. Peru }	{ Protocol. Arbitration of Landreau Claim against Peru }	1921, Aug. 19 No. 150	} VI : 172

See also : DEBTS.

ALPHABETICAL INDEX (*continued*).**Cocaine.***See* : OPIUM.**Commerce.**

		Registration Date and No.	Vol. Page.
1919, Nov. 17..	{ Japan Paraguay }	Treaty. Commerce	{ 1921, Sept. 30 No. 169 } VI : 368
<i>See also</i> : 1920, Nov. 29/30.			
1920, Feb. 21/25	{ Hungary Switzerland }	{ Notes prolonging Commercial Treaty of March 9, 1906 between Austria- Hungary and Switzerland }	{ 1921, Nov. 23 No. 189 } VII : 236
<i>See also</i> : 1921, March 16/22.			
1920, March 21.	{ Great Britain Persia }	{ Agreement modifying Commercial Convention of Feb. 9, 1903 }	{ 1921, April 19 No. 102 } IV : 48
1920, June 1 ..	{ Germany Hungary }	{ Provl. Commercial Agreement }	{ 1921, Nov. 23 No. 187 } VII : 208
1920, Nov. 29/30	{ Japan Paraguay }	{ Notes. Treaty of Commerce of Nov. 17, 1919 }	{ 1921, Sept. 30 No. 169 } VI : 374
1921, Jan. 8 ..	{ Austria Poland }	{ Suppl. Agreement to Convention of March 17, 1920. Exchange of Goods }	{ 1921, Sept. 23 No. 186 } VII : 182
1921, Feb. 19 ..	{ Germany Poland }	{ Notes. Resumption of Commercial Relations }	{ 1921, Aug. 31 No. 157 } VI : 228
1921, March 16.	{ Great Britain Russia (Soviet) }	{ Commercial Agreement }	{ 1921, April 19 No. 104 } IV : 128
1921, Mar. 17/18	{ Spain Sweden }	{ Notes renewing Commercial Conven- tion of June 27, 1892 }	{ 1921, May 6 No. 109 } IV : 260
1921, Mar. 16/22	{ Hungary Switzerland }	{ Notes modifying period required for denunciation of Commercial Treaty of March 9, 1906 between Austria- Hungary and Switzerland }	{ 1921, Nov. 23 No. 189 } VII : 236
<i>See also</i> : 1920, Feb. 21/25.			
1921, Mar. 19/24	{ Spain Netherlands }	{ Notes. Prolongation of Declaration of July 12, 1892 as modified by Declaration of Nov. 13, 1889. Com- mercial Relations }	{ 1921, Nov. 9 No. 179 } VII : 116
1921, April 14 :	{ Bulgaria Sweden }	{ Notes. Economic and Commercial Relations. Establishment of régime of most favoured nation clause .. }	{ 1921, June 20 No. 131 } V : 240
1921, April 25..	{ Great Britain Esthonia }	{ Notes concerning Agreement of July 20, 1920. Commercial Relations .. }	{ 1921, June 1 No. 127 } V : 174
1921, June 19/20	{ Spain Sweden }	{ Notes. Commercial Relations. Esta- blishment of a <i>modus vivendi</i> .. }	{ 1921, July 22 No. 143 } V : 388
1921, June 16/24	{ Spain Netherlands }	{ Notes. Commercial Relations }	{ 1921, Nov. 9 No. 180 } VII : 122
1921, Sept. 2 ..	{ Norway Russia (Soviet) }	{ Preliminary Agreement. Commerce . }	{ 1921, Dec. 19 No. 196 } VII : 294
1921, Sept. 3 ..	{ Bulgaria Hungary }	{ Notes. Commercial and Economic Relations }	{ 1921, Nov. 23 No. 188 } VII : 230

ALPHABETICAL INDEX (*continued*).**Commerce** (*continued*).Registration
Date and No. Vol. Page.

1921, Sept. 30..	{ Bulgaria Sweden }	{ Notes. Commercial and Economic Relations }	1921, Nov. 16 No. 182	{ VII : 138

See also : COMMERCE AND NAVIGATION.
: ECONOMIC CONVENTIONS, etc.
: IMPORTATION.
: MERCHANDISE MARKS.
: TRADE MARKS.

Commerce and Navigation.

1920, Feb. 11 ..	{ Great Britain Muscat }	{ Treaty prolonging Anglo-Muscat Treaty of March 19, 1891. Friendship, Commerce and Navigation }	1921, June 1 No. 118	{ V : 60
1920, Dec. 16 ..	{ U. S. A. Siam }	{ Treaty revising existing treaties. Peace and Amity, Commerce and Navigation }	1921, Sept. 8 No. 161	{ VI : 292
1921, April 18/21	{ Roumania Sweden }	{ Notes. Denunciation of Convention of Commerce and Navigation of March 3, 1910 }	1921, May 9 No. 110	{ IV : 266
1921, May 13/28	{ Sweden U. S. A. }	{ Orders. Mutual recognition of Inspection Certificates for Passengers Boats }	1921, July 30 No. 147	{ VI : 42

See also : AERIAL NAVIGATION.
: COMMERCE.
: PEACE AND AMITY, COMMERCE AND NAVIGATION.
: SHIPS, SHIPPING.

Communications.

See : NAVIGABLE WATERWAYS.
: RAILWAYS.
: TRANSIT.

Conciliation.

1920, March 26.	{ Chile Sweden }	{ Convention. Permanent Enquiry and Conciliation Commission . . . }	1921, May 10 No. 111	{ IV : 272

See also : ARBITRATION.
: PEACE : 1919, April 4.

Costa Rica.

Treaties, etc., with Foreign Powers, viz :—

1921, Jan. 19 ..	{ Guatemala Honduras Salvador }	{ Covenant of Union of Central America	1921, May 23 No. 113	{ V : 10

Court of International Justice, Permanent.

See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Dec. 13.

Credits.

See : DEBTS.

Cuba.

Treaties, etc., with Foreign Powers, viz :—

1920, June 4 ..	{ U. S. A. Great Britain etc., and Hungary }	{ Treaty of Peace Ratifications }	{ 1921, Aug. 24 No. 152 }	{ Not reproduced VI : 188

ALPHABETICAL INDEX (*continued*).**Czechoslovakia**Registration
Date and No. Vol. Page.

Treaties, etc., with Foreign Powers, viz :—

1920, June 4 ..	{ U. S. A. Great Britain etc. and Hungary }	{ Treaty of Peace Ratifications }	{ 1921, Aug. 24 No. 152 }	{ Not reproduced. VI : 188 }
1920, Aug. 14 ..	{ Serb-Croat- Slovene State }	Convention. Alliance	{ 1921, Aug. 30 No. 154 }	{ VI : 210 }
1921, Feb. 3 ..	Germany	{ Convention. Transfer of jurisdiction in territory of Hultschin . . . }	{ 1921, July 1 No. 132 }	{ V : 246 }
1921, April 23 ..	Roumania . . .	Convention. Defensive Alliance ..	{ 1921, Aug. 30 No. 155 }	{ VI : 216 }
1921, June 28- Sept. 7 }	Sweden	{ Notes. Exchange of Notifications concerning Insane Persons .. }	{ 1921, Oct. 31 No. 177 }	{ VII : 98 }

Danzig, Free City of

Treaties, etc., with Foreign Powers, viz :—

1920, Nov. 8 ..	Germany	{ Treaty. Regulation of Option Ques- tions }	{ 1922, Jan. 7 No. 199 }	{ VII : 324 }
1920, Nov. 9 ..	Poland. . . .	{ Convention. Execution of Art. 104 of Treaty of Versailles of June 28, 1919. General Relations . . . }	{ 1921, Aug. 25 No. 153 }	{ VI : 190 }

Debts.

1920, Aug. 3 ..	{ Austria France }	{ Convention. Settlement of Austrian debts to French nationals as provided for by Art. 248 of Treaty of St. Germain of Sept. 10, 1919 .. }	{ 1921, July 21 No. 141 }	{ V : 356 }
1920, Oct. 4 ..	{ Austria Belgium }	{ Convention. Settlement of Austrian debts to Belgian nationals as provided for by Art. 248 of Treaty of St. Germain of Sept. 10, 1919 .. }	{ 1921, July 21 No. 142 }	{ V : 372 }
1921, Feb. 7 ..	{ Austria France }	{ Agreement. Application to Alsatians and Lorrainers of Part X of Treaty of St. Germain of Sept. 10, 1919 .. }	{ 1921, April 28 No. 108 }	{ IV : 252 }

See also : CLAIMS.**Denmark.**

Treaties, etc., with Foreign Powers, viz :—

1920, <u>July 6</u> Aug. 20 }	Great Britain ..	{ Addl. Agreement to Agreement of Aug. 22/Sept. 14, 1903. Postal Parcels }	{ 1921, June 1 No. 122 }	{ V : 130 }
1921, Sept. 28, 1918 Jan. 21, 1921 }	Great Britain ..	Agreement. Wrecks	{ 1921, June 1 No. 125 }	{ V : 162 }
1921, July 14 ..	Great Britain ..	{ Agreement. Suppression of Capitula- tions in Egypt.. . . . }	{ 1921, Aug. 20 No. 151 }	{ VI : 182 }

Diplomatic Relations.

1920, May 11 ..	{ Netherlands Venezuela }	{ Treaty and Notes. Re-establishment of Diplomatic Relations . . . }	{ 1921, Oct. 26 No. 176 }	{ VII : 86 }

ALPHABETICAL INDEX (*continued*).**East Africa.**

Treaties, etc., concerning :

1921, March 15.	{ Great Britain Belgium	{ Convention. Belgian traffic through East Africa	1921, July 8 No. 138	} V : 320

See also : EXTRADITION : 1921, Jan. 10. (Treaty No. 193.)
: RHODESIA.
: TETE.

Economic Conventions, etc.

1920, Sept. 1 ..	{ Germany Austria	{ Economic Agreement.. .. .	1921, April 28 No. 107	} IV : 202

See also : COMMERCE.

Egypt.

See : CAPITULATIONS.

Emigration.

1921, July 1- Oct. 5	{ Great Britain .. France	{ Notes. Denunciation of Convention of July 1, 1861. Emigration of Labourers from India to the French Colonies	1921, Sept. 15 No. 166	} VI : 342

Enquiry and Conciliation Commission.

See : CONCILIATION.

Estonia.

Treaties, etc., with Foreign Powers, viz :—

1921, April 25..	Great Britain	{ Notes concerning Agreement of July 20, 1920. Commercial Relations ..	1921, June 1 No. 127	} V : 174

Extradition.

1872, May 14 ..	{ Great Britain Germany	{ Treaty. Extradition Renewed : June 25, 1920	1921, July 8 No. 135	} V : 304

1873, Dec. 3 ..	{ Great Britain Austria	{ Treaty. Extradition Renewed : Sept. 22, 1920	1921, July 8 No. 136	} V : 312

1901, June 6 ..	{ Great Britain Austria	{ Declaration amending Extradition Treaty of Dec. 3, 1873. Renewed : Sept. 22, 1920	1921, July 8 No. 136	} V : 312

1911, Aug. 17..	{ Great Britain Germany	{ Treaty. Extradition between certain British Protectorates and Germany. Renewed : June 25, 1920	1921, July 8 No. 135	} V : 304

1921, Jan. 10 ..	{ Great Britain Portugal	{ Treaty. Application of Extradition Convention of Oct. 17, 1892 to Extradition between territories of Portuguese Republic and certain British Protectorates	1921, Dec. 12 No. 193	} VII : 264

1921, Jan. 10 ..	{ Great Britain Portugal	{ Treaty. Application of Extradition Convention of Oct. 17, 1892, to Extradition between territories of Portuguese Republic and certain British-protected States in Malay Peninsular	1921, Dec. 12 No. 194	} VII : 272

Registration Date and No.	Vo	Page.

See : PEACE AND AMITY, COMMERCE AND NAVIGATION.

ALPHABETICAL INDEX (*continued*).**Frontiers.***See* : BOUNDARIES.Registration
Date and No. Vol. Page.**Gambia : British Protectorate.***See* : EXTRADITION : 1921, Jan. 10. (Treaty No. 193.)**General International Agreements.***See the separate Index of GENERAL INTERNATIONAL AGREEMENTS.***Germany.**

Note to :

1920, June 25..	{ From Great Britain	{ Renewal of certain Anglo-German Treaties, in accordance with Art. 289 of Treaty of Versailles of June 28, 1919	1921, July 8 No. 135	} V : 304

Treaties, etc., with Foreign Powers, viz :—

1872, May 14 ..	Great Britain ..	{ Treaty. Extradition. Renewed : June 25, 1920	1921, July 8 No. 135	} V : 304
1880, $\frac{\text{May } 20}{\text{June } 22}$ }	India	{ Agreement. Money Orders. Renewed : June 25, 1920	1921, July 8 No. 135	} V : 306
1894, Nov. 3/14	Great Britain ..	{ Agreement. Parcel Post. Renewed (with its subsequent mo- difications) : June 25, 1920 ..	1921, July 8 No. 135	} V : 304
1908, $\frac{\text{Jan. } 9}{\text{Feb. } 8}$ }	Great Britain ..	{ Agreement. Money Orders. Renewed : June 25, 1920	1921, July 8 No. 135	} V : 304-6
1911, Aug. 17..	Great Britain ..	{ Treaty. Extradition between certain British Protectorates and Germany. Renewed : June 25, 1920	1921, July 8 No. 135	} V : 304
1920, $\frac{\text{Jan. } 24}{\text{Feb. } 6}$ }	Great Britain ..	{ Notes. Money Orders. Method of settlement of accounts. Renewed : June 25, 1920	1921, July 8 No. 135	} V : 306
1920, $\frac{\text{Jan. } 24}{\text{Feb. } 6}$ }	Great Britain ..	{ Notes. Parcel Post. Method of sett- lement of accounts. Renewed : June 25, 1920	1921, July 8 No. 135	} V : 304
1920, June 1 ..	Hungary	Provl. Commercial Agreement	1921, Nov. 23 No. 187	} VII : 208
1920, Sept. 1 ..	Austria	Economic Agreement.. .. .	1921, April 28 No. 107	} IV : 202
1920, Nov. 8 ..	Danzig.	{ Treaty. Regulation of Option Ques- tions	1922, Jan. 7 No. 199	} VII : 324
1921, Jan. 20..	Poland.	Agreement. Upper-Silesian Plebiscite	1921, Aug. 31 No. 156	} VI : 222
1921, Feb. 3 ..	Czechoslovakia .	{ Convention. Transfer of jurisdiction in territory of Hultschin . ..	1921, July 1 No. 132	} V : 246
1921, Feb. 19 ..	Bulgaria	{ Notes. Commercial Relations. Re- sumption	1921, Aug. 31 No. 157	} VI : 228

ALPHABETICAL INDEX (*continued*).**Germany** (*continued*).

Germany (<i>continued</i>).		Registration Date and No.	Vol.	Page.
Treaties, etc., with Foreign Powers (<i>continued</i>) viz:—				
1921, April 10..	Poland.	{ Protocol. Application of Art. 268, paragraph <i>b</i> , of Treaty of Ver- sailles of June 28, 1919. (Import of Goods into Germany).. . . . }	1921, Aug. 31 No. 158	VI : 234
1921, May 6 ..	Russia (Soviet)..	Provl. Agreement. Prisoners of War	{ 1921, Aug. 31 No. 159 }	VI : 268
1921, June 3 ..	{ Saar Basin (Gov- erning Commis- sion).	{ Protocol. Application of Treaty of Versailles of June 28, 1919. Saar Basin Territory }	{ 1921, June 13 No. 129 }	V : 190

See also : SHIPS, SHIPPING.

Gold Coast : British Protectorate of Northern Territories of.

See : EXTRADITION : 1921, Jan. 10. (Treaty No. 193.)

Great Britain.

Notes from :

1920, June 25.. To Germany . . .	Renewal of certain Anglo-German Treaties, in accordance with Art. 289 of Treaty of Versailles of June 28, 1919	1921, July 8 No. 135	V : 304
1920, Sept. 22.. To Austria . . .	Renewal of certain Anglo-Austrian Treaties, in accordance with Art 241 of Treaty of St. Germain of Sept. 10, 1919	1921, July 8 No. 136	V : 310

Treaties, etc., with Foreign Powers, viz:—

1872, May 14 .. Germany . . .	Treaty. Extradition. Renewed : June 25, 1920. . . .	1921, July 8 No. 135	V : 304
1873, Dec. 3 .. Austria . . .	Treaty. Extradition. Renewed : Sept. 22, 1920 . . .	1921, July 8 No. 136	V : 312
1894, Nov. 3/14 Germany . . .	Agreement. Parcel Post. Renewed (with its subsequent modifications) : June 25, 1920	1921, July 8 No. 135	V : 304
1901, June 6 .. Austria . . .	Declaration amending Extradition Treaty of Dec. 3, 1873. Renewed : Sept. 22, 1920 . . .	1921, July 8 No. 136	V : 312
1908, Jan. 9 Feb. 8 } Germany . . .	Agreement. Money Orders. Renewed : June 25, 1920. . . .	1921, July 8 No. 135	V : 304
1911, Aug. 17 Germany . . .	Treaty. Extradition between certain British Protectorates and Germany. Renewed : June 25, 1920 . . .	1921, July 8 No. 135	V : 304
1917, June 25.. Liberia . . .	Suppl. Convention to Anglo-Liberian Convention of Jan. 21, 1911. Settlement of disputes between Sierra-Leone and Liberia . . .	1921, June 1 No. 115	V : 40
1919, April 4 .. Brazil.. . . .	Treaty. Peace Commission . . .	1921, June 1 No. 116	V : 46

ALPHABETICAL INDEX (*continued*).**Great Britain** (*continued*).Registration
Date and No. Vol. Page.Treaties, etc., with Foreign Powers (*continued*), viz. :—

1919, Sept. 25..	Italy	{ Agreement. Disposal of Austro-Hung- arian Merchant Ships }	1921, Sept. 15 No. 163	VI : 328
<i>See also</i> : 1919, Oct. 13/15. : 1921, June 1.				
1919, Oct. 13/15	Italy	{ Suppl. Agreement to Agreement of Sept. 25, 1919. Disposal of Austro- Hungarian Merchant Ships }	1921, Sept. 15 No. 163	VI : 330
<i>See also</i> : 1921, June 1.				
1919, Nov. 10/12	Japan . . .	{ Agreement. Disposal of German and Austro-Hungarian Merchant Ships }	1921, Sept. 15 No. 164	VI : 334
1919, Dec. 9 ..	{ U. S. A. France Italy Japan and Roumania }	Treaty. Minorities. General Relations	{ 1921, July 21 No. 140 }	V : 336
1920, Dec. 15, 1919 Jan. 10, 1920	France	Agreement. Telephone charges ..	{ 1921, June 1 No. 117 }	V : 54
1920, Jan. 24 Feb. 6	Germany	{ Notes. Money Orders. Method of settlement of accounts. Renewed : June 25, 1920 }	{ 1921, July 8 No. 135 }	V : 306
1920, Jan. 24 Feb. 6	Germany	{ Notes. Parcel Post. Method of sett- lement of accounts. Renewed : June 25, 1920 }	{ 1921, July 8 No. 135 }	V : 304
1920, Feb. 11..	Muscat.	{ Treaty prolonging Anglo-Muscat Trea- ty of March 19, 1891. Friendship, Commerce and Navigation }	{ 1921, June 1 No. 118 }	V : 60
1920, Feb. 4/28	Switzerland ..	{ Addl. Agreement to Agreement of July 12/20, 1896. Parcel Post .. }	{ 1921, July 28 No. 145 }	VI : 10
1920, March 21.	Persia . . .	{ Agreement modifying Commercial Convention of Feb. 9, 1903 }	{ 1921, April 19 No. 102 }	IV : 48
1920, March 3 April 2	Sweden	{ Addl. Agreement to Agreement of May 10/26, 1904. Postal Parcels .. }	{ 1921, June 1 No. 119 }	V : 64
1920, April 7 ..	Portugal	{ Agreement renewing Agreement of Aug. 28, 1913/July 4, 1914. Recruit- ment in Tete (Mozambique) of Native Labourers from Rhodesia }	{ 1921, July 8 No. 134 }	V : 298
1920, May 6 ..	Portugal	{ Agreement. Boundaries in South- East Africa }	{ 1921, April 19 No. 103 }	IV : 94
1920, June 4 ..	{ U. S. A. France etc., and Hungary }	{ Treaty of Peace Ratifications }	{ 1921, Aug. 24 No. 152 }	Not reproduced VI : 188
1920, April 26 June 23	China . . .	Agreement. Money Orders	{ 1921, June 1 No. 120 }	V : 84
1920, June 18 July 6	Norway	{ Addl. Agreement to Agreement of Sept. 8/18, 1900. Postal Parcels .. }	{ 1921, June 1 No. 121 }	V : 108

ALPHABETICAL INDEX (*continued*).**Great Britain** (*continued*).Treaties, etc., with Foreign Powers (*continued*), viz. :—

			Registration Date and No.	Vol.	Page.
1920, July 6 Aug. 20	Denmark	{ Addl. Agreement to Agreement of Aug. 22/Sept. 14, 1903. Postal Parcels }	1921, June 1 No. 122	V :	130
1920, Sept. 23 Oct. 5					
1920, Sept. 23 Oct. 5	Belgium	{ Agreement. Conveyance of Mails by Aeroplane }	1921, June 1 No. 123	V :	148
1920, Dec. 9 ..					
1920, Dec. 9 ..	Portugal	{ Agreement. Suppression of Capitula- tions in Egypt }	1921, Dec. 12 No. 192	VII :	258
1921, Jan. 10 ..					
1921, Jan. 10 ..	Portugal	{ Treaty. Application of Extradition Convention of Oct. 17, 1892 to Extradition between territories of Portuguese Republic and certain British Protectorates }	1921, Dec. 12 No. 193	VII :	264
1921, Jan. 10 ..					
1921, Jan. 10 ..	Portugal	{ Treaty. Application of Extradition Convention of Oct. 17, 1892 to Extradition between territories of Portuguese Republic and certain British-protected States in Malay Peninsular }	1921, Dec. 12 No. 194	VII :	272
1921, Dec. 8, 1920 Jan. 18, 1921					
1921, Dec. 8, 1920 Jan. 18, 1921	Netherlands	{ Agreement modifying Agreement of Feb. 13/March 13, 1899, modified by Agreement of May 24/30, 1905. Telegraphic Correspondence. Direct Cables }	1921, June 1 No. 124	V :	158
1921, Sept. 28, 1918 Jan. 21, 1921					
1921, Sept. 28, 1918 Jan. 21, 1921	Denmark	{ Agreement. Wrecks }	1921, June 1 No. 125	V :	162
1921, March 14.					
1921, March 14.	Bolivia.	{ Addl. Act to Convention of April 5, 1920. Prevention of False Indica- tions of Origin }	1921, July 8 No. 137	V :	316
1921, March 15.					
1921, March 15.	Belgium	{ Convention. Belgian traffic through East Africa. }	1921, July 8 No. 138	V :	320
1921, March 16					
1921, March 16	Russia (Soviet) ..	{ Commercial Agreement }	1921, April 19 No. 104	IV :	128
1921, March 22.					
1921, March 22.	Venezuela	{ Agreement. Claims of certain British subjects against Venezuela }	1921, June 1 No. 126	V :	170
1921, Feb. 17 April 7					
1921, Feb. 17 April 7	Argentina	{ Notes. Denunciation of Agreement of June 10, 1884. Packets of Patterns of Merchandise exchanged through the Post }	1921, Sept. 15 No. 165	VI :	338
1921, April 22..					
1921, April 22..	Norway	{ Agreement. Suppression of Capitula- tions in Egypt }	1921, May 28 No. 114	V :	34
1921, April 25..					
1921, April 25..	Esthonia	{ Notes concerning Agreement of July 20, 1920. Commercial Relations .. }	1921, June 1 No. 127	V :	174
1921, May 6 ..					
1921, May 6 ..	Portugal	{ Provl. Agreement. Aerial Navigation Suppl. Agreement and Note. Agree- ments of Sept. 25, 1919 and Oct. 13/15, 1919. Disposal of Austro-Hungarian and German Merchant Ships }	1921, June 7 No. 128	V :	180
1921, June 1 ..					
1921, June 1 ..	Italy	{ Suppl. Agreement and Note. Agree- ments of Sept. 25, 1919 and Oct. 13/15, 1919. Disposal of Austro-Hungarian and German Merchant Ships }	1921, Sept. 15 No. 163	VI :	324
1921, June 1 ..					

ALPHABETICAL INDEX (*continued*).**Great Britain** (*continued*).

		Registration Date and No.	Vol. Page.
Treaties, etc., with Foreign Powers, (<i>continued</i>), viz. :—			
1921, June 27/29	France	{ Notes confirming Agreements of April 22 and Dec. 14, 1920. Disposal of Enemy Tonnage.. .. . }	1921, July 29 } VI : 24 No. 146 }
1921, July 8 ..	Sweden	{ Agreement. Suppression of Capitula- tions in Egypt.. .. . }	1921, July 19 } V : 330 No. 139 }
1921, July 14..	Denmark	{ Agreement. Suppression of Capitula- tions in Egypt.. .. . }	1921, Aug. 20 } VI : 182 No. 151 }
1921, July 15..	Norway	Provl. Agreement. Aerial Navigation	{ 1921, Sept. 10 } VI : 308 No. 162 }
1921, July 21 14/27 }	Greece	{ Agreement. Exemption of Aircraft Crews from Passport and Visa Regulations in 1921 }	1921, Sept. 15 } VI : 348 No. 167 }
1921, Aug. 27	Peru	{ Agreement. Mineral Property "La Brea y Pariñas" }	1921, Dec. 12 } VII : 280 No. 195 }
1921, Aug. 29..	Sweden	{ Notes. Importation of Opium, Mor- phine and similar drugs from Great Britain into Sweden .. . }	1921, Sept. 6 } VI : 286 No. 160 }
1921, May 25- Sept. 21 }	Sweden	{ Notes. Exchange of Notifications concerning Insane Persons .. . }	1921, Nov. 11 } VII : 128 No. 181 }
1921, July 1- Oct. 5 }	France	{ Notes. Denunciation of Convention of July 1, 1861. Emigration of Labourers from India to the French Colonies }	1921, Sept. 15 } VI : 342 No. 166 }

See also : INDIA.

Greece.

Treaties, etc., with Foreign Powers, viz :—

1920, June 4 ..	{ U. S. A. Great Britain etc., and Hungary }	Treaty of Peace	1921, Aug. 24 } Not reproduced No. 152 }
1921, July 21 14/27 }	Great Britain ..	{ Agreement. Exemption of Aircraft Crews from Passport and Visa Regulations in 1921 }	1921, Sept. 15 } VI : 348 No. 167 }

Guatemala.

Treaties, etc., with Foreign Powers, viz :—

1921, Jan. 19 ..	{ Costa Rica Honduras Salvador }	Covenant of Union of Central America	{ 1921, May 23 } V : 10 No. 113 }

Health Conventions.

See : SANITARY CONVENTIONS.

Honduras.

Treaties, etc., with Foreign Powers, viz :—

1921, Jan. 19 ..	{ Costa Rica Guatemala Salvador }	Covenant of Union of Central America	{ 1921, May 23 } V : 10 No. 113 }

ALPHABETICAL INDEX (*continued*).**Hultschin.**Registration
Date and No. Vol. Page.

Convention concerning :

1921, Feb. 3 ..	{ Germany Czechoslovakia	{ Convention. Transfer of jurisdiction in territory of Hultschin	1921, July 1 No. 132	} V : 246

Hungary.

Treaties, etc., with Foreign Powers, viz :—

1920, Feb. 21/25	Switzerland ..	{ Notes prolonging Commercial Treaty of March 9, 1906 between Austro- Hungary and Switzerland	1921, Nov. 23 No. 189	} VII : 236

See also : 1921, March 16/22.

1920, June 1 ..	Germany	Provl. Commercial Agreement	{ 1921, Nov. 23 No. 187	} VII : 208

1920, June 4 ..	{ U. S. A. Great Britain etc.	{ Treaty of Peace Ratifications	{ 1921, Aug. 24 No. 152	} Not reproduced. VI : 188

1921, March 16/22	Switzerland ..	{ Notes modifying period required for denunciation of Commercial Treaty of March 9, 1906 between Austro- Hungary and Switzerland	1921, Nov. 23 No. 189	} VII : 236

See also : 1920, Feb. 21/25.

1921, Sept. 3 ..	Bulgaria	{ Notes. Commercial and Economic Relations	1921, Nov. 23 No. 188	} VII : 230

See also : SHIPS, SHIPPING.

Iceland.

Treaties, etc., with Foreign Powers, viz :—

1921, March 23.	Sweden	Declaration. Trade Marks.. ..	{ 1910, April 23 No. 105	} IV : 138

Immigration.

See : EMIGRATION.

Importation.

1921, April 10..	{ Germany Poland	{ Protocol. Application of Art. 268, paragraph b, of Treaty of Versailles of June 28, 1919 (Import of Goods into Germany).. .. .	1921, Aug. 31 No. 158	} VI : 234

1921, August 29	{ Great Britain Sweden	{ Notes. Importation of Opium, Mor- phine and similar drugs from Great Britain into Sweden	1921, Sept. 6 No. 160	} VI : 286

1921, Sept. 23- Nov. 13	{ Bulgaria Netherlands	{ Notes. Importation into Bulgaria of Goods coming from Netherlands ..	1921, Nov. 9 No. 178	} VII : 108

See also : COMMERCE.

India.

Notes concerning :

1921, July 1- Oct. 5	{ Great Britain France	{ Notes. Denunciation of Convention of July 1, 1861. Emigration of Labourers from India to the French Colonies	1921, Sept. 15 No. 166	} VI : 342

Treaties, etc., with Foreign Powers, viz :—

1880, May 20 June 22	{ Germany	{ Agreement. Money Orders. Renewed : June 25, 1920	{ 1921, July 8 No. 135	} V : 306

ALPHABETICAL INDEX (*continued*).**India** (*continued*).Registration
Date and No. Vol. Page.Treaties, etc., with Foreign Powers, (*continued*) viz. :—

1906, Dec. 27, 1905 Jan. 25, 1906	Austria	{ Arrangement. Money Orders. Renewed (with its subsequent modifications): Sept. 22, 1920	{ 1921, July 8 No. 136 }	V : 312
1913, Jan. 11 ..	Austria	{ Notes modifying Arrangement of Dec. 27/Jan. 25, 1906. Money Orders. Renewed : Sept. 22, 1920	{ 1921, July 8 No. 136 }	V : 312

Insane Persons.

1921, May 23 July 29	{ Finland Sweden	{ Notes. Exchange of Notifications concerning Insane Persons	{ 1921, Sept. 26 No. 168 }	VI : 354
1921, June 28- Sept. 7	{ Sweden Czechoslovakia	{ Notes. Exchange of Notifications concerning Insane Persons	{ 1921, Oct. 31 No. 177 }	VII : 98
1921, July 4 Sept. 20	{ Portugal Sweden	{ Notes. Exchange of Notifications concerning Insane Persons	{ 1921, Nov. 21 No. 183 }	VII : 144
1921, May 25- Sept. 21	{ Great Britain Sweden	{ Notes. Exchange of Notifications concerning Insane Persons	{ 1921, Nov. 11 No. 181 }	VII : 128
1921, May 27- Nov. 9	{ France Sweden	{ Notes. Exchange of Notifications concerning Insane Persons	{ 1921, Dec. 27 No. 197 }	VII : 304
1921, May 27- Nov. 29	{ Sweden Switzerland	{ Notes. Exchange of Notifications concerning Insane Persons	{ 1921, Dec. 27 No. 198 }	VII : 314

Inspection Certificates for Passenger Boats.

See : COMMERCE AND NAVIGATION.

Italy.

Treaties, etc., with Foreign Powers, viz. :—

1919, Sept. 25..	Great Britain ..	{ Agreement. Disposal of Austro-Hun- garian Merchant Ships	{ 1921, Sept. 15 No. 163 }	VI : 328
See also : 1919, Oct. 13/15. : 1921, June 1.				

1919, Sept. 30..	France	Treaty. Labour	{ 1921, July 2 No. 133 }	V : 280
1919, Oct. 13/15	Great Britain ..	{ Suppl. Agreement to Agreement of Sept. 25, 1919. Disposal of Austro- Hungarian Merchant Ships	{ 1921, Sept. 15 No. 163 }	VI : 330

See also : 1921, June 1.

1919, Dec. 9 ..	{ U. S. A. Great Britain France Japan and Roumania	Treaty. Minorities. General Relations	{ 1921, July 21 No. 140 }	V : 336
1920, June 4 ..	{ U. S. A. Great Britain etc., and Hungary	Treaty of Peace Ratifications	{ 1921, Aug. 24 No. 152 }	Not reproduced. VI : 188

ALPHABETICAL INDEX (*continued*).**Italy** (*continued*).Registration
Date and No. Vol. Page.Treaties, etc., with Foreign Powers (*continued*), viz. :—

1921, June 1 ..	Great Britain ..	{ Suppl. Agreement and Note. Agree- ments of Sept. 25, 1919 and Oct. 13/15, 1919. Disposal of Austro- Hungarian and German Merchant Ships }	1921, Sept. 15 No. 163 }	VI : 324
1921, April 22 June 4 }	Sweden	{ Notes renewing International Con- vention of Oct. 14, 1890, and relevant Acts. Railway Goods Traf- fic }	1921, Aug. 4 No. 148 }	VI : 48

Japan.

Treaties, etc., with Foreign Powers, viz. :—

1919, Nov. 10/12	Great Britain ..	{ Agreement. Disposal of German and Austro-Hungarian Merchant Ships }	1921, Sept. 15 No. 164 }	VI : 334
1919, Nov. 17..	Paraguay	Treaty. Commerce .. .	1921, Sept. 30 No. 169 }	VI : 368
<i>See also</i> : 1920, Nov. 29/30.				
1919, Dec. 9 ..	{ U. S. A. Great Britain France Italy and Roumania }	Treaty. Minorities. General Relations	1921, July 21 No. 140 }	V : 336
1920, June 4 ..	{ U. S. A. Great Britain etc., and Hungary }	Treaty of Peace .. . Ratifications .. .	1921, Aug. 24 No. 152 }	Not reproduced. VI : 188
1920, Nov. 29/30	Paraguay	{ Notes. Treaty of Commerce of Nov. 17, 1919 .. . }	1921, Sept. 30 No. 169 }	VI : 374

“La Brea y Pariñas.”

Agreement concerning : “

1921, Aug. 27..	{ Great Britain Peru }	{ Agreement. Mineral Property “La Brea y Pariñas” .. . }	1921, Dec. 12 No. 195 }	VII : 280

Labour, Labourers.

1919, Sept. 30..	{ France Italy }	Treaty. Labour .. .	1921, July 2 No. 133 }	V : 280
1920, April 7 ..	{ Great Britain Portugal }	{ Agreement renewing Agreement of Aug. 28, 1913/July 4, 1914. Recruitment in Tete (Mozambique) of Native Labourers from Rhodesia }	1921, July 8 No. 134 }	V : 298
1921, July 1- Oct. 5	{ Great Britain France }	{ Notes. Denunciation of Convention of July 1, 1861. Emigration of Labourers from India to the French Colonies .. . }	1921, Sept. 15 No. 166 }	VI : 342

Landreau Claim.*See* : CLAIMS.**Letters, etc., of Declared Value.***See* : POSTAL CONVENTIONS, etc.

ALPHABETICAL INDEX (*continued*).**Liberia.**

Treaties, etc., with Foreign Powers, viz :—

1917, June 25..	Great Britain ..	{ Suppl. Convention to Anglo-Liberian Convention of Jan. 21, 1911, Settlement of disputes between Sierra Leone and Liberia }	1921, June 1 No. 115	} V : 40

Lunatics.*See* : INSANE PERSONS.**Mails by Aeroplane.***See* : POSTAL CONVENTIONS, etc.**Malay Peninsula.***See* : MALAY STATES, FEDERATED.**Malay States, Federated.**

(Perak, Selangor, Negri Sembilan, and Pahang.)

1921, Jan. 10 ..	{ Great Britain Portugal	{ Treaty. Application of Extradition Convention of Oct. 17. 1892 to Extradition between territories of Portuguese Republic and certain British-protected States in Malay Peninsula }	1921, Dec. 12 No. 194	} VII : 272

Merchandise Marks.

1921, March 14..	{ Great Britain Bolivia	{ Addl. Act to Convention of April 5, 1920. Prevention of False Indica- tions of Origin }	1921, July 8 No. 137	} V : 316

See also : TRADE MARKS.**Merchant Ships.***See* : SHIPS, SHIPPING.**Mineral Property.***See* : PROPERTY.**Minorities.**

1919, Dec. 9 ..	{ U. S. A. Great Britain France Italy Japan and Roumania	{ Treaty. Minorities. General Relations	1921, July 21 No. 140	} V : 336

Money Orders.

1880, May 20 June 22	{ Germany India	{ Agreement. Money Orders. Renewed : June 25, 1920 }	1921, July 8 No. 135	} V : 306
1906, Dec. 27, 1905 Jan. 25, 1906	{ Austria India	{ Arrangement. Money Orders. Renewed (with its subsequent modifications) : Sept. 22, 1920.. }	1921, July 8 No. 136	} V : 312
1908, Jan. 9 Feb. 8	{ Great Britain Germany	{ Agreement. Money Orders. Renewed : June 25, 1920 }	1921, July 8 No. 135	} V : 304
1913, Jan. 11 ..	{ Austria India	{ Notes modifying Arrangement of Dec. 27/Jan. 25, 1906. Money Orders. Renewed : Sept. 22, 1920 }	1921, July 8 No. 136	} V : 312

ALPHABETICAL INDEX (*continued*).**Money Orders** (*continued*).

			Registration Date and No.	Vol.	Page.
1920, Jan. 24 Feb. 6	{ Great Britain Germany	{ Notes. Money Orders. Method of settlement of accounts. Renewed : June 25, 1920	{ 1921, July 8 No. 135	V :	306
1920, April 26 June 23	{ Great Britain China	{ Agreement. Money Orders.	{ 1921, June 1 No. 120	V :	84
1920, Nov. 30..	{ International Agreement	{ Money Orders.			

See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.

See also : POSTAL CONVENTIONS, etc.

Morphine.

See : OPIUM.

Mozambique.

See : TETE.

Muscat.

Treaties, etc., with Foreign Powers, viz :—

1920, Feb. 11 ..	Great Britain ..	{ Treaty prolonging Anglo-Muscat Trea- ty of March 18, 1891. Friendship, Commerce and Navigation	{ 1921, June 1 No. 118	V :	60

Navigable Waterways.

1921, April 20.. Convention and Statute on Regime of Navigable Waterways of International Concern.

See : GENERAL INTERNATIONAL AGREEMENTS : 1921, April 20.

1921, April 20.. Addl. Protocol to Convention of April 20, 1921 on Regime of Navigable Waterways of International Concern.

See : GENERAL INTERNATIONAL AGREEMENTS : 1921, April 20.

Navigation.

See : AERIAL NAVIGATION.

: COMMERCE AND NAVIGATION.

: NAVIGABLE WATERWAYS.

: PEACE AND AMITY, COMMERCE AND NAVIGATION.

: SHIPS, SHIPPING.

: WRECKS.

Negri Sembilan.

See : MALAY STATES, FEDERATED.

Netherlands.

Treaties, etc., with Foreign Powers, viz :—

1920, May 11 ..	Venezuela ..	{ Treaty and Notes. Re-establishment of Diplomatic Relations.. ..	{ 1921, Oct. 26 No. 176	VII :	86
1921, Dec. 8, 1920 Jan. 18, 1921	{ Great Britain ..	{ Agreement modifying Agreement of Feb. 13/March 13, 1899, modified by Agreement of May 24/30, 1905. Telegraphic Correspondence. Direct Cables	{ 1921, June 1 No. 124	V :	158

ALPHABETICAL INDEX (*continued*).**Netherlands** (*continued*).Registration
Date and No. Vol. Page.Treaties, etc., with Foreign Powers (*continued*), viz. :—

1921, March 19/24	Spain	{ Notes. Prolongation of Declaration of July 12, 1892 as modified by Declaration of Nov. 13, 1899. Commercial Relations }	1921, Nov. 9 No. 179	} VII : 116
1921, June 16/24	Spain	Notes. Commercial Relations	1921, Nov. 9 No. 180	} VII : 122
1921, Sept. 23- Nov. 13	Bulgaria	{ Notes. Importation into Bulgaria of goods coming from Netherlands . . }	1921, Nov. 9 No. 178	} VII : 108

Nicaragua.

Treaties, etc., with Foreign Powers, viz. :—

1920, June 4 . .	{ U. S. A. Great Britain etc., and Hungary }	Treaty of Peace	{ 1921, Aug. 24 No. 152 }	Not reproduced.
		Ratifications		VI : 188

Nigeria : British Protectorate.

See : EXTRADITION : 1921, Jan. 10. (Treaty No. 193.)

Northern Rhodesia : British Protectorate.

See : EXTRADITION : 1921, Jan. 10. (Treaty No. 193.)

See also : RHODESIA.

Norway.

Treaties, etc., with Foreign Powers, viz. :—

1920, June 18 July 6	{ Great Britain . . }	{ Addl. Agreement to Agreement of Sept. 8/18, 1900. Postal Parcels . . }	1921, June 1 No. 121	} V : 108
1921, Jan. 11 Feb. 11	{ U. S. A. . . . }	Convention. Parcel Post	{ 1921, June 18 No. 130 }	} V : 218
1921, April 22 . .	Great Britain . .	{ Agreement. Suppression of Capitula- tions in Egypt }	1921, May 28 No. 114	} V : 34
1921, July 15 . .	Great Britain . .	Provl. Agreement. Aerial Navigation	{ 1921, Sept. 10 No. 162 }	} VI : 308
1921, Sept. 2 . .	Russia (Soviet) . .	Preliminary Agreement. Commerce . .	{ 1921, Dec. 19 No. 196 }	} VII : 294

Nyasaland : British Protectorate.

See : EXTRADITION : 1921, Jan. 10. (Treaty No. 193.)

Opium.

1921, Aug. 29	{ Great Britain Sweden }	{ Notes. Importation of Opium, Mor- phine and similar drugs from Great Britain into Sweden }	1921, Sept. 6 No. 160	} VI : 286

Option Questions.

1920, Nov. 8 . .	{ Germany Danzig }	{ Treaty. Regulation of Option Ques- tions }	1922, Jan. 7 No. 199	} VII : 324

Pahang.

See : MALAY STATES, FEDERATED.

ALPHABETICAL INDEX (*continued*).**Panama.**

Treaties, etc., with Foreign Powers, viz :—

			Registration Date and No.	Vol.	Page.
1920, June 4 ..	{ U. S. A. Great Britain etc., and Hungary }	{ Treaty of Peace	{ 1921, Aug. 24 No. 152 }		Not reproduced.
		{ Ratifications		VI :	188

Paraguay.

Treaties, etc., with Foreign Powers, viz :—

1919, Nov. 17..	Japan	Treaty. Commerce	{ 1921, Sept. 30 No. 169 }	VI :	368
<i>See also</i> : 1920, Nov. 29/30.					
1920, Nov. 29/30	Japan	{ Notes. Treaty of Commerce of Nov. 17, 1919 }	{ 1921, Sept. 30 No. 169 }	VI :	374

Parcel Post.

1894, Nov. 3/14	{ Great Britain Germany }	{ Agreement. Parcel Post. Renewed (with its subsequent mo- difications) : June 25, 1920 .. }	{ 1921, July 8 No. 135 }	V :	304
1920, Jan. 24 Feb. 6	{ Great Britain Germany }	{ Notes. Parcel Post. Method of settle- ment of accounts. Renewed : June 25, 1920 .. . }	{ 1921, July 8 No. 135 }	V :	304
1920, Feb. 4/28	{ Great Britain Switzerland }	{ Addl. Agreement to Agreement of July 12/20, 1896. Parcel Post .. }	{ 1921, July 28 No. 145 }	VI :	10
1920, March 3 April 2	{ Great Britain Sweden }	{ Addl. Agreement to Agreement of May 10/26, 1904. Postal Parcels .. }	{ 1921, June 1 No. 119 }	V :	64
1920, June 18 July 6	{ Great Britain Norway }	{ Addl. Agreement to Agreement of Sept. 8/18, 1900. Postal Parcels .. }	{ 1921, June 1 No. 121 }	V :	108
1920, July 6 Aug. 20	{ Great Britain Denmark }	{ Addl. Agreement to Agreement of Aug. 22/ Sept. 14, 1903. Postal Parcels }	{ 1921, June 1 No. 122 }	V :	130
1920, Nov. 30..	{ International Convention }	{ Parcel Post.			

See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.

1921, Jan. 11 Feb. 11	{ U. S. A. Norway }	{ Convention. Parcel Post }	{ 1921, June 18 No. 130 }	V :	218

See also : POSTAL CONVENTIONS, etc.**Passports.**

1921, July 21 14/27	{ Great Britain Greece }	{ Agreement. Exemption of Aircraft Crews from Passport and Visa Regulations in 1921 }	{ 1921, Sept. 15 No. 167 }	VI :	348

Patterns of Merchandize exchanged though the Post.*See* : POSTAL CONVENTIONS, etc.**Peace.**

1919, April 4 ..	{ Great Britain Brazil }	{ Treaty. Peace Commission }	{ 1921, June 1 No. 116 }	V :	46
1920, June 4 ..	{ U. S. A. Great Britain etc., and Hungary }	{ Treaty of Peace Ratifications }	{ 1921, Aug. 24 No. 152 }		Not reproduced. VI : 188

ALPHABETICAL INDEX (*continued*).

		Registration Date and No.	Vol. Page.
Peace (<i>continued</i>).			
1920, Oct. 12 ..	{ Poland Russia (Soviet) Ukraine (Soviet) }	Preliminary Treaty and Protocol. Peace and Armistice conditions ..	{ 1921, April 11 No. 101 } IV : 8
1921, March 18.	{ Poland Russia (Soviet) Ukraine (Soviet) }	Treaty of Peace	{ 1921, Aug. 12 No. 149 } VI : 52
1921, Aug. 24 ..	{ U. S. A. Austria }	Treaty of Peace	{ 1921, Nov. 22 No. 184 } VII : 156
<i>See also</i> : ARBITRATION.			
: CONCILIATION.			
: PEACE AND AMITY, COMMERCE AND NAVIGATION.			

Peace and Amity, Commerce and Navigation.

1920, Feb. 11 ..	{ Great Britain Muscat }	Treaty prolonging Anglo-Muscat Treaty of March 19, 1891. Friendship, Commerce and Navigation	{ 1921, June 1 No. 118 } V : 60
1920, Dec. 16 ..	{ U. S. A. Siam }	Treaty revising existing treaties. Peace and Amity, Commerce and Navigation	{ 1921, Sept. 8 No. 161 } VI : 292
<i>See also</i> : COMMERCE.			
: COMMERCE AND NAVIGATION.			
: PEACE.			
: SHIPS, SHIPPING.			

Perak.

See : MALAY STATES, FEDERATED.

Permanent Court of International Justice.

See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Dec. 13.

Persia.

Treaties, etc., with Foreign Powers, viz :—

1920, March 21.	Great Britain	{ Agreement modifying Commercial Convention of Feb. 9, 1903 .. . }	{ 1921, April 19 No. 102 } IV : 48

Persons of Unsound Mind.

See : INSANE PERSONS.

Peru.

Treaties, etc., with Foreign Powers, viz :—

1921, May 21 ..	U. S. A.	{ Protocol. Arbitration of Landreau Claim against Peru }	{ 1921, Aug. 19 No. 150 } VI : 172
1921, Aug. 27..	Great Britain ..	{ Agreement. Mineral Property « La Brea y Pariñas » }	{ 1921, Dec. 12 No. 195 } VII : 280

Plebiscite.

See : UPPER SILESIA.

Poland.

Treaties, etc., with Foreign Powers, viz :—

1920, Jan. 9 ..	Austria	{ Agreement concerning conclusion of a Convention regulating treatment of their respective nationals as regards Property owned in territory of other party. Levy on Capital ..	{ 1921, Nov. 23 No. 185 } VII : 164

ALPHABETICAL INDEX (*continued*).**Poland** (*continued*).

			Registration Date and No.	Vol. No.	Page.
Treaties, etc., with Foreign Powers (<i>continued</i>), viz. :—					
1920, June 4 ..	{ U. S. A. Great Britain etc., and Hungary }	Treaty of Peace	{ 1921, Aug. 24 No. 152 }	{ Not reproduced VI : 188 }	
		Ratifications			
1920, Oct. 12 ..	{ Russia (Soviet) Ukrainia (Soviet) }	Preliminary Treaty and Protocol. Peace and Armistice conditions ..	{ 1921, April 11 No. 101 }	{ IV : 8 }	
1920, Nov. 9 ..	{ Danzig (Free City) }	Convention. Execution of Art. 104 of Treaty of Versailles of June 28, 1919. General Relations	{ 1921, Aug. 25 No. 153 }	{ VI : 190 }	
1921, Jan. 8 ..	Austria	Suppl. Agreement to Convention of March 17, 1920. Exchange of Goods	{ 1921, Sept. 23 No. 186 }	{ VII : 182 }	
1921, Jan. 20 ..	Germany	Agreement. Upper-Silesian Plebiscite	{ 1921, Aug. 31 No. 156 }	{ VI : 222 }	
1921, Feb. 24 ..	{ Russia (Soviet) Ukrainia (Soviet) }	Convention. Repatriation	{ 1921, April 25 No. 106 }	{ IV : 142 }	
1921, March 3 ..	Roumania	Convention. Defensive Alliance ..	{ 1921, Oct. 24 No. 175 }	{ VII : 78 }	
1921, March 18.	{ Russia (Soviet) Ukrainia (Soviet) }	Treaty of Peace	{ 1921, Aug. 12 No. 149 }	{ VI : 52 }	
1921, April 10..	Germany	Protocol. Application of Art. 268, paragraph <i>b</i> , of Treaty of Versailles of June 28, 1919 (Import of Goods into Germany)	{ 1921, Aug. 31 No. 158 }	{ VI : 234 }	

Portugal.

Treaties, etc., with Foreign Powers, viz. :—

1920, April 7 ..	Great Britain ..	Agreement renewing Agreement of Aug. 28, 1913/July 4, 1914. Recruit- ment in Tete (Mozambique) of Native Labourers from Rhodesia..	{ 1921, July 8 No. 134 }	{ V : 298 }	
1920, May 6 ..	Great Britain ..	Agreement. Boundaries in South-East Africa	{ 1921, April 19 No. 103 }	{ IV : 94 }	
1920, June 4 ..	{ U. S. A. Great Britain etc., and Hungary }	Treaty of Peace	{ 1921, Aug. 24 No. 152 }	{ Not reproduced VI : 188 }	
		Ratifications			
1920, Sept. 14..	U. S. A.	Agreement extending Arbitration Con- vention of April 6, 1908.. . . .	{ 1921, Dec. 12 No. 191 }	{ VII : 254 }	
1920, Dec. 9 ..	Great Britain ..	Agreement. Suppression of Capitula- tions in Egypt	{ 1921, Dec. 12 No. 192 }	{ VII : 258 }	
1921, Jan. 10..	Great Britain ..	Treaty. Application of Extradition Convention of Oct. 17, 1892, to Extradition between territories of Portuguese Republic and certain British Protectorates	{ 1921, Dec. 12 No. 193 }	{ VII : 264 }	
1921, Jan. 10..	Great Britain ..	Treaty. Application of Extradition Convention of Oct. 17, 1892, to Extradition between territories of Portuguese Republic and certain British-protected States in Malay Peninsula	{ 1921, Dec. 12 No. 194 }	{ VII : 272 }	

Portugal (continued).

Treaties, etc., with Foreign Powers (*continued*), viz. :—

Postal Conventions, etc.

1906, May 26 .. Universal Postal Convention.

See : GENERAL INTERNATIONAL AGREEMENTS : 1906, May 26.

1920, Nov. 30.. Universal Postal Convention.

See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.

1920, Nov. 30.. { International Agreement } Letters, etc. Declared Value.

See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.

1920, Nov. 30.. { International Agreement } Payment on Delivery.

See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.

1920, Nov. 30.. { International Agreement } Postal Subscriptions to Newspapers, etc.

See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.

1920, Nov. 30.. { International Agreement } Postal Cheques.

See : GENERAL INTERNATIONAL AGREEMENTS : 1920, Nov. 30.

1921, Feb. 17	{ Great Britain Argentine	{ Notes. Denunciation of Agreement of June 10, 1884. Packets of Patterns of Merchandise exchanged through the Post	1921, Sept. 15	{ VI : 338
April 7			No. 165	

See also : MONEY ORDERS.
: PARCEL POST.

Post Office Orders.

See : MONEY ORDERS.

Prisoners of War.

1921, May 6 .. { Germany
Russia (Soviet) } Provl. Agreement. Prisoners of War { 1921, Aug. 31
No. 159 } VI : 268

See also : REPATRIATION.

Property.

1920, Jan. 29 .. { Austria Poland	{ Agreement concerning conclusion of a Convention regulating treatment of their respective nationals as regards Property owned in territory of other party. Levy on Capital ..	1921, Nov. 23 No. 185 } VII : 164

1921, August 27	{ Great Britain Peru	{ Agreement. Mineral Property "La Brea y Paríñas"	{ 1921, Dec. 12 No. 195	{ VII : 280

ALPHABETICAL INDEX (*continued*).**Railways.**

			Registration Date and No.	Vol.	Page.
1921, April 22	{ Italy Sweden }	{ Notes renewing International Convention of Oct. 14, 1890, and relevant Acts. Railway Goods Traffic }	1921, Aug. 4 No. 148	VI :	48
June 4					
1921, Nov. 21/25	{ Roumania Sweden }	{ Notes renewing International Convention of Oct. 14, 1890 and relevant Acts. Railway Goods Traffic .. }	1921, Dec. 3 No. 190	VII :	248

See also : TRANSIT.

Recruitment of Labourers.

See : LABOUR, LABOURERS.

Repatriation.

1921, Feb. 24 ..	{ Poland Russia (Soviet) Ukrainia (Soviet) }	Convention. Repatriation	{ 1921, April 25 No. 106 }	IV :	142

See also : PRISONERS OF WAR.

Rhodesia.

Agreement concerning :

1920, April 7 ..	{ Great Britain Portugal }	{ Agreement renewing Agreement of Aug. 28, 1913/July 4, 1914. Recruitment in Tete (Mozambique) of Native Labourers from Rhodesia.. }	{ 1921, July 8 No. 134 }	V :	298

See also : NORTHERN RHODESIA.
: SOUTHERN RHODESIA.

Rhodesia, Northern.

See : NORTHERN RHODESIA.

Rhodesia, Southern.

See : SOUTHERN RHODESIA.

Roumania.

Treaties, etc., with Foreign Powers, viz :—

1919, Dec. 9 ..	{ U. S. A. Great Britain France Italy Japan }	Treaty. Minorities. General Relations	{ 1921, July 21 No. 140 }	V :	336
1920, June 4 ..	{ U. S. A. Great Britain etc., and Hungary }	Treaty of Peace Ratifications	{ 1921, Aug. 24 No. 152 }	Not reproduced VI :	188
1921, March 3..	Poland	Convention. Defensive Alliance ..	{ 1921, Oct. 24 No. 175 }		
1921, April 18/21	Sweden	{ Notes. Denunciation of Convention of Commerce and Navigation of March 3, 1910 }	{ 1921, May 9 No. 110 }	IV :	266
1921, April 23..	Czechoslovakia	Convention. Defensive Alliance ..	{ 1921, Aug. 30 No. 155 }	VI :	216
1921, Nov. 21/25	Sweden	{ Notes renewing International Convention of Oct. 14, 1890, and relevant Acts. Railway Goods Traffic. }	{ 1921, Dec. 3 No. 190 }	VII :	248

ALPHABETICAL INDEX (*continued*).**Russia (Soviet).**

		Registration Date and No.	Vol.	Page.
Treaties, etc., with Foreign Powers, viz :—				
1920, Oct. 12 ..	{ Poland Ukrainia (Soviet)	{ Preliminary Treaty. and Protocol. Peace and Armistice conditions ..	{ 1921, April 11 No. 101	{ IV : 8
1921, Feb. 24 ..	{ Poland Ukrainia (Soviet)	{ Convention. Repatriation	{ 1921, April 25 No. 106	{ IV : 142
1921, March 16.	Great Britain ..	Commercial Agreement	{ 1921, April 19 No. 104	{ IV : 128
1921, March 18.	{ Poland Ukrainia (Soviet)	{ Treaty of Peace	{ 1921, Aug. 12 No. 149	{ VI : 52
1921, May 6 ..	Germany	Provl. Agreement. Prisoners of War	{ 1921, Aug. 31 No. 159	{ VI : 268
1921, Sept. 2 ..	Norway	Preliminary Agreement. Commerce..	{ 1921, Dec. 19 No. 196	{ VII : 294

Saar Basin (Governing Commission).

Treaties, etc., with Foreign Powers, viz :—

1921, June 3 ..	Germany	{ Protocol. Application of Treaty of Versailles of June 28, 1919. Saar Basin Territory	{ 1921, June 13 No. 129	{ V : 190

Salvador.

Treaties, etc., with Foreign Powers, viz :—

1921, Jan. 19 ..	{ Costa Rica Guatemala Honduras	{ Covenant of Union of Central America	{ 1921, May 23 No. 113	{ V : 10

Sanitary Conventions, etc.

1912, Jan. 17 .. International Sanitary Convention.

See : GENERAL INTERNATIONAL AGREEMENTS : 1912, January 17.

1914, April. 21 .. International Sanitary Convention.

See : GENERAL INTERNATIONAL AGREEMENTS : 1914, April 21.**Selangor.***See* : MALAY STATES, FEDERATED.**Serb-Croat-Slovene State.**

Treaties, etc., with Foreign Powers, viz :—

1920, June 4 ..	{ U. S. A. Great Britain etc., and Hungary	{ Treaty of Peace Ratifications	{ 1921, Aug. 24 No. 152	{ Not reproduced. VI : 188
1920, Aug. 14 ..	Czechoslovakia	Convention. Alliance	{ 1921, Aug. 30 No. 154	{ VI : 210

Service des Recouvrements.*See* : POSTAL CONVENTIONS, etc. (Payment on Delivery.)**Ships, Shipping.**

1919, Sept. 25..	{ Great Britain Italy	{ Agreement. Disposal of Austro-Hun- garian Merchant Ships	{ 1921, Sept. 15 No. 163	{ VI : 328

See also : 1919, Oct. 13/15.

: 1921, June 1.

ALPHABETICAL INDEX (*continued*).**Ships, Shipping** (*continued*).

			Registration Date and No.	Vol.	Page.
1919, Oct. 13/15	{ Great Britain Italy	{ Suppl. Agreement to Agreement of Sept. 25, 1919. Disposal of Austro- Hungarian Merchant Ships	1921, Sept. 15 No. 163	VI	: 330
<i>See also</i> : 1921, June 1.					
1919, Nov. 10/12	{ Great Britain Japan	{ Agreement. Disposal of German and Austro-Hungarian Merchant Ships	1921, Sept. 15 No. 164	VI	: 334
1921, June 1 . .	{ Great Britain Italy	{ Suppl. Agreement and Note. Agree- ments of Sept. 25, 1919 and Oct. 13/15, 1919. Disposal of Austro- Hungarian and German Merchant Ships	1921, Sept. 15 No. 163	VI	: 324
1921, June 27/29	{ Great Britain France	{ Notes confirming Agreements of April 22 and Dec. 14, 1920. Disposal of Enemy Tonnage	1921, July 29 No. 146	VI	: 24

Shipwrecks.*See* : WRECKS.**Siam.**

Treaties, etc., with Foreign Powers, viz :—

1920, June 4 . .	{ U. S. A. Great Britain etc., and Hungary	{ Treaty of Peace Ratifications	1921, Aug. 24 No. 152	{ Not reproduced. VI : 188	
1920, Dec. 16 . .	U. S. A.	{ Treaty revising existing treaties. Peace and Amity, Commerce and Navigation	1921, Sept. 8 No. 161	{ VI : 292	

Sierra Leone.

Convention concerning :

1917, June 25 . .	{ Great Britain Liberia	{ Suppl. Convention to Anglo-Liberian Convention of Jan. 21, 1911. Settlement of disputes between Sierra Leone and Liberia	1921, June 1 No. 115	{ V : 40	

See also : EXTRADITION : 1921, Jan. 10. (Treaty No. 193.)**Silesia, Upper.***See* : UPPER SILESIA.**Somaliland: British Protectorate.***See* : EXTRADITION : 1921, Jan. 10. (Treaty No. 193.)**South-East Africa.**

Treaties, etc., concerning :

1920, May 6 . .	{ Great Britain Portugal	{ Agreement. Boundaries in South- East Africa	1921, April 19 No. 103	{ IV : 94	

Southern Rhodesia: British Protectorate.*See* : EXTRADITION : 1921, Jan. 10. (Treaty No. 193.)**Spain.**

Treaties, etc., with Foreign Powers, viz :—

1921, March 17/18	{ Sweden	{ Notes renewing Commercial Conven- tion of June 27, 1892	1921, May 6 No. 109	{ IV : 260	

ALPHABETICAL INDEX (*continued*).Spain (*continued*).Registration
Date and No. Vol. Page.Treaties, etc., with Foreign Powers (*continued*), viz :—

1921, March 19/24	} Netherlands ..	{ Notes. Prolongation of Declaration of July 12, 1892 as modified by Declaration of Nov. 13, 1899. Commercial Relations	1921, Nov. 9 No. 179	} VII : 116
1921, June 19/20	Sweden	{ Notes. Commercial Relations. Establishment of a <i>modus vivendi</i>	1921, July 22 No. 143	} V : 388
1921, June 16/24	Netherlands ..	Notes. Commercial Relations	1921, Nov. 9 No. 180	} VII : 122

Swaziland : British Protectorate.

See : EXTRADITION : 1921, Jan. 10. (Treaty No. 193.)

Sweden.

Treaties, etc., with Foreign Powers, viz :—

1920, March 26.	Chile	{ Convention. Permanent Enquiry and Conciliation Commission	1921, May 10 No. 111	} IV : 272
1920, <u>March 3</u> <u>April 2</u>	} Great Britain . .	{ Addl. Agreement to Agreement of May 10/26, 1904. Postal Parcels..	1921, June 1 No. 119	} V : 64
1921, March 17/18	} Spain	{ Notes renewing Commercial Con- vention of June 27, 1892	1921, May 6 No. 109	} IV : 260
1921, March 23.	Iceland	Declaration. Trade Marks	{ 1921, April 23 No. 105	} IV : 138
1921, April 14..	Bulgaria	{ Notes. Economic and Commercial Relations. Establishment of Régime of most favoured nation clause . .	1921, June 20 No. 131	} V : 240
1921, April 18/21	Roumania . .	{ Notes. Denunciation of Convention of Commerce and Navigation of March 3, 1910	1921, May 9 No. 110	
1921, May 13/28	U. S. A. . . .	{ Orders. Mutual recognition of Inspec- tion Certificates for Passenger Boats	1921, July 30 No. 147	} VI : 42
1921, <u>April 22</u> <u>June 4</u>	} Italy	{ Notes renewing International Con- vention of Oct. 14, 1890 and relevant Acts. Railway Goods Traffic	1921, Aug. 4 No. 148	} VI : 48
1921, June 19/20	Spain	{ Notes. Commercial Relations. Establishment of a <i>modus vivendi</i>	1921, July 22 No. 143	} V : 388
1921, July 8 . .	Great Britain . .	{ Agreement. Suppression of Capitulat- ions in Egypt	1921, July 19 No. 139	} V : 330
1921, <u>May 23</u> <u>July 29</u>	} Finland	{ Notes. Exchange of Notifications concerning Insane Persons	1921, Sept. 26 No. 168	} VI : 354
1921, August 29	Great Britain . .	{ Notes. Importation of Opium, Mor- phine and similar drugs from Great Britain into Sweden	1921, Sept. 6 No. 160	} VI : 286
1921, June 28- Sept. 7	Czechoslovakia	{ Notes. Exchange of Notifications concerning Insane Persons	1921, Oct. 31 No. 177	} VII : 98
1921, <u>July 4</u> <u>Sept. 20</u>	} Portugal	{ Notes. Exchange of Notifications concerning Insane Persons	1921, Nov. 21 No. 183	} VII : 144

ALPHABETICAL INDEX (*continued*).**Sweden** (*continued*).Registration
Date and No. Vol. Page.Treaties, etc., with Foreign Powers (*continued*), viz :—

1921, May 25- Sept. 21	Great Britain	{ Notes. Exchange of Notifications concerning Insane Persons }	1921, Nov. 11 No. 181	} VII : 128
1921, Sept. 30..	Bulgaria	{ Notes. Commercial and Economic Relations }	1921, Nov. 16 No. 182	} VII : 138
1921, May 27- Nov. 9	France	{ Notes. Exchange of Notifications concerning Insane Persons }	1921, Dec. 27 No. 197	} VII : 304
1921, Nov. 21/25	Roumania . . .	{ Notes renewing International Con- vention of Oct. 14, 1890, and relevant Acts. Railway Goods Traffic }	1921, Dec. 3 No. 190	} VII : 248
1921, May 27- Nov. 29	Switzerland ..	{ Notes. Exchange of Notifications concerning Insane Persons }	1921, Dec. 27 No. 198	} VII : 314

Switzerland.

Treaties, etc., with Foreign Powers, viz :—

1920, Feb. 21/25	Hungary	{ Notes prolonging Commercial Treaty of March 9, 1906 between Austro- Hungary and Switzerland }	1921, Nov. 23 No. 189	} VII : 236
<i>See also</i> : 1921, March 16/22.				
1920, Feb. 4/28	Great Britain ..	{ Addl. Agreement to Agreement of July 12/20, 1896. Parcel Post .. }	1921, July 28 No. 145	} VI : 10
1921, March 16/22	Hungary	{ Notes modifying Period required for Denunciation of Commercial Treaty of March 9, 1906 between Austro- Hungary and Switzerland }	1921, Nov. 23 No. 189	} VII : 236
<i>See also</i> : 1920, Feb. 21/25.				
1921, May 27- Nov. 29	Sweden	{ Notes. Exchange of Notifications concerning Insane Persons }	1921, Dec. 27 No. 198	} VII : 314

Taxation.

1920, Jan. 9 ..	{ Austria Poland	{ Agreement concerning conclusion of a Convention regulating treatment of their respective nationals as regards Property owned in territory of other party. Levy on Capital .. }	1921, Nov. 23 No. 185	} VII : 164

Telegraphs and Telephones.

1920, Dec. 15, 1919 Jan. 10, 1920	{ Great Britain France	{ Agreement. Telephone charges .. }	1921, June 1 No. 117	} V : 54
1921, Dec. 8, 1920 Jan. 18, 1921	{ Great Britain Netherlands	{ Agreement modifying Agreement of Feb. 13/March 13, 1899, modified by Agreement of May 24/30, 1905. Telegraphic Correspondence. Direct Cables }	1921, June 1 No. 124	} V : 158

Telephones.*See* : TELEGRAPHS AND TELEPHONES.**Tete.**

Agreement concerning :

1920, April 7 ..	{ Great Britain Portugal	{ Agreement renewing Agreement of Aug. 28, 1913/July 4, 1914. Recruit- ment in Tete (Mozambique) of Native Labourers from Rhodesia.. }	1921, July 8 No. 134	} V : 298

ALPHABETICAL INDEX (*continued*).**Tonnage.**

See : SHIPS, SHIPPING.

Trade.

See : COMMERCE.

See also : TRADE MARKS.

Trade Marks.

1921, March 23. { Sweden } Declaration. Trade Marks { 1921, April 23 } IV: 138
 { Iceland } { No. 105 }

See also : MERCHANDISE MARKS.

Transit.

1921, March 15. { Great Britain } { Convention. Belgian traffic through } 1921, July 8 } V: 320
 { Belgium } { East Africa } { No. 138 }

1921, April 10.. Convention and Statute on Freedom of Transit.

See : GENERAL INTERNATIONAL AGREEMENTS : 1921, April 20.

See also : RAILWAYS.

Transport.

See : RAILWAYS.

: TRANSIT.

Uganda: British Protectorate.

See : EXTRADITION : 1921, Jan. 10. (Treaty No. 193.)

Ukrainia (Soviet.)

Treaties, etc., with Foreign Powers, viz :—

1920, Oct. 12 .. { Poland } Preliminary Treaty and Protocol. } 1921, April 11 } IV: 8
 { Russia (Soviet) } Peace and Armistice conditions .. } { No. 101 }

1921, Feb. 24.. { Poland } Convention. Repatriation { 1921, April 25 } IV: 142
 { Russia (Soviet) } { No. 106 }

1921, March 18. { Poland } Treaty of Peace } 1921, Aug. 12 } VI: 52
 { Russia (Soviet) } { No. 149 }

United States of America.

Treaties, etc., with Foreign Powers, viz :—

1919, Dec. 9 .. { Great Britain }
 { France }
 { Italy } Treaty. Minorities. General Relations { 1921, July 21 } V: 336
 { Japan }
 { and }
 { Roumania }

1920, June 4 .. { Great Britain }
 { France } Treaty of Peace { 1921, Aug. 24 } Not reproduced
 { etc., and } { No. 152 }
 { Hungary } Ratifications VI: 188

1920, Sept. 14.. Portugal { Agreement extending Arbitration } 1921, Dec. 12 } VII: 254
 { Convention of April 6, 1908 .. } { No. 191 }

1920, Dec. 16 .. Siam . . . { Treaty revising existing treaties. } 1921, Sept. 8 } VI: 292
 { Peace and Amity, Commerce and } { No. 161 }
 { Navigation }

ALPHABETICAL INDEX (*continued*).**United States of America.** (*continued*).Registration
Date and No. Vol. Page.Treaties, etc., with Foreign Powers (*continued*), viz.:—

1921, Jan. 11 Feb. 11	} Norway	 Convention. Parcel Post.	{ 1921, June 18 No. 130	V : 218
1921, May 21	.. Peru	 { Protocol. Arbitration of Landreau Claim against Peru	{ 1921, Aug. 19 No. 150	VI : 172
1921, May 13/28	Sweden	 { Orders. Mutual recognition of Inspec- tion Certificates for Passengers Boats	{ 1921, July 30 No. 147	VI : 42
1921, August 24	Austria	 Treaty of Peace	{ 1921, Nov. 22 No. 184	VII : 156

Upper Silesia.

Agreement concerning :

1921, Jan. 20	.. { Germany Poland	} Agreement. Upper-Silesian Plebiscite	{ 1921, Aug. 31 No. 156	VI : 222

Venezuela.

Treaties, etc., with Foreign Powers, viz :—

1920, May 11	.. Netherlands	.. { Treaty and Notes. Re-establishment of Diplomatic Relations	{ 1921, Oct. 26 No. 176	VII : 86
1921, March 22	Great Britain	.. { Agreement. Claims of certain British subjects against Venezuela	{ 1921, June 1 No. 126	V : 170

Visas.*See* : PASSPORTS.**Waterways, Navigable.***See* : NAVIGABLE WATERWAYS.**Wrecks.**

1921, Sept. 28, 1918 Jan. 21, 1921	{ Great Britain Denmark	} Agreement. Wrecks	{ 1921, June 1 No. 125	V : 162

Zanzibar: British Protectorate.*See* : EXTRADITION : 1921, Jan. 10. (Treaty No. 193.)

Imprimé
pour la " SOCIÉTÉ DES NATIONS "
par les
IMPRIMERIES RÉUNIES S. A.
Lausanne (Suisse).

Printed
for the " LEAGUE OF NATIONS "
by
IMPRIMERIES RÉUNIES S. A.
Lausanne (Switzerland)

